BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 606/2018

IN THE MATTER OF

Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.

INDEX

	accordance with the applicable rules under the Environment Protection Act, 1986.	

Andaman and Nicobar

Administration

Through

Gigi C. George Advocate

Standing Counsel (UOI)

Ch. No. 457, Lawyers Block,

DHC, New Delhi

Gigicgeorge.adv42@yahoo.in

M-9810625315

Date : 22.08.2025
Place : New Delhi

A

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.606 OF 2018

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016.

ACTION TAKEN REPORT AND PROGRESS BY WAY OF AFFIDAVIT ON BEHALF OF ANDAMAN AND NICOBAR ADMINISTRATION IN COMPLIANCE OF ORDER DATED 21/11/2024.

I, Dr. Chandra Bhushan Kumar, S/o. Shri. D N Singh aged about 57 years, holding the post of Chief Secretary, Andaman and Nicobar Administration having office at Secretariat, Sri Vijaya Puram, Andaman and Nicobar Islands do hereby solemnly affirm and state that:

1. I am conversant with the facts and circumstances of the case as per the records of the case and competent to swear present affidavit.

2. This Hon'ble Tribunal vide Order dated 21.11.2024 in present case has pointed out deficiencies in the Status Report dated 15.11.2024 and listed the matter on 25.08.2025 for consideration of report in respect of UT of Andaman and Nicobar. A true copy of the Order dated 21.11.2024 passed by this Hon'ble Tribunal in O.A No. 606 of 2018 is annexed and marked hereto as **Annexure-R-1**. (Page Nos ...01..... to ...03.....)

3. I state that further to the aforesaid steps have been taken to comply with the directions passed by this Hon'ble Tribunal in true letter and spirit.

4. I state that the action taken by the Andaman and Nicobar Administration as set out in a tabulated statement providing justification/clarification in respect of each of the points indicated by this Hon'ble Tribunal is annexed and marked hereto as **Annexure-R-2**. (Page Nos..04..... to 1352...)

5. In addition to the aforesaid, I state that the Andaman and Nicobar Administration has adopted various best practices and has undertaken various programmes to achieve the objective of effective waste management in the Andaman and Nicobar Islands in accordance with the applicable rules under the Environment Protection Act, 1986. A summary in this regard is annexed and marked hereto as **Annexure-R-3**. (Page Nos.1353..... to 1410.....)

6. In the premises aforesaid I state that the Andaman and Nicobar Administration is taking steps in compliance with the directions passed by this Hon'ble Tribunal. The Administration will take further steps to ensure there is effective compliance in future.

7. In light of the factual circumstances stated above, this Hon'ble Tribunal may be pleased to kindly take on record the present affidavit and pass appropriate orders as deemed fit and proper.

C

VERIFICATION

Verified at Sri Vijaya Puram on this the 22nd day of August 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

DEPONENT

Identified by me:

NOTARIAL NOTARIAL

Andaman & Nicobar Islands
PORT BLAIR NOTARY

NOTED & REGISTERED
at Serial Number 850
Dated 22/08/2025

Affirmed before me after the contents were read over & explained in simple

Mrs. Gracie P.
Advocate & Notary
Port Blair, A & N Islands

Item No. 17 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 606/2018
(IA No. 163/2021 & IA No. 299/2024)
(**In respect of UT of Andaman & Nicobar**)

Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.

Date of hearing: 21.11.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondents: Mr. Gigi. C. George, Mr. Shatadru & Mr. Sunil Kumar, Advs. for UT of Andaman & Nicobar Islands
Shri. Keshav Chandra, Chief Secretary (Through VC)
Shri A.S.P.S. Raviprakash, Secretary (Urban Development) (Through VC)
Shri Amit Kale, Secretary (SVPMC) (Through VC)
Shri. Arjun Sharma, Secretary (RD&P) (Through VC)
Smt. Purva Garg, Secretary (APWD) (Through VC)
Shri Jatinder Sohal, Member Secretary (ANPCC) (Through VC)
Shri. Shiv Singh Meena, Director (RD&P) (Through VC)

Mr. Raj Kumar, Adv. for CPCB (Through VC)

ORDER

1. In this original application, Tribunal is considering the issue of solid as well as liquid waste management as per orders of the Hon'ble Supreme Court dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors.,* with regard to solid waste management and order dated 22.02.2017 in *W.P. No. 375/2012, reported in (2017) 5 SCC 326, Paryavaran Suraksha vs. Union of India*, with regard to liquid waste management (sewage).

2. Today, matter has been taken up in respect of compliance by UT of Andaman & Nicobar.

3. We have heard Shri. Keshav Chandra, Chief Secretary, Shri A.S.P.S. Raviprakash, Secretary (Urban Development), Shri Amit Kale, Secretary (SVPMC), Shri. Arjun Sharma, Secretary (RD&P), Smt. Purva Garg, Secretary (APWD), Shri Jatinder Sohal, Member Secretary (ANPCC), Shri. Shiv Singh Meena, Director (RD&P) virtually and Learned Counsel UT of Andaman & Nicobar Islands for the UT of Andaman & Nicobar.

4. We have examined the report dated 15.11.2024 and we find following deficiencies;

[A] **Solid Waste Management:**

(i) Estimated waste generation is disclosed to be 62.60 TPD (Urban) of which, the entire 31.79 TPD of biodegradable waste is composted. When questioned on daily compost generation, it is disclosed that 2-3 TPD of compost is produced. It needs to be clarified as to how the compost is prepared when the island face almost 4-6 months of rains. The details of in house composting is any.

(ii) No disclosure has been made on authorisation granted to the Agency for handling and shipment of waste to be handled on the mainland. Further, the facility receiving waste should have due authorisation from the concerned SPCB.

(iii) Regarding remediation of legacy waste at Brookshabad, the entire waste of One lakh MT reported in the year 2022 has been remediated but, the final disposal of rejects and stabilised material (Bio earth - 21,932 Tonnes, inerts and stone - 74,642) has not been disclosed. On similar lines, the status of remediation of legacy waste (18.84 MT) for 10 locations should be disclosed.

[B] Sewage management

(i) In Andaman Nicobar Island (Urban areas), the generation of sewage is 23.6 MLD, with black water of 10.083 getting treated through Septic tanks and soak pits and grey water of 13.517 MLD being discharged to the sea through 20 drains. We find that the BOD of grey water flowing through drains is disclosed to be < 30 mg/l, but values of FC are not disclosed to rule out any chances of contamination through black water. This needs to be clarified, as to why STPs have not been constructed as proposed. Direct discharge in sea

without treatment is a violation of Water (Prevention and Control of Pollution) Act, 1974.

(ii) We do not find an appropriate system adopted for sludge/ septage management on account of the inadequacy of faecal sludge Treatment Plants (FSTPs) and to details of house hold connections. Final disposal areas of sludge may also be indicated.

(iii) In order to have overall status of solid and sewage management, next report should disclose status individually with respect to each inhabited island (31).

5. List the matter on 25.08.2025 for consideration of report in respect of UT of Andaman & Nicobar.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

November 21, 2024
Original Application No. 606/2018
(IA No. 163/2021 & IA No. 299/2024)
A..

<table>
<tr><th>Directions/Observations and Deficiencies mentioned in the Order of this Hon'ble Tribunal</th><th>Issues to be addressed</th><th>Clarification and Current Status</th><th>Tentative Timelines</th></tr>
<tr><td colspan="4">[A] Solid waste management-</td></tr>
<tr><td>(i) Estimated waste generation is disclosed to be 62.60 TPD (Urban) of which, the entire 31.79 TPD of biodegradable waste is composted. When questioned on daily compost generation, it is disclosed that 2-3 TPD of compost is produced. It needs to be clarified as to <u>how the compost is prepared</u> when the island face almost 4-6 months of rains. The <u>details of in-house composting</u> is any.</td><td>● Location wise Compost generation</td><td>Urban Area:
● SVPMC collects 31.79 TPD (avg. of 06 months May to Oct 2024) Bio-degradable/ organic waste comprised of household/ commercial & market organic waste, horticulture, & tender coconut waste, <u>Annexure-I</u>
● This organic waste is transported to 11 decentralized wet waste processing facilities, operated by SVPMC, SVPMC operates 11Nos. of wet waste processing facilities for a total capacity of 32.5 TPD, at different locations, <u>Annexure-II</u> <u>(Details along with Photographs of the Facilities)</u>.
● Out of the daily raw compost of 2-3 TPD, the leftover waste after sieving (usually 20% of generated compost), which requires longer decomposition periods, is recycled back into the subsequent decomposition cycle. So effectively, ready compost generation per day is avg. 2 tonnes, Details of Compost produced from May 2024 to October 2024 and Nov 2024 to July 2025 is placed at <u>Annexure-III and IV</u>
● The Summary of Waste Collection from November 2024 to July 2025 is placed below-
<table><tr><th>Month</th><th>Total (TPD)</th><th>Dry waste (TPD)</th><th>Wet waste (TPD)</th><th>Domestic Hazardous Waste & Sanitary Waste (TPD)</th><th>Inert waste (TPD)</th></tr><tr><td>Nov., 2024</td><td>76.81</td><td>34.18</td><td>36.95</td><td>0.29</td><td>5.39</td></tr><tr><td>Dec., 2024</td><td>77.32</td><td>32.74</td><td>36.74</td><td>0.37</td><td>7.46</td></tr><tr><td>Jan, 2025</td><td>72.13</td><td>31.66</td><td>33.25</td><td>0.27</td><td>6.94</td></tr><tr><td>Feb., 2025</td><td>65.55</td><td>29.07</td><td>32.46</td><td>0.32</td><td>3.70</td></tr><tr><td>March, 2025</td><td>66.25</td><td>28.72</td><td>32.15</td><td>0.32</td><td>5.07</td></tr><tr><td>April, 2025</td><td>73.04</td><td>30.93</td><td>34.71</td><td>0.35</td><td>7.05</td></tr><tr><td>May, 2025</td><td>67.57</td><td>28.62</td><td>34.14</td><td>0.33</td><td>4.49</td></tr><tr><td>June, 2025</td><td>63.79</td><td>26.67</td><td>33.12</td><td>0.13</td><td>3.88</td></tr><tr><td>July, 2025</td><td>72.46</td><td>30.84</td><td>37.90</td><td>0.21</td><td>3.51</td></tr><tr><td>Average</td><td>70.55</td><td>30.38</td><td>34.60</td><td>0.29</td><td>5.28</td></tr></table>
Detailed Monthly wise Waste Collection is placed at Annexure-V</td><td></td></tr>
</table>

- **Details of Existing Wet waste Facilities:**

S. No	Composting facility	Capacity	Area in sqm.	Remarks
1.	At Brookshabad	5 TPD	250	38 Pits
2.	At Gandhi Park	5 TPD	288	28 Pits
3.	At Anarkali-1	3 TPD	100	02 Pits
4.	At Anarkali-2	2 TPD	100	Windrow
5.	At Brichgunj	2 TPD	130	03 Pits
6.	At Junglighat	1 TPD	60	07 Pits
7.	At Garacharama-1	5 TPD	265	18 Pits
8.	At Garacharama-2	3 TPD	105	Windrow
9.	Coconut waste shredding facility at Brookshabad	4 TPD	200	Mechanized
10.	Junglighat Fish waste processing Unit	2 TPD	170	Mechanized
11.	Electric composting unit	0.5TPD	100	Mechanized
Total		**32.5 TPD**	**1768**	

- All the plants are operated by SVPMC through its own manpower, machineries & infrastructure.
- Compost rates have been notified for different category of consumers viz., General Public, bulk consumers & farmers, **Annexure-VI**.
- The Compost generated from existing plants are being utilized & distributed to Government departments, schools and SVPMC's parks and general public (on sale), **Annexure-VII**.

Rural Area

Sl.no.	Month	Dry (TPD)	Wet (TPD)	Mixed (TPD)	Solid waste generation (TPD)	Solid waste processed (TPD)	Gap (TPD)
01.	Jan 25	9.76	1.76	0.16	11.68	10.04	1.64
02.	Feb 25	10.24	0.23	0.04	10.51	9.32	1.19
03.	March 25	7.82	2.13	0.031	9.981	8.761	1.22
04.	April 25	5.56	2.46	1.34	9.36	8.42	0.94
05.	May 25	6.60	1.79	1.34	9.73	8.53	1.2
06.	June 25	6.53	1.89	1.4	9.82	8.01	1.81

07.	July 25	6.21	1.39	1.1	8.7	7.1	1.6
	Total	52.72	11.65	5.411	69.781	60.181	9.6
	Average	7.53	1.664	0.773	9.9687	8.597	1.37

(Total Processing Capacity= 0.5 TPD x 26 SWM clusters = 13 TPD

- Out of 7.5 TPD dry waste generated from **Jan to July 2025** in rural area, dry waste of 6.2 TPD processed and transported to mainland. As 3 to 4 bailing machines out of the total 26 are under repair, the Gap will automatically be filled once the machines are repaired, and the waste from all 26 SWM clusters of the ANI will be fully processed.

Existing dry waste facilities

S.No.	**Name of SWM Cluster**	**Capacity in TPD**
1.	Shivapuram	0.5
2.	Rangat	0.5
3.	Kadamtala	0.5
4.	Nilambur	0.5
5	VIP Road	0.5
6	Bakultala	0.5
7	Rampur	0.5
8	Pahalgaon	0.5
9	Basantipur	0.5
10	Madhupur	0.5
11	Nabagram	0.5
12	Kishori Nagar	0.5
13	Radha Nagar	0.5
14	Kerlapuram	0.5
15	Beodnabad	0.5
16	Shyam Nagar	0.5
17	Neil Kendra	0.5
18	Netaji Nagar	0.5
19	Rabindra Nagar	0.5
20	Shore Point	0.5
21	Manarghat	0.5
22	Collinpur	0.5
23	Brindaban	0.5
24	Chouldari	0.5

25	Wandoor	0.5
26	Laxmi Nagar	0.5
TOTAL	13 TPD	

COMPOST GENERATION, CAPACITY AND PROCESSING

Out of 0.68 TPD of wet waste generated in rural areas, the entire 0.68 TPD is being processed through existing composting facilities. The compost produced is then provided to households for use in kitchen and terrace gardening. The rejected waste generated from the screening of compost and from solid waste management clusters is being disposed of in landfills. Vermicomposting is also being practiced by most households, using earthworms to convert organic waste into nutrient-rich manure, which is further used in kitchen and terrace gardening.

- Details of Existing Wet waste Facility in Rural Area:

S.No.	Location	Capacity in TPD
1.	Shivapuram	5
2.	Rangat	5
3.	Kadamtala	5
4.	Nilambur	5
5	VIP Road	5
6	Bakultala	5
7	Rampur	5
8	Pahalgaon	5
9	Basantipur	5
10	Madhupur	5
11	Nabagram	5
12	Kishori Nagar	5
13	Radha Nagar	5

S.No.	Location	Capacity in TPD
14	Kerlapuram	5
15	Beodnabad	5
16	Shyam Nagar	5
17	Neil Kendra	5
18	Netaji Nagar	5
19	Rabindra Nagar	5

20	Shore Point	5
21	Manarghat	5
22	Collinpur	5
23	Brindaban	5
24	Chouldari	5
25	Wandoor	5
26	Laxmi Nagar	5
TOTAL		**130 TPD**

Photographs of the existing waste facilities enclosed as **Annexure -VIII**

● Management of compost during rainy season	**Urban Area:** ● Rainy Season Measures: all the wet waste is collected from households, business establishments etc., and transported to composting facilities in covered vehicles. All composting facilities are covered under sheds, to prevent from rain disruption. Increased level of moisture/ humidity prolongs the duration of composting, which is adjusted by addition of carbon materials like, shredded coconut peat, sawdust, dry leaves, and compost accelerators, such as microbial inoculums or microbial consortia, are added to organic waste to speed up decomposition and improve the quality of the final compost. ● The compost accelerators are being used in consultation with ICAR-CIARI, which are approved quality developed by ICAR, and technical assistance support from Agriculture Department, **Annexure-IX**. ● Considering the operational challenges in managing the wet waste during rainy days & prolonged composting process, A&N Administration through Ministry of Home Affairs, has requested MoHUA for providing support in assessment of feasibility for setting up smaller size bio-methanation plants in Sri Vijaya Puram Municipal area, Correspondence with MoHUA is placed at **Annexure-X.** ● SOP is framed and circulated among all stakeholders for effective management of wet/organic waste (from collection to processing) during the monsoon/rainy season Copu of SOP and Compliance Report are placed at **Annexure-XI**
● Details of in-House Composting	**Urban Area:** ● At present, **395 HHs** & **10 Schools** are having in-house composting facilities, managing around 300kgs. /day of wet waste. Apart from this, **03Nos.** in-house composting facilities are being managed by bulk waste generators at M/s Fortune Bay Island Hotel, Gandhi Park & Jogger's Park, managing around 220kgs/d. These facilities have been inspected by the SVPMC, and were found the facilities are operational & generated compost being utilized within the respective premises, Details of in-house facilities & inspection report is placed as **Annexure-XII**

(ii) No disclosure has been made on **<u>authorisation granted to the Agency for handling and shipment of waste</u>** to be handled on the mainland. Further, the facility receiving waste should have due authorisation from the concerned SPCB.	• Information of the agency handling the waste to mainland	**Urban Area:** **2706** • In absence of a recycling/ disposal facility in ANI, SVPMC has outsourced the operation & management of **18 Nos. of Dry Resource Centres (DRCs)** to the **14 Nos. of** private agencies (to bale/ compact the waste and send it to the End disposal units situated at mainland), • The operators/ agencies selected through EoI process, under Rule 15 (r) of SWM Rules, 2016 which allows *transport of non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility*. SVPMC receives per kilogram rate for each type of dry waste as a revenue from the vendors, **<u>Annexure-XIII</u>** • The SPCBs/ PCCs authorization is applicable only for those facilities which are handling operating more than 5TPD capacity, as per Rule 15(y) of SWM Rules, 2016 states that, "*make an application in Form-I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day from the SPCB/PCC, as the case may be."* None of these 18 DRCs are handling 5 Tonnes dry waste per day. Therefore, SPCBs/ PCCs authorization is not required for operating DRCs by the vendors, • All 14 DRC operators are sending their waste baled materials to Mainland through 04 major plyers/ vendors, who are having the tie-up with the processing facilities duly authorized with respective SPCB/ PCCs, • As per the declaration & submission of DRC operators, all the end facilities receiving waste at Mainland, are having valid authorization from their concerned SPCBs/ PCCs. Details of DRCs along with facility receiving waste in mainland is placed as **<u>Annexure-XIV</u>** **<u>Rural Area</u>** There are 02 authorized vendors of RD Dept. for handling of waste from rural areas of ANI to Mainland. The details are as such:	

1. NHC Enterprises		**2. Island Waste Recycling Company**	
District	South Andaman	**District**	North & Middle Andaman
Work Order	Order No. P-11046/9/2024-Panchayat-RD/2589, dated 07.10.2024	**Work Order**	Order No. No. P-11046/9/2024-Panchayat-RD/2599, dated 07.10.2024
CPCB Registration No.	CPCB Regn No. IM-11-000-04-ASTPB1916F-25	**CPCB Registration No.**	CPCB Regn No. IM-30-000-07-AAKFI0549L-25

		Authorization of the agency handling the waste in mainland	M/s. B AND B Triple Wall Containers Limited vide Consent Order No. 2405157647231 M/s. Green World Plastic Company Kozhikode vide consent no.PCB/KKD/DO/ICO/12265/G21KOZ527956/15198916/2023 Copies of documents placed at **Annexure-XV**	
(iii) Regarding remediation of legacy waste at Brookshabad, the entire waste of One lakh MT reported in the year 2022 has been remediated but, **the final disposal of rejects and stabilised material (Bio earth - 21,932 Tonnes, inerts and stone - 74,642) has not been disclosed.** On similar lines, the status of remediation of legacy waste (18.84 MT) for 10 locations should be disclosed	● Status of remediation of legacy waste	**Urban Area:** Details of Bio-remediation of Legacy Waste at Brookshabad: The tender for the project was awarded to the firm on 1 November 2021. Installation of machinery was completed on 20 March 2022, and the electricity connection, along with the DG set, was installed on 13 December 2022. The facility was equipped with a weighbridge. Waste processing operations commenced on 16 December 2022 and were completed on 12 January 2024, the scope of work included supplying, installing, and commissioning a mechanized Material Recovery Facility (MRF) with a capacity of 250 TPD. It also covered biomining of legacy waste, including excavation, segregation using mechanical equipment, and spraying of bio-cultures to maintain soil quality as per the benchmarks of the Guidelines for Disposal of Legacy Waste (CPCB, 2019), as well as the management of fresh waste. ● For waste processing, the facility was equipped with a manual segregation-cum-feeder conveyor for mixed waste feeding, connected to 100 mm, 35 mm, and 8 mm trommels. To expedite the work, the contractor installed two sets of machinery, each rated at 250 TPD, at the project site. ● The work was executed at the Brookshabad Legacy Waste Dump Site. The entire area was divided into grids to facilitate operations and land reclamation, resulting in the reclamation of approximately 3 hectares of land. Copies of documents are placed as **Annexure-XVI** **Extracted Materials and Final Disposal:** ● Total Quantity of Bioremediation is 01 Lakh MT, during the process, various fractions such as inerts and stones, bio-earth/compost, and RDF, are generated. ● These fractions are separated using trommels, collected in the open, and transported daily to the respective sites for utilization or disposal, as detailed below.	

Running Bill details	Total quantity of legacy waste bio-remediated	Bio-remediation work duration	Bio earth/ Compost	Inert & stones	RDF& Others	SVPMC's Resolution towards the bills
3rd RA No.: 81 & 82/EE-III/WKS/SWM/MC/2022-23	25310	16.12.2022 to 28.02.2023	5525.85	18703.75	1080.4	**3rd and 4th RA** – Resolution No. 16/FTA/MC/2023 – Dated 08-05-2023
4th RA No.: 83 & 84/EE-III/WKS/SWM/MC/2022-23	34210	01.03.2023 to 20.04.2023	6462.27	26786.43	574.73	
5th RA No.: 106 & 107 /EE-III/WKS/SWM/MC/2022-23	21625	21.04.2023 to 31.05.2023	5183.7	16441.59	94.71	**5th RA** – Resolution No. 31/FTA/MC/2023 – Dated 02-08-2023
6th RA No.: 184 & 185 /EE-III/WKS/SWM/MC/2022-23	17840	10.12.2023 to 14.01.2024	4760.2	12710.6	369.2	**6th RA** – Resolution No. 16/FTA/MC/2024 – Dated 03-06-2024
Total Quantity	**98985**	**-**	**21932.02**	**74642.37**	**2119.04**	

Summary of the processed materials extracted and its utilisation:

Material Type	Quantity (Tonnes)	Waste Composition Percentage (%)	Utilization Method	Remarks
Bio earth/ compost	21,932	22.1	Transported and sprayed in municipal parks and green patches (covering 29.653 hectares) and issued to Panchayats for non-cultivation purposes (Calicut Gram Panchayat, South Andaman).	**Annexure-XVII**
Inerts & stones	74,642	75.33	Segregated and re-laid at the existing bio-remediated site for land reclamation (around 29,000 m^2 area), as per the grid-planning at legacy waste site.	
RDF	2,119.04	2.138	Transported to mainland for incineration at cement factories i.e., M/s Chettinad Cement, Tamil Nadu.	**Annexure-XVIII**
Lost fraction	Around 1.05%	1.05%	Loss during operations.	-

Monitoring Mechanism:

		The project was monitored through technical supervision by SVPMC, special inspections by the A&N Administration, and visits by the Ministry's Swachh Survekshan inspection teams. • Junior Engineer (JE): 100% verification of field measurements. • Assistant Engineer (AE): 50% test-check of work execution. • Executive Engineer (Engineer-in-Charge): 10% test-check of executed work. Reports and payment bills were reviewed by the respective sub-committees of SVPMC for verification and issuance of necessary directions. **Rural Area** Details of the remediation of 18.84 MT of legacy waste at 10 locations in Panchayats has been enclosed as **Annexure-XIX**	

[B] Sewage management

Directions/Observations and Deficiencies mentioned in the order of this Hon'ble Tribunal	Issues to be addressed	Clarification and Current Status	Tentative Timelines
(i) In Andaman Nicobar Island (Urban areas), the generation of sewage is 23.6 MLD, with black water of 10.083 getting treated through Septic tanks and soak pits and grey water of 13.517 MLD being discharged to the sea through 20 drains. We find that the BOD of grey water flowing through drains is disclosed to be < 30 mg/l, but values of FC are not disclosed to rule out any chances of contamination through black water. This needs to be clarified, as to why STPs have not been	• Estimation of Fecal Coliform (FC)	**Urban Area:** • The wastewater analysis of all 20 major drains have been tested through NIOT, Sri Vijaya Puram. Results show the FC (b/w 170-1600MPN/100ml), are well within the max. permissible limits (<2500MPN/100ml), Copy of the report received from NIOT is placed as **Annexure-XX**. • To assess environmental impact, Testing was carried out by NIOT in May 2024, BOD levels in drains were well within permissible limit (<30 mg/L) as per schedule of Environment (Protection) Rules, 1986.	
	• Justification of delay in STP construction	**Urban Area:** • In the SVPMC area, 23.6 MLD of sewage is generated, (calculated as per the methodology prescribed in the CPHEEO Manual, 2013), of the 23.6 MLD, 10.083 MLD is treated through pre-captive, onsite sanitation systems (septic tanks with soak pits). Additionally, 2.303 MLD is treated by sewage treatment plants operated by private units, including hotels and other establishments. The remaining 13.517 MLD, primarily greywater from urban areas is discharged through 20 major drains located across the SVPMC area.	

constructed as proposed. Direct discharge in sea without treatment is a violation of Water (Prevention and Control of Pollution) Act, 1974.		• To address the 13.517 MLD gap and cater to future needs, a Detailed Project Report (DPR) was prepared in 2019 under the Smart City Mission for the development of the water supply and sewerage network system in Port Blair. The project falls under the Area-Based Development (ABD) component and covers Wards 02, 03, 04, and 05. • The Sewerage project envisaged 03 decentralised Sewage Treatment Plants (STPs) based on the interception and diversion of sewage to decentralised STPs with a total capacity of 10 MLD. • In 2020, the Tenders were invited for an Engineering, Procurement and Construction (EPC) contract with a completion period of 24 months and Operation & Maintenance (O&M) for 5 years. • In the August 2021, the work was awarded to M/s Shristi Infrastructure Development Corporation Limited (later renamed M/s Shrist-Krushi GKR – a Joint Venture) vide Agreement No. 04/CEO/PBSPL/2020-21 dated 19 July 2021, **Annexure-XXI** • Till 2023, it was found the inordinate delays in execution of work and the contractor failed to maintain project timelines, adversely affecting implementation progress. • 2024, During the 31st PBSPL Board Meeting, it was proposed to terminate the project due to persistent delays and non-compliance with contractual milestones and same was approved, **Annexure-XXII**. • 2024, proposal received from IIT Bombay for a comprehensive wastewater management plan for the entire South Andaman (Sri Vijaya Puram) region with the in-situ Nalla Treatment (for all nallah outfalls discharging into the sea), **Annexure-XXIII.** • In compliance with Hon'ble NGT directives, the UT Administration engaged IIT Bombay to prepare a comprehensive grey and black water management plan for the entire South Andaman (Sri Vijaya Puram) region. • In 2024, PBSPL resolved to drop the ABD-based project (restricted to 4 wards) and adopt the IIT Bombay in-situ solution for its economical cost and scalability. • 2024, Necessary Tender documents were prepared for In-situ Nallah Treatment was done, SVPMC invited tenders for in-situ treatment of 20 nallahs, grouped into 6 clusters of works. • Tenders were floated as per Old Schedule of Rates (DSR 2021) and thereafter, revision of estimates was made as per the new Schedule of Rates (DSR 2023). • 2024, in the first and second calls, no bids were received (DSR 2021).	

- April 2025, in third call (DSR 2023), Only one cluster received bids (three in total); however, the L1 bid was 36.39% above the justified rate, rendering it non-viable.
- In June 2025, 4th and 5th tender call issued with revised terms for wider participation; tender opening scheduled for 24th July 2025. Each cluster is to be completed within 12 months from the work award date. However, no participation received, **Annexure-XXIV**.
- In 1st week of August 2025, a Pilot Project "floating treatment wetlands" at RK Mission Nallah & Corbyn's Cove Nalla was selected and SVPMC executed the project departmentally using in-house resources to ensure timely completion.
- The pilot project covers a combination of physical and biological processes i.e., by installing screens to avoid solid waste, constructed a temporary weir to increase detention time for silt accumulation along with phytoplankton (canna indica) was introduced to ensure the biological as well as nutrients uptakes **Annexure-XXV**.
- The Plan of action for implementation of the project in all drains were made and being implemented through the departmental engineering staffs, **Annexure-XXVI**

(ii)We do not find an appropriate system adopted for sludge/ septage management on account of the inadequacy of faecal sludge Treatment Plants (FSTPs) and to details of household connections. Final disposal areas of sludge may also be indicated.

- Disposal of sludge

Urban Area

Name of the concerned body	Faecal sludge Generation (KLD)	Faecal Treated (KLD)	Gap in Treatment (KLD)	Treatment Capacity available (KLD)	Remarks
Urban area	29.5*	29.5	0.0	42.0	42 KLD FSTP facility at Brookshabad by SVPM, **Annexure-XXVII**

**Sri Vijaya Puram generates a Faecal sludge is 29.5KLD (derived from the IS 2470 - 1985 Part 1).*
[33% of the wastewater is from toilet flushing (45 litres per capita per day, based on IS 1172: 1993, reaffirmed in 2007) and Calculated based on clause 3.4.3.3 of IS 2470 - 1985 Part 1 (Code of Practice for the Installation of Septic Tanks): 0.00021

		m³/capita/day, 1,40,572 (2015), with a design period of 12 years (2030)], **Annexure-XXVIII**. • The entire city's 46456 households are covered under the FSTP design capacity. Desludging is currently carried out on an on-call basis and will transition to a scheduled basis. • SVPMC has two desludging vehicles with a capacity of 12.5 KL each, and seven desludging vehicles operated by private operators with a combined capacity of 37 KL. These resources meet the requirements specified in the CPHEEO guidelines (at least seven vehicles for Sri Vijaya Puram) issued under the Safaimitra Suraksha framework, **Annexure-XXIX**. • The processed sludge from the FSTP is converted into bio-solids/ bio-compost and utilized in co-composting. **Rural Area** • **9**.65 MLD of sewage generated in the rural areas is fully treated as it is captured by the septic tanks which are installed in all households. • 100 percent sewage treatment has been done in rural areas through septic tank. • For management of black water, there are soak pits in most of the households in the rural areas. ANI administration is also making soak pits under MGNREGA, we have 237 soak pits for households and 210 communities soak pits for management of grey water, it is ensured that the water is discharged in the local gardens, farms, fields etc. As per the SBM-G guidelines. • Given the financial and technical constraints, the ANI administration is processing for having 04 FSTPS of a total capacity of 20 KLD in the first phase at the most densely populated regions of the islands.	
	• Details of FSTP	**Urban Area** • Under the Smart City Mission, an additional 60 KLD FSTP has been sanctioned and is under construction as a backup to meet future demand and serve suburban (rural) areas. The likely completion is by December 2025, **Annexure-XXX** Hence, the urban area of A&N Islands, is having adequate facilities for faecal sludge treatment.	

Rural Area 2713

Sl.no.	Location	Sludge generation	Capacity of the proposed FSTP	Current status
01.	Chouldari Population: 59,465	5.7 KLD	5 KLD	E-tender notice issued vide no.1-5/db/ee/cd-iii/2025-26/1908, dated 30.6.2025 Bid opening date: 08.8.2025 Due to the non-participation of eligible agencies, invitations will be issued again, and the work order will be finalized and issued accordingly.
02.	Diglipur Population: 44,898	4.3 KLD	5 KLD	E-tender notice issued vide no.db/cd/dp/2025/3226, dated 01.08.2025 Bid opening date:13.08.2025 The work order will be issued shortly
03.	L/andaman Population: 25,101	2.4 KLD	5 KLD	E-tender notice issued vide no.15-22(2)/pn/mid/2025-26/1280, dated 06.08.2025. Bid opening date:18.08.2025
04.	Rangat Population:35,418	3.5 KL/DAY	5 KLD	Revised estimate

(iii) In order to have overall status of solid and sewage Management, next report should disclose status individually with respect to each inhabited island (31).	• Status of Solid Waste and Sewage management in 31 Inhabited Islands	**STATUS OF SOLID WASTE AND SEWAGE MANAGEMENT IN 31 IN HABITANT ISLANDS**

SL. NO.	NAME OF THE ISLAND	POPULATION	SOLID WASTE MANAGEMENT		SEWAGE MANAGEMENT	
01.	**SOUTH ANDAMAN ISLAND**	**2,38,142**	**COMPONENT**	**DESCRIPTION**	**COMPONENT**	**DESCRIPTION**
			Gram Panchayats mapped to SWM Cluster	There are 25 GPs mapped to SWM Clusters under South Andaman: Sippighat, Beodnabad, Calicut, Govind Nagar, Shyam Nagar, Neil Kendra, Shoal Bay, Manarghat, Wimberlygunj, Kanyapuram, Bambooflat-I, Bambooflat-II, Shore Point, Hope Town, Brindaban, Ferrargunj, Tushnabad, Collinpur, Mithkhari, Numunaghar, Chouldari, Humphrygunj, Wandoor, Guptapara & Stewartgunj	**GREY & BLACK WATER MANAGEMENT** **Grey water** originating from baths, sinks, kitchen, and laundry—excluding toilets in South Andaman Islands are reuse for garden irrigation, discharged in Farms & fields and for flushing as per the SBM Guidelines. **Backwater**s coming from toilets in rural areas are managed through Soak Pits and Community Soak Pits.	
					Septic Tank	100 percent sewage treatment has been done in rural areas of SA through septic tank.
			Blocks mapped to SWM Cluster	02 Blocks, Prothrapur & Ferrargunj	**Household-Level Liquid Waste**	23 Individual soak pits and 17

			2715				Community Soak Pits have been constructed in SA for grey water disposal, built under MGNREGA and SBM (G).
				SWM Clusters	There are 10 SWM Clusters for scientific disposal of waste	**Community/ Public Liquid Waste Facilities**	141 Community sanitary complexes (toilets/baths) built in SA rural pockets
				Machineries	Bailing Machines- 08 Shredding Machines- 02	**Monitoring**	Field-level officials, including Panchayat Secretaries and Junior Engineers, have been trained to oversee implementation
				SWM Generation (TPD)	3.612	**Achievements**	ODF++ status in Sri Vijaya Puram, Swachh Sujal Pradesh

2716				designation for ANI UT
	Solid Waste Processed (TPD)	3.112	**FSTP**	A 5 KLD FSTP in Chouldari, designed to manage sludge from South Andaman Island, was tendered on 30 June 2025, and the bid opened on 8 August 2025. Work is to commence at the earliest
	Plastic Waste Generation (TPD)	0.33		
	Plastic Waste	8-10 % used for Road Construction		
	Authorized agency for waste collection	NHC Enterprises		
	Door to Door Collection	Ensures segregation at source and covers all 70 Gram Panchayats.		
	Composting at Multi Levels	Supports household and community-scale nutrient recycling.		
	SOP on the Roles & Responsibilities of different stakeholders under Swachh Bharat Mission (Grameen)	F.No. T-11/1/2022/Panchayat-1927		

2717	**Andaman & Nicobar Panchayati Raj Institution and Tribal Councils Rural Areas Solid Waste (Handling & Management By – Laws),2019**	276/2019/F/NO.3-28/2018-PR
	Door to Door Monthly User Charges for Stake Holders	
	Agencies	**User Charges**
	House Holds	50
	Grocery & Small Shops	150
	Hotels **This does not include restaurant (user fee)** **a) Less than 500 per day**	Minimum 500/-
	b) More than 500/- per day tariff	No. of rooms x 10 x 30
	c) Hotels with more than 500/- per day tariff and those who serves complementary bottled water in rooms	No. of rooms x 15 x 30
	Restaurant **a) AC Restaurants**	No. of seats x 3 x30
	b) Non- AC Restaurants (that serves full meals)	No. of seats x 2 x30

2718	**Dive Shops**	No. of employees/ DMs/ Instructors x Rs. 5 x 30
	Vegetable & Meat Shops	300
	Private/ Govt. Establishments	300
	Government Schools & Colleges	150
	Other Commercial	50 to 100
	Street Vendors	@Rs 20per Day
	Community Engagement	Regular training, inspections, and safety provisioning & Drives awareness and participation via cleanliness campaigns.
	Safety Measures	Sanitation workers fully equipped with PPE and Fire Extinguishers provided for SWM Clusters

02. LITTLE ANDAMAN ISLANDS	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
The total population of Little Andaman is 25,101, and there are five Gram Panchayats—Netaji Nagar, Hut Bay, V.K. Pur, R.K. Pur, and Rabindra Nagar. Two Solid Waste Management clusters are equipped with one baling machine and one shredding machine. NHC Enterprises is the authorized vendor responsible for the collection, management, and transportation of waste from the Little Andaman Islands to the mainland. A total of 0.78 TPD of solid waste has been generated, of which 0.71 TPD has been processed. Plastic waste generation stands at 0.15 TPD, with 8–10 % utilized for road construction. Gram Panchayats have achieved 100 % door-to-door collection, and regular monitoring and user fee collection are in place. BDO monitor waste management in all clusters according to SOPs. A total of 67 sanitary workers and 7 sanitary supervisors have been approved for Little Andaman for the scientific disposal of waste to the mainland. Composting pits have been constructed in SWM clusters to process wet and mixed waste, with the compost used in local gardens, fields, and farms. Gram Panchayats conduct regular inspections to enforce the SUP ban, and cleanliness drives are regularly organized to eliminate marine pollution.	Individual households have been provided with septic tanks, and both soak pits and community soak pits have been constructed to manage Grey water and black water safely. Treated wastewater is appropriately discharged into fields, farms, and gardens in accordance with SBM guidelines. A 5 KLD FSTP in Little Andaman, designed to manage sludge from Little Andaman Island, was tendered on 06.08. 2025, and the bid opened on 18 August 2025. Work is to commence at the earliest.
03. HAVELOCK ISLAND (SWARAJ DWEEP)	

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
The total population of Swaraj Dweep is 6785; there are 02 Gram Panchayats, Govind nagar & Shyam Nagar and 01 SWM cluster in Shyam Nagar. Solid waste management clusters at syam nagar is equipped with one baling machine machine. NHC ENTERPRISES is the authorized vendor responsible for the collection, management, and transportation of waste from the little Andaman Islands to the mainland. A total of 0.93 TPD of solid waste has been generated, of which 0.89 TPD has been processed. Plastic waste generation stands at 0.014 TPD, with 8–10 % utilized for road construction. Gram Panchayats have achieved 100 % door-to-door collection, and regular monitoring and user fee collection are in place. BDO monitor waste management in all clusters according to sops. A total of 51 sanitary workers and 4 sanitary supervisors have been approved for little Andaman for the scientific disposal of waste to the mainland. Composting pits have been constructed in SWM clusters to process wet and mixed waste, with the compost used in local gardens, fields, and farms. Gram Panchayats conduct regular inspections to enforce the sup ban, and cleanliness drives are regularly organized to eliminate marine pollution.	Individual households have been provided with septic tanks, and both soak pits and community soak pits have been constructed to manage grey water and black water safely. Treated wastewater is appropriately discharged into fields, farms, and gardens in accordance with SBM guidelines.
04. NEIL ISLAND (SHAHEED DWEEP)	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
The total population of Shaheed Dweep is 3657; there is 01 Gram Panchayats Neil Kendra and 01 SWM cluster in Shaheed Dweep. Solid waste management clusters at Shaheed Dweep are equipped with one baling machine. NHC ENTERPRISES is the authorized vendor responsible for the collection, management, and transportation of waste from the little Andaman Islands to the mainland. A total of 0.066 TPD of solid waste has been generated, of which 0.066TPD has been processed. Plastic waste generation stands at 0.001 TPD, with 8–10 % utilized for road construction. Gram Panchayats have achieved 100 % door-to-door collection, and regular monitoring and user fee collection are in place. BDOs monitor waste management in all clusters according to sops. A total of 28 sanitary workers and 2 sanitary supervisors have been approved for little Andaman for the scientific disposal of waste to the mainland. Composting pits have been constructed in SWM clusters to process wet and mixed waste, with the compost used in local gardens, fields, and farms. Gram Panchayats conduct regular inspections to enforce the sup ban, and cleanliness drives are regularly organized to eliminate marine pollution.	Individual households have been provided with septic tanks, and both soak pits and community soak pits have been constructed to manage grey water and black water safely. Treated wastewater is appropriately discharged into fields, farms, and gardens in accordance with SBM guidelines.
05. ROSS ISLAND (SUBASH CHANDRA BOSE ISLAND)	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
Ross Island—officially renamed **Netaji Subhash Chandra Bose Island**—has **no civilian population**. The only inhabitants are personnel from the Indian Navy stationed at **INS Jarawa quarters**, and civilian settlement is not permitted. The	Septic tanks have been constructed to manage sewage for the naval personnel, and toilets provided for tourists are properly connected, ensuring that no wastewater is discharged into water bodies, in accordance with Swachh Bharat Mission–Grameen (SBM-G) guidelines.

island covers approximately **0.312 km²**, with a population of just **10**, as per the 2011 census—essentially limited to those associated with naval operations. □ There are **no specific waste management systems** like SWM clusters, segregation, composting, or municipal services tailored for Ross Island. □ Its isolated, heritage status and restricted access as a naval-maintained tourist site mean it likely follows **periodic cleanups**, rather than structured waste-processing infrastructure. Naval personnel collect and segregate waste and transporting it back to Sri Vijaya Puram for proper disposal.	
06. BARATANG ISLAND	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
The total population of Baratang Island is 5691; there is 02 Gram Panchayats Sundergarh & Nilambur and 01 SWM cluster in Nilambur. Solid waste management clusters at Baratang Island are equipped with one baling machine. ISLAND WASTE RECYCLLING COMPANY is the authorized vendor responsible for the collection, management, and transportation of waste from the little Andaman Islands to the mainland. A total of 0.13 TPD of solid waste has been generated, of which 0.13 TPD has been processed. Plastic waste generation stands at 0.001 TPD, with 8–10 % utilized for road construction. Gram Panchayats have achieved 100 % door-to-door collection, and regular monitoring and user fee collection are in place. BDO Rangat monitors waste management in the cluster according to SOP. A total of 10 sanitary workers and 1 sanitary supervisor have been approved for Baratang Island for the scientific disposal of waste to the mainland. Composting pits have been constructed in SWM cluster to process wet and mixed waste, with the compost used in local gardens, fields, and farms. Gram Panchayats conduct regular inspections to enforce the SUP ban, and cleanliness drives are regularly organized to eliminate marine pollution.	Individual households have been provided with septic tanks, and both soak pits and community soak pits have been constructed to manage grey water and black water safely. Treated wastewater is appropriately discharged into fields, farms, and gardens in accordance with SBM guidelines.
07. DIGLIPUR ISLANDS	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
The total population of Diglipur Island is 48898; there are 15 Gram Panchayats and 05 SWM cluster in Madhupur, Nabagram, Kishori Nagar, Radha Nagar and Kerla Puram. Solid waste management clusters at Diglipur Island are equipped with baling machine. ISLAND WASTE RECYCLLING COMPANY is the authorized vendor responsible for the collection, management, and transportation of waste from the Diglipur islands to the mainland. A total of 1.46 TPD of solid waste has been	Individual households have been provided with septic tanks, and 120 soak pits and 88 community soak pits have been constructed to manage grey water and black water safely. Treated wastewater is appropriately discharged into fields, farms, and gardens in accordance with SBM guidelines.

generated, of which 1.36 TPD has been processed. Plastic waste generation stands at 0.36 TPD, with 8–10 % utilized for road construction. Gram Panchayats have achieved 100 % door-to-door collection, and regular monitoring and user fee collection are in place. BDO Diglipur monitors waste management in the cluster according to SOP. A total of 194 sanitary workers and 27 sanitary supervisors have been approved for Diglipur Island for the scientific disposal of waste to the mainland. Composting pits have been constructed in SWM cluster to process wet and mixed waste, with the compost used in local gardens, fields, and farms. Gram Panchayats conduct regular inspections to enforce the SUP ban, and cleanliness drives are regularly organized to eliminate marine pollution.	
08. MAYABUNDER ISLANDS	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
The total population of Mayabunder Island is 29824; there are 08 Gram Panchayats and 03 SWM cluster in Rampur, Pahalgaon and Basanti Pur. Solid waste management clusters at Diglipur Island are equipped with baling machine. ISLAND WASTE RECYCLLING COMPANY is the authorized vendor responsible for the collection, management, and transportation of waste from the Mayabunder islands to the mainland. A total of 1.36 TPD of solid waste has been generated, of which 1.32 TPD has been processed. Plastic waste generation stands at 0.13 TPD, with 8–10 % utilized for road construction. Gram Panchayats have achieved 100 % door-to-door collection, and regular monitoring and user fee collection are in place. BDO Mayabunder monitors waste management in the cluster according to SOP. A total of 45 sanitary workers and 8 sanitary supervisors have been approved for Mayabunder Island for the scientific disposal of waste to the mainland. Composting pits have been constructed in SWM cluster to process wet and mixed waste, with the compost used in local gardens, fields, and farms. Gram Panchayats conduct regular inspections to enforce the SUP ban, and cleanliness drives are regularly organized to eliminate marine pollution.	Individual households have been provided with septic tanks and 40 community soak pits have been constructed to manage grey water and black water safely. Treated wastewater is appropriately discharged into fields, farms, and gardens in accordance with SBM guidelines.
09. RANGAT ISLANDS	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
The total population of Rangat Island is 35418; there are 14 Gram Panchayats and 06 SWM cluster in Shivapuram, Rangat, Kadamtala, Long Island, Nilambur & Bakultala. Solid waste management clusters at Rangat Island are equipped with baling machine. ISLAND WASTE RECYCLLING COMPANY is the authorized vendor responsible for the collection, management, and transportation of waste from the Mayabunder islands to the mainland. A total of 1.26 TPD of solid waste has been generated, of which 1.20 TPD has been processed. Plastic waste generation stands	Individual households have been provided with septic tanks, 67 soak pits and 05 community soak pits have been constructed to manage grey water and black water safely. Treated wastewater is appropriately discharged into fields, farms, and gardens in accordance with SBM guidelines.

at 0.26 TPD, with 8–10 % utilized for road construction. Gram Panchayats have achieved 100 % door-to-door collection, and regular monitoring and user fee collection are in place. BDO Rangat monitors waste management in the cluster according to SOP. A total of 159 sanitary workers and 20 sanitary supervisors have been approved for Rangat Island for the scientific disposal of waste to the mainland. Composting pits have been constructed in SWM cluster to process wet and mixed waste, with the compost used in local gardens, fields, and farms. Gram Panchayats conduct regular inspections to enforce the SUP ban, and cleanliness drives are regularly organized to eliminate marine pollution.	
10. CAMPBELL BAY	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
The total population of Campbell Bay Island is 8624; there are 03 Gram Panchayats and 01 SWM cluster in Laxmi Nagar. Solid waste management clusters at Campbell Bay Island are equipped with baling machine. MANU SEA WAYS is the authorized vendor responsible for the collection, management, and transportation of waste from the Mayabunder islands to the mainland. A total of 0.4 TPD of solid waste has been generated, of which 0.4 TPD has been processed. Plastic waste generation stands at 0.09 TPD, with 8–10 % utilized for road construction. Gram Panchayats have achieved 100 % door-to-door collection, and regular monitoring and user fee collection are in place. BDO Campbell Bay monitors waste management in the cluster according to SOP. A total of 33 sanitary workers and 04 sanitary supervisors have been approved for Campbell Bay Island for the scientific disposal of waste to the mainland. Composting pits have been constructed in SWM cluster to process wet and mixed waste, with the compost used in local gardens, fields, and farms. Gram Panchayats conduct regular inspections to enforce the SUP ban, and cleanliness drives are regularly organized to eliminate marine pollution.	Individual households have been provided with septic tanks, 24 soak pits and 51 community soak pits have been constructed to manage grey water and black water safely. Treated wastewater is appropriately discharged into fields, farms, and gardens in accordance with SBM guidelines.
12. PULOMILLO ISLAND- Pulomillo Island is a small, largely uninhabited island in the Andaman group with no permanent settlements. Occasionally, it is visited by forest department personnel and researchers for conservation activities.	
SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
Minimal Waste Generation: Due to the absence of permanent residents, waste generation is minimal and restricted to temporary visitors. All solid waste generated by personnel is collected and transported back to Sri Vijaya Puram or appropriate disposal sites. **Strict Waste Control:** "Carry-in, carry-out" policy is strictly enforced to maintain ecological integrity. No dumping or littering is permitted on the island.	**Temporary Sanitation Facilities:** o Portable toilets or pit latrines are used during temporary visits. o Waste is properly managed to avoid contamination of the island's environment. **Environmental Safeguards:** o No untreated sewage discharge occurs on the island. The island is maintained under strict eco-sensitive area protocols.
13. TILLANGCHONG	

Tillangchong Island is a **protected forest reserve** in the Andaman group, primarily uninhabited except for **forest department staff and occasional researchers**. The island has no permanent settlements or villages, and the environment is maintained under strict conservation protocols.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT

• **No Permanent Waste Generation:**
  o Due to the lack of permanent residents, there is minimal solid waste generation.
  o Waste generated by forest staff and researchers during temporary visits is strictly managed.
• **Waste Protocols:**
  o All waste is carried out by staff following a strict "carry-in, carry-out" policy to prevent pollution.
  o No dumping or littering is allowed on the island.
• **Environmental Protection:**
  o The island is monitored regularly to prevent any illegal waste disposal or environmental damage.
	• **Sanitation Facilities:**
	  o Temporary sanitation facilities such as portable toilets or pit latrines are used during official visits.
	  o Waste is managed to prevent contamination of soil and water sources.
	• **Zero Discharge Policy:**
	  o No untreated sewage is discharged into surrounding waters.
	  o Strict adherence to eco-sensitive area guidelines ensures preservation of island ecology.

14. GREAT NICOBAR

Great Nicobar Island, the southernmost island of the Nicobar group, has a population of approximately **8,000 residents**, including the indigenous Nicobarese tribal communities and personnel associated with government installations, forestry, and security. The island has several villages and basic infrastructure like schools, health centers, and administrative offices.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT

• **Waste Segregation and Awareness:**
  o Waste segregation at the source into biodegradable and non-biodegradable components is practiced in households and public buildings.
  o Regular awareness programs on waste management and environmental conservation are conducted for the local community.
• **Collection and Disposal:**
  o Waste collection is managed by local Panchayats and sanitation workers.
  o Biodegradable waste is composted locally using vermin composting and other methods.
	• **Sanitation Infrastructure:**
	  o Septic tanks and soak pits are widely used for sewage treatment in residential and public buildings.
	  o Public toilets and sanitation facilities are maintained with proper drainage and waste disposal mechanisms.
	• **Monitoring and Compliance:**
	  o Regular monitoring is conducted by the Health and Sanitation departments to ensure no untreated sewage enters the environment.
	  o The island follows a zero-discharge policy for sewage into coastal waters.

o Non-biodegradable waste is collected and transported periodically to larger waste management facilities on the mainland or Port Blair. • **Plastic and Hazardous Waste Control:** o Initiatives to reduce single-use plastics and to manage hazardous waste are actively pursued. o Strict regulations are in place to prevent open dumping and littering.	

15. LITTLE NICOBAR

Little Nicobar Island, part of the Nicobar group, has a small population of approximately **1,000 residents**, mainly belonging to Nicobarese tribal communities. The island features a few tribal villages with basic facilities including schools and health posts.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
• **Waste Segregation Practices:** o Waste is segregated into biodegradable and non-biodegradable categories at the household level. o Local community awareness programs are conducted to encourage environmentally safe waste disposal. • **Collection and Disposal:** o Village sanitation workers and tribal council members manage regular waste collection. o Biodegradable waste is composted locally through vermin composting and natural decomposition. o Non-biodegradable waste is periodically transported to larger islands or the mainland for proper disposal. • **Plastic and Hazardous Waste:** o Use of single-use plastics is discouraged, and hazardous waste is handled with appropriate care and security.	• **Sanitation Facilities:** o Most households use pit latrines or septic tanks with soak pits. o Public toilets are maintained with proper drainage systems. • **Environmental Safeguards:** o No untreated sewage is discharged directly into the environment or coastal waters. o The Health Department regularly monitors sanitation facilities to prevent contamination.

16. Nancowry

Nancowry Island, located in the Nicobar group, has a population of approximately **6,000 residents**, predominantly Nicobarese tribal communities, with a few government and security establishments. The island consists of several tribal villages with essential infrastructure including schools and health facilities.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
A new Solid Waste Management (SWM) Cluster is set to commence operations shortly. This initiative is part of the ongoing efforts to enhance waste management practices and promote a cleaner, more sustainable environment. **Waste Segregation and Collection:**	A new Solid Waste Management (SWM) Cluster is set to commence operations shortly. This initiative is part of the ongoing efforts to enhance waste management practices and promote a cleaner, more sustainable environment. **Waste Segregation and Collection:**

- Households and public buildings segregate waste into biodegradable and non-biodegradable categories.
- Regular awareness programs promote environmentally responsible waste handling.

 Disposal and Composting:

- Biodegradable waste is composted locally via vermin composting or traditional methods.
- Non-biodegradable waste, including plastics and hazardous materials, is collected and periodically transported to centralized waste disposal facilities on the mainland.

 Plastic Waste Control:

- Efforts to reduce single-use plastic consumption are underway through community engagement and enforcement of regulations.

- Households and public buildings segregate waste into biodegradable and non-biodegradable categories.
- Regular awareness programs promote environmentally responsible waste handling.

 Disposal and Composting:

- Biodegradable waste is composted locally via vermin composting or traditional methods.
- Non-biodegradable waste, including plastics and hazardous materials, is collected and periodically transported to centralized waste disposal facilities on the mainland.

 Plastic Waste Control:

- Efforts to reduce single-use plastic consumption are underway through community engagement and enforcement of regulations.

17. KAMORTA

Kamorta Island, part of the Nicobar group, has a population of approximately **4,500 residents**, primarily Nicobarese tribal communities. The island has a number of villages equipped with basic amenities including schools, health centers, and tribal administration offices.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT

• **Segregation and Collection:**
  o Solid waste is generated from households, institutions, and limited commercial activities.
  o The local administration and Gram Panchayats have implemented source segregation (biodegradable, recyclable, and inert waste).
• **Disposal Methods:**
  o Biodegradable waste is managed through small-scale composting pits at community and household levels.
  o Non-biodegradable waste (plastics, metals, etc.) is collected and periodically transported to centralized facilities or stored in designated safe storage zones.
  o Burning or open dumping is prohibited and actively discouraged.
• **Awareness Programs:**
  o Tribal Council, Health Department, and Rural Development agencies conduct IEC activities (Information, Education, and Communication) promoting waste minimization and hygiene.
	• **Decentralized Sanitation Infrastructure:**
	  o Most households have been provided with individual household latrines (IHHLs) with septic tanks and soak pits.
	  o Public institutions (schools, health centers) maintain their own sanitation blocks with proper containment.
	• **No Sewage Discharge into Open Areas:**
	  o There is no centralized sewage treatment plant, but no untreated sewage is released into natural water bodies or coastal areas.
	  o Water sources are monitored to ensure they remain uncontaminated.
	• **Ongoing Improvements:**
	  o Under schemes like Swachh Bharat Mission (Gramin) and Tribal Area Development Plans, efforts are ongoing to improve waste and sanitation systems using eco-friendly technologies.

18. KATCHAL

Katchal Island, part of the Nicobar group, has a population of approximately **4,000 residents**, predominantly Nicobarese tribal communities living in several villages. The island has basic facilities such as schools, health centers, and administrative offices.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
• **Waste Segregation:** o Households and public offices segregate waste into biodegradable and non-biodegradable categories. o Awareness programs by local administration promote eco-friendly waste disposal practices. • **Collection and Disposal:** o Waste is collected by the Panchayat and sanitation workers regularly. o Biodegradable waste is composted locally through traditional methods or vermin composting units. o Non-biodegradable waste, including plastics and metals, is collected and transported periodically to the mainland or larger waste disposal centers. • **Plastic Waste Control:** o Efforts to reduce single-use plastics include community campaigns and regulations by local authorities. o Hazardous waste is managed carefully and stored securely before o disposal.	• **Sanitation Facilities:** o Individual households and public buildings use septic tanks and soak pits for sewage treatment. o Public toilets with proper drainage are maintained in community areas. • **Environmental Protection:** o No untreated sewage is discharged into water bodies. o Periodic inspections ensure compliance with sanitation standards.

19. CHOWRA

Chowra Island, part of the Nicobar group, is inhabited primarily by the Chowra tribe. The island has several small tribal villages with a population estimated around 3,500 residents. The community relies mainly on traditional lifestyles, with limited modern infrastructure.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
• **Traditional Waste Handling:** o The tribal population practices natural waste disposal methods, with biodegradable waste decomposed locally. o Non-biodegradable waste generation is minimal due to limited use of plastics and packaged goods. • **Awareness and Limited Modern Facilities:**	• **Traditional Sanitation Practices:** o Most households use pit latrines or eco-friendly toilets that prevent direct discharge into the environment. o Greywater typically drains into natural soak pits or surrounding vegetation. • **No Centralized Sewage System:**

- The administration has initiated environmental awareness programs to gradually reduce plastic use and improve sanitation.

- **Waste Collection & Disposal:**
  - Waste collection is carried out by local community members and Panchayat workers.
  - Non-biodegradable waste is gathered and periodically transported to larger disposal sites on Car Nicobar or other islands.
- **Challenges:**
  - Logistics and transportation constraints pose challenges in effective waste management.
  - Limited availability of proper dumping and segregation facilities.
  - There is no centralized sewage treatment plant on the island.
  - Due to low population density and tribal lifestyle, this is currently manageable with traditional sanitation.
- **Future Initiatives:**
  - Plans are underway to introduce improved sanitation units with septic tanks in public buildings and schools.
  - The administration is exploring small-scale STP models suitable for island conditions.

20. TERESSA ISLAND

Teresa Island, part of the Nicobar group, has a population of approximately 5,000 residents, comprising mainly of Nicobarese tribal communities along with some government officials and security personnel. The island has basic infrastructure including schools, health centers, and tribal council offices.

SOLID WASTE MANAGEMENT

- **Household Waste Segregation:**
  - Waste is segregated at the household level into biodegradable and non-biodegradable waste.
  - Awareness campaigns are conducted regularly to encourage proper waste management practices among residents.
- **Collection and Disposal:**
  - The island has designated collection points and a local team for solid waste management.
  - Biodegradable waste is composted locally, while non-biodegradable waste is collected and transported to Port Blair or larger disposal centers via scheduled shipments.
- **Plastic and Hazardous Waste Control:**
  - Efforts are ongoing to minimize single-use plastics and to control hazardous waste disposal.
  - Periodic clean-up drives are organized by local administration and NGOs.

SEWAGE WASTE MANAGEMENT

- **Sanitation Facilities:**
  - Houses and government buildings use septic tanks and soak pits designed to prevent environmental contamination.
  - Public toilets have been constructed in key community areas with proper sewage handling.
- **No Direct Discharge:**
  - Sewage is treated on-site with no direct discharge into nearby water bodies.

The health department monitors sanitation infrastructure regularly.

22. Car Nicobar

Car Nicobar is the northernmost island of the Nicobar District, and has a significant tribal population, including Nicobarese communities, along with government institutions, schools, and security establishments. The population is distributed across 15 tribal villages, with basic urban infrastructure developed post-2004 tsunami under the tribal protection framework.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
• A new Solid Waste Management (SWM) Cluster is set to commence operations shortly. This initiative is part of the ongoing efforts to enhance waste management practices and promote a cleaner, more sustainable environment. **Household-Level Segregation:** • Waste is segregated at the household level into biodegradable and non-biodegradable waste. • The administration has initiated awareness programs for tribal communities to promote safe waste handling. **Waste Collection and Disposal:** • Each village is assigned sanitation workers under the Panchayat or Tribal Council system. • Waste is collected regularly and sent to designated waste pits or collected at centralized locations for transport to the waste management facility. **Organic Waste Handling:** • Biodegradable waste is composted locally through vermi-pits or traditional decomposition methods. **Non-Biodegradable Waste:** • Plastic and other recyclable waste is collected and periodically shipped to Port Blair or designated mainland facilities through administrative arrangements. **Challenges and Improvements:** • Due to remoteness, logistics remain challenging, but proposals are in place for plastic baling units and compactors. • The District Administration is working toward a centralized waste management hub with funding support from the Tribal Affairs and Rural Development departments.	**Septic Tank System:** • All individual houses and government buildings are provided with septic tanks and soak pits. • Construction was standardized post-tsunami under disaster-resilient housing projects. **No Direct Discharge:** • There is no direct discharge of sewage into coastal waters. Sanitation facilities comply with both tribal welfare norms and coastal regulations. **Monitoring and Sanitation Drives:** • Periodic health and sanitation drives are undertaken with the support of the Health Department, and NGOs working in tribal areas.

23. AVIS ISLAND

Avis Island, located near Mayabunder in North & Middle Andaman, is uninhabited and maintained as an eco-sensitive zone. It was previously considered for eco-tourism development but currently remains closed to public access and is under the management of the Forest Department. Only occasional visits by forest officials and researchers are permitted for monitoring purposes.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
No Permanent Waste Generation: • Due to the absence of any residential, commercial, or tourism activity, there is no routine solid waste generation. **Forest Department Protocols:** • During official visits, a "carry-in, carry-out" waste management policy is strictly followed by all personnel. • No plastic, packaging, or non-biodegradable material is left behind. **No Dumping Zone:** • Avis Island is designated a no-dumping and no-littering zone, with occasional inspections to verify cleanliness and prevent marine debris accumulation. **Environmental Safeguards:** • The Forest Department ensures the island remains free from anthropogenic waste and human interference through continuous ecological monitoring.	• There is no infrastructure or activity that generates sewage or wastewater. • Temporary pit latrines may be used by officials during visits and are covered and decommissioned after use. **Zero Discharge Policy:** No human waste or grey water is allowed to enter the island ecosystem or surrounding marine waters.

24. VIPER ISLAND

Viper Island is a small, historically significant island located near Port Blair. It is uninhabited, with no permanent residents or commercial establishments. The island primarily serves as a heritage site and is visited by tourists and officials occasionally.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
Tourism Waste Handling: • Tourists visit the island on a day-trip basis via ferries from Port Blair. • The island has designated waste bins, and signage has been installed to discourage littering. • Waste is collected daily and brought back to Port Blair for proper disposal by the Tourism Department and ferry operators. **Plastic Waste Control:** • Viper Island is designated as a "no single-use plastic" zone, with regular checks at ferry boarding points.	**No Residential Sewage Generation:** • As there are no residential or commercial buildings on the island, there is no regular sewage output. Temporary **Sanitation Facilities:** • Portable eco-toilets or bio-toilets are provided for tourists during the visiting season. • These units are maintained by the Tourism Department and removed or serviced regularly to ensure no waste enters the natural environment. Zero **Discharge Policy:**

• Awareness boards educate visitors on eco-friendly behavior. **□ No Dumping or Storage:** • There is no open dumping or long-term storage of any waste on the island. **□ Forest and Tourism Department Monitoring:** • Regular cleanliness drives and inspections are conducted to ensure the island remains clean and waste-free.	All sanitation infrastructures comply with a zero marine discharge policy, in line with coastal zone norms and island protection guidelines.

25. FLAT BAY

Flat Bay Island is a small island near Sri Vijaya Puram, with no permanent residents or commercial establishments. The island is primarily a natural habitat with occasional visits by Forest Department personnel and researchers. Flat Bay is a remote and uninhabited area, primarily comprising mangrove creeks and low-lying tidal zones. It is **not inhabited by any civilian or tribal population**, and its ecological character makes it **unsuitable for permanent settlement**. The area falls under **protected coastal and forest jurisdiction** and may only occasionally be visited by **Forest Department or defense personnel** for patrolling and ecological assessments.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
□ No **Regular Waste Generation:** • **As there is no habitation or tourism activity, Flat Bay does not generate domestic or commercial solid waste.** □ Monitoring **and Cleanliness:** • Occasional inspections are carried out by the **Forest Department** and **Coast Guard/Defense patrols** to ensure the bay is free from marine debris or illegal dumping. □ Marine **Debris Response (If found):** • If any drift waste (plastic, fishing nets) is observed in the bay area or mangrove fringes, it is **collected and removed** during monitoring drives. □ No **Dumping or Storage:** • Flat Bay is a **no-waste-storage** and **no-dumping** zone. This is actively enforced by local authorities.	**No Sewage Infrastructure:** • There is **no sewage generation or infrastructure** in the bay area due to the **absence of human habitation**. **Temporary Use Protocols:** • If used as a temporary anchorage or patrol stop, all personnel are instructed to **carry back all waste and avoid any discharges**, in line with the Andaman Marine Eco-Sensitive Zone regulations.

26. RED SKIN

Red Skin Island is a small, uninhabited island located near Port Blair. It has no permanent residents or commercial activity. The island is occasionally visited by the Forest Department staff for patrol and ecological monitoring purposes. **Red Skin Island** is **uninhabited**, but it is a **seasonal tourism destination**, open to visitors **only during specific months of the year** (typically between May and October) as per the guidelines of the **Department of Environment & Forests** and the **A&N Administration**. It lies within the **Mahatma Gandhi Marine National Park** and is part of an **eco-sensitive, protected area**.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
Tourist Activity Control: • Entry to the island is **strictly regulated**, with a limited number of tourists allowed each day.	**Tourist Activity Control:** • Entry to the island is strictly regulated, with a limited number of tourists allowed each day.

• All tourism activities are **day-based only**, with no overnight stay permitted. □ Carry**-in, Carry-out Policy:** • Tour operators and visitors are mandated to **carry back all non-biodegradable waste** to the mainland (Wandoor). • **Signage and forest staff** are deployed to ensure compliance. □ Biodegradable **Waste:** • Any minor biodegradable waste (e.g. food peels) is collected and transported back daily for composting at designated sites on the mainland. □ No **Dumping Zone:** • **Strict enforcement** of "No Dumping" and "No Littering" policies in coordination with the Forest Department and local enforcement personnel. □ Awareness **& Monitoring:** • Visitors are briefed by tour operators and forest guides about environmental norms. • **Daily monitoring** is done during the tourist season by the Forest Department.	• All tourism activities are day-based only, with no overnight stay permitted. **Carry-in, Carry-out Policy:** • Tour operators and visitors are mandated to carry back all non-biodegradable waste to the mainland (Wandoor). • Signage and forest staff are deployed to ensure compliance. **Biodegradable Waste:** • Any minor biodegradable waste (e.g. food peels) is collected and transported back daily for composting at designated sites on the mainland. **No Dumping Zone:** • Strict enforcement of "No Dumping" and "No Littering" policies in coordination with the Forest Department and local enforcement personnel. **Awareness & Monitoring:** • Visitors are briefed by tour operators and forest guides about environmental norms. • Daily monitoring is done during the tourist season by the Forest Department.

27. CHATHAM

Chatham Island, located adjacent to Sri Vijaya Puram, is inhabited and industrial in nature, housing the historic Chatham Sawmill, offices of the Forest Department, and some residential quarters for staff. It also attracts domestic and international tourists due to its heritage and historical significance.

Chatham Island, located within Port Blair city limits, is not residential but hosts key infrastructure, including:

- **The Chatham Sawmill (one of Asia's oldest and largest),**
- **Indian Navy and Forest Department offices,**
- **A museum and heritage site,**
- **And a small number of staff accommodations.**
- **The island receives a steady flow of tourists, students, and officials daily.**

SOLID WASTE MANAGEMENT	**SEWAGE WASTE MANAGEMENT**
Segregation at Source: • All waste from the mill, offices, and residential quarters is segregated into biodegradable and non-biodegradable at the source. **Waste Collection & Transport:** • Solid waste is collected daily and transported to the Port Blair Municipal Council (PBMC) disposal system.	**Septic Tanks & Soak Pits:** • All buildings (offices, mill quarters, canteen, and public toilets) are connected to individual septic tanks and soak pits for on-site treatment. □ **Monitoring of Coastal Impact:** • Since the island is adjacent to coastal water, monitoring is done by the Pollution Control Committee to ensure no leakage or seepage into the sea.

- Forest Department and mill staff oversee proper handling to avoid accumulation.

Industrial Waste (Wood Residue):

- Wood shavings, bark, and sawdust from the Chatham Sawmill are reused internally as biomass fuel or mulch, ensuring zero waste generation from timber operations.

Plastic Waste Management:

- Awareness programs and collection drives are in place to reduce plastic usage, especially in tourist and office areas.
- Plastic waste is sent to authorize recycling units in Sri Vijaya Puram.

No Open Dumping:

- The island follows a no-open-dumping policy with routine inspections.

 Proposal for Up gradation:

- A proposal is under consideration for upgrading the sanitation system, possibly including a modular STP (Sewage Treatment Plant) to serve the island's needs sustainably.

28. East Island

East Island is located at the **northernmost tip of the Andaman group**, near the mouth of the Interview Sound. It hosts a **very small settlement**, primarily comprising **coast guard, police outpost personnel, lighthouse staff**, and a few families involved in fishing. The total population is estimated to be **less than 100**. **East Island** hosts a **very small population**, comprising **a few civilian households, local tribal residents**, and **personnel from the police, forest, and lighthouse departments**. It serves as one of the northernmost inhabited islands in the Andaman group and is under administrative oversight for both civil and security purposes.

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
Segregation at Source: Waste is segregated into biodegradable and non-biodegradable components at the household and institutional level. **Community Collection System:** Waste is collected regularly and stored in designated collection points. Non-biodegradable waste is transported to Diglipur or Port Blair for final disposal. **Composting of Organic Waste:** Organic and kitchen waste is managed through pit composting or vermin composting by local households and government quarters. **Awareness and Training:** Regular awareness programs are conducted by the local administration to promote responsible waste disposal and reduce plastic use. **No Open Dumping:** There is strict prohibition on open dumping or burning of waste. Routine inspections are carried out by local authorities.	**Septic Tanks & Soak Pits: All buildings, including residential and government facilities, are equipped with septic tanks and soak pits for sewage treatment.** Zero Discharge into Water Bodies: No untreated sewage is released into the surrounding marine environment or freshwater sources. Monitoring and Maintenance: Sanitation infrastructure is monitored regularly by the local administration and health authorities to ensure compliance with health and environmental norms. **Proposal for Upgradation:** A proposal for the installation of eco-friendly toilets and possible introduction of a small-scale decentralized sewage treatment unit has been submitted for consideration, depending on population needs and feasibility.

29. CURLEW ISLAND

Curlew Island, located in the northern part of the Andaman group, is **uninhabited** and designated as a **protected natural area**. It occasionally hosts short-term visits by **Forest Department staff** or scientific researchers, but there is **no permanent population** or tourism activity. Curlew Island **is** completely uninhabited**, with** no permanent or temporary population**. The island is part of a** protected and ecologically sensitive zone **under the jurisdiction of the** Forest Department**, and access is** restricted **for conservation and wildlife protection.**

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
Zero Waste Generation: As there is no regular human activity, the island does not generate any domestic or institutional solid waste. □ Occasional Official Visits: During rare monitoring visits by the Forest Department or researchers, a strict "carry-in, carry-out" waste protocol is enforced. □ No Dumping Activity: No solid waste is disposed of or stored on the island. The island is maintained in its natural and undisturbed condition. □ Periodic Inspections: Forest Department staff conducts visual inspections to ensure the island remains free from marine litter or drift waste.	**No Sewage Sources: There are no sanitation facilities or sewage sources due to the absence of human habitation.** □ Temporary Visits: If field camps are established (rarely), portable eco-friendly sanitation solutions (such as pit latrines or mobile toilets) are used and dismantled post-use. □ Zero Discharge Policy: No wastewater or human waste is released into the island environment or surrounding marine ecosystem.

30. SPIKE ISLANDS

Spike Island, located near the northern coast of Middle Andaman, is uninhabited. It is under the jurisdiction of the Forest Department and occasionally accessed by departmental personnel for patrolling or ecological monitoring. There is no permanent human settlement or tourism-related activity. Spike Island **is** uninhabited**, with** no permanent civilian or tribal population**. Only** occasional visits by Forest Department personnel or patrol teams **occur for ecological monitoring and protection activities. The island is classified as** ecologically sensitive**, and access is highly restricted.**

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
Negligible Waste Generation: Due to the absence of permanent habitation, solid waste generation is extremely minimal and only arises during brief official visits. □ Carry-back Protocol: All non-biodegradable waste generated during field visits is strictly carried back to authorized disposal centers on the mainland (e.g., Port Blair) following a "zero litter" protocol. □ Biodegradable Waste: Any minor organic waste is composted on-site using temporary covered pits that are dismantled after use. □ No Open Dumping: Dumping of waste on the island is strictly prohibited, with monitoring conducted during each official visit.	Most homes utilize individual septic tanks for sewage treatment, while grey water is managed onsite through household soak pits—ensuring safe percolation, minimal environmental impact, and compliance with Swachh Bharat Mission (Gramin) guidelines.

□ Awareness & Compliance: All visiting personnel are briefed on waste management protocols before deployment.	

31. **Stewart Islands**

Stewart Island, located near Mayabunder in the **North and Middle Andaman district**, has a **very small and seasonal population**, mostly comprising **Forest Department staff** and **fisher folk** who occasionally stay temporarily. There is **no permanent civilian habitation** or commercial development. Stewart Island **has a** very sparse and temporary population**, primarily consisting of** Forest Department personnel **and** occasional visits by researchers or support staff**. There is** no permanent civilian population**, and the island remains under** restricted access **due to its ecological sensitivity.**

SOLID WASTE MANAGEMENT	SEWAGE WASTE MANAGEMENT
Minimal Waste Generation: Owing to limited and regulated human presence, waste generation on the island is minimal. □ Segregation at Source: All personnel are instructed to segregate waste into biodegradable and non-biodegradable categories at the source. □ Biodegradable Waste: Organic waste is composted on-site using covered compost pits, reducing environmental impact. □ Non-biodegradable Waste: Plastic and inorganic waste is stored securely and transported off the island during regular supply or patrol movements, primarily to Port Blair for appropriate disposal. □ No Dumping Practices: Strict rules prohibit open dumping or littering, with routine monitoring by Forest Department staff.	**Sanitation Facilities:** Temporary field camps and quarters are equipped with septic tanks or eco-friendly pit latrines. □ **Zero Discharge Policy:** No untreated wastewater or sewage is discharged into the sea or natural water bodies surrounding the island. □ **Monitoring Measures:** The Forest Department ensures that all activities comply with environmental guidelines and that sanitation practices do not affect the surrounding ecosystem.

Waste Collection details for the month of May 2024

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert/ reject waste(kg)
01-05-2024	41,530.00	18,143	21,847	80	1,460
02-05-2024	78,619.00	34,347	41,358	150	2,764
03-05-2024	72,639.00	31,733	38,213	139	2,554
04-05-2024	72,669.00	31,747	38,228	139	2,555
05-05-2024	26,497.00	11,576	13,938	51	932
06-05-2024	78,110.00	34,125	41,090	149	2,746
07-05-2024	70,745.00	30,907	37,216	135	2,487
08-05-2024	62,981.00	27,515	33,132	120	2,214
09-05-2024	46,494.00	20,312	24,458	89	1,635
10-05-2024	73,550.00	32,132	38,691	141	2,586
11-05-2024	70,446.00	30,776	37,058	135	2,477
12-05-2024	27,551.00	12,036	14,493	53	969
13-05-2024	77,932.00	34,047	40,996	149	2,740
14-05-2024	64,043.00	27,979	33,690	122	2,252
15-05-2024	58,114.00	25,389	30,571	111	2,043
16-05-2024	73,340.00	32,041	38,581	140	2,578
17-05-2024	46,505.00	20,317	24,464	89	1,635
18-05-2024	65,936.00	28,806	34,686	126	2,318
19-05-2024	29,386.00	12,838	15,459	56	1,033
20-05-2024	65,383.00	28,564	34,395	125	2,299
21-05-2024	54,231.00	23,692	28,528	104	1,907
22-05-2024	51,542.00	22,517	27,114	99	1,812
23-05-2024	48,891.00	21,359	25,719	94	1,719
24-05-2024	59,794.00	26,123	31,455	114	2,102
25-05-2024	50,322.00	21,985	26,472	96	1,769
26-05-2024	36,134.00	15,786	19,008	69	1,271
27-05-2024	76,838.00	33,569	40,421	147	2,701
28-05-2024	52,905.00	23,113	27,831	101	1,860
29-05-2024	57,016.00	24,909	29,993	109	2,005
30-05-2024	44,478.00	19,431	23,398	85	1,564
31-05-2024	55,615.00	24,297	29,257	106	1,955
Total waste (kg)	**17,90,236.00**	**7,82,111.00**	**9,41,760.00**	**3,423.00**	**62,942.00**
Average TPD	**57.75**	**25.23**	**30.38**	**0.11**	**2.03**

Waste Collection details for the month of June 2024

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert/ reject waste(kg)
01-06-2024	61,972	27,609	30,920	175	3,268
02-06-2024	25,594	11,403	12,769	72	1,350
03-06-2024	68,389	30,468	33,899	205	3,817
04-06-2024	47,406	21,120	23,597	137	2,552
05-06-2024	42,198	18,800	21,498	97	1,803
06-06-2024	42,048	18,733	21,257	105	1,953
07-06-2024	50,440	22,472	25,165	143	2,660
08-06-2024	54,216	24,154	27,050	153	2,859
09-06-2024	25,624	11,416	12,785	72	1,351
10-06-2024	63,603	28,336	31,234	205	3,828
11-06-2024	57,943	25,814	28,910	164	3,055
12-06-2024	47,555	21,186	23,726	135	2,508
13-06-2024	49,766	22,171	24,886	138	2,571
14-06-2024	52,143	23,230	26,017	147	2,749
15-06-2024	58,856	26,221	29,366	166	3,103
16-06-2024	23,470	10,456	11,711	66	1,237
17-06-2024	43,574	19,413	21,740	123	2,298
18-06-2024	54,147	24,123	27,016	153	2,855
19-06-2024	48,322	21,528	24,109	137	2,548
20-06-2024	74,157	33,037	37,000	210	3,910
21-06-2024	49,145	21,895	24,520	139	2,591
22-06-2024	59,941	26,704	29,906	170	3,161
23-06-2024	24,042	10,711	11,995	68	1,268
24-06-2024	73,537	32,761	36,691	208	3,877
25-06-2024	48,445	21,583	24,171	137	2,554
26-06-2024	46,577	20,751	23,238	132	2,456
27-06-2024	45,931	20,463	22,916	130	2,422
28-06-2024	55,520	24,735	27,701	157	2,927
29-06-2024	61,248	27,286	30,560	173	3,229
30-06-2024	29,291	13,050	14,614	83	1,544
Total waste (kg)	**14,85,100.00**	**6,61,629.00**	**7,40,967.00**	**4,200.00**	**78,304.00**
Average TPD	**49.50**	**22.05**	**24.70**	**0.14**	**2.61**

Waste Collection details for the month of July 2024

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert/ reject waste(kg)
01-07-2024	66,462	25,774	34,599	132	5,957
02-07-2024	57,579	22,329	29,975	114	5,161
03-07-2024	60,080	23,299	31,277	119	5,385
04-07-2024	59,171	22,947	30,804	117	5,303
05-07-2024	61,954	24,026	32,252	123	5,553
06-07-2024	58,070	22,520	30,230	115	5,205
07-07-2024	28,803	11,170	14,994	57	2,582
08-07-2024	63,804	24,743	33,215	127	5,719
09-07-2024	59,401	23,036	30,923	118	5,324
10-07-2024	68,755	26,664	35,793	136	6,162
11-07-2024	66,487	25,784	34,612	132	5,959
12-07-2024	69,124	26,807	35,985	137	6,195
13-07-2024	67,295	26,097	35,033	134	6,031
14-07-2024	28,083	10,891	14,619	56	2,517
15-07-2024	76,528	29,678	39,839	152	6,859
16-07-2024	64,191	24,894	33,417	127	5,753
17-07-2024	38,693	15,005	20,143	77	3,468
18-07-2024	76,832	29,796	39,998	152	6,886
19-07-2024	71,041	27,550	36,983	141	6,367
20-07-2024	66,197	25,672	34,461	131	5,933
21-07-2024	31,624	12,264	16,463	63	2,834
22-07-2024	75,073	29,114	39,082	149	6,728
23-07-2024	69,434	26,927	36,146	138	6,223
24-07-2024	65,838	25,532	34,274	131	5,901
25-07-2024	62,606	24,279	32,592	124	5,611
26-07-2024	62,328	24,171	32,447	124	5,586
27-07-2024	66,223	25,682	34,475	131	5,935
28-07-2024	39,966	15,499	20,805	80	3,582
29-07-2024	75,246	29,181	39,172	149	6,744
30-07-2024	66,458	25,773	34,597	132	5,956
31-07-2024	60,963	23,642	31,736	121	5,464
Total waste (kg)	**18,84,309.00**	**7,30,746.00**	**9,80,941.00**	**3,739.00**	**1,68,883.00**
Average TPD	**60.70**	**23.54**	**31.60**	**0.12**	**5.44**

Waste Collection details for the month of August 2024

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert/ reject waste(kg)
01-08-2024	98,844	40,049	50,862	188	7,745
02-08-2024	1,01,229	41,015	52,089	193	7,932
03-08-2024	90,108	36,509	46,367	172	7,060
04-08-2024	42,926	17,392	22,088	82	3,364
05-08-2024	85,161	34,505	43,821	162	6,673
06-08-2024	85,252	34,542	43,868	162	6,680
07-08-2024	76,808	31,121	39,523	146	6,018
08-08-2024	90,495	36,666	46,566	172	7,091
09-08-2024	82,592	33,464	42,499	157	6,472
10-08-2024	81,199	32,900	41,782	155	6,362
11-08-2024	46,188	18,714	23,767	88	3,619
12-08-2024	95,588	38,730	49,186	182	7,490
13-08-2024	95,840	38,832	49,316	182	7,510
14-08-2024	1,00,951	40,940	51,993	102	7,916
15-08-2024	4,476	1,776	2,256	99	345
16-08-2024	1,02,119	41,376	52,547	194	8,002
17-08-2024	1,02,064	41,354	52,519	194	7,997
18-08-2024	70,931	28,739	36,499	135	5,558
19-08-2024	53,564	21,703	27,562	102	4,197
20-08-2024	91,845	37,213	47,260	175	7,197
21-08-2024	77,953	31,585	40,112	148	6,108
22-08-2024	64,313	26,058	33,093	123	5,039
23-08-2024	56,094	22,728	28,864	107	4,395
24-08-2024	65,047	26,355	33,471	124	5,097
25-08-2024	32,164	13,032	16,550	62	2,520
26-08-2024	61,244	24,814	31,514	117	4,799
27-08-2024	65,027	26,347	33,461	124	5,095
28-08-2024	60,147	24,370	30,949	115	4,713
29-08-2024	65,420	26,506	33,663	125	5,126
30-08-2024	75,782	30,705	38,995	144	5,938
31-08-2024	65,580	26,571	33,745	125	5,139
Total waste (kg)	**22,86,951.00**	**9,26,611.00**	**11,76,787.00**	**4,356.00**	**1,79,197.00**
Average TPD	**73.77**	**29.89**	**37.96**	**0.14**	**5.78**

Waste Collection details for the month of September 2024

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert/ reject waste(kg)
01-09-2024	36,180	15,218	17,805	72	3,085
02-09-2024	73,604	30,938	36,243	145	6,278
03-09-2024	76,604	32,223	37,699	151	6,531
04-09-2024	67,579	28,427	33,258	133	5,761
05-09-2024	79,436	33,414	39,093	157	6,772
06-09-2024	77,416	32,564	38,099	153	6,600
07-09-2024	61,598	25,911	30,314	122	5,251
08-09-2024	43,239	18,188	21,280	85	3,686
09-09-2024	91,450	38,468	45,006	180	7,796
10-09-2024	71,783	30,195	35,326	142	6,120
11-09-2024	74,037	31,143	36,436	146	6,312
12-09-2024	69,418	29,200	34,163	137	5,918
13-09-2024	66,285	27,882	32,621	131	5,651
14-09-2024	55,325	23,272	27,227	109	4,717
15-09-2024	39,749	16,720	19,561	79	3,389
16-09-2024	45,336	19,070	22,311	90	3,865
17-09-2024	77,002	32,390	37,895	152	6,565
18-09-2024	69,773	29,349	34,338	138	5,948
19-09-2024	78,787	33,141	38,774	155	6,717
20-09-2024	69,073	29,055	33,993	136	5,889
21-09-2024	75,913	31,932	37,359	150	6,472
22-09-2024	40,864	17,189	20,110	81	3,484
23-09-2024	86,544	36,404	42,591	171	7,378
24-09-2024	68,930	28,995	33,923	136	5,876
25-09-2024	78,060	32,835	38,416	154	6,655
26-09-2024	71,356	30,015	35,117	141	6,083
27-09-2024	71,604	30,120	35,239	141	6,104
28-09-2024	56,474	23,755	27,793	111	4,815
29-09-2024	30,328	12,757	14,925	60	2,586
30-09-2024	81,171	34,144	39,947	160	6,920
Total waste (kg)	**19,84,918.00**	**8,34,914.00**	**9,76,862.00**	**3,918.00**	**1,69,224.00**
Average TPD	**66.16**	**27.83**	**32.56**	**0.13**	**5.64**

Waste Collection details for the month of October 2024

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert/ reject waste(kg)
01-10-2024	66,520	30,221	32,901	158	3,240
02-10-2024	44,937	20,415	22,226	107	2,189
03-10-2024	67,213	30,536	33,244	159	3,274
04-10-2024	80,941	36,772	40,034	192	3,943
05-10-2024	76,139	34,591	37,659	180	3,709
06-10-2024	33,834	15,371	16,735	80	1,648
07-10-2024	84,252	38,277	41,672	199	4,104
08-10-2024	61,259	27,831	30,299	145	2,984
09-10-2024	78,131	35,496	38,644	185	3,806
10-10-2024	77,676	35,289	38,419	184	3,784
11-10-2024	56,906	25,853	28,146	135	2,772
12-10-2024	67,953	30,872	33,610	161	3,310
13-10-2024	35,284	16,030	17,451	84	1,719
14-10-2024	94,126	42,763	46,555	223	4,585
15-10-2024	84,477	38,379	41,783	200	4,115
16-10-2024	74,658	33,918	36,926	177	3,637
17-10-2024	80,682	36,655	39,906	191	3,930
18-10-2024	73,327	33,313	36,268	174	3,572
19-10-2024	85,524	38,855	42,301	202	4,166
20-10-2024	45,077	20,479	22,295	107	2,196
21-10-2024	89,679	40,742	44,356	212	4,369
22-10-2024	75,358	34,236	37,273	178	3,671
23-10-2024	69,110	31,397	34,182	164	3,367
24-10-2024	75,939	34,500	37,560	180	3,699
25-10-2024	69,884	31,749	34,565	166	3,404
26-10-2024	71,964	32,694	35,594	170	3,506
27-10-2024	39,095	17,761	19,336	93	1,905
28-10-2024	79,212	35,987	39,178	188	3,859
29-10-2024	68,828	31,269	34,043	163	3,353
30-10-2024	63,097	28,665	31,208	150	3,074
31-10-2024	29,350	13,334	14,516	70	1,430
Total waste (kg)	**21,00,432.00**	**9,54,250.00**	**10,38,885.00**	**4,977.00**	**1,02,320.00**
Average TPD	**67.75**	**30.78**	**33.51**	**0.16**	**3.30**

Annexure-II

नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

Details of Existing Wet waste Facilities:

S. No	Composting facility	Capacity	Area in sqm.	Remarks
1.	At Brookshabad	5 TPD	250	38 Pits
2.	At Gandhi Park	5 TPD	288	28 Pits
3.	At Anarkali-1	3 TPD	100	02 Pits
4.	At Anarkali-2	2 TPD	100	Windrow
5.	At Brichgunj	2 TPD	130	03 Pits
6.	At Junglighat	1 TPD	60	07 Pits
7.	At Garacharama-1	5 TPD	265	18 Pits
8.	At Garacharama-2	3 TPD	105	Windrow
9.	Coconut waste shredding facility at Brookshabad	4 TPD	200	Mechanized
10.	Junglighat Fish waste processing Unit	2 TPD	170	Mechanized
11.	Electric composting unit	0.5TPD	100	Mechanized
Total		**32.5 TPD**	**1768 in sqm.**	

NOTE: TPD- Tons per day.

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Details of existing wet waste facilities in SVPMC Area along with photographs

S.No.	Name /Location/Technology	Design Capacity (TPD)
1.	Gandhi Park Vermi Compost Facility    	5.0
2.	Brookshabad Compost Facility    	5.0

3.	Anarkali Compost Facility-1&2    	5.0 (3.0 & 2.0)
4.	Brichgunj composting unit    	2.00

5.	Junglighat compost unit:  	1.0
6.	Garacharama compost plant:  	8.0 (5.0 & 3.0)
7.	Junglighat Electric Composting Unit    	0.25

8.	Mohanpura Electric Composting unit  	0.25
9.	Fish waste processing unit    	2.0
10.	Coconut Shredding unit    	4.0
TOTAL		**32.5 TPD**

ANNEXURE-III

Summary of Compost produced at SVPMC's wet/ organic waste facilities			
Month	**Average per day Wet waste collected & processed in TPD**	**Average compost produced (raw) in TPD**	**Average compost produced (sieved) in TPD**
May, 2024	30.38	2.43	1.94
June, 2024	24.7	1.98	1.58
July, 2024	31.6	2.53	2.03
August, 2024	37.96	3.1	2.48
September, 2024	32.56	2.6	2.08
October, 2024	33.51	2.68	2.14
Average	**31.79**	**2.56**	**2.03**

EE III (WM)

AC-III (R/L, SWM)

Weighbridge Details for the month of May 2024				
Date	Total (kg)	Wet waste (kg)	Compost production-raw (In kgs.)	Compost production-sieved (in kgs.)
01-05-2024	41,530.00	21,847	1,747.76	1,398.21
02-05-2024	78,619.00	41,358	3,308.64	2,646.91
03-05-2024	72,639.00	38,213	3,057.04	2,445.63
04-05-2024	72,669.00	38,228	3,058.24	2,446.59
05-05-2024	26,497.00	13,938	1,115.04	892.03
06-05-2024	78,110.00	41,090	3,287.20	2,629.76
07-05-2024	70,745.00	37,216	2,977.28	2,381.82
08-05-2024	62,981.00	33,132	2,650.56	2,120.45
09-05-2024	46,494.00	24,458	1,956.64	1,565.31
10-05-2024	73,550.00	38,691	3,095.28	2,476.22
11-05-2024	70,446.00	37,058	2,964.64	2,371.71
12-05-2024	27,551.00	14,493	1,159.44	927.55
13-05-2024	77,932.00	40,996	3,279.68	2,623.74
14-05-2024	64,043.00	33,690	2,695.20	2,156.16
15-05-2024	58,114.00	30,571	2,445.68	1,956.54
16-05-2024	73,340.00	38,581	3,086.48	2,469.18
17-05-2024	46,505.00	24,464	1,957.12	1,565.70
18-05-2024	65,936.00	34,686	2,774.88	2,219.90
19-05-2024	29,386.00	15,459	1,236.72	989.38
20-05-2024	65,383.00	34,395	2,751.60	2,201.28
21-05-2024	54,231.00	28,528	2,282.24	1,825.79
22-05-2024	51,542.00	27,114	2,169.12	1,735.30
23-05-2024	59,794.00	31,455	2,516.40	2,013.12
24-05-2024	48,891.00	25,719	2,057.52	1,646.02
25-05-2024	50,322.00	26,472	2,117.76	1,694.21
26-05-2024	36,134.00	19,008	1,520.64	1,216.51
27-05-2024	76,838.00	40,421	3,233.68	2,586.94
28-05-2024	52,905.00	27,831	2,226.48	1,781.18
29-05-2024	57,016.00	29,993	2,399.44	1,919.55
30-05-2024	44,478.00	23,398	1,871.84	1,497.47
31-05-2024	55,615.00	29,257	2,340.56	1,872.45
Total waste TPM	**17,90,236.00**	**9,41,760.00**	**75,340.80**	**60,272.64**
Average TPD	**57.75**	**30.38**	**2.43**	**1.94**

EE-III (SWM)

AE-III (R/M) SWM

Waste Collection details for the month of June 2024				
Date	Total waste (kg)	Wet waste (kg)	Compost production-raw (In kgs.)	Compost production-sieved (In kgs.)
01-06-2024	61,972	30,920	2,473.60	1,978.88
02-06-2024	25,594	12,769	1,021.52	817.22
03-06-2024	68,389	33,899	2,711.92	2,169.54
04-06-2024	47,406	23,597	1,887.76	1,510.21
05-06-2024	42,198	21,498	1,719.84	1,375.87
06-06-2024	42,048	21,257	1,700.56	1,360.45
07-06-2024	50,440	25,165	2,013.20	1,610.56
08-06-2024	54,216	27,050	2,164.00	1,731.20
09-06-2024	25,624	12,785	1,022.80	818.24
10-06-2024	63,603	31,234	2,498.72	1,998.98
11-06-2024	57,943	28,910	2,312.80	1,850.24
12-06-2024	47,555	23,726	1,898.08	1,518.46
13-06-2024	49,766	24,686	1,990.88	1,592.70
14-06-2024	52,143	26,017	2,081.36	1,665.09
15-06-2024	58,856	29,366	2,349.28	1,879.42
16-06-2024	23,470	11,711	936.88	749.50
17-06-2024	74,157	37,000	2,960.00	2,368.00
18-06-2024	54,147	27,016	2,161.28	1,729.02
19-06-2024	48,322	24,109	1,928.72	1,542.98
20-06-2024	43,574	21,740	1,739.20	1,391.36
21-06-2024	49,145	24,520	1,961.60	1,569.28
22-06-2024	59,941	29,906	2,392.48	1,913.98
23-06-2024	24,042	11,995	959.60	767.68
24-06-2024	73,537	36,691	2,935.28	2,348.22
25-06-2024	48,445	24,171	1,933.68	1,546.94
26-06-2024	46,577	23,238	1,859.04	1,487.23
27-06-2024	45,931	22,916	1,833.28	1,466.62
28-06-2024	55,520	27,701	2,216.08	1,772.86
29-06-2024	61,248	30,560	2,444.80	1,955.84
30-06-2024	29,291	14,614	1,169.12	935.30
Total waste TPM	**14,85,100.00**	**7,40,967.00**	**59,277.36**	**47,421.89**
Average TPD	**49.50**	**24.70**	**1.98**	**1.58**

EE III (WM)

AE-III (R/w) SWM

Waste Collection details for the month of July 2024				
Date	Total (kg)	Wet waste (kg)	Compost production-raw (in kgs.)	Compost production-sieved (in kgs.)
01-07-2024	66,462	34,599	2,767.92	2,214.34
02-07-2024	57,579	29,975	2,398.00	1,918.40
03-07-2024	60,080	31,277	2,502.16	2,001.73
04-07-2024	59,171	30,804	2,464.32	1,971.46
05-07-2024	61,954	32,252	2,580.16	2,064.13
06-07-2024	58,070	30,230	2,418.40	1,934.72
07-07-2024	28,803	14,994	1,199.52	959.62
08-07-2024	63,804	33,215	2,657.20	2,125.76
09-07-2024	59,401	30,923	2,473.84	1,979.07
10-07-2024	38,693	20,143	1,611.44	1,289.15
11-07-2024	66,487	34,612	2,768.96	2,215.17
12-07-2024	69,124	35,985	2,878.80	2,303.04
13-07-2024	67,295	35,033	2,802.64	2,242.11
14-07-2024	28,083	14,619	1,169.52	935.62
15-07-2024	76,528	39,839	3,187.12	2,549.70
16-07-2024	64,191	33,417	2,673.36	2,138.69
17-07-2024	68,755	35,793	2,863.44	2,290.75
18-07-2024	76,832	39,998	3,199.84	2,559.87
19-07-2024	71,041	36,983	2,958.64	2,366.91
20-07-2024	66,197	34,461	2,756.88	2,205.50
21-07-2024	31,624	16,463	1,317.04	1,053.63
22-07-2024	75,073	39,082	3,126.56	2,501.25
23-07-2024	69,434	36,146	2,891.68	2,313.34
24-07-2024	65,838	34,274	2,741.92	2,193.54
25-07-2024	62,606	32,592	2,607.36	2,085.89
26-07-2024	62,328	32,447	2,595.76	2,076.61
27-07-2024	66,223	34,475	2,758.00	2,206.40
28-07-2024	39,966	20,805	1,664.40	1,331.52
29-07-2024	75,246	39,172	3,133.76	2,507.01
30-07-2024	66,458	34,597	2,767.76	2,214.21
31-07-2024	60,963	31,736	2,538.88	2,031.10
Total waste TPM	**18,84,309.00**	**9,80,941.00**	**78,475.28**	**62,780.22**
Average TPD	**60.78**	**31.64**	**2.53**	**2.03**

EE-III (WRI)

AE-III (R/w, SWM)

Weighbridge Details for the month of August 2024				
Date	Total (kg)	Wet waste (kg)	Compost production-raw (In kgs.)	Compost production-sieved (in kgs.)
01-08-2024	98,844	50,862	4,068.96	3,255.17
02-08-2024	1,01,229	52,089	4,167.12	3,333.70
03-08-2024	90,108	46,367	3,709.36	2,967.49
04-08-2024	42,926	22,088	1,767.04	1,413.63
05-08-2024	85,161	43,821	3,505.68	2,804.54
06-08-2024	85,252	43,868	3,509.44	2,807.55
07-08-2024	76,608	39,523	3,161.84	2,529.47
08-08-2024	90,495	46,566	3,725.28	2,980.22
09-08-2024	82,592	42,499	3,399.92	2,719.94
10-08-2024	81,199	41,782	3,342.56	2,674.05
11-08-2024	46,188	23,767	1,901.36	1,521.09
12-08-2024	95,588	49,186	3,934.88	3,147.90
13-08-2024	95,840	49,316	3,945.28	3,156.22
14-08-2024	1,03,935	53,497	4,279.76	3,423.81
15-08-2024	46,188	23,767	1,901.36	1,521.09
16-08-2024	1,02,119	52,547	4,203.76	3,363.01
17-08-2024	70,931	36,499	2,919.92	2,335.94
18-08-2024	53,564	27,562	2,204.96	1,763.97
19-08-2024	91,845	47,260	3,780.80	3,024.64
20-08-2024	1,02,064	52,519	4,201.52	3,361.22
21-08-2024	77,953	40,112	3,208.96	2,567.17
22-08-2024	64,313	33,093	2,647.44	2,117.95
23-08-2024	56,094	28,864	2,309.12	1,847.30
24-08-2024	65,047	33,471	2,677.68	2,142.14
25-08-2024	32,164	16,550	1,324.00	1,059.20
26-08-2024	61,244	31,514	2,521.12	2,016.90
27-08-2024	65,027	33,461	2,676.88	2,141.50
28-08-2024	60,147	30,949	2,475.92	1,980.74
29-08-2024	65,420	33,663	2,693.04	2,154.43
30-08-2024	75,782	38,995	3,119.60	2,495.68
31-08-2024	65,560	33,745	2,699.60	2,159.68
Total waste TPM	**23,31,647.00**	**11,99,802.00**	**95,984.16**	**76,787.33**
Average TPD	**75.21**	**38.70**	**3.10**	**2.48**

EE-III (Wks)

AE-II (R/w, SWM)

Weighbridge Details for the month of September 2024				
Date	Total (kg)	Wet waste (kg)	Compost production-raw (in kgs.)	Compost production-sieved (in kgs.)
01-09-2024	36,180	17,805	1,424.40	1,139.52
02-09-2024	73,604	36,243	2,899.44	2,319.55
03-09-2024	76,604	37,699	3,015.92	2,412.74
04-09-2024	67,579	33,258	2,660.64	2,128.51
05-09-2024	79,436	39,093	3,127.44	2,501.95
06-09-2024	77,416	38,099	3,047.92	2,438.34
07-09-2024	61,598	30,314	2,425.12	1,940.10
08-09-2024	43,239	21,280	1,702.40	1,361.92
09-09-2024	91,450	45,006	3,600.48	2,880.38
10-09-2024	71,783	35,326	2,826.08	2,260.86
11-09-2024	74,037	36,436	2,914.88	2,331.90
12-09-2024	69,418	34,163	2,733.04	2,186.43
13-09-2024	66,285	32,621	2,609.68	2,087.74
14-09-2024	55,325	27,227	2,178.16	1,742.53
15-09-2024	39,749	19,561	1,564.88	1,251.90
16-09-2024	77,002	37,895	3,031.60	2,425.28
17-09-2024	45,336	22,311	1,784.88	1,427.90
18-09-2024	69,773	34,338	2,747.04	2,197.63
19-09-2024	78,787	38,774	3,101.92	2,481.54
20-09-2024	69,073	33,993	2,719.44	2,175.55
21-09-2024	75,913	37,359	2,988.72	2,390.98
22-09-2024	40,864	20,110	1,608.80	1,287.04
23-09-2024	86,544	42,591	3,407.28	2,725.82
24-09-2024	68,930	33,923	2,713.84	2,171.07
25-09-2024	78,060	38,416	3,073.28	2,458.62
26-09-2024	71,356	35,117	2,809.36	2,247.49
27-09-2024	71,604	35,239	2,819.12	2,255.30
28-09-2024	56,474	27,793	2,223.44	1,778.75
29-09-2024	30,328	14,925	1,194.00	955.20
30-09-2024	81,171	39,947	3,195.76	2,556.61
Total waste TPM	**19,84,918.00**	**9,76,862.00**	**78,148.96**	**62,519.17**
Average TPD	**66.16**	**32.56**	**2.60**	**2.08**

EE III (W&K)

AE-II (R/G, Swm)

Waste Collection details for the month of October 2024				
Date	Total (kg)	Wet waste (kg)	Compost production-raw (In kgs.)	Compost production-sieved (In kgs.)
01-10-2024	66,520	32,901	2,632.08	2,105.66
02-10-2024	44,937	22,226	1,778.08	1,422.46
03-10-2024	67,213	33,244	2,659.52	2,127.62
04-10-2024	80,941	40,034	3,202.72	2,562.18
05-10-2024	76,139	37,659	3,012.72	2,410.18
06-10-2024	33,834	16,735	1,338.80	1,071.04
07-10-2024	84,252	41,672	3,333.76	2,667.01
08-10-2024	61,259	30,299	2,423.92	1,939.14
09-10-2024	78,131	38,644	3,091.52	2,473.22
10-10-2024	77,676	38,419	3,073.52	2,458.82
11-10-2024	56,906	28,146	2,251.68	1,801.34
12-10-2024	67,953	33,610	2,688.80	2,151.04
13-10-2024	35,284	17,451	1,396.08	1,116.86
14-10-2024	94,126	46,555	3,724.40	2,979.52
15-10-2024	84,477	41,783	3,342.64	2,674.11
16-10-2024	74,658	36,926	2,954.08	2,363.26
17-10-2024	80,682	39,906	3,192.48	2,553.98
18-10-2024	73,327	36,268	2,901.44	2,321.15
19-10-2024	85,524	42,301	3,384.08	2,707.26
20-10-2024	45,077	22,295	1,783.60	1,426.88
21-10-2024	89,679	44,356	3,548.48	2,838.78
22-10-2024	75,358	37,273	2,981.84	2,385.47
23-10-2024	69,110	34,182	2,734.56	2,187.65
24-10-2024	75,939	37,560	3,004.80	2,403.84
25-10-2024	69,884	34,565	2,765.20	2,212.16
26-10-2024	71,964	35,594	2,847.52	2,278.02
27-10-2024	39,095	19,336	1,546.88	1,237.50
28-10-2024	79,212	39,178	3,134.24	2,507.39
29-10-2024	68,828	34,043	2,723.44	2,178.75
30-10-2024	63,097	31,208	2,496.64	1,997.31
31-10-2024	29,350	14,516	1,161.28	929.02
Total waste TPM	**21,00,432.00**	**10,38,885.00**	**83,110.80**	**66,488.64**
Average TPD	**67.76**	**33.51**	**2.68**	**2.14**

EE -III (SWM)

AE -III (RR, SWM)

Summary of Compost produced at SVPMC's wet/ organic waste facilities			
Month	**Average per day Wet waste collected & processed in TPD**	**Average compost produced (raw) in TPD**	**Average compost produced (sieved) in TPD**
Nov., 2024	36.95	2.59	2.07
Dec., 2024	36.74	2.57	2.06
Jan, 2025	33.25	2.66	2.13
Feb., 2025	32.46	2.60	2.08
March, 2025	32.15	2.57	2.06
April, 2025	34.71	2.43	1.94
May, 2025	34.14	2.73	2.18
June, 2025	33.12	2.65	2.12
July, 2025	37.90	2.65	2.12
Average	**34.60**	**2.61**	**2.08**

Compost details for the month of November 2024				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-11-2024	68,601	32,997	2,310	1,848
02-11-2024	90,037	43,308	3,032	2,425
03-11-2024	49,226	23,678	1,657	1,326
04-11-2024	89,571	43,084	3,016	2,413
05-11-2024	83,556	40,190	2,813	2,251
06-11-2024	88,510	42,573	2,980	2,384
07-11-2024	82,773	39,814	2,787	2,230
08-11-2024	87,476	42,076	2,945	2,356
09-11-2024	82,159	39,518	2,766	2,213
10-11-2024	41,128	19,783	1,385	1,108
11-11-2024	87,124	41,907	2,933	2,347
12-11-2024	84,193	40,497	2,835	2,268
13-11-2024	91,450	43,987	3,079	2,463
14-11-2024	76,521	36,807	2,576	2,061
15-11-2024	60,050	28,884	2,022	1,618
16-11-2024	81,242	39,077	2,735	2,188
17-11-2024	43,807	21,071	1,475	1,180
18-11-2024	94,340	45,378	3,176	2,541
19-11-2024	74,900	36,027	2,522	2,018
20-11-2024	84,140	40,471	2,833	2,266
21-11-2024	79,501	38,240	2,677	2,141
22-11-2024	71,207	34,251	2,398	1,918
23-11-2024	79,077	38,036	2,663	2,130
24-11-2024	38,090	18,321	1,282	1,026
25-11-2024	93,457	44,953	3,147	2,517
26-11-2024	83,311	40,073	2,805	2,244
27-11-2024	81,425	39,165	2,742	2,193
28-11-2024	75,964	36,539	2,558	2,046
29-11-2024	93,755	45,096	3,157	2,525
30-11-2024	67,766	32,595	2,282	1,825
Total weight in kgs.	**23,04,357**	**11,08,396**	**77,588**	**62,070**
Average TPD	**76.81**	**36.95**	**2.59**	**2.07**

Compost details for the month of December 2024				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-12-2024	43,066	20,465	1,433	1,146
02-12-2024	89,218	42,396	2,968	2,374
03-12-2024	77,335	36,750	2,572	2,058
04-12-2024	97,050	46,118	3,228	2,583
05-12-2024	76,913	36,549	2,558	2,047
06-12-2024	81,109	38,543	2,698	2,158
07-12-2024	84,494	40,152	2,811	2,248
08-12-2024	39,603	18,819	1,317	1,054
09-12-2024	98,379	46,750	3,272	2,618
10-12-2024	91,554	43,506	3,045	2,436
11-12-2024	81,408	38,685	2,708	2,166
12-12-2024	77,154	36,664	2,566	2,053
13-12-2024	85,370	40,568	2,840	2,272
14-12-2024	84,181	40,003	2,800	2,240
15-12-2024	43,900	20,861	1,460	1,168
16-12-2024	1,04,049	49,444	3,461	2,769
17-12-2024	94,981	45,135	3,159	2,528
18-12-2024	84,519	40,163	2,811	2,249
19-12-2024	79,512	37,784	2,645	2,116
20-12-2024	70,658	33,577	2,350	1,880
21-12-2024	74,196	35,258	2,468	1,974
22-12-2024	41,103	19,532	1,367	1,094
23-12-2024	91,379	43,423	3,040	2,432
24-12-2024	85,187	40,481	2,834	2,267
25-12-2024	41,652	19,793	1,386	1,108
26-12-2024	80,904	38,446	2,691	2,153
27-12-2024	80,878	38,433	2,690	2,152
28-12-2024	83,039	39,460	2,762	2,210
29-12-2024	43,245	20,550	1,439	1,151
30-12-2024	95,162	45,221	3,165	2,532
31-12-2024	95,696	45,475	3,183	2,547
Total weight in kgs.	**23,96,894**	**11,39,004**	**79,730**	**63,784**
Average TPD	**77.32**	**36.74**	**2.57**	**2.06**

Compost details for the month of January 2025				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-01-2025	70,752	32,617	2,609	2,087
02-01-2025	69,302	31,948	2,556	2,045
03-01-2025	76,287	35,168	2,813	2,251
04-01-2025	84,821	39,102	3,128	2,503
05-01-2025	41,584	19,170	1,534	1,227
06-01-2025	88,301	40,707	3,257	2,605
07-01-2025	90,455	41,700	3,336	2,669
08-01-2025	78,626	36,247	2,900	2,320
09-01-2025	86,463	39,859	3,189	2,551
10-01-2025	80,131	36,940	2,955	2,364
11-01-2025	90,087	41,530	3,322	2,658
12-01-2025	42,916	19,784	1,583	1,266
13-01-2025	91,032	41,966	3,357	2,686
14-01-2025	43,146	19,890	1,591	1,273
15-01-2025	88,499	40,798	3,264	2,611
16-01-2025	93,351	43,035	3,443	2,754
17-01-2025	78,353	36,121	2,890	2,312
18-01-2025	75,482	34,797	2,784	2,227
19-01-2025	42,371	19,533	1,563	1,250
20-01-2025	84,214	38,823	3,106	2,485
21-01-2025	64,588	29,775	2,382	1,906
22-01-2025	60,811	28,034	2,243	1,794
23-01-2025	62,837	28,968	2,317	1,854
24-01-2025	62,286	28,714	2,297	1,838
25-01-2025	64,112	29,556	2,364	1,892
26-01-2025	30,907	14,248	1,140	912
27-01-2025	81,288	37,474	2,998	2,398
28-01-2025	79,322	36,567	2,925	2,340
29-01-2025	82,621	38,088	3,047	2,438
30-01-2025	76,176	35,117	2,809	2,247
31-01-2025	74,777	34,472	2,758	2,206
Total weight in kgs.	**22,35,898**	**10,30,749**	**82,460**	**65,968**
Average TPD	**72.13**	**33.25**	**2.66**	**2.13**

Compost details for the month of February 2025				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-02-2025	72,943	36,121	2,890	2,312
02-02-2025	31,663	15,680	1,254	1,003
03-02-2025	65,119	32,247	2,580	2,064
04-02-2025	65,415	32,394	2,591	2,073
05-02-2025	62,962	31,179	2,494	1,995
06-02-2025	58,924	29,179	2,334	1,867
07-02-2025	63,336	31,364	2,509	2,007
08-02-2025	66,862	33,110	2,649	2,119
09-02-2025	34,648	17,158	1,373	1,098
10-02-2025	83,673	41,435	3,315	2,652
11-02-2025	77,368	38,313	3,065	2,452
12-02-2025	74,311	36,799	2,944	2,355
13-02-2025	75,108	37,193	2,975	2,380
14-02-2025	82,656	40,931	3,275	2,620
15-02-2025	65,647	32,508	2,601	2,081
16-02-2025	31,044	15,373	1,230	984
17-02-2025	85,886	42,531	3,402	2,722
18-02-2025	70,617	34,970	2,798	2,238
19-02-2025	72,903	36,102	2,888	2,311
20-02-2025	70,760	35,040	2,803	2,243
21-02-2025	65,429	32,400	2,592	2,074
22-02-2025	63,589	31,489	2,519	2,015
23-02-2025	29,595	14,655	1,172	938
24-02-2025	66,753	33,056	2,644	2,116
25-02-2025	70,476	34,900	2,792	2,234
26-02-2025	83,169	41,185	3,295	2,636
27-02-2025	72,529	35,916	2,873	2,299
28-02-2025	71,994	35,651	2,852	2,282
Total weight in kgs.	**18,35,379**	**9,08,880**	**72,710**	**58,168**
Average TPD	**65.55**	**32.46**	**2.60**	**2.08**

Compost details for the month of March 2025				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-03-2025	71,713	34,795	2,784	2,227
02-03-2025	36,665	17,790	1,423	1,139
03-03-2025	72,553	35,203	2,816	2,253
04-03-2025	82,414	39,987	3,199	2,559
05-03-2025	76,156	36,951	2,956	2,365
06-03-2025	79,235	38,445	3,076	2,460
07-03-2025	65,726	31,890	2,551	2,041
08-03-2025	62,299	30,227	2,418	1,935
09-03-2025	37,134	18,017	1,441	1,153
10-03-2025	79,303	38,478	3,078	2,463
11-03-2025	69,748	33,842	2,707	2,166
12-03-2025	72,642	35,246	2,820	2,256
13-03-2025	73,785	35,800	2,864	2,291
14-03-2025	41,463	20,118	1,609	1,288
15-03-2025	80,568	39,092	3,127	2,502
16-03-2025	41,615	20,192	1,615	1,292
17-03-2025	68,484	33,228	2,658	2,127
18-03-2025	88,516	42,948	3,436	2,749
19-03-2025	75,342	36,556	2,924	2,340
20-03-2025	68,795	33,379	2,670	2,136
21-03-2025	64,499	31,295	2,504	2,003
22-03-2025	65,123	31,598	2,528	2,022
23-03-2025	39,202	19,021	1,522	1,217
24-03-2025	61,716	29,945	2,396	1,916
25-03-2025	83,601	40,563	3,245	2,596
26-03-2025	70,010	33,969	2,718	2,174
27-03-2025	74,973	36,377	2,910	2,328
28-03-2025	72,410	35,133	2,811	2,249
29-03-2025	76,792	37,259	2,981	2,385
30-03-2025	50,709	24,604	1,968	1,575
31-03-2025	50,693	24,596	1,968	1,574
Total weight in kgs.	**20,53,884**	**9,96,545**	**79,724**	**63,779**
Average TPD	**66.25**	**32.15**	**2.57**	**2.06**

Compost details for the month of April 2025				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-04-2025	79,201	37,636	2,635	2,108
02-04-2025	70,340	33,426	2,340	1,872
03-04-2025	71,490	33,972	2,378	1,902
04-04-2025	74,303	35,309	2,472	1,977
05-04-2025	65,321	31,041	2,173	1,738
06-04-2025	31,055	14,757	1,033	826
07-04-2025	86,606	41,155	2,881	2,305
08-04-2025	78,988	37,535	2,627	2,102
09-04-2025	81,387	38,675	2,707	2,166
10-04-2025	82,294	39,106	2,737	2,190
11-04-2025	66,154	31,436	2,201	1,760
12-04-2025	82,743	39,319	2,752	2,202
13-04-2025	32,175	15,290	1,070	856
14-04-2025	62,292	29,601	2,072	1,658
15-04-2025	89,258	42,415	2,969	2,375
16-04-2025	88,552	42,080	2,946	2,356
17-04-2025	77,595	36,873	2,581	2,065
18-04-2025	59,778	28,407	1,988	1,591
19-04-2025	83,593	39,723	2,781	2,225
20-04-2025	33,145	15,751	1,103	882
21-04-2025	88,807	42,201	2,954	2,363
22-04-2025	90,302	42,912	3,004	2,403
23-04-2025	76,679	36,438	2,551	2,041
24-04-2025	83,992	39,913	2,794	2,235
25-04-2025	83,480	39,670	2,777	2,222
26-04-2025	76,589	36,395	2,548	2,038
27-04-2025	31,644	15,037	1,053	842
28-04-2025	91,672	43,563	3,049	2,440
29-04-2025	88,504	42,057	2,944	2,355
30-04-2025	83,202	39,538	2,768	2,214
Total weight in kgs.	**21,91,141**	**10,41,230**	**72,886**	**58,309**
Average TPD	**73.04**	**34.71**	**2.43**	**1.94**

Compost details for the month of May 2025				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-05-2025	31,751	16,041	1,283	1,027
02-05-2025	94,029	47,503	3,800	3,040
03-05-2025	87,592	44,251	3,540	2,832
04-05-2025	35,235	17,801	1,424	1,139
05-05-2025	95,069	48,029	3,842	3,074
06-05-2025	91,557	46,255	3,700	2,960
07-05-2025	78,851	39,836	3,187	2,549
08-05-2025	82,199	41,527	3,322	2,658
09-05-2025	82,651	41,755	3,340	2,672
10-05-2025	75,250	38,016	3,041	2,433
11-05-2025	33,675	17,013	1,361	1,089
12-05-2025	71,417	36,080	2,886	2,309
13-05-2025	65,253	32,966	2,637	2,110
14-05-2025	58,403	29,505	2,360	1,888
15-05-2025	89,764	45,349	3,628	2,902
16-05-2025	64,667	32,670	2,614	2,091
17-05-2025	62,782	31,717	2,537	2,030
18-05-2025	39,941	20,178	1,614	1,291
19-05-2025	66,547	33,620	2,690	2,152
20-05-2025	60,790	30,711	2,457	1,966
21-05-2025	70,738	35,737	2,859	2,287
22-05-2025	72,469	36,611	2,929	2,343
23-05-2025	76,933	38,867	3,109	2,487
24-05-2025	79,635	40,232	3,219	2,575
25-05-2025	29,593	14,950	1,196	957
26-05-2025	61,036	30,835	2,467	1,973
27-05-2025	44,812	22,639	1,811	1,449
28-05-2025	77,702	39,255	3,140	2,512
29-05-2025	88,263	44,590	3,567	2,854
30-05-2025	57,671	29,135	2,331	1,865
31-05-2025	68,478	34,595	2,768	2,214
Total weight in kgs.	**20,94,753**	**10,58,269**	**84,662**	**67,729**
Average TPD	**67.57**	**34.14**	**2.73**	**2.18**

Compost details for the month of June 2025				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-06-2025	33,413	17,345	1,388	1,110
02-06-2025	81,072	42,085	3,367	2,693
03-06-2025	70,849	36,778	2,942	2,354
04-06-2025	77,628	40,297	3,224	2,579
05-06-2025	48,581	25,219	2,017	1,614
06-06-2025	64,274	33,365	2,669	2,135
07-06-2025	46,802	24,295	1,944	1,555
08-06-2025	28,536	14,813	1,185	948
09-06-2025	79,041	41,030	3,282	2,626
10-06-2025	77,897	40,436	3,235	2,588
11-06-2025	74,236	38,536	3,083	2,466
12-06-2025	64,635	33,552	2,684	2,147
13-06-2025	74,706	38,780	3,102	2,482
14-06-2025	68,392	35,502	2,840	2,272
15-06-2025	36,104	18,742	1,499	1,199
16-06-2025	83,053	43,113	3,449	2,759
17-06-2025	72,964	37,876	3,030	2,424
18-06-2025	53,029	27,528	2,202	1,762
19-06-2025	69,550	36,103	2,888	2,311
20-06-2025	69,340	35,994	2,880	2,304
21-06-2025	73,257	38,027	3,042	2,434
22-06-2025	36,595	18,996	1,520	1,216
23-06-2025	80,505	41,790	3,343	2,675
24-06-2025	73,592	38,202	3,056	2,445
25-06-2025	68,132	35,367	2,829	2,263
26-06-2025	64,914	33,697	2,696	2,157
27-06-2025	74,446	38,645	3,092	2,473
28-06-2025	67,665	35,125	2,810	2,248
29-06-2025	36,812	19,109	1,529	1,223
30-06-2025	63,806	33,122	2,650	2,120
Total weight in kgs.	**19,13,825**	**9,93,466**	**79,477**	**63,582**
Average TPD	**63.79**	**33.12**	**2.65**	**2.12**

Compost details for the month of July 2025				
Date	**Total (kg)**	**Wet waste (kg)**	**Compost production-raw (in kgs.)**	**Compost production-sieved (in kgs.)**
01-07-2025	80,375	42,044	2,943	2,354
02-07-2025	80,258	41,983	2,939	2,351
03-07-2025	82,924	43,378	3,036	2,429
04-07-2025	77,560	40,572	2,840	2,272
05-07-2025	75,617	39,555	2,769	2,215
06-07-2025	32,484	16,992	1,189	952
07-07-2025	75,369	39,426	2,760	2,208
08-07-2025	68,712	35,943	2,516	2,013
09-07-2025	82,857	43,342	3,034	2,427
10-07-2025	80,886	42,311	2,962	2,369
11-07-2025	83,123	43,482	3,044	2,435
12-07-2025	77,475	40,527	2,837	2,270
13-07-2025	34,820	18,214	1,275	1,020
14-07-2025	85,733	44,847	3,139	2,511
15-07-2025	88,210	46,143	3,230	2,584
16-07-2025	79,971	41,833	2,928	2,343
17-07-2025	77,277	40,424	2,830	2,264
18-07-2025	83,921	43,899	3,073	2,458
19-07-2025	73,031	38,203	2,674	2,139
20-07-2025	36,848	19,275	1,349	1,079
21-07-2025	88,155	46,114	3,228	2,582
22-07-2025	84,935	44,429	3,110	2,488
23-07-2025	84,757	44,336	3,104	2,483
24-07-2025	71,874	37,597	2,632	2,105
25-07-2025	66,032	34,541	2,418	1,934
26-07-2025	79,303	41,483	2,904	2,323
27-07-2025	34,059	17,816	1,247	998
28-07-2025	81,338	42,548	2,978	2,383
29-07-2025	53,154	27,805	1,946	1,557
30-07-2025	80,202	41,954	2,937	2,349
31-07-2025	64,937	33,969	2,378	1,902
Total weight in kgs.	**22,46,197**	**11,74,986**	**82,249**	**65,799**
Average TPD	**72.46**	**37.90**	**2.65**	**2.12**

ANNEXURE-V

Summary of waste collection details by SVPMC

Month	Total (TPD)	Dry waste (TPD)	Wet waste (TPD)	Domestic Hazardous Waste & Sanitary Waste (TPD)	Inert waste(TPD)
Nov., 2024	76.81	34.18	36.95	0.29	5.39
Dec., 2024	77.32	32.74	36.74	0.37	7.46
Jan, 2025	72.13	31.66	33.25	0.27	6.94
Feb., 2025	65.55	29.07	32.46	0.32	3.70
March, 2025	66.25	28.72	32.15	0.32	5.07
April, 2025	73.04	30.93	34.71	0.35	7.05
May, 2025	67.57	28.62	34.14	0.33	4.49
June, 2025	63.79	26.67	33.12	0.13	3.88
July, 2025	72.46	30.84	37.90	0.21	3.51
Average (TPD)	**70.55**	**30.38**	**34.60**	**0.29**	**5.28**

TPD- Tons per day.

Waste Collection details for the month of November 2024

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste(kg)
01-11-2024	68,601	30,527	32,997	261	4,816
02-11-2024	90,037	40,066	43,308	342	6,321
03-11-2024	49,226	21,906	23,678	187	3,456
04-11-2024	89,571	39,859	43,084	340	6,288
05-11-2024	83,556	37,182	40,190	318	5,866
06-11-2024	88,510	39,387	42,573	336	6,213
07-11-2024	82,773	36,834	39,814	315	5,811
08-11-2024	87,476	38,927	42,076	332	6,141
09-11-2024	82,159	36,561	39,518	312	5,768
10-11-2024	41,128	18,302	19,783	156	2,887
11-11-2024	87,124	38,770	41,907	331	6,116
12-11-2024	84,193	37,466	40,497	320	5,910
13-11-2024	91,450	40,695	43,987	348	6,420
14-11-2024	76,521	34,052	36,807	291	5,372
15-11-2024	60,050	26,722	28,884	228	4,216
16-11-2024	81,242	36,153	39,077	309	5,703
17-11-2024	43,807	19,494	21,071	166	3,075
18-11-2024	94,340	41,981	45,378	358	6,623
19-11-2024	74,900	33,331	36,027	285	5,258
20-11-2024	84,140	37,442	40,471	320	5,907
21-11-2024	79,501	35,378	38,240	302	5,581
22-11-2024	71,207	31,687	34,251	271	4,999
23-11-2024	79,077	35,189	38,036	300	5,551
24-11-2024	38,090	16,950	18,321	145	2,674
25-11-2024	93,457	41,588	44,953	355	6,561
26-11-2024	83,311	37,073	40,073	317	5,848
27-11-2024	81,425	36,234	39,165	309	5,716
28-11-2024	75,964	33,804	36,539	289	5,333
29-11-2024	93,755	41,721	45,096	356	6,582
30-11-2024	67,766	30,156	32,595	258	4,757
Total waste in kgs.	**23,04,357**	**10,25,439**	**11,08,396**	**8,757**	**1,61,766**
Average TPD	**76.81**	**34.18**	**36.95**	**0.29**	**5.39**

Waste Collection details for the month of December 2024

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste(kg)
01-12-2024	43,066	18,238	20,465	208	4,155
02-12-2024	89,218	37,784	42,396	430	8,608
03-12-2024	77,335	32,751	36,750	373	7,461
04-12-2024	97,050	41,101	46,118	468	9,363
05-12-2024	76,913	32,573	36,549	371	7,421
06-12-2024	81,109	34,350	38,543	391	7,825
07-12-2024	84,494	35,783	40,152	407	8,152
08-12-2024	39,603	16,772	18,819	191	3,821
09-12-2024	98,379	41,664	46,750	474	9,492
10-12-2024	91,554	38,773	43,506	441	8,833
11-12-2024	81,408	34,476	38,685	392	7,854
12-12-2024	77,154	32,675	36,664	372	7,444
13-12-2024	85,370	36,154	40,568	411	8,236
14-12-2024	84,181	35,651	40,003	406	8,122
15-12-2024	43,900	18,592	20,861	212	4,235
16-12-2024	1,04,049	44,065	49,444	502	10,039
17-12-2024	94,981	40,224	45,135	458	9,164
18-12-2024	84,519	35,794	40,163	407	8,154
19-12-2024	79,512	33,673	37,784	383	7,671
20-12-2024	70,658	29,924	33,577	341	6,817
21-12-2024	74,196	31,422	35,258	358	7,158
22-12-2024	41,103	17,407	19,532	198	3,966
23-12-2024	91,379	38,699	43,423	440	8,816
24-12-2024	85,187	36,077	40,481	411	8,219
25-12-2024	41,652	17,640	19,793	201	4,019
26-12-2024	80,904	34,263	38,446	390	7,806
27-12-2024	80,878	34,252	38,433	390	7,803
28-12-2024	83,039	35,167	39,460	400	8,012
29-12-2024	43,245	18,314	20,550	208	4,172
30-12-2024	95,162	40,301	45,221	459	9,181
31-12-2024	95,696	40,527	45,475	461	9,233
Total waste in kgs.	**23,96,894**	**10,15,085**	**11,39,004**	**11,553**	**2,31,252**
Average TPD	**77.32**	**32.74**	**36.74**	**0.37**	**7.46**

Waste Collection details for the month of January 2025

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste(kg)
01-01-2025	70,752	31,060	32,617	267	6,808
02-01-2025	69,302	30,424	31,948	262	6,668
03-01-2025	76,287	33,490	35,168	288	7,340
04-01-2025	84,821	37,236	39,102	321	8,161
05-01-2025	41,584	18,255	19,170	157	4,001
06-01-2025	88,301	38,764	40,707	334	8,496
07-01-2025	90,455	39,710	41,700	342	8,704
08-01-2025	78,626	34,517	36,247	297	7,565
09-01-2025	86,463	37,957	39,859	327	8,319
10-01-2025	80,131	35,178	36,940	303	7,710
11-01-2025	90,087	39,548	41,530	341	8,668
12-01-2025	42,916	18,840	19,784	162	4,129
13-01-2025	91,032	39,963	41,966	344	8,759
14-01-2025	43,146	18,941	19,890	163	4,152
15-01-2025	88,499	38,851	40,798	335	8,515
16-01-2025	93,351	40,981	43,035	353	8,982
17-01-2025	78,353	34,397	36,121	296	7,539
18-01-2025	75,482	33,137	34,797	285	7,263
19-01-2025	42,371	18,601	19,533	160	4,077
20-01-2025	84,214	36,970	38,823	318	8,103
21-01-2025	64,588	28,354	29,775	244	6,215
22-01-2025	60,811	26,696	28,034	230	5,851
23-01-2025	62,837	27,585	28,968	238	6,046
24-01-2025	62,286	27,344	28,714	235	5,993
25-01-2025	64,112	28,145	29,556	242	6,169
26-01-2025	30,907	13,568	14,248	117	2,974
27-01-2025	81,288	35,685	37,474	307	7,822
28-01-2025	79,322	34,822	36,567	300	7,632
29-01-2025	82,621	36,271	38,088	312	7,950
30-01-2025	76,176	33,441	35,117	288	7,330
31-01-2025	74,777	32,827	34,472	283	7,195
Total waste in kgs.	**22,35,898**	**9,81,559**	**10,30,749**	**8,452**	**2,15,138**
Average TPD	**72.13**	**31.66**	**33.25**	**0.27**	**6.94**

Waste Collection details for the month of February 2025

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste(kg)
01-02-2025	72,943	32,350	36,121	352	4,120
02-02-2025	31,663	14,043	15,680	153	1,788
03-02-2025	65,119	28,880	32,247	314	3,678
04-02-2025	65,415	29,012	32,394	315	3,695
05-02-2025	62,962	27,924	31,179	303	3,556
06-02-2025	58,924	26,133	29,179	284	3,328
07-02-2025	63,336	28,090	31,364	305	3,577
08-02-2025	66,862	29,653	33,110	322	3,776
09-02-2025	34,648	15,366	17,158	167	1,957
10-02-2025	83,673	37,109	41,435	403	4,726
11-02-2025	77,368	34,313	38,313	373	4,370
12-02-2025	74,311	32,957	36,799	358	4,197
13-02-2025	75,108	33,310	37,193	362	4,242
14-02-2025	82,656	36,658	40,931	398	4,668
15-02-2025	65,647	29,114	32,508	316	3,708
16-02-2025	31,044	13,768	15,373	150	1,753
17-02-2025	85,886	38,090	42,531	414	4,851
18-02-2025	70,617	31,319	34,970	340	3,988
19-02-2025	72,903	32,332	36,102	351	4,118
20-02-2025	70,760	31,382	35,040	341	3,997
21-02-2025	65,429	29,018	32,400	315	3,695
22-02-2025	63,589	28,202	31,489	306	3,592
23-02-2025	29,595	13,125	14,655	143	1,672
24-02-2025	66,753	29,605	33,056	322	3,770
25-02-2025	70,476	31,256	34,900	340	3,980
26-02-2025	83,169	36,885	41,185	401	4,697
27-02-2025	72,529	32,167	35,916	350	4,096
28-02-2025	71,994	31,929	35,651	347	4,066
Total waste in kgs.	**18,35,379**	**8,13,991**	**9,08,880**	**8,847**	**1,03,662**
Average TPD	**65.55**	**29.07**	**32.46**	**0.32**	**3.70**

Waste Collection details for the month of March 2025

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste(kg)
01-03-2025	71,713	31,088	34,795	346	5,485
02-03-2025	36,665	15,894	17,790	177	2,804
03-03-2025	72,553	31,452	35,203	350	5,549
04-03-2025	82,414	35,726	39,987	397	6,303
05-03-2025	76,156	33,014	36,951	367	5,824
06-03-2025	79,235	34,348	38,445	382	6,060
07-03-2025	65,726	28,492	31,890	317	5,027
08-03-2025	62,299	27,007	30,227	300	4,765
09-03-2025	37,134	16,098	18,017	179	2,840
10-03-2025	79,303	34,378	38,478	382	6,065
11-03-2025	69,748	30,236	33,842	336	5,334
12-03-2025	72,642	31,490	35,246	350	5,556
13-03-2025	73,785	31,986	35,800	356	5,643
14-03-2025	41,463	17,974	20,118	200	3,171
15-03-2025	80,568	34,926	39,092	388	6,162
16-03-2025	41,615	18,040	20,192	201	3,183
17-03-2025	68,484	29,688	33,228	330	5,238
18-03-2025	88,516	38,372	42,948	427	6,770
19-03-2025	75,342	32,661	36,556	363	5,762
20-03-2025	68,795	29,823	33,379	332	5,261
21-03-2025	64,499	27,960	31,295	311	4,933
22-03-2025	65,123	28,231	31,598	314	4,981
23-03-2025	39,202	16,994	19,021	189	2,998
24-03-2025	61,716	26,754	29,945	297	4,720
25-03-2025	83,601	36,241	40,563	403	6,394
26-03-2025	70,010	30,349	33,969	337	5,354
27-03-2025	74,973	32,501	36,377	361	5,734
28-03-2025	72,410	31,390	35,133	349	5,538
29-03-2025	76,792	33,289	37,259	370	5,873
30-03-2025	50,709	21,982	24,604	244	3,878
31-03-2025	50,693	21,975	24,596	244	3,877
Total waste in kgs.	**20,53,884**	**8,90,359**	**9,96,545**	**9,900**	**1,57,081**
Average TPD	**66.25**	**28.72**	**32.15**	**0.32**	**5.07**

Waste Collection details for the month of April 2025

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste(kg)
01-04-2025	79,201	33,542	37,636	382	7,641
02-04-2025	70,340	29,789	33,426	339	6,786
03-04-2025	71,490	30,276	33,972	345	6,897
04-04-2025	74,303	31,467	35,309	358	7,169
05-04-2025	65,321	27,663	31,041	315	6,302
06-04-2025	31,055	13,152	14,757	150	2,996
07-04-2025	86,606	36,678	41,155	417	8,356
08-04-2025	78,988	33,451	37,535	381	7,621
09-04-2025	81,387	34,467	38,675	392	7,852
10-04-2025	82,294	34,852	39,106	397	7,940
11-04-2025	66,154	28,016	31,436	319	6,383
12-04-2025	82,743	35,042	39,319	399	7,983
13-04-2025	32,175	13,626	15,290	155	3,104
14-04-2025	62,292	26,381	29,601	300	6,010
15-04-2025	89,258	37,801	42,415	430	8,612
16-04-2025	88,552	37,502	42,080	427	8,543
17-04-2025	77,595	32,861	36,873	374	7,486
18-04-2025	59,778	25,316	28,407	288	5,767
19-04-2025	83,593	35,402	39,723	403	8,065
20-04-2025	33,145	14,037	15,751	160	3,198
21-04-2025	88,807	37,610	42,201	428	8,568
22-04-2025	90,302	38,243	42,912	435	8,712
23-04-2025	76,679	32,474	36,438	370	7,398
24-04-2025	83,992	35,571	39,913	405	8,104
25-04-2025	83,480	35,354	39,670	402	8,054
26-04-2025	76,589	32,435	36,395	369	7,389
27-04-2025	31,644	13,401	15,037	153	3,053
28-04-2025	91,672	38,823	43,563	442	8,845
29-04-2025	88,504	37,481	42,057	427	8,539
30-04-2025	83,202	35,236	39,538	401	8,027
Total waste in kgs.	**21,91,141**	**9,27,948**	**10,41,230**	**10,561**	**2,11,401**
Average TPD	**73.04**	**30.93**	**34.71**	**0.35**	**7.05**

Waste Collection details for the month of May 2025

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste(kg)
01-05-2025	31,751	13,447	16,041	153	2,111
02-05-2025	94,029	39,821	47,503	453	6,251
03-05-2025	87,592	37,095	44,251	422	5,823
04-05-2025	35,235	14,922	17,801	170	2,342
05-05-2025	95,069	40,262	48,029	458	6,320
06-05-2025	91,557	38,774	46,255	441	6,087
07-05-2025	78,851	33,393	39,836	380	5,242
08-05-2025	82,199	34,811	41,527	396	5,465
09-05-2025	82,651	35,003	41,755	398	5,495
10-05-2025	75,250	31,868	38,016	363	5,003
11-05-2025	33,675	14,261	17,013	162	2,239
12-05-2025	71,417	30,245	36,080	344	4,748
13-05-2025	65,253	27,635	32,966	315	4,338
14-05-2025	58,403	24,734	29,505	282	3,883
15-05-2025	89,764	38,015	45,349	433	5,968
16-05-2025	64,667	27,386	32,670	312	4,299
17-05-2025	62,782	26,588	31,717	303	4,174
18-05-2025	39,941	16,915	20,178	193	2,655
19-05-2025	66,547	28,183	33,620	321	4,424
20-05-2025	60,790	25,745	30,711	293	4,041
21-05-2025	70,738	29,958	35,737	341	4,703
22-05-2025	72,469	30,691	36,611	349	4,818
23-05-2025	76,933	32,581	38,867	371	5,115
24-05-2025	79,635	33,725	40,232	384	5,294
25-05-2025	29,593	12,533	14,950	143	1,967
26-05-2025	61,036	25,849	30,835	294	4,058
27-05-2025	44,812	18,978	22,639	216	2,979
28-05-2025	77,702	32,907	39,255	375	5,166
29-05-2025	88,263	37,379	44,590	425	5,868
30-05-2025	57,671	24,424	29,135	278	3,834
31-05-2025	68,478	29,000	34,595	330	4,552
Total waste in kgs.	**20,94,753**	**8,87,128**	**10,58,269**	**10,097**	**1,39,259**
Average TPD	**67.57**	**28.62**	**34.14**	**0.33**	**4.49**

Waste Collection details for the month of June 2025

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste (kg)
01-06-2025	33,413	13,967	17,345	68	2,034
02-06-2025	81,072	33,888	42,085	165	4,935
03-06-2025	70,849	29,615	36,778	144	4,313
04-06-2025	77,628	32,448	40,297	158	4,725
05-06-2025	48,581	20,307	25,219	99	2,957
06-06-2025	64,274	26,867	33,365	130	3,912
07-06-2025	46,802	19,563	24,295	95	2,849
08-06-2025	28,536	11,928	14,813	58	1,737
09-06-2025	79,041	33,039	41,030	160	4,811
10-06-2025	77,897	32,561	40,436	158	4,742
11-06-2025	74,236	31,031	38,536	151	4,519
12-06-2025	64,635	27,017	33,552	131	3,934
13-06-2025	74,706	31,227	38,780	152	4,547
14-06-2025	68,392	28,588	35,502	139	4,163
15-06-2025	36,104	15,091	18,742	73	2,198
16-06-2025	83,053	34,716	43,113	169	5,055
17-06-2025	72,964	30,499	37,876	148	4,441
18-06-2025	53,029	22,166	27,528	108	3,228
19-06-2025	69,550	29,072	36,103	141	4,233
20-06-2025	69,340	28,984	35,994	141	4,221
21-06-2025	73,257	30,621	38,027	149	4,459
22-06-2025	36,595	15,297	18,996	74	2,228
23-06-2025	80,505	33,651	41,790	163	4,900
24-06-2025	73,592	30,761	38,202	149	4,480
25-06-2025	68,132	28,479	35,367	138	4,147
26-06-2025	64,914	27,134	33,697	132	3,951
27-06-2025	74,446	31,119	38,645	151	4,532
28-06-2025	67,665	28,284	35,125	137	4,119
29-06-2025	36,812	15,387	19,109	75	2,241
30-06-2025	63,806	26,671	33,122	130	3,884
Total waste in kgs.	**19,13,825**	**7,99,979**	**9,93,466**	**3,885**	**1,16,495**
Average TPD	**63.79**	**26.67**	**33.12**	**0.13**	**3.88**

Waste Collection details for the month of July 2025

Date	Total (kg)	Dry waste (kg)	Wet waste (kg)	Domestic Hazardous Waste & Sanitary Waste (kg)	Inert waste(kg)
01-07-2025	80,375	34,208	42,044	233	3,890
02-07-2025	80,258	34,158	41,983	233	3,884
03-07-2025	82,924	35,292	43,378	240	4,014
04-07-2025	77,560	33,010	40,572	225	3,754
05-07-2025	75,617	32,183	39,555	219	3,660
06-07-2025	32,484	13,825	16,992	94	1,572
07-07-2025	75,369	32,077	39,426	219	3,648
08-07-2025	68,712	29,244	35,943	199	3,326
09-07-2025	82,857	35,264	43,342	240	4,010
10-07-2025	80,886	34,425	42,311	235	3,915
11-07-2025	83,123	35,377	43,482	241	4,023
12-07-2025	77,475	32,973	40,527	225	3,750
13-07-2025	34,820	14,819	18,214	101	1,685
14-07-2025	85,733	36,488	44,847	249	4,149
15-07-2025	88,210	37,542	46,143	256	4,269
16-07-2025	79,971	34,036	41,833	232	3,871
17-07-2025	77,277	32,889	40,424	224	3,740
18-07-2025	83,921	35,717	43,899	243	4,062
19-07-2025	73,031	31,082	38,203	212	3,535
20-07-2025	36,848	15,683	19,275	107	1,783
21-07-2025	88,155	37,519	46,114	256	4,267
22-07-2025	84,935	36,148	44,429	246	4,111
23-07-2025	84,757	36,073	44,336	246	4,102
24-07-2025	71,874	30,590	37,597	208	3,479
25-07-2025	66,032	28,103	34,541	191	3,196
26-07-2025	79,303	33,751	41,483	230	3,838
27-07-2025	34,059	14,496	17,816	99	1,648
28-07-2025	81,338	34,617	42,548	236	3,937
29-07-2025	53,154	22,622	27,805	154	2,573
30-07-2025	80,202	34,134	41,954	233	3,882
31-07-2025	64,937	27,637	33,969	188	3,143
Total waste in kgs.	**22,46,197**	**9,55,981**	**11,74,986**	**6,514**	**1,08,716**
Average TPD	**72.46**	**30.84**	**37.90**	**0.21**	**3.51**

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नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

Sri Vijaya Puram, dated 05.04.2025

ORDER NO.: 1830

In accordance with the recommendations of the Market Rate Analysis Committee constituted for Compost and Cocopeat, the following rates are hereby notified for immediate implementation:

NOTIFIED RATES FOR COMPOST AND COCOPEAT

Category	Product	Price per Kg (Rs.)	Price per Ton (Rs.)
Open market/ General public	Organic compost	20.00	20,000.00
	Cocopeat	05.00	5,000.00
Bulk supplies (>01Tons)	Organic compost	15.00	15,000.00
	Cocopeat	04.00	4,000.00
For Farmers	Organic compost	10.00	10,000.00
	Cocopeat	03.00	3,000.00

DIRECTIONS TO OFFICERS:

1. Agriculture Officer
   - Establish dedicated sales counters at all parks of SVPMC and SVPMC Headquarter.
   - Collaborate with Self-Help Groups (SHGs) for packaging and local-market sales under the SVPMC brand. Packaging and SHG margins shall not exceed ₹5.00/kg.
   - Liaise with the Agriculture Department and other government agencies to ensure compost availability for departmental use and farmers.

2. Organizer/ Project Officer
   - Issue press releases and disseminate promotional messages for wide publicity across print, electronic, and social media platforms.
   - Coordinate with the Agriculture officer for the engagement of SHG in sale/ branding.

3. Chief Accounts Officer
   - Create a separate revenue head to track its sales transactions.

4. Revenue Officer
   - Ensure integration of the notified rates into all Point-of-Sale (PoS) machines across SVPMC facilities immediately.

All concerned officers shall comply with this order. This order comes into effect immediately.

Superintending Engineer
Municipal Council
[F.No :M/266/2024-SWM-PBMC-PBMC_AN-Part(2)]

Copy to:

1. PA to Secretary, SVPMC for kind information of Secretary, SVPMC.
2. The Joint Secretary, SVPMC for kind information.
3. The Chief Accounts Officer, SVPMC for information & necessary action.
4. The Executive Engineer (E&M/ SWM), SVPMC for information & necessary action.
5. The Sanitary Officer, SVPMC for information & necessary action.
6. The Agriculture Officer, SVPMC for information & necessary action.
7. The Organizer, SVPMC for information & necessary action.
8. The Revenue Officer for information & necessary action.
9. The Assistant Manager, IT, SVPMC for information and to upload in the SVPMC website for information/ publicity.

Superintending Engineer
Municipal Council

नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

SVPMC's DESIGNATED COMPOST SALE POINTS

S.No.	Name of the Compost Sale Point	Photograph
1	SVPMC-HQ, Mohanpura	
2	Jogger's Park, Sri Vijaya Puram	
3	Gandhi Park, Sri Vijaya Puram	

S.No.	Name of the Compost Sale Point	Photograph
4	Marina Park, Sri Vijaya Puram	
5	Office of Agriculture Officer, SVPMC, Dairy Farm, Sri Vijaya Puram	
6	Sunday Market, Junglighat, Sri Vijaya Puram	

Agriculture Officer
Municipal Council

PHOTOGRAPHS OF COMPOST SALE AND DISTRIBUTION DONE BY SVPMC


COMPOST
AVAILABLE HE
CONTACT : 9679532


COMPOST
AVAILABLE HERE
CONTACT : 9679532454


ANPCC


Uttam

S.No.	Location	Capacity in TPD	Photographs
1.	Shivapuram	5	
2.	Rangat	5	
3.	Kadamtala	5	
4.	Nilambur	5	
5	Neil Kendra	5	
6	Bakultala	5	
7	Rampur	5	
8	Pahalgaon	5	
9	Basantipur	5	
10	Madhupur	5	
11	Nabagram	5	

12	Kishori Nagar	5	
13	Radha Nagar	5	
14	Kerlapuram	5	
15	Beodnabad	5	
16	Shyam Nagar	5	
17	Neil Kendra	5	
18	Netaji Nagar	5	
19	Rabindra Nagar	5	
20	Shore Point	5	
21	Manarghat	5	
22	Collinpur	5	
23	Brindaban	5	

24	Chouldari	5	
25	Wandoor	5	
26	Laxmi Nagar	5	
TOTAL		**130 TPD**	

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कृषि अधिकारी का कार्यालय
OFFICE OF THE AGRICULTURE OFFICER
नगरपालिका परिषद श्री विजय पुरम
MUNICIPAL COUNCIL, SRI VIJAYA PURAM

F No 139/AO(H)/HW/SVPMC/2025-26/PF/ 137 SVP dated the 12/08/2025

To

The Head & Principal Scientist
Krishi Vigyan Kendra (KVK)
ICAR–Central Island Agricultural Research Institute (CIARI)
Sippighat, Sri Vijaya Puram – 744105

Sub: Request for Support in Supplying Decomposers/Consortia for Wet/Organic Waste Composting Operations at SVPMC Facilities – reg.

Sir,

This is to inform you that the Sri Vijaya Puram Municipal Council (SVPMC) manages wet/organic waste collected from the city at 11 wet waste processing/composting facilities.

The waste processed at these facilities comprises food waste and market waste such as fish, meat, vegetables, fruits, and flowers. In addition, other organic waste, including tree pruning waste, twigs, leaves, and similar slow-degrading materials, also forms part of the total waste stream.

The SVPMC has been utilising the decomposer Pusa Decomposer developed by ICAR-IARI, New Delhi, which showed a good results especially during rainy seasons. The use of microbial decomposers/consortia can significantly accelerate the composting process, improve compost quality, and ensure efficient waste management, particularly during the monsoon season.

In this regard, it is requested to kindly extend your support in facilitating the supply of decomposers/consortia for use at SVPMC's composting facilities. The supply will help in the effective treatment of both easily biodegradable waste and slow-degrading organic waste, thereby reducing processing time and enhancing the quality of compost produced.

This may kindly be taken up at the earliest convenience so that field application can commence immediately.

Yours faithfully,

Sdh
Agriculture Officer
Horticulture Wing
Municipal Council

Copy to:

1. PA to Secretary, SVPMC for kind information of Secretary, SVPMC.
2. The Superintending Engineer, SVPMC for kind information.
3. The Executive Engineer-II (Works), SVPMC for kind information.
4. The JE(SWM), SVPMC for information and necessary action.

Copy also to:

1. The Director, CIARI, Sri Vijaya Puram, for kind information please.

12/08/25.
Agriculture Officer
Horticulture Wing
Municipal Council

PUSA DECOMPOSER DEVELOPED BY ICAR-IARI, NEW DELHI IS BEING USED BY SVPMC FOR ACCELERATING THE COMPOSTING PROCESS

2785

F. No.: M/258/2025-Plg-ELE-ELE_AN/55

नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

Sri Vijaya Puram, dated 31.07.2025

To

The Director,
Swachh Bharat Mission – Urban (SBM-U) 2.0
Ministry of Housing and Urban Affairs (MoHUA), GoI.,
Nirman Bhawan, Maulana Azad Road, New Delhi – 110011

Sub: Request for Sample DPRs and Handholding Support for Preparation and Timely Submission of Proposals for Bio-Methanation and RDF Plants – Reg.

Sir,

With reference to the recent meeting convened under the chairmanship of the Additional Secretary (UT), MHA, GoI., was held on 26th July 2025 to discuss the status of Waste to Energy (WtE) initiatives across the UT Administrations, wherein key deliberations including the UT of Andaman & Nicobar Islands, were held.

During the discussions, it was informed that the MoHUA would provide sample Detailed Project Reports (DPRs) for bio-methanation plants and Refuse Derived Fuel (RDF) plants based on biomass waste. The support is sought to enable the Sri Vijaya Puram Municipal Council (SVPMC) to prepare and submit comprehensive and technically sound proposals within the stipulated timeline of SBM-U 2.0 (within 60 days), keeping in view the sunset clause of the scheme on 2nd October 2026.

In this context, I would like to request your good office to kindly:

1. Share sample DPRs of successful & approved projects under SBM-U 2.0 for both bio-methanation & RDF-based projects, along with the templates/ formats required for submission to MoHUA;
2. Extend technical guidance and handholding support to SVPMC in the preparation and customization of DPRs relevant to the geographical and logistical conditions of the Islands;
3. Facilitate coordination with domain experts or technical consultants, if any, empanelled or recommended by MoHUA for assisting ULBs in project preparation.

Given the unique challenges of operating in an Island-based UT and the need to strengthen decentralized waste processing infrastructure, your assistance in this matter would be highly valuable and appreciated. We are committed to ensuring that the projects are planned and executed in alignment with the objectives of SBM-U 2.0 and contribute meaningfully to sustainable waste management in the region.

We look forward to your kind support in this regard.

Yours faithfully,

(Shri Azharuddin Zahiruddin Quazi, IAS)
Secretary
Municipal Council

Copy to:

1. PS to Commissioner-cum-Secretary (UD), A&N Administration, for kind information of Commissioner-cum-Secretary (UD), A&N Administration.
2. PS to Secretary (UD), A&N Administration, for kind information of Secretary (UD), A&N Administration.
3. The Superintending Engineer, SVPMC for information & necessary action.

Secretary
Municipal Council

2786

F. No. U-13034/33/2025-ANL
Government of India (Bharat Sarkar)
Ministry of Home Affairs (Grih Matralaya)

Room No. 34049, Kartavya Bhawan-3, Janpath, New Delhi
Dated, the 12th August 2025

OFFICE MEMORANDUM

Subject: Meeting to discuss disposal of Waste, feasibility of setting up of facilities for waste procession plants in UT Administrations of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Puducherry and Lakshadweep Islands – reg.

The undersigned is directed to forward herewith a copy of the Minutes of the Meeting held on 26.07.2025 at 12.00 Noon under the chairmanship of Additional Secretary (UT), MHA in Room No. 34000-C, 4th Floor, Kartavya Bhawan-3 (Central Vista), Janpath, New Delhi regarding disposal of Waste, feasibility of setting up of facilities for waste procession plants in UT Administrations of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Puducherry and Lakshadweep Islands, for information and necessary action.

Encl: As above

Sudhakar 12/8/25
(S.K. Sudhakar)
Under Secretary to the Govt. of India
sk.sudhakar@gov.in

To

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi
2. The Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh, New Delhi - 110003
3. The Secretary (DWS), Ministry of Jal Shakti, Department of Drinking Water and Sanitation, Pandit Deendayal Antyodaya Bhawan, CGO Complex, New Delhi [with request to nominate officer/ official of appropriate rank, who is well versed with the subject matter/ dealing the matter of Swatch Bharat Mission (SWM)].
4. The Secretary, Ministry of New & Renewable Energy, Atal Akshay Urja Bhawan, CGO Complex, Lodhi Road, New Delhi.
5. The Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana New Azad Road, Delhi – 110 011

6. The Secretary, Ministry of Petroleum & Natural Gas, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi

7. The Chief Secretary, UT of Andaman and Nicobar Administration, Sri Vijaya Puram

8. The Advisor to the Hon'ble Administrator, UT of Chandigarh, Chandigarh - 160001

9. The Advisor to the Hon'ble Administrator, UT of Dadra & Nagra Haveli and Daman & Diu, Moti Daman - 623910

10. The Chief Secretary, Govt. of Puducherry, Puducherry - 505001

11. The Advisor to the Hon'ble Administrator, UT of Lakshadweep, Kavaratti - 682555

Copy for information to: PSO to AS(UT), PPS to JS(UT) and PS to Director (UT/ANL).

Record of Discussions of the meeting to discuss disposal of waste, feasibility of setting up of facilities for waste processing plants in UTs of ANI, Chandigarh, DNHDD, Puducherry and Lakshadweep under the chairmanship of Additional Secretary (UT), MHA held on 26.07.2025 at 12:00 noon at Kartavya Bhawan – 3, Central Vista, New Delhi – 110001

A meeting was held under the chairmanship of the Additional Secretary (UT), MHA discuss disposal of waste, feasibility of setting up of facilities for waste processing plants in UTs of ANI, Chandigarh, DNHDD, Puducherry and Lakshadweep on 26.07.2025 at 12:00 noon at Kartavya Bhawan – 3, Central Vista, New Delhi - 110001**.** The list of participants may be seen at **Annexure - I.**

2. At the outset, Director (ANL), UT Division, MHA welcomed all the participants and set the agenda for the meeting.

3. Thereafter, UTs made the presentations highlighting the quantum of waste generation, utilization of waste as per existing processing facilities, etc. and the road ahead, as elaborated in **Annexures II to VI** for five UTs. The matter was discussed and following are the deliberations and the decisions taken in the meeting:

4. **UT of ANI**

Deliberations during the meeting

- During the presentation, UT Administration mentioned that Sri Vijaya Puram Municipal Council (SVPMC) has requested MoHUA to approve funding under SBM 2.0 for 20–30 TPD Bio Methanation/Bio-CNG plant at Sri Vijaya Puram. However, they face challenge in applying for Swachh Bharat Mission – Urban (SBM-U) funding for CBG plants, as the existing eligibility criterion of cities is for population of over 3 lakh.

- Further, they also mentioned that SVPMC has also requested support from Oil India Limited (OIL)/ Indian Oil Corporation Limited (IOCL) to establish a Biogas/Compressed Biogas (CBG) plant under the GOBARdhan Scheme.

- MoHUA highlighted that the humid conditions slow down the composting process of wet waste. Further, there is difficulty in collection and transportation of waste from multiple islands. Accordingly, MoHUA will explore the option of providing funds for 3-4 smaller Bio-Methanation plants for UT of ANI to be set up in different islands.

- MNRE mentioned that under the National Bio-energy Programme (NBP), financial assistance is being provided under three sub-components viz. Waste -to-Energy, Biomass and Biogas. Further, the budget under phase-I of the scheme is completely exhausted and the Ministry is preparing for approval of phase-II of the scheme. However, to support Waste to Energy projects in the UTs, Ministry will examine the availability of funds under ‘greening of islands’ scheme or any other scheme of MNRE.

Decisions taken in the meeting

- UT of ANI to plan for creating facilities for processing of waste generated from urban, as well as rural areas.

- In case, UT of ANI intends to set up smaller Bio-Methanation plants in the islands, UT may like to submit the proposals, along with DPRs for seeking funds from MoHUA on priority, as the sunset date for the scheme under MoHUA is October 2026.

- In case, UT of ANI intends to set up Waste to Electricity generation plant, MNRE to also explore the option for providing funds for electrical infrastructure for the projects.

(Action: UT of ANI, MoHUA and MNRE)

5. **UT of Chandigarh**

Deliberations during the meeting

- During the presentation, UT of Chandigarh highlighted the details of existing dry waste, wet waste and Horticulture waste facilities. The UT mentioned that they are in process of setting up of an integrated solid waste management facility of 500 TPD. RFP on Hybrid Annuity Model was floated and bids received were on higher side and the proposal was dropped in March 2025. In June 2025, revised RFP for selection of Transactional Advisor (TA) has been floated and the TA is expected to be appointed by September 2025.

- At present, Chandigarh has been processing 420 tonnes of waste through composting and is also envisaging installation a Compressed Bio-Gas (CBG) plant to process segregated wet waste.

- MoPNG highlighted that the Municipal Corporation can explore partnership with Oil and Gas Marketing Companies (OMCs) to set up CBG plant. An Advisory has also been issued to States/UTs regarding facilitating OMCs to provide land at a nominal lease rental and uninterrupted supply of segregated organic waste to the operator for CBG project. However, for running CBG plant effectively, there is a need for proper segregation of waste. Further, in this model, UT of Chandigarh may not bear any expenditure on setting up of the plant and UT will also not get the income generated from this plant.

- MoHUA highlighted that considering 52% of waste generation is horticulture waste, Waste to Energy plant is not feasible in the UT. Further, for the proposal of setting up an integrated Solid Waste Management plant, VGF may be availed by the UT under SBM-U 2.0. The standardized document issued by MoHUA can be referred for preparing the proposal on VGF by the UT.

Decisions taken in the meeting

- UT of Chandigarh to take appropriate steps for properly segregating dry waste for setting up and effective functioning of CBG plant.

- UT of Chandigarh may examine and decide on the possibility of creating a Joint venture with Government owned OMCs for setting up CBG plant **or** to send the proposal for VGF to MoHUA for setting up of integrated Solid Waste Management plant under SBM-U 2.0.

(Action: UT of Chandigarh, MoHUA and MoPNG)

6. **UT of DNHDD**

Deliberations during the meeting

- During the presentation, UT of DNHDD the details of existing dry waste, wet waste and Horticulture waste facilities.

- MoPNG highlighted that for setting up CBG plants, there is a need for proper segregation of dry waste being generated in the UTs.

Decisions taken in the meeting

- UT of DNHDD to take further necessary steps for proper segregation of wet waste at the source.

- In case, UT of DNHDD intends to set up Bio CBG plants under SBM-U 2.0, UT may like to submit the proposals, along with DPRs for seeking funds from MoHUA on priority, as the sunset date for the scheme of MoHUA is October 2026.

- UT of DNHDD may examine and decide on the possibility of creating a Joint venture with Government owned OMCs for setting up CBG plant.

(Action: UT of DNHDD, MoHUA and MoPNG)

7. UT of Lakshadweep

Deliberations during the meeting

- During the presentation, UT of Lakshadweep highlighted that it generates approximately 40,000 MT of coconut biomass annually, however, only 2,025 MT is consumed each year. Environmental concerns due to remaining 38,000 MT each year also affecting the aesthetic appeal of the coral islands, potentially harming eco-tourism also.

- Further, the UT administration mentioned that the issue of coconut waste was discussed with IIT Delhi and IIT Delhi has recommended the pilot waste to energy plant i.e., coconut biomass incineration with energy recovery due to its cost-effective and feasible approach. It was also informed that a PPA will be executed with the selected concessionaire by UT Administration.

Decisions taken in the meeting

- UT of Lakshadweep to examine the option suggested by IIT Delhi, so as to find out the solution of waste generated in the islands.

- In case, UT of Lakshadweep intends to set up Waste to Electricity generation plant, MNRE to also explore the option for providing funds for electrical infrastructure for the projects.

(Action: UT of Lakshadweep and MNRE)

8. UT of Puducherry

Deliberations during the meeting

- The UT of Puducherry highlighted the details of existing processing facilities. UT admin mentioned that there are 3 SWM processing facilities for processing

of Municipal Solid Waste in the entire UT of Puducherry. Further, it was mentioned that Bio CBG facility is yet to start for 100 TPD processing on 24 hrs basis which will commence from operations by October 2026. Also, the gas generated will be used in-house by the concessionaire for their fleet and surplus will be supplied to East Coast Gas Ltd who are developing gas network in Puducherry.

Decisions taken in the meeting

- UT of Puducherry to expedite completion of new Bio CBG facility being created in the UT and to take concrete steps for segregation of waste at source, so as to increase the effectiveness of CBG plant.

(Action: UT of Puducherry)

8. The meeting ended with a vote of thanks to the chair.

*****

Annexure-I

List of participants

Sl. No.	Name, Designation	State/ UT/ Ministry/ Department
1.	Shri Nitesh Kumar Vyas, AS (UT)	M/o Home Affairs (**Chairman**)
2.	Shri Praveen Kumar Rai, JS (UT)	M/o Home Affairs
3.	Shri Deepak Virmani, Dir (UT-ANL)	M/o Home Affairs
4.	Shri Binay Mallik, AGM (NVVN) Shri Lakshmi Narayan Nanda, AGM (NVVN)	Ministry of Power
5.	Karanjit Singh Nganbam, Director	DDWS, Ministry of Jal Shakti
6.	Dr. Gaurav Mishra, Scientist-F	Ministry of New & Renewable Energy
7.	Shri Binay Kumar Jha, Director	Ministry of Housing and Urban Affairs
8.	Shri Vikash Singh, Director Shri Sachhidanand Yadav, ED, Gail	Ministry of Petroleum & Natural Gas
	Through VC	
9.	Shri Amit Raj, Director	Ministry of Environment, Forest and Climate Change
10.	L. Kumar, Secretary (UD) Shri Arjun Sharma, DC, South Andaman Shri Sushant Padha, I/c Secretary PBMC	UT of Andaman & Nicobar Islands
11.	Shri Mandip Singh Brar, Home Secretary Shri Amit Kumar, Commissioner Shri Sanjay Arora, Chief Engineer	UT of Chandigarh
12.	Shri Nikhil Desai Secretary (RD) Shri Shivam Teotia, Joint Secretary (UD)	UT of Dadra & Nagar Haveli and Daman & Diu
13.	Shri Shaktivel, Director, Local Admin. Shri Rajesh, Supdt. Engineer	UT of Puducherry
14.	Shri Rajthilak S, Secretary, Environment & Forest	UT of Lakshadweep Islands

ANNEXURE-II

Brief facts of UT of ANI regarding waste generation, utilization of waste, as per existing processing facilities, etc. and the Road Ahead

- Total waste generation is around 63.8 TPD, which includes 44.55 % as dry waste, 52.10 % of wet waste, 1.85% of DHW and sanitary, 1.5 % of Inerts /Rejects.
- Current waste processing capacity is 87.19% (55.63 MT Avg.) and available waste processing plant capacity is 87.77% (56 MT Avg.).
- Existing dry waste facility - current dry waste generation is 26.67 TPD, of which 23.00 TPD is baled and transported to mainland and remaining 3.67 TPD is the gap in dry waste processing. Further, 05 TPD Plastic Material Recovery Facility with 3TPD Glass shredder unit is functional at Brookshabad, w.e.f. July 2024 onwards.
- Existing wet waste facility - current wet waste generation is 33.12 TPD, of which 32.50 TPD is processed and remaining 0.62 TPD is the gap in wet waste processing.
- Proposed facilities: Considering the future demand and to cater the present gap of waste processing, an additional facility of 30 TPD capacity centralized & integrated Municipal Solid Waste Processing for Dry and Wet waste at the Brookshabad is under construction and will be established by the end of April, 2026.
- Compost generated from existing plants is being utilized & distributed to Government Departments, schools, SVPMC's parks and general public (on sale) and leftover/un-processed is recycled back for onward composting. Also, cocopeat extracted from tender coconut shredding unit of 04 TPD capacity is being utilized for the composting purpose
- Quantity of non-recyclable waste generated is 09-10 TPD and quantity of biomass waste generation is around 16-20 TPD.
- As per the 2023 report of GIZ-India under the MoWI project, "Management of Organic Waste in Sri Vijaya Puram Situational Analysis, shows that there is a potential for Bio methanation for a capacity of 20-30 TPD.
- Sri Vijaya Puram Municipal Council SVPMC has requested MoHUA to approve funding under SBM 2.0 for 20–30 TPD bio methanation/Bio-CNG plant at Sri Vijaya Puram. SVPMC has also requested support from Oil India Limited (OIL)/ Indian Oil Corporation Limited (IOCL) to establish a Biogas/Compressed Biogas (CBG) plant under the GOBARDHAN Scheme.

ANNEXURE-III

Brief facts of UT of Chandigarh regarding waste generation, utilization of waste, as per existing processing facilities, etc. and the Road Ahead

- The city population is 10.45 lakh as per Census 2011 and has 35 Wards. The city presently generates 500 TPD of Municipal Solid Waste which is expected to grow to 651 TPD by 2037.
- As on date, there is 100% Collection of different types of waste, including wet waste, dry waste, sanitary waste, domestic hazardous waste, horticulture waste, floral waste, C&D waste.
- Presently, there are 3 Garbage Transfer Station cum Material Recovery Facility of collective capacity of 225 TPD.
- Dry waste operational capacity is 200 TPD and wet waste operational capacity is 400 TPD.
- There is dedicated horticulture waste processing plant with operational capacity of 30 TPD, along with on-site horticulture waste compost pits with operational capacity of 32 TPD.
- Existing Dry Waste Facility: Waste generated is 120 TPD, which includes 100 TPD RDF, 10 TPD Recyclables and 10 TPD Inert. The processing capacity of existing plant is 200 TPD
- Existing Wet Waste facility: Waste generated is 228 TPD, which includes 200 TPD Windrow compost, 5 TPD Bio Gas plant and 23 TPD Inert. The processing capacity of existing plant is 300 TPD
- Existing Horticulture facility: Waste generated is 90 TPD, which includes Briquettes and compost. The processing capacity of existing plant is 30 TPD
- Proposed facility: Setting up of an integrated solid waste management facility of 500 TPD has been approved High Power Committee & by General House on MC. RFP on HAM model was floated and bids received were on higher side and the proposal was dropped in March 2025. In June 2025, revised RFP for selection of TA from Swachhata Knowledge Partners was appointed by MoHUA and DEA notified TA Agencies for structuring the project is floated. The TA is expected to be appointed by September 2025.

ANNEXURE-IV

Brief facts of UT of Dadra & Nagar Haveli and Daman & Diu (DNHDD) regarding waste generation, utilization of waste, as per existing processing facilities, etc. and the Road Ahead

DNH

- For DNH, total waste received is 135 TPD (including dry waste of 60.75 TPD and wet waste of 74.25 TPD) from 15 Wards & 20 Gram Panchayats. The calorific value of RDF material is 4400 Kg/ kcal.
- Existing plant is located at Kharadpada.

Daman

- For Daman, total waste received is 98 TPD (including dry waste of 44.1 TPD and wet waste of 53.9 TPD) from 15 Wards & 14 Gram Panchayats. The calorific value of RDF material is 4400 Kg/ kcal
- Existing plant is located at Dunetha, Daman.
- MSW waste is separated into Dry Waste and Wet Waste at 80 mm Trommel Machine. Wet Waste after approximately 4 weeks of Turning and Decomposition process is feed into 25 mm Trommel Machine.
- Hard Plastic variants like PET Bottles are provided to Recyclers (Plant is under Development Stage).
- RDF (Refused Derived Fuel) Plant is under Development Stage.

Diu

- For Diu, total waste received is 35.2 TPD (including dry waste of 13.7 TPD and wet waste of 21.5 TPD) MSW waste is separated into Dry Waste and Wet Waste at 75 mm Trommel Machine. Wet Waste after 4 Weeks of Turning and Decomposition process is feed into 25 mm Trommel Machine and 4 mm Screening Machine.
- Hard Plastic variants like PET Bottles are feed into Bailing Press machine for conversion into Compressed Bails for feasibility in transport to Recycling plants. RDF (Refused Derived Fuel) Material after separation of recyclable material from Dry waste are sent to “Waste to Energy Plants” and “Cement kilns” for burning as a fuel.

ANNEXURE-V

Brief facts of UT of Lakshadweep regarding waste generation, utilization of waste, as per existing processing facilities, etc. and the Road Ahead

- The Coconut Biomass on the Islands consist of consists of leaves, bunch waste and husk. The major consumption of coconut biomass includes firewood, Masmin production, Animal feed and Agriculture.
- Lakshadweep generates approximately 40,000 MT of coconut biomass annually from 2,675 Ha of land, however, only 2,025 MT is consumed each year.
- Environmental concerns due to remaining 38,000 MT each year also affecting the aesthetic appeal of the coral islands, potentially harming eco-tourism also.
- **Proposed facility -**
- The issue of coconut waste was discussed with IIT Delhi, who presented 3 options viz., coconut biomass incineration with energy recovery or incineration without energy recovery or gasification with energy recovery. IIT Delhi has recommended option 1 i.e., coconut biomass incineration with energy recovery due to its cost-effective and feasible approach.
- UT of Lakshadweep has proposed a pilot waste to energy plant (option 1) with an estimated cost of Rs. 6 crore at Kavaratti.
- The plant will be designed to operate with 16 MT/day of coconut biomass (daily coconut Biomass generation in Kavaratti), generating approximately 13,000 units of electricity daily and the cost of generation of electricity will be much cheaper than the current electricity generation through diesel.
- IIT Delhi has been selected on nomination basis for providing consultancy services for selecting concessionaire which will set up the plant.
- A PPA will be executed with the selected concessionaire by UT Administration.

ANNEXURE-VI

Brief facts of UT of Puducherry regarding waste generation, utilization of waste, as per existing processing facilities, etc. and the Road Ahead

- There are 3 SWM processing facilities for processing of Municipal Solid Waste in the entire UT of Puducherry for 5 ULBs-one common facilities for Pondicherry and Oulgaret Municipalities, one facility for Karaikal Municipality, one facility for Yanam Municipality (it is being set up – operations will commence from November 2025) and Mahe Municipality practices in-situ waste processing.
- Source segregation in Pondicherry and Oulgaret Municipalities will begin from August 2025 and wet waste is expected to be less than 200 TPD. The new concessionaire has begun operations from June 2025.
- The designed total capacity of the common Material Recovery Facility (MRF) for Pondicherry and Oulgaret Municipalities is 900 TPD. This has been designed keeping the population projection and scaling up of waste generation in view for the next 19 years i.e upto 2043 (concessionaire agreement period). The current generation in Pondicherry and Oulgaret Municipalities is 400 TPD that is being processed at the MRF.
- The designed capacity of the Construction and Demolition Waste for Pondicherry and Oulgaret Municipalities is 80 TPD, whereas the current C&D waste generation and processing is 50 TPD.
- Bio CBG facility is yet to start for 100 TPD processing on 24 hrs basis.
- The design of the Bio-CBG facility has been conceptualized for 100 TPD processing on 24hr basis from the captive raw material / feedstock derived from Municipal Solid Waste, which will commence from operations by October 2026. The pre-treatment facility is also a part of the Bio-CBG facility that is being set up. Further, the gas generated will be used in-house by the concessionaire for their fleet and surplus will be supplied to East Coast Gas Ltd who are developing gas network in Puducherry.
- 5 TPD incinerator with same day processing for dead animals and diapers facility is being set up and start operations by November 2025.

****

F. No. U-13034/33/2025-ANL
Government of India (Bharat Sarkar)
Ministry of Home Affairs (Grih Matralaya)
(UT Division)

North Block, New Delhi
Dated, the 18th July, 2025

Meeting Notice

Subject: Meeting to discuss the status of Waste to Energy Plants in UT Administrations of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Puducherry and Lakshadweep Islands – reg.

*****

The meeting regarding above said matter has been scheduled for **26th July, 2025 (Saturday) at 12:00 noon** in Room No. 118, North Block.

2. It is requested to nominate concerned officer, who is dealing/ well versed with the said proposal, to attend the meeting through VC.

3. The UT Administrations of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Puducherry and Lakshadweep Islands are requested to present a brief PPT on the above issues (maximum 10 slides or 10 minutes) during the meeting.

4. The VC link will be shared in due course through a separate mail.

Digitally signed by
Subodh Kumar Sudhakar
Date: 18-07-2025
18:32:19

(S.K. Sudhakar)
Under Secretary to the Govt. of India
Tel. 011-23093575
sk.sudhakar@gov.in

To,

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi

2. The Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh, New Delhi - 110003

3. The Secretary (DWS), Ministry of Jal Shakti, Department of Drinking Water and Sanitation, Pandit Deendayal Antyodaya Bhawan, CGO Complex, New Delhi [with request to nominate officer/ official of appropriate rank, who is well versed with the subject matter/ dealing the matter of Swatch Bharat Mission (SWM)].

4. The Secretary, Ministry of New & Renewable Energy, Atal Akshay Urja Bhawan, CGO Complex, Lodhi Road, New Delhi.

5. The Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana New Azad Road, Delhi – 110 011

6. The Secretary, Ministry of Petroleum & Natural Gas, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi

7. The Chief Secretary, UT of Andaman and Nicobar Administration, Sri Vijaya Puram

8. The Advisor to the Hon'ble Administrator, UT of Chandigarh, Chandigarh - 160001

9. The Advisor to the Hon'ble Administrator, UT of Dadra & Nagra Haveli and Daman & Diu, Moti Daman - 623910

10. The Chief Secretary, Govt. of Puducherry, Puducherry - 505001

11. The Advisor to the Hon'ble Administrator, UT of Lakshadweep, Kavaratti - 682555

Copy to: The In-charge, NIC is requested to provide the VC link for the above meeting.

Copy also forwarded to: PSO to AS(UT), PPS to JS(UT), PPS to Director (UT/ANL) and SO (Protocol).

F. No. U-13034/33/2025-ANL
Government of India (Bharat Sarkar)
Ministry of Home Affairs (Grih Matralaya)
(UT Division)

North Block, New Delhi
Dated, the 15th July, 2025

Meeting Notice

Subject: Meeting to discuss the status of Waste to Energy Plants in UT Administrations of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Puducherry and Lakshadweep Islands – reg.

******

A meeting (**through VC**) under the chairmanship of Additional Secretary (UT),MHA is scheduled to be held on **18.07.2025 (Friday) at 4:00 P.M.** in Room No. 118, North Block, to discuss the status of Waste to Energy Plants in UT Administrations of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Puducherry and Lakshadweep Islands.

2. It is requested to nominate concerned officer, who is dealing/ well versed with the said proposal, to attend the meeting through VC.

3. The UT Administrations of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Puducherry and Lakshadweep Islands are requested to present a brief PPT on the above issues (maximum 10 slides or 10 minutes), during the meeting.

4. The VC link will be shared in due course through a separate mail.

Digitally signed by
Subodh Kumar Sudhakar
Date: 15-07-2025
11:06:51
(S.K. Sudhakar)
Under Secretary to the Govt. of India
Tel. 011-23093575
sk.sudhakar@gov.in

To,

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi

2. The Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh, New Delhi - 110003

3. The Secretary, Ministry of New & Renewable Energy, Atal Akshay Urja Bhawan, CGO Complex, Lodhi Road, New Delhi.

4. The Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana New Azad Road, Delhi – 110 011

5. The Secretary, Ministry of Petroleum & Natural Gas, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi

6. The Chief Secretary, UT of Andaman and Nicobar Administration, Sri Vijaya Puram

7. The Advisor to the Hon'ble Administrator, UT of Chandigarh, Chandigarh - 160001

8. The Advisor to the Hon'ble Administrator, UT of Dadra & Nagra Haveli and Daman & Diu, Moti Daman - 623910

9. The Chief Secretary, Govt. of Puducherry, Puducherry - 505001

10. The Advisor to the Hon'ble Administrator, UT of Lakshadweep, Kavaratti - 682555

Copy to: The Incharge, NIC is requested to provide the VC link for the above meeting.

Copy also forwarded to: PSO to AS(UT), PPS to JS(UT), PPS to Director (UT/ANL) and SO (Protocol).

नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

PBMC/5/2/2019/SE/349

STANDARD OPERATING PROCEDURE (SOP)

For Wet Waste Processing from Collection to Processing during Monsoon (4–6 Months)

1. Introduction:

This Standard Operating Procedure (SOP) establishes the protocols for the comprehensive management of wet waste within the jurisdiction of the Sri Vijaya Puram Municipal Council (SVPMC), Andaman & Nicobar (A&N) Islands. It specifically addresses the unique and significant challenges encountered during the monsoon season. The scope of this SOP encompasses all stages of the wet waste management lifecycle: generation (from households, commercial establishments, and institutions), meticulous source segregation, systematic collection, efficient transportation, necessary pre-processing, appropriate processing and/or treatment, and sale of bye-products. A central focus is maintained on implementing monsoon-resilient practices throughout this lifecycle.

This SOP has been meticulously formulated to ensure direct compliance with the directions issued by the Hon'ble National Green Tribunal (NGT) in Original Application No. 606 of 2018, which pertains to comprehensive solid waste management. Furthermore, this document aligns with and operationalizes the provisions of the Solid Waste Management (SWM) Rules, 2016, as notified by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India.

The Standard Operating Procedure (SOP) has been duly verified and vetted by the Indian Council of Agricultural Research – Central Island Agricultural Research Institute (ICAR–CIARI), Sri Vijaya Puram.

2. Scope:

This SOP is mandatory and binding for all waste generators, including individual households, commercial entities (such as markets, hotels, restaurants), and institutions (schools, government offices, etc.). It is also mandatory for all personnel of the SVPMC, and any third-party contractors or agencies engaged by SVPMC for any aspect of wet waste management within the geographical and administrative purview of the SVPMC.

3. Abbreviations:

- **BWG:** Bulk Waste Generators (waste generation > 50kgs./day).
- **HH:** Households
- **Comm.:** Commercial Establishments
- **Institutional:** Educational institutions, government offices, hospitals, etc.
- **D2D:** Door-to-Door
- **PPEs:** Personal Protective Equipment (e.g., hand gloves, masks)
- **SVPMC:** Sri Vijaya Puram Municipal Corporation
- **Safaimitras:** Waste collection personnel/sanitation workers
- **Generator:** All waste generators (Household, commercial & institutional).

4. Actionable points stage-wise during monsoon season:

S. No.	Stage/Issue	Responsible Party	Probable Solutions
1.	**Waste generation - Sources** (HH/ Comm./ Institutional & BWG)	Generator	• Covered bins/bins with lids are mandatory for all waste generators.
2.	**Segregation at Source**	Generator	• Mandatory segregation at source into wet and dry waste. • Introduction of bio-degradable bags for collecting waste at the source by the Safaimitras.

S. No.	Stage/Issue	Responsible Party	Probable Solutions
3.	**Segregated waste Collection - D2D (Households)**	SVPMC	• Manpower to be equipped with mandatory PPEs (hand gloves & masks) and rain gear (raincoat). • Door-to-Door waste collection is mandatory every day. • Use of appropriate equipment such as wheelbarrows and movable dustbins for household collection. • Collection vehicles equipped with separate covered compartments.
4.	**Segregated waste Collection - D2D (Commercial/ Institutions/ BWGs)**	SVPMC	• Manpower to be equipped with mandatory PPEs (hand gloves & masks) rain gear (raincoat). • Door-to-Door waste collection is mandatory every day. • Use of appropriate equipment such as wheelbarrows and movable dustbins for collection. • Commercial/institutions be handed over waste in a segregated manner during collection. • Notified waste collection timings for commercial establishments: 08:00 p.m. to 11:00 p.m. in addition to morning collection from 06:00 a.m. to 09:00 a.m.
5.	**Transportation of segregated waste**	SVPMC	• Collection vehicles designed with separate compartments, with dedicated vehicles for wet waste. • Vehicles are leakage-proof to prevent spillage and directly transport waste to designated processing facilities.
6.	**Waste processing/ treatment**	SVPMC	• Treatment facilities equipped with proper receiving stations. • Treatment facilities mandatorily have roofs with side walls to prevent rainwater entry and ensure continuous operation. • Sufficient carbon sources (e.g., shredded coconut peat, sawdust, dry leaves) and ensure the stock of catalyst/cultures available & used to accelerate organic decomposition of waste. **Processing of wet/ organic waste:** Easily biodegradable waste (food waste, market waste such as fish, meat, vegetables, flowers, fruits, etc.) – These have a high potential for methane gas generation and are best suited for anaerobic digestion through bio-methanation/biogas technology in the long-term plan. • In the present scenario, anaerobic composting or aerobic composting can be adopted, with the addition of consortia developed by CIARI or other ICAR institutes. • The staff involved in the treatment plant shall have adequate training from the ICAR KVK / Agriculture Department, for technical know-how for better compost making. Dry organic / non-easily biodegradable waste (tree leaves, twigs, grass, branches, etc.) – These are slowly biodegradable, taking at least 90 days. Such waste should be shredded and mixed with consortia to accelerate composting.
7.	**Processed by-products**	SVPMC	• Apply specific microbial consortia to enrich the nutrient value of extracted compost.

S. No.	Stage/Issue	Responsible Party	Probable Solutions
			• Recycle leachate/ vermi-wash back into the composting system to enhance compost quality, or utilize it as liquid fertilizer. • Generated compost is distributed to farmers and other consumers, including parks, at notified rates.
8.	**Disposal mechanism**	SVPMC	Left-over waste requiring longer decomposition periods is recycled back into the subsequent decomposition cycle. • Non-biodegradable fractions should be segregated and managed through appropriate disposal methods. • Residual organic waste should be recycled back into the composting process, with the addition of consortia/decomposers for complete degradation.

5. Monitoring & Review:

This SOP will be reviewed periodically by the Executive Engineer (SWM), SVPMC at pre, during & post monsoon seasons or as deemed necessary based on operational performance, technological advancements, or changes in environmental regulations and submit written report with observations & remedial measures to Secretary, SVPMC to ensure compliance and effectiveness.

This has the approval of Competent Authority.

Superintending Engineer
Municipal Council

F. No.:34/2/2025-SWM-PBMC-PBMC_AN/ 449 **Sri Vijaya Puram, dated** 12.08.2025.

Copy for information & necessary action by:

1. The Executive Engineer (E&M/ SWM), SVPMC.
2. The Sanitary Officer, SVPMC.
3. The Assistant Engineer (SWM), SVPMC.
4. The Agriculture Officer, SVPMC.
5. The Junior Engineers (SWM), SVPMC through AE, SWM.
6. The Sr. Sanitary Inspectors & Sanitary Inspectors through SO, SVPMC.
7. All the monitoring Junior Engineers of wet/ organic & dry waste processing facilities.
8. The Swachhata Awareness Team/ IEC Team, for creating public & community awareness.
9. The Organizer, SVPMC for wide publicity.

Copy also to:

1. PA to Secretary, SVPMC for kind perusal of the Secretary, SVPMC.

Superintending Engineer
Municipal Council

नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

Compliance Report on Standard Operating Procedure (SOP) for Wet Waste Management During Extended Monsoon Period (4–6 Months)

Activity	Status	Remarks
Compliances at Waste generation - Sources (HH/ Comm./ Institutional & BWG)	• Households, commercial establishments, and institutions were provided with color-coded twin bins with awareness stickers to educate and inculcate the habit of waste segregation at source. • SVPMC made it mandatory to maintain these bins with lids for the collection, storage & handover of waste to Safaimitras in a segregated manner. • Bulk Waste Generators (BWGs) have been mandated to have their color-coded bins on their premises. • Standpost twin bins with covered lids have been installed in public areas. • Public awareness is being promoted through a dedicated Swachhata Awareness Team of SVPMC, as well as via radio, artistic wall paintings, and print and electronic media.	   

Activity	Status	Remarks
		  

Activity	Status	Remarks
Segregation at Source	• Public awareness on waste segregation practice is being done through a dedicated Swachhata Awareness Team of SVPMC, as well as via radio, artistic wall paintings, and print and electronic media. • Color-coded biodegradable waste collection bags have been introduced to collect segregated waste according to the prescribed color code (Blue for dry waste, green for wet waste & Red for Sanitary & Hazardous waste), making the process easier for both Safaimitras and residents when handing over waste.	    

Activity	Status	Remarks
Segregated waste Collection - D2D (Households)	• Safaimitras of SVPMC collect segregated waste from the source as per the designated timings. • All Safaimitras have been directed to collect segregated waste from the source, which is monitored by the area supervisor and then by the Sanitary Inspector. • Personal protective gear is mandatory; manpower is deployed quarterly as per roster, and gloves and masks are compulsory for all workers. • Door-to-door collection is ensured every day. • Household collection is carried out using equipment such as wheelbarrows and movable dustbins. • SVPMC has notified commercial & institutions waste collection timings from 8:00 p.m. to 11:00 p.m., in addition to the morning collection from 6:00 a.m. to 9:00 a.m. • Collection vehicles have separate covered compartments.	

Activity	Status	Remarks
Transportation of segregated waste	• The collection vehicles have separate compartments, and dedicated vehicles are deployed for wet waste. • The vehicles are covered to protect the waste from rain and transport it directly to the designated processing facilities.	      

Activity	Status	Remarks
		  
Processing/ Treatment of waste.	Dry waste: • In absence of a recycling/ disposal facility in ANI, SVPMC has outsourced the operation & management of 18 Nos. of Dry Resource Centres (DRCs) to the 14 Nos. of private agencies (to bale/ compact the waste and send it to the End disposal units situated at mainland). • The operators/ agencies selected through EoI process, under Rule 15 (r) of SWM Rules, 2016 which allows transport of non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility. SVPMC receives per kilogram rate for each type of dry waste as a revenue from the vendors. • All 14 DRC operators are sending their waste baled materials to Mainland through 04 major plyers/ vendors, who are having the tie-up with the processing facilities duly authorized with respective SPCB/ PCCs. **For Wet waste:** • SVPMC operates 11Nos. of wet waste processing facilities for a total capacity of 32.5 TPD, at different locations.	     

Activity	Status	Remarks
	• All the plants are operated by SVPMC through its own man-power, machineries & infrastructure. • Rainy Season Measures: all the wet waste is collected from households, business establishments etc., and transported to composting facilities in covered vehicles. All composting facilities are covered under sheds, to prevent from rain disruption. Increased level of moisture/ humidity prolongs the duration of composting which is adjusted by addition of carbon materials like, shredded coconut peat, sawdust, dry leaves, and compost accelerators, such as microbial inoculums or microbial consortia, are added to organic waste to speed up decomposition and improve the quality of the final compost.	

Activity	Status	Remarks
Processed by-products	• Out of the daily raw compost of 2-3 TPD, the leftover waste after sieving (usually 20% of generated compost), which requires longer decomposition periods, is recycled back into the subsequent decomposition cycle. So effectively, ready compost generation per day is avg. 2 tonnes. • Compost rates have been notified for different category of consumers viz., General Public, bulk consumers & farmers.	      

Activity	Status	Remarks
		   

Activity	Status	Remarks
Disposal	Dry waste: • The recyclables & non recyclables dry waste is baled materials being sending to Mainland through 04 major plyers/ vendors, who are having the tie-up with the processing facilities duly authorized with respective SPCB/ PCCs. Wet wate: • Out of the daily raw compost of 2-3 TPD, the leftover waste after sieving (usually 20% of generated compost), which requires longer decomposition periods, is recycled back into the subsequent decomposition cycle. So effectively, ready compost generation per day is avg. 2 tonnes.	 

Executive Engineer (SWM)
Municipal Council

2815

Details of Households managing their wet waste either through Home composting/ biogas generation or any other means within the jurisdiction of Sri Vijaya Puram Municipal area- As per the Inspection report of Ward Sanitary Inspectors

Ward No.	Ward Population	Ward Area (Sq.km.)	Ward's Residential Households (HHs) Nos.	HHs practicing Home Composting (HC) Nos.	Qty. of waste managed (kgs.)
1	7384	0.59	1942	22	17.16
2	6745	0.65	2033	22	17.16
3	7356	0.75	1953	20	15.6
4	5635	0.64	2200	27	21.06
5	7939	1.07	2026	9	7.02
6	7590	0.72	1914	1	0.78
7	6816	0.37	2011	17	13.26
8	3917	1.21	1214	14	10.92
9	6195	0.75	2112	20	15.6
10	4905	1.31	1845	16	12.48
11	6175	0.53	1984	12	9.36
12	6467	2.27	2159	25	19.5
13	5891	0.72	1827	7	5.46
14	6247	0.2	1883	15	11.7
15	6688	0.65	1802	25	19.5
16	5544	1.33	1499	17	13.26
17	9198	4.11	3055	10	7.8
18	8023	3.53	2692	9	7.02
19	7763	1.79	2359	10	7.8
20	7857	1.59	2069	5	3.9
21	5410	3.14	1358	29	22.62
22	2762	7.98	611	30	23.4
23	8359	3.97	2696	11	8.58
24	8400	1.37	2727	22	17.16
			47971	**395**	**308.1**

Sanitary Officer
Municipal Council

WET WASTE MANAGEMENT THROUGH COMPOSTING PRACTICE AT SCHOOLS WITHIN SRI VIJAYA PURAM MUNICIPAL AREA

S.No.	Name of School	Address	In-house composting type
1	Govt. Senior Secondary School (GSSS) RBV	Aberdeen Bazaar, BRC-South Andaman, Port Blair – 744101	Pit method
2	Govt. Senior Secondary School (GSSS) Garacharma	Garacharma, BRC-South Andaman, Port Blair – 744105	Pit method
3	Govt. Secondary School (GSS) Delanipur	Opp. Hotel Mansa, Delanipur Haddo, Port Blair – 744102	Pit method
4	Govt. Middle School (GMS) Austinabad	Austinabad, BRC-South Andaman, Port Blair – 744105 *(exact location confirmation required)*	Pit method
5	Govt. Primary School (GDMS) Middle Point	Aberdeen Bazaar, BRC-South Andaman, Port Blair – 744101	Pit method
6	Kendriya Vidyalaya No. 1 (KV-1)	Near Aberdeen Bazar, Tagore Road, Port Blair – 744101	Pit method
7	Govt. Secondary School (GSSS) South Point	South Point, BRC-South Andaman, Port Blair – 744106	Pit method
8	Govt. Boys Senior Secondary School	Middle Point, Aberdeen Bazaar, Port Blair – 744101	Pit method
9	Govt. Middle School (GMS) Carbyn's Cove	Possibly Dolly Gunj / Sippi Ghat area, South Andaman *(exact location confirmation required)*	Pit method
10	Govt. Senior Secondary School (GSSS) Girls	South Point, BRC-South Andaman, Port Blair – 744106	Pit method

नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

2817

Sri Vijaya Puram, dated 23.06.2025

INSPECTION REPORT

(Inspection at Jogger's Park- Bulk Waste Generator)

As per the instruction of the Chief Secretary, A&N Administration, during the review meeting on Hon'ble NGT & Solid Waste Management (SWM) held on 16.06.2025, an inspection was carried out on 23.06.2025 at 12:30 p.m. by the undersigned along with the officials of SVPMC to ensure compliance with waste management norms.

Date of Inspection: 23.06.2025
Location: Jogger's Park, Sri Vijaya Puram, Ward No.: 10
Facility Type: On-site Composting Unit (Bulk Waste Generator – BWG)
Operated & Maintained by: Horticulture Section, SVPMC
Daily Intake Capacity: 0.1 TPD

Observations:
The facility is categorised as BWG as per SWM Rules, 2016 (waste >50 kg/day), requiring in-house waste management. Waste is source-segregated—dry waste (mainly plastic & paper) is collected via litter bins and picked up by SVPMC's ward sanitation team. Wet waste (mostly garden leaves) is composted in-house using pits and vermi beds.

During the inspection, the on-site composting facility at Jogger's Park was found operational and managed departmentally under the supervision of the Horticulture Section. The composting process is functioning smoothly, and proper records are maintained.

- During the inspection, the daily intake logbook/records of wet waste were checked, and records of May 2025 were analysed as follows:
    - Total operational days: 24 (Sundays/Holidays) out of 31 days
    - Total organic waste collected: 1,496 kg
    - Average daily organic collection: 62.33 kg
    - Compost generated in the month: 75kgs. & self-utilised (at different parks)
    - Logbook entries were updated consistently

Other Findings:
- Waste (dry & wet) is segregated properly before composting.
- Compost pits and litter bins were found to be well-maintained.
- No leachate or foul odor was noticed at the composting site.
- Staff were present at the time of inspection and were briefed about operational procedures.

The compost generated is being utilized within the park's garden and green patches, contributing to horticulture practices.

Submitted please.

Secretary
Municipal Council

Secretary
Municipal Council
Sri Vijaya Puram

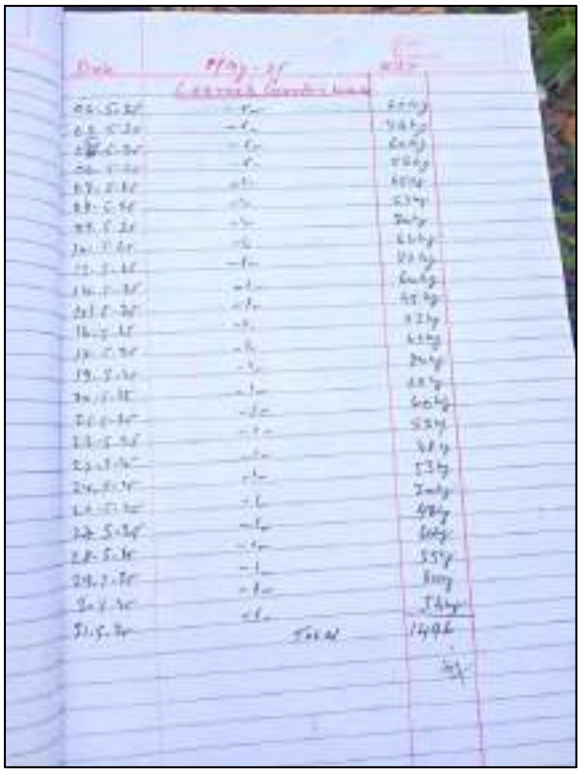
Photographs taken at Jogger's Park BWG On-site waste processing site, during the inspection on 23.06.2025

Information Boards placed at BWG waste processing site

01 No. Vermie-bed with top cover

01 No. Compost pit with temporary top cover

Photographs taken at Jogger's Park BWG On-site waste processing site, during the inspection on 23.06.2025



Inward organic waste register maintained at Jogger's Park

Compost generated and utilization register maintained at Jogger's Park

Sri Vijaya Puram, dated 23.06.2025

INSPECTION REPORT

(Inspection at Gandhi Park- Bulk Waste Generator)

As per the instruction of the Chief Secretary, A&N Administration, during the review meeting on Hon'ble NGT & Solid Waste Management (SWM) held on 16.06.2025, an inspection was carried out on 23.06.2025 at 12:30 p.m. by the undersigned along with the officials of SVPMC to ensure compliance with waste management norms.

Date of Inspection: 23.06.2025
Location: Gandhi Park, Sri Vijaya Puram, Ward No.: 10
Facility Type: On-site Composting Unit (Bulk Waste Generator – BWG)
Operated & Maintained by: Horticulture Section, SVPMC
Daily Intake Capacity: 0.15 TPD

Observations:

The facility is categorised as BWG as per SWM Rules, 2016 (waste >50 kg/day), requiring in-house waste management. Waste is source-segregated—dry waste (mainly plastic & paper) is collected via litter bins and picked up by SVPMC's ward sanitation team. Wet waste (mostly garden leaves) is composted in-house using pits and vermi beds.

During the inspection, the on-site composting facility at Gandhi Park was found operational and managed departmentally under the supervision of the Horticulture Section. The composting process is functioning smoothly, and proper records are maintained.

- During the inspection, the daily intake logbook/records were checked, and records of May 2025 were analysed as follows:
    - Total operational days: 23 (except Sundays/Holidays) out of 31 days
    - Total organic waste collected: 2,094 kg
    - Average daily collection: 91.04 kg
    - Compost generated in the month: 68kgs. & self-utilised (at different park)
    - Logbook entries were updated consistently.

Other Findings:

- Waste (dry & wet) is segregated properly before composting.
- Compost pits and litter bins were found to be well-maintained.
- No leachate or foul odor was noticed at the composting site.
- Staff were present at the time of inspection and were briefed about operational procedures.

The compost generated is being utilized within the park's garden and green patches, contributing to horticulture practices.

Submitted please.

Secretary
Municipal Council
Secretary
Municipal Council
Sri Vijaya Puram

Photographs taken at Gandhi Park BWG On-site waste processing site, during the inspection on 23.06.2025

Information Boards placed at BWG waste processing site

Pit composting with temporary shed

Vermie-bed with top cover

2822

नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

Sri Vijaya Puram, dated 23.06.2025

INSPECTION REPORT
(Inspection at Bay Island Welcomhotel by ITC Hotels - Bulk Waste Generator)

Date of Inspection: 23.06.2025
Location: Gandhi Park, Sri Vijaya Puram, Ward No.: 13
Facility Type: On-site Composting Unit (Bulk Waste Generator – BWG)
Operated & Maintained by: Bay Island Welcomhotel by ITC Hotels (Hotel itself)
Daily Intake Capacity: 0.10 TPD

Observations:
The facility is categorised as BWG as per SWM Rules, 2016 (waste generation >50 kg/day), requiring in-house waste management. Waste is source-segregated—dry waste mainly plastic, paper, metal, etc., collected through dedicated colour coded bins and picked up by SVPMC's ward sanitation team. Wet waste comprising mostly kitchen food waste adding dry leaves & saw dust are composted using in-house electric-Organic Waste Converter (OWC) machine followed by curing bins for maturation.

During the inspection, the on-site composting facility at Hotel was found operational and managed by the hotel staffs. The composting process is functioning smoothly, and proper records have been maintained.

- During the inspection, the daily intake logbook/records were checked, and records of May 2025 were analysed as follows:
    - Total operational days: 30
    - Total organic waste collected: 2,250 kg.
    - Average daily collection: 75 kg.
    - Compost generated in the month: 968kgs. & self-utilised (Housekeeping)
    - Logbook entries were updated consistently.

Other Findings:
- Dry & wet wastes are segregated at source & properly.
- Compost pits and bins were found well-maintained.
- No leachate or foul odor was noticed at the composting site.
- Staff were present at the time of inspection and were briefed about operational procedures.

The compost generated is being utilized within the park's garden and green patches, contributing to horticulture practices.

Submitted please.

Assistant Engineer-III (R/Works & SBM-MIS)
Municipal Council

Photographs taken at Bay Island Welcomhotel by ITC Hotels - Bulk Waste Generator, during the inspection on 23.06.2025

Process flow chart displayed at Composting site

Electric-Organic Waste Converter (OWC) machine

Compost curing bins for maturation

Photographs taken at Bay Island Welcomhotel by ITC Hotels - Bulk Waste Generator, during the inspection on 23.06.2025

Inward organic waste & compost generation register maintained at Hotel-BWG

On-site wet waste management: Home Composting Initiatives under SVPMC

Ward No-1 2826

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Ward No-2


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Prosenjit
Mondal w7Rn3
Sri Vijaya Puram, Andaman And Nicobar Islands, India


Pinky biswas
W7Rn3
Sri Vijaya Puram, Andaman And Nicobar Islands, India


Karthik
w7Rn3
Sri Vijaya Puram, Andaman And Nicobar Islands, India


A.K Bose
w7Rn 3
Sri Vijaya Puram, Andaman And Nicobar Islands, India


SK BISWAS
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Ward No-10

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Ward No-11

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Ward No-23 2862







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Ward No-24 2865

WET WASTE MANAGEMENT THROUGH COMPOSTING PRACTICE AT SCHOOLS WITHIN SRI VIJAYA PURAM MUNICIPAL AREA

S.No.	Name of School	Address	In-house composting type
1	Govt. Senior Secondary School (GSSS) RBV	Aberdeen Bazaar, BRC-South Andaman, Port Blair – 744101	Pit method
2	Govt. Senior Secondary School (GSSS) Garacharma	Garacharma, BRC-South Andaman, Port Blair – 744105	Pit method
3	Govt. Secondary School (GSS) Delanipur	Opp. Hotel Mansa, Delanipur Haddo, Port Blair – 744102	Pit method
4	Govt. Middle School (GMS) Austinabad	Austinabad, BRC-South Andaman, Port Blair – 744105 *(exact location confirmation required)*	Pit method
5	Govt. Primary School (GDMS) Middle Point	Aberdeen Bazaar, BRC-South Andaman, Port Blair – 744101	Pit method
6	Kendriya Vidyalaya No. 1 (KV-1)	Near Aberdeen Bazar, Tagore Road, Port Blair – 744101	Pit method
7	Govt. Secondary School (GSSS) South Point	South Point, BRC-South Andaman, Port Blair – 744106	Pit method
8	Govt. Boys Senior Secondary School	Middle Point, Aberdeen Bazaar, Port Blair – 744101	Pit method
9	Govt. Middle School (GMS) Carbyn's Cove	Possibly Dolly Gunj / Sippi Ghat area, South Andaman *(exact location confirmation required)*	Pit method
10	Govt. Senior Secondary School (GSSS) Girls	South Point, BRC-South Andaman, Port Blair – 744106	Pit method

On-site waste processing: School Composting Initiatives under SVPMC

LIST OF SCHOOLS PRACTICING IN-HOUSE COMPOSTING

S.No.	Name of School	Address	In-house composting type
1	Govt. Senior Secondary School (GSSS) Girls	South Point, BRC-South Andaman, Port Blair – 744106	Pit method
2	Govt. Senior Secondary School (GSSS) RBV	Aberdeen Bazaar, BRC-South Andaman, Port Blair – 744101	Pit method
3	Govt. Senior Secondary School (GSSS) Garacharma	Garacharma, BRC-South Andaman, Port Blair – 744105	Pit method
4	Govt. Secondary School (GSS) Delanipur	Opp. Hotel Mansa, Delanipur Haddo, Port Blair – 744102	Pit method
5	Govt. Middle School (GMS) Austinabad	Austinabad, BRC-South Andaman, Port Blair – 744105 (exact location confirmation required)	Pit method
6	Govt. Primary School (GDMS) Middle Point	Aberdeen Bazaar, BRC-South Andaman, Port Blair – 744101	Pit method
7	Kendriya Vidyalaya No. 1 (KV-1)	Near Aberdeen Bazar, Tagore Road, Port Blair – 744101	Pit method
8	Govt. Secondary School (GSSS) South Point	South Point, BRC-South Andaman, Port Blair – 744106	Pit method
9	Govt. Boys Senior Secondary School	Middle Point, Aberdeen Bazaar, Port Blair – 744101	Pit method
10	Govt. Middle School (GMS) Carbyn's Cove	Possibly Dolly Gunj / Sippi Ghat area, South Andaman (exact location confirmation required)	Pit method

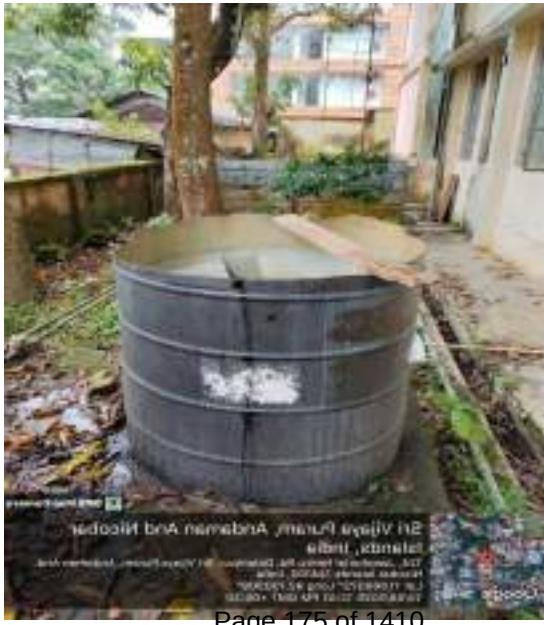
Govt. Senior Secondary School (GSSS) Girls 2869

Govt. Senior Secondary School (GSSS) RBV 2870

Govt. Senior Secondary School (GSSS) Garacharma 2871

Govt. Secondary School (GSS) Delanipur

2872



Govt. Middle School(GMS) Austinabad

2873

Govt. Primary School (GDMS) Middle Point) 2874

Kendriya Vidyalaya No. 1 (KV-1)

2875

Govt. Secondary School (GSSS) South Point 2876

Govt. Boys Senior Secondary School

2877

Govt. Senior Secondary School (GSSS) Girls 2878

नगरपालिकापरिषद् का कार्यालय
OFFICE OF THE MUNICIPAL COUNCIL
पोर्टब्लेयर
PORT BLAIR

File No. 88/EE-III/SWM/MC/2019-20/242 Dated: 23.01.2024

To: M/s Green Worms Eco Solution LLP
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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm for a period of initially **01 Year, extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	**5.00**
3.	Copying equipment	**5.00**
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	**5.00**
5.	Washing Machine	**5.00**
6.	Fluorescent and other Mercury containing lamps	**5.00**
7.	Used waste oil grade-I with Barrel	**1000+GST**
8.	Used waste oil grade-II with Barrel	**800+GST**
9.	Toners	**2.00**
10.	Batteries	**25.00**
11.	Fan, Motors, capacitors, etc.	**5.00**
12.	Any other, specify	**Nil.**

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned,
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere,
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid initially for a period of 01 year, calculated from date of issue of this Order and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.

10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.

11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.

12. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.

13. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.

14. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.

15. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.

16. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:
1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:
1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

2823

नगरपालिकापरिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No: 88/EE-III/SWM/MC/2019-20/157 Dated: 16.08.2024

To: A. Samsuddin
Onar Kali 2.
6294164189

In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, (Computer No. 84150) dated: 14.06.2024, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm till 24th January 2025, **extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
2.	Plastic-Polyrthelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene)	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)
1.	Personal Computing: Personal Computers (Central Processing Unit with input and output devices), Laptop Computers(Central Processing Unit with input and output devices), Notebook	5.00

	Computers, Notepad Computers, Television sets (including sets based on Liquid Crystal Display and Light Emitting Diode technology)	
2	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	5.00
3	Copying equipment	5.00
4	Refrigerators, Air conditioners excluding centralised air conditioning plants	5.00
5	Washing Machine	5.00
6	Fluorescent and other Mercury containing lamps	5.00
7	Used waste oil grade I with Barrel	1000+GST
8	Used waste oil grade II with Barrel	800+GST
9.	Toners	2.00
10.	Batteries	25.00
11.	Fan, Motors, capacitors, etc.	5.00
12.	Any other, specify	Nil.

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned.
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere.
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid till 24th January 2025, with the rates approved mentioned in the table above and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, Linkedin, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.
10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.
11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.
12. The vendors of the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should engage a minimum of 3-4 labour force with two shift working at their respective centres for smooth functioning.
13. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) must ensure cleanliness of their respective centre.
14. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should install HD CCTV camera in their respective centre, and make arrangements for table for segregation of dry waste and containers along with safety gears for the workers engaged.
15. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.
16. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.
17. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.
18. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.
19. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

16/08/24

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:

1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
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5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:

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2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

भारतीय नगरपालिका का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्ट ब्लेयर

PORT BLAIR

File No: 88/EE-III/SWM/MC/2019-20//550 Dated: 16.08.2024

To:

NHC Enterprise
Aras Kali° 3
9933294339

In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, (Computer No. 84150) dated: 14.06.2024, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling**, to your firm till 24th January 2025, **extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

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a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
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2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene)	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)
1.	Personal Computing: Personal Computers (Central Processing Unit with input and output devices), Laptop Computers(Central Processing Unit with input and output devices), Notebook	5.00

	Computers, Notepad Computers, Television sets (including sets based on Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	5.00
3.	Copying equipment	5.00
4	Refrigerator, Air conditioners excluding centralised air conditioning plants	5.00
5	Washing Machine	5.00
6	Fluorescent and other Mercury containing lamps	5.00
7	Used waste oil grade I with Barrel	1000+GST
8	Used waste oil grade II with Barrel	800+GST
9	Tyres	2.00
10	Batteries	25.00
11	Fan, Motors, capacitors, etc.	5.00
12.	Any other, specify	Nil.

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshahad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
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6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid till 24th January 2025, with the rates approved mentioned in the table above and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
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swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

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16/08/24

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:

1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
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6. The Sanitary Officer, PBMC for information.

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1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

नगरपालिकापरिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No. 88/EE-III/SWM/MC/2019-20/242 Dated: 23.01.2024

To: M/s Island Boy Tech Solutions

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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm for a period of initially **01 Year, extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
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2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	**5.00**
3.	Copying equipment	**5.00**
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	**5.00**
5.	Washing Machine	**5.00**
6.	Fluorescent and other Mercury containing lamps	**5.00**
7.	Used waste oil grade-I with Barrel	**1000+GST**
8.	Used waste oil grade-II with Barrel	**800+GST**
9.	Toners	**2.00**
10.	Batteries	**25.00**
11.	Fan, Motors, capacitors, etc.	**5.00**
12.	Any other, specify	**Nil.**

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned,
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere,
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid initially for a period of 01 year, calculated from date of issue of this Order and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.

10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.

11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.

12. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.

13. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.

14. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.

15. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.

16. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

Executive Engineer-III (Works/SWM)
Municipal Council

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3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:
1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

नगरपालिकापरिषद का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No. 88/EE-III/SWM/MC/2019-20/242 Dated: 23.01.2024

To: M/s Shakti Plastic Industries

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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm for a period of initially **01 Year, extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	**5.00**
3.	Copying equipment	**5.00**
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	**5.00**
5.	Washing Machine	**5.00**
6.	Fluorescent and other Mercury containing lamps	**5.00**
7.	Used waste oil grade-I with Barrel	**1000+GST**
8.	Used waste oil grade-II with Barrel	**800+GST**
9.	Toners	**2.00**
10.	Batteries	**25.00**
11.	Fan, Motors, capacitors, etc.	**5.00**
12.	Any other, specify	**Nil.**

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
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19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
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23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
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Municipal Council

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Executive Engineer-III (Works/SWM)
Municipal Council

नगरपालिकापरिषद् का कार्यालय
OFFICE OF THE MUNICIPAL COUNCIL
पोर्टब्लेयर
PORT BLAIR

File No. 88/EE-III/SWM/MC/2019-20/242 Dated: 23.01.2024

To:
M/s Sankla Enterprises
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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

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9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
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11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.

12. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.

13. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.

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15. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.

16. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

Executive Engineer-III (Works/SWM)
Municipal Council

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Executive Engineer-III (Works/SWM)
Municipal Council

नगरपालिकापरिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No. 88/EE-III/SWM/MC/2019-20/242 Dated: 23.01.2024

To: M/s Sardar Export

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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm for a period of initially **01 Year, extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
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2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	**5.00**
3.	Copying equipment	**5.00**
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	**5.00**
5.	Washing Machine	**5.00**
6.	Fluorescent and other Mercury containing lamps	**5.00**
7.	Used waste oil grade-I with Barrel	**1000+GST**
8.	Used waste oil grade-II with Barrel	**800+GST**
9.	Toners	**2.00**
10.	Batteries	**25.00**
11.	Fan, Motors, capacitors, etc.	**5.00**
12.	Any other, specify	**Nil.**

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned,
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere,
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid initially for a period of 01 year, calculated from date of issue of this Order and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

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Executive Engineer-III (Works/SWM)
Municipal Council

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Executive Engineer-III (Works/SWM)
Municipal Council

नगरपालिकापरिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No. 88/EE-III/SWM/MC/2019-20/242 Dated: 23.01.2024

To: M/s ATR Venture

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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

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S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (In Rs.)

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2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	**5.00**
3.	Copying equipment	**5.00**
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	**5.00**
5.	Washing Machine	**5.00**
6.	Fluorescent and other Mercury containing lamps	**5.00**
7.	Used waste oil grade-I with Barrel	**1000+GST**
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8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
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Executive Engineer-III (Works/SWM)
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Executive Engineer-III (Works/SWM)
Municipal Council

नगरपालिकापरिषद् का कार्यालय
OFFICE OF THE MUNICIPAL COUNCIL
पोर्टब्लेयर
PORT BLAIR

File No. 88/EE-III/SWM/MC/2019-20/242 Dated: 23.01.2024

To:
M/s CM Scrap Traders
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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

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18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere,
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid initially for a period of 01 year, calculated from date of issue of this Order and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.

10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.

11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.

12. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.

13. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.

14. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.

15. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.

16. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:
1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:
1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

2915

नगरपालिकापरिषद् का कार्यालय
OFFICE OF THE MUNICIPAL COUNCIL
पोर्टब्लेयर
PORT BLAIR

File No: 88/EE-III/SWM/MC/2019-20/152 Dated: 16.08.2024

To: Waste Solution
Dollygunj - II
7083938259

In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, (Computer No. 84150) dated: 14.06.2024, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling**, to your firm till 24th January 2025, **extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)
1.	Personal Computing: Personal Computers (Central Processing Unit with input and output devices), Laptop Computers(Central Processing Unit with input and output devices), Notebook	5.00

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	5.00
3.	Copying equipment	5.00
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	5.00
5.	Washing Machine	5.00
6.	Fluorescent and other Mercury containing lamps	5.00
7.	Used waste oil grade-I with Barrel	1000+GST
8.	Used waste oil grade-II with Barrel	800+GST
9.	Toners	2.00
10.	Batteries	25.00
11.	Fan, Motors, capacitors, etc.	5.00
12.	Any other, specify	Nil.

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned.
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere.
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid till 24th January 2025, with the rates approved mentioned in the table above and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the [illegible]on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.
10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.
11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.
12. The vendors of the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should engage a minimum of 3-4 labour force with two shift working at their respective centres for smooth functioning.
13. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) must ensure cleanliness of their respective centre.
14. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should install HD CCTV camera in their respective centre, and make arrangements for table for segregation of dry waste and containers along with safety gears for the workers engaged.
15. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.
16. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.
17. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.
18. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.
19. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

16/08/24

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:

1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:

1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

2919

नगरपालिकापरिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No: 88/EE-III/SWM/MC/2019-20/154 Dated: 16.08.2024

To:
Intrend Enterprises
DRC, New Pahargaon
7217842257

In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, (Computer No. 84150) dated: 14.06.2024, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling**, to your firm till 24th January 2025, **extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)
1.	Personal Computing: Personal Computers (Central Processing Unit with input and output devices), Laptop Computers(Central Processing Unit with input and output devices), Notebook	5.00

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	5.00
3.	Copying equipment	5.00
4.	Refrigerator, Air conditioners excluding centralised air conditioning plants	5.00
5.	Washing Machine	5.00
6.	Fluorescent and other Mercury containing lamps	5.00
7.	Used waste oil grade-I with Barrel	1000+GST
8.	Used waste oil grade-II with Barrel	800+GST
9.	Toners	2.00
10.	Batteries	25.00
11.	Fan, Motors, capacitors, etc.	5.00
12.	Any other, specify	Nil.

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
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III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
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5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid till 24th January 2025, with the rates approved mentioned in the table above and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
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swmphme@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, Linkedin, Youtube, etc.) by tagging PBMC's account.

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19. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

16/08/24

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:

1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:

1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

नगरपालिकापरिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No. 88/EE-III/SWM/MC/2019-20/242 Dated: 23.01.2024

To: M/s KSR Scrap & Traders

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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm for a period of initially **01 Year, extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	**5.00**
3.	Copying equipment	**5.00**
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	**5.00**
5.	Washing Machine	**5.00**
6.	Fluorescent and other Mercury containing lamps	**5.00**
7.	Used waste oil grade-I with Barrel	**1000+GST**
8.	Used waste oil grade-II with Barrel	**800+GST**
9.	Toners	**2.00**
10.	Batteries	**25.00**
11.	Fan, Motors, capacitors, etc.	**5.00**
12.	Any other, specify	**Nil.**

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned,
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere,
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid initially for a period of 01 year, calculated from date of issue of this Order and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.

10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.

11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.

12. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.

13. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.

14. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.

15. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.

16. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:
1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:
1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

नगरपालिकापरिषद् का कार्यालय
OFFICE OF THE MUNICIPAL COUNCIL
पोर्टब्लेयर
PORT BLAIR

File No. 88/EE-II/SWM/MC/2019-20/242 Dated: 23.01.2024

To: M/s Penguin Marine Services
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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm for a period of initially **01 Year, extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

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a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
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3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	**5.00**
3.	Copying equipment	**5.00**
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	**5.00**
5.	Washing Machine	**5.00**
6.	Fluorescent and other Mercury containing lamps	**5.00**
7.	Used waste oil grade-I with Barrel	**1000+GST**
8.	Used waste oil grade-II with Barrel	**800+GST**
9.	Toners	**2.00**
10.	Batteries	**25.00**
11.	Fan, Motors, capacitors, etc.	**5.00**
12.	Any other, specify	**Nil.**

II. SCOPE OF FIRM, shall:

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2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
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20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere,
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

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1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
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5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid initially for a period of 01 year, calculated from date of issue of this Order and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
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6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
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Executive Engineer-III (Works/SWM)
Municipal Council

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3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:
1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

2931

OFFICE OF THE MUNICIPAL COUNCIL

PORT BLAIR

File No: 88/EE-III/SWM/MC/2019-20/152 Dated: 16.08.2024

To:
Recycle depot
PBO, Birdline
9933265685

In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, (Computer No. 84150) dated: 14.06.2024, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm till 24th January 2025, **extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
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13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetraparks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)
1.	Personal Computing: Personal Computers (Central Processing Unit with input and output devices), Laptop Computers(Central Processing Unit with input and output devices), Notebook	5.00

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	5.00
3.	Copying equipment	5.00
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	5.00
5.	Washing Machine	5.00
6.	Fluorescent and other Mercury containing lamps	5.00
7.	Used waste oil grade-I with Barrel	1000+GST
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9.	Toners	2.00
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11.	Fan, Motors, capacitors, etc.	5.00
12.	Any other, specify	Nil.

II. SCOPE OF FIRM, shall:

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2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
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4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid till 24th January 2025, with the rates approved mentioned in the table above and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
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6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.
10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.
11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.
12. The vendors of the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should engage a minimum of 3-4 labour force with two shift working at their respective centres for smooth functioning.
13. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) must ensure cleanliness of their respective centre.
14. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should install HD CCTV camera in their respective centre, and make arrangements for table for segregation of dry waste and containers along with safety gears for the workers engaged.
15. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.
16. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.
17. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.
18. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.
19. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

16/08/2024

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:

1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:

1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

2935

नगरपालिकापरिषद का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No: 88/EE-III/SWM/MC/2019-20/149 Dated: 16.08.2024

To: Jagdev ex-pour
Garacharma 2
7200114946

In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, (Computer No. 84150) dated: 14.06.2024, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling**, to your firm till 24th January 2025, **extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene)	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)
1.	Personal Computing: Personal Computers (Central Processing Unit with input and output devices), Laptop Computers(Central Processing Unit with input and output devices), Notebook	5.00

	Computers, Notepad Computers, Television sets (including sets based on Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	5.00
3.	Copying equipment	5.00
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	5.00
5.	Washing Machine	5.00
6.	Fluorescent and other Mercury containing lamps	5.00
7.	Used waste oil grade-I with Barrel	1000+GST
8.	Used waste oil grade-II with Barrel	800+GST
9.	Toners	2.00
10.	Batteries	25.00
11.	Fan, Motors, capacitors, etc.	5.00
12.	Any other, specify	Nil.

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned.
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere.
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid till 24th January 2025, with the rates approved mentioned in the table above and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.
10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.
11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.
12. The vendors of the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should engage a minimum of 3-4 labour force with two shift working at their respective centres for smooth functioning.
13. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) must ensure cleanliness of their respective centre.
14. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should install HD CCTV camera in their respective centre, and make arrangements for table for segregation of dry waste and containers along with safety gears for the workers engaged.
15. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.
16. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.
17. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.
18. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.
19. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

16/08/24

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:

1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:

1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

2939

नगरपालिकापरिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No: 88/EE-III/SWM/MC/2019-20/241 Dated: 23.01.2024

To: M/s SARDEV EXPORT

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In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, dated: 22.12.2023, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling,** to your firm for a period of initially **01 Year, extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	Glass	0.25
2.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
3.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
4.	Plastic- Multi Layered Plastic	0.50
5.	Waste Thermocol (Polystyrene).	0.05
6.	Plastic-Empty Cement Bags	0.30
7.	Aluminium	15.00
8.	Tin	110.00
9.	Lead	300.00
10.	Brass	425.00
11.	Copper	400.00
12.	Copper with PVC wire	300.00
13.	Iron	15.00
14.	Cardboard	1.00
15.	Newspapers & Other papers	1.00
16.	Tetrapacks	0.30
17.	Tyres	1.00
18.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)
1.	Personal Computing: Personal Computers (Central Processing Unit with Input and output devices), Laptop Computers(Central	5.00

	Processing Unit with input and output devices), Notebook Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	5.00
3.	Copying equipment	5.00
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	5.00
5.	Washing Machine	5.00
6.	Fluorescent and other Mercury containing lamps	5.00
7.	Used waste oil grade-I with Barrel	1000+GST
8.	Used waste oil grade-II with Barrel	800+GST
9.	Toners	2.00
10.	Batteries	25.00
11.	Fan, Motors, capacitors, etc.	5.00
12.	Any other, specify	Nil.

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned.
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere.
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid initially for a period of 01 year, calculated from date of issue of this Order and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, Linkedin, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.

10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.

11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.

12. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.

13. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.

14. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.

15. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.

16. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:

1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:

1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

2943

नगरपालिकापरिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

File No: 88/EE-III/SWM/MC/2019-20/ 152 Dated: 16.08.2024

To:
Klaste Solution
Brichgunj, DRC
7063938259

In response to your willingness submitted against the PBMC's Expression of Interest (EoI) called vide No.: 88/EE-III/SWM/MC/2019-20, (Computer No. 84150) dated: 14.06.2024, published in the Print and electronic media for wide publicity and invitation for collection, segregation & transportation of wastes from PBMC's Solid Liquid Resource Management (SLRM) Centres & Dry Resource Centre (DRC) to anywhere in India (mainland) for further processing and recycling through authorized transporters.

The Competent Authority has accorded approval for issuance of authorisation for **Collection, segregation & Transportation of segregated waste from PBMC's Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) to processing units anywhere in India (mainland) for onward processing & recycling**, to your firm till 24th January 2025, **extendable to further 03 Years** from the date of issue of this order subject to the following conditions.

I. ACCEPTED RATES OF WASTES:

a) GENERAL SOLID WASTE

Sl. No.	Items of wastes-SCH-I	PBMC's accepted rates per kg. in Rs.
1.	All type of Plastic except Multi Layered Plastic, Polythene & Polyethelene Tetraepthalate (PET)	1.00
2.	Plastic-Polyethelene Tetraepthalate (PET)	0.75
3.	Plastic- Multi Layered Plastic	0.50
4.	Waste Thermocol (Polystyrene).	0.05
5.	Plastic-Empty Cement Bags	0.30
6.	Aluminium	15.00
7.	Tin	110.00
8.	Lead	300.00
9.	Brass	425.00
10.	Copper	400.00
11.	Copper with PVC wire	300.00
12.	Iron	15.00
13.	Cardboard	1.00
14.	Newspapers & Other papers	1.00
15.	Tetrapacks	0.30
16.	Tyres	1.00
17.	Tube	2.00

b) E-WASTE & HAZARDOUS WASTE:

S.No.	Items- Categories of electrical and electronic equipment SCH-II	Rate per kilograms (in Rs.)
1.	Personal Computing: Personal Computers (Central Processing Unit with input and output devices), Laptop Computers(Central Processing Unit with input and output devices), Notebook	5.00

	Computers, Notepad Computers, Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	
2.	Printers including cartridges, Electrical and electronic typewriters, Facsimile, Telephones, Cordless telephones, Answering systems	5.00
3.	Copying equipment	5.00
4.	Refrigerator, Air-conditioners excluding centralised air conditioning plants	5.00
5.	Washing Machine	5.00
6.	Fluorescent and other Mercury containing lamps	5.00
7.	Used waste oil grade-I with Barrel	1000+GST
8.	Used waste oil grade-II with Barrel	800+GST
9.	Tyures	2.00
10.	Batteries	25.00
11.	Fan, Motors, capacitors, etc	5.00
12.	Any other, specify	Nil.

II. SCOPE OF FIRM, shall:

1. Operationalize allotted SLRMC & DRC Plants of PBMC and installing necessary infrastructures/ machineries for baling, shredding & any other pre-processes activities.
2. Deploy manpower for Operation & Maintenance of SLRM Centre and oversee collection, pre-processing & storage activities.
3. May use SLRMC for citizens to drop all kinds of dry waste. This centre will also act as fair price shop to integrate the waste pickers in the surrounding areas enabling better livelihood opportunities and social inclusion.
4. Bear the charges of electricity & water supply provided by PBMC.
5. After completing each consignment, the payment as per the accepted rates against quantity of waste transported to be paid at PBMC's-Check post at Brookshabad or PBMC's Revenue Office Counter or Online mode. The payment acknowledgement shall be updated via email at swmpbmc@gmail.com or Online mode as provided by PBMC, along with weighment slips & bills of transported.
6. Online request shall be made to PBMC for the next consignment at swmpbmc@gmail.com or through online mode as provided by PBMC.
7. Ensure the operation and management shall be complying with all the norms of PBMC, Central Pollution Control Board (CPCB) and Andaman & Nicobar Pollution Control Committee (ANPCC) and approved procedures for recyclable and non-recyclable waste.
8. Allowed to renovation of the SLRMC & DRC to make it fit for the objective with prior intimation to PBMC.
9. Designate a person to exchange information to PBMC and who will be responsible of reporting to his/her higher authorities including management of the centre.
10. Enable market linkage for all types of recyclable and non-recyclable waste accumulating at the SLRMC & DRC Plant.
11. Based on the needs of the centre, shall install, upkeep, safety and maintain relevant machines required for the collection.
12. The centre shall be operational from 06:00A.M. to 06:00P.M.
13. During field visit by the Officials of PBMC, A&N Administration and Ministry, a responsible person may be deputed for explaining the process and producing records.
14. The SLRM work site should be maintained neat and clean.
15. The Display board/ Information board of the SLRM Centre Operator shall be installed in the entrance of the SLRM with operator contact details.
16. Internal transfer of waste from one SLRM to another SLRM Centre cannot be done, unless required with the Approval of JE, SWM concerned.
17. The SLRM Centre need to send the materials directly to the mainland and recyclers can take the Other SLRM bundles/ baled material for Direct shipments/ loading without storage.

18. Annual maintenance to the SLRM Centres shall be done by the SLRM Centre Operators like painting, checking electrification, etc.
19. The Rural waste shall not be accommodated without the approval of competent authority or Engineer-in-charge.
20. In case of any system implements for solid waste management, a positive cooperation shall be extended.
21. Gardening must be done in the premises of SLRM Centre for making clean atmosphere.
22. Material cannot be stored not more than a week, the frequency of waste transportation should be made. In case waste is found storing in the centres, their dry/ recyclable incoming ward waste will be stopped immediately till the clearance of the same.
23. For dealing the e-waste & hazardous wastes, the authorised firm shall submit the certificates/ documents of authorisation of registered firm duly accepted by the Pollution Control Board/ Committee of State/ UT.
24. The SLRM Centre operator shall not venture into Extended Producer's Responsibility (EPR) under various act & rules without the approval of PBMC.

III. SCOPE OF PORT BLAIR MUNICIPAL COUNCIL (PBMC), shall:

1. Allocate the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) for segregation, baling, pre-processing activities to the authorised vendors for the activity.
2. Mixed dry/ recyclable waste from different wards of PBMC will be supplied to Solid Liquid Resource Management (SLRM) Centres and Dry Resource Centre (DRC) as per monthly schedules.
3. Ensure the delivery of minimum assured quantity of waste to all the SLRM Centres.
4. Provide electricity and water connection and facilitate in getting all approvals which might be necessary to manage the SLRMC & DRC.
5. Designate a suitable officer to work and support to the project.
6. Manage to collect dispose off the rejected waste once in a week through the concerned Sanitary office.

IV. GENERAL TERMS & CONDITIONS:

1. The contract period will be valid till 24th January 2025, with the rates approved mentioned in the table above and can be extended further for a period of 03 years with the consent/ approval/ decision of competent authority.
2. It is the duty of firm to check the validity of Security Deposit submitted and shall be re-validated from time to time with a prior notice to this office.
3. Minimum assured quantity of waste will be provided/ supplied to the SLRM Centres through the respective ward's sanitation section as per monthly scheduled basis.
4. GST & other registration as applicable, may be done and inform the same to PBMC addressing to Secretary, PBMC with a copy to Revenue Officer & EE-III (Works & SWM), PBMC.
5. The activities including Collection, Segregation, Storage & Transportation shall be made in accordance with the relevant Acts/ Rules and any guidelines made there under, issued by Govt. of India, A&N Administration & the Port Blair Municipal Council (PBMC) time to time.
6. You may avail any of the Govt./ Private Schemes for collection, transportation, etc., related to wastes including subsidies.
7. The competent authority reserve the right to cancel the authorisation issued to the SLRM Centre operator at any time in case found violating the norms or direction of PBMC.
8. Information, Education & Communication (IEC): The authorised operator shall prepare a monthly awareness campaigns and Information, Education & Communication programmes schedule for conducting once in a month within their area of jurisdiction and share the photographs to PBMC on

swmpbmc@gmail.com. Share the same on Social media (Whatsapp, Facebook, Twitter, Instagram, LinkedIn, Youtube, etc.) by tagging PBMC's account.

9. Record Entry & Data Management: Shall print a template copy of record entry register and record the daily received quantity & shipment quantities. The daily & monthly consolidated data/ report of waste collected, segregated, transported to mainland by the firm shall submit Online & offline mode through various modes as provided by the PBMC time to time, on every 1st day of the month. The record shall submit every month end to the SWM Division duly verified by the Work Assistant/ Supervisor of PBMC, for onward verification.
10. Weighment Of Waste: The selected firm shall procure and install the weighment scale at their unit/ SLRM centre to weigh the daily incoming waste, segregated fragments & loading for shipment.
11. Worker welfare, Health & Hygienty: The operator of the Centre shall be responsible for providing the safety gears/ equipment's, ID Cards to its staffs/ labours engaged at SLRMC. Conduct medical examination to the working staffs on every half yearly.
12. The vendors of the Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should engage a minimum of 3-4 labour force with two shift working at their respective centres for smooth functioning.
13. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) must ensure cleanliness of their respective centre.
14. The Solid Liquid Resource Management (SLRM) Centres/ Dry Resource Centre (DRC) should install HD CCTV camera in their respective centre, and make arrangements for table for segregation of dry waste and containers along with safety gears for the workers engaged.
15. Ensure worker's welfare by enrolling in minimum 03 govt. schemes & EPF/ e-Shram registration. Maintain digital attendance and pay salary directly to the worker's account through online. First Aid facilities also be setup in place.
16. The details of same shall be submitted during monthly online reporting. Centres and during inspection in case of non-availability of same will be viewed seriously.
17. CCTV Surveillance & Fire Safety norms: The Operator shall install necessary fire safety measures like fire extinguisher, in their SLRM Centre in order to avoid any unavoidable circumstances/ events along with CCTV Surveillance cameras and shall give access to PBMC for supervision.
18. Penalties: In case of any violation if found true will be viewed seriously with a spot fine as per the provisions of PBMC-Solid Waste Handling & Management Bye-Laws, 2017.
19. Complaints & Redressal: The Operators shall submit a compliant & grievances to the Office of PBMC and immediately the issue will be taken up and addressed by the Assistant Engineer, SWM, PBMC.

16/08/2024

Executive Engineer-III (Works/SWM)
Municipal Council

Copy to:

1. The Secretary, PBMC for Kind information.
2. The Superintending Engineer, PBMC for information.
3. The Chief Accounts Officer, PBMC for information.
4. The Executive Engineer (E&M) & (Water Works), PBMC for information.
5. The Revenue Officer, PBMC for information.
6. The Sanitary Officer, PBMC for information.

Copy also to:

1. The Secretary, ANPCC for kind information.
2. The Director, DSS for kind information..

Executive Engineer-III (Works/SWM)
Municipal Council

DETAILS OF DRY RESOURCE CENTRES WITH CAPACITY, OPERATORS WITH DETAILS AND OPERATORS HANDLING THE SHIPMENT OF WASTE

SNo	Name of DRC with address	Capacity in TPD	Name of the Authorised Vendors/ Operators	Contact Details of Authorised Vendors/ Operators (representatives)	Authorised Vendors/ Operators handling shipment of waste
1	Anarkali-1, Sri Vijaya Puram	1	M/s Greenworms Eco Solutions	Munieer, Green worm, Ph.No.: 7063927822, Email id: irfan@greenworms.org	M/s Greenworms Eco Solutions
2	Mohanpura, Sri Vijaya Puram	1	M/s Greenworms Eco Solutions	Munieer, Green worm, Ph.No.: 7063927822, Email id: irfan@greenworms.org	
3	Junglighat, Sri Vijaya Puram	1	M/s Hindustan SWM Solutions Pvt. Ltd. (M/s Paperman Environment Solutions)	Rohan, Paperman environment solution, Ph.No.: 7063997709, Email id: arunan@hindustanswm.com	M/s Hindustan SWM Solutions Pvt. Ltd. (M/s Paperman Environment Solutions)
4	Anarkali-2, Sri Vijaya Puram	1	M/s A Samsuddin	Irshad, M/s A Samsuddin, Ph.No.: 6294164189, Email id: samsuddina2379@gmail.com	M/s CM Scrap Traders
5	Anarkali-3, Sri Vijaya Puram	0.8	M/s NHC Enterprise	Hanifa, NHC, Ph.No.: 9933293762, Email id: nmohammedirshad@gmail.com	
6	VIP Road, Sri Vijaya Puram	1	M/s Shakti Plastic	Rupesh Choudhary, Shakti plastic, Ph.No.: 9933293762, Email id: roopeshchowdhary2140@gmail.com	
7	Brookshabad-1, Sri Vijaya Puram	0.8	M/s Sankla Enterprises	Rupesh Choudhary, Manager, M/s Sankla enterprises, 9933293762, Email id: roopeshchowdhary2140@gmail.com	
8	Brookshabad-2, Sri Vijaya Puram	1	M/s CM Scrap Traders	Saranraj, Manager, CM SCRAP TRADERS, Ph.No.: 9933234428, cmscrap21@gmail.com	
9	Brookshabad-3, Sri Vijaya Puram	1	M/s CM Scrap Traders	Saranraj, Manager, CM SCRAP TRADERS, Ph.No.: 9933234428, cmscrap21@gmail.com	
10	New Pahargaon, Sri Vijaya Puram	1	M/s Intrend Enterprises	Manoj, M/s Intrend enterprises, Ph.No.:9933224624, Email id: manojmarketingpbl@gmail.com	
11	Dollygunj-1, Sri Vijaya Puram	1	M/s Waste Solutions	Virender Lall, Waste Solutions, Ph.No.: 7063988988, Email id: virendharlallsunshine@gmail.com	
12	Dollygunj-2, Sri Vijaya Puram	1	M/s Bio Green	Harhit, Bio green, Ph.No.: 9474213555, 9531913005 Email id: andamanbiogreen@gmail.com	
13	School Line, Sri Vijaya Puram	0.8	M/s ATR Venture	A Trirupati Rao, ATR Venture, Ph. No.: 9933221344, Email id: atrventure@gmail.com	M/s Sardev Exports
14	Garacharama-1, Sri	1	M/s Andaman 3R solutions	Shri. Sajit Kumar, Manager, Andaman 3R solutions,	

	Vijaya Puram			Ph.No.: 9474292309, Email id: sardevexport@gmail.com	
15	Bathubasti, Sri Vijaya Puram	0.8	M/s KSR Scrap Traders	M Chandershker, KSR scrap traders, Email id: kmrchandrasekaran@gmail.com	
16	MRF Glass, Brookshabad, Sri Vijaya Puram	3	M/s Sardev Exports	Shri. Sajit Kumar, Manager, Andaman 3R solutions, Ph.No.: 9474292309, Email id: sardevexport@gmail.com	
17	MRF-Plastic waste processing unit, Brookshabad, Sri Vijaya Puram	5	SWM Division of Sri Vijaya Puram, Sri Vijaya Pura,	SWM Division of Sri Vijaya Puram, Sri Vijaya Pura,	SWM Division of Sri Vijaya Puram, Sri Vijaya Pura,
18	Birdline, Sri Vijaya Puram	0.8	SWM Division of Sri Vijaya Puram, Sri Vijaya Pura,	SWM Division of Sri Vijaya Puram, Sri Vijaya Pura,	

DETAILS OF OPERATORS HANDLING THE SHIPMENT OF WASTE AND FACILITY RECEIVING THE WASTE WITH AUTHORISATION/ CONSENT OF CONCERNED SPCB/PCC

S.No.	Name of the Authorised Vendors/ Operators	Type of waste	Details of End User facilities	Authorisation/ Consent Number & date of issuance	Authorisation/ Consent Validity	Issuing authority & State
1	M/s Greenworms Eco Solutions	Recyclables	M/s Green Worms Waste Management Pvt Ltd., KSIDC, Plot No A11 B, Valiyavelicham, Cheruvanchery, Chittariparamba Panchayath, Kannur, Kerala	Consent No. : KSPCB/KN/ ICO/10059334/2024, Issued date: 11.05.2024	Valid Upto : 31-01-2029	Kerala State Pollution Control Board
			Siva Traders; Theerthakiriyampattu, Tiruvallur, Chennai, Tamil Nadu	Registration No. 24PRD57965035 Issued date 21/03/2024	Valid Upto 20/03/2027	Tamil Nadu State Pollution Control Board
		Non-recyclables	M/s Dalmia Cement (Bharat) Limited, Palinganatham, Ariyalur Distict, Tamil Nadu	Consent Order No.:2307150705504 & 2307250705504 Issued date: 10/08/2023.	Validity: March 31, 2028	Tamil Nadu State Pollution Control Board
2	M/s Hindustan SWM Solutions Pvt. Ltd.	Recyclables	M/s Shree Renga Polymers, Kakkavadi Village, Karur, Tamil Nadu	Consent Order No. 2005233205815 Dated: 04/07/2020	Validity: March 31, 2026	Tamil Nadu State Pollution Control Board
		Non-recyclables	M/s Dalmia Cement (Bharat) Ltd., Unit-Dalmiapuram, Main Road Kallakudi PO, Tiruchirapalli-621651, Tamil Nadu	Consent Order No. 2406249277328 Issued date: 29/01/2024	Validity: March 31, 2029	Tamil Nadu State Pollution Control Board
3	M/s CM Scrap Traders	Recyclables	M/s B and B Triplewall Containers Limited Olaippatti Village, Uthangarai Taluk, Krishnagiri District, Tamil Nadu	Consent Order No. 2405157647231 Issued date: 13/05/2024.	Validity: March 31, 2026	Tamil Nadu State Pollution Control Board
			M/s Green World Plastic Company, 11/539, Nallur P.O. Feroke, Kozhikode, Kerala	Consent No. :PCB/KKD/DO/ICO/ 12265/G21KOZ527956/15198916/2023, Issued date: 06/02/2023	Valid Upto :31/01/2026	Kerala State Pollution Control Board

S.No.	Name of the Authorised Vendors/ Operators	Type of waste	Details of End User facilities	Authorisation/ Consent Number & date of issuance	Authorisation/ Consent Validity	Issuing authority & State
		Non-recyclables	M/s Dalmia Cement (Bharat) Limited, Palinganatham, Ariyalur Distict, Tamil Nadu	Consent Order No.:2307150705504 & 2307250705504 Issued date: 10/08/2023.	Validity: March 31, 2028	Tamil Nadu State Pollution Control Board
4	M/s Sardev Exports	Recyclables	M/s Sri Hari Venkateswara Paper Mills (P) Ltds. Keelanmarainadu Village, Lakshimiyapuram Post, Sivakasi, Virudhunagar (Dt), Tamil Nadu, Pin:626127	Authorisatrion No.: 22HFC43004134, dated 20/04/2022	Validity: 31/03/2027	Tamil Nadu State Pollution Control Board
			M/s J Basheer Ahmed & Co., Plot No.:8, APIIC, Industrial Park, Menakur (V), Naidupet (M), SPS Nellore District-524421, Andhra Pradesh	Consent Order No.: N-239/APPCB/ZO-VJA/CFO/W&A/2014-2194, dated 08.01.2016	Validity: 30th Nov., 2025	Andhra Pradesh State Pollution Control Board
		Non-recyclables	M/s.J.Basheer Ahamed and Co., Kadaperikuppam village, Vanur Taluk, Villupuram District, Tamil Nadu	Consent Order No.: 2208245889470 Issued date: 29/07/2022	Validity: March 31, 2028	Tamil Nadu State Pollution Control Board

GREEN WORMS ECO SOLUTIONS LLP

To

The Secretary,
Sri Vijaya Puram Municipal Council
Indira Bhawan, Sri Vijaya Puram,
South Andaman, A&N Islands

Sir,

The undersigned is an authorised operator managing the dry waste received from Sri Vijaya Puram Municipal Council (SVPMC) at Dry Resource Centre (DRC) for pre-processing of waste like segregation, baling/ bundling & storage. The following details of the end facilities to which the waste is transported for recycling/end disposal are submitted for your kind information.

S.No.	Particulars			
1.	Name of the authorised vendor			**Greenworms Eco Solutions LLP**
2.	DRC details, location & ward			**Anarkali 1 & Mohanpura**
3.	Details of Waste Collected from (Other authorised dealer), if any			
4.	Details of Channelization to End Processing Facility at Mainland (Name, address, SPCB/ PCCs authorisation/ consent number with validity), with enclosures	Recyclables	Plastics	**Green Worms Recycling Unit, KSIDC, PLOT NO A11 B , VALIYAVELICHAM, CHERUVANCHERY,KANNUR, KERALA**
			Cardboard & Paper	**Siva Traders; Theerthakiriyampattu, tiruvallur, chennai, TAMIL NADU**
		Non-recyclables	MLP, Footwear & RDF	**Dalmia Cement; Dalmiapuram, Tiruchirapalli, Tamil Nadu**

I hereby declare that the information provided above is true and correct to the best of my knowledge and belief and channelized to the above-mentioned authorised end processing facility in compliance with the Solid Waste Management Rules, 2016 and applicable SPCB/PCC guidelines.

Place: Sri Vijaya Puram, A&N Islands
Date: 13 Aug 2025

Name: Mohammed Irfan
Designation: Regional Partner

தமிழ்நாடு தமிழ்நாடு TAMILNADU

22 FEB 2024

08-2024

SIVA TRADERS
CHENNAI-600 052.

CY 643249

T. Rajendran

தி. இராஜேந்திரன்
முத்திரைத்தாள் விற்பனையாளர்
உரிமம் எண் : 220/ஆ7/97
3 மவுண்ட் ரோடு,
சென்ட்ரல், சென்னை - 600 052

SALES AND SERVICE AGREEMENT BETWEEN GREEN WORMS AND SIVA TRADERS

This Sales and Service Agreement providing the terms and responsibilities between the parties (hereinafter referred to as the "**Agreement**") is made and entered on 22nd February 2024

By and Between

GREEN WORMS ECO SOLUTIONS LLP, an LLP and having its registered office at 72/1783 The Crest Building Varakkal Junction, West Hill Chungam KOZHIKODE - 673005, Kerala, India and PAN: AAOFG8683M (hereinafter referred to as **"Green Worms"**, which expression shall unless repugnant to the context include its successors in interest and permitted assigns) of the FIRST PARTY

And

SIVA TRADERS, a partnership firm having its registered office at S.F.No. 23/3, THEERTHAKIRIYAMPATTU village Ponneri Taluk and Tiruvallur District, Chennai, Tamil Nadu, Pin:600052 and GST:33ADOPR4389J1ZU (hereinafter referred to as **"Siva Traders"**, which expression shall unless repugnant to the context include its successors in interest and permitted assigns) of the SECOND PARTY

GREEN WORMS ECO SOLUTIONS LLP KOZHIKODE 673 005

Green Worms and **Siva Traders** are collectively referred to as **"Parties"** and each individually as

"Party"

WHEREAS, Green Worms is a waste management agency engaged in the business of Waste Management Services as well as Consultancy and deals with different grades of plastic waste materials (PET, HDPE, PVC, LDPE, PP and PS etc.) and has its collection centers (MRFs) in different parts of Kerala and Tamil Nadu.

WHEREAS, Green Worms is engaged in the business of sales and purchase of all kinds of plastic waste materials directly from the Gram Panchayats, Municipalities and other Urban Local Bodies (ULBs) by making direct agreements with them, and also purchase Plastic waste materials directly from the waste collectors and local scrap dealers.

WHEREAS, Green Worms is providing professional waste management services such as Extended Producer Responsibility (EPR), Plastic Credit Services, etc., and supports to the socio-environmental organization, the Producers, Importers, Brand Owners (PIBOs) and recyclers to acquire Plastic credits through the respective Institutions/agencies such as State Pollution Control Board (SPCB) and Central Pollution Control Board (CBCB) and verified plastic recovery agencies etc.,

WHEREAS, Siva Traders engaged in the process of collecting recyclable plastic waste products and involved in recycling process in professionally with the aid of sustainable technology.

WHEREAS, Siva Traders is seeking support of any professional waste management services in regards to acquiring plastic credits from institutions such as State Pollution Control Board (SPCB) and Central Pollution Control Board (CPCB) via submitting authentic/traceability documents of recycling waste.

AND WHEREAS, the Green Worms enters into an agreement with Siva Traders on abiding the terms and conditions of the agreement and Siva Traders shall comply with the provision in accordance with stipulations provided in the agreement.

1. Responsibilities and Duties of the Parties

1.1. The Green Worms shall collect plastic waste materials either directly from the Urban Local Bodies or from the local scrap dealers in accordance with local, national, and international and environmental regulations.

1.2. The Green Worms shall segregate, bale and store plastic waste materials based on the plastic category as well as the requirements.

1.3. The Green Worms shall provide recyclable plastic waste material to Siva Traders as per the terms and conditions provided in the agreement and Purchase Orders (POs) issued by Siva Traders.

1.4. The Green Worms shall arrange the vehicle for transportation of the material as per the requirement.

1.5. The Green Worms shall load the material and generate the invoice and other supporting documents as per the terms and conditions provided in the PO.

1.6. The Green Worms has the responsibility to provide efficient and professional service in regards to obtaining plastic credits to their clients with the support of Siva Traders subject to the agreed conditions in the agreement.

1.7. The Green Worms has the responsibility to submit all relevant documents pertaining to securing plastic credits to the State Pollution Control Board (SPCB) and Central Pollution Control Board (CPCB)or any other concerned authority/agency for the purpose of acquiring plastic credits.

1.8. The Green Worms shall submit relevant and necessary documents provided in the Schedule A (List of Documents) and shall be circulated in the respective State Pollution Control Board (SPCB) and Central Pollution Control Board (CPCB) or any other concerned authority/agency.

1.9. Subject to Clause 1.8, the list of documents mentioned in the Schedule A is subject to modification, alteration and addition subject to mutual written consent.

1.10. Notwithstanding anything in this agreement, the Siva Traders has the responsibility to ensure that the relevant documents provided in Annexure A shall be submitted to the Green Worms in accordance with oral or written direction from the official representativeof the FIRST PARTY.

1.11. Siva Traders will provide the sourcing, recycling and other relevant documents to Green Worms on monthly basis or as per the requirement of the FIRST PARTY. Siva Traders will also provide the supporting documents mentioned in Annexure A to Green Worms to support the recycling and sourcing of said quantity.

1.12. The SECOND PARTY shall issue the credit certificate (Recycling certificate) along with supporting documents in time to time either in the name of the FIRST PARTY or their client.

1.13. The Siva Traders has the responsibility and duty to comply that all such plastics collected, transported, recycled by various measures on behalf of the Waste Management Agency (WMA), must be in accordance with the norms prescribed by SPCB/CPCB under Plastic Waste Management Rules, 2016(as amended by time to time).

1.14. The Siva Traders has the responsibility to ensure that there shall be no duplication of data for the waste recycled and there ought to be no other company claiming the credits availed through the submitted documents to the FIRST PARTY.

1.15. The Second Party acknowledges and agrees that either the First Party or its representatives shall have the right to conduct audits and inspections to verify compliance with the terms of this agreement. Scope of Audit may include, but not limited to the assessment of quantity and quality of the plastic waste material received, records related to the processing and handling of supplied materials, compliance with environmental health and safety regulations, documentation, and reporting as required by this agreement. The Audit may be conducted periodically, at reasonable intervals, or as deemed necessary by the First Party. The recycler shall cooperate fully with the auditors, providing access to all relevant facilities, records and personnel necessary for the successful completion of the audit

1.16. Subject to Clause 1.10, Any and all ramifications, implications and consequences arising as a result of modification, alteration, or any act which could deviate the conditions stipulated in this agreement shall be borne unconditionally by the Second Party.

1.17. The mere acceptance of the data or any documents pertaining to the plastic credits by Green Worms does not ensure complete acceptance of the documents by the SPCB/CPCB or any other relevant agency.

1.18. The final accepted quantity will be subjected to final verification by the Third-party auditor or the relevant agency.

1.19. The Green Worms shall not bear any guarantee before any legal authorities with respect tothe authenticity and truthfulness of the document.

2. Terms of Payment

2.1. The Payment for purchased recyclable plastic waste materials shall be made by Siva Traders to the FIRST PARTY as per the Terms & Conditions stipulated in the Purchase Order (PO) for all kind of plastics in the form of an electronic transfer/ cheque/demand draft Payable

2.2. The purchase price of the recyclable plastic waste shall be subject to modification as per the change of market price.

2.3. The Green Worms shall raise invoice and other supporting documents based on the PO and submit it to Siva Traders.

2.4. Siva Traders agrees to settle the full payment for the materials prior to dispatch from the Green Worms Facility.

2.5. Siva Traders shall make the payment along with all documents mentioned in clause 1.8

2.6. The procedure for the payment in accordance with S.2.1, 2.2, 2.3 & 2.4, must be made via Bank NEFT /CHEQUE.

3. Indemnity

Each Party hereby indemnifies, protects and holds harmless the other Party from and against any and all claims, suits, threats and demands, actions, causes of action, liabilities, damages and all costs, expenses and attorney fees relating to any representation and warranty made by the other Party pursuant to this Agreement, except Siva Traders company shall indemnify the

GREEN WORMS ECO SOLUTIONS LLP KOZHIKODE 673 006

Green Worms following for all the cost arising on breach of Second Party on the stipulations provided in S 1.1, 1.5, 1.6, 1.7, 1.8 & 1.14 and any liability arising from gross negligence and penalty for non-compliance of statutory rules

4. Limitation of liability

4.1. The Green worms shall not liable to any tortuous negligence liability or damages under the law of tort or contact for the actions of the Siva Traders for the submission of duplicate copy of data/documents as provided in S.1.11, 1.12, 1.13 and 1.14. Furthermore, the Green Worms shall not be liable for the breach of contractual obligation between the Siva Traders to the third party; even the agreement was in furtherance of effectuating the transportation of waste materials to the assigned destination of Green Worms.

5. Duration of agreement

5.1. The agreement shall commence from the date of signing and shall remain in force for a period of two years.

5.2. The agreement may be renewed by both parties subject to the written mutual consent.

6. Termination of the agreement

6.1. The agreement may be terminated by either of the parties by giving one months' notice to the other party in writing.

6.2. The agreement can be terminated by the First Party unilaterally by giving 1 monthnotice after the manifest and consistent violation of Clauses from 1.1 to 2.6.

7. Disputes

7.1. In the event of a dispute arising out of or in connection with or relating to the terms of this Agreement, the Parties agree that they will attempt to settle the dispute by engaging with each other in good faith in a process of mediation/conciliation. In case of failure to settle the dispute amicably all the issues or connection with this agreement shall be settled in the Jurisdiction of Kerala high court.

M/S ECO SOLUTION KOZHIKODE 673 005 GREEN WORMS

8. Governing Law

8.1. This Agreement shall be interpreted according to the laws of the Republic of India. The parties agree to submit themselves to the exclusive jurisdiction of the High Court of Tamil Nadu or subordinate courts thereof having jurisdiction.

IN WITNESS WHEREOF THE PARTIES HERETO HAVE SET THEIR RESPECTIVE HANDS ON THE DAY MONTH & YEAR FIRST ABOVE WRITTEN

For Green Worms Eco Solutions LLP

Mr. Mohammed Jamsheer

Authorized signatory

GREEN WORMS ECO SOLUTIONS LLP KOZHIKODE 673 005 WEST HILL

For Siva Traders

For SIVA TRADERS

K. Raja

Proprietor

Authorized signatory

Witnesses

1. Shalarsha
2. Althaf-K.A

Witnesses

1. R. Bharath
2. Rajesh S B. Raghul.

Annexure A

Required Documents:

1. Purchase Tax Invoice
2. E way Bill
3. Sales Tax invoice
4. Weigh Slip
5. Recycler Certificate
6. Source Certificate
7. PCB Certificates
8. LR Copy/Declaration
9. Copy of Annual Report Filing

REGISTRATION FOR THE RECYCLING OF PLASTIC WASTES

Registration No. 24PRD57965035 Dated 21/03/2024

Proceeding No.TNPCB/DEE/Tiruvallur/1125GMP/PWR/2024, Dated21/03/2024

Sub : Tamilnadu Pollution Control Board – Plastic Waste Registration -Renewal - M/s SIVA TRADERS,SF.No. 23/3,THEERTHAKIRIYAMPATTU Village, PONNERI Taluk, Tiruvallur District – Registration under Rule 13(3) of Plastic Waste Management Rules, 2016 as amended in 2018 – Issued – Regarding.

Ref : 1. Proceeding No.TNPCB/DEE/Tiruvallur/1125GMP/PWR/2023, Dated: 07.03.2023
2.Unit's Application No. 57965035 dated:4.3.2024
3. IR.No : F.1125GMP/OS/AE/GMP/PWR/2024 Dated 16.03.2024

The Tamilnadu Pollution Control Board after examining the application, hereby certifies that M/s SIVA TRADERS,SF.No. 23/3,THEERTHAKIRIYAMPATTU Village, PONNERI Taluk, Tiruvallur District has been registered as a unit under Plastic Waste Management Rules, 2016 as amended in 2018 for manufacturing.

Product Name	Quantity	Unit
COLLECTION, SEGREGATION AND REPROCESSING OF PLASTIC WASTES (PLASTIC GRANULES)	10	TONS/DAY

This certificate of registration shall be valid for the period up to 20/03/2027 unless revoked or suspended.

The certificate is granted subject to the following conditions:

1. The unit shall adhere with all the conditions mentioned in the Plastic Waste Management Rules, 2016 as amended.
2. The unit shall ensure that the plastic material, shall not be used in any package for packing gutkha, pan masala and tobacco in all forms.
3. The unit shall furnish their production, distribution and retailer/sale point details every month to the District Environmental Engineer citing the Registration Number.
4. The unit shall not manufacture,stock,distribute or sell any carry bags made of recycled plastic.
5. The unit shall ensure that the products made of recycled plastic shall not be used for storing,carrying,dispensing or packaging ready to eat or drink food stuff.
6. The unit shall coordinate with UNDP to workout EPR inline with the proposed integrated model for the state of Tamilnadu.
7. The unit shall prepare and submit an annual report in Form iv to the local body concerned under the intimation to the TNPCB by the 30th April of every year .

Additional conditions

1.The unit shall adhere with all the conditions mentioned in the Plastic Waste Management Rules, 2016 as amended in 2018.
2.The unit shall maintain good housekeeping inside and outside the premises.
3.The unit shall not use & manufacture ‘use and throwaway plastics’ such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises.

P S LIVINGSTON Digitally signed by P S LIVINGSTON Date: 2024.03.25 15:10:22 +05'30'

District Environmental Engineer
Tamil Nadu Pollution control Board,
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To
The Proprietor
SIVA TRADERS
S.F.NO.23/3, DHARKAS ROAD, THEERTHAKIRIYAMPATTU VILLAGE, CHENNAI 600052

Copy submitted to

1. The Member Secretary, Tamilnadu Pollution Control Board, Chennai, for favour of kind information
2. The Joint Chief Environmental Engineer(M), Tamilnadu Pollution Control Board,Chennai for favour of kind information

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WASTE DISPOSAL – Memorandumof Understanding

This Memorandum of Understandingfor disposal of Multilayer process plastic waste, Footwear & Refuse derived Fuel (RDF) (hereinafter referred to as "MoU") is made and executed at Dalmiapuram, Trichy on this 15thday of July 2021.

BY AND BETWEEN

Green Worms Eco Solutions LLP, a Limited Liability Partnership, incorporated under Section 12 (l)(b) of the LLP ACT, 2008 having its registered office at 140B, The Crest Building, Varakkal Road Junction, West Hill Chungam, Kozhikode, Kerala –673005 (hereinafter referred to as the "Green Worms", which expression shall, unless repugnant to the context, include its successors and permitted assigns. [Party of the First Part)

AND

Daimia Cement (Bharat) Limited, a company incorporated under the Companies Act, 1913 having its registered office at Dalmiapuram, Lalgudi District, Tiruchirapalli (hereinafter referred to as the "DCBL'% which expression shall, unless repugnant to the context, include its affiliates, parent company,

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associate company, subsidiary companies, successors and permitted assigns) [Party of the Second Part].

Green Worms and DCBL are hereinafter individually referred to as a "Party", and collectively referred to as the "Parties".

WHEREAS:

A. The Green Worms is a Limited Liability Partnership Waste Management Agency incorporated in India and is involved in the business of Management of municipal solid waste and provides necessary assistance, advisory and consultancy under various waste management related rules like Solid Waste Management Rules, 2016 (as Amended)), Plastic Waste Management Rules, 2016 (PWM Rules, 2016) (as Amended) etc., and is recognized by Municipal Corporation, Producer Responsibility Organization/Agency, where it assists produces and brand owners in complying with Extended Producer Responsibility("EPR") and is in search for a destination for disposal of Multilayer Plastic waste, footwear and Refuse derived Fuel which is collected either by it or by its partners at various locations (Kerala, Tamil Nadu, Karnataka, Andhra Pradesh, Telangana, Odisha & UTS of Lakshadweep & Andaman & Nicobar Islands, etc.,) in a manner compliant with applicable regulations.

B. DCBL is involved in the business of producing, grinding, manufacturing, finishing, packing, repacking, mixing, grading, supplying, wholesaling, retailing of ordinary portland cement and portland pozzolana cement and has plants located at Thamaraikulam village, Ariyalur —621 705 and Dalmiapuram —621 651, Tamil Nadu (hereinafter referred to as the Unit<) and are desirous to foster and advance environmentally safe production practices.

C. The primary objective of this MOU by the Green Worms is to achieve the pious intent of the government to free India from single-use plastic and conserve environment in the public interest. This initiative would be helpful to the State in getting rid of the menace of single-use plastic which is degrading the environment and creating health hazards for the society at large.

D. Green Worms shall exclusively and uninterruptedly supply the Multilayer plastic waste, Footwear and Refuse derived fuel as per Table 1 Specification and acceptable limits to DCBL on the terms set forth in this MOU, which shall be free from debris, stones, construction wastes, dead animals, metals, etc (hereinafter referred to as the Material"

E. In turn, DCBL has agreed to co-process the plastic waste in the public, social and environmental interest and as part of its social initiative at its cement kilns /calciners located at the above said unit. For this purpose, DCBL commits itself to make requisite capital and other investments for making the sustainable use of the Material and thereby contributing to the aforementioned social cause. Thus, both the Parties jointly while observing their respective commitments in public, social and environment interests enter into this MOU in consonance with laws, where the Green Worms promises to provide Material from time to time in consonance with this MOU, and in turn DCBL commits itself and promises to co-process the Material at its cement kilns/calciners while committing to make requisite capital and other investments for this purpose, which shall be good and valuable consideration for each other.

F. Any Green Benefits, subsidies and/or other benefits of any nature, if any, arriving out of procurement/use of above Material supplied shall be claimed by DCBL plants. These could be related to CDM, PAT, C02 Invgo.lgy, Bio mass use. However, Green Worms shall claim the EPR

credit benefit for the supplied Material.

G. The percentage/quantity of plastic in above Material shall be declared in each invoice by the Green Worms.

NOW, THEREFORE, in consideration of the mutual agreements, promises, covenants, representations and warranties set forth in this MOU, the receipt and sufficiency of which is acknowledged by the Parties, the Parties hereby agree as follows:

1. General Terms of Reference

1.1 In this MOU, unless the context requires otherwise:

1.1.1 Reference to the singular includes a reference to the plural and vice versa;

1.1.2 Reference to any gender includes a reference to all other genders;

1.1.3 Reference to an individual shall include his legal representative, successor, legal heir, executor and administrator;

1.1.4 Reference to any statute or regulation made using a commonly used abbreviation shall be construed as a reference to the title of the statute or regulation; and

1.1.5 Reference to any article, Article, section, schedule, annexure or appendixes, if any, shall be deemed to be a reference to an article, a clause, a section, schedule, Annexure or appendix of or to this MOU.

1.2 Headings in this MOU are inserted for convenience only and shall not be used in its interpretation.

1.3 Any word or phrase defined in the body of this MOU (including the recitals) shall have the meaning assigned to it in such definition throughout this MOU and the recitals shall also form the integral part of this MOU and shall be binding on the Parties.

1.4 If any provision in Article 1 is a substantive provision conferring rights or imposing obligations on any Party, effect shall be given to it as if it were a substantive provision in the body of this MOU.

1.5 The use of the word "including" followed by a specific example/s in this MOU shall not be construed as limiting the meaning of the general wording preceding it.

1.6 The schedules, annexures, appendices, if any, to this MOU shall be deemed to be incorporated in and form an integral part of this MOU.

1.7 Reference to a "person" includes (as the context requires) an individual, proprietorship, partnership firm, company, body of corporate, co-operative society, entity, authority or any body, association or organization of individuals or persons whether incorporated or not.

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1.8 Reference to any agreement, memorandum of understanding deed, document, instrument, rule, regulation, notification, statute or the like shall mean a reference to the same as may have been duly amended, modified or replaced. For the avoidance of doubt, a document shall be construed as amended, modified or replaced only if such amendment, modification or replacement is executed in compliance with the provisions of such document(s).

2. Price, Payment & Supply of the Material

Dalmia plants	Co Processin Charges Per Mt
Dalmiapuram (DPM) & Ariyalur (ARY)	For Volume in a annum till 3500Mt - Rs 700/Mt For Volume in a annum till 5000Mt - Rs 600/Mt For Volumes in a annum Exceeds 5000 Mt - Rs. 500/ Mt
Belgaum(BLM)	Nil / Free of cost
Kadapa(KDP)	Nil / Free of cost
Rajgangpur(RGP)	Nil / Free of cost

GST shall be extra applicable on the co processing Charges. If the supplied material quantity for DPM & ARY exceeds any existing price-slab, then DCBL shall consider the entire quantity in the next immediate price-slab. However, DCBL shall raise invoices as per minimum rate/base-price(Rs.700/MT)and if any change in the price occurs due to change in the Volume, then DCBL will either raise credit note or refund the excess amount to Green Worms. Green Worms shall make advance Payment through NEFT/RTGS. DCBL Shall raise Invoice on Fortnightly basis as per the weight recorded in the DCBL Weighbridge. And shall be sent to Green Worms' office Through Electronic mode Email/Fax. Original Invoices shall be raised once in a fortnight and sent by courier/post to the Green Worms" office.

During the Term, the Green Worms shall exclusively supply Material to DCBL as per the following specifications.

Table 1 :- Specifications and acceptable limits of Material

S. N.	Parameter	UOM	Acceptance limit- all plants
1	NCV	K.cal/K.g	MIP & Footwear > 3500 RDF > 2750
2	Loading & Unloading		Loading is in the scope of Green Worms and Unloading at receiving end is in the scope of DCBL.
3	Material Availability		Approx 2500 MT per Year or more, as per generation
4	Quantity Commitment of Material per Month (Indicative)	MT	Quantities mentioned are indicative and may increase / decrease as per availability • Dalmiapuram/Ariyalur/Belgaum/Kadapa/Rajgangpur – Minimum 200 MT per Month
5	Size		≤ 100 MM
6	Maximum Weight of the each bag / bale of material		Loose truck load

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7	Rejection	Kcal/Kg	If GCV (ARB) of the Material is below 2750 KCal/Kg in the Truck
8	Moisture	%	For MLP & Footwear Max. Monthly Avg. Moisture < 10% For RDF Monthly Avg. Moisture < 25%
9	Ash	%	For MLP & Footwear Max Monthly Avg. Ash - 10% For RDF Max Monthly Avg. Ash < 30%
10	Chloride	%	< 1%

2.1 GREEN WORMS shall make available the Material while complying the aforementioned specifications for delivery at DCBL's said unit from the GREEN WORMS's Material Recovery Facility (MRF). The GREEN WORMS shall be responsible for proper segregation of plastic wastes, loading the Material in the form of loose and delivering the same to DCBL for Co Processing. DCBL assures to upfront provide a list of such admissible Material as specified above.

2.2 In the event, whole or part of the Material stored, to be supplied, and/or supplied by the GREEN WORMS does not match the required specification and characteristics ("Non-confirming Waste"), DCBL shall have the right to reject any part or whole of the Non-confirming Waste, which is not suitable for co-processing by its system. Such type of information should be provided by the DCBL to the GREEN WORMS and the Non-conformingWaste shall not be accepted by DCBL. The non-conforming waste which when found to be unsuitable for co-processing to be sent back to GREEN WORMS, the cost of which to be borne by GREEN WORMS.

2.3 The Parties agree that the GREEN WORMS shall ensure that the specifications of the material as per table 1 shall be maintained on monthly average basis. It is further agreed that if the NCV or Moisture or Ash of the material supplied by GREEN WORMS is not within the permissible limits, then DCBL shall be entitled to discontinue the supplies of Material from that source / collection point / Material Recovery Facility (MRF). It is agreed and understood between Parties that it shall be prerogative of the DCBL to decide the same.

2.4 The GREEN WORMS shall be responsible to supply the Material while complying with aforementioned specifications for delivery. Furthermore, it is mutually agreed and understood between parties that DCBL shall also, its own expense, be entitled to arrange analyze the sample of the Material at the DCBL's end, in order to check whether the Material supplied by GREEN WORMS conforms to the specifications set out in clause 1 and inform its acceptance / rejection as the case may be, to GREEN WORMS within 10 (days) of carrying out of the representative sampling. In the event, DCBL determines that the Material is not in conformance with the specifications set out in clause 1, the GREEN WORMS shall have right for the joint sampling and testing at DCBL's premises and / or mutually agreed third party premises, which shall be done within a period of next 10 days, otherwise the analysis already done at behest of DCBL's premises shall be deemed to be final and binding on both Parties and Cost of testing by the third party shall be borne by the GREEN WORMS.

3. **Supply and Delivery,**

3.1 Projections and Supply Orders

3.1.1 The GREEN WORMS shall exclusively supply to DCBL's Plants located in states of Tamil Nadu (Dalmiapuram, Ariyalur), Karnataka (Yadwad-Belgaum), Andhra Pradesh (Navabpet-YSR Kadapa), Odisha (Rajgangpur) a minimum of 200 MT of Material per month, which may be increased. The GREEN WORMS agrees and undertakes that DCBL shall exclusively be given first priority over any third party for the supply of Material, and in the event DCBL

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For Dalmia Cement (Bharat) Ltd

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declines in writing to procure the supplies of Material, then the GREEN WORMS may supply the Material to third parties.

3.2 Delivery

3.2.1 The Transportation of the Material from the GREEN WORMS's collection point(s)/ Dump Yard / Material Recovery Facility "MRF" to the DCBL's factories shall be at the cost and responsibility of GREEN WORMS and at no cost to DCBL. The GREEN WORMS shall ensure that the vehicle is loaded at the earliest with the quality material as per specifications under clause 1. GREEN WORMS shall ensure that the transporter shall have all the RTO stipulated norms compliant vehicles engaged for transporting the Material. All the risks and liabilities shall transfer from GREEN WORMS to DCBL, after the Material reaches DCBL Factory gate. Notwithstanding the aforesaid, the GREEN WORMS shall continue to bear 100% risk of any items that are not the Material ordered by the DCBL as per this MOU.

3.2.2 The dispatch documents shall be prepared by GREEN WORMS while complying with the requirements of applicable laws including those which may be required by the Pollution Control Boards or other departments for the transportation of the Material.

3.2.3 All requisite approvals for supplying and dispatching the Material to the DCBL by the GREEN WORMS shall be obtained and complied with by GREEN WORMS. DCBL shall obtain statutory registrations and approvals from concerned authorities for co-processing the material in its factories and comply with all applicable laws in this regard.

3.3 Documents to be provided by the Parties

3.3.1 The GREEN WORMS shall, at its own cost, arrange to get every consignment of the Material weighed at the Weigh bridge near the collection points/Material Recovery Facility (MRF) and issue the Weigh bridge Challan to the transporter while dispatching the consignment of the material to the DCBL's factories. The DCBL shall arrange for weighing, unloading and storage of the material at its factories. The weighing of the material shall be carried out and recorded at Weigh bridge located at DCBL's factories for cross verification and will be used for documentation under the MOU. In the event of any dispute relating to the actual quantities of Material dispatched by the GREEN WORMS and the actual quantities of Material received by the DCBL, the weight of the material received at the DCBL's premises (with +/- 0.50% variance) shall be considered final and binding.

3.3.2 In order to entail periodic monthly reconciliation of the total quantities of the Material sent by GREEN WORMS, the DCBL shall provide the details of the accepted quantities of the Material, Vehicle No., date of receipt of material, lorry receipt (delivery challan) and details of conforming and non-conforming material to GREEN WORMS. The reconciliation shall be carried out in good faith and each party shall provide all necessary support and cooperation in this respect.

4. Contract Period & Termination

4.1 This MOU shall be valid for a period of 5 Years from 15.07.2021 to 14.07.2026 (the "Term"). Thereafter, this MOU shall be extendable for such further term as may be mutually decided between the Parties.

4.2 The Parties agree that the arrangement contemplated in this MOU may be terminated prior to

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the Term only as per mutual agreement of the Parties.

4.3 DCBL shall have right to terminate the MOU by serving a notice of 30 days while GREEN WORMS shall not terminate the MOU during the term of the MOU at will, considering the commitments of DCBL under this MOU.

4.4 Either Party shall continue to discharge and perform its respective obligations in terms hereof till the date of termination of this MOU. Since the intent of this MOU is to destroy plastic and conserve environment in the public interest, therefore both Parties shall reconcile the differences, if so arise, and shall make all best efforts to comply with the terms of this MOU and perform their respective obligations in true spirit.

4.5 Save as otherwise provided herein, the Parties shall be entitled to terminate this MOU by serving upon the other Party a 3 (Three) months' notice to the said effect upon the happening of any one or more of the following contingencies —

4.5.1 Non-compliance with the terms of any other arrangement executed amongst the Parties;

4.5.2 Any material breach of the terms contained herein.

5. Representations and Warranties

5.1 Each Party represents and warrants to the other Party as follows:

5.1.1 its charter documents include provisions which give it the requisite power, and all necessary corporate approvals have been obtained, to sign and deliver this MOU and exercise its rights and perform its obligations under this MOU;

5.1.2 it is validly incorporated and is in good standing under the laws of India;

5.1.3 it is not prohibited from entering into this MOU; and that this MOU has been entered into by them willingly and while keeping in mind not only their commercial interests, but also their commitment towards carrying out social and moral responsibilities; and

5.1.4 none of: (a) the execution, delivery and performance of this MOU, (b) the consummation of the transactions contemplated by this MOU, or (c) compliance with the provisions of this MOU, shall be in: (i) conflict with or breach any applicable laws, subject to receipt of all consents, approvals, authorizations as required under applicable laws; or (ii) violate or breach a provision of, or constitute a default (or an event which, with notice or lapse of time or both would constitute a default) under any of the terms, covenants, conditions or provisions of any note, bond, mortgage, indenture, deed of trust, license, franchise, permit, lease, contract, agreement or other instrument, commitment or obligation to which any of the Parties is a party, so as to render the transactions envisaged under this MOU void or unenforceable.

6. Confidentiality

6.1 All the Confidential Information disclosed by one Party (the "issuing Party") to the other Party (the "Recipient Party") within the framework of this MOU, is and shall continue to be the exclusive property of the Issuing Party. For the purposes of this Clause 6, "Confidential Information" shall mean the information supplied, whether written, verbally or in graphic, electronic or any other medium, or in any manner and/or by any mode disclosed to the Recipient Party within the

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framework of this MOU and that is marked as confidential and of significant value for the Issuing Party, a value which could be undermined if said information were to be revealed to third parties. Insofar as it may be consistent with the previous sentence, the Confidential Information shall include, without limitation, the terms of this MOU, the marketing, advertising and sales plans, business plans, plans for the modification or development of new or future projects, sales forecasts, business analyses and customer information etc.

6.2 The Parties must keep strictly confidential, the terms of this MOU and all the Confidential Information which they have had access to pursuant to this MOU. In addition, both Parties undertake to refrain from using the Confidential Information for purposes other than those permitted under this MOU, and to refrain from disclosing the Confidential Information to third parties without the prior written consent from the other Party, except as required to be complied with as mandated by any applicable laws.

7. **Governing Law and Dispute Resolution**

7.1 This MOU shall be governed by, and construed in accordance with the Plastic Waste Management Rules-2016 (as amended), CPCB, State PCBs & MoEF regulations and all other applicable laws of India.

7.2 All disputes, differences and claims arising between the parties hereto under or in relation to this MOU shall be referred to arbitration by a sole arbitrator (who shall be a retired judge of any High Court in India) to be appointed by DCBL. The arbitration proceedings shall be governed by the provisions of the Arbitration & Conciliation Act, 1996 or any statutory modification or re-enactment thereof and the rules made thereunder, for the time being in force. The seat and venue of arbitration shall be Delhi. Only, The Courts in the city of Delhi shall have the exclusive jurisdiction to entertain any application pertaining to arbitration, whether pending or to be initiated, or any award made by the arbitrator or any other proceedings incidental to the arbitral proceedings.

8. **Notices**

8.1 Any notice provided for in this MOU shall be in writing and shall be sent by: (i) facsimile transmission, or (ii) email, or (iii) courier/registered post/speed post, or (iv) personal delivery, or (v) prepaid post:

A. In the case of notices to the GREEN WORMS and DCBL,

Contact Name	Mohammed Jamsheer (Director, GREEN WORMS)
Address	140B, The Crest Building, Varakkal Road Junction, West Hill Chungam, Kozhikode, Kerala - 673 005
E-Mail	jamsheer@greenworms.org
Contact Name	Arun Kumar L (DCBL)
Address	Dalmia Cement (Bharat) Ltd, Unit- Dalmiapuram, Main Road Kaliakudi PO, Tiruchirappalli- 621 651
Email	L.arunkumar@dalmiacement.com

8.2 All notices shall be deemed to have been validly given on (i) the business day immediately after the date of transmission, if transmitted by facsimile, or (ii) the business day immediately after the date of confirmation of transmission recorded on the sender's computer in case of email transmission, or (iii) the date of delivery, where notice is given by personal delivery, and (iv) in case (i), (ii) and (iii) do not apply, the expiry of 3 (Three) business days after posting, if sent by

For Dalmia Cement (Bharat) Ltd Page 8 of 13

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post or courier.

8.3 Either Party may, from time to time, change its address or representative for receipt of notices provided for in this MOU by giving information to the other Party within a period of 10 (Ten) business days'.

9. Miscellaneous

9.1 Further assurances:

a) The Parties to this MOU shall, and shall use reasonable endeavor to ensure that any necessary third party shall, from time to time execute and deliver all such further documents and do all acts and things as the other Party may reasonably require to effectively carry out the full intent and meaning of this MOU, to complete the transactions contemplated thereunder. If, for any reason whatsoever, any term contained in this MOU cannot be performed or fulfilled, the Parties agree to meet and explore alternative solutions depending upon the new circumstances, but keeping in view the spirit and core objectives of this MOU, whether before or after the Effective Date.

b) Any Green Benefits, subsidies and/or other benefits of any nature, if any, arriving out of procurement/use of above Material supplied shall be claimed by DCBL plants and the same may be considered to support the execution/management under this MOL).

9.2 Amendments and waiver: No modification or amendment to this MOU and no waiver of any of the terms or conditions hereof shall be valid or binding unless made in writing and duly executed by or on behalf of the Parties. No waiver of any breach of any provision of this MOU shall be effective or binding unless made in writing and signed by the Party purporting to give the same and, unless otherwise provided in the written waiver, shall be limited to the specific breach waived.

9.3 Assignment: This MOU, or any right or interest herein, shall not be assignable or transferable by any Party except with the prior written consent of the other Parties. Notwithstanding anything contained in this Clause 9.3, each of the Parties expressly acknowledge and agree that GREEN WORMS shall have the unrestricted right to assign any right or interest herein to its affiliate(s), all or any of its rights and interest here under without the consent of any other Party, while service a notice to DCBL in this regard,.

9.4 Relationship: The relationship of the Parties hereto shall be on a principal to principal basis and shall be DCBL governed by the terms of this MOU. DCBL shall not be entitled to represent and / or hold itself out to be the agent or associate of GREEN WORMS or a service provider in any manner whatsoever.

9.5 Reservation of rights: No forbearance, indulgence or relaxation or inaction by any Party at any time to require performance of any of the provisions of this MOU shall in any way affect, diminish or prejudice the right of such Party to require performance of that provision. Any waiver or acquiescence by any Party of any breach of any of the provisions of this MOU shall not be construed as a waiver or acquiescence of any right under or arising out of this MOU, or of the subsequent breach, or acquiescence to or recognition of rights other than as expressly stipulated in this MOU.

9.6 Independent rights: Each of the rights of the Parties hereto under this MOU are independent, cumulative and without prejudice to all other rights available to them, and the exercise or non-exercise of any such rights shall not prejudice or constitute a waiver of any other right of the Party, whether under this MOU or otherwise.

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9.7 Other remedies: Any remedy or right conferred upon GREEN WORMS for breach of this MOU shall be in addition to and without prejudice to all other rights and remedies available to it.

9.8 Specific performance: The Parties agree that damages may not be an adequate remedy and DCBL shall be entitled to an injunction, restraining order, right for recovery, suit for specific performance or such other equitable relief as a court of competent jurisdiction may deem necessary or appropriate to restrain GREEN WORMS from committing any violation or enforce the performance of the covenants, representations and obligations contained in this MOU. These injunctive remedies are cumulative and are in addition to any other rights and remedies the Parties may have at law or in equity, including without limitation a right for damages.

9.9 Non-exclusive remedies: The rights and remedies herein provided are cumulative and none is exclusive of any other, or of any rights or remedies that any Party may otherwise have at law or in equity. The rights and remedies of any Party based upon, arising out of or otherwise in respect of any inaccuracy or breach of any representation, warranty, covenant or agreement or failure to fulfil any condition shall in no way be limited by the fact that the act, omission, occurrence or other state of facts upon which any claim of any such inaccuracy or breach is based may also be the subject matter of any other representation, warranty, covenant or agreement as to which there is no inaccuracy or breach.

9.10 Costs and expenses: Each of the Parties hereto shall pay their own costs and expenses relating to the negotiation, preparation and execution of this MOU.

9.11 Force Majeure: Neither Party shall incur any liability due to failure or delay in performance of any obligation caused by force majeure, at least for the duration of the force majeure; provided, however, that the affected party shall promptly notify the other of the existence of the force majeure and the effect thereof on its ability to perform its obligations, and that the affected party undertakes all reasonable efforts to mitigate the impact of the force majeure on the other Party. If any force majeure endures more than 60 (Sixty) days, the Parties shall meet and review in good faith the desirability and conditions of this MOU including but not limited to its termination.

9.12 Indemnity: The GREEN WORMS agrees to indemnify, defend and hold DCBL and its representatives harmless against any and all claims, damages etc. which arise out of, or result from, or may be payable by virtue of any default, non-compliance or breach by GREEN WORMS of any of its covenants or obligations under this MOU and/or any laws, guidelines etc. for the time being in force.

9.13 Partial invalidity: If any provision of this MOU or the application thereof to any person or circumstance shall be invalid or unenforceable to any extent for any reason including by reason of any law or regulation or government policy, the remainder of this MOU and the application of such provision to persons or circumstances other than those as to which it is held invalid or unenforceable shall not be affected thereby, and each provision of this MOU shall be valid and enforceable to the fullest extent permitted by law. Any invalid or unenforceable provision of this MOU shall be replaced with a provision, which is valid and enforceable and most nearly reflects the original intent of the invalid and unenforceable provision.

9.14 Counterparts: This MOU may be executed in one or more counterparts, each of which when so executed and delivered shall be deemed an original but all of which together shall constitute one and the same instrument and any Party may execute this MOU by signing any one or more of such

For GREENWORMS ECOSOLUTIONS LLP

Managing Partner

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

originals or counterparts. The delivery of signed counterparts by facsimile transmission or electronic mail in "portable document format" (".pdf") shall be as effective as signing and delivering the counterpart in person.

9.15 Publicity: All public notices to a third party and all other publicity concerning the transactions contemplated by this MOU or any other ancillary matters shall be jointly planned and coordinated by the Parties and no Party shall act unilaterally in this regard without the prior approval of the other Parties, such approval shall not be unreasonably withheld. This Clause 8.16 shall not prohibit any public notice or disclosure required by law (in which case the Parties shall cooperate, in good faith, in order to agree the content of such public notice or disclosure so far as practicable prior to it being made).

9.16 Rights of third parties: Nothing expressed or implied in this MOU is intended or shall be construed to confer upon or give any person, other than the Parties hereto any rights or remedies under or by reason of this MOU or any transaction contemplated by this MOU.

9.17 Survivability: The termination of this MOU shall in no event terminate or prejudice (a) any right or obligation arising out of or accruing under this MOU attributable to events or circumstances occurring prior to such termination; (b) any provision which by its nature is intended to survive termination, including the provisions of Clauses 4,5,6,7 and 8.

IN WITNESS WHEREOF, the Parties hereto have caused this MOU to be executed on the date first written above:

For GREEN WORMS Eco Solutions LLP

Managing Partner

Mohammed Jamsheer, Director
(Authorized Signatory)

For Dalmia Cement (Bharat) Ltd.

(Authorized Signatory)

Witnesses:

1. Marwan PJ, Head of Operations

2. Murfad. TP, Manager, EPR

Witnesses:

1. L ARUN KUMAR

2. (J.SANKAR)

Certificate of Co-Processing

Issued To :

Date :

This is to certify that we have received the following quantities of _____T of postconsumer use plastic waste (MLP)/Footwear/RDF sent by M/S._____on behalf of _____ for fulfilling the EPR obligations, from (State) for Co-processing in our Cement Kiln during the period from _____to_____. The same would be safely and completely disposed off within 90 days of receipt and thereafter will not exist. We certify that the following mentioned quantity has not been accounted for / billed to any other entity.

Waste Name : Post Consumer Use Plastic /Footwear /RDF
Waste Quantity (Tons) :

For Dalmia Cement (Bharat) Limited,

Authorized Signatory

Dispatch details for the period_____to_____for location_____.

Collection State	City	Vehicle Details	Date of Receipt	Quantity received (MT)	Type of Plastic Waste	Co-processor name & location

For GREENWORMS ECO SOLUTIONS LLP

Managing Partner

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Annexure II

List of Banned Items

The material dispatched by GREEN WORMS's unit to the Dalmia Cement (Bharat) Limited Cement Plant shall not contain following items that are in the banned item list of Dalmia Cement (Bharat) Limited for Co-processing.

- Biomedical waste
- Asbestos containing Wastes
- Electronic scrap
- Entire Batteries
- Explosives
- Corrosives
- Mineral Acid Waste
- Radioactive Wastes
- Unsorted Municipal waste

For GREENWORMS ECO SOLUTIONS U.P

Managing Partner

FILE NO : KSPCB/KN/ICO/10059334/2024

Date of issue : 11-05-2024

KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. : 10059334
Dated : 16-02-2024

To

GREEN WORMS WASTE MANAGEMENT PVT LTD.
KSIDC, PLOT NO A11 B.
VALIYAVELICHAM,CHERUVANCHERY,,CHITTARIPARAMBA PANCHAYATH,
KANNUR,,,

Consent No. : KSPCB/KN/ICO/10059334/2024
Valid Upto : 31-01-2029

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	**VALIDITY**	31-01-2029
2	Name and Address of the establishment	GREEN WORMS WASTE MANAGEMENT PVT LTD. KSIDC, PLOT NO A11 B. VALIYAVELICHAM,CHERUVANCHERY,,CHITTARIPARAMBA PANCHAYATH, KANNUR,,, E-Mail : Ashif@greenworms.org Contact Number : 9656363502
3	Occupier Details	JABIR K MOTTAMMAL, ADIVARAM, PUTHUPPADI, KOZHIKODE 673586 E-Mail : ashif@greenworms.org Contact Number :
4	Local Body	CHITTARIPARAMBA
5	Survey Number	165
6	Village	Cheruvanchery
7	Taluk	Thalassery
8	District	KANNUR
9	Capital Investment(Rs in Lakhs)	517.0
10	Scale	Medium
11	Category	ORANGE
12	Annual fee(Rs) Total Fee remitted(Rs)	35000.0 227500.0
13	Activity	REPROCESS PLASTIC GRANULES PER DAY-15 Metric Tonnes AGGLOMERATION/ GRINDING PER DAY-15 Metric Tonnes
14	Machinery details	742 HP

2. CONDITIONS AS PER The Water (Prevention and Control of Pollution) Act, 1974

2.1.Sewage/Effluent Treatment Plant consisting of treatment units having adequate capacity shall be made functional as per the proposal submitted along with the application, before the commissioning of the establishment. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1)(g) of the Water Act shall also be made alongwith.

Water Consumption : 31000 l/d

Effluent Generation : 24800 l/d

2.2 Mode of disposal of treated effluent : soak pit

2.3 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI No.	Parameter	Unit	Max. permissible limit for disposal into land for irrigation/soak pit	Max. permissible limit for disposal into inland surface water
1	pH	-	6-9	6-9
2	BOD	mg/l	100	30
3	COD	mg/l	250	250
4	TSS	mg/l	100	100
5	Oil and grease	mg/l	10	10

3.CONDITIONS AS PER The Air (Prevention and Control of Pollution) Act, 1981

3.1. Adequate air pollution control measures shall be provided before the commissioning of the industry/establishment/DG set. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

4.CONDITIONS AS PER The Environment (Protection) Act, 1986

4.1.The construction activities as well as the operation of the industry / DG set shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2.Used lead acid batteries, if any shall be disposed of in compliance with the provisions of the Batteries (Management and Handling) Rules, 2001

4.3.E-waste shall be disposed of in compliance with the E-Waste (Management) Rules, 2016.

4.4.The solid waste generated shall be treated and disposed of in compliance with the provisions of the Solid Waste (Management) Rules, 2016.

4.5.The plastic waste generated shall be disposed of in compliance with the provisions of the Plastic Waste (Management) Rules, 2016.

4.6.The hazardous waste generated in the unit shall be disposed of in compliance with the provisions of the Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016

SPECIFIC CONDITIONS

5.1 The location of the industry/out let shall be as per the approved drawing attached.

5.2 This integrated consent, unless withdrawn earlier and subject to condition No.1.1 shall be valid up to 31/01/2029. In case the operation of the Industrial plant is to be continued thereafter,application for renewal of the consent is to be made before 30/11/2028.

5.3 The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.

5.4 If any statement in the affidavit furnished along with the application is found false, the consent issued will be revoked and further prosecution will be launched against the unit.

5.5 There shall be no fugitive emission from the premises.

5.6 The sound level (Leq) measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality standards in respect of noise specified for that area.

5.7The particulate matter (PM_{10} &$PM_{2.5}$) measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality standards in respect of noise specified for that area.

5.8 All operation likely to produce dust or noise shall be carried out within sufficiently closed and insulated premises.

5.9 The domestic wastewater shall be treated through septic tank (IS 2470: 1985, Part I) and dispersed through soak pit, with concrete bottom, honey comb structure, perforated ring side wall and 75cm thick 2mm sand envelope around.

5.10 Effluent treament plant shall be established with treatment units like screening, oil and grease trap, Equalization, SBR, Filtration and Ultrafiltraion and treated water tank.

5.11 .**Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.**

5.12 Statutory clearance required for operating the mill shall be obtained from the concerned departments before commissioning the unit.

5.13 Adequate safety measures shall be provided in accordance with fire safety regulation

5.14 Proper Solid waste management system shall be provided in the unit, arrangements for collection,segregation, storage, handling and disposal of solid waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.

5.15 Provisions of Plastic Waste Management Rules 2016 and it's amendments shall be complied with.

5.16 .The applicant shall put up a signboard of size 6ft. x 4 ft. near the main entrance of the plant to display the name of the farm and the important consent conditions.

Digitally signed by NOBY GEORGE
Date: 2024.05.14 00:18:40 IST

SIGNATURE OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER

To

M/s GREEN WORMS WASTE MANAGEMENT PVT LTD.
KSIDC, PLOT NO A11 B. VALIYAVELICHAM,CHERUVANCHERY, CHITTARIPARAMBA PANCHAYATH, KANNUR,
E-Mail : Ashif@greenworms.org
Contact Number : 9656363502

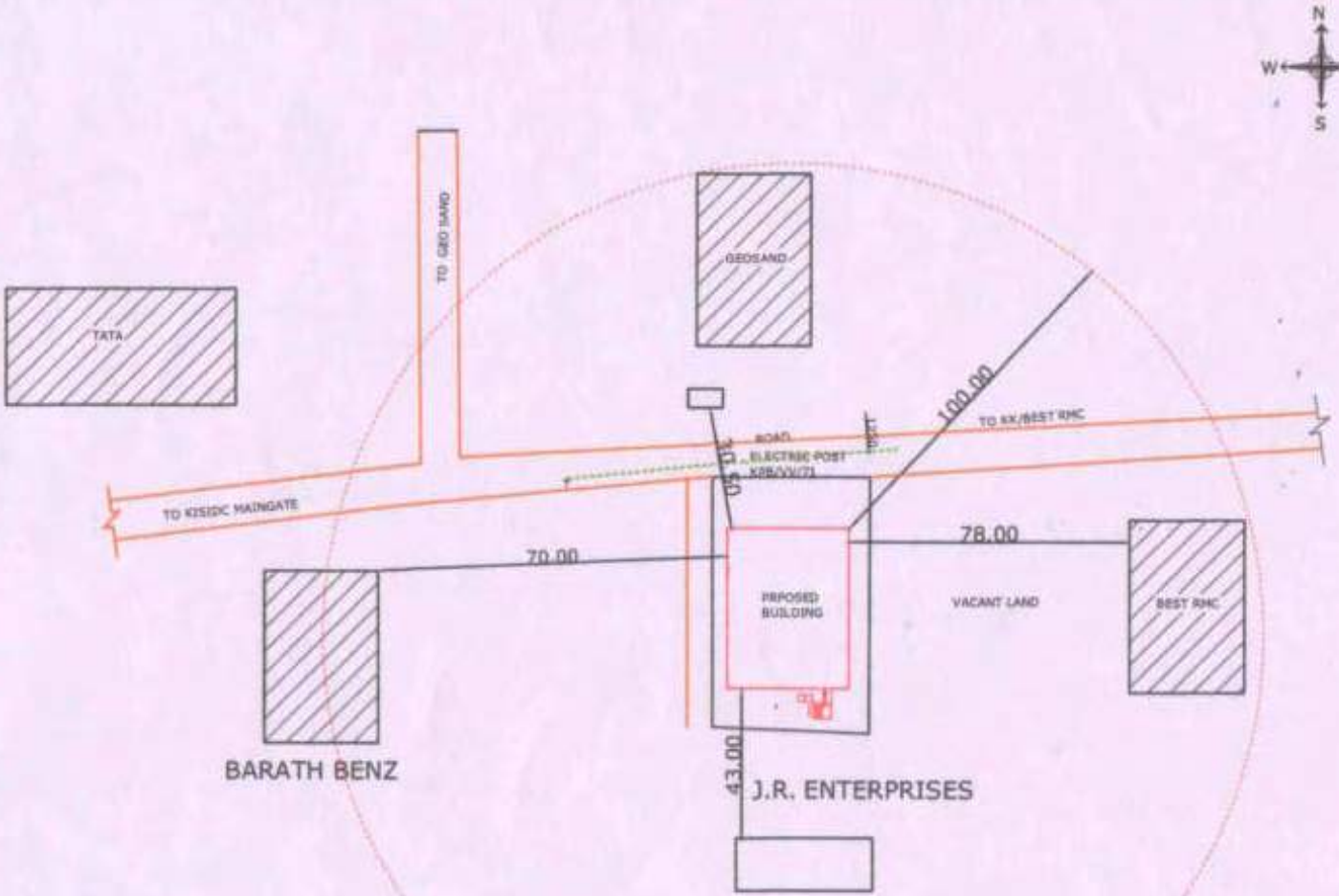
1.This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to www.keralapcbonline.com and search using Certificate Number/name of the unit/Application Number in "Certificate Verification" link in the home page of the Board's Phoenix website.

TOPOGRAPHICAL SITE PLAN OF PROPOSED COMBINED INDUSTRIAL SHED(GROUP G1), STORAGE SHED (GROUP-H)AND OFFICE BUILDING (GROUP- E), IN RS. NO:165, KSIDC, VALIYA VELICHAM, WARD 13 CHERUVANCHERI,CHITTARIPARAMBA PANCHAYATH, , KANNUR DISTRICT,

2980

283

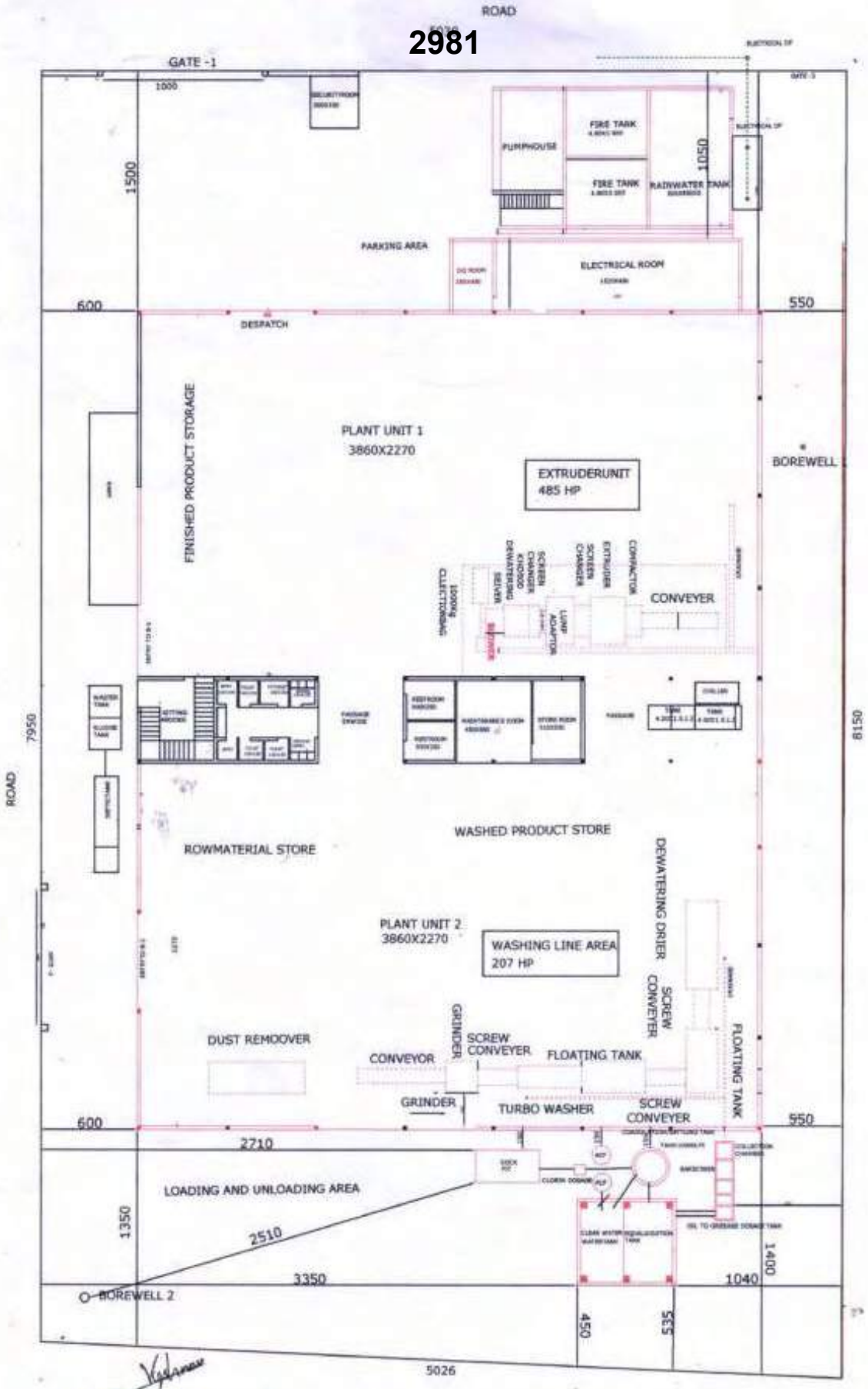


PLOT LINE :
PROPOSED
EXISTING BUILDING
ELECTRIC LINE
SEWVAGE LINE
STREETLINE

JABIR KARAT
MOTTAMMAL HOUSE
ADUVARAM
PUTHUPADI, KOZHIKODE
673 585

PREPARED

VYSHNAV MANOJ V
KSLB ENGINEER - A
Reg.No: JD/KNR/3043/2023-A5/349-EAN
Kuniyil House, Venduttayi, Pinarayi
Thalassery, Kannur - 670741
Mob: 8086962416



VYSHNAV MANOJ V
KSLB ENGINEER - A
Reg.No: JD/KNR/3043/2023-A5/349-EAN
Kuniyil House, Venduttayi, Pinarayi
Thalassery, Kannur - 670741
Mob: 8086962416

LAYOUT PLAN

WASHING UNIT	207 HP
EXTRUDERUNIT	485 HP
FIRE SYSTEM	50 HP
TOTAL	742 HP

LAYOUT PLAN OF COMPLETED COMBINED INDUSTRIAL SHED(GROUP G1), STORAGE SHED (GROUP-H)AND OFFICE BUILDING (GROUP- E), IN RS. NO:165, KSIDC , WARD NO 13 VALIYA VELICHAM, CHERUVANCHERI ,CHITTRIPARAMBA PANCHAYATH, , KANNUR DISTRICT,

JABIR KARAT
MOTTAMMAL HOUSE
ADIVARAM
PUTHUPADI, KOZHIKODE
673 586

Category of the Industry :

RED

CONSENT ORDER NO. 2307150705504 DATED: 10/08/2023.

PROCEEDINGS NO.T1/TNPCB/F.0048ARY/RL/ARY/W/2023 DATED: 10/08/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-II -M/s. DALMIA CEMENT (BHARAT) LIMITED, CEMENT PLANT , S.F.No. S.F.No. 9,10,11,12, etc of Palinganatham Village and S.F.No. 273/13C5, 284/1,2, 285A/8,9,10,11,12 of Kallakudi Village; Solar Power Plant-Parts of 36B, 37B, 38B, 39, 87, 88, 92 & 93 of Palinganatham Village, PALINGANATHAM village Ariyalur Taluk and Ariyalur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. Proceedings No.T4/TNPCB/F.0048ARY/RL/ARY/W&A/2022 Dated: 15/06/2022
2. Unit's Application No. 507055504 dated: 25-02-2023
3. IR.No : F.0048ARY/RL/ICEE-M/ARY/2023 dated 30/06/2023
4. Approved minutes of TSC vide Item no 216-21 dated: 3.8.2023

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Deputy Managing Director

M/s . DALMIA CEMENT (BHARAT) LIMITED, CEMENT PLANT

S.F No. S.F.No. 9,10,11,12, etc of Palinganatham Village and S.F.No. 273/13C5, 284/1,2, 285A/8,9,10,11,12 of Kallakudi Village; Solar Power Plant-Parts of 36B, 37B, 38B, 39, 87, 88, 92 & 93 of Palinganatham Village

PALINGANATHAM Village

Ariyalur Taluk

Ariyalur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2028

R RAJAMANICKAM

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

The Deputy Managing Director,

M/s.DALMIA CEMENT (BHARAT) LIMITED, CEMENT PLANT,

Dalmia Cement (Bharat) Limited, Dalmiapuram, Trichy- District

Pin: 621651

Copy to:

1.The Commissioner, THIRUMANGOR-Panchayat Union, Ariyalur Taluk, Ariyalur District.

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ARIYALUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Tiruchirappalli.

4. File

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Cement	5	MTPA
2.	Solar Power Generation	5	MW
	By-Product Details		
1.	Electric Power Generation through WHRB	7	MW
	Intermediate Product Details		
1.	Clinker	3.23	MTPA

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	349.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent-I (RO Permeate)	42.0	Utilized as Cooling Tower makeup
2.	Trade Effluent-II (RO Reject)	18.0	Utilized as Clinker Cooler Spray, Coal Mill Spray and Cement Mill Spray

3. The effluent discharge shall not contain constituents in excess of the tolerance limits as laid down hereunder.

Category of the Industry :

RED

CONSENT ORDER NO. 2307250705504 DATED: 10/08/2023.

PROCEEDINGS NO.T1/TNPCB/F.0048ARY/RL//ARY/A/2023 DATED: 10/08/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-II -M/s. DALMIA CEMENT (BHARAT) LIMITED, CEMENT PLANT , S.F.No. S.F.No. 9,10,11,12, etc of Palinganatham Village and S.F.No. 273/13C5, 284/1,2, 285A/8,9,10,11,12 of Kallakudi Village; Solar Power Plant-Parts of 36B, 37B, 38B, 39, 87, 88, 92 & 93 of Palinganatham Village, PALINGANATHAM village Ariyalur Taluk and Ariyalur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. Proceedings No.T4/TNPCB/F.0048ARY/RL/ARY/W&A/2022 Dated: 15/06/2022
2. Unit's Application No. 507055504 dated: 25-02-2023
3. IR.No : F.0048ARY/RL/ICEE-M/ARY/2023 dated 30/06/2023
4. Approved minutes of TSC vide Item no 216-21 dated: 3.8.2023

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Deputy Managing Director

M/s . DALMIA CEMENT (BHARAT) LIMITED, CEMENT PLANT

S.F No. S.F.No. 9,10,11,12, etc of Palinganatham Village and S.F.No. 273/13C5, 284/1,2, 285A/8,9,10,11,12 of Kallakudi Village; Solar Power Plant-Parts of 36B, 37B, 38B, 39, 87, 88, 92 & 93 of Palinganatham Village

PALINGANATHAM Village

Ariyalur Taluk

Ariyalur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2028

R RAJAMANICKAM

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

The Deputy Managing Director,

M/s.DALMIA CEMENT (BHARAT) LIMITED, CEMENT PLANT,

Dalmia Cement (Bharat) Limited, Dalmiapuram, Tricky- District

Pin: 621651

Copy to:

1. The Commissioner, THIRUMANOOR-Panchayat Union, Ariyalur Taluk, Ariyalur District
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ARIYALUR.
3. The AEE-Monitoring, Tamil Nadu Pollution Control Board, Trichirappalli.
4. File

.....

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Cement	5	MTPA
2.	Solar Power Generation	5	MW
	By-Product Details		
1.	Electric Power Generation through WHRB	7	MW
	Intermediate Product Details		
1.	Clinker	3.23	MTPA

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

HINDUSTAN SWM SOLUTIONS

13th August 2025

To

The Secretary,
Sri Vijaya Puram Municipal Council
Indira Bhawan, Sri Vijaya Puram,
South Andaman, A&N Islands

Sir,

The undersigned is an authorised operator managing the dry waste received from Sri Vijaya Puram Municipal Council (SVPMC) at Dry Resource Centre (DRC) for pre-processing of waste like segregation, baling/ bundling & storage. The following details of the end facilities to which the waste is transported for recycling/end disposal are submitted for your kind information.

S.No.	Particulars	
1.	Name of the authorised vendor	Hindustan SWM Solutions Pvt Ltd, Junglighat
2.	DRC details, location & ward	Hindustan SWM Solutions Pvt Ltd, Junglighat, Ward-6,7
3.	Details of Waste Collected from (Other authorised dealer), if any	Recyclables and Non Recyclables
4.	Details of Channelization to End Processing Facility at Mainland (Name, address, SPCB/ PCCs authorisation/ consent number with validity), with enclosures	
	• Recyclables	M/s. Shree Renga Polymers karur-639003
	• Non-recyclables	M/s.Dalmia Cement Bharat Ltd - Dalmiapuram, Trichy 621651.

I hereby declare that the information provided above is true and correct to the best of my knowledge and belief and channelized to the above-mentioned authorised end processing facility in compliance with the Solid Waste Management Rules, 2016 and applicable SPCB/PCC guidelines.

Hindustan SWM Solutions P Ltd CHENNAI INDIA

Place: Chennai
Date: 13th August 2025

Name: Vardhaman Sakhlecha
Designation: Director

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

தமிழ்நாடு तमिलनाडु TAMILNADU 07 FEB 2023 CW 400795

Hindustan Swm Solutions P Ltd

A. ROUFBASHA, B.A.,
STAMP VENDOR LIC No: 8/B3/97
NEW No: 17, OLD No: 9,
P.P.V. KOIL STREET, MYLAPORE,
CHENNAI-600 004. Ph: 24982427

AGREEMENT

This agreement for co-processing of non-hazardous plastic waste (Category II & Category III) as defined under PWM rules 2022 (hereinafter referred to as "**Agreement**") is entered into on this 22nd day of March 2023 ("**Effective Date**") at Chennai

BY AND BETWEEN

Hindustan SWM Solutions Pvt Ltd, a company incorporated under the Companies Act, 1956 having its registered office at Old No 57/2, New No. 103 PS Sivasamy Salai, Chennai-60004 (hereinafter referred to as "**Hindustan SWM**", which expression shall, unless repugnant to the context, include its successors and permitted assigns); of the **FIRST PART**.

AND

Dalmia Cement (Bharat) Limited, a company incorporated under the Companies Act, 1956 having its registered office at Dalmiapuram, Lalgudi District, Tiruchirappalli, Tamil Nadu – 621 651 and having its corporate office at 11th-12th Floor, Hansalaya Building, 15 Barakhamba Road, New Delhi 110 001 (hereinafter referred to as "**DCBL**", which expression shall, unless repugnant to the context, include its successors and permitted assigns); of the **SECOND PART**.

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Hindustan SWM Solutions P Ltd CHENNAI INDIA

HINDUSTAN SWM and **DCBL** are hereinafter individually referred to as a "**Party**", and collectively referred to as the "**Parties**".

WHEREAS

A. HINDUSTAN SWM is engaged in the business of EPR Compliance;

A. DCBL and its subsidiaries are engaged in the business of manufacturing and selling of cement at various locations in India and has plants located at Thamaraikulam Village, Ariyalur -621 705, Dalmiapuram – 621 651, Tamil Nadu, (hereinafter referred to as the units') and are desirous to foster and advance environmentally safe production practices.

B. HINDUSTAN SWM is desirous of disposing off Non-Hazardous Waste generated at its plant/manufacturing unit located at various sites across South India, in a safe and environment friendly manner; and

C. DCBL has agreed to co-process the Non - Hazardous Plastic Waste generated by HINDUSTAN SWM and for the same has incurred huge capital investment for making addition(s), alteration in its existing production technologies, machinery/ equipment and/or manufacturing process etc., for co-processing the Non - Hazardous Plastic Waste.

NOW, THEREFORE, in consideration of the mutual agreements, promises, covenants, representations and warranties set forth in this Agreement, the receipt and sufficiency of which is acknowledged by the Parties, the Parties hereby agree as follows:

1. DEFINITIONS AND INTERPRETATION:

1.1 **DEFINITION:**

In this Agreement (including recitals hereof and the Annexure hereto), the following words and expression (either in capitalised letter or the first letter of each word and expression in capitalised letters) shall have the meaning assigned to them respectively below:

1.1.1 "**Agreement**" shall have the meaning as ascribed thereto in title clause of this Agreement. The Annexures and recitals hereto shall constitute an integral part of this Agreement and include all addenda;

1.1.2 **"Central Pollution Control Board"** shall mean the Central Pollution Control Board constituted under sub-section (1) of section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Hindustan SWM Solutions Pvt Ltd CHENNAI INDIA

1.1.3 **"Change in Law"** shall mean the occurrence of any of the following events after:

(a) amendment, modification or repeal (without re-enactment or consolidation) in applicable laws, of any applicable law, including rules and regulations framed pursuant to such law;

(b) a change in the interpretation or application of any applicable law by any competent authority or by any competent court of law including tribunals;

(c) the imposition of a requirement for obtaining any consent(s), clearance(s) and permit(s) which was not required as on the date of obtaining such consent(s)/ clearance and/or permit(s);

(d) a change in the terms and conditions prescribed for obtaining any consent(s), clearance(s) and permit(s) or the inclusion of any new terms or conditions for obtaining such consent(s), clearance(s) and permit(s); and

(e) any change(s), modification(s), addition(s), or introduction in relation to any taxes, assessments, cost or other expenses, having a bearing/ liability on DCBL arising out of this transaction as contemplated in this Agreement.

1.1.4 **"Confidential Information"** shall mean and include: (a) any information supplied, whether written, verbally or in graphic, electronic or any other medium, or in any manner and/or by any mode disclosed to the Recipient Party within the framework of this Agreement and whether marked as confidential or not, (b) all such information as may be gathered by the Recipient Party which it has acquainted itself regarding the Issuing Party including but not limited to all reports, analysis, data, concepts, opinions etc. whether shared with recipient Party or not, (c) all oral and written information whether designated confidential or not;

1.1.5 [**"Contracted Minimum Quantity"** shall have the meaning ascribed to it in Clause 3.1 of this Agreement;]

1.1.6 **"Co-Process/Co-Processing"** includes the process by which Non - Hazardous Plastic Waste can be effectively disposed off by using it in the cement kiln at a high temperature;

1.1.7 **"Co-Processing Fees"** shall have the meaning ascribed to it in Clause 9.1 of this Agreement;

1.1.8 **"Effective Date"** shall have the meaning ascribed to it in title clause of this Agreement;

1.1.9 **"Force Majeure"**: shall include:

(a) any act of god, earthquake, flood, inundation and/or landslide;

(b) storm, tempest, hurricane, cyclone, or other extreme weather disturbances;

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(c) fire;
(d) acts of terrorism;
(e) epidemic, pandemic, endemic;
(f) shut down /stoppage /disruption /discontinuation/slowdown due to any activity including but not limited to breakdown of machinery, labour conflicts, strike, lockouts at the site of either of the Parties;
(g) act of war, hostilities (whether declared or not), invasion, act of foreign enemy, rebellion, riots, weapon conflict or military actions, civil war, sabotage affecting the Party or Parties; and
(h) any other event, condition or circumstance, or combination of events, conditions or circumstances, beyond the reasonable control of the Party(ies) effecting the performance of the obligations; and
(i) Change in Law that substantially alters the obligations of DCBL hereunder or has a fundamental effect on the performance of this Agreement.

1.1.10 **"Government Authority"** shall mean Government of India, state government of [*Tamil Nadu*], State Pollution Control Board, Central Pollution Control Board or government department, commission, board, bureau, agency, authority, instrumentalities, court or other judicial, quasi-judicial or administrative authority;

1.1.11 **"Non - Hazardous Plastic Waste"** means the waste not falling within the definition of hazardous waste as specified in the Rules that is generated at the plant/ manufacturing unit of HINDUSTAN SWM and confirming to the specifications as more particularly set out in Clause 7 of this Agreement;

1.1.12 **"Issuing Party"** shall have the meaning as ascribed to it in Clause 15.1 (*Confidentiality*) of this Agreement;

1.1.13 **"Recipient Party"** shall have the meaning ascribed to it in Clause 15.1(*Confidentiality*) of this Agreement;

1.1.14 **"Rules"** shall mean the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (as amended from time to time);

1.1.15 **"Said Acceptance Receipt"** shall have the meaning ascribed to it in sub-clause 6.1.2 (*Laboratory Test*) part (c) of this Agreement;

1.1.16 **"Scheduled Commissioning Date"** shall mean the date on which the Unit accepts the Non - Hazardous Plastic Waste from HINDUSTAN SWM;

1.1.17 **"State Pollution Control Board"** or **"SPCB"** shall mean the pollution control board commissioned in the state of Tamilnadu

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1.1.18 **"Term"** shall have the meaning as ascribed to it in Clause 2.1(*Terms*) of this Agreement;

1.1.19 **"Unit"** shall mean the cement manufacturing unit of DCBL situated at [*Dalmiapuram and Ariyalur*] wherein the Co-Processing of the Non - Hazardous Plastic Waste would be carried out.

1.2 **INTERPRETATION:**

1.2.1 In this Agreement the following words and expressions shall have, where the context so permits, the meaning assigned to them below:

(a) reference to the singular includes a reference to the plural and vice-versa;

(b) reference to any gender includes a reference to all other genders;

(c) reference to a Party shall include its legal representative, successor, legal heir, executor and administrator;

(d) reference to statutory provisions shall be construed as meaning and including references also to any amendment or re-enactment (whether before or after the Effective Date) for the time being in force and to all statutory instruments or orders made pursuant to such statutory provisions;

(e) reference to any Clause, Annexure, shall be deemed to be a reference to a clause, an Annexure of or to this Agreement;

(f) headings in this Agreement are inserted for convenience only and shall not be used in its interpretation;

(g) any word or phrase defined in the body of this Agreement (including the recitals) shall have the meaning assigned to it in such definition throughout this Agreement; and

(h) the recital, annexures, to this Agreement shall be deemed to be incorporated in and form an integral part of this Agreement and shall have a binding effect on the Parties as any other part of this Agreement.

2. TERM:

2.1 This Agreement shall come into effect from the Effective Date and shall remain in full force and effect for a period of [**10**] consecutive years, unless terminated earlier in accordance with the provisions of this Agreement (**"Term"**).

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2.2 HINDUSTAN SWM understands and agrees that this Agreement shall be renewed for a further period of [**10** (ten) years] upon execution of a fresh agreement with terms and conditions as may be mutually agreed between the Parties and the Parties shall enter into such fresh agreement at least [6] months prior to the expiry of the term of this Agreement.

3. SCOPE OF THE AGREEMENT:

3.1 [Subject to the provisions of this Agreement, HINDUSTAN SWM shall, from the Scheduled Commissioning Date during the Term, supply to DCBL on a monthly basis, a minimum quantity of Non - Hazardous Plastic Waste as mentioned in the Annexure C Part I – Contracted Minimum Qty. and price slabs ("**Contracted Minimum Quantity**") on or before the **[last]** day of each month. The Contracted Minimum Quantity may be mutually increased by the Parties in writing.

3.1.1 Hindustan SWM shall supply 500 Metric tons of Category II and III in the month of March 2023 subject to DCBL requirement and plant running status.

3.1.2 DCBL shall give EPR credits under PWM Rules 2022 to Hindustan SWM and its clients equal to the Non - Hazardous Plastic Waste supplied to it. For example: If Hindustan SWM Solutions supplied 100 tons Non - Hazardous Plastic Waste DCBL, then DCBL shall in turn allocate EPR credits to the extent of 100 tons.

3.2 The Parties understand and agree that the Scheduled Commissioning Date shall not be any time later than [*30.04.2023*] from the Effective Date.

3 TRANSPORTATION:

4.1 The Parties agree that HINDUSTAN SWM shall provide suitable dumpers/tractors/trucks or any other transit vehicles as per the specifications, if any, prescribed by the Government Authority/SPCB to HINDUSTAN SWM for transporting its Non - Hazardous Plastic Waste to the Unit solely at the risk and cost of HINDUSTAN SWM as per applicable laws.

4.2 HINDUSTAN SWM shall label the Non - Hazardous Plastic Waste containers with the requisite details as per applicable laws.

4.3 HINDUSTAN SWM shall provide detailed characteristics of Non - Hazardous Plastic Waste along with the shipment

4.4 DCBL shall not be liable for any loss or injury for HINDUSTAN SWM deployed dumpers/tractors/trucks. HINDUSTAN SWM shall be liable and responsible indemnify DCBL on account of all losses /damages, if any suffered /incurred by DCBL.

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5. OBLIGATION OF HINDUSTAN SWM PRIOR TO TRANSPORTATION OF NON - HAZARDOUS PLASTIC WASTE:

5.1 HINDUSTAN SWM shall prior to the transportation of Non - Hazardous Plastic Waste from its manufacturing plant/ site/ project to the Unit, ensure and be solely responsible to:

5.1.1 undertake that the waste is free from any toxic material that may be notified by DCBL or the [*Tamil Nadu*] SPCB or Government Authority prescribed under the relevant provisions of law in this behalf for the time being in force, before disposing off its Non - Hazardous Plastic Waste for Co-Processing to DCBL;

5.1.2 obtain all written confirmations/ authorizations from the concerned Government Authorities with regard to handling of Non - Hazardous Plastic Waste in relation to storage, packaging, loading and transportation of Non - Hazardous Plastic Waste under applicable laws and have the same renewed from time to time;

5.1.3 bear all costs, risks and liabilities associated with handling of Non - Hazardous Plastic Waste s in relation to storage, packaging, loading and transportation of Non - Hazardous Plastic Waste onto the transit vehicle(s) deployed by HINDUSTAN SWM;

5.1.4 use sturdy packaging material strictly in accordance with the applicable laws, guidelines and directives issued by Government Authorities; and

5.1.5 provide the transporters/driver with: (a) material safety data sheet as more particularly set-out in **Annexure - A** to this Agreement; (b) Non - Hazardous Plastic Waste Delivery Challan; and (c) all other necessary in transit documents required as per applicable laws. Or as per DCBL requirement.

6. UPON ARRIVAL OF THE NON - HAZARDOUS PLASTIC WASTE AT DCBL'S UNIT:

6.1 DCBL shall carry out the following tests upon the arrival of Non - Hazardous Plastic Waste at the Unit:

6.1.1 **Weigh Bridge Computation**

The Non - Hazardous Plastic Waste consignment shall be duly weighed at the weighbridge located in the Unit. The weighing of the Non - Hazardous Plastic Waste shall be recorded, and the same shall be binding on both the Parties.

6.1.2 **Laboratory Test:**

(a) To ascertain that the Non - Hazardous Plastic Waste is strictly in compliance with the specifications and accepted limits as provided in Clause 7 of this Agreement, the quality

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department of DCBL shall carry out necessary laboratory tests which shall be conclusive, final and binding on the Parties;

(b) In the event the laboratory test shows variation in specifications and acceptance limits as provided in Clause 7 of this Agreement, DCBL at its sole discretion shall decide whether: (i) to accept the consignment of Non - Hazardous Plastic Waste; [Or] (ii) reject the consignment of Non - Hazardous Plastic Waste, and also provide a copy of the laboratory tests to HINDUSTAN SWM;

(c) In the event DCBL accepts the consignment of Non - Hazardous Plastic Waste then it shall acknowledge the Non - Hazardous Plastic Waste receipts ("**Said Acceptance Receipt**") to HINDUSTAN SWM within **3** (three) working days from the date of arrival of the Non - Hazardous Plastic Waste consignments at the Unit;

(d) If DCBL is of the opinion that such Non - Hazardous Plastic Waste that arrived at the Unit does not fulfil the specifications and acceptance limits as provided in Clause 7 of this Agreement, but accepts the consignment of Non - Hazardous Plastic Waste in terms of Clause 6.1.2(b)(i), HINDUSTAN SWM shall pay liquidated damages to DCBL in the manner as set-out in **Annexure – B** to this Agreement. It is hereby agreed between the Parties that acceptance of the Non - Hazardous Plastic Waste by DCBL in terms of Clause 6.1.2(b)(i) shall not be considered as a waiver by DCBL for breach of specifications of the Non - Hazardous Plastic Waste by HINDUSTAN SWM, as specified in Clause 7. It is further clarified that such acceptance of Non - Hazardous Plastic Waste under Clause 6.1.2(b)(i) shall not preclude DCBL's right to claim liquidated damages in accordance with the provisions of this Agreement. The Parties also agree and acknowledge that the quantum of liquidated damages specified in Annexure B is reasonable and is a genuine pre-estimate of the losses that DCBL will incur in this case of breach by HINDUSTAN SWM; and

(e) In case any consignment of Non - Hazardous Plastic Waste in whole or part is declared unfit for the purpose of Co-Processing by DCBL and is rejected in terms of Clause 6.1.2(b)(ii), it shall be duly lifted by HINDUSTAN SWM at its own cost and risk within a period of **3** (three) days from such intimation by DCBL to HINDUSTAN SWM. In case HINDUSTAN SWM fails to lift the Non - Hazardous Plastic Waste within 3 (three) days from the said communication, HINDUSTAN SWM shall be liable to indemnify DCBL in terms of Clause 12 of this Agreement. DCBL also reserves the right to return such Non - Hazardous Plastic Waste to HINDUSTAN SWM and HINDUSTAN SWM agrees to

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indemnify DCBL for any losses incurred in relation to the same.

6.2 Any injury, death of any person (including, but not limited to employees and agents of DCBL), damage or loss or destruction of any property (including, but not limited to property of the Unit and its respective employees and agents) resulting from or arising, in relation to handling of the Non - Hazardous Plastic Waste at HINDUSTAN SWM's site, including storage, packaging, loading and/or during transportation of the Non - Hazardous Plastic Waste , shall solely be the responsibility of HINDUSTAN SWM.

7. QUALITY OF NON - HAZARDOUS PLASTIC WASTE:

7.1 HINDUSTAN SWM understands that the Non - Hazardous Plastic Waste supplied to DCBL for Co-Processing shall conform to the specifications set out in the table below:

Table – Specifications and acceptance limits of Non - Hazardous Plastic Waste

Nature and description of Waste	Parameters	Unit of Measure (UOM)	Acceptance Limit
	– Ash – Liquid – Solid		< 5% < 20%
	Size		
	Chloride	%	.5 to 1% -1.5%
	Sulphur	%	< 1.5 %
	PCB/PCT (ppm)		< 50%
	Heavy Material (ppm)		< 10 < 100 < 25,00
	Viscosity (cSt) for Liquid		< = 20%
	Flash Point (Deg Centigrade) for Liquid		>60
	GCV (ARB)	Kcal/Kg	>2500
	Moisture	%	<10%

7.2 HINDUSTAN SWM understands and agrees that DCBL shall Co-Process Non - Hazardous Plastic Waste only if the same is in compliance with the specifications and accepted limits as provided in Clause 7.1 of this Agreement.

7.3 DCBL shall not accept waste which contains any banned substance and/or any substance as set out in **Annexure D** to this Agreement.

7.4 [The following listed waste may not be accepted by DCBL unless expressly agreed between the Parties in writing:

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(i) waste, which is fluid, slurry or paste;
(ii) waste, which has an obnoxious odour;
(iii) waste, which is auto ignitable;
(iv) waste, which reacts with moisture to produce considerable amount of heat or gases;
(v) waste, which contains shock sensitive substances; and
(vi) waste, which is not well packed prior to arriving at DCBL's unit and leaks/leaches out during transit.]

8. DUTIES AND OBLIGATIONS OF THE PARTIES:

8.1 HINDUSTAN SWM understands, agrees and undertakes that it shall:

8.1.1 supply Non - Hazardous Plastic Waste in terms of this Agreement at the Unit;

8.1.2 be responsible for all obligations as contemplated in this Agreement to ensure safe storage, packaging, loading and transportation of the Non - Hazardous Plastic Waste in the transit vehicle(s) deployed by DCBL, at its plant/manufacturing unit as per applicable laws;

8.1.3 be solely responsible for deputing its representatives for attending meetings and answering any queries raised by DCBL relating to Non - Hazardous Plastic Waste, from time to time during the Term of this Agreement;

8.1.4 permit DCBL designated persons to inspect the process and source from where all such Non - Hazardous Plastic Waste is generated and allow sample collection, provided DCBL has to give a prior intimation in writing of such visit to HINDUSTAN SWM, at least **10** (ten) days in advance;

8.1.5 maintain the record of Non - Hazardous Plastic Waste supplied at the Unit during each month of the Term. Such records and any other pertinent information shall be provided to DCBL as and when required;

8.1.6 be solely responsible for transportation of Non-Hazardous Plastic Waste generated at its plant/manufacturing unit on to dumpers/tractors/trucks or other transit vehicles as per the specifications, if any, prescribed by the Government Authority/SPCB and in compliance with applicable laws;

8.1.7 ensure the implementation of the terms and performance of HINDUSTAN SWM's obligation under

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this Agreement and shall comply with all specifications established in this Agreement and as per applicable law;

8.1.8 provide an orientation to the designated transporters deployed by HINDUSTAN SWM, regarding the security, health and safety rules as applicable for handling of the Non - Hazardous Plastic Waste; and

8.1.9 not claim any right, interest or privilege in relation to the Non - Hazardous Plastic Waste supplied to the Unit.

8.2 DCBL understands and agrees that:

8.2.1 it shall CO-Process the Non - Hazardous Plastic Waste from the plant/manufacturing unit of HINDUSTAN SWM to its Unit with reasonable care and precaution.

9. PAYMENT TERMS AND INVOICING:

9.1 In consideration of DCBL Co-Processing the Non - Hazardous Plastic Waste, HINDUSTAN SWM shall pay to DCBL fee towards Co-Processing of the Non - Hazardous Plastic Waste, as more particularly provided in **Part – I** of **Annexure C** (*Payment Terms*) to this Agreement (**"Co-Processing Fee"**).

9.2 DCBL shall raise invoice on a weekly basis, in relation to the payment of the Co-Processing Fee for the previous week in accordance with this Clause 9.

9.3 HINDUSTAN SWM undertakes to pay the Co-Processing Fee within a period of **7** (seven) days from the date of receipt of invoice.

9.4 HINDUSTAN SWM shall pay towards the invoices in the designated bank account of DCBL, the details of which is more particularly provided in **Part – II of Annexure – C** of the Agreement.

10. REPRESENTATIONS AND WARRANTIES:

10.1 Each Party represents and warrants to the other Party that:

10.1.1 it has right and has taken all requisite approval required to enter into this Agreement and perform its obligations under this Agreement and there are no legal or contractual impediment of any nature for entering into this Agreement;

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10.1.2 it is a duly organised and validly existing under the laws of India with full power, authority and capability to do all acts contemplated herein and, in the manner, and on the terms and conditions stated, and such Party has obtained all necessary consents and approvals thereof in terms of this Agreement;

10.1.3 it is not prohibited from entering into this Agreement; and that this Agreement has been entered into by them willingly and while keeping in mind not only their commercial interests but also their commitment towards carrying out social and sustainable initiatives;

10.1.4 there are no legal, quasi-legal, administrative, arbitration, mediation, conciliation or other proceedings, claims, actions, governmental investigations, orders, judgments or decrees of any nature made, existing, or pending, which may affect the due performance or enforceability of this Agreement; and

10.1.5 this Agreement is a legal, valid and binding obligation of the Party, enforceable against the Party in accordance with its terms.

10.2 In addition to Clause 10.1 above, HINDUSTAN SWM represents and warrants to DCBL that:

10.2.1 it has requisite resources and capacity to supply and deliver at the Unit, Non - Hazardous Plastic Waste on a continuous basis, as per the terms of this Agreement.

10.2.2 it has all necessary approvals/ permits by the Government Authority for handling, storage, processing, treatment, packaging, loading and transportation of the Non - Hazardous Plastic Waste in accordance with the applicable laws and terms of the Agreement;

10.2.3 it shall comply with all laws at its cost and expenses in performing its due obligations in terms of the Agreement;

10.2.4 it shall obtain all necessary licenses and permissions and is making all statutory payments as required from time to time, including all applicable labour laws in India such as Contract Labour Regulation and Abolition Act, 1970, Minimum Wages Act, 1948, the Payment of Wages Act 1936, Workmen's Compensation Act 1923, Maternity Benefit Act 1961, Employees Provident Fund, Miscellaneous Provisions Act 1952, Employees' State Insurance Act 1948, etc. as amended, modified or re-enacted from time to time and as may be relevant for personnel employed/engaged, directly or indirectly, by HINDUSTAN SWM during the Term;

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10.2.5 it shall provide all necessary and relevant information related to Non - Hazardous Plastic Waste to DCBL, as and when required by DCBL;

10.2.6 all the information related to the description, amount, nature, and toxicity of Non - Hazardous Plastic Waste given by HINDUSTAN SWM to DCBL under this Agreement is true and correct;

10.2.7 no claim shall lie against DCBL by any personnel engaged, directly or indirectly by HINDUSTAN SWM or any person claiming on their behalf against DCBL in respect of any right or benefit due to them in their employment; and

10.2.8 it is fully aware of the physical/chemical composition of the Non - Hazardous Plastic Waste supplied to DCBL for Co-Processing under this Agreement.

10.2.9 Consignments of Non - Hazardous Plastic Waste under this Agreement shall not include any Hazardous Waste or part thereof

11. COVENANTS:

11.1 HINDUSTAN SWM covenants with/ towards DCBL that:

11.1.1 it is aware and understands that DCBL has incurred huge costs and made substantial capital investments in making necessary additions and alterations in its production technologies and/or manufacturing process to enable itself for Co-Processing of Non - Hazardous Plastic Waste as requested by HINDUSTAN SWM, thus HINDUSTAN SWM undertakes to supply Non - Hazardous Plastic Waste as per the terms of this Agreement;

11.1.2 in the event DCBL is required to comply with any additional statutory regulations and guidelines framed by Government Authority relating to emission monitoring for demonstrating the performance of Co-Processing of the Non - Hazardous Plastic Waste at the Unit pursuant to this Agreement, the same shall be complied with by DCBL and HINDUSTAN SWM shall share all reasonable costs for the same; and

11.1.3 the Non - Hazardous Plastic Waste supplied to the Unit shall be strictly in compliance with the terms of this Agreement and shall not contain material of such nature due to which the safety or operations of the Unit may be affected or compromised in any manner whatsoever.

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12. INDEMNITY AND PUBLIC LIABILITY INSURANCE:

12.1 DCBL, its employees, agents, successors and assignees shall be indemnified and held harmless by HINDUSTAN SWM in case of any loss, damage suffered/sustained by DCBL or its properties/ personnel or any other third party/ personnel and their properties, arising out of or in connection with, howsoever caused whether due to an accident, negligent activity, omission, commission or acts of any nature by HINDUSTAN SWM, its transporter, agents, representative or due to non-performance/ breach of the terms as contemplated in this Agreement.

12.2 Parties shall procure such public insurance cover at its own cost as may be necessary or prudent under the applicable Laws with regard to activity which is within the scope of that Party. The Parties shall also effect and maintain such insurances as may be necessary for mitigating the risks that may devolve on any third party as a consequence of any act or omission while performing the respective obligations under this Agreement. HINDUSTAN SWM understands that DCBL has incurred huge costs and made substantial capital investments for making addition(s), alteration in its existing production technologies, machinery/ equipment and/or manufacturing process etc., for Co-Processing of the Non - Hazardous Plastic Waste and thus DCBL shall be a co-insured in all insurance covers taken by HINDUSTAN SWM in terms of this Agreement;

12.3 All insurances obtained by the Parties in accordance with Clause 12.2 (*above*), shall be maintained throughout the term of this Agreement. The Parties shall ensure timely renewal and pay timely premiums as per their respective insurance policies during the term of this Agreement.

13. TERMINATION

13.1 Both parties understand and agree that each shall have right to terminate this Agreement prior to the expiry of the Term in case of the following circumstances:

13.2.1 by serving a notice of **60** (sixty) days to the other party

13.2.2 forthwith, in case of any Change in Law or any impossibility of any nature or for any reason due to which the performance of this Agreement has become financially and/or operationally non-viable;

13.3 DCBL understands and agrees that HINDUSTAN SWM shall have right to terminate this Agreement prior to the Term in case of the following circumstances:

13.3.1 if DCBL is in breach of the material terms of this Agreement and fails to cure the same within a period of **90** (ninety) days despite DCBL has been duly notified by HINDUSTAN SWM to cure such breach.

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13.4 Either Party shall terminate this Agreement forthwith in case if:

13.4.1 If either party, becomes or is declared insolvent or bankrupt under applicable laws by a court of competent jurisdiction, or is unable, or admits in writing its inability, to pay its debts as they mature, or takes or suffers any action for its liquidation or dissolution due to such insolvency, or has a receiver or liquidator appointed for all or any part of its assets.

13.5 Parties shall continue to discharge and perform its respective obligations in terms of this Agreement till the date of termination of this Agreement.

14. FORCE MAJEURE

14.1 Neither Party shall incur any liability due to failure or delay in performance of any obligation caused by Force Majeure save and except any payment obligations already incurred, provided, however, that the affected Party shall notify the other of the existence of the Force Majeure within 5 (five) days and the effect thereof on its ability to perform its obligations in terms of this Agreement and that the affected party undertakes all reasonable efforts to mitigate the impact of the Force Majeure on the other Party. If any Force Majeure endures more than 30 (thirty) days from the date of notification to the other Party, the Parties shall meet and review in good faith the desirability and conditions of this Agreement.

15. CONFIDENTIALITY:

15.1 All the Confidential Information disclosed by one Party (**"Issuing Party"**) to the other Party (**"Recipient Party"**) within the framework of this Agreement is and shall continue to be the exclusive property of the Issuing Party.

15.2 The Parties must keep strictly confidential, all the Confidential Information which they have had access to pursuant to this Agreement. In addition, both Parties undertake to refrain from using the Confidential Information for purposes other than those permitted under this Agreement and to refrain from disclosing the Confidential Information to third parties without the prior written consent from the other Party. Notwithstanding anything contained in this Clause, information shall not be deemed to be Confidential Information and the Recipient Party shall have no obligation with respect to such information if such information: (a) is in the public domain; (b) is independently developed by the Recipient Party; (c) is disclosed pursuant to applicable laws or regulations, orders of the court(s) or any other governmental authorities.

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16 **GOVERNING LAW AND DISPUTE RESOLUTION:**

16.1 Since the intent of this Agreement is to dispose of the Non - Hazardous Plastic Waste in an environmental sociable manner, therefore, both Parties shall reconcile the differences, if so arise, and shall make all best efforts to comply with the terms of this Agreement and perform their respective obligations in true spirit.

16.2 In case the Parties fail to resolve the dispute(s) within a period of 30 (thirty) days in the manner contemplated in Clause 16.1 (*above*), in such case the Parties shall refer the dispute in the manner provided in Clause 16.3 and Clause 16.4 (*hereunder*).

16.3 Any dispute arising out of or in connection with this Agreement, including any question regarding its existence, validity or termination, if cannot be settled amicably within 30(thirty) days of raising of dispute, shall be referred to and finally resolved by arbitration in accordance with the Arbitration Rules of the Delhi International Arbitration Centre, which rules are deemed to be incorporated by reference in this clause. The seat of arbitration shall be New Delhi, India. The Tribunal shall consist of a sole arbitrator. The language of arbitration proceedings shall be English.

16.4 Both Parties shall not be released from their obligations under this Agreement during the pendency of any dispute/arbitration proceedings.

17. NOTICES

17.1 Any notice provided for in this Agreement shall be in writing and shall be sent by: (a) facsimile transmission, or (b) email, or (c) courier/registered post/speed post, or (d) personal delivery:

In the case of notices to HINDUSTAN SWM and DCBL,

Contact	Vardhaman Sakhlecha (**HINDUSTAN SWM**)
Address	No 103 PS Sivasamy Salai, Mylapore, Chennai 600004
E-Mail	Vard@hindustanswm.com
Contact	SC Umasankar (**DCBL**)
Address	Dalmia Cement (Bharat) Ltd, Unit- Dalmiapuram, Main Road Kallakudi PO, Tiruchirappalli– 621 651
Email	sc.umasankar@dalmiacement.com

17.2 All notices shall be deemed to have been validly given on: (a) the business day immediately after the date of transmission, if transmitted by facsimile, or (b) the business day immediately after the date of confirmation of transmission recorded on the sender's computer in case of email transmission, or (c) the date of delivery, where notice is given by personal delivery, and (d) in case (a), (b) and (c) do not apply, the expiry of 3 (Three) business days after posting, if sent by post or courier.

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Vardhaman

17.3 Either Party may, from time to time, change its address or representative for receipt of notices provided for in this Agreement by giving information to the other Party within a period of 10 (Ten) business days'.

18. MISCELLANEOUS

18.1 Further assurances:

18.1.1 The Parties to this Agreement shall, and shall use reasonable endeavour to ensure that any necessary third party shall, from time to time execute and deliver all such further documents and do all acts and things as the other Party may reasonably require to effectively carry out the full intent and meaning of this Agreement to complete the transactions contemplated thereunder. If, for any reason whatsoever, any term contained in this Agreement cannot be performed or fulfilled, the Parties agree to meet and explore alternative solutions depending upon the new circumstances, but keeping in view the spirit and core objectives of this Agreement whether before or after the Effective Date.

18.1.2 Any green benefits, subsidies and/or other benefits of any nature, if any, arising out of procurement/use of above Non - Hazardous Plastic Waste supplied shall be claimed by DCBL and HINDUSTAN SWM shall provide full support to DCBL in claiming such benefits, subsidies and/or other benefits of any nature. These could be related to CDM, PAT, CO2 Inventory, Bio mass use.

18.1.3 HSWM shall reserve exclusive rights over the EPR credits generated from HSWM's supply of non-hazardous plastic waste.

18.2 Amendments and waiver: No modification or amendment to this Agreement and no waiver of any of the terms or conditions hereof shall be valid or binding unless made in writing and duly executed by or on behalf of the Parties. No waiver of any breach of any provision of this Agreement shall be effective or binding unless made in writing and signed by the Party purporting to give the same and, unless otherwise provided in the written waiver, shall be limited to the specific breach waived.

18.3 Assignment: This Agreement or any right or interest herein, shall not be assignable or transferable by any Party except with the prior written consent of the other Parties. Notwithstanding, anything contained in this Clause 18.3, each of the Parties expressly acknowledge and agree that DCBL shall have the unrestricted right to assign any right or interest herein to its affiliate(s), all or any of its rights and interest here under without the consent of any other Party, while serving a notice to HINDUSTAN SWM in this regard.

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Hindustan SWM Solutions P Ltd CHENNAI INDIA

18.4 Relationship: The relationship of the Parties hereto shall be on a principal-to-principal basis and shall be governed by the terms of this Agreement. Any Party shall not be entitled to represent and / or hold itself out to be the agent or associate of the other party or a service provider in any manner whatsoever.

18.5 Reservation of rights: No forbearance, indulgence or relaxation or inaction by any Party at any time to require performance of any of the provisions of this Agreement shall in any way affect, diminish or prejudice the right of such Party to require performance of that provision. Any waiver or acquiescence by any Party of any breach of any of the provisions of this Agreement shall not be construed as a waiver or acquiescence of any right under or arising out of this Agreement or of the subsequent breach, or acquiescence to or recognition of rights other than as expressly stipulated in this Agreement

18.6 Independent rights: Each of the rights of the Parties hereto under this Agreement are independent, cumulative and without prejudice to all other rights available to them, and the exercise or non-exercise of any such rights shall not prejudice or constitute a waiver of any other right of the Party, whether under this Agreement or otherwise.

18.7 Other remedies: Any remedy or right conferred upon DCBL for breach of this Agreement shall be in addition to and without prejudice to all other rights and remedies available to it.

18.8 [Specific performance: The Parties agree that damages are not an adequate remedy for DCBL and DCBL shall be entitled to obtain an injunction, restraining order, right for recovery, seek for specific performance of this Agreement or such other equitable relief as a court of competent jurisdiction may deem necessary or appropriate to restrain HINDUSTAN SWM from committing any violation or enforce the performance of the covenants, representations and obligations contained in this Agreement. These injunctive remedies are cumulative and are in addition to any other rights and remedies the Parties may have at law or in equity, including without limitation a right for damages.]

18.9 Non-exclusive remedies: The rights and remedies herein provided are cumulative and none is exclusive of any other, or of any rights or remedies that any Party may otherwise have at law or in equity. The rights and remedies of any Party based upon, arising out of or otherwise in respect of any inaccuracy or breach of any representation, warranty, covenant or agreement or failure to fulfil any condition shall in no way be limited by the fact that the act, omission, occurrence or other state of facts upon which any claim of any such inaccuracy or breach is based may also be the subject matter of any other representation, warranty, covenant or agreement as to which there is no inaccuracy or breach.

18.10 Costs and expenses: Each of the Parties hereto shall pay their own costs and expenses relating to the negotiation, preparation and execution of this Agreement.

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Hindustan SWM Solutions Pvt. Ltd. CHENNAI INDIA

18.11 Partial invalidity: If any provision of this Agreement or the application thereof to any person or circumstance shall be invalid or unenforceable to any extent for any reason including by reason of any law or regulation or government policy, the remainder of this Agreement and the application of such provision to persons or circumstances other than those as to which it is held invalid or unenforceable shall not be affected thereby, and each provision of this Agreement shall be valid and enforceable to the fullest extent permitted by law. Any invalid or unenforceable provision of this Agreement shall be replaced with a provision, which is valid and enforceable and most nearly reflects the original intent of the invalid and unenforceable provision.

18.12 Counterparts: This Agreement may be executed in one or more counterparts, each of which when so executed and delivered shall be deemed an original but all of which together shall constitute one and the same instrument and any Party may execute this Agreement by signing any one or more of such originals or counterparts. The delivery of signed counterparts by facsimile transmission or electronic mail in "portable document format" (".pdf") shall be as effective as signing and delivering the counterpart in person.

18.13 Public notices: All public notices to a third party and all other publicity concerning the transactions contemplated by this Agreement or any other ancillary matters shall be jointly planned and coordinated by the Parties and no Party shall act unilaterally in this regard without the prior approval of the other Parties, such approval shall not be unreasonably withheld. This clause shall not prohibit any public notice or disclosure required by law in which case the Parties shall cooperate, in good faith, in order to agree the content of such public notice or disclosure so far as practicable prior to it being made.

18.14 Rights of third parties: Nothing expressed or implied in this Agreement is intended or shall be construed to confer upon or give any person, other than the Parties hereto any rights or remedies under or by reason of this Agreement or any transaction contemplated by this Agreement.

18.15 Survivability: The termination of this Agreement shall in no event terminate or prejudice (a) any right or obligation arising out of or accruing under this Agreement attributable to events or circumstances occurring prior to such termination; (b) any provision which by its nature is intended to survive termination, including the provisions of Clauses 8(*Duties and Obligations of the Parties*), 12(*Indemnity and Public Liability Insurance*), 15(*Confidentiality*), 16(*Governing Law and Dispute* Resolution), 18 (Miscellaneous); and sub-clauses 6.1.1(b) and 6.1.2(e).

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Hindustan SWM Solutions Pvt. Ltd. CHENNAI INDIA

IN WITNESS WHEREOF, the Parties hereto have caused this Agreement to be executed on the date first written above:

For HINDUSTAN SWM Solutions P Ltd	**For Dalmia Cement (Bharat) Ltd.**
.....	.....
(Authorized Signatory)	**(Authorized Signatory)**

Witnesses:

1. .....

2. .....

Annexure – A

Material Safety Data Sheet

Product Name	Non-Hazardous Plastic Waste (Category I & II) as defined by PWM rules 2022
Composition/Information on Ingredients	Segregated and packed/ Bailed Materials
Hazards Identification First Aid Measures Fire Fighting Measures Accidental Release Measures	Not Applicable
Handling and Storage Exposure Controls/Personal Protection	Not Applicable
Physical and Chemical Properties	Solids
Stability and Reactivity (If Applicable)	Not Applicable
Toxicological Information (If Applicable)	Not Applicable
Ecological Information (If Applicable)	Not Applicable
Disposal Considerations	Co-Processing – Alternative Fuel
Other Information	Segregated and packed/ Bailed Materials

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Hindustan SWM Solutions Pvt. Ltd. CHENNAI INDIA

Annexure-B

Damages Payable for Quality Deviation

Moisture Content	Damages Payable
NA	**NA**

Calorific Value	Damages Payable
NA	**NA**

Annexure – C

PART - I

CONTRACTED MINMUM QTY. AND PAYMENT TERM

Period of supply	Contracted Min. Quantity MT/Month	Base Rate [Rs. /MT]
Q1 FY24	1000	Rs.600/MT ✓
From Q2, Q3 & Q4	2000 and above	Rs.300/MT ✓
	Below 2000	Rs.600/MT ✓
		Exclusive of GST as applicable

Volumes for each year shall be discussed mutually in advance before the end of the FY. ✓

PART-II

Bank Account Details of DCBL

Account Name	**DALMIA CEMENT (BHARAT) LTD**
Account Number	**0457008700004984**
Bank Name and Branch	**Punjab National bank Main branch, Trichy 620001**
IFSC Code	**PUNB0045700**

Note- For agreement entered for more than one DCBL unit; Bank details will be unit specific and will be provided by respective unit while Vendor registration process.

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Hindustan SWM Solutions P Ltd CHENNAI INDIA

Annexure – D

LIST OF BANNED ITEMS

The Non - Hazardous Plastic Waste supplied to DCBL for Co-Processing under the present Agreement shall not contain the following items:

(i) Anatomical hospital wastes
(ii) Unsorted Municipal Solid waste
(iii) Asbestos-containing wastes
(iv) Bio-medical wastes
(v) E-waste
(vi) Entire batteries
(vii) Explosives
(viii) High-concentration cyanide wastes
(ix) Mineral acids
(x) Radioactive waste

Hindustan SWM Solutions P Ltd CHENNAI INDIA

For Dalmia Cement (Bharat) Ltd.

Authorised Signatory

Category of the Industry :

RED

CONSENT ORDER NO. 2406249277328 DATED: 29/01/2024.

PROCEEDINGS NO.T1/TNPCB/F.0038ARY/RL/ARY/A/2024 DATED: 29/01/2024

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- I DALMIA CEMENT (BHARAT) LIMITED , S.F. No. 218/5A2, 218/5A5, 218/6A, 219/1A1 part, 219/1A2, 219/1A3 part, 219/1A4, 219/1A5, 219/1A6, 219/1A7, 219/3B1, 219/3B2 part, 220/1A, 220/1B, 220/1C, 220/1D, 220/2, 220/3A, 220/3B, 220/4, 220/5 part, 220/6, 220/7A, 220/7B, 220/7C, 221/1A, 221/1B, 221/1D, 221/1E part, 221/1F, 221/1G, 221/2, 221/5, 222/3C2A, 222/3C3, 222/3C4 part, 222/3C5, 222/3C6, 222/4A, 222/4B, 222/5A, 222/5B, 222/5C, 222/6, 222/7, 223/8A, 223/8B part, 223/9, 223/10, 223/11, 224/1, 224/2, 224/3, 224/4, 224/5, 224/6, 224/7, 224/10, 224/12, 224/13A, 224/15 part, 224/16A part, 225/1 part, 225/2A2, 225/3, 225/4, 225/5A, 225/5B, 225/5D, 225/6A, 226/1A, 226/1B, 226/2, 226/4A, 226/4B, 226/4C, 226/5, 235/4A, 235/4B, 235/6B, 348/2, 348/6, 349/1, 349/2, 349/3, 349/4A, 349/4B, 349/4C, 349/5A, 349/5B, 349/6, 349/7, 349/8A, 349/8B, 352/1 part, 352/2A, 352/2B, 352/2C, 352/3, 352/4, 352/5, 352/6A, 352/7A, 352/8A part, 352/9, 352/11A, 353/1, 353/2A, 353/2B, 353/5B, 353/6, 356/4B, 357/10A, 357/13, 357/16, 357/17, 357/19, 357/20B, 358/3, 358/10, 358/13, 368/14 part, 437/4, 437/15, 437/17 part, 437/18, 437/19A, 437/20A, 437/21, 437/22, 558/1 part, 558/2, 558/3, 558/4, 558/5 part, 558/6, 558/7, 558/8, 558/9, 558/10, 558/11, 558/12, 558/13, 559/3 part, 559/6, 613/1, 613/2, 613/3 part, 613/4A, 613/4B, 613/5, 613/6, 613/7 part, 613/8, 613/9, 613/10, 613/11, 613/12, 613/13, 613/14, 613/15, 614/1, 614/2, 614/3, 614/4, 614/5, 614/6, 614/7, 614/8A, 614/8B, 614/9A, 614/9B, 615/1, 615/6 part, 615/7, 615/8, 615/9, 615/10, 615/11 part, 615/12 part, 616/6 part, 618/3, 618/4, 618/6A, 620/1, 620/2, 620/3, 620/4, 620/5A, 620/5B, 620/6, 620/7, 621/1A, 621/1B, 621/1C, 621/2A, 621/2B, 621/2C, 621/2D, 621/3, 621/4, 621/5A, 621/5B1, 621/5B2, 621/5C part, 621/5D, 621/5E part, 622/1 part, 622/2 part, 622/3, 622/4A, 622/4B part, 622/5, 622/6, 623/1A, 623/1B, 623/1C part, 623/2, 623/3, 623/4, 623/5, 623/6, 623/7, 623/8, 623/9, 624/1, 624/2, 624/3, 624/4A, 624/4B, 624/5, 624/6, 624/7, 624/8, 624/9, 624/11, 624/12, 625/1, 625/2, 625/3, 625/4, 625/5, 625/6, 625/8, 625/9, 625/10, 625/11, 625/12, 625/13, 628/1A, 628/1B, 628/2, 628/3, 628/4A, 628/4B, 628/5, 628/6, 628/7, 628/8, 628/9, 628/10, 628/11, 628/12, 628/13, 628/14, 628/15, 628/16, 628/17, 628/18, 628/19A, 628/19B, 629/1, 629/2, 629/3, 629/4, 629/5, 629/6, 629/7A, 629/7B, 629/9A, 629/9B, 629/9C, 629/9D, 629/9E, 629/9F, 629/9G, 629/10A, 629/10B, 629/10C, 630/1, 630/2, 630/3, 630/4, 630/5, 630/6, 630/7, 630/8, 630/9, 630/10, 630/11, 630/12A, 630/12B, 630/13, 630/14, 630/15, 630/16, 630/17, 630/18A, 630/18B, 630/19A, 630/19B, 630/20, 631/1, 631/2, 631/3A, 631/3B, 631/3C, 631/3D, 631/6, 631/7, 631/8, 631/9A, 631/9B, 631/9C, 631/10, 631/11, 631/12, 631/13, 634/1, 636/1, 636/10, 636/11, 636/12, 636/2, 636/3, 636/4, 636/5, 636/6A, 636/6B, 636/7A, 636/7B, 636/8A, 636/8B, 636/9, 637/1A, 637/1B, 637/3, 637/4, 639/1, 639/2A, 639/2B, 639/2C, 639/3, 639/4, 639/5, 639/6, 639/7, 639/8, 639/9, 639/10, 639/11, 639/12, 639/13, 640/1A, 640/1B, 640/1C, 640/1D, 640/1E, 640/1F, 640/1G, 640/1H, 640/1I, 640/1J, 640/1K, 640/3, 640/4, 640/5, 640/6, 640/7, 640/8A, 640/8B, 640/8C, 640/8D, 640/8E, 640/8F, 640/8G, 640/8H, 640/8I, 640/9, 640/10, 641/1, 641/2, 641/3, 641/4, 641/6, 641/7, 641/8, 641/9, 641/10, 641/11, 641/12, 641/13, 641/14, 641/15, 641/16, 641/17, 641/18, 641/19, 641/20A, 641/20B, 641/20C, 641/20D, 641/20E, 644/6, 644/7, 644/8, 644/9, 645/7 part, 645/8B, 645/8C, 645/8D, 645/8E, 646/12, 646/14, 647/3D, 647/7, 647/8, 647/9, 647/10, 648/2, 648/3A, 648/3B, 648/3C, 648/3D, 650/1B, 650/2, 650/3, 650/5, 650/7A, 650/7B part, 650/8, 650/9, 650/10, 651/6, 651/9, 652/1, 652/2, 652/3, 652/4, 652/5, 652/6 part, 652/8, 652/9, 652/10, 652/11F, 655/10, 655/7, 655/8, 655/9, 656/1, 656/2, 656/4B, 656/6B, 656/7B, 656/7D, 656/7E part, 656/8, 656/9, 661/1, 661/10, 661/2, 661/3, 661/4, 661/5, 661/6, 661/7, 661/9, 663/2 part, 663/5A, 663/5C, 663/6A, 663/8A, 712/1 part, 712/3, 712/4, 712/5, 712/6A1, 232/1, 232/3, 232/4A, 232/4B, 232/5A, 232/5B, 232/5C, 232/5D, 232/5E, 232/5F, 232/5G, 232/5H, 232/5I, 234/3, 235/5, 559/2, 559/4, 559/5, 645/1, 645/2, 645/3, 645/4, 645/5, 645/6, 645/8A, 652/6 (P), 656/4A, 656/5, 656/6A, 656/6C, 656/7A, 656/7C, 656/7E(P), 656/10, 663/2(P) of Govindapuram Village and SF No 155/6B2, 155/6B4, 155/7, 155/8, 155/10, 155/14A, 156/3A6, 156/3A7, 156/3B, 156/5, 159/1B part, 159/2A, 159/4B5, 159/4B8, 159/5B, 159/6, 159/7, 159/8A, 159/8B, 159/9A, 159/9B, 161/1B, 161/4B2, 161/9 part, 161/10 part, 161/11, 161/16D, 161/17C, 161/18, 161/19, 161/21, 162/5, 162/6, 162/7, 162/8, 162/9, 161/5B(P), 161/9(P), 161/10(P), 163/17A, 163/17C, 163/20B, 163/18, 163/19 of Ottakovil Village, GOVINDAPURAM Village, Ariyalur Taluk, Ariyalur District- for the establishment or take steps to establish the industry for Expansion under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987 (Central Act, 14 of 1981)-Issued- Reg.

REF: 1.PROCEEDINGS NO.T4/TNPCB/F.0038ARY/RL/ARY/W&A/2022,dated : 15/06/2022
2.Application No.49277328,dated 14-12-2022/06-11-2023
3.IR.No : F.0038ARY/RL/JCEE-M/ARY/2023 dated 11/12/2023
4.TSC (Technical Sub Committee) resolution vide item No.222-01, dated 10.01.2024.

Consent to establish or take steps to establish for Expansion is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,

M/s . DALMIA CEMENT (BHARAT) LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 218/5A2, 218/5A5, 218/6A, 219/1A1 part, 219/1A2, 219/1A3 part, 219/1A4, 219/1A5, 219/1A6, 219/1A7, 219/3B1, 219/3B2 part, 220/1A, 220/1B, 220/1C, 220/1D, 220/2, 220/3A, 220/3B, 220/4, 220/5 part, 220/6, 220/7A, 220/7B, 220/7C, 221/1A, 221/1B, 221/1D, 221/1E part, 221/1F, 221/1G, 221/2, 221/5, 222/3C2A, 222/3C3, 222/3C4 part, 222/3C5, 222/3C6, 222/4A, 222/4B, 222/5A, 222/5B, 222/5C, 222/6, 222/7, 223/8A, 223/8B part, 223/9, 223/10, 223/11, 224/1, 224/2, 224/3, 224/4, 224/5, 224/6, 224/7, 224/10, 224/12, 224/13A, 224/15 part, 224/16A part, 225/1 part, 225/2A2, 225/3, 225/4, 225/5A, 225/5B, 225/5D, 225/6A, 226/1A, 226/1B, 226/2, 226/4A, 226/4B, 226/4C, 226/5, 235/4A, 235/4B, 235/6B, 348/2, 348/6, 349/1, 349/2, 349/3, 349/4A, 349/4B, 349/4C, 349/5A, 349/5B, 349/6, 349/7, 349/8A, 349/8B, 352/1 part, 352/2A, 352/2B, 352/2C, 352/3, 352/4, 352/5, 352/6A, 352/7A, 352/8A part, 352/9, 352/11A, 353/1, 353/2A, 353/2B, 353/5B, 353/6, 356/4B, 357/10A, 357/13, 357/16, 357/17, 357/19, 357/20B, 358/3, 358/10, 358/13, 368/14 part, 437/4, 437/15, 437/17 part, 437/18, 437/19A, 437/20A, 437/21, 437/22, 558/1 part, 558/2, 558/3, 558/4, 558/5 part, 558/6, 558/7, 558/8, 558/9, 558/10, 558/11, 558/12, 558/13, 559/3 part, 559/6, 613/1, 613/2, 613/3 part, 613/4A, 613/4B, 613/5, 613/6, 613/7 part, 613/8, 613/9, 613/10, 613/11, 613/12, 613/13, 613/14, 613/15, 614/1, 614/2, 614/3, 614/4, 614/5, 614/6, 614/7, 614/8A, 614/8B, 614/9A, 614/9B, 615/1, 615/6 part, 615/7, 615/8, 615/9, 615/10, 615/11 part, 615/12 part, 616/6 part, 618/3, 618/4, 618/6A, 620/1, 620/2, 620/3, 620/4, 620/5A, 620/5B, 620/6, 620/7, 621/1A, 621/1B, 621/1C, 621/2A, 621/2B, 621/2C, 621/2D, 621/3, 621/4, 621/5A, 621/5B1, 621/5B2, 621/5C part, 621/5D, 621/5E part, 622/1 part, 622/2 part, 622/3, 622/4A, 622/4B part, 622/5, 622/6, 623/1A, 623/1B, 623/1C part, 623/2, 623/3, 623/4, 623/5, 623/6, 623/7, 623/8, 623/9, 624/1, 624/2, 624/3, 624/4A, 624/4B, 624/5, 624/6, 624/7, 624/8, 624/9, 624/11, 624/12, 625/1, 625/2, 625/3, 625/4, 625/5, 625/6, 625/8, 625/9, 625/10, 625/11, 625/12, 625/13, 628/1A, 628/1B, 628/2, 628/3, 628/4A, 628/4B, 628/5, 628/6, 628/7, 628/8, 628/9, 628/10, 628/11, 628/12, 628/13, 628/14, 628/15, 628/16, 628/17, 628/18, 628/19A, 628/19B, 629/1, 629/2, 629/3, 629/4, 629/5, 629/6, 629/7A, 629/7B, 629/9A, 629/9B, 629/9C, 629/9D, 629/9E, 629/9F, 629/9G, 629/10A, 629/10B, 629/10C, 630/1, 630/2, 630/3, 630/4, 630/5, 630/6, 630/7, 630/8, 630/9, 630/10, 630/11, 630/12A, 630/12B, 630/13, 630/14, 630/15, 630/16, 630/17, 630/18A, 630/18B, 630/19A, 630/19B, 630/20, 631/1, 631/2, 631/3A, 631/3B, 631/3C, 631/3D, 631/6, 631/7, 631/8, 631/9A, 631/9B, 631/9C, 631/10, 631/11, 631/12, 631/13, 634/1, 636/1, 636/10, 636/11, 636/12, 636/2, 636/3, 636/4, 636/5, 636/6A, 636/6B, 636/7A, 636/7B, 636/8A, 636/8B, 636/9, 637/1A, 637/1B, 637/3, 637/4, 639/1, 639/2A, 639/2B, 639/2C, 639/3, 639/4, 639/5, 639/6, 639/7, 639/8, 639/9, 639/10, 639/11, 639/12, 639/13, 640/1A, 640/1B, 640/1C, 640/1D, 640/1E, 640/1F, 640/1G, 640/1H, 640/1I, 640/1J, 640/1K, 640/3, 640/4, 640/5, 640/6, 640/7, 640/8A, 640/8B, 640/8C, 640/8D, 640/8E, 640/8F, 640/8G, 640/8H, 640/8I, 640/9, 640/10, 641/1, 641/2, 641/3, 641/4, 641/6, 641/7, 641/8, 641/9, 641/10, 641/11, 641/12, 641/13, 641/14, 641/15, 641/16, 641/17, 641/18, 641/19, 641/20A, 641/20B, 641/20C, 641/20D, 641/20E, 644/6, 644/7, 644/8, 644/9, 645/7 part, 645/8B, 645/8C, 645/8D, 645/8E, 646/12, 646/14, 647/3D, 647/7, 647/8, 647/9, 647/10, 648/2, 648/3A, 648/3B, 648/3C, 648/3D, 650/1B, 650/2, 650/3, 650/5, 650/7A, 650/7B part, 650/8, 650/9, 650/10, 651/6, 651/9, 652/1, 652/2, 652/3, 652/4, 652/5, 652/6 part, 652/8, 652/9, 652/10, 652/11F, 655/10, 655/7, 655/8, 655/9, 656/1, 656/2, 656/4B, 656/6B, 656/7B, 656/7D, 656/7E part, 656/8, 656/9, 661/1, 661/10, 661/2, 661/3, 661/4, 661/5, 661/6, 661/7, 661/9, 663/2 part, 663/5A, 663/5C, 663/6A, 663/8A, 712/1 part, 712/3, 712/4, 712/5, 712/6A1, 232/1, 232/3, 232/4A, 232/4B, 232/5A, 232/5B, 232/5C, 232/5D, 232/5E, 232/5F, 232/5G, 232/5H, 232/5I, 234/3, 235/5, 559/2, 559/4, 559/5, 645/1, 645/2, 645/3, 645/4, 645/5, 645/6, 645/8A, 652/6 (P), 656/4A, 656/5, 656/6A, 656/6C, 656/7A, 656/7C, 656/7E(P), 656/10, 663/2(P) of Govindapuram Village and SF No 155/6B2, 155/6B4, 155/7, 155/8, 155/10, 155/14A, 156/3A6, 156/3A7, 156/3B, 156/5, 159/1B part, 159/2A, 159/4B5, 159/4B8, 159/5B, 159/6, 159/7, 159/8A, 159/8B, 159/9A, 159/9B, 161/1B, 161/4B2, 161/9 part, 161/10 part, 161/11, 161/16D, 161/17C, 161/18, 161/19, 161/21, 162/5, 162/6, 162/7, 162/8, 162/9, 161/5B(P), 161/9(P), 161/10(P), 163/17A, 163/17C, 163/20B, 163/18, 163/19 of Ottakovil Village

GOVINDAPURAM Village

Ariyalur Taluk

Ariyalur District.

This Consent to establish for Expansion is valid upto **March 31, 2029** , or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

R RAJAMANICKAM

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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

The Director,

M/s.DALMIA CEMENT (BHARAT) LIMITED,

Dalmia Cement (Bharat) Limited,

Dalmiapuram,

Tiruchirapalli District.

Pin: 621651

Copy to:

1.The Commissioner, ARIYALUR-Panchayat Union, Ariyalur Taluk, Ariyalur District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ARIYALUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli.

4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Cement (OPC,PPC,PSC,PCC)	4.0	Million Ton/Annum
	Intermediate Product Details		
1.	Clinker	2.5	Million Ton/Annum

2. This consent to establish for Expansion is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I	Point source emission with stack :			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	Raw mill/Kiln	Bag Filters with stack	162	11,40,000
1	Chlorine Bypass System	Bag Filters with stack		4,60,000
2	Clinker Cooler	ESP with stack	41	1,87,500
3	Coal mill	Bag Filters with stack	65	1,15,000
4	Cement mill - 1	Bag Filters with stack	43	2,90,000
5	Cement mill - 2	Bag Filters with stack	48	1,20,000
6	Pyro DG set 250 KVA	Acoustic enclosures with stack	10	
7	Cement mill DG set 250 KVA	Acoustic enclosures with stack	10	
8	Raw mill DG set 250 KVA	Acoustic enclosures with stack	10	
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	Pyro DG set 250 KVA	Noise	Acoustic Enclosure	
2.	Cement mill DG set 250 KVA	Noise	Acoustic Enclosure	
3.	Raw mill DG set 250 KVA	Noise	Acoustic Enclosure	
4.	Lime Stone Primary Crusher	Fugitive	Bag Filter	
5.	Lime Stone Secondary Crusher	Fugitive	Bag Filter	
6.	Limestone Transfer Tower 1	Fugitive	Closed GI Sheet	
7.	Limestone Transfer Tower 2	Fugitive	Closed GI Sheet	
8.	Limestone Transfer Tower 3	Fugitive	Closed GI Sheet	
9.	Corrective material Unloading	Fugitive	Bag Filter	
10.	Limestone Hopper Top	Fugitive	Bag Filter	
11.	Raw mill Reject Handling Circuit	Fugitive	Bag Filter	
12.	Raw Mill Transport Group - 1	Fugitive	Bag Filter	
13.	Raw Mill Transport Group - II	Fugitive	Bag Filter	

14.	Raw Meal Silo Top	Fugitive	Bag Filter	
15.	Raw Meal Silo feed elevator boot	Fugitive	Bag Filter	
16.	Raw Meal Silo feed Transport	Fugitive	Bag Filter	
17.	Raw Coal hopper Top	Fugitive	Bag Filter	
18.	Kiln fine Coal Bin	Fugitive	Bag Filter	
19.	Pre-Calciner Fine Coal Bin	Fugitive	Bag Filter	
20.	Hot Air Gas Fine Coal Bin	Fugitive	Bag Filter	
21.	Raw Meal Blending silo discharge air slide	Fugitive	Bag Filter	
22.	Kiln feed bin top	Fugitive	Bag Filter	
23.	Kiln feed Bucket Elevator discharge	Fugitive	Bag Filter	
24.	Deep Pan Conveyor Cooler Discharge	Fugitive	Bag Filter	
25.	Clinker Silo Top	Fugitive	Bag Filter	
26.	Special Clinker Top	Fugitive	Bag Filter	
27.	Additive Belt K21 BC2 Head Drum (TT7)	Fugitive	Bag Filter	
28.	Clinker Hopper 1 Top	Fugitive	Bag Filter	
29.	Cement mill -1 Feed Tail End	Fugitive	Bag Filter	
30.	Cement mill – 1 Feed (TT8)	Fugitive	Bag Filter	
31.	Cement mill – 1 Reject Handling Circuit	Fugitive	Bag Filter	
32.	Cement mill – 1 Raw meal Dense Phase Hopper Top	Fugitive	Bag Filter	
33.	Cement mill – 1 Silo Feed Elevator bottom	Fugitive	Bag Filter	
34.	Fly ash silo 1 Top	Fugitive	Bag Filter	
35.	Fly ash silo 2 Inside	Fugitive	Bag Filter	
36.	Cement mill – 1 Fly ash Elevator Top	Fugitive	Bag Filter	
37.	Cement Silo 1 – Top	Fugitive	Bag Filter	
38.	Cement Silo 2 – Top	Fugitive	Bag Filter	
39.	Cement Steel Silo 3 - Top	Fugitive	Bag Filter	
40.	Cement Silo 1 - Inside	Fugitive	Bag Filter	
41.	Cement Silo 2 - Inside	Fugitive	Bag Filter	
42.	Packer No – 1	Fugitive	Bag Filter	
43.	Packer No 1 - Auxiliary	Fugitive	Bag Filter	
44.	Packer No – 2	Fugitive	Bag Filter	
45.	Packer No 2 - Auxiliary	Fugitive	Bag Filter	
46.	Packer No – 3	Fugitive	Bag Filter	
47.	Packer No 3 - Auxiliary	Fugitive	Bag Filter	
48.	Fly Ash Silo 2 Top	Fugitive	Bag Filter	
49.	Fly Ash Silo 2 Bin	Fugitive	Bag Filter	

50.	Cement Silo 4 - Top	Fugitive	Bag Filter	
51.	Cement Silo 4 – Inside	Fugitive	Bag Filter	
52.	Chlorine bypass dust transportation system to bin	Fugitive	Bag Filter	
53.	Chlorine bypass dust transportation system to Ceme	Fugitive	Bag Filter	
54.	Additional Bag house discharge air slide vent	Fugitive	Bag Filter	
55.	Kiln Bin Air Slide	Fugitive	Bag Filter	
56.	Cement mill – 2 Clinker silo extraction	Fugitive	Bag Filter	
57.	Clinker Hopper 2 Top	Fugitive	Bag Filter	
58.	Cement mill -2 Feed Tail End	Fugitive	Bag Filter	
59.	Cement mill – 2 Feed	Fugitive	Bag Filter	
60.	Cement mill – 2 Reject Handling Circuit	Fugitive	Bag Filter	
61.	Cement mill – 2 Silo Feed Elevator bottom	Fugitive	Bag Filter	
62.	Cement mill – 2 Air slide transport group-AS-1,2,3	Fugitive	Bag Filter	
63.	Cement mill – 2 Air slide transport group-AS4	Fugitive	Bag Filter	
64.	Cement mill – 2 Hot Air Gas feeding bin	Fugitive	Bag Filter	
65.	Cement mill – 2 Silo Bin Extraction Air Slide	Fugitive	Bag Filter	
66.	Cement Steel Silo 5 - Top	Fugitive	Bag Filter	
67.	Packer No – 4	Fugitive	Bag Filter	
68.	Packer No 4 - Auxiliary	Fugitive	Bag Filter	

3 **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

4 **Additional Conditions:**

1)The unit shall carry out expansion activity by modernization and up gradation measures with existing infrastructure and facilities in the existing unit premises as reported.
2)The unit shall comply with the conditions specified in the “No Increase in Pollution Load Certificate” issued to the unit vide Lr.No. T4/TNPCB/ F.0038/ARY /RL/ARY/ 2021 dated 11.03.2022 and Bd’s Lr.No. T1 /TNPCB / F.005599 /ARY /Dalmia /2023 dated 25.07.2023 at all times.
3)The unit shall comply all the conditions imposed in the Environmental Clearances issued by MoEF& CC dated 19.06.2008 at all times.
4)The unit shall commission the expansion activity only after obtaining Consent to Operate-Expansion of the Board.
5)The unit has to ensure that the production shall not exceed the consented quantity with respect to cement and clinker production at any point of time.
6)The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so as to achieve the Ambient Air Quality/Emissions/Ambient Noise level standards prescribed by the Board.
7)The unit shall ensure that the stack emissions are meeting the emission standards as notified by MoEF&CC vide GSR 497(E) dated 10.5.2016 at all times.
8)The unit shall adhere to the CPCB Guidelines on fugitive emission control vide PROBES/118/2007, dated 06.07.2007 at all times.
9)The unit shall maintain and calibrate the OCEMS regularly so as to transmit the real time quality data to Care Air Centre, Chennai & CPCB.
10)The unit shall ensure that OCEMS are maintained and operated as per CPCB CEMs guidelines and the data shall be transmitted as per guidelines. The performance calibration shall be conducted once in a year and report shall be submitted to TNPCB.
11)The unit shall connect flue gas flow meter for the raw mill/ kiln stack to CAC, TNPCB, Chennai immediately.
12)The unit shall carry out fugitive emission monitoring at cement mill, coal mill and raw material handling area once in six months and the report shall be submitted to TNPCB.
13)The unit shall regularly operate the permanent water sprinkling system, mobile water sprinkling system and road sweeping machines to avoid dust accumulation.
14)The unit shall not store clinker, coal & other raw materials openly, under any circumstances.
15)The unit shall continue to develop more green belt in and around the unit premises.
16)The unit shall ensure that the provisions of the environmental clearance obtained by the unit are not violated due to this expansion activity.

R RAJAMANICKAM
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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

R RAJAMANICKAM

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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Category of the Industry :

RED

CONSENT ORDER NO. 2406149277328 DATED: 29/01/2024.

PROCEEDINGS NO.T1/TNPCB/F.0038ARY/RL/ARY/W/2024 DATED: 29/01/2024

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- I DALMIA CEMENT (BHARAT) LIMITED , S.F. No. 218/5A2, 218/5A5, 218/6A, 219/1A1 part, 219/1A2, 219/1A3 part, 219/1A4, 219/1A5, 219/1A6, 219/1A7, 219/3B1, 219/3B2 part, 220/1A, 220/1B, 220/1C, 220/1D, 220/2, 220/3A, 220/3B, 220/4, 220/5 part, 220/6, 220/7A, 220/7B, 220/7C, 221/1A, 221/1B, 221/1D, 221/1E part, 221/1F, 221/1G, 221/2, 221/5, 222/3C2A, 222/3C3, 222/3C4 part, 222/3C5, 222/3C6, 222/4A, 222/4B, 222/5A, 222/5B, 222/5C, 222/6, 222/7, 223/8A, 223/8B part, 223/9, 223/10, 223/11, 224/1, 224/2, 224/3, 224/4, 224/5, 224/6, 224/7, 224/10, 224/12, 224/13A, 224/15 part, 224/16A part, 225/1 part, 225/2A2, 225/3, 225/4, 225/5A, 225/5B, 225/5D, 225/6A, 226/1A, 226/1B, 226/2, 226/4A, 226/4B, 226/4C, 226/5, 235/4A, 235/4B, 235/6B, 348/2, 348/6, 349/1, 349/2, 349/3, 349/4A, 349/4B, 349/4C, 349/5A, 349/5B, 349/6, 349/7, 349/8A, 349/8B, 352/1 part, 352/2A, 352/2B, 352/2C, 352/3, 352/4, 352/5, 352/6A, 352/7A, 352/8A part, 352/9, 352/11A, 353/1, 353/2A, 353/2B, 353/5B, 353/6, 356/4B, 357/10A, 357/13, 357/16, 357/17, 357/19, 357/20B, 358/3, 358/10, 358/13, 368/14 part, 437/4, 437/15, 437/17 part, 437/18, 437/19A, 437/20A, 437/21, 437/22, 558/1 part, 558/2, 558/3, 558/4, 558/5 part, 558/6, 558/7, 558/8, 558/9, 558/10, 558/11, 558/12, 558/13, 559/3 part, 559/6, 613/1, 613/2, 613/3 part, 613/4A, 613/4B, 613/5, 613/6, 613/7 part, 613/8, 613/9, 613/10, 613/11, 613/12, 613/13, 613/14, 613/15, 614/1, 614/2, 614/3, 614/4, 614/5, 614/6, 614/7, 614/8A, 614/8B, 614/9A, 614/9B, 615/1, 615/6 part, 615/7, 615/8, 615/9, 615/10, 615/11 part, 615/12 part, 616/6 part, 618/3, 618/4, 618/6A, 620/1, 620/2, 620/3, 620/4, 620/5A, 620/5B, 620/6, 620/7, 621/1A, 621/1B, 621/1C, 621/2A, 621/2B, 621/2C, 621/2D, 621/3, 621/4, 621/5A, 621/5B1, 621/5B2, 621/5C part, 621/5D, 621/5E part, 622/1 part, 622/2 part, 622/3, 622/4A, 622/4B part, 622/5, 622/6, 623/1A, 623/1B, 623/1C part, 623/2, 623/3, 623/4, 623/5, 623/6, 623/7, 623/8, 623/9, 624/1, 624/2, 624/3, 624/4A, 624/4B, 624/5, 624/6, 624/7, 624/8, 624/9, 624/11, 624/12, 625/1, 625/2, 625/3, 625/4, 625/5, 625/6, 625/8, 625/9, 625/10, 625/11, 625/12, 625/13, 628/1A, 628/1B, 628/2, 628/3, 628/4A, 628/4B, 628/5, 628/6, 628/7, 628/8, 628/9, 628/10, 628/11, 628/12, 628/13, 628/14, 628/15, 628/16, 628/17, 628/18, 628/19A, 628/19B, 629/1, 629/2, 629/3, 629/4, 629/5, 629/6, 629/7A, 629/7B, 629/9A, 629/9B, 629/9C, 629/9D, 629/9E, 629/9F, 629/9G, 629/10A, 629/10B, 629/10C, 630/1, 630/2, 630/3, 630/4, 630/5, 630/6, 630/7, 630/8, 630/9, 630/10, 630/11, 630/12A, 630/12B, 630/13, 630/14, 630/15, 630/16, 630/17, 630/18A, 630/18B, 630/19A, 630/19B, 630/20, 631/1, 631/2, 631/3A, 631/3B, 631/3C, 631/3D, 631/6, 631/7, 631/8, 631/9A, 631/9B, 631/9C, 631/10, 631/11, 631/12, 631/13, 634/1, 636/1, 636/10, 636/11, 636/12, 636/2, 636/3, 636/4, 636/5, 636/6A, 636/6B, 636/7A, 636/7B, 636/8A, 636/8B, 636/9, 637/1A, 637/1B, 637/3, 637/4, 639/1, 639/2A, 639/2B, 639/2C, 639/3, 639/4, 639/5, 639/6, 639/7, 639/8, 639/9, 639/10, 639/11, 639/12, 639/13, 640/1A, 640/1B, 640/1C, 640/1D, 640/1E, 640/1F, 640/1G, 640/1H, 640/1I, 640/1J, 640/1K, 640/3, 640/4, 640/5, 640/6, 640/7, 640/8A, 640/8B, 640/8C, 640/8D, 640/8E, 640/8F, 640/8G, 640/8H, 640/8I, 640/9, 640/10, 641/1, 641/2, 641/3, 641/4, 641/6, 641/7, 641/8, 641/9, 641/10, 641/11, 641/12, 641/13, 641/14, 641/15, 641/16, 641/17, 641/18, 641/19, 641/20A, 641/20B, 641/20C, 641/20D, 641/20E, 644/6, 644/7, 644/8, 644/9, 645/7 part, 645/8B, 645/8C, 645/8D, 645/8E, 646/12, 646/14, 647/3D, 647/7, 647/8, 647/9, 647/10, 648/2, 648/3A, 648/3B, 648/3C, 648/3D, 650/1B, 650/2, 650/3, 650/5, 650/7A, 650/7B part, 650/8, 650/9, 650/10, 651/6, 651/9, 652/1, 652/2, 652/3, 652/4, 652/5, 652/6 part, 652/8, 652/9, 652/10, 652/11F, 655/10, 655/7, 655/8, 655/9, 656/1, 656/2, 656/4B, 656/6B, 656/7B, 656/7D, 656/7E part, 656/8, 656/9, 661/1, 661/10, 661/2, 661/3, 661/4, 661/5, 661/6, 661/7, 661/9, 663/2 part, 663/5A, 663/5C, 663/6A, 663/8A, 712/1 part, 712/3, 712/4, 712/5, 712/6A1, 232/1, 232/3, 232/4A, 232/4B, 232/5A, 232/5B, 232/5C, 232/5D, 232/5E, 232/5F, 232/5G, 232/5H, 232/5I, 234/3, 235/5, 559/2, 559/4, 559/5, 645/1, 645/2, 645/3, 645/4, 645/5, 645/6, 645/8A, 652/6 (P), 656/4A, 656/5, 656/6A, 656/6C, 656/7A, 656/7C, 656/7E(P), 656/10, 663/2(P) of Govindapuram Village and SF No 155/6B2, 155/6B4, 155/7, 155/8, 155/10, 155/14A, 156/3A6, 156/3A7, 156/3B, 156/5, 159/1B part, 159/2A, 159/4B5, 159/4B8, 159/5B, 159/6, 159/7, 159/8A, 159/8B, 159/9A, 159/9B, 161/1B, 161/4B2, 161/9 part, 161/10 part, 161/11, 161/16D, 161/17C, 161/18, 161/19, 161/21, 162/5, 162/6, 162/7, 162/8, 162/9, 161/5B(P), 161/9(P), 161/10(P), 163/17A, 163/17C, 163/20B, 163/18, 163/19 of Ottakovil Village, GOVINDAPURAM Village, Ariyalur Taluk, Ariyalur District- for the establishment or take steps to establish the industry for Expansion under Section 25 of the Water(Prevention and control of Pollution)Act,1974 , as amended in 1988 (Central Act 6 of 1974) –Issued- Reg.

REF: 1.PROCEEDINGS NO.T4/TNPCB/F.0038ARY/RL/ARY/W&A/2022,dated : 15/06/2022
2.Application No.49277328,dated 14-12-2022/06-11-2023
3.IR.No : F.0038ARY/RL/JCEE-M/ARY/2023 dated 11/12/2023
4.TSC (Technical Sub Committee) resolution vide item No.222-01, dated 10.01.2024.

Consent to establish or take steps to establish for Expansion is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,

M/s. DALMIA CEMENT (BHARAT) LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 218/5A2, 218/5A5, 218/6A, 219/1A1 part, 219/1A2, 219/1A3 part, 219/1A4, 219/1A5, 219/1A6, 219/1A7, 219/3B1, 219/3B2 part, 220/1A, 220/1B, 220/1C, 220/1D, 220/2, 220/3A, 220/3B, 220/4, 220/5 part, 220/6, 220/7A, 220/7B, 220/7C, 221/1A, 221/1B, 221/1D, 221/1E part, 221/1F, 221/1G, 221/2, 221/5, 222/3C2A, 222/3C3, 222/3C4 part, 222/3C5, 222/3C6, 222/4A, 222/4B, 222/5A, 222/5B, 222/5C, 222/6, 222/7, 223/8A, 223/8B part, 223/9, 223/10, 223/11, 224/1, 224/2, 224/3, 224/4, 224/5, 224/6, 224/7, 224/10, 224/12, 224/13A, 224/15 part, 224/16A part, 225/1 part, 225/2A2, 225/3, 225/4, 225/5A, 225/5B, 225/5D, 225/6A, 226/1A, 226/1B, 226/2, 226/4A, 226/4B, 226/4C, 226/5, 235/4A, 235/4B, 235/6B, 348/2, 348/6, 349/1, 349/2, 349/3, 349/4A, 349/4B, 349/4C, 349/5A, 349/5B, 349/6, 349/7, 349/8A, 349/8B, 352/1 part, 352/2A, 352/2B, 352/2C, 352/3, 352/4, 352/5, 352/6A, 352/7A, 352/8A part, 352/9, 352/11A, 353/1, 353/2A, 353/2B, 353/5B, 353/6, 356/4B, 357/10A, 357/13, 357/16, 357/17, 357/19, 357/20B, 358/3, 358/10, 358/13, 368/14 part, 437/4, 437/15, 437/17 part, 437/18, 437/19A, 437/20A, 437/21, 437/22, 558/1 part, 558/2, 558/3, 558/4, 558/5 part, 558/6, 558/7, 558/8, 558/9, 558/10, 558/11, 558/12, 558/13, 559/3 part, 559/6, 613/1, 613/2, 613/3 part, 613/4A, 613/4B, 613/5, 613/6, 613/7 part, 613/8, 613/9, 613/10, 613/11, 613/12, 613/13, 613/14, 613/15, 614/1, 614/2, 614/3, 614/4, 614/5, 614/6, 614/7, 614/8A, 614/8B, 614/9A, 614/9B, 615/1, 615/6 part, 615/7, 615/8, 615/9, 615/10, 615/11 part, 615/12 part, 616/6 part, 618/3, 618/4, 618/6A, 620/1, 620/2, 620/3, 620/4, 620/5A, 620/5B, 620/6, 620/7, 621/1A, 621/1B, 621/1C, 621/2A, 621/2B, 621/2C, 621/2D, 621/3, 621/4, 621/5A, 621/5B1, 621/5B2, 621/5C part, 621/5D, 621/5E part, 622/1 part, 622/2 part, 622/3, 622/4A, 622/4B part, 622/5, 622/6, 623/1A, 623/1B, 623/1C part, 623/2, 623/3, 623/4, 623/5, 623/6, 623/7, 623/8, 623/9, 624/1, 624/2, 624/3, 624/4A, 624/4B, 624/5, 624/6, 624/7, 624/8, 624/9, 624/11, 624/12, 625/1, 625/2, 625/3, 625/4, 625/5, 625/6, 625/8, 625/9, 625/10, 625/11, 625/12, 625/13, 628/1A, 628/1B, 628/2, 628/3, 628/4A, 628/4B, 628/5, 628/6, 628/7, 628/8, 628/9, 628/10, 628/11, 628/12, 628/13, 628/14, 628/15, 628/16, 628/17, 628/18, 628/19A, 628/19B, 629/1, 629/2, 629/3, 629/4, 629/5, 629/6, 629/7A, 629/7B, 629/9A, 629/9B, 629/9C, 629/9D, 629/9E, 629/9F, 629/9G, 629/10A, 629/10B, 629/10C, 630/1, 630/2, 630/3, 630/4, 630/5, 630/6, 630/7, 630/8, 630/9, 630/10, 630/11, 630/12A, 630/12B, 630/13, 630/14, 630/15, 630/16, 630/17, 630/18A, 630/18B, 630/19A, 630/19B, 630/20, 631/1, 631/2, 631/3A, 631/3B, 631/3C, 631/3D, 631/6, 631/7, 631/8, 631/9A, 631/9B, 631/9C, 631/10, 631/11, 631/12, 631/13, 634/1, 636/1, 636/10, 636/11, 636/12, 636/2, 636/3, 636/4, 636/5, 636/6A, 636/6B, 636/7A, 636/7B, 636/8A, 636/8B, 636/9, 637/1A, 637/1B, 637/3, 637/4, 639/1, 639/2A, 639/2B, 639/2C, 639/3, 639/4, 639/5, 639/6, 639/7, 639/8, 639/9, 639/10, 639/11, 639/12, 639/13, 640/1A, 640/1B, 640/1C, 640/1D, 640/1E, 640/1F, 640/1G, 640/1H, 640/1I, 640/1J, 640/1K, 640/3, 640/4, 640/5, 640/6, 640/7, 640/8A, 640/8B, 640/8C, 640/8D, 640/8E, 640/8F, 640/8G, 640/8H, 640/8I, 640/9, 640/10, 641/1, 641/2, 641/3, 641/4, 641/6, 641/7, 641/8, 641/9, 641/10, 641/11, 641/12, 641/13, 641/14, 641/15, 641/16, 641/17, 641/18, 641/19, 641/20A, 641/20B, 641/20C, 641/20D, 641/20E, 644/6, 644/7, 644/8, 644/9, 645/7 part, 645/8B, 645/8C, 645/8D, 645/8E, 646/12, 646/14, 647/3D, 647/7, 647/8, 647/9, 647/10, 648/2, 648/3A, 648/3B, 648/3C, 648/3D, 650/1B, 650/2, 650/3, 650/5, 650/7A, 650/7B part, 650/8, 650/9, 650/10, 651/6, 651/9, 652/1, 652/2, 652/3, 652/4, 652/5, 652/6 part, 652/8, 652/9, 652/10, 652/11F, 655/10, 655/7, 655/8, 655/9, 656/1, 656/2, 656/4B, 656/6B, 656/7B, 656/7D, 656/7E part, 656/8, 656/9, 661/1, 661/10, 661/2, 661/3, 661/4, 661/5, 661/6, 661/7, 661/9, 663/2 part, 663/5A, 663/5C, 663/6A, 663/8A, 712/1 part, 712/3, 712/4, 712/5, 712/6A1, 232/1, 232/3, 232/4A, 232/4B, 232/5A, 232/5B, 232/5C, 232/5D, 232/5E, 232/5F, 232/5G, 232/5H, 232/5I, 234/3, 235/5, 559/2, 559/4, 559/5, 645/1, 645/2, 645/3, 645/4, 645/5, 645/6, 645/8A, 652/6 (P), 656/4A, 656/5, 656/6A, 656/6C, 656/7A, 656/7C, 656/7E(P), 656/10, 663/2(P) of Govindapuram Village and SF No 155/6B2, 155/6B4, 155/7, 155/8, 155/10, 155/14A, 156/3A6, 156/3A7, 156/3B, 156/5, 159/1B part, 159/2A, 159/4B5, 159/4B8, 159/5B, 159/6, 159/7, 159/8A, 159/8B, 159/9A, 159/9B, 161/1B, 161/4B2, 161/9 part, 161/10 part, 161/11, 161/16D, 161/17C, 161/18, 161/19, 161/21, 162/5, 162/6, 162/7, 162/8, 162/9, 161/5B(P), 161/9(P), 161/10(P), 163/17A, 163/17C, 163/20B, 163/18, 163/19 of Ottakovil Village

GOVINDAPURAM Village

Ariyalur Taluk

Ariyalur District.

This Consent to establish for Expansion is valid upto **March 31, 2029**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

R RAJAMANICKAM

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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

The Director,

M/s.DALMIA CEMENT (BHARAT) LIMITED,

Dalmia Cement (Bharat) Limited,

Dalmiapuram,

Tiruchirapalli District.

Pin: 621651

Copy to:

1.The Commissioner, ARIYALUR-Panchayat Union, Ariyalur Taluk, Ariyalur District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ARIYALUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli.

4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Cement (OPC,PPC,PSC,PCC)	4.0	Million Ton/Annum
	Intermediate Product Details		
1.	Clinker	2.5	Million Ton/Annum

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a	**Sewage Treatment Plant:**			
Treatment status: Individual STP				
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres	
1.	Bar Screen Chamber	1	1.5*1.0*1.2	
2.	Collection tank	1	4.5*4.5*3.0	
3.	Aeration tank	1	9.0*4.5*2.0	
4.	Clarifier Tank	1	Dia 5.0*2.3 SWD	
5.	Filter feed tank	1	4.5*4.5*2.0	
6.	Pressure Sand Filter	1	Dia 1.0*1.5 HOS	
7.	Activated Carbon filter	1	Dia 1.0*1.5 HOS	
8.	Treated water tank	1	4.5*4.5*2.0	
9.	Sludge Drying beds	5	5.0*3.0*1.0	
10.	Pump room	1	4.0*3.0	
11.	Store room	1	2.0*3.0	
12.	Stores collection tank	1	2.0*2.0*1.9	
13.	CCR Collection tank	1	10*3.5*3.5	
14.	Packing plant collection tank	1	2.77*2.77*1.9	
15.	Guest house collection tank	1	4*3.6*2.4	
16.	HR/Security Gate collection tank	1	2.77*2.77*1.9	
b	**Effluent Treatment Plant:**			
Treatment status: No trade effluent and hence does not arise				

3. This consent to establish for Expansion is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	200.0	On land for gardening
Effluent Type : Trade Effluent - NILL			

4. **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

5. **Additional Conditions:**

1)The unit shall carry out expansion activity by modernization and up gradation measures with existing infrastructure and facilities in the existing unit premises as reported.
2)The unit shall comply with the conditions specified in the “No Increase in Pollution Load Certificate” issued to the unit vide Lr.No.T4/TNPCB/F.0038/ ARY/RL/UARY/2021 dated 11.03.2022 and Bd’s Lr.No. T1 /TNPCB /F.005599 /ARY /Dalmia /2023 dated 25.07.2023 at all times.
3)The unit shall comply all the conditions imposed in the Environmental Clearances issued by MoEF& CC dated 19.06.2008 at all times.
4)The unit shall commission the expansion activity only after obtaining Consent to Operate-Expansion of the Board.
5)The unit has to ensure that the production shall not exceed the consented quantity with respect to cement and clinker production at any point of time.
6)The unit shall operate and maintain the Sewage Treatment Plant continuously and efficiently so as to achieve the treated sewage standards prescribed by the Board consistently.
7)The unit shall ensure that the EMFMs provided at the inlet and outlet of the Sewage Treatment Plant is connected to the WQW, TNPCB, Chennai at all times for continuous monitoring.
8)The unit shall maintain and calibrate the Online Continuous Effluent Monitoring System (OCEMS) for the parameters pH, BOD, COD and TSS at the outlet of the Sewage Treatment Plant regularly and connected to the WQW, TNPCB, Chennai at all times for continuous monitoring.
9)The unit shall ensure that the treated sewage in completely utilised for gardening within the unit premises.
10)The unit shall ensure that no trade effluent is generated from it’s manufacturing process at any point of time.
11)The unit shall utilise /enhance the usage of Alternate Fuels and Raw materials for Co-processing/Co-incineration in Cement Kiln so as to improve the Thermal Substitution Ratio (TSR) and kiln feed rate.
12)The unit shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.
13)The unit shall ensure that the provisions of the environmental clearance obtained by the unit are not violated due to this expansion activity.

R RAJAMANICKAM
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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

தமிழ்நாடு तमिलनाडु TAMILNADU

21-2-23 Hindustan

S. Mallinatha
CT 229970
S. MALLINATHAN
STAMP VENDOR
L.No.14681-B1/86
Plot.1706, 35th Street, I-Block,
ANNA NAGAR WEST, MADRAS-600 040

CONTRACT FOR EPR CREDIT SALE

This agreement (hereinafter referred to as "**Agreement**") is entered into on this 1st April 2023 ("**Effective Date**") at Chennai

BY AND BETWEEN

M/s Shree Renga Polymers, is a having its office at SF No. 111/1, Kakkavadi Village, Kakkavadi (PO), Karur – 639003. Tamil Nadu, India. (hereinafter referred to as "**SRP**", which expression shall, unless repugnant to the context, include its successors and permitted assigns); of the **FIRST PART**.

AND

M/s Hindustan SWM Solutions Private Limited, a company incorporated under the Companies Act, 1956 having its registered office at 103, PS Sivasamy Salai, Luz, Mylapore, Chennai, Tamil Nadu 600004 represented by its Director Mr. Vardhaman Sakhlecha (hereinafter referred to as "**HSWM**", which expression shall, unless repugnant to the context, include its successors and permitted assigns); of the **SECOND PART**.

For Shree Renga Polymers

Managing Partner

Vardhaman

Hindustan SWM Solutions P Ltd
CHENNAI
INDIA

SRP and HSWM are hereinafter individually referred to as a "**Party**", and collectively referred to as the "**Parties**".

WHEREAS

A. HSWM is a producer responsibility organisation works with various brands to help them achieve plastic neutrality status in accordance to the PWM Rules 2022.

B. SRP is engaged in the business of plastic waste recycling at its facility situated at SF No. 111/1, Kakkavadi Village, Kakkavadi (PO), Karur – 639003. Tamil Nadu, India ("facility"). The facility is authorised to recycle plastic waste vide order no. **21PRD39657421** granted by Tamil Nadu Pollution Control Committee and generate EPR credits vide EPR registration granted by Central Pollution Control Board. The total annual installed capacity of the SRP is 11400 tons.

C. SRP is desirous of selling the EPR credits so generated during its course of business to the clients of HSWM for 2023-24.

1. DEFINITIONS

1.1 **PWM Rules 2022:** Plastic Waste Management Rules 2022.

1.2 **HSWM** means Producer responsibility organisation. Companies which help brands, importers, Producers comply with Plastic Waste Management Rules 2022.

1.3 **SRP** means Plastic Waste Processors within the meaning of Plastic Waste Management Rules 2022.

1.4 **EPR** means Extended Producer Responsibility as defined in the PWM Rules 2022.

1.5 **CPCB** means Central Pollution Control Board

1.6 **TNPCB** means Tamil Nadu Pollution Control Board (TNPCB).

1.7 **Invoice** means the tax invoice referred to in section 31 of the CGST Act, 2017

2. TERM

2.1 This Agreement shall come into effect from the Effective Date and shall remain in full force and effect for a period of 3 years from April 1st 2023 to 31st March 2026. ("**Term**").

2.2 Both parties understand and agrees that this agreement shall be renewed for a further period upon execution of a fresh agreement with terms and conditions as may be mutually agreed between the Parties and the Parties shall enter into such fresh agreement upon the expiry of the term of this Agreement.

3. SCOPE OF THE AGREEMENT:

3.1 The EPR portal requires various information to be submitted to CPCB in order to generate EPR credits against plastics recycled. Such information shall be made available to HSWM by SRP in the mutually agreed format and date to enable further action.

For Shree Renga Polymers

Managing Partner

Hindustan SWM Solutions Pvt Ltd CHENNAI INDIA

3.2 HSWM shall assist SRP in generating EPR credits in an end-to-end manner. This includes filing all required purchase invoices, sale invoices, documents, supporting on the EPR portal, handling audits, and validation of credits by PCB authorities etc. in accordance with Plastic Waste Management Rules 2022 and directions issued by Central Pollution Control Board/Tamil Nadu Pollution Control Board. Such documents include but are not limited to purchase and sale invoices of scrap/finished goods, inward and outward e-way, weighment, LR, and photos. (where required). This would be done by the HSWM at its own cost.

3.3 The EPR portal shall be operated by HSWM in a transparent manner and shall submit monthly reports to the SRP.

3.4 HSWM shall have the exclusive rights over the EPR credits generated by the SRP during the period. EPR credits will be allocated to HSWM's clients in the online portal.

3.5 HSWM undertakes to procure the EPR credits generated by SRP in the course of SRP Business for 2023-2024. For the sake of clarity SRP estimates 10,000 tonnes of procurement and 7,500 tonnes (75% conversion) of sales for 2023-2024 . If there is change in estimate SRP shall notify HSWM on quarterly basis. The conversion ratio finally arrived by the authorities would be used.

3.6 HSWM does not take any responsibility of the documents supplied by the SRP. In the event it is found that certain documents supplied by SRP is inadmissible, then the HSWM does not take any responsibility towards its implications.

3.7 SRP, however, shall handle other compliances under Air and Water Act, CTO renewal etc. required by PCB authorities at its own efforts and costs in terms of physical inspections, audits etc. HSWM, wherever possible, shall endeavour to assist SRP in this regard if needed.

3.8 On successful generation and transfer of credits to HSWM's clients, SRP shall invoice against the PO issued by HSWM in this regard. The commercial terms have been detailed in Annexure 1.

3.9 To enable clarity, one EPR credit is generated on successful sale of 1 ton of processed output from plastic waste. Hence, if the SRP is recycling and selling 100 tons of Fibre, this would generate 100 tons for EPR credit.

4. RELATIONSHIP:

The relationship of the Parties hereto shall be on a principal to principal basis and shall be governed by the terms of this Agreement. Any Party shall not be entitled to represent and / or hold itself out to be the agent or associate of the other party or a service provider in any manner whatsoever.

5 Confidentiality.

Confidential Information. "Confidential Information" means any proprietary or other non-public information, materials, or samples of one party or its affiliates that the other party or any of its affiliates obtains, sees, hears, reads, or otherwise learns about the other party during the Term.

5.1 **Confidential information includes:**

(i) SRP's Sales invoices and other transaction documents shared for fulling the terms of this agreement.

For Shree Renga Polymers

Managing Partner

Hindustan SWM Solutions Pvt Ltd CHENNAI INDIA

(ii) Disclosures in connection with this agreement or a potential engagement in a project outside the scope of this agreement if proposed or solicited by HSWM;

(iii) the content of this agreement and the commercial arrangement between the parties;

(v) SRP Data and Specifications provided by or on behalf of SRP, which is Confidential Information only of SRP

(vi) any information disclosed during the course of a quality audit to the extent that HSWM or its clients needs to know it to conduct the audit and it has been promptly identified in writing as "confidential".

5.2. Exceptions.

Confidential Information does not include information that: (i) is or becomes publicly known through no fault of the receiving party, (ii) was disclosed to the receiving party by someone else having no confidentiality obligation to the other party, or (iii) is independently developed by the receiving party without using the other's Confidential Information. If either party relies upon the exceptions (i) (ii) or (iii) above, its business records must support that reliance.

5.3. **Restrictions.**

Each party shall use Confidential Information of the other only to perform its obligations under this agreement during the Term and shall act reasonably to guard against accidental disclosure of the other's Confidential Information. Each party shall protect the other's Confidential Information under this section until 3 years after expiration or termination of this agreement, except that a party shall keep any trade secret identified in writing by the other or that qualifies as a trade secret under applicable law, confidential for so long as such Confidential Information remains a trade secret, or for 3 years after expiration or termination of this agreement, whichever is longer and (ii) personally identifiable information shall remain confidential in perpetuity.

5.4. Permitted Disclosure.

Each party may disclose the other party's Confidential Information only to: (i) its employees (including employees of affiliates) and (ii) a court or governmental entity pursuant to an order or as otherwise required by law, so long as such party notifies the other as soon as possible (if legally permitted) and cooperates to secure a protective order or otherwise protect the Confidential Information.

In addition, each party may share a copy of this agreement in connection with a possible investment, acquisition, divestiture, outsourcing, or similar transaction, so long as the recipient is not a direct competitor of the other party and has signed a confidentiality agreement that protects the Confidential Information.

HSWM shall not share SRP's sales invoices to any of its clients or its auditors without explicit approval from SRP. SRP has however consented the use of such documents solely for the purpose of filing them online with CPCB.

5.5. Return or Destruction of Confidential Information.

When this agreement ends, either at expiration or termination, each party shall, as directed by the other, promptly return, destroy, or transfer any of the other's Confidential Information in its possession.

5.6. No Publicity.

The parties shall not publicly use the other party's name or trademark, without prior written consent of the other party.

5.7 Non-circumvent-

For Shree Renga Polymers

Managing Partner

Hindustan SWM Solutions Pvt Ltd CHENNAI INDIA

Each party refrains from going directly to the other party's clients, with the intention of bypassing (or circumventing) them and contracting with them directly, thereby harming the other party's business.

5.8 **Termination**

This agreement can be terminated by either party at the completion of every year on giving a sixty day notice.

6. GOVERNING LAW AND DISPUTE RESOLUTION:

6.1 Both Parties shall reconcile the differences, if so arise, and shall make all best efforts to comply with the terms of this Agreement and perform their respective obligations in true spirit.

6.2 Any dispute arising out of or in connection with this Agreement, including any question regarding its existence, validity or termination, if cannot be settled amicably within 30(thirty) days of raising of dispute, shall be referred to and finally resolved by arbitration in accordance with the Arbitration Rules.

6.3 Both Parties shall not be released from their obligations under this Agreement during the pendency of any dispute/arbitration proceedings.

6.4 This agreement shall be governed by the laws of India and the courts in Chennai shall have exclusive jurisdiction over any dispute arising out of this agreement.

IN WITNESS WHEREOF, the Parties hereto have caused this Agreement to be executed on the date first written above:

For Shree Renga Polymers

For Shree Renga Polymers

.....

(Authorized Signatory) Managing Partner

For Hindustan SWM Solutions P Ltd

Vardhana

.....

(Authorized Signatory)

Hindustan SWM Solutions P Ltd CHENNAI INDIA

Witness

1. (DHANASEKARAN.P)

2. [K. PERIYASAMY]

Witness

1. [K. PREMKUMAR]

2. [R. PAVITHRA]

ANNEXURE 1 – COMMERCIAL TERMS

1. Hindustan SWM Solutions P Ltd (HSWM) undertakes to procure EPR credits based on mutually agreed terms.
2. PO will be issued by HSWM for the full year on signing of the agreement with HSWM.
3. Shree Renga Polymers shall raise an invoice to Hindustan SWM Solutions P Ltd with adequate GST and other details once the valid credit is generated and transferred on the CPCB portal.
4. On receipt of invoice, HSWM shall make the payment within 15 working days subject to TDS and other statutory deductions.

For Shree Renga Polymers

Managing Partner

Hindustan SWM Solutions P Ltd
CHENNAI
INDIA

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2005233205815 DATED: 04/07/2020.

PROCEEDINGS NO.F.0036KAR/OM/DEE/TNPCB/KAR/A/2020 DATED: 04/07/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. SHREE RENGA POLYMERS - UNIT-II , S.F.No. 111/1, KAKKAVADI villageKarur Taluk and Karur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. CTO Proc. No. F.0036KAR /OM/DEE/ TNPCB/KAR/W/2019 DATED: 03/01/2019.
2. Unit's application for Amendment through OCMMS dated 20/6/2020.
3. IR.No : F.0036KAR/OM/AE/KAR/2020 dated 25/06/2020
4. Minutes of 38th ZLCCC meeting held on 2/7/2020 vide item No 38-14

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner,
M/s . SHREE RENGA POLYMERS - UNIT-II
S.F No.111/1,
KAKKAVADI Village,
Karur Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

K. Ravichandran Digitally signed by K. Ravichandran
Date: 2020.07.06 19:18:47 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To
The Managing Partner,
M/s.SHREE RENGA POLYMERS - UNIT-II,
SF NO.111/1
KAKKAVADI VILLAGE,
KAKKAVADI POST,
KARUR TALUK,
KARUR DISTRICT.,
Pin: 639003

Copy to:

1.The Commissioner, THONTHONI-Panchayat Union, Karur Taluk, Karur District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	RECYCLED POLYESTER FIBRE	950	T/M
2.	PET FLAKES	630	T/M
3.	MASTER BATCH	25	T/M

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	**Point source emission with stack :**			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	Extruder -2 Nos	Wet Scrubber followed by Carbon filter with stack	24.0	-
2	Firewood Boiler - 1.0 T/hr & 3.0 T/hr	Common stack	15.0	-
3	DG Set-1000 KVA	Acoustic enclosures with stack	3.0	-
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	DG Set-1000 KVA	Noise	Acoustic Enclosures	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	**Pollutant**	**Time Weighted Average**	**Unit**	**Tolerance Limits**	
				Industrial, Residential, Rural and other area	**Ecologically Sensitive Area (notified by Central Govt.)**
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
ResidentialArea	**55**	**45**

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install retrofit emission control device, with atleast 70% Particulate matter reduction efficiency on all DG sets with rated capacity more than 125 KVA installed within the industrial premises before 30.06.2020 or otherwise the unit should be shifting to gas based generators by employing new gas based generators. The retrofit emission control device should be tested from one of the five laboratories recognised by CPCB.

Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control measures provided efficiently to comply with the Ambient Air Quality/ Ambient Noise Level/ Emission standards prescribed by the Board.
2. No plastic/ plastic waste shall be burnt at any circumstances.
3. The unit shall operate and maintain safety measures provided to the working area so as to avoid any explosions/accidents.
4. The unit shall continue to develop greenbelt within its premises.
5. The unit shall maintain good housekeeping.
6. The unit shall not use “use and throwaway plastics’ such as plastic sheets used for food wrapping , spreading on dining table etc., plastic plates , plastic coated tea cups, plastic tumbler , water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,

K. Ravichandran

Digitally signed by K. Ravichandran
Date: 2020.07.06 19:19:14 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

K. Ravichandran

Digitally signed by K. Ravichandran
Date: 2020.07.06 19:22:50 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2005133205815 DATED: 04/07/2020.

PROCEEDINGS NO.F.0036KAR/OM/DEE/TNPCB/KAR/W/2020 DATED: 04/07/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SHREE RENGA POLYMERS - UNIT-II , S.F.No. 111/1, KAKKAVADI villageKarur Taluk and Karur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. CTO Proc. No. F.0036KAR /OM/DEE/ TNPCB/KAR/W/2019 DATED: 03/01/2019.
2. Unit's application for Amendment through OCMMS dated 20/6/2020.
3. IR.No : F.0036KAR/OM/AE/KAR/2020 dated 25/06/2020
4. Minutes of 38th ZLCCC meeting held on 2/7/2020 vide item No 38-14

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner,
M/s . SHREE RENGA POLYMERS - UNIT-II
S.F No.111/1,
KAKKAVADI Village,
Karur Taluk,
Karur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

K. Ravichandran Digitally signed by K. Ravichandran
Date: 2020.07.06 19:24:53 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To
The Managing Partner,
M/s.SHREE RENGA POLYMERS - UNIT-II,
SF NO.111/1
KAKKAVADI VILLAGE,
KAKKAVADI POST,
KARUR TALUK,
KARUR DISTRICT.,

Pin: 639003

Copy to:

1.The Commissioner, THONTHONI-Panchayat Union, Karur Taluk, Karur District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	RECYCLED POLYESTER FIBRE	950	T/M
2.	PET FLAKES	630	T/M
3.	MASTER BATCH	25	T/M

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	2.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	Treated Trade Effluent	18.0	On land for irrigation

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			01		01		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		-		
3.	Particle size of Suspended solids	-	-		-		
4.	Total Suspended Solids	mg/l	30		200		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		100		
8.	Chemical Oxygen Demand	mg/l	-		-		
9.	Chloride (as Cl)	mg/l	-		600		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		-		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		-		
14.	Free Ammonia (as NH3)	mg/l	-		-		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		1		
18.	Cadmium(as Cd)	mg/l	-		1		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1.5		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		60		
27.	Residual Sodium Carbonate	mg/l	-		5		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		-		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		5		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-8		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		
36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.

    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.

    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.

    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.

    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

    Additional Conditions:

1. The unit shall treat and dispose the sewage generated through septic tank and soak pit.
2. The unit shall operate and maintain the ETP continuously and efficiently so as to bring the quality of treated effluent to satisfy the Standards prescribed by the Board.
3. The unit shall utilize the entire quantity of the treated effluent on industry's own land/ lease land for irrigation after satisfying the standards prescribed by the Board by adopting hydraulic loading rate of 35KLD/Hect/day.
4. The unit shall ensure that no effluent is discharged outside the premises into any water sources/ land either directly or indirectly under any circumstances.
5. The unit shall ensure that no ponding and stagnation of effluent shall be there in the land utilized for irrigation.
6. The unit shall not go in for expansion activity without obtaining prior consent from TNPCB.
7. The unit shall dispose the ETP sludge properly then and there so as to avoid accumulation within the premises.
8. The unit shall maintain good housekeeping.
9. The unit shall continue to develop greenbelt within its premises.
10. The unit shall not use "use and throwaway plastics' such as plastic sheets used for food wrapping , spreading on dining table etc., plastic plates , plastic coated tea cups, plastic tumbler , water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,

K. Ravichandran

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Date: 2020.07.06 19:25:20 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

K. Ravichandran

Digitally signed by K. Ravichandran
Date: 2020.07.06 19:25:46 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

Ph : 03192-207663
Cell : 9933219751
9207360553

C.M. SCRAP TRADERS

S-Square Complex, MB-210, Old Income Tax Office
Shadipur, Port Blair - 744 106
Andaman & Nicobar Islands
GST/UIN : 35AAWPF1732G1ZQ
E-mail : firosalsaudia@gmail.com / cmscrap21@gmail.com

To

Ref No

The Secretary,
Sri Vijaya Puram Municipal Council
Indira Bhawan, Sri Vijaya Puram,
South Andaman, A&N Islands

Date.....

Sir,

The undersigned is an authorised operator managing the dry waste received from Sri Vijaya Puram Municipal Council (SVPMC) at Dry Resource Centre (DRC) for pre-processing of waste like segregation, baling/ bundling & storage. The following details of the end facilities to which the waste is transported for recycling/end disposal are submitted for your kind information.

S.No.	Particulars	
1.	Name of the authorised vendor	CM SCRAPS TRADERS
2.	DRC details, location & ward	BROOKSHABAD 2&3 WARD NO 22
3.	Details of Waste Collected from (Other authorised dealer), if any	*WARD NO 10,21,22 *DSS *INDIAN NAVY
4.	Details of Channelization to End Processing Facility at Mainland (Name, address, SPCB/ PCCs authorisation/ consent number with validity), with enclosures	*M/S B & B TRIPLEWALL CONTAINERS LTD *GREEN WORLD PLASTIC COMPANY NO.7[illegible]14]
	• Recyclables	PLASTIC COMPANY
	• Non-recyclables	CEMENT FACTORY

I hereby declare that the information provided above is true and correct to the best of my knowledge and belief and channelized to the above-mentioned authorised end processing facility in compliance with the Solid Waste Management Rules, 2016 and applicable SPCB/PCC guidelines.

Place: SHRI VIJAYA PURAM
Date: 13-08-2025

C.M SCRAP TRADERS PORT BLAIR SHADIPUR

Name: FIROS C
Designation: PROPRIETOR

FILE NO : PCB/KKD/DO/12265/2023
Date of issue : 06/02/2023

KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974
The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :15198916
Dated:29-09-2022

TO

M/s GREEN WORLD PLASTIC COMPANY
11/539, NALLUR P.O. FEROKE, KOZHIKODE

Consent No. :PCB/KKD/DO/ICO/12265/G21KOZ527956/15198916/2023
Valid Upto :31/01/2026

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	**VALIDITY**	31/01/2026
2	Name and Address of the establishment	GREEN WORLD PLASTIC COMPANY 11/539, NALLUR P.O. FEROKE, KOZHIKODE 673631
3	Communication	Telephone :0-8891008894 Fax :0-0 E-mail:mujumujmeer@gmail.com
4	Occupier Details	MUJMEER .K MUBEENAS P.O.KALLAI KOZHIKODE
5	Local Body	FEROKE MUNICIPALITY
6	Survey Number	441/5,441/6
7	Village	FEROKE
8	Taluk	KOZHIKODE
9	District	KOZHIKODE
10	Capital Investment(Rs in Lakhs)	7.18 lakhs
11	Scale	Small
12	Category	GREEN
13	Annual fee(Rs) Total Fee remitted(Rs)	Rs.1700/- Rs.11050/-
14	RAW MATERIAL	PRODUCTS
	SOLID PLASTIC -500 Kilogram/day	PLASTIC CHIPS -400 Kilogram/day
15	Total Power Required (HP)	3 HP

2. CONDITIONS AS PER
The Water(Prevention and Control of Pollution)Act, 1974

2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

2.2 Water consumption: 400 litre/day

2.3 Effluent generation: 320 litres/day

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	**Characteristics**	**Unit**	**Tolerance Limit**	
			Sewage	**Trade Effluent**

2.5 Mode of disposal of treated effluent: Septic tank and soak pit

3. CONDITIONS AS PER
The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm3)

4. CONDITIONS AS PER
The Environment (Protection) Act, 1986.

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3.1 Activities for which Authorisation is granted

Collection		**transport**	
Reception		**Storage**	
Treatment		**Reprocessing/Disposal**	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

SI.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year	Mode of	
				Storage	Disposal

4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

5. SPECIFIC CONDITIONS

5.1.This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.

5.2. No change or alteration of the unit is to be made without the prior permission of the Board. Any change

in the particulars furnished in the references or in the identity of the occupier / authorized agent is to be intimated to the Board forthwith.

5.3.The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water,land and sound pollution.

5.4 For continuing to operate beyond the validity date application for renewal has to be submitted on or before 31.11.2025 in the website of the board(krocmms.nic.in).Late application will be accepted only with fine/late fee as applicable

5.5. Consent to Operate / Authorization shall be obtained before commissioning the industry under the Water(Prevention and Control of Pollution) Act, the Air (Prevention and Control of Pollution) Act and the relevant Rules under Environment (Protection) Act.

5.6. Signboard showing the name of the establishment shall be displayed at the entrance of the site.

5.7.Raw materials and products shall be handled with proper care to prevent spreading of dust.

5.8.The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.

5.9.The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.

5.10.All the operations shall be carried out within closed premises.

5.11. There shall not be any discharge of trade effluent from the unit.

5.12. Sanitary facility with septic tank and soak pit shall be provided to the workers

5.13.Solid waste, if any generated in the unit shall be disposed off scientifically

5.14. This consent is granted on the basis of the affidavit 17.02.2021 , self certification dated on 17.02.2021 furnished by the applicant. If the statement furnished in the affidavit find false, the consent issued will be revoked and prosecution will be launched against the unit.

5.15.Adequate safety measure shall be provided in accordance with fire and safety regulations and necessary clearance from the concerned authority shall be obtained.

5.16.The waste generated shall be disposed through authorized recyclers.

Sauma Hameed

Digitally signed by Sauma Hameed
Date: 2023.02.06 21:17:12 +05'30'

DATE :06/02/2023

SIGNATURE & SEAL OF ISSUING AUTHORITY

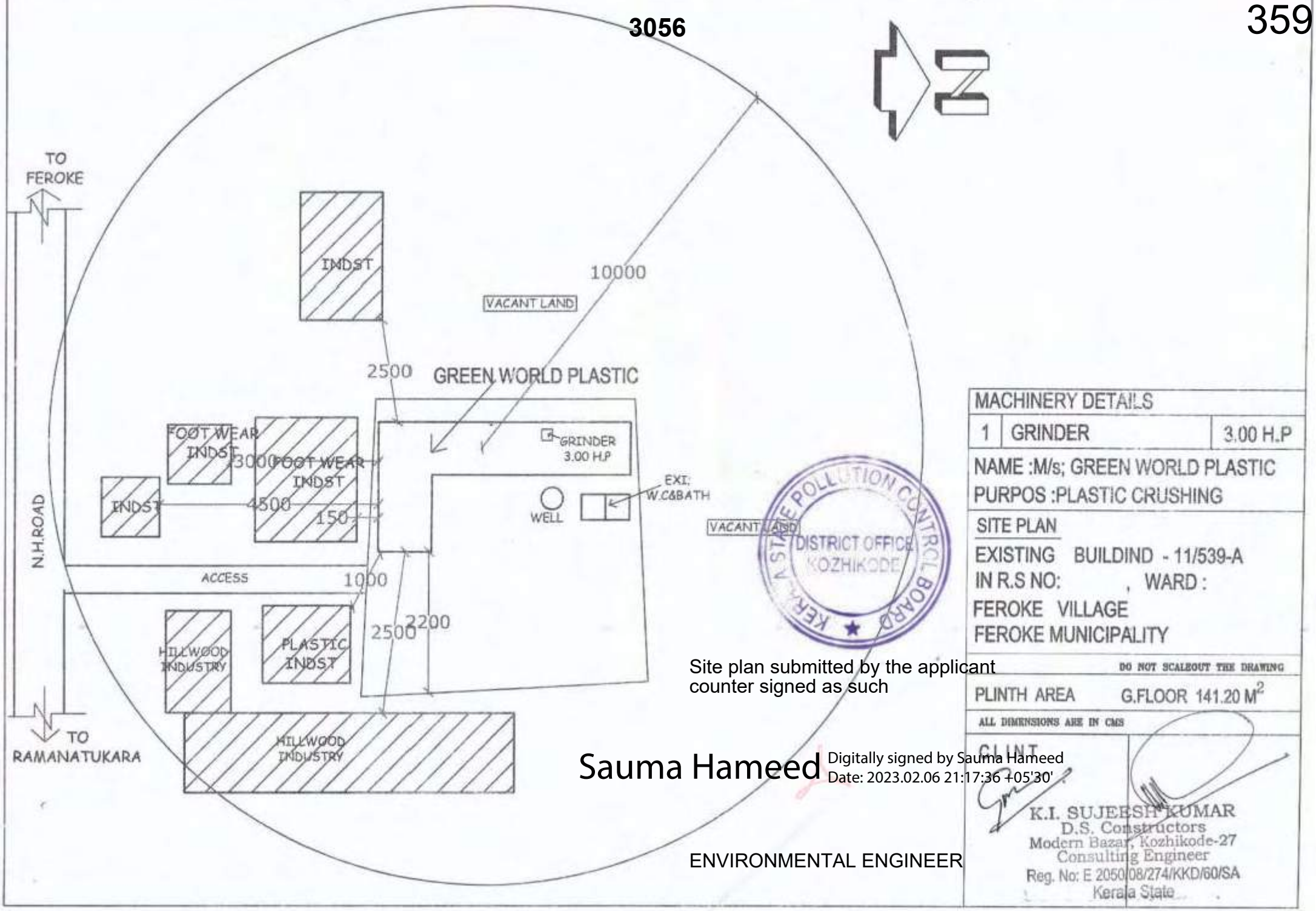
ENVIRONMENTAL ENGINEER,DISTRICT OFFICE,KOZHIKODE

To

MUJMEER .K
MUBEENAS
P.O.KALLAI
KOZHIKODE

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in “Consent Granted Applications” link in the home page of the Board’s Online Consent Management and Monitoring System.



MACHINERY DETAILS		
1	GRINDER	3.00 H.P

NAME :M/s; GREEN WORLD PLASTIC
PURPOS :PLASTIC CRUSHING

SITE PLAN

EXISTING BUILDIND - 11/539-A
IN R.S NO: , WARD :
FEROKE VILLAGE
FEROKE MUNICIPALITY

DO NOT SCALEOUT THE DRAWING

PLINTH AREA G.FLOOR 141.20 M^2

ALL DIMENSIONS ARE IN CMS

CLINT

K.I. SUJEESH KUMAR
D.S. Constructors
Modern Bazar, Kozhikode-27
Consulting Engineer
Reg. No: E 2050/08/274/KKD/60/SA
Kerala State

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE
KOZHIKODE

Site plan submitted by the applicant
counter signed as such

Sauma Hameed

Digitally signed by Sauma Hameed
Date: 2023.02.06 21:17:36 +05'30'

ENVIRONMENTAL ENGINEER

Category of the Industry :

RED

CONSENT ORDER NO. 2405157647231 DATED: 13/05/2024.

PROCEEDINGS NO.T1/TNPCB/F.3648HSR/RL/HSR/W/2024 DATED: 13/05/2024

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5 , S.F.No. Plot No.B8, B12, B13, B14, B15, B16, B17, B18, OLAIPPATTI village Uthangarai Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- R24HSR57646144)

Ref: 1. Unit's Application No. 57647231, Dated 26.02.2024
2. IR.No : F.3648HSR/RL/DEE/HSR/2024 dated 17/04/2024
3. Minutes of 323rd CCC meeting held on 02.05.2024 vide CCC ITEM NO: 323-11

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5
S.F No. Plot No.B8, B12, B13, B14, B15, B16, B17, B18
OLAIPPATTI Village
Uthangarai Taluk
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2026**

R SARASAVANI
Digitally signed by R SARASAVANI
Date: 2024.05.13 16:03:04 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5,
Sy.No.263/2/3,
Marsur Madiwal Village,
Kasaba Hobli, Anekal Taluk,
Bengaluru.
Pin: 562106

Copy to:

1.The Commissioner, MATHUR-Panchayat Union, Uthangarai Taluk, Krishnagiri District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	KRAFT PAPER (TEST LINERS & FLUTING MEDIA)	9700	MT / Month
2.	ELECTRIC POWER (CO-GEN POWER PLANT)	3.5	MW

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	16.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent 1 (Paper Forming Process)	10553.0	Recycling to process
2.	Trade Effluent 2 (Other Process)	1197.0	Recycling to process
3.	Trade Effluent 3 (DM Plant Regeneration)	4.0	Ash Quenching

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1	2	3
1.	pH		5.5 to 9		5.5 to 9	5.5 to 9	5.5 to 9
2.	Temperature	oC	-		shall not exceed 5ºC above the receiving water temperature	shall not exceed 5ºC above the receiving water temperature	shall not exceed 5ºC above the receiving water temperature
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve	shall pass 850 micron IS sieve	shall pass 850 micron IS sieve
4.	Total Suspended Solids	mg/l	30		100	100	100
5.	Total Dissolved solids (inorganic)	mg/l	-		2100	2100	2100
6.	Oil & Grease	mg/l	-		10	10	10
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30	30	30
8.	Chemical Oxygen Demand	mg/l	-		250	250	250
9.	Chloride (as Cl)	mg/l	-		1000	1000	1000
10.	Sulphates (as SO4)	mg/l	-		1000	1000	1000
11.	Total Residual Chlorine	mg/l	-		1	1	1
12.	Ammonical Nitrogen (as N)	mg/l	-		50	50	50
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100	100	100
14.	Free Ammonia (as NH3)	mg/l	-		5	5	5
15.	Arsenic (as As)	mg/l	-		0.2	0.2	0.2
16.	Mercury (as Hg)	mg/l	-		0.01	0.01	0.01
17.	Lead (as Pb)	mg/l	-		0.1	0.1	0.1
18.	Cadmium(as Cd)	mg/l	-		2	2	2
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`	0.1`	0.1`
20.	Total Chromium (as Cr)	mg/l	-		2	2	2
21.	Copper (as Cu)	mg/l	-		3	3	3
22.	Zinc (as Zn)	mg/l	-		1	1	1
23.	Selenium (as Se)	mg/l	-		0.05	0.05	0.05
24.	Nickel (as Ni)	mg/l	-		3	3	3
25.	Boron (as B)	mg/l	-		2	2	2
26.	Percent Sodium	%	-		-	-	-
27.	Residual Sodium Carbonate	mg/l	-		-	-	-
28.	Cyanide (as CN)	mg/l	-		0.2	0.2	0.2
29.	Fluoride (as F)	mg/l	-		2	2	2
30.	Dissolved Phosphates(as P)	mg/l	-		5	5	5
31.	Sulphide (as S)	mg/l	-		2	2	2
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1	1	1
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7	10-7	10-7

35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6	10-6	10-6
36.	Fecal Coliform	MPN/100ml	-		-	-	-

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.

    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.

    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.

    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.

    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall not carryout bleaching, deinking and coloring activities in its manufacturing process.
2. The unit shall operate and maintain the Sewage Treatment Plant for the treatment of sewage so as to achieve the standards prescribed by the Board.
3. The unit shall utilize the treated Sewage on land for gardening and greenbelt development after satisfying the standards prescribed by the Board.
4. The unit shall operate and maintain the Effluent Treatment Plant so as to treat the trade effluent of 1197 KLD and recycle it completely to the process
5. The unit shall ensure that 10553 KLD of trade effluent generated from paper forming process is completely recycled to process.
6. The unit shall recycle the entire quantity of trade effluent for recycling in process so as to achieve Zero Liquid Discharge at all times
7. The unit shall ensure that under any circumstances either treated or untreated trade effluent shall not be discharged in to nearby water bodies/land either directly or indirectly.
8. The unit shall provide EMFM with computer recording arrangements at the fresh water consumption, at the inlet & out let of SEDICELL system and ETP inlet & ETP out let (at trade recycling points) and the same shall be connected with the Water Quality Watch centre at TNPCB, Guindy, Chennai
9. The unit shall take all possible measures (like process/equipment modification, improved internal recycling practices, good housekeeping) to conserve the fresh water requirement and work towards the Bench Mark target of kraft paper production as per CPCB guidelines ,2006 set by National Productivity Council.
10. The unit shall maintain the Rain Water harvesting system provided in their premises to recharge the ground water in that area
11. No municipal solid waste or bio-medical waste or any other type of contaminates shall be allowed to be imported along with the paper wastes
12. The unit shall dispose the waste fiber to sun dray Board manufacturing units, plastic waste torecycling units and Boiler ash shall be disposed to brick manufacturers.
13. The unit shall apply the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months
14. The unit shall execute an agreement with a consented cement manufacturing unit for disposing Plastic Waste and 5.2 - Wastes or residues containing oil, generated by the unit, for Co-processing in Cement Kilns.
15. The unit shall execute an agreement with a consented Sun Dry Board Manufacturing Unit for disposing the Waste fiber generated by the unit.
16. The unit shall apply and obtain EPR registration for plastic packaging if covered under Schedule II - Guidelines on Extended Producer Responsibility for Plastic Packaging as per Plastic Waste Management Rules 2016 as amended.
17. The unit shall comply with the provisions of Plastic Waste management Rules, 2016
18. The unit shall not use “use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc
19. In case of revision of consent fee by the Government, the institution shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.

R SARASAVANI

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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R SARASAVANI

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Date: 2024.05.13 16:03:40 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

FILE NO : PCB/KKD/DO/12265/2023
Date of issue : 06/02/2023

KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974
The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :15198916
Dated:29-09-2022

TO

M/s GREEN WORLD PLASTIC COMPANY
11/539, NALLUR P.O. FEROKE, KOZHIKODE

Consent No. :PCB/KKD/DO/ICO/12265/G21KOZ527956/15198916/2023
Valid Upto :31/01/2026

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	**VALIDITY**	31/01/2026
2	Name and Address of the establishment	GREEN WORLD PLASTIC COMPANY 11/539, NALLUR P.O. FEROKE, KOZHIKODE 673631
3	Communication	Telephone :0-8891008894 Fax :0-0 E-mail:mujumujmeer@gmail.com
4	Occupier Details	MUJMEER .K MUBEENAS P.O.KALLAI KOZHIKODE
5	Local Body	FEROKE MUNICIPALITY
6	Survey Number	441/5,441/6
7	Village	FEROKE
8	Taluk	KOZHIKODE
9	District	KOZHIKODE
10	Capital Investment(Rs in Lakhs)	7.18 lakhs
11	Scale	Small
12	Category	GREEN
13	Annual fee(Rs) Total Fee remitted(Rs)	Rs.1700/- Rs.11050/-
14	RAW MATERIAL	PRODUCTS
	SOLID PLASTIC -500 Kilogram/day	PLASTIC CHIPS -400 Kilogram/day
15	Total Power Required (HP)	3 HP

2. CONDITIONS AS PER
The Water(Prevention and Control of Pollution)Act, 1974

2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

2.2 Water consumption: 400 litre/day

2.3 Effluent generation: 320 litres/day

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	**Characteristics**	**Unit**	**Tolerance Limit**	
			Sewage	**Trade Effluent**

2.5 Mode of disposal of treated effluent: Septic tank and soak pit

3. CONDITIONS AS PER
The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm3)

4. CONDITIONS AS PER
The Environment (Protection) Act, 1986.

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3.1 Activities for which Authorisation is granted

Collection		**transport**	
Reception		**Storage**	
Treatment		**Reprocessing/Disposal**	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

SI.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year	Mode of	
				Storage	Disposal

4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

5. SPECIFIC CONDITIONS

5.1.This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.

5.2. No change or alteration of the unit is to be made without the prior permission of the Board. Any change

in the particulars furnished in the references or in the identity of the occupier / authorized agent is to be intimated to the Board forthwith.

5.3.The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water,land and sound pollution.

5.4 For continuing to operate beyond the validity date application for renewal has to be submitted on or before 31.11.2025 in the website of the board(krocmms.nic.in).Late application will be accepted only with fine/late fee as applicable

5.5. Consent to Operate / Authorization shall be obtained before commissioning the industry under the Water(Prevention and Control of Pollution) Act, the Air (Prevention and Control of Pollution) Act and the relevant Rules under Environment (Protection) Act.

5.6. Signboard showing the name of the establishment shall be displayed at the entrance of the site.

5.7.Raw materials and products shall be handled with proper care to prevent spreading of dust.

5.8.The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.

5.9.The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.

5.10.All the operations shall be carried out within closed premises.

5.11. There shall not be any discharge of trade effluent from the unit.

5.12. Sanitary facility with septic tank and soak pit shall be provided to the workers

5.13.Solid waste, if any generated in the unit shall be disposed off scientifically

5.14. This consent is granted on the basis of the affidavit 17.02.2021 , self certification dated on 17.02.2021 furnished by the applicant. If the statement furnished in the affidavit find false, the consent issued will be revoked and prosecution will be launched against the unit.

5.15.Adequate safety measure shall be provided in accordance with fire and safety regulations and necessary clearance from the concerned authority shall be obtained.

5.16.The waste generated shall be disposed through authorized recyclers.

Sauma Hameed

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Date: 2023.02.06 21:17:12 +05'30'

DATE :06/02/2023

SIGNATURE & SEAL OF ISSUING AUTHORITY

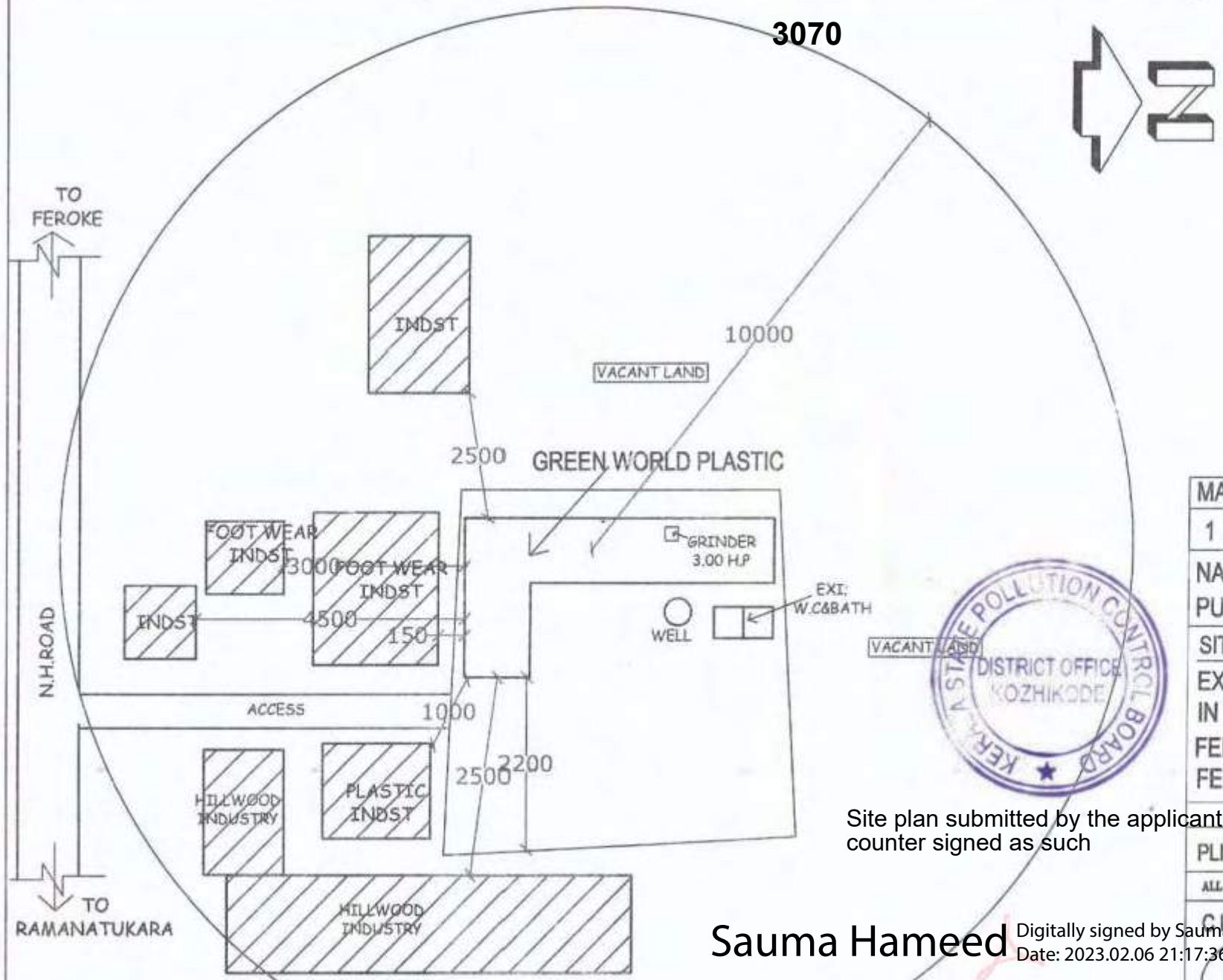
ENVIRONMENTAL ENGINEER,DISTRICT OFFICE,KOZHIKODE

To

MUJMEER .K
MUBEENAS
P.O.KALLAI
KOZHIKODE

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in “Consent Granted Applications” link in the home page of the Board’s Online Consent Management and Monitoring System.



MACHINERY DETAILS		
1	GRINDER	3.00 H.P

NAME :M/s; GREEN WORLD PLASTIC
PURPOS :PLASTIC CRUSHING

SITE PLAN

EXISTING BUILDIND - 11/539-A
IN R.S NO: , WARD :
FEROKE VILLAGE
FEROKE MUNICIPALITY

DO NOT SCALEOUT THE DRAWING

PLINTH AREA G.FLOOR 141.20 M^2

ALL DIMENSIONS ARE IN CMS

CLINT

K.I. SUJEESH KUMAR
D.S. Constructors
Modern Bazar, Kozhikode-27
Consulting Engineer
Reg. No: E 2050/08/274/KKD/60/SA
Kerala State

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE
KOZHIKODE

Site plan submitted by the applicant
counter signed as such

Sauma Hameed

Digitally signed by Sauma Hameed
Date: 2023.02.06 21:17:36 +05'30'

ENVIRONMENTAL ENGINEER

Contact no. 0-8891008894

GREEN WORLD PLASTIC COMPANY

11/539, NALLUR P.O. FEROKE ,KOZHIKODE – 673631
EMAIL : mujumujmeer@gmail com

REF.NO. GWPC/2025/CM/06 DATE: 17-02-2025

PURCHASE ORDER

To,
CM Scrap Traders,
Shadipur, Sri Vijaya Puram
SOUTH ANDAMAN- 744103

Sub; Purchase order for waste plastic reg:

PURCHASE ORDER DETAILS:

SL NO.	DESCRIPTION	QUANTITY	REMARKS
1	PLASTIC	50 TON	PAYMENT WILL BE PROCESSED WITHIN 15 DAYS

Delivery details

Prior intimation of six days from the dispatch date in shipping port.

Delivery location: Chennai port.

Please ensure that the material meets the specified quality standards and it delivered within the time period. Any deviations from the agreed terms should be communicated promptly.

Regards,

GREEN WORLD PLASTIC COMPANY

GREEN WORLD PLASTIC COMPANY * FEROKE * KOZHIKODE

Nappi Hoppo PARTNERS

M/s B AND B TRIPLEWALL CONTAINERS LIMITED

Sy.No.263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bengaluru
Pin: 562106

DATE: 11-02-2025

To
CM Scrap Traders,
Shadipur, Sri Vijaya Puram
SOUTH ANDAMAN- 744103

Subject: Bulk Purchase Order for waste cardboard and waste paper reg:

Dear Sir/Madam,

We, **M/s B AND B TRIPLEWALL CONTAINERS LIMITED**, are pleased to place a bulk purchase order with **CM Scrap Traders** for the supply of waste cardboard and waste paper in large quantities. As a growing enterprise, we have a continuous and large-scale requirement for high-quality cardboard materials. We are open to purchasing any quantity of cardboard that you can supply, ensuring that it meets our required specifications and quality standards.

We appreciate the business relationship we share and look forward to a smooth and consistent supply from your end. Below are the specifications for the products we require.

Terms & Conditions:

1. Unlimited Quantity Acceptance: We are ready to procure any quantity of waste cardboard and waste paper that you can supply, based on availability and quality standards.
2. Flexible Delivery Schedule: We are open to multiple deliveries based on stock availability and can coordinate as per mutual convenience.
3. Quality Assurance: All goods must be free from defects and meet the required standards for durability and strength.
4. Payment Terms: Payment will be processed as per mutually agreed terms (e.g., full payment upon delivery, installment-based, or Net 30 days from invoice date).
5. Inspection & Acceptance: Any damaged or defective materials will be replaced without additional cost.
6. Logistics & Handling: Proper packaging and secure transportation must be ensured to avoid any damage during transit.

7. Order Confirmation: Kindly confirm acceptance of this bulk purchase order and provide an estimated supply schedule.

We are keen to maintain a long-term partnership with CM Scrap Traders and ensure smooth procurement of all necessary materials. We appreciate your cooperation and look forward to prompt confirmation of this order.

Your's faithfully

M/s B AND B TRIPLEWALL CONTAINERS LIMITED

Category of the Industry :

RED

CONSENT ORDER NO. 2406249277328 DATED: 29/01/2024.

PROCEEDINGS NO.T1/TNPCB/F.0038ARY/RL/ARY/A/2024 DATED: 29/01/2024

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- I DALMIA CEMENT (BHARAT) LIMITED , S.F. No. 218/5A2, 218/5A5, 218/6A, 219/1A1 part, 219/1A2, 219/1A3 part, 219/1A4, 219/1A5, 219/1A6, 219/1A7, 219/3B1, 219/3B2 part, 220/1A, 220/1B, 220/1C, 220/1D, 220/2, 220/3A, 220/3B, 220/4, 220/5 part, 220/6, 220/7A, 220/7B, 220/7C, 221/1A, 221/1B, 221/1D, 221/1E part, 221/1F, 221/1G, 221/2, 221/5, 222/3C2A, 222/3C3, 222/3C4 part, 222/3C5, 222/3C6, 222/4A, 222/4B, 222/5A, 222/5B, 222/5C, 222/6, 222/7, 223/8A, 223/8B part, 223/9, 223/10, 223/11, 224/1, 224/2, 224/3, 224/4, 224/5, 224/6, 224/7, 224/10, 224/12, 224/13A, 224/15 part, 224/16A part, 225/1 part, 225/2A2, 225/3, 225/4, 225/5A, 225/5B, 225/5D, 225/6A, 226/1A, 226/1B, 226/2, 226/4A, 226/4B, 226/4C, 226/5, 235/4A, 235/4B, 235/6B, 348/2, 348/6, 349/1, 349/2, 349/3, 349/4A, 349/4B, 349/4C, 349/5A, 349/5B, 349/6, 349/7, 349/8A, 349/8B, 352/1 part, 352/2A, 352/2B, 352/2C, 352/3, 352/4, 352/5, 352/6A, 352/7A, 352/8A part, 352/9, 352/11A, 353/1, 353/2A, 353/2B, 353/5B, 353/6, 356/4B, 357/10A, 357/13, 357/16, 357/17, 357/19, 357/20B, 358/3, 358/10, 358/13, 368/14 part, 437/4, 437/15, 437/17 part, 437/18, 437/19A, 437/20A, 437/21, 437/22, 558/1 part, 558/2, 558/3, 558/4, 558/5 part, 558/6, 558/7, 558/8, 558/9, 558/10, 558/11, 558/12, 558/13, 559/3 part, 559/6, 613/1, 613/2, 613/3 part, 613/4A, 613/4B, 613/5, 613/6, 613/7 part, 613/8, 613/9, 613/10, 613/11, 613/12, 613/13, 613/14, 613/15, 614/1, 614/2, 614/3, 614/4, 614/5, 614/6, 614/7, 614/8A, 614/8B, 614/9A, 614/9B, 615/1, 615/6 part, 615/7, 615/8, 615/9, 615/10, 615/11 part, 615/12 part, 616/6 part, 618/3, 618/4, 618/6A, 620/1, 620/2, 620/3, 620/4, 620/5A, 620/5B, 620/6, 620/7, 621/1A, 621/1B, 621/1C, 621/2A, 621/2B, 621/2C, 621/2D, 621/3, 621/4, 621/5A, 621/5B1, 621/5B2, 621/5C part, 621/5D, 621/5E part, 622/1 part, 622/2 part, 622/3, 622/4A, 622/4B part, 622/5, 622/6, 623/1A, 623/1B, 623/1C part, 623/2, 623/3, 623/4, 623/5, 623/6, 623/7, 623/8, 623/9, 624/1, 624/2, 624/3, 624/4A, 624/4B, 624/5, 624/6, 624/7, 624/8, 624/9, 624/11, 624/12, 625/1, 625/2, 625/3, 625/4, 625/5, 625/6, 625/8, 625/9, 625/10, 625/11, 625/12, 625/13, 628/1A, 628/1B, 628/2, 628/3, 628/4A, 628/4B, 628/5, 628/6, 628/7, 628/8, 628/9, 628/10, 628/11, 628/12, 628/13, 628/14, 628/15, 628/16, 628/17, 628/18, 628/19A, 628/19B, 629/1, 629/2, 629/3, 629/4, 629/5, 629/6, 629/7A, 629/7B, 629/9A, 629/9B, 629/9C, 629/9D, 629/9E, 629/9F, 629/9G, 629/10A, 629/10B, 629/10C, 630/1, 630/2, 630/3, 630/4, 630/5, 630/6, 630/7, 630/8, 630/9, 630/10, 630/11, 630/12A, 630/12B, 630/13, 630/14, 630/15, 630/16, 630/17, 630/18A, 630/18B, 630/19A, 630/19B, 630/20, 631/1, 631/2, 631/3A, 631/3B, 631/3C, 631/3D, 631/6, 631/7, 631/8, 631/9A, 631/9B, 631/9C, 631/10, 631/11, 631/12, 631/13, 634/1, 636/1, 636/10, 636/11, 636/12, 636/2, 636/3, 636/4, 636/5, 636/6A, 636/6B, 636/7A, 636/7B, 636/8A, 636/8B, 636/9, 637/1A, 637/1B, 637/3, 637/4, 639/1, 639/2A, 639/2B, 639/2C, 639/3, 639/4, 639/5, 639/6, 639/7, 639/8, 639/9, 639/10, 639/11, 639/12, 639/13, 640/1A, 640/1B, 640/1C, 640/1D, 640/1E, 640/1F, 640/1G, 640/1H, 640/1I, 640/1J, 640/1K, 640/3, 640/4, 640/5, 640/6, 640/7, 640/8A, 640/8B, 640/8C, 640/8D, 640/8E, 640/8F, 640/8G, 640/8H, 640/8I, 640/9, 640/10, 641/1, 641/2, 641/3, 641/4, 641/6, 641/7, 641/8, 641/9, 641/10, 641/11, 641/12, 641/13, 641/14, 641/15, 641/16, 641/17, 641/18, 641/19, 641/20A, 641/20B, 641/20C, 641/20D, 641/20E, 644/6, 644/7, 644/8, 644/9, 645/7 part, 645/8B, 645/8C, 645/8D, 645/8E, 646/12, 646/14, 647/3D, 647/7, 647/8, 647/9, 647/10, 648/2, 648/3A, 648/3B, 648/3C, 648/3D, 650/1B, 650/2, 650/3, 650/5, 650/7A, 650/7B part, 650/8, 650/9, 650/10, 651/6, 651/9, 652/1, 652/2, 652/3, 652/4, 652/5, 652/6 part, 652/8, 652/9, 652/10, 652/11F, 655/10, 655/7, 655/8, 655/9, 656/1, 656/2, 656/4B, 656/6B, 656/7B, 656/7D, 656/7E part, 656/8, 656/9, 661/1, 661/10, 661/2, 661/3, 661/4, 661/5, 661/6, 661/7, 661/9, 663/2 part, 663/5A, 663/5C, 663/6A, 663/8A, 712/1 part, 712/3, 712/4, 712/5, 712/6A1, 232/1, 232/3, 232/4A, 232/4B, 232/5A, 232/5B, 232/5C, 232/5D, 232/5E, 232/5F, 232/5G, 232/5H, 232/5I, 234/3, 235/5, 559/2, 559/4, 559/5, 645/1, 645/2, 645/3, 645/4, 645/5, 645/6, 645/8A, 652/6 (P), 656/4A, 656/5, 656/6A, 656/6C, 656/7A, 656/7C, 656/7E(P), 656/10, 663/2(P) of Govindapuram Village and SF No 155/6B2, 155/6B4, 155/7, 155/8, 155/10, 155/14A, 156/3A6, 156/3A7, 156/3B, 156/5, 159/1B part, 159/2A, 159/4B5, 159/4B8, 159/5B, 159/6, 159/7, 159/8A, 159/8B, 159/9A, 159/9B, 161/1B, 161/4B2, 161/9 part, 161/10 part, 161/11, 161/16D, 161/17C, 161/18, 161/19, 161/21, 162/5, 162/6, 162/7, 162/8, 162/9, 161/5B(P), 161/9(P), 161/10(P), 163/17A, 163/17C, 163/20B, 163/18, 163/19 of Ottakovil Village, GOVINDAPURAM Village, Ariyalur Taluk, Ariyalur District- for the establishment or take steps to establish the industry for Expansion under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987 (Central Act, 14 of 1981)-Issued- Reg.

REF: 1.PROCEEDINGS NO.T4/TNPCB/F.0038ARY/RL/ARY/W&A/2022,dated : 15/06/2022
2.Application No.49277328,dated 14-12-2022/06-11-2023
3.IR.No : F.0038ARY/RL/JCEE-M/ARY/2023 dated 11/12/2023
4.TSC (Technical Sub Committee) resolution vide item No.222-01, dated 10.01.2024.

Consent to establish or take steps to establish for Expansion is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,

M/s . DALMIA CEMENT (BHARAT) LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 218/5A2, 218/5A5, 218/6A, 219/1A1 part, 219/1A2, 219/1A3 part, 219/1A4, 219/1A5, 219/1A6, 219/1A7, 219/3B1, 219/3B2 part, 220/1A, 220/1B, 220/1C, 220/1D, 220/2, 220/3A, 220/3B, 220/4, 220/5 part, 220/6, 220/7A, 220/7B, 220/7C, 221/1A, 221/1B, 221/1D, 221/1E part, 221/1F, 221/1G, 221/2, 221/5, 222/3C2A, 222/3C3, 222/3C4 part, 222/3C5, 222/3C6, 222/4A, 222/4B, 222/5A, 222/5B, 222/5C, 222/6, 222/7, 223/8A, 223/8B part, 223/9, 223/10, 223/11, 224/1, 224/2, 224/3, 224/4, 224/5, 224/6, 224/7, 224/10, 224/12, 224/13A, 224/15 part, 224/16A part, 225/1 part, 225/2A2, 225/3, 225/4, 225/5A, 225/5B, 225/5D, 225/6A, 226/1A, 226/1B, 226/2, 226/4A, 226/4B, 226/4C, 226/5, 235/4A, 235/4B, 235/6B, 348/2, 348/6, 349/1, 349/2, 349/3, 349/4A, 349/4B, 349/4C, 349/5A, 349/5B, 349/6, 349/7, 349/8A, 349/8B, 352/1 part, 352/2A, 352/2B, 352/2C, 352/3, 352/4, 352/5, 352/6A, 352/7A, 352/8A part, 352/9, 352/11A, 353/1, 353/2A, 353/2B, 353/5B, 353/6, 356/4B, 357/10A, 357/13, 357/16, 357/17, 357/19, 357/20B, 358/3, 358/10, 358/13, 368/14 part, 437/4, 437/15, 437/17 part, 437/18, 437/19A, 437/20A, 437/21, 437/22, 558/1 part, 558/2, 558/3, 558/4, 558/5 part, 558/6, 558/7, 558/8, 558/9, 558/10, 558/11, 558/12, 558/13, 559/3 part, 559/6, 613/1, 613/2, 613/3 part, 613/4A, 613/4B, 613/5, 613/6, 613/7 part, 613/8, 613/9, 613/10, 613/11, 613/12, 613/13, 613/14, 613/15, 614/1, 614/2, 614/3, 614/4, 614/5, 614/6, 614/7, 614/8A, 614/8B, 614/9A, 614/9B, 615/1, 615/6 part, 615/7, 615/8, 615/9, 615/10, 615/11 part, 615/12 part, 616/6 part, 618/3, 618/4, 618/6A, 620/1, 620/2, 620/3, 620/4, 620/5A, 620/5B, 620/6, 620/7, 621/1A, 621/1B, 621/1C, 621/2A, 621/2B, 621/2C, 621/2D, 621/3, 621/4, 621/5A, 621/5B1, 621/5B2, 621/5C part, 621/5D, 621/5E part, 622/1 part, 622/2 part, 622/3, 622/4A, 622/4B part, 622/5, 622/6, 623/1A, 623/1B, 623/1C part, 623/2, 623/3, 623/4, 623/5, 623/6, 623/7, 623/8, 623/9, 624/1, 624/2, 624/3, 624/4A, 624/4B, 624/5, 624/6, 624/7, 624/8, 624/9, 624/11, 624/12, 625/1, 625/2, 625/3, 625/4, 625/5, 625/6, 625/8, 625/9, 625/10, 625/11, 625/12, 625/13, 628/1A, 628/1B, 628/2, 628/3, 628/4A, 628/4B, 628/5, 628/6, 628/7, 628/8, 628/9, 628/10, 628/11, 628/12, 628/13, 628/14, 628/15, 628/16, 628/17, 628/18, 628/19A, 628/19B, 629/1, 629/2, 629/3, 629/4, 629/5, 629/6, 629/7A, 629/7B, 629/9A, 629/9B, 629/9C, 629/9D, 629/9E, 629/9F, 629/9G, 629/10A, 629/10B, 629/10C, 630/1, 630/2, 630/3, 630/4, 630/5, 630/6, 630/7, 630/8, 630/9, 630/10, 630/11, 630/12A, 630/12B, 630/13, 630/14, 630/15, 630/16, 630/17, 630/18A, 630/18B, 630/19A, 630/19B, 630/20, 631/1, 631/2, 631/3A, 631/3B, 631/3C, 631/3D, 631/6, 631/7, 631/8, 631/9A, 631/9B, 631/9C, 631/10, 631/11, 631/12, 631/13, 634/1, 636/1, 636/10, 636/11, 636/12, 636/2, 636/3, 636/4, 636/5, 636/6A, 636/6B, 636/7A, 636/7B, 636/8A, 636/8B, 636/9, 637/1A, 637/1B, 637/3, 637/4, 639/1, 639/2A, 639/2B, 639/2C, 639/3, 639/4, 639/5, 639/6, 639/7, 639/8, 639/9, 639/10, 639/11, 639/12, 639/13, 640/1A, 640/1B, 640/1C, 640/1D, 640/1E, 640/1F, 640/1G, 640/1H, 640/1I, 640/1J, 640/1K, 640/3, 640/4, 640/5, 640/6, 640/7, 640/8A, 640/8B, 640/8C, 640/8D, 640/8E, 640/8F, 640/8G, 640/8H, 640/8I, 640/9, 640/10, 641/1, 641/2, 641/3, 641/4, 641/6, 641/7, 641/8, 641/9, 641/10, 641/11, 641/12, 641/13, 641/14, 641/15, 641/16, 641/17, 641/18, 641/19, 641/20A, 641/20B, 641/20C, 641/20D, 641/20E, 644/6, 644/7, 644/8, 644/9, 645/7 part, 645/8B, 645/8C, 645/8D, 645/8E, 646/12, 646/14, 647/3D, 647/7, 647/8, 647/9, 647/10, 648/2, 648/3A, 648/3B, 648/3C, 648/3D, 650/1B, 650/2, 650/3, 650/5, 650/7A, 650/7B part, 650/8, 650/9, 650/10, 651/6, 651/9, 652/1, 652/2, 652/3, 652/4, 652/5, 652/6 part, 652/8, 652/9, 652/10, 652/11F, 655/10, 655/7, 655/8, 655/9, 656/1, 656/2, 656/4B, 656/6B, 656/7B, 656/7D, 656/7E part, 656/8, 656/9, 661/1, 661/10, 661/2, 661/3, 661/4, 661/5, 661/6, 661/7, 661/9, 663/2 part, 663/5A, 663/5C, 663/6A, 663/8A, 712/1 part, 712/3, 712/4, 712/5, 712/6A1, 232/1, 232/3, 232/4A, 232/4B, 232/5A, 232/5B, 232/5C, 232/5D, 232/5E, 232/5F, 232/5G, 232/5H, 232/5I, 234/3, 235/5, 559/2, 559/4, 559/5, 645/1, 645/2, 645/3, 645/4, 645/5, 645/6, 645/8A, 652/6 (P), 656/4A, 656/5, 656/6A, 656/6C, 656/7A, 656/7C, 656/7E(P), 656/10, 663/2(P) of Govindapuram Village and SF No 155/6B2, 155/6B4, 155/7, 155/8, 155/10, 155/14A, 156/3A6, 156/3A7, 156/3B, 156/5, 159/1B part, 159/2A, 159/4B5, 159/4B8, 159/5B, 159/6, 159/7, 159/8A, 159/8B, 159/9A, 159/9B, 161/1B, 161/4B2, 161/9 part, 161/10 part, 161/11, 161/16D, 161/17C, 161/18, 161/19, 161/21, 162/5, 162/6, 162/7, 162/8, 162/9, 161/5B(P), 161/9(P), 161/10(P), 163/17A, 163/17C, 163/20B, 163/18, 163/19 of Ottakovil Village

GOVINDAPURAM Village

Ariyalur Taluk

Ariyalur District.

This Consent to establish for Expansion is valid upto **March 31, 2029** , or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

R RAJAMANICKAM
Digitally signed by R RAJAMANICKAM
Date: 2024.01.30 05:10:33 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

The Director,

M/s.DALMIA CEMENT (BHARAT) LIMITED,

Dalmia Cement (Bharat) Limited,

Dalmiapuram,

Tiruchirapalli District.

Pin: 621651

Copy to:

1.The Commissioner, ARIYALUR-Panchayat Union, Ariyalur Taluk, Ariyalur District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ARIYALUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli.

4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Cement (OPC,PPC,PSC,PCC)	4.0	Million Ton/Annum
	Intermediate Product Details		
1.	Clinker	2.5	Million Ton/Annum

2. This consent to establish for Expansion is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I	Point source emission with stack :			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	Raw mill/Kiln	Bag Filters with stack	162	11,40,000
1	Chlorine Bypass System	Bag Filters with stack		4,60,000
2	Clinker Cooler	ESP with stack	41	1,87,500
3	Coal mill	Bag Filters with stack	65	1,15,000
4	Cement mill - 1	Bag Filters with stack	43	2,90,000
5	Cement mill - 2	Bag Filters with stack	48	1,20,000
6	Pyro DG set 250 KVA	Acoustic enclosures with stack	10	
7	Cement mill DG set 250 KVA	Acoustic enclosures with stack	10	
8	Raw mill DG set 250 KVA	Acoustic enclosures with stack	10	
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	Pyro DG set 250 KVA	Noise	Acoustic Enclosure	
2.	Cement mill DG set 250 KVA	Noise	Acoustic Enclosure	
3.	Raw mill DG set 250 KVA	Noise	Acoustic Enclosure	
4.	Lime Stone Primary Crusher	Fugitive	Bag Filter	
5.	Lime Stone Secondary Crusher	Fugitive	Bag Filter	
6.	Limestone Transfer Tower 1	Fugitive	Closed GI Sheet	
7.	Limestone Transfer Tower 2	Fugitive	Closed GI Sheet	
8.	Limestone Transfer Tower 3	Fugitive	Closed GI Sheet	
9.	Corrective material Unloading	Fugitive	Bag Filter	
10.	Limestone Hopper Top	Fugitive	Bag Filter	
11.	Raw mill Reject Handling Circuit	Fugitive	Bag Filter	
12.	Raw Mill Transport Group - 1	Fugitive	Bag Filter	
13.	Raw Mill Transport Group - II	Fugitive	Bag Filter	

14.	Raw Meal Silo Top	Fugitive	Bag Filter	
15.	Raw Meal Silo feed elevator boot	Fugitive	Bag Filter	
16.	Raw Meal Silo feed Transport	Fugitive	Bag Filter	
17.	Raw Coal hopper Top	Fugitive	Bag Filter	
18.	Kiln fine Coal Bin	Fugitive	Bag Filter	
19.	Pre-Calciner Fine Coal Bin	Fugitive	Bag Filter	
20.	Hot Air Gas Fine Coal Bin	Fugitive	Bag Filter	
21.	Raw Meal Blending silo discharge air slide	Fugitive	Bag Filter	
22.	Kiln feed bin top	Fugitive	Bag Filter	
23.	Kiln feed Bucket Elevator discharge	Fugitive	Bag Filter	
24.	Deep Pan Conveyor Cooler Discharge	Fugitive	Bag Filter	
25.	Clinker Silo Top	Fugitive	Bag Filter	
26.	Special Clinker Top	Fugitive	Bag Filter	
27.	Additive Belt K21 BC2 Head Drum (TT7)	Fugitive	Bag Filter	
28.	Clinker Hopper 1 Top	Fugitive	Bag Filter	
29.	Cement mill -1 Feed Tail End	Fugitive	Bag Filter	
30.	Cement mill – 1 Feed (TT8)	Fugitive	Bag Filter	
31.	Cement mill – 1 Reject Handling Circuit	Fugitive	Bag Filter	
32.	Cement mill – 1 Raw meal Dense Phase Hopper Top	Fugitive	Bag Filter	
33.	Cement mill – 1 Silo Feed Elevator bottom	Fugitive	Bag Filter	
34.	Fly ash silo 1 Top	Fugitive	Bag Filter	
35.	Fly ash silo 2 Inside	Fugitive	Bag Filter	
36.	Cement mill – 1 Fly ash Elevator Top	Fugitive	Bag Filter	
37.	Cement Silo 1 – Top	Fugitive	Bag Filter	
38.	Cement Silo 2 – Top	Fugitive	Bag Filter	
39.	Cement Steel Silo 3 - Top	Fugitive	Bag Filter	
40.	Cement Silo 1 - Inside	Fugitive	Bag Filter	
41.	Cement Silo 2 - Inside	Fugitive	Bag Filter	
42.	Packer No – 1	Fugitive	Bag Filter	
43.	Packer No 1 - Auxiliary	Fugitive	Bag Filter	
44.	Packer No – 2	Fugitive	Bag Filter	
45.	Packer No 2 - Auxiliary	Fugitive	Bag Filter	
46.	Packer No – 3	Fugitive	Bag Filter	
47.	Packer No 3 - Auxiliary	Fugitive	Bag Filter	
48.	Fly Ash Silo 2 Top	Fugitive	Bag Filter	
49.	Fly Ash Silo 2 Bin	Fugitive	Bag Filter	

50.	Cement Silo 4 - Top	Fugitive	Bag Filter	
51.	Cement Silo 4 – Inside	Fugitive	Bag Filter	
52.	Chlorine bypass dust transportation system to bin	Fugitive	Bag Filter	
53.	Chlorine bypass dust transportation system to Ceme	Fugitive	Bag Filter	
54.	Additional Bag house discharge air slide vent	Fugitive	Bag Filter	
55.	Kiln Bin Air Slide	Fugitive	Bag Filter	
56.	Cement mill – 2 Clinker silo extraction	Fugitive	Bag Filter	
57.	Clinker Hopper 2 Top	Fugitive	Bag Filter	
58.	Cement mill -2 Feed Tail End	Fugitive	Bag Filter	
59.	Cement mill – 2 Feed	Fugitive	Bag Filter	
60.	Cement mill – 2 Reject Handling Circuit	Fugitive	Bag Filter	
61.	Cement mill – 2 Silo Feed Elevator bottom	Fugitive	Bag Filter	
62.	Cement mill – 2 Air slide transport group-AS-1,2,3	Fugitive	Bag Filter	
63.	Cement mill – 2 Air slide transport group-AS4	Fugitive	Bag Filter	
64.	Cement mill – 2 Hot Air Gas feeding bin	Fugitive	Bag Filter	
65.	Cement mill – 2 Silo Bin Extraction Air Slide	Fugitive	Bag Filter	
66.	Cement Steel Silo 5 - Top	Fugitive	Bag Filter	
67.	Packer No – 4	Fugitive	Bag Filter	
68.	Packer No 4 - Auxiliary	Fugitive	Bag Filter	

3 **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

4 **Additional Conditions:**

1)The unit shall carry out expansion activity by modernization and up gradation measures with existing infrastructure and facilities in the existing unit premises as reported.
2)The unit shall comply with the conditions specified in the “No Increase in Pollution Load Certificate” issued to the unit vide Lr.No. T4/TNPCB/ F.0038/ARY /RL/ARY/ 2021 dated 11.03.2022 and Bd’s Lr.No. T1 /TNPCB / F.005599 /ARY /Dalmia /2023 dated 25.07.2023 at all times.
3)The unit shall comply all the conditions imposed in the Environmental Clearances issued by MoEF& CC dated 19.06.2008 at all times.
4)The unit shall commission the expansion activity only after obtaining Consent to Operate-Expansion of the Board.
5)The unit has to ensure that the production shall not exceed the consented quantity with respect to cement and clinker production at any point of time.
6)The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so as to achieve the Ambient Air Quality/Emissions/Ambient Noise level standards prescribed by the Board.
7)The unit shall ensure that the stack emissions are meeting the emission standards as notified by MoEF&CC vide GSR 497(E) dated 10.5.2016 at all times.
8)The unit shall adhere to the CPCB Guidelines on fugitive emission control vide PROBES/118/2007, dated 06.07.2007 at all times.
9)The unit shall maintain and calibrate the OCEMS regularly so as to transmit the real time quality data to Care Air Centre, Chennai & CPCB.
10)The unit shall ensure that OCEMS are maintained and operated as per CPCB CEMs guidelines and the data shall be transmitted as per guidelines. The performance calibration shall be conducted once in a year and report shall be submitted to TNPCB.
11)The unit shall connect flue gas flow meter for the raw mill/ kiln stack to CAC, TNPCB, Chennai immediately.
12)The unit shall carry out fugitive emission monitoring at cement mill, coal mill and raw material handling area once in six months and the report shall be submitted to TNPCB.
13)The unit shall regularly operate the permanent water sprinkling system, mobile water sprinkling system and road sweeping machines to avoid dust accumulation.
14)The unit shall not store clinker, coal & other raw materials openly, under any circumstances.
15)The unit shall continue to develop more green belt in and around the unit premises.
16)The unit shall ensure that the provisions of the environmental clearance obtained by the unit are not violated due to this expansion activity.

R RAJAMANICKAM
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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Category of the Industry :

RED

CONSENT ORDER NO. 2406149277328 DATED: 29/01/2024.

PROCEEDINGS NO.T1/TNPCB/F.0038ARY/RL/ARY/W/2024 DATED: 29/01/2024

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- I DALMIA CEMENT (BHARAT) LIMITED , S.F. No. 218/5A2, 218/5A5, 218/6A, 219/1A1 part, 219/1A2, 219/1A3 part, 219/1A4, 219/1A5, 219/1A6, 219/1A7, 219/3B1, 219/3B2 part, 220/1A, 220/1B, 220/1C, 220/1D, 220/2, 220/3A, 220/3B, 220/4, 220/5 part, 220/6, 220/7A, 220/7B, 220/7C, 221/1A, 221/1B, 221/1D, 221/1E part, 221/1F, 221/1G, 221/2, 221/5, 222/3C2A, 222/3C3, 222/3C4 part, 222/3C5, 222/3C6, 222/4A, 222/4B, 222/5A, 222/5B, 222/5C, 222/6, 222/7, 223/8A, 223/8B part, 223/9, 223/10, 223/11, 224/1, 224/2, 224/3, 224/4, 224/5, 224/6, 224/7, 224/10, 224/12, 224/13A, 224/15 part, 224/16A part, 225/1 part, 225/2A2, 225/3, 225/4, 225/5A, 225/5B, 225/5D, 225/6A, 226/1A, 226/1B, 226/2, 226/4A, 226/4B, 226/4C, 226/5, 235/4A, 235/4B, 235/6B, 348/2, 348/6, 349/1, 349/2, 349/3, 349/4A, 349/4B, 349/4C, 349/5A, 349/5B, 349/6, 349/7, 349/8A, 349/8B, 352/1 part, 352/2A, 352/2B, 352/2C, 352/3, 352/4, 352/5, 352/6A, 352/7A, 352/8A part, 352/9, 352/11A, 353/1, 353/2A, 353/2B, 353/5B, 353/6, 356/4B, 357/10A, 357/13, 357/16, 357/17, 357/19, 357/20B, 358/3, 358/10, 358/13, 368/14 part, 437/4, 437/15, 437/17 part, 437/18, 437/19A, 437/20A, 437/21, 437/22, 558/1 part, 558/2, 558/3, 558/4, 558/5 part, 558/6, 558/7, 558/8, 558/9, 558/10, 558/11, 558/12, 558/13, 559/3 part, 559/6, 613/1, 613/2, 613/3 part, 613/4A, 613/4B, 613/5, 613/6, 613/7 part, 613/8, 613/9, 613/10, 613/11, 613/12, 613/13, 613/14, 613/15, 614/1, 614/2, 614/3, 614/4, 614/5, 614/6, 614/7, 614/8A, 614/8B, 614/9A, 614/9B, 615/1, 615/6 part, 615/7, 615/8, 615/9, 615/10, 615/11 part, 615/12 part, 616/6 part, 618/3, 618/4, 618/6A, 620/1, 620/2, 620/3, 620/4, 620/5A, 620/5B, 620/6, 620/7, 621/1A, 621/1B, 621/1C, 621/2A, 621/2B, 621/2C, 621/2D, 621/3, 621/4, 621/5A, 621/5B1, 621/5B2, 621/5C part, 621/5D, 621/5E part, 622/1 part, 622/2 part, 622/3, 622/4A, 622/4B part, 622/5, 622/6, 623/1A, 623/1B, 623/1C part, 623/2, 623/3, 623/4, 623/5, 623/6, 623/7, 623/8, 623/9, 624/1, 624/2, 624/3, 624/4A, 624/4B, 624/5, 624/6, 624/7, 624/8, 624/9, 624/11, 624/12, 625/1, 625/2, 625/3, 625/4, 625/5, 625/6, 625/8, 625/9, 625/10, 625/11, 625/12, 625/13, 628/1A, 628/1B, 628/2, 628/3, 628/4A, 628/4B, 628/5, 628/6, 628/7, 628/8, 628/9, 628/10, 628/11, 628/12, 628/13, 628/14, 628/15, 628/16, 628/17, 628/18, 628/19A, 628/19B, 629/1, 629/2, 629/3, 629/4, 629/5, 629/6, 629/7A, 629/7B, 629/9A, 629/9B, 629/9C, 629/9D, 629/9E, 629/9F, 629/9G, 629/10A, 629/10B, 629/10C, 630/1, 630/2, 630/3, 630/4, 630/5, 630/6, 630/7, 630/8, 630/9, 630/10, 630/11, 630/12A, 630/12B, 630/13, 630/14, 630/15, 630/16, 630/17, 630/18A, 630/18B, 630/19A, 630/19B, 630/20, 631/1, 631/2, 631/3A, 631/3B, 631/3C, 631/3D, 631/6, 631/7, 631/8, 631/9A, 631/9B, 631/9C, 631/10, 631/11, 631/12, 631/13, 634/1, 636/1, 636/10, 636/11, 636/12, 636/2, 636/3, 636/4, 636/5, 636/6A, 636/6B, 636/7A, 636/7B, 636/8A, 636/8B, 636/9, 637/1A, 637/1B, 637/3, 637/4, 639/1, 639/2A, 639/2B, 639/2C, 639/3, 639/4, 639/5, 639/6, 639/7, 639/8, 639/9, 639/10, 639/11, 639/12, 639/13, 640/1A, 640/1B, 640/1C, 640/1D, 640/1E, 640/1F, 640/1G, 640/1H, 640/1I, 640/1J, 640/1K, 640/3, 640/4, 640/5, 640/6, 640/7, 640/8A, 640/8B, 640/8C, 640/8D, 640/8E, 640/8F, 640/8G, 640/8H, 640/8I, 640/9, 640/10, 641/1, 641/2, 641/3, 641/4, 641/6, 641/7, 641/8, 641/9, 641/10, 641/11, 641/12, 641/13, 641/14, 641/15, 641/16, 641/17, 641/18, 641/19, 641/20A, 641/20B, 641/20C, 641/20D, 641/20E, 644/6, 644/7, 644/8, 644/9, 645/7 part, 645/8B, 645/8C, 645/8D, 645/8E, 646/12, 646/14, 647/3D, 647/7, 647/8, 647/9, 647/10, 648/2, 648/3A, 648/3B, 648/3C, 648/3D, 650/1B, 650/2, 650/3, 650/5, 650/7A, 650/7B part, 650/8, 650/9, 650/10, 651/6, 651/9, 652/1, 652/2, 652/3, 652/4, 652/5, 652/6 part, 652/8, 652/9, 652/10, 652/11F, 655/10, 655/7, 655/8, 655/9, 656/1, 656/2, 656/4B, 656/6B, 656/7B, 656/7D, 656/7E part, 656/8, 656/9, 661/1, 661/10, 661/2, 661/3, 661/4, 661/5, 661/6, 661/7, 661/9, 663/2 part, 663/5A, 663/5C, 663/6A, 663/8A, 712/1 part, 712/3, 712/4, 712/5, 712/6A1, 232/1, 232/3, 232/4A, 232/4B, 232/5A, 232/5B, 232/5C, 232/5D, 232/5E, 232/5F, 232/5G, 232/5H, 232/5I, 234/3, 235/5, 559/2, 559/4, 559/5, 645/1, 645/2, 645/3, 645/4, 645/5, 645/6, 645/8A, 652/6 (P), 656/4A, 656/5, 656/6A, 656/6C, 656/7A, 656/7C, 656/7E(P), 656/10, 663/2(P) of Govindapuram Village and SF No 155/6B2, 155/6B4, 155/7, 155/8, 155/10, 155/14A, 156/3A6, 156/3A7, 156/3B, 156/5, 159/1B part, 159/2A, 159/4B5, 159/4B8, 159/5B, 159/6, 159/7, 159/8A, 159/8B, 159/9A, 159/9B, 161/1B, 161/4B2, 161/9 part, 161/10 part, 161/11, 161/16D, 161/17C, 161/18, 161/19, 161/21, 162/5, 162/6, 162/7, 162/8, 162/9, 161/5B(P), 161/9(P), 161/10(P), 163/17A, 163/17C, 163/20B, 163/18, 163/19 of Ottakovil Village, GOVINDAPURAM Village, Ariyalur Taluk, Ariyalur District- for the establishment or take steps to establish the industry for Expansion under Section 25 of the Water(Prevention and control of Pollution)Act,1974 , as amended in 1988 (Central Act 6 of 1974) –Issued- Reg.

REF: 1.PROCEEDINGS NO.T4/TNPCB/F.0038ARY/RL/ARY/W&A/2022,dated : 15/06/2022
2.Application No.49277328,dated 14-12-2022/06-11-2023
3.IR.No : F.0038ARY/RL/JCEE-M/ARY/2023 dated 11/12/2023
4.TSC (Technical Sub Committee) resolution vide item No.222-01, dated 10.01.2024.

Consent to establish or take steps to establish for Expansion is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,

M/s. DALMIA CEMENT (BHARAT) LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 218/5A2, 218/5A5, 218/6A, 219/1A1 part, 219/1A2, 219/1A3 part, 219/1A4, 219/1A5, 219/1A6, 219/1A7, 219/3B1, 219/3B2 part, 220/1A, 220/1B, 220/1C, 220/1D, 220/2, 220/3A, 220/3B, 220/4, 220/5 part, 220/6, 220/7A, 220/7B, 220/7C, 221/1A, 221/1B, 221/1D, 221/1E part, 221/1F, 221/1G, 221/2, 221/5, 222/3C2A, 222/3C3, 222/3C4 part, 222/3C5, 222/3C6, 222/4A, 222/4B, 222/5A, 222/5B, 222/5C, 222/6, 222/7, 223/8A, 223/8B part, 223/9, 223/10, 223/11, 224/1, 224/2, 224/3, 224/4, 224/5, 224/6, 224/7, 224/10, 224/12, 224/13A, 224/15 part, 224/16A part, 225/1 part, 225/2A2, 225/3, 225/4, 225/5A, 225/5B, 225/5D, 225/6A, 226/1A, 226/1B, 226/2, 226/4A, 226/4B, 226/4C, 226/5, 235/4A, 235/4B, 235/6B, 348/2, 348/6, 349/1, 349/2, 349/3, 349/4A, 349/4B, 349/4C, 349/5A, 349/5B, 349/6, 349/7, 349/8A, 349/8B, 352/1 part, 352/2A, 352/2B, 352/2C, 352/3, 352/4, 352/5, 352/6A, 352/7A, 352/8A part, 352/9, 352/11A, 353/1, 353/2A, 353/2B, 353/5B, 353/6, 356/4B, 357/10A, 357/13, 357/16, 357/17, 357/19, 357/20B, 358/3, 358/10, 358/13, 368/14 part, 437/4, 437/15, 437/17 part, 437/18, 437/19A, 437/20A, 437/21, 437/22, 558/1 part, 558/2, 558/3, 558/4, 558/5 part, 558/6, 558/7, 558/8, 558/9, 558/10, 558/11, 558/12, 558/13, 559/3 part, 559/6, 613/1, 613/2, 613/3 part, 613/4A, 613/4B, 613/5, 613/6, 613/7 part, 613/8, 613/9, 613/10, 613/11, 613/12, 613/13, 613/14, 613/15, 614/1, 614/2, 614/3, 614/4, 614/5, 614/6, 614/7, 614/8A, 614/8B, 614/9A, 614/9B, 615/1, 615/6 part, 615/7, 615/8, 615/9, 615/10, 615/11 part, 615/12 part, 616/6 part, 618/3, 618/4, 618/6A, 620/1, 620/2, 620/3, 620/4, 620/5A, 620/5B, 620/6, 620/7, 621/1A, 621/1B, 621/1C, 621/2A, 621/2B, 621/2C, 621/2D, 621/3, 621/4, 621/5A, 621/5B1, 621/5B2, 621/5C part, 621/5D, 621/5E part, 622/1 part, 622/2 part, 622/3, 622/4A, 622/4B part, 622/5, 622/6, 623/1A, 623/1B, 623/1C part, 623/2, 623/3, 623/4, 623/5, 623/6, 623/7, 623/8, 623/9, 624/1, 624/2, 624/3, 624/4A, 624/4B, 624/5, 624/6, 624/7, 624/8, 624/9, 624/11, 624/12, 625/1, 625/2, 625/3, 625/4, 625/5, 625/6, 625/8, 625/9, 625/10, 625/11, 625/12, 625/13, 628/1A, 628/1B, 628/2, 628/3, 628/4A, 628/4B, 628/5, 628/6, 628/7, 628/8, 628/9, 628/10, 628/11, 628/12, 628/13, 628/14, 628/15, 628/16, 628/17, 628/18, 628/19A, 628/19B, 629/1, 629/2, 629/3, 629/4, 629/5, 629/6, 629/7A, 629/7B, 629/9A, 629/9B, 629/9C, 629/9D, 629/9E, 629/9F, 629/9G, 629/10A, 629/10B, 629/10C, 630/1, 630/2, 630/3, 630/4, 630/5, 630/6, 630/7, 630/8, 630/9, 630/10, 630/11, 630/12A, 630/12B, 630/13, 630/14, 630/15, 630/16, 630/17, 630/18A, 630/18B, 630/19A, 630/19B, 630/20, 631/1, 631/2, 631/3A, 631/3B, 631/3C, 631/3D, 631/6, 631/7, 631/8, 631/9A, 631/9B, 631/9C, 631/10, 631/11, 631/12, 631/13, 634/1, 636/1, 636/10, 636/11, 636/12, 636/2, 636/3, 636/4, 636/5, 636/6A, 636/6B, 636/7A, 636/7B, 636/8A, 636/8B, 636/9, 637/1A, 637/1B, 637/3, 637/4, 639/1, 639/2A, 639/2B, 639/2C, 639/3, 639/4, 639/5, 639/6, 639/7, 639/8, 639/9, 639/10, 639/11, 639/12, 639/13, 640/1A, 640/1B, 640/1C, 640/1D, 640/1E, 640/1F, 640/1G, 640/1H, 640/1I, 640/1J, 640/1K, 640/3, 640/4, 640/5, 640/6, 640/7, 640/8A, 640/8B, 640/8C, 640/8D, 640/8E, 640/8F, 640/8G, 640/8H, 640/8I, 640/9, 640/10, 641/1, 641/2, 641/3, 641/4, 641/6, 641/7, 641/8, 641/9, 641/10, 641/11, 641/12, 641/13, 641/14, 641/15, 641/16, 641/17, 641/18, 641/19, 641/20A, 641/20B, 641/20C, 641/20D, 641/20E, 644/6, 644/7, 644/8, 644/9, 645/7 part, 645/8B, 645/8C, 645/8D, 645/8E, 646/12, 646/14, 647/3D, 647/7, 647/8, 647/9, 647/10, 648/2, 648/3A, 648/3B, 648/3C, 648/3D, 650/1B, 650/2, 650/3, 650/5, 650/7A, 650/7B part, 650/8, 650/9, 650/10, 651/6, 651/9, 652/1, 652/2, 652/3, 652/4, 652/5, 652/6 part, 652/8, 652/9, 652/10, 652/11F, 655/10, 655/7, 655/8, 655/9, 656/1, 656/2, 656/4B, 656/6B, 656/7B, 656/7D, 656/7E part, 656/8, 656/9, 661/1, 661/10, 661/2, 661/3, 661/4, 661/5, 661/6, 661/7, 661/9, 663/2 part, 663/5A, 663/5C, 663/6A, 663/8A, 712/1 part, 712/3, 712/4, 712/5, 712/6A1, 232/1, 232/3, 232/4A, 232/4B, 232/5A, 232/5B, 232/5C, 232/5D, 232/5E, 232/5F, 232/5G, 232/5H, 232/5I, 234/3, 235/5, 559/2, 559/4, 559/5, 645/1, 645/2, 645/3, 645/4, 645/5, 645/6, 645/8A, 652/6 (P), 656/4A, 656/5, 656/6A, 656/6C, 656/7A, 656/7C, 656/7E(P), 656/10, 663/2(P) of Govindapuram Village and SF No 155/6B2, 155/6B4, 155/7, 155/8, 155/10, 155/14A, 156/3A6, 156/3A7, 156/3B, 156/5, 159/1B part, 159/2A, 159/4B5, 159/4B8, 159/5B, 159/6, 159/7, 159/8A, 159/8B, 159/9A, 159/9B, 161/1B, 161/4B2, 161/9 part, 161/10 part, 161/11, 161/16D, 161/17C, 161/18, 161/19, 161/21, 162/5, 162/6, 162/7, 162/8, 162/9, 161/5B(P), 161/9(P), 161/10(P), 163/17A, 163/17C, 163/20B, 163/18, 163/19 of Ottakovil Village

GOVINDAPURAM Village

Ariyalur Taluk

Ariyalur District.

This Consent to establish for Expansion is valid upto **March 31, 2029**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

R RAJAMANICKAM

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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

The Director,

M/s.DALMIA CEMENT (BHARAT) LIMITED,

Dalmia Cement (Bharat) Limited,

Dalmiapuram,

Tiruchirapalli District.

Pin: 621651

Copy to:

1.The Commissioner, ARIYALUR-Panchayat Union, Ariyalur Taluk, Ariyalur District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ARIYALUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli.

4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Cement (OPC,PPC,PSC,PCC)	4.0	Million Ton/Annum
	Intermediate Product Details		
1.	Clinker	2.5	Million Ton/Annum

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a	**Sewage Treatment Plant:**			
Treatment status: Individual STP				
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres	
1.	Bar Screen Chamber	1	1.5*1.0*1.2	
2.	Collection tank	1	4.5*4.5*3.0	
3.	Aeration tank	1	9.0*4.5*2.0	
4.	Clarifier Tank	1	Dia 5.0*2.3 SWD	
5.	Filter feed tank	1	4.5*4.5*2.0	
6.	Pressure Sand Filter	1	Dia 1.0*1.5 HOS	
7.	Activated Carbon filter	1	Dia 1.0*1.5 HOS	
8.	Treated water tank	1	4.5*4.5*2.0	
9.	Sludge Drying beds	5	5.0*3.0*1.0	
10.	Pump room	1	4.0*3.0	
11.	Store room	1	2.0*3.0	
12.	Stores collection tank	1	2.0*2.0*1.9	
13.	CCR Collection tank	1	10*3.5*3.5	
14.	Packing plant collection tank	1	2.77*2.77*1.9	
15.	Guest house collection tank	1	4*3.6*2.4	
16.	HR/Security Gate collection tank	1	2.77*2.77*1.9	
b	**Effluent Treatment Plant:**			
Treatment status: No trade effluent and hence does not arise				

3. This consent to establish for Expansion is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	200.0	On land for gardening
Effluent Type : Trade Effluent - NILL			

4. **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

5. **Additional Conditions:**

1)The unit shall carry out expansion activity by modernization and up gradation measures with existing infrastructure and facilities in the existing unit premises as reported.
2)The unit shall comply with the conditions specified in the “No Increase in Pollution Load Certificate” issued to the unit vide Lr.No.T4/TNPCB/F.0038/ ARY/RL/UARY/2021 dated 11.03.2022 and Bd’s Lr.No. T1 /TNPCB /F.005599 /ARY /Dalmia /2023 dated 25.07.2023 at all times.
3)The unit shall comply all the conditions imposed in the Environmental Clearances issued by MoEF& CC dated 19.06.2008 at all times.
4)The unit shall commission the expansion activity only after obtaining Consent to Operate-Expansion of the Board.
5)The unit has to ensure that the production shall not exceed the consented quantity with respect to cement and clinker production at any point of time.
6)The unit shall operate and maintain the Sewage Treatment Plant continuously and efficiently so as to achieve the treated sewage standards prescribed by the Board consistently.
7)The unit shall ensure that the EMFMs provided at the inlet and outlet of the Sewage Treatment Plant is connected to the WQW, TNPCB, Chennai at all times for continuous monitoring.
8)The unit shall maintain and calibrate the Online Continuous Effluent Monitoring System (OCEMS) for the parameters pH, BOD, COD and TSS at the outlet of the Sewage Treatment Plant regularly and connected to the WQW, TNPCB, Chennai at all times for continuous monitoring.
9)The unit shall ensure that the treated sewage in completely utilised for gardening within the unit premises.
10)The unit shall ensure that no trade effluent is generated from it’s manufacturing process at any point of time.
11)The unit shall utilise /enhance the usage of Alternate Fuels and Raw materials for Co-processing/Co-incineration in Cement Kiln so as to improve the Thermal Substitution Ratio (TSR) and kiln feed rate.
12)The unit shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.
13)The unit shall ensure that the provisions of the environmental clearance obtained by the unit are not violated due to this expansion activity.

R RAJAMANICKAM
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Date: 2024.01.30 05:12:38 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

R RAJAMANICKAM Digitally signed by R RAJAMANICKAM Date: 2024.01.30 05:12:56 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Category of the Industry :

RED

CONSENT ORDER NO. 2405157647231 DATED: 13/05/2024.

PROCEEDINGS NO.T1/TNPCB/F.3648HSR/RL/HSR/W/2024 DATED: 13/05/2024

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5 , S.F.No. Plot No.B8, B12, B13, B14, B15, B16, B17, B18, OLAIPPATTI village Uthangarai Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- R24HSR57646144)

Ref: 1. Unit's Application No. 57647231, Dated 26.02.2024
2. IR.No : F.3648HSR/RL/DEE/HSR/2024 dated 17/04/2024
3. Minutes of 323rd CCC meeting held on 02.05.2024 vide CCC ITEM NO: 323-11

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5
S.F No. Plot No.B8, B12, B13, B14, B15, B16, B17, B18
OLAIPPATTI Village
Uthangarai Taluk
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2025**

R SARASAVANI

Digitally signed by R SARASAVANI
Date: 2024.05.13 16:03:04 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5,
Sy.No.263/2/3,
Marsur Madiwal Village,
Kasaba Hobli, Anekal Taluk,
Bengaluru.
Pin: 562106

Copy to:

1.The Commissioner, MATHUR-Panchayat Union, Uthangarai Taluk, Krishnagiri District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	KRAFT PAPER (TEST LINERS & FLUTING MEDIA)	9700	MT / Month
2.	ELECTRIC POWER (CO-GEN POWER PLANT)	3.5	MW

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	16.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent 1 (Paper Forming Process)	10553.0	Recycling to process
2.	Trade Effluent 2 (Other Process)	1197.0	Recycling to process
3.	Trade Effluent 3 (DM Plant Regeneration)	4.0	Ash Quenching

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1	2	3
1.	pH		5.5 to 9		5.5 to 9	5.5 to 9	5.5 to 9
2.	Temperature	oC	-		shall not exceed 5ºC above the receiving water temperature	shall not exceed 5ºC above the receiving water temperature	shall not exceed 5ºC above the receiving water temperature
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve	shall pass 850 micron IS sieve	shall pass 850 micron IS sieve
4.	Total Suspended Solids	mg/l	30		100	100	100
5.	Total Dissolved solids (inorganic)	mg/l	-		2100	2100	2100
6.	Oil & Grease	mg/l	-		10	10	10
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30	30	30
8.	Chemical Oxygen Demand	mg/l	-		250	250	250
9.	Chloride (as Cl)	mg/l	-		1000	1000	1000
10.	Sulphates (as SO4)	mg/l	-		1000	1000	1000
11.	Total Residual Chlorine	mg/l	-		1	1	1
12.	Ammonical Nitrogen (as N)	mg/l	-		50	50	50
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100	100	100
14.	Free Ammonia (as NH3)	mg/l	-		5	5	5
15.	Arsenic (as As)	mg/l	-		0.2	0.2	0.2
16.	Mercury (as Hg)	mg/l	-		0.01	0.01	0.01
17.	Lead (as Pb)	mg/l	-		0.1	0.1	0.1
18.	Cadmium(as Cd)	mg/l	-		2	2	2
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`	0.1`	0.1`
20.	Total Chromium (as Cr)	mg/l	-		2	2	2
21.	Copper (as Cu)	mg/l	-		3	3	3
22.	Zinc (as Zn)	mg/l	-		1	1	1
23.	Selenium (as Se)	mg/l	-		0.05	0.05	0.05
24.	Nickel (as Ni)	mg/l	-		3	3	3
25.	Boron (as B)	mg/l	-		2	2	2
26.	Percent Sodium	%	-		-	-	-
27.	Residual Sodium Carbonate	mg/l	-		-	-	-
28.	Cyanide (as CN)	mg/l	-		0.2	0.2	0.2
29.	Fluoride (as F)	mg/l	-		2	2	2
30.	Dissolved Phosphates(as P)	mg/l	-		5	5	5
31.	Sulphide (as S)	mg/l	-		2	2	2
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1	1	1
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7	10-7	10-7

35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6	10-6	10-6
36.	Fecal Coliform	MPN/100ml	-		-	-	-

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.

    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.

    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.

    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.

    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall not carryout bleaching, deinking and coloring activities in its manufacturing process.
2. The unit shall operate and maintain the Sewage Treatment Plant for the treatment of sewage so as to achieve the standards prescribed by the Board.
3. The unit shall utilize the treated Sewage on land for gardening and greenbelt development after satisfying the standards prescribed by the Board.
4. The unit shall operate and maintain the Effluent Treatment Plant so as to treat the trade effluent of 1197 KLD and recycle it completely to the process
5. The unit shall ensure that 10553 KLD of trade effluent generated from paper forming process is completely recycled to process.
6. The unit shall recycle the entire quantity of trade effluent for recycling in process so as to achieve Zero Liquid Discharge at all times
7. The unit shall ensure that under any circumstances either treated or untreated trade effluent shall not be discharged in to nearby water bodies/land either directly or indirectly.
8. The unit shall provide EMFM with computer recording arrangements at the fresh water consumption, at the inlet & out let of SEDICELL system and ETP inlet & ETP out let (at trade recycling points) and the same shall be connected with the Water Quality Watch centre at TNPCB, Guindy, Chennai
9. The unit shall take all possible measures (like process/equipment modification, improved internal recycling practices, good housekeeping) to conserve the fresh water requirement and work towards the Bench Mark target of kraft paper production as per CPCB guidelines ,2006 set by National Productivity Council.
10. The unit shall maintain the Rain Water harvesting system provided in their premises to recharge the ground water in that area
11. No municipal solid waste or bio-medical waste or any other type of contaminates shall be allowed to be imported along with the paper wastes
12. The unit shall dispose the waste fiber to sun dray Board manufacturing units, plastic waste torecycling units and Boiler ash shall be disposed to brick manufacturers.
13. The unit shall apply the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months
14. The unit shall execute an agreement with a consented cement manufacturing unit for disposing Plastic Waste and 5.2 - Wastes or residues containing oil, generated by the unit, for Co-processing in Cement Kilns.
15. The unit shall execute an agreement with a consented Sun Dry Board Manufacturing Unit for disposing the Waste fiber generated by the unit.
16. The unit shall apply and obtain EPR registration for plastic packaging if covered under Schedule II - Guidelines on Extended Producer Responsibility for Plastic Packaging as per Plastic Waste Management Rules 2016 as amended.
17. The unit shall comply with the provisions of Plastic Waste management Rules, 2016
18. The unit shall not use “use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc
19. In case of revision of consent fee by the Government, the institution shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.

R SARASAVANI

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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R SARASAVANI

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Date: 2024.05.13 16:03:40 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

FILE NO : PCB/KKD/DO/12265/2023
Date of issue : 06/02/2023

KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974
The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :15198916
Dated:29-09-2022

TO

M/s GREEN WORLD PLASTIC COMPANY
11/539, NALLUR P.O. FEROKE, KOZHIKODE

Consent No. :PCB/KKD/DO/ICO/12265/G21KOZ527956/15198916/2023
Valid Upto :31/01/2026

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	**VALIDITY**	31/01/2026
2	Name and Address of the establishment	GREEN WORLD PLASTIC COMPANY 11/539, NALLUR P.O. FEROKE, KOZHIKODE 673631
3	Communication	Telephone :0-8891008894 Fax :0-0 E-mail:mujumujmeer@gmail.com
4	Occupier Details	MUJMEER .K MUBEENAS P.O.KALLAI KOZHIKODE
5	Local Body	FEROKE MUNICIPALITY
6	Survey Number	441/5,441/6
7	Village	FEROKE
8	Taluk	KOZHIKODE
9	District	KOZHIKODE
10	Capital Investment(Rs in Lakhs)	7.18 lakhs
11	Scale	Small
12	Category	GREEN
13	Annual fee(Rs) Total Fee remitted(Rs)	Rs.1700/- Rs.11050/-
14	RAW MATERIAL	PRODUCTS
	SOLID PLASTIC -500 Kilogram/day	PLASTIC CHIPS -400 Kilogram/day
15	Total Power Required (HP)	3 HP

2. CONDITIONS AS PER
The Water(Prevention and Control of Pollution)Act, 1974

2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

2.2 Water consumption: 400 litre/day

2.3 Effluent generation: 320 litres/day

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	**Characteristics**	**Unit**	**Tolerance Limit**	
			Sewage	**Trade Effluent**

2.5 Mode of disposal of treated effluent: Septic tank and soak pit

3. CONDITIONS AS PER
The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm3)

4. CONDITIONS AS PER
The Environment (Protection) Act, 1986.

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3.1 Activities for which Authorisation is granted

Collection		**transport**	
Reception		**Storage**	
Treatment		**Reprocessing/Disposal**	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

SI.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year	Mode of	
				Storage	Disposal

4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

5. SPECIFIC CONDITIONS

5.1.This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.

5.2. No change or alteration of the unit is to be made without the prior permission of the Board. Any change

in the particulars furnished in the references or in the identity of the occupier / authorized agent is to be intimated to the Board forthwith.

5.3.The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water,land and sound pollution.

5.4 For continuing to operate beyond the validity date application for renewal has to be submitted on or before 31.11.2025 in the website of the board(krocmms.nic.in).Late application will be accepted only with fine/late fee as applicable

5.5. Consent to Operate / Authorization shall be obtained before commissioning the industry under the Water(Prevention and Control of Pollution) Act, the Air (Prevention and Control of Pollution) Act and the relevant Rules under Environment (Protection) Act.

5.6. Signboard showing the name of the establishment shall be displayed at the entrance of the site.

5.7.Raw materials and products shall be handled with proper care to prevent spreading of dust.

5.8.The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.

5.9.The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.

5.10.All the operations shall be carried out within closed premises.

5.11. There shall not be any discharge of trade effluent from the unit.

5.12. Sanitary facility with septic tank and soak pit shall be provided to the workers

5.13.Solid waste, if any generated in the unit shall be disposed off scientifically

5.14. This consent is granted on the basis of the affidavit 17.02.2021 , self certification dated on 17.02.2021 furnished by the applicant. If the statement furnished in the affidavit find false, the consent issued will be revoked and prosecution will be launched against the unit.

5.15.Adequate safety measure shall be provided in accordance with fire and safety regulations and necessary clearance from the concerned authority shall be obtained.

5.16.The waste generated shall be disposed through authorized recyclers.

Sauma Hameed

Digitally signed by Sauma Hameed
Date: 2023.02.06 21:17:12 +05'30'

DATE :06/02/2023

SIGNATURE & SEAL OF ISSUING AUTHORITY

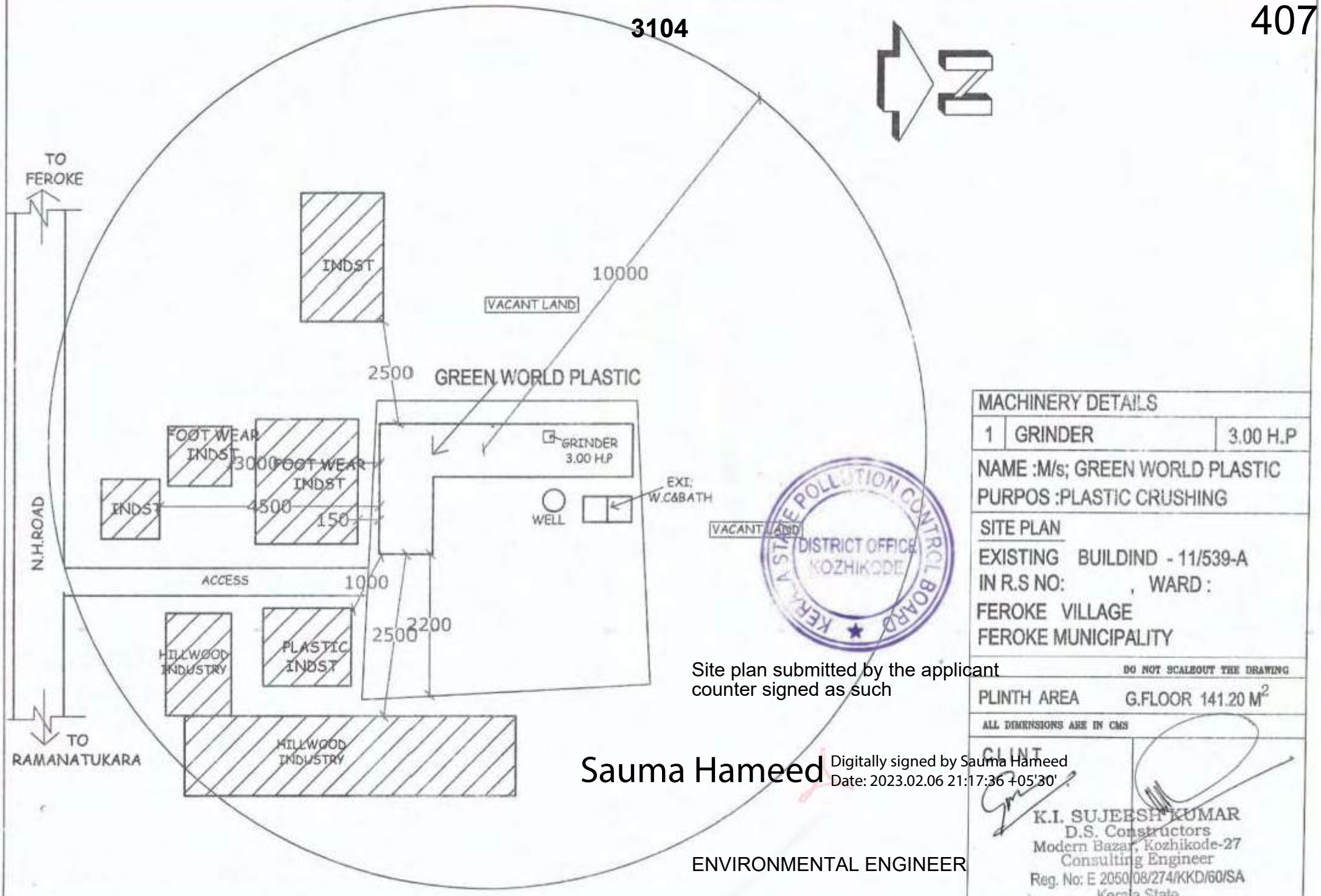
ENVIRONMENTAL ENGINEER,DISTRICT OFFICE,KOZHIKODE

To

MUJMEER .K
MUBEENAS
P.O.KALLAI
KOZHIKODE

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in “Consent Granted Applications” link in the home page of the Board’s Online Consent Management and Monitoring System.



MACHINERY DETAILS		
1	GRINDER	3.00 H.P

NAME :M/s; GREEN WORLD PLASTIC
PURPOS :PLASTIC CRUSHING

SITE PLAN

EXISTING BUILDIND - 11/539-A
IN R.S NO: , WARD :
FEROKE VILLAGE
FEROKE MUNICIPALITY

DO NOT SCALEOUT THE DRAWING

PLINTH AREA G.FLOOR 141.20 M^2

ALL DIMENSIONS ARE IN CMS

CLINT

K.I. SUJEESH KUMAR
D.S. Constructors
Modern Bazar, Kozhikode-27
Consulting Engineer
Reg. No: E 2050/08/274/KKD/60/SA
Kerala State

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE
KOZHIKODE

Site plan submitted by the applicant
counter signed as such

Sauma Hameed
Digitally signed by Sauma Hameed
Date: 2023.02.06 21:17:36 +05'30'

ENVIRONMENTAL ENGINEER

Contact no. 0-8891008894

GREEN WORLD PLASTIC COMPANY

11/539, NALLUR P.O. FEROKE ,KOZHIKODE – 673631

EMAIL : mujumujmeer@gmail com

REF.NO. GWPC/2025/CM/06 DATE: 17-02-2025

PURCHASE ORDER

To,
CM Scrap Traders,
Shadipur, Sri Vijaya Puram
SOUTH ANDAMAN- 744103

Sub; Purchase order for waste plastic reg:

PURCHASE ORDER DETAILS:

SL NO.	DESCRIPTION	QUANTITY	REMARKS
1	PLASTIC	50 TON	PAYMENT WILL BE PROCESSED WITHIN 15 DAYS

Delivery details

Prior intimation of six days from the dispatch date in shipping port.

Delivery location: Chennai port.

Please ensure that the material meets the specified quality standards and it delivered within the time period. Any deviations from the agreed terms should be communicated promptly.

Regards,

GREEN WORLD PLASTIC COMPANY

GREEN WORLD PLASTIC COMPANY * FEROKE * KOZHIKODE

Nappi Hopes PARTNERS

M/s B AND B TRIPLEWALL CONTAINERS LIMITED

Sy.No.263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bengaluru
Pin: 562106

DATE: 11-02-2025

To
CM Scrap Traders,
Shadipur, Sri Vijaya Puram
SOUTH ANDAMAN- 744103

Subject: Bulk Purchase Order for waste cardboard and waste paper reg:

Dear Sir/Madam,

We, **M/s B AND B TRIPLEWALL CONTAINERS LIMITED**, are pleased to place a bulk purchase order with **CM Scrap Traders** for the supply of waste cardboard and waste paper in large quantities. As a growing enterprise, we have a continuous and large-scale requirement for high-quality cardboard materials. We are open to purchasing any quantity of cardboard that you can supply, ensuring that it meets our required specifications and quality standards.

We appreciate the business relationship we share and look forward to a smooth and consistent supply from your end. Below are the specifications for the products we require.

Terms & Conditions:

1. Unlimited Quantity Acceptance: We are ready to procure any quantity of waste cardboard and waste paper that you can supply, based on availability and quality standards.
2. Flexible Delivery Schedule: We are open to multiple deliveries based on stock availability and can coordinate as per mutual convenience.
3. Quality Assurance: All goods must be free from defects and meet the required standards for durability and strength.
4. Payment Terms: Payment will be processed as per mutually agreed terms (e.g., full payment upon delivery, installment-based, or Net 30 days from invoice date).
5. Inspection & Acceptance: Any damaged or defective materials will be replaced without additional cost.
6. Logistics & Handling: Proper packaging and secure transportation must be ensured to avoid any damage during transit.

7. Order Confirmation: Kindly confirm acceptance of this bulk purchase order and provide an estimated supply schedule.

We are keen to maintain a long-term partnership with CM Scrap Traders and ensure smooth procurement of all necessary materials. We appreciate your cooperation and look forward to prompt confirmation of this order.

Your's faithfully

M/s B AND B TRIPLEWALL CONTAINERS LIMITED

SARDEV EXPORT

BROAD YOUR BOUNDARIES

PROCESSED DRY WASTE BUYER DETAILS

Name of Dry Resource Centre (DRC) : **ANDAMAN 3R SOLUTIONS, GARACHARMA.**

Name of the Operator : **SARDEV EXPORT**

Name of the In charge/ Supervisor : **Mr. SAJIT KUMAR**

Contact Number : **7063937772**

S. No.	Particulars	Details		
1	Product Category	**Recycled**	**Recycled**	**Non-Recycled**
2	Product Type	Cardboard	Plastics (Pet bottles, All types of Mixed plastics)	MLP
			MAS Traders	MAS Traders

Encl.: Transaction receipts/ weighment details.

Sign. of the DRC Operator

+91 7200147946 3G, PRINCE ARCADE, 3RD FLOOR, REAR BLOCK, 22A, CATHEDRAL ROAD, CHENNAI - 600 086. sardevexport@gmail.com

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2208245889470 DATED: 29/07/2022.

PROCEEDINGS NO.F.0982VPM/OS/DEE/TNPCB/VPM/A/2022 DATED: 29/07/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. J.BASHEER AHAMED AND CO , S.F.No. 26/1,26/2,26/5, KADAPERIKUPPAM village, Vanur Taluk and Villupuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1.CTO Proc. No.F.0982VPM/OS/DEE/TNPCB/VPM/W&A/2019 dated 28/1/2019
2.Unit's application No. 45889470 submitted for Renewal of CTO in OCMMS on 31/5/2022
3.IR No : F.0982VPM/OS/AE/VPM/2022 dated 29/7/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Partner
M/s.J.BASHEER AHAMED AND CO,
S.F.No. 26/1,26/2,26/5,
KADAPERIKUPPAM village,
Vanur Taluk,
Villupuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2028

PANDU KAMARAJ Digitally signed by PANDU KAMARAJ Date: 2022.07.29 20:00:43 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Washed Broken Glass	69.5	Ton/Day

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	**Point source emission with stack :**			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	D.G.Set OF 500 KVA	Acoustic enclosures with stack	3.5	
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	D.G.Set of 500KVA	Noise	Acoustic Enclosure	
2.	Cullet Broken Section	Fugitive	Enclosure	

Special Additional Conditions:

i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1.The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so as to satisfy the Ambient Air Quality standards prescribed by the Board.
2.The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.
3.The unit's operation shall not evoke any public complaints.
4.The unit shall plant adequate tree saplings inside the green belt area.
5.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

PANDU KAMARAJ Digitally signed by PANDU KAMARAJ
Date: 2022.07.29 20:01:21 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM

To
The Partner,
M/s.J.BASHEER AHAMED AND CO,
J.BASHEER AHAMED AND CO,
56 D, MOGALPURA STREET,
TIRUVANNAMALAI.,
Pin: 606601

Copy to:

1.The Commissioner, VANUR-Panchayat Union, Vanur Taluk, Villupuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

AUTHORISATION No. 22HFC43004134 dated 20/04/2022

Proceeding No. T3/TNPCB/F.0040VDR/HWA/RL/VDR/2022 dated 20/04/2022

Sub: Tamil Nadu Pollution Control Board – Hazardous Waste Authorization-Fresh- M/s. SRI HARI VENKATESWARA PAPER MILLS (P)LTD, S.F.No. 296, 297, 299, 300/1,2,3, 305, 308/2, 315, 316/1, 317, 382/1, 383, 1502/1, KEELANMARAINADU Village, VEMPAKOTTAI Taluk, Virudhunagar District - Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.

Ref: 1. Unit's application No. 43004134, dated 24-01-2022 / 19-03-2022
2. HWA-IR.No.0040VDR/HWA/RL/DEE/VDR/2022 dated 05/04/2022

FORM 2

[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization: 22HFC43004134 and dated : 20/04/2022

2. The Managing Director of M/s. SRI HARI VENKATESWARA PAPER MILLS (P)LTD is hereby granted an Authorisation based on the enclosed signed Inspection report for Generation and handling of hazardous or other wastes or both on the premises situated at S.F.No. 296, 297, 299, 300/1,2,3, 305, 308/2, 315, 316/1, 317, 382/1, 383, 1502/1, KEELANMARAINADU Village, VEMPAKOTTAI Taluk, Virudhunagar District.

Sl No	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
1	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	1.20 T/Annum	Generation, Collection, Storage, Transportation and send to TNPCB Authorized Recyclers for Recovery and Reuse.
2	Schedule I /33. Handling of hazardous chemicals and wastes	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	1.20 T/Annum	Generation, Collection, Storage, Transportation and send to TNPCB Authorized Recyclers for Recovery and Reuse.
3	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	180.00 T/Annum	Generation, Collection, Storage, transportation and send to authorized sundry board paper industries for Reuse.
4	Schedule III /Part-D- B3-Wastes containing principally organic constituents, which may contain metals and inorganic materials	B3020-Paper, paperboard and paper product wastes, provided they are not mixed with hazardous wastes-Waste and scrap of paper or paperboard of unbleached paper or paperboard or of corrugated paper or paperboard	36900.00 T/Annum	Reception, Storage and Utilization (captive consumption)

3. This authorization shall be valid for a period upto 31/03/2027.

The Authorization is issued subject to the following general and special conditions annexed.

RATNAM VIJAYABASKARAN Digitally signed by RATNAM VIJAYABASKARAN Date: 2022.04.20 16:54:04 +05'30'

For Member Secretary
Tamil Nadu Pollution Control Board
Chennai

A. GENERAL CONDITIONS OF AUTHORIZATION

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Tamil Nadu Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this Authorisation.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorised shall implement Emergency Response procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire ,etc and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the CPCB guidelines on “Implementing Liabilities for Environmental damages due to Handling and Disposal of Hazardous Wastes and Penalty”.
7. It is the duty of the authorized person to take prior permission of Tamil Nadu Pollution Control Board to close down the facility.
8. The imported Hazardous and other wastes shall be fully insured for transit as well as the accidental occurrences and its clean-up operation.

9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

10. The Hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of Authorisation.

11 The importer or Exporter shall bear the cost of import or export or mitigation of damages if any.

12 An application for the renewal of an authorization shall be made as laid down under these Rules.

13 Any other conditions for compliance as per the Guidelines issued by the MoEF and CC or CPCB from time to time.

14 Annual returns shall be filed by June 30th for the period ending 31st March of the previous financial year.

B. SPECIFIC CONDITIONS - HW Generator

1. The occupier/generator shall be responsible for safe and environmentally sound management of hazardous and other wastes.
2. The occupier shall follow the following steps for the management of hazardous and other wastes. (a) prevention (b) minimization (c) reuse (d) recycling (e) recovery, utilisation including co-processing and (f) safe disposal
3. The occupier shall take all the steps while managing hazardous and other wastes - (a) To contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and (b) To provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.
4. The occupier shall store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection:
5. The hazardous and other wastes shall be stored temporally in an isolated area earmarked for the purpose within the occupier’s premises (it shall not be accessible to rain water) till scientific disposal. The storage area shall be fenced properly and a sign of danger shall be placed at the storage site.

6. The containers holding the hazardous and other wastes shall be kept in good condition and made of materials which can withstand the physical and environmental conditions during storage and transportation. Only properly cleaned containers shall be used for storage of hazardous and other wastes.
7. The occupier handling hazardous or other wastes shall maintain records of such operations of generation, handling, storage and disposal as per Form 3.
8. The hazardous and other wastes generated in the establishment of the occupier shall be sent or sold to an authorised actual user or shall be disposed of in an authorised disposal facility.
9. The occupier handling hazardous or other wastes shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time
10. The labelling of package of hazardous or other wastes shall be done as per Form 8. The label shall be of non-washable material, weather proof and easily visible.
11. The hazardous and other wastes shall be transported from the occupier's establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.
12. The transport of the hazardous and other wastes shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard..
13. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8
14. The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
15. The transporter/sender of the hazardous and other wastes shall prepare and maintain manifest in Form 10.
16. The occupier or the operator or the transporter shall immediately intimate TNPCB through telephone, e-mail about the accident and subsequently send a report in Form 11, where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation
17. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.
18. The occupier shall be liable for all damages caused to the environment due to improper handling and management of the hazardous and other wastes.
19. The occupier handling hazardous and other wastes shall submit annual returns containing the details specified in Form 4 to TNPCB on or before the 30th day of June of every year for the preceding period April to March.
20. Any increase in quantity of handling of hazardous and other wastes, any change in category of hazardous and other wastes and any change in method of handling operations shall be brought to the notice of the TNPCB and fresh authorization shall be obtained.

D. SPECIFIC CONDITIONS - Actual Users (Recyclers/Pre-processors/Co-processors)

1. The actual user shall be responsible for safe and environmentally sound management of hazardous and other wastes
2. The actual user shall procure and process the hazardous and other wastes for reuse, recycle, pre-process, utlise including co-processing for beneficial purposes only.
3. The utilisation of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator (if it is not part of process), shall be carried out only after obtaining authorisation from TNPCB in respect of waste on the basis of standard operating procedures or guidelines provided by the Central Pollution Control Board.
4. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation
5. Handing over of the hazardous and other wastes to the authorised actual user shall be only after making the entry into the passbook of the actual user
6. The actual user handling hazardous and other wastes shall file an annual return in Form 4 to TNPCB on or before the 30th day of June following the financial year to which that return relates.

7. The actual user or the transporter shall immediately intimate TNPCB through telephone, e-mail about the accident and subsequently send a report in Form 11, where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation
8. The actual user, importer or exporter shall be liable for all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes.
9. The actual user shall not be permitted to import hazardous and other wastes from any country to India for disposal.
10. The actual user shall not be permitted to import hazardous and other wastes specified in Schedule VI of the rules.
11. The actual user shall import hazardous and other wastes from any country only for recycling, recovery, reuse and utilisation including co-processing.
12. The actual user shall import the hazardous waste as in Part A of Schedule III after obtaining prior informed consent of the exporting country and the permission of the Ministry of Environment, Forest and Climate Change
13. The actual user shall maintain records of the hazardous and other waste imported by him in Form 3 and the record so maintained shall be made available for inspection.

ADDITIONAL SPECIFIC CONDITIONS

1. The unit shall dispose hazardous waste category (5.1) Used/Spent Oil and (33.1)Empty barrels/containers/ liners contaminated with hazardous chemicals /wastes to authorised recyclers having valid authorization under H&OW(M & TM) Rules, 2016 of the Board.
2. The Hazardous wastes shall be stored in a compatible container on an impervious platform in closed shed which shall be provided with requisite fire protection system, personal protective equipment and safety system.
3. No hazardous waste, municipal solid waste or bio-medical waste or any other type of contaminates shall be allowed to be imported along with the paper wastes.
4. The unit shall submit the annual return for the import of waste paper in Form- 4 to SPCB on or before 30th day of June following the financial year.
5. The unit shall maintain the records of the Hazardous and Other Wastes imported in Form-3 and the record shall be made available for inspection as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
6. The unit shall import required quantity of waste paper to manufacture the consented quantity of product.
7. The person authorized shall comply with all the conditions stipulated in the authorization and other conditions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
8. The unit shall maintain Form -3 and submit Form -4 prescribed under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for the Hazardous wastes 5.1,33.1& 35.3
9. The Hazardous wastes shall be disposed only with manifest that shall be maintained in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
10. The unit shall comply with the provisions under schedule III, Part D of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for import of waste paper B3020.
11. The unit shall dispose the ETP sludge to sundry Board manufacturing units which have valid consent of the Board.
12. The manifest shall be endorsed by the despatcher, transporter and receiver of hazardous wastes. The endorsed copy of the manifest shall be furnished to TNPCB as and when such disposal is made.
13. The unit shall ensure that all provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended are complied with while handling hazardous waste.
14. The authorization is subject to the terms and conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.
15. The unit shall not store the Hazardous waste generated outside the premises of the unit.
16. The unit shall maintain the display Board provided as per the Supreme Court Monitoring Committee guidelines with specifying the quantity of hazardous waste accumulated and disposed in the storage area.
17. The unit shall maintain the records of hazardous and other wastes purchased in passbook issued by the TNPCB along with authorisation.

18. The authorization is issued with the condition that the unit should have valid consent order under the water and air acts and also valid agreement made with the Hazardous waste disposal facility.

19. The unit shall make agreement with registered utiliser of barrels, containers contaminated with hazardous chemicals/wastes and furnish the same to Board within a month and ensure that the HW 33.1 shall be sent to registered utiliser /recycling unit of empty barrels

RATNAM
VIJAYABASKARAN

Digitally signed by RATNAM
VIJAYABASKARAN
Date: 2022.04.20 16:54:41 +05'30'

For Member Secretary
Tamil Nadu Pollution Control Board
Chennai

To

The Managing Director
SRI HARI VENKATESWARA PAPER MILLS (P)LTD
S.F. No.:300,KEELANMARAINADU VILLAGE,A.LAKSHIMIYAPURAM POST,SIVAKASI (TK),
VIRUDHUNAGAR (Dt).
Pin:626127

Copy to:

1. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, VIRUDHUNAGAR.

PASSBOOK FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES PURCHASED BY THE ACTUAL USERS (ISSUED ALONGWITH AUTHORISATION)

Name and address of the Industry-Actual users	SRI HARI VENKATESWARA PAPER MILLS (P)LTD S.F. No.:300,KEELANMARAINADU VILLAGE,A.LAKSHIMIYAPURAM POST,SIVAKASI (TK), VIRUDHUNAGAR (Dt).
OCMMS File No	0040VDR/HWA
Mobile No	9842723281
E-mail Id	sharpaquasystems@gmail.com
Passbook Registration No	PB/22HFC43004134
Date of issue	20/04/2022
Validity period	20/04/2022 To 31/03/2027

Type and quantity of the Hazardous & Other Wastes permitted for procurement and recycling:

SI No	Hazardous & Other Wastes Type	Quantity with unit	Source
1	Schedule III-Part-D- B3- Wastes containing principally organic constituents, which may contain metals and inorganic materials-B3020-Paper, paperboard and paper product wastes, provided they are not mixed with hazardous wastes-Waste and scrap of paper or paperboard of unbleached paper or paperboard or of corrugated paper or paperboard	27000 T/Annum	Imported
2	Schedule III-Part-D- B3- Wastes containing principally organic constituents, which may contain metals and inorganic materials-B3020-Paper, paperboard and paper product wastes, provided they are not mixed with hazardous wastes-Waste and scrap of paper or paperboard of unbleached paper or paperboard or of corrugated paper or paperboard	9900 T/Annum	Domestic

RATNAM VIJAYABASKARAN Digitally signed by RATNAM VIJAYABASKARAN Date: 2022.04.20 16:55:31 +05'30'

For Member Secretary
Tamil Nadu Pollution Control Board
Chennai

PASSBOOK FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES PURCHASED BY THE ACTUAL USERS

Sl No	Date	Name and Type of the Waste	Total Quantity received (MT)	Received from (in case of import, details of bill entry)	Date of arrival at the unit's premises with seal and signature of designated officer of the unit

PASSBOOK FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES PURCHASED BY THE ACTUAL USERS

Sl No	Date	Name and Type of the Waste	Total Quantity received (MT)	Received from (in case of import, details of bill entry)	Date of arrival at the unit's premises with seal and signature of designated officer of the unit

PASSBOOK FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES PURCHASED BY THE ACTUAL USERS

Sl No	Date	Name and Type of the Waste	Total Quantity received (MT)	Received from (in case of import, details of bill entry)	Date of arrival at the unit's premises with seal and signature of designated officer of the unit

PASSBOOK FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES PURCHASED BY THE ACTUAL USERS

Sl No	Date	Name and Type of the Waste	Total Quantity received (MT)	Received from (in case of import, details of bill entry)	Date of arrival at the unit's premises with seal and signature of designated officer of the unit

Pollution Certificate - Valid upto 30th Nov. 2025

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA
Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada – 8.

e-mail: zovjajcee@pcb.ap.gov.in

Ph : 0866-2546218
Fax: 0866-2546217

ORANGE CATEGORY

CONSENT & AUTHORIZATION ORDER

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No:N-239/APPCB/ZO-VJA/CFO/W&A/2014- 2194 **Date:** 08 **-01-2016**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules, 2008 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. J. Basheer Ahamed & Co.,
Plot No.8, APIIC, Industrial Park,
Menakur (V), Naidupet (M),
SPS Nellore District-524 421.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1	Trade effluents	45.0	Shall be recycled
2	Domestic effluents	1.5	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m^3/hr)
1	125 KVA D.G. Set	----

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 5 (4)]:

M/s. J. Basheer Ahamed & Co., is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- **HAZARDOUS WASTES WITH RECYCLING OPTION:**

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Used oil	5.1 of Schedule-I	100 Lts./Annum	Disposal to A.P.P.C.B. authorized reprocessing agencies

This consent order is valid for the following products along with quantities indicated only:

S.No.	Product	Quantity
1	Washed Broken Glass	100 Tons/day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **30th NOVEMBER,2025**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. J. Basheer Ahamed & Co.,
Plot No.8, APIIC, Industrial Park,
Menakur (V), Naidupet (M),
SPS Nellore District-524 421.

Copy to the Environmental Engineer, Regional Office, NELLORE for information and necessary action.

ANNEXURE-XV

Category of the Industry :

RED

CONSENT ORDER NO. 2405157647231 DATED: 13/05/2024.

PROCEEDINGS NO.T1/TNPCB/F.3648HSR/RL/HSR/W/2024 DATED: 13/05/2024

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5 , S.F.No. Plot No.B8, B12, B13, B14, B15, B16, B17, B18, OLAIPPATTI village Uthangarai Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- R24HSR57646144)

Ref: 1. Unit's Application No. 57647231, Dated 26.02.2024
2. IR.No : F.3648HSR/RL/DEE/HSR/2024 dated 17/04/2024
3. Minutes of 323rd CCC meeting held on 02.05.2024 vide CCC ITEM NO: 323-11

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5
S.F No. Plot No.B8, B12, B13, B14, B15, B16, B17, B18
OLAIPPATTI Village
Uthangarai Taluk
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2025**

R SARASAVANI

Digitally signed by R SARASAVANI
Date: 2024.05.13 16:03:04 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.B AND B TRIPLEWALL CONTAINERS LIMITED UNIT 5,
Sy.No.263/2/3,
Marsur Madiwal Village,
Kasaba Hobli, Anekal Taluk,
Bengaluru.
Pin: 562106

Copy to:

1.The Commissioner, MATHUR-Panchayat Union, Uthangarai Taluk, Krishnagiri District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	KRAFT PAPER (TEST LINERS & FLUTING MEDIA)	9700	MT / Month
2.	ELECTRIC POWER (CO-GEN POWER PLANT)	3.5	MW

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	16.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent 1 (Paper Forming Process)	10553.0	Recycling to process
2.	Trade Effluent 2 (Other Process)	1197.0	Recycling to process
3.	Trade Effluent 3 (DM Plant Regeneration)	4.0	Ash Quenching

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1	2	3
1.	pH		5.5 to 9		5.5 to 9	5.5 to 9	5.5 to 9
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature	shall not exceed 5°C above the receiving water temperature	shall not exceed 5°C above the receiving water temperature
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve	shall pass 850 micron IS sieve	shall pass 850 micron IS sieve
4.	Total Suspended Solids	mg/l	30		100	100	100
5.	Total Dissolved solids (inorganic)	mg/l	-		2100	2100	2100
6.	Oil & Grease	mg/l	-		10	10	10
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30	30	30
8.	Chemical Oxygen Demand	mg/l	-		250	250	250
9.	Chloride (as Cl)	mg/l	-		1000	1000	1000
10.	Sulphates (as SO4)	mg/l	-		1000	1000	1000
11.	Total Residual Chlorine	mg/l	-		1	1	1
12.	Ammonical Nitrogen (as N)	mg/l	-		50	50	50
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100	100	100
14.	Free Ammonia (as NH3)	mg/l	-		5	5	5
15.	Arsenic (as As)	mg/l	-		0.2	0.2	0.2
16.	Mercury (as Hg)	mg/l	-		0.01	0.01	0.01
17.	Lead (as Pb)	mg/l	-		0.1	0.1	0.1
18.	Cadmium(as Cd)	mg/l	-		2	2	2
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`	0.1`	0.1`
20.	Total Chromium (as Cr)	mg/l	-		2	2	2
21.	Copper (as Cu)	mg/l	-		3	3	3
22.	Zinc (as Zn)	mg/l	-		1	1	1
23.	Selenium (as Se)	mg/l	-		0.05	0.05	0.05
24.	Nickel (as Ni)	mg/l	-		3	3	3
25.	Boron (as B)	mg/l	-		2	2	2
26.	Percent Sodium	%	-		-	-	-
27.	Residual Sodium Carbonate	mg/l	-		-	-	-
28.	Cyanide (as CN)	mg/l	-		0.2	0.2	0.2
29.	Fluoride (as F)	mg/l	-		2	2	2
30.	Dissolved Phosphates(as P)	mg/l	-		5	5	5
31.	Sulphide (as S)	mg/l	-		2	2	2
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1	1	1
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7	10-7	10-7

35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6	10-6	10-6
36.	Fecal Coliform	MPN/100ml	-		-	-	-

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.

6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.

7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.

8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.

9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.

12. The occupier shall provide and maintain rain water harvesting facilities.

13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.

14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.

i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.

ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.

iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.

iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall not carryout bleaching, deinking and coloring activities in its manufacturing process.
2. The unit shall operate and maintain the Sewage Treatment Plant for the treatment of sewage so as to achieve the standards prescribed by the Board.
3. The unit shall utilize the treated Sewage on land for gardening and greenbelt development after satisfying the standards prescribed by the Board.
4. The unit shall operate and maintain the Effluent Treatment Plant so as to treat the trade effluent of 1197 KLD and recycle it completely to the process
5. The unit shall ensure that 10553 KLD of trade effluent generated from paper forming process is completely recycled to process.
6. The unit shall recycle the entire quantity of trade effluent for recycling in process so as to achieve Zero Liquid Discharge at all times
7. The unit shall ensure that under any circumstances either treated or untreated trade effluent shall not be discharged in to nearby water bodies/land either directly or indirectly.
8. The unit shall provide EMFM with computer recording arrangements at the fresh water consumption, at the inlet & out let of SEDICELL system and ETP inlet & ETP out let (at trade recycling points) and the same shall be connected with the Water Quality Watch centre at TNPCB, Guindy, Chennai
9. The unit shall take all possible measures (like process/equipment modification, improved internal recycling practices, good housekeeping) to conserve the fresh water requirement and work towards the Bench Mark target of kraft paper production as per CPCB guidelines ,2006 set by National Productivity Council.
10. The unit shall maintain the Rain Water harvesting system provided in their premises to recharge the ground water in that area
11. No municipal solid waste or bio-medical waste or any other type of contaminates shall be allowed to be imported along with the paper wastes
12. The unit shall dispose the waste fiber to sun dray Board manufacturing units, plastic waste torecycling units and Boiler ash shall be disposed to brick manufacturers.
13. The unit shall apply the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months
14. The unit shall execute an agreement with a consented cement manufacturing unit for disposing Plastic Waste and 5.2 - Wastes or residues containing oil, generated by the unit, for Co-processing in Cement Kilns.
15. The unit shall execute an agreement with a consented Sun Dry Board Manufacturing Unit for disposing the Waste fiber generated by the unit.
16. The unit shall apply and obtain EPR registration for plastic packaging if covered under Schedule II - Guidelines on Extended Producer Responsibility for Plastic Packaging as per Plastic Waste Management Rules 2016 as amended.
17. The unit shall comply with the provisions of Plastic Waste management Rules, 2016
18. The unit shall not use "use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc
19. In case of revision of consent fee by the Government, the institution shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.

R SARASAVANI

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Date: 2024.05.13 16:03:26 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R SARASAVANI

Digitally signed by R SARASAVANI
Date: 2024.05.13 16:03:40 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

FILE NO : PCB/KKD/DO/12265/2023
Date of issue : 06/02/2023

KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974
The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :15198916
Dated:29-09-2022

TO

M/s GREEN WORLD PLASTIC COMPANY
11/539, NALLUR P.O. FEROKE, KOZHIKODE

Consent No. :PCB/KKD/DO/ICO/12265/G21KOZ527956/15198916/2023
Valid Upto :31/01/2026

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	**VALIDITY**	31/01/2026
2	Name and Address of the establishment	GREEN WORLD PLASTIC COMPANY 11/539, NALLUR P.O. FEROKE, KOZHIKODE 673631
3	Communication	Telephone :0-8891008894 Fax :0-0 E-mail:mujumujmeer@gmail.com
4	Occupier Details	MUJMEER .K MUBEENAS P.O.KALLAI KOZHIKODE
5	Local Body	FEROKE MUNICIPALITY
6	Survey Number	441/5,441/6
7	Village	FEROKE
8	Taluk	KOZHIKODE
9	District	KOZHIKODE
10	Capital Investment(Rs in Lakhs)	7.18 lakhs
11	Scale	Small
12	Category	GREEN
13	Annual fee(Rs) Total Fee remitted(Rs)	Rs.1700/- Rs.11050/-
14	RAW MATERIAL	PRODUCTS
	SOLID PLASTIC -500 Kilogram/day	PLASTIC CHIPS -400 Kilogram/day
15	Total Power Required (HP)	3 HP

2. CONDITIONS AS PER
The Water(Prevention and Control of Pollution)Act, 1974

2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

2.2 Water consumption: 400 litre/day

2.3 Effluent generation: 320 litres/day

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	**Characteristics**	**Unit**	**Tolerance Limit**	
			Sewage	**Trade Effluent**

2.5 Mode of disposal of treated effluent: Septic tank and soak pit

3. CONDITIONS AS PER
The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm3)

4. CONDITIONS AS PER
The Environment (Protection) Act, 1986.

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3.1 Activities for which Authorisation is granted

Collection		**transport**	
Reception		**Storage**	
Treatment		**Reprocessing/Disposal**	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

SI.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year

Mode of	
Storage	Disposal

4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

5. SPECIFIC CONDITIONS

5.1.This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.

5.2. No change or alteration of the unit is to be made without the prior permission of the Board. Any change

in the particulars furnished in the references or in the identity of the occupier / authorized agent is to be intimated to the Board forthwith.

5.3.The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water,land and sound pollution.

5.4 For continuing to operate beyond the validity date application for renewal has to be submitted on or before 31.11.2025 in the website of the board(krocmms.nic.in).Late application will be accepted only with fine/late fee as applicable

5.5. Consent to Operate / Authorization shall be obtained before commissioning the industry under the Water(Prevention and Control of Pollution) Act, the Air (Prevention and Control of Pollution) Act and the relevant Rules under Environment (Protection) Act.

5.6. Signboard showing the name of the establishment shall be displayed at the entrance of the site.

5.7.Raw materials and products shall be handled with proper care to prevent spreading of dust.

5.8.The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.

5.9.The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.

5.10.All the operations shall be carried out within closed premises.

5.11. There shall not be any discharge of trade effluent from the unit.

5.12. Sanitary facility with septic tank and soak pit shall be provided to the workers

5.13.Solid waste, if any generated in the unit shall be disposed off scientifically

5.14. This consent is granted on the basis of the affidavit 17.02.2021 , self certification dated on 17.02.2021 furnished by the applicant. If the statement furnished in the affidavit find false, the consent issued will be revoked and prosecution will be launched against the unit.

5.15.Adequate safety measure shall be provided in accordance with fire and safety regulations and necessary clearance from the concerned authority shall be obtained.

5.16.The waste generated shall be disposed through authorized recyclers.

Sauma Hameed

Digitally signed by Sauma Hameed
Date: 2023.02.06 21:17:12 +05'30'

DATE :06/02/2023

SIGNATURE & SEAL OF ISSUING AUTHORITY

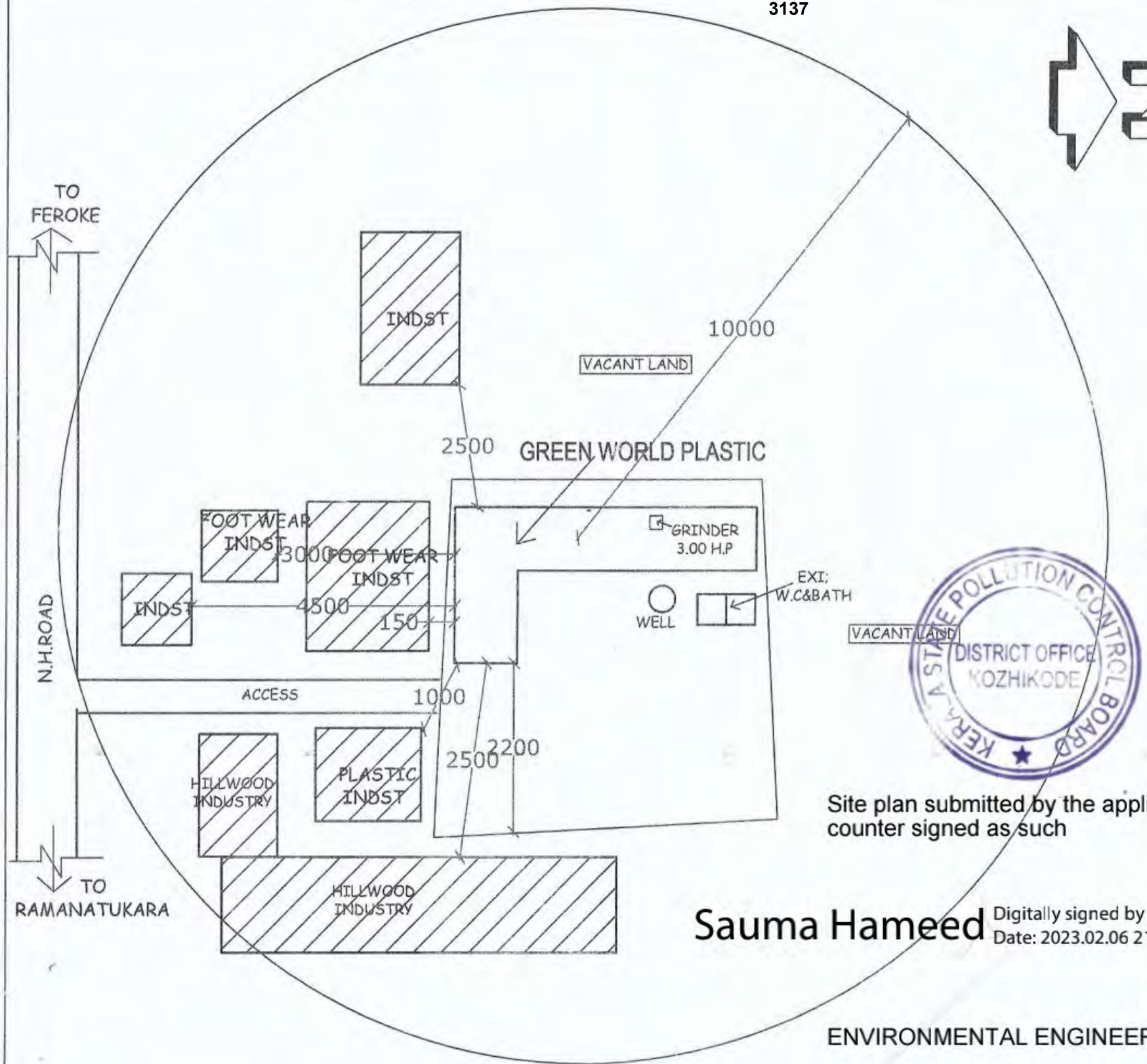
ENVIRONMENTAL ENGINEER,DISTRICT OFFICE,KOZHIKODE

To

MUJMEER .K
MUBEENAS
P.O.KALLAI
KOZHIKODE

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



MACHINERY DETAILS		
1	GRINDER	3.00 H.P

NAME :M/s; GREEN WORLD PLASTIC
PURPOS :PLASTIC CRUSHING

SITE PLAN

EXISTING BUILDIND - 11/539-A
IN R.S NO: , WARD :
FEROKE VILLAGE
FEROKE MUNICIPALITY

DO NOT SCALEOUT THE DRAWING

PLINTH AREA G.FLOOR 141.20 M^2

ALL DIMENSIONS ARE IN CMS

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE
KOZHIKODE

Site plan submitted by the applicant
counter signed as such

Sauma Hameed Digitally signed by Sauma Hameed
Date: 2023.02.06 21:17:36 +05'30'

ENVIRONMENTAL ENGINEER

CLINT

K.I. SUJEESH KUMAR
D.S. Constructors
Modern Bazar, Kozhikode-27
Consulting Engineer
Reg. No: E 2050/08/274/KKD/60/SA
Kerala State

Contact no. 0-8891008894

GREEN WORLD PLASTIC COMPANY

11/539, NALLUR P.O. FEROKE ,KOZHIKODE – 673631
EMAIL : mujumujmeer@gmail com

REF.NO. GWPC/2025/CM/06 DATE: 17-02-2025

PURCHASE ORDER

To,
CM Scrap Traders,
Shadipur, Sri Vijaya Puram
SOUTH ANDAMAN- 744103

Sub; Purchase order for waste plastic reg:

PURCHASE ORDER DETAILS:

SL NO.	DESCRIPTION	QUANTITY	REMARKS
1	PLASTIC	50 TON	PAYMENT WILL BE PROCESSED WITHIN 15 DAYS

Delivery details

Prior intimation of six days from the dispatch date in shipping port.

Delivery location: Chennai port.

Please ensure that the material meets the specified quality standards and it delivered within the time period. Any deviations from the agreed terms should be communicated promptly.

Regards,

GREEN WORLD PLASTIC COMPANY

GREEN WORLD PLASTIC COMPANY FEROKE KOZHIKODE

Nappi Haji PARTNERS

M/s B AND B TRIPLEWALL CONTAINERS LIMITED

Sy.No.263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bengaluru
Pin: 562106

DATE: 11-02-2025

To
CM Scrap Traders,
Shadipur, Sri Vijaya Puram
SOUTH ANDAMAN- 744103

Subject: Bulk Purchase Order for waste cardboard and waste paper reg:

Dear Sir/Madam,

We, **M/s B AND B TRIPLEWALL CONTAINERS LIMITED**, are pleased to place a bulk purchase order with **CM Scrap Traders** for the supply of waste cardboard and waste paper in large quantities. As a growing enterprise, we have a continuous and large-scale requirement for high-quality cardboard materials. We are open to purchasing any quantity of cardboard that you can supply, ensuring that it meets our required specifications and quality standards.

We appreciate the business relationship we share and look forward to a smooth and consistent supply from your end. Below are the specifications for the products we require.

Terms & Conditions:

1. Unlimited Quantity Acceptance: We are ready to procure any quantity of waste cardboard and waste paper that you can supply, based on availability and quality standards.
2. Flexible Delivery Schedule: We are open to multiple deliveries based on stock availability and can coordinate as per mutual convenience.
3. Quality Assurance: All goods must be free from defects and meet the required standards for durability and strength.
4. Payment Terms: Payment will be processed as per mutually agreed terms (e.g., full payment upon delivery, installment-based, or Net 30 days from invoice date).
5. Inspection & Acceptance: Any damaged or defective materials will be replaced without additional cost.
6. Logistics & Handling: Proper packaging and secure transportation must be ensured to avoid any damage during transit.

7. Order Confirmation: Kindly confirm acceptance of this bulk purchase order and provide an estimated supply schedule.

We are keen to maintain a long-term partnership with CM Scrap Traders and ensure smooth procurement of all necessary materials. We appreciate your cooperation and look forward to prompt confirmation of this order.

B AND B TRIPLEWALL CONTAINERS LTD. BANGALORE UNIT-5

Your's faithfully

Mota Sardar

M/s B AND B TRIPLEWALL CONTAINERS LIMITED

नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

STATUS OF REMEDIATION OF LEGACY WASTE AT BROOKSHABAD

(Execution Plan, Extracted Materials/Fractions & Final Disposal)

Name of work: Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump Yard located at Brookshabad, Port Blair.

Agreement No.: 02 (SWM) of 2021-2022

Estimated Cost: Rs. 9.98Cr.,

Date of work award: 01.11.2021 & **Time of Completion:** 15 months,

Name of the Contractor: M/s. Aqua World Exports Pvt. & consortium firm M/s Sri Sai Recycle Solutions, Tamil Nadu

Web URL: https://www.andamanpbmcbioremediation.in/copy-of-overview

Work description:

Methodology adopted:	Windrow Aerobic.
Machineries Installation Completed Date	:20.03.2022
Electricity Arrangement Request Letter Dated	:31.03.2022
Electricity Connection Obtained By PBMC Dated	:21.09.2022
Waste Processing & Disposal Work Started on	:16.12.2022
Waste Processing & Disposal Work Completed on	:12.01.2024

Project Execution Overview

The tender for the project was awarded to the firm on 1st November 2021. The installation of machinery was completed on 20th March 2022, and electricity connection, along with DG-Set, was installed on 13th December 2022. The facility was equipped with a weighing bridge. Waste processing operations commenced on 16th December 2022 and were completed on 12th January 2024.

- For waste processing, the facility was installed with a Manual Segregation cum Feeder Conveyor for mixed waste feeding, connected to 100 MM Trommel, 35 MM Trommel, and 8 MM Trommel. To speed-up the work, the contractor was installed 02 set of machineries @250TPD at the project site.

- Scope of Work was Supplying, Installation, and Commissioning of a Mechanized Material Recovery Facility (MRF) with a capacity of 250 TPD. Biomining of legacy waste, including excavation, segregation by means of mechanical equipment, and spraying of bio-cultures to retain the quality of soil as per the benchmarks of the *Guidelines for Disposal of Legacy Waste*, CPCB Guidelines 2019, including the management of fresh waste.

- The work was executed at the Brookshabad Legacy Waste Dump Site, where the entire area was divided into grids to facilitate operations land reclamation and approximately 3 hectares of land were reclaimed.

Extracted Materials and Final Disposal:

- Total Quantity of Bioremediation: 01 Lakh MT, during the process various fractions of materials out of legacy waste get separated out through trommel and it was collected openly and transported daily to the site of utilization/ disposal.

Running Bill details	Total quantity of legacy waste bio-remediated	Bio-remediation work duration				SVPMC's Resolution towards the bills
			Compost	Inert	RDF& Others	
3rd RA No.: 81 & 82/EE-III/WKS/SWM/MC/2022-23	25310	16.12.2022 to 28.02.2023	5525.85	18703.75	1080.4	**3rd and 4th RA** – Resolution No. 16/FTA/MC/2023 – Dated 08-05-2023
4th RA No.: 83 & 84/EE-III/WKS/SWM/MC/2022-23	34210	01.03.2023 to 20.04.2023	6462.27	26786.43	574.73	
5th RA No.: 106 & 107 /EE-III/WKS/SWM/MC/2022-23	21625	21.04.2023 to 31.05.2023	5183.7	16441.59	94.71	**5th RA** – Resolution No. 31/FTA/MC/2023 – Dated 02-08-2023
6th RA No.: 184 & 185 /EE-III/WKS/SWM/MC/2022-23	17840	10.12.2023 to 14.01.2024	4760.2	12710.6	369.2	**6th RA** – Resolution No. 16/FTA/MC/2024 – Dated 03-06-2024
Total Quantity	**98985**	**-**	**21932.02**	**74642.37**	**2119.04**	

Summary of the processed materials extracted and its utilisation:

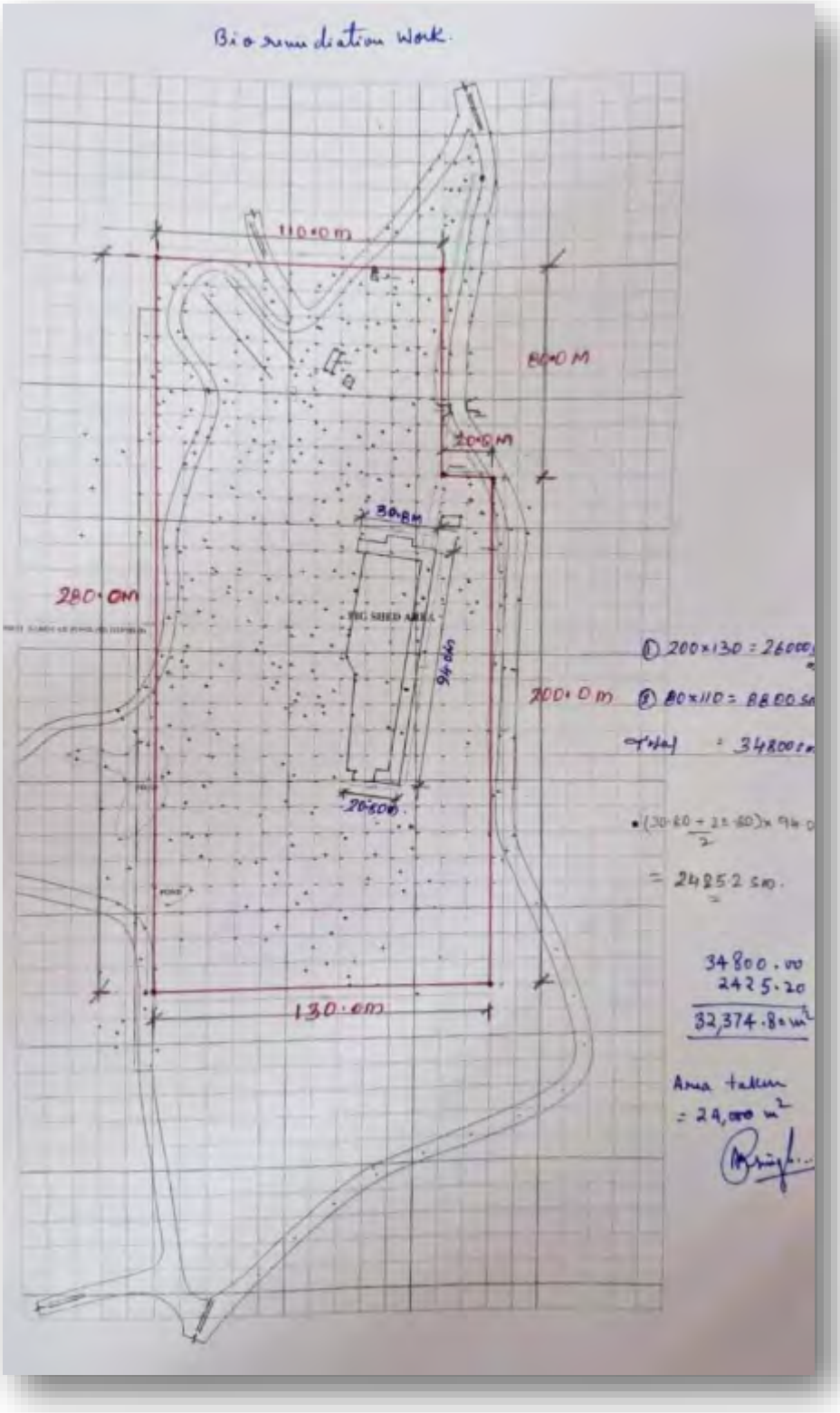
Material Type	Quantity (Tonnes)	Waste Composition Percentage (%)	Utilization Method	Remarks
Bio earth	21,932	22.1	Transported and sprayed in municipal parks and green patches (covering 29.653 hectares) and issued to Panchayats for non-cultivation purposes (Calicut Gram Panchayat, South Andaman).	**Annexure-I**
Inerts & stones	74,642	75.33	Segregated and re-laid at the existing bio-remediated site for land reclamation (around 29,000 m^2 area), as per the grid-planning at legacy waste site.	**Annexure-II**
RDF and others	2,119.04	2.138	Transported to mainland for incineration at cement factories i.e., M/s Chettinad Cement, Tamil Nadu.	**Annexure-III**
Lost fraction	Around 1.05%	1.05%	Loss during operations.	-

Monitoring Mechanism:

The project monitoring involved technical supervision and special inspections by the A&N Administration, as well as visiting inspection teams from various departments and the Ministry's Swachh Survekshan team.

- Junior Engineer (JE): 100% field measurement verification.
- Assistant Engineer (AE): 50% test-check of work execution.
- Executive Engineer (Engineer-in-Charge): 10% test-check of executed work.

All bills were prepared after field verification and placed before the committee for approval. The status reports and payment bills were submitted to SVPMC's respective sub-committees for decision-making.



Working plan of bio-remediation work, by dividing the entire area of legacy waste site into grids to ease-out the work as well as to have accountability on land reclamation

PHOTOGRAPHS TAKEN DURING THE WORKING OF BIO-REMEDIATION AT LEGACY WASTE DUMPSITE

BIOMINING OF LEGACY WASTES DUMPED AT BROOKSHABAD DUMP SITE

FINAL PROGRESS REPORT

Prepared By

Executive Engineer-III

Port Blair Municipal Council

Port Blair

1.0. INTRODUCTION

Unscientifically constructed and landfills create irreversible damage to the environment: They generate leachates, emit greenhouse gases, pollute groundwater, etc. A leachate is any liquid that, in the course of passing through waste, extracts soluble or suspended contaminants. It is hazardous in nature. The environmental, ecological and socio-economic implications often make land disposal a menace to be managed. There is an urgent need, therefore, to reclaim the prevailing dumpsites to ensure land availability (referred to as extended landfill capacity) and recycle untapped resources deposited at old dumpsites. Notably, two approaches can undertake to treat legacy waste—or aged waste:

1. Scientific capping, which is typically applied to landfills constructed scientifically (engineered landfills/ sanitary landfills).
2. Landfill mining/ biomining, which is a technically assisted and economically managed extraction of recyclables and other revenue-generating fractions from waste materials already been disposed of by land filling.

Biomining of dumpsites is typically aided by a process called bioremediation. It is microbe-mediated degradation of organic waste carried out by adding biological inoculums to the dumpsite. The guidelines by the Central Pollution Control Board recommend 'bioremediation' for the treatment of legacy waste and reclamation of old dumpsites. It is, however, imperative to note that bioremediation is only possible for dumpsites having a higher organic content (such it is where fresh waste is disposed of along with legacy waste). Bioremediation of legacy waste does not necessarily give efficient results in old / aged landfills (un-operated and closed dumpsites) where the waste has already reached the maximum level of microbial degradation. Therefore, the very first step towards dumpsite reclamation is to analyze the technical parameters such as characteristics and composition of legacy waste for assessing the feasibility of conducting bioremediation of dumpsites.

Biomining (also referred as landfill mining) refers to the process of digging out the previously dumped/ disposed of materials from a Landfill (in our case Open dumpsite) to recover metal, plastic, glass, combustibles, soil and other fine materials. It also refers to clearing the open dumpsites by segregating the prevailing waste into different constituents and converting the biodegradable portion in to compost, and the remaining non-recyclable plastic as refused derived

fuels, which in turn can be used as an alternate fuel in Industries. The Compostable portion of the waste is removed through sieving and sold for use as soil enriches/ fertilizer or for landscaping The first step for land fill mining is the stabilization of the existing waste in the dumpsite. Mining of unsterilized or in sufficiently decomposed wastes would result in an unacceptable generation of nuisances and will have a negative impact with regard to the health and safety of the people operating and also affects the ecosystem. The technology mainly targets to excavate the materials and process in such a way that the target materials can be separated from the excavated mass and further process to meet its required grade for any reuse or recycling operations. Generally, excavation is conducted using technologies used for open-cast mining, usually a front-end loader, a backhoe, a clamshell, a hydraulic excavator, or a combination of these. The Excavated material may be directly processed in –situ or will be stock piled for later processing via different methodologies to segregate the components. Based on the extent of resource recovery, the quantum and number of streams of segregation of the excavated quantum into varies. The process starts with the excavation of materials and the excavated materials are discharged into coarse screens; and oversize, non-process able wastes are removed. The residual fraction is further sent to relatively smaller screens and the material fraction that passes through the second screen is considered as soil fraction.

Further to segregate the soil fraction from the excavated waste, an efficient unit process named trammel screen is widely used. After this, the non-ferrous fraction is processed through an air classifier which separates the light organic materials from the heavy organics and commonly, this is used to recover waste-derived fuel (RDF).

The processing at the landfill site is typically accomplished by means of equipment mounted on trailers, which usually consists of conveyors belts, a coarse screen, a fine screen and magnet separator. In the final stage after recovery of metals, plastics, etc and combustible materials, the processing rejects and inert is disposed of as a back filling material after confirming its required geophysical properties.

The Indian Union territory of Andaman and Nicobar Islands (ANI's) is situated in the Bay of Bengal. ANI is strategically important in terms of national security and geopolitical. Nearly half of ANI’s population resides in Port Blair – with close to 150,000 inhabitants (Census of India, 2011), the municipality is the capital city of ANI and the center for most of ANI's economic activities, being the entry point for tourists and fisheries. Solid waste generated by the floating

population like tourists and the defence personnel's, apart from the native resident population, is a pressure mounting scenario for the Port Blair Municipal Council (PBMC) waste management. A report by Kaladharan et al. (2017) indicates that 47% of ANI solid waste is unmanaged, as compared to the national average of 14%. An affidavit submitted by the Andaman and Nicobar Pollution Control Committee (ANPCC) to the National Green Tribunal (NGT) indicates that PBMC generates about 115 metric tons of municipal waste per day, of which organic waste accounts for 60% (ANPCC 2019). In terms of generated volume, the main organic waste streams identified in the ANI are fish processing waste (FPW), Coconut Shell Waste (CW), Flower Waste (FW), and Saw Mill Waste (SMW). In this regard, a detailed study was commissioned under the Indo-German technical cooperation project Management of Organic Waste in India, to assess the practicality of the uptake/recycling of the main organic wastes in Port Blair, A&N Islands, and contribute to the sustainable waste management in the islands.

2.0. DESCRIPTION OF BROOKSHABAD DUMP SITE

The project must adopt an integrated approach to propose all the activities required for Dumpsite Remediation. It may be detailed as follows:

- ✓ Lowest ground level attains.
- ✓ Raking of garbage layer through long spike harrow operating in cross directions was done regularly to pull out rags, plastics, rubber, textiles, etc.
- ✓ Coarse material and garbage are screened through rotary / horizontal screens.
- ✓ The recovered earth is spread in the dedicated area.
- ✓ The stone, bricks, ceramics which are removed while screening and raking to be sent for land filling or for filling up of low lying area.
- ✓ The recyclables like plastic, glass, metal, and rugs cloth recovered from the waste was bundled and sold.
- ✓ The soil recovered to be used for refilling the ground on the same site for greenery.
- ✓ The recovered construction and demolition waste sent to C&D processing facility for producing building materials and left over the waste to be sent a secured landfill.
- ✓ Valuable land to be recovered by bio remediation process of legacy waste
- ✓ The Project Machines to be deployed: -Trommels, Horizontal Screens, Excavator, back hoe loaders, workers.
- ✓ Progressof Work to be monitored by aexpert team.

The remediation of Dumpsite leads to the following advantages:-

- ✓ Elimination of foul odor to be refits the citizen living nearby.
- ✓ Decline in vector burned is eases arising out of the dumpsite.
- ✓ Significant Reduction of air pollution happens of the entire area.
- ✓ Elimination of dump fires and leachate generation.
- ✓ Up lifting of the environmental, aesthetic and social parameters of entire area.
- ✓ Reduction in Green House Gas emissions, Soil Pollution and Ground Water Contamination
- ✓ Increase in nearby real estate value and rental values.
- ✓ Dumpsite land becomes available for other use.

3.0. PROGRESS OF WORK AT BROOKSHABAD DUMP SITE

Figure.1 represent the Views of Brookshabad dumpsite before the commencement of bio mining operations. M/s. Aqua World Exports Pvt. Limited, Chennai proceeded with the activities of 1. Installation of Trommels and conveyors with adequate capacity of motors and gear boxes. 2. Engaging chain dozer/ excavator for loosening and excavating the legacy waste. 3. Heaping the excavated garbage in to windrows for drying and waste stabilization. 4. Processing the legacy waste to segregate the recyclable materials and the enriched soil, debris like stone, and shredding the remaining matter mixed with plastics in to RDF. 5. Selling of recovered incinerable fraction as refused derived fuel (RDF) and fine fraction as Compost.

Process Flow Diagram of the Biomining facility at Brookshabad is depicted in Figure.2. The View of the machinery installed at the Brookshabad Biomining facility is presented in figure.3. The full-fledged operations were started on 16th December 2022. The biomining operations were carried out after the Weighment of each truck. The excavated materials are fed on to conveyor. The trammel of 8 MM separates the fine fraction called Bio earth (<8mm). The coarse fraction (>10MM) such as heavier stones, tyres, tubes, glass bottles etc. are separated manually from the RDF. The general work flow for biomining facility at Brookshabad as follows:-

- ✓ Estimation of legacy waste quantity.
- ✓ Execution Plan, Drawings of Scientific Reclamation Layout and required infrastructure.
- ✓ Site Assessment Report (SAR), Environment Monitoring Plan and Implementation Mechanism.

- ✓ Resource mobilization
- ✓ Construction of Processing Facility
- ✓ Excavation, resource recovery, sale and disposal of the recovered materials
- ✓ Scientific disposal of the process rejects.
- ✓ Reclamation of land, leveling, grading and compaction

Table.1. Consolidated Details of Operating Hours of JCB and Power Consumption at Dumpsite.

Biomining Daily Progress Report - Cumulative												
Date	Total Qty. Of Legacy Waste in Tons	Quantity Handled Up to The Date-Tons	Quantity Handled on the Day-Tons	Total Qty. Handled In Tons	Balance to be Handled In Tons	EB Reading		Total Units	JCB Running Hours	Machinery Running Hours	Man power	Remarks
						Starting Unit	Ending Unit					
16.12.2022	100000	0	260	260	99740	14.5	15.8	26	8.7	6.5	5	
17.12.2022	100000	260	360	620	99380	15.8	17.6	36	12.6	9	11	
19.12.2022	100000	620	360	980	99020	17.6	19.4	36	13.4	9	9	
20.12.2022	100000	980	360	1340	98660	19.4	21.2	36	12.8	9	12	
21.12.2022	100000	1340	320	1660	98340	21.2	22.8	32	11.8	8	13	
22.12.2022	100000	1660	380	2040	97960	23	24.9	38	12.36	9.5	11	
23.12.2022	100000	2040	500	2540	97460	25.1	27.6	50	13.8	12.5	10	
24.12.2022	100000	2540	280	2820	97180	27.8	29.2	28	9.7	7	8	
25.12.2022	100000	0	0	0	0	0	0	0	0	0	0	Christmas Leave
26.12.2022	100000	2820	400	3220	96780	29.6	31.6	40	13.2	10	12	
27.12.2022	100000	3220	500	3720	96280	31.6	34.1	50	13.6	12.5	13	
28.12.2022	100000	3720	320	4040	95960	34.4	36	32	14.6	8	11	
29.12.2022	100000	4040	180	4220	95780	36.2	36.7	10	18.7	4.5	10	GeneratorRunning-2.5 Hrs
30.12.2022	100000	4220	500	4720	95280	37.1	39.6	50	14.7	12.5	10	
31.12.2022	100000	4720	340	5060	94940	39.9	41.6	34	12.4	8.5	7	
01.01.2023	100000	0	0	0	0	0	0	0	0	0	0	Machine Repair Work
02.01.2023	100000	0	0	0	0	0	0	0	0	0	0	Due to Rain
03.01.2023	100000	5060	680	5740	94260	42.3	45.7	68	18.7	17	14	
04.01.2023	100000	5740	540	6280	93720	45.9	48.6	54	17.4	13.5	12	
05.01.2023	100000	6280	480	6760	93240	49	51.4	48	15.2	12	11	

06.01.2023	100000	6760	680	7440	92560	51.6	55	68	18.9	17	12	
07.01.2023	100000	7440	320	7760	92240	55.2	56.2	20	14.2	8	10	Generator Running 3 Hrs
08.01.2023	100000	0	0	0	0	0	0	0	0	0	0	Due to Rain
09.01.2023	100000	7760	540	8300	91700	56.6	59.3	54	16.4	13.5	7	
10.01.2023	100000	8300	480	8780	91220	59.5	61.9	48	15.8	12	6	
11.01.2023	100000	8780	280	9060	90940	62.1	63.5	28	11.2	7	9	
12.01.2023	100000	9060	420	9480	90520	63.5	65.6	42	16.4	10.5	11	
13.01.2023	100000	9480	280	9760	90240	65.9	66.9	20	14.8	7	4	Dg Run1.5 Hrs
14.01.2023	100000	9760	340	10100	89900	0	0	0	12.1	8.5	5	Dg Run
15.01.2023	100000	0	0	0	0	0	0	0	0	0	0	Pongal Festival
17.01.2023	100000	10100	450	10550	89450	0	0	0	14.7	11.25	11	DG Run Due to Internal Eb Problem
18.01.2023	100000	10550	320	10870	89130	0	0	0	11.2	8	6	DG Run Due to Internal Eb Problem
19.01.2023	100000	10870	380	11250	88750	0	0	0	12.3	9.5	10	DG Run Due to Internal Eb Problem
20.01.2023	100000	11250	330	11580	88420	66.9	68.2	26	11.7	8.25	9	2.5 Hrs DG Run
21.01.2023	100000	11580	380	11960	88040	68.2	69.8	32	12.6	9.5	9	Dg Run
22.01.2023	100000	11960	430	12390	87610	69.8	71.6	36	14.8	10.75	9	
23.01.2023	100000	12390	380	12770	87230	0	0	0	11.8	9.5	9	
24.01.2023	100000	12770	410	13180	86820	0	0	0	14.6	10.25	9	
25.01.2023	100000	13180	420	13600	86400	0	0	0	14.5	10.5	9	
26.01.2023	100000	13600	350	13950	86050	0	0	0	12.6	8.75	10	
27.01.2023	100000	13950	370	14320	85680	0	0	0	11.8	9.25	10	
28.01.2023	100000	14320	320	14640	85360	0	0	0	12.4	8	10	
30.01.2023	100000	14640	360	15000	85000	71.6	73.4	36	13.1	9	10	
31.01.2023	100000	15000	330	15330	84670	73.5	74.6	22	11.8	8.25	10	
01.02.2023	100000	15330	960	16290	83710	74.6	79.4	96	22.6	24	16	
02.02.2023	100000	16290	860	17150	82850	79.4	83.7	86	21.6	21.5	14	
03.02.2023	100000	17150	340	17490	82510	83.8	85.5	34	11.7	8.5	10	
04.02.2023	100000	17490	330	17820	82180	85.5	86.6	22	11.6	8.25	10	DG SET
06.02.2023	100000	17820	380	18200	81800	86.6	88.5	38	12.1	9.5	10	

07.02.2023	100000	18200	320	18520	81480	88.5	90.1	32	11.8	8	10	
08.02.2023	100000	18520	280	18800	81200	0	0	0	10.9	7	10	
09.02.2023	100000	18800	410	19210	80790	0	0	0	13.4	10.25	10	
10.02.2023	100000	19210	380	19590	80410	0	0	0	11.2	9.5	9	
11.02.2023	100000	19590	320	19910	80090	0	0	0	10.7	8	9	DG Set Run
13.02.2023	100000	19910	390	20300	79700	0	0	0	12.7	9.75	8	
14.02.2023	100000	20300	410	20710	79290	0	0	0	13.7	10.25	9	
15.02.2023	100000	20710	400	21110	78890	0	0	0	13.4	10	9	
16.02.2023	100000	21110	300	21410	78590	92.5	94	30	12.9	7.5	9	
17.02.2023	100000	21410	380	21790	78210	0	0	0	12.7	9.5	6	DG Set Run
18.02.2023	100000	21790	320	22110	77890	0	0	0	12.6	8	9	
20.02.2023	100000	22110	520	22630	77370	95.6	98.2	52	14.1	13	6	
21.02.2023	100000	22630	440	23070	76930	98.2	100.4	44	13.7	11	10	
22.02.2023	100000	23070	500	23570	76430	100.4	102.9	50	14.2	12.5	10	
23.02.2023	100000	23570	320	23890	76110	102.9	104.5	32	12.7	8	9	
24.02.2023	100000	23890	520	24410	75590	104.5	107.1	52	14.7	13	10	
25.02.2023	100000	24410	340	24750	75250	107.1	108.4	26	11.6	8.5	7	DG SET
27.02.2023	100000	24750	260	25010	74990	108.4	109.2	16	10.2	6.5	7	DG SET
28.02.2023	100000	25010	300	25310	74690	109.2	110.7	30	10.8	7.5	5	
01-03-2023	100000	25310	610	25920	74080	110.7	111.4	14	17	15.25	10	Dg Set Running 4 Hrs
03-03-2023	100000	25920	770	26690	73310	111.4	112.7	26	22	19.25	14	Dg Set Running 3 Hrs
04-03-2023	100000	26690	740	27430	72570	112.7	113.5	16	21	18.5	12	Dg Set Running 4 Hrs
05-03-2023	100000	27430	640	28070	71930	113.5	114.1	12	18	16	15	Dg Set Running Hours 5
06-03-2023	100000	28070	680	28750	71250	114.1	116	38	19	17	15	Dg Set Running Hours 3.5
08-03-2023	100000	28750	780	29530	70470	116	118.9	58	22	19.5	15	DG Running 0.5 Hrs
09-03-2023	100000	29530	810	30340	69660	118.9	121	42	23	20.25	14	DG Running 1.5 Hrs
10-03-2023	100000	30340	620	30960	69040	121	121.3	6	18	15.5	16	DG Running Hours-6 Hrs
11-03-2023	100000	30960	980	31940	68060	121.3	124.9	72	28	24.5	12	
12-03-2023	100000	31940	740	32680	67320	124.9	126.9	40	21	18.5	18	Dg Running Hours 4.5

13-03-2023	100000	32680	920	33600	66400	126.9	129.9	60	26	23	16	
14-03-2023	100000	33600	780	34380	65620	129.9	131.3	28	22	19.5	14	Dg Running Hours 3.5
15-03-2023	100000	34380	810	35190	64810	131.3	133.6	46	23	20.25	12	
16-03-2023	100000	35190	840	36030	63970	133.6	134.8	24	24	21	19	Dg Running Hours 3.5
17-03-2023	100000	36030	810	36840	63160	134.8	137	44	23	20.25	18	Dg Running Hours 3.5
18-03-2023	100000	36840	740	37580	62420	137	139.6	52	21	18.5	16	
20-03-2023	100000	37580	980	38560	61440	139.6	143.8	84	28	24.5	12	
21-03-2023	100000	38560	810	39370	60630	143.8	145.8	40	23	20.25	16	Dg Running Hours 3.5
22-03-2023	100000	39370	820	40190	59810	145.8	148	44	23	20.5	16	Dg Running Hours 3.5
24-03-2023	100000	40190	810	41000	59000	148	150.5	50	23	20.25	16	Dg Running Hours 2
25-03-2023	100000	41000	810	41810	58190	150.5	152.3	36	23	20.25	16	Dg Running Hours 3.5
27-03-2023	100000	41810	820	42630	57370	152.3	155.4	62	23	20.5	15	
28-03-2023	100000	42630	980	43610	56390	155.4	161.3	118	28	24.5	15	
29-03-2023	100000	43610	810	44420	55580	161.6	164.1	50	23	20.25	15	Dg Running Hours 2
31-03-2023	100000	44420	840	45260	54740	164.1	167	58	24	21	15	
01-04-2023	100000	45260	840	46100	53900	167	169.5	50	24	21	16	Dg Running Hours 2
03-04-2023	100000	46100	920	47020	52980	169	172	60	26	23	17	
04-04-2023	100000	47020	840	47860	52140	172	173.6	32	24	21	17	Dg Running Hours 2.4
05-04-2023	100000	47860	880	48740	51260	173.6	175.2	32	25	22	17	Dg Running Hours 2.5
06-04-2023	100000	48740	780	49520	50480	175.2	176.6	28	22	19.5	17	Dg Running Hours 4.5
07-04-2023	100000	49520	870	50390	49610	176.6	179.3	54	25	21.75	17	
08-04-2023	100000	50390	840	51230	48770	179.3	181.5	44	24	21	16	Dg Running Hours 3
09-04-2023	100000	51230	740	51970	48030	181.5	182.7	24	21	18.5	15	Dg Running Hours 3.5
10-04-2023	100000	51970	840	52810	47190	182.7	185.3	52	24	21	16	Dg Running Hours 2
11-04-2023	100000	52810	820	53630	46370	185.3	188.2	58	23	20.5	16	Dg Running Hours 3
13-04-2023	100000	53630	880	54510	45490	188.2	191.4	64	25	22	16	
14-04-2023	100000	54510	820	55330	44670	191.4	193.1	34	23	20.5	16	Dg Running Hours 3.5
15-04-2023	100000	55330	760	56090	43910	193.1	194.1	20	22	19	16	Dg Running Hours 3-3.5
17-04-2023	100000	56090	820	56910	43090	194.1	197.2	62	23	20.5	16	Dg Running Hours 4.5

18-04-2023	100000	56910	880	57790	42210	197.2	200.4	64	25	22	16	Dg Running Hours 4
19-04-2023	100000	57790	870	58660	41340	200.4	202.9	50	25	21.75	16	Dg Running Hours 2-3
20-04-2023	100000	58660	860	59520	40480	202.9	205.4	50	25	21.5	16	
21.04.2023	100000	59520	840	60360	39640	205.4	208.2	56	21	18.7	14	Dg Set Running Hours 1.5
22.04.2023	100000	60360	820	61180	38820	208.2	209.2	20	21	18.2	12	Dg Set Running 3.5 Hrs
26.04.2023	100000	61180	1020	62200	37800	209.2	213.4	84	26	22.7	15	
27.04.2023	100000	62200	910	63110	36890	213.4	215.9	50	23	20.2	17	Dg Set Running 1.5 Hrs
28.04.2023	100000	63110	950	64060	35940	215.9	218.6	54	24	21.1	19	Dg Set Running 2 Hrs
29.04.2023	100000	64060	970	65030	34970	218.6	220.9	46	24	21.6	19	Dg Set Running 3 Hrs
02.05.2023	100000	65030	1040	66070	33930	220.9	225	82	26	23.1	21	
03.05.2023	100000	66070	850	66920	33080	225	227.1	42	21	18.9	18	DG Set Running 1 hr
04-01-1900	100000	66920	870	67790	32210	227.1	227.7	12	22	19.3	15	DG Set Running 3.2 hr
06.05.2023	100000	67790	1080	68870	31130	227.7	232	86	27	24.0	18	
08.05.2023	100000	68870	950	69820	30180	232	234.7	54	24	21.1	19	DG Set Running 2 Grs
09.05.2023	100000	69820	850	70670	29330	234.7	236.6	38	21	18.9	16	DG Set Running 3 Grs
16.05.2023	100000	70670	970	71640	28360	240.8	241.7	18	24	21.6	19	Dg Set Running 4 Grs
17.05.2023	100000	71640	1200	72840	27160			0	30	26.7	19	Dg Set Running 14.5 Hrs
18.05.2023	100000	72840	1240	74080	25920			0	31	27.6	19	Dg Set Running 14.8 Hrs
19.05.2023	100000	74080	1220	75300	24700			0	31	27.1	19	Dg Set Running 15.10 Hrs
20.05.2023	100000	75300	1310	76610	23390	242.7	247.1	88	33	29.1	19	Dg Set Running 4.5 Hrs
22.05.2023	100000	76610	970	77580	22420	247.1	249.7	52	24	21.6	18	Dg Set Running 4.5 Hrs
23.05.2023	100000	77580	1350	78930	21070	249.7	255.4	114	34	30.0	19	
26.05.2023	100000	78930	1210	80140	19860	257.5	261.7	84	30	26.9	19	
30.05.2023	100000	80140	1100	81240	18760	261.7	263.7	40	28	24.4	19	DG Set 2 Hrs
11.12.2023	100000	81240	680	81920	18080	Due to EB Payment Issue Connection Discontinued 5 Days		0	17	15.1	6	Dg Set Running Hours 8.6
12.12.2023	100000	81920	670	82590	17410			0	17	14.9	10	Dg Set Running 8.02 Hrs
13.12.2023	100000	82590	750	83340	16660			0	19	16.7	11	Dg Set Running 9.02 Hrs
14.12.2023	100000	83340	740	84080	15920			0	19	16.4	13	Dg Set Running 9.5 Hrs
15.12.2023	100000	84080	730	84810	15190			0	18	16.2	12	Dg Set Running 9.5 Hrs

16.12.2023	100000	84810	700	85510	14490	531.56	534.21	53	18	15.6	10	Due Power Supply Interruption Process was continued by Dg Set in minimum 10 to 15 minutes per day
18.12.2023	100000	85510	730	86240	13760	535.27	538.74	69.4	18	16.2	14	
19.12.2023	100000	86240	750	86990	13010	539.45	543.01	71.2	19	16.7	15	
20.12.2023	100000	86990	780	87770	12230	543.56	547.2	72.8	20	17.3	16	
21.12.2023	100000	87770	720	88490	11510	547.72	550.97	65	18	16.0	13	
22.12.2023	100000	88490	670	89160	10840	551.24	554.01	55.4	17	14.9	12	
23.12.2023	100000	89160	670	89830	10170	554.18	556.84	53.2	17	14.9	12	
25.12.2023	100000	89830	690	90520	9480	557.14	560.01	57.4	17	15.3	12	
26.12.2023	100000	90520	630	91150	8850	560.24	563	55.2	16	14.0	10	
27.12.2023	100000	91150	680	91830	8170	563.04	565.9	57.2	17	15.1	13	
28.12.2023	100000	91830	670	92500	7500	565.97	568.7	54.6	17	14.9	13	
29.12.2023	100000	92500	760	93260	6740	568.74	572.01	65.4	19	16.9	12	
30.12.2023	100000	93260	730	93990	6010	572.07	575.12	61	18	16.2	12	
02.01.2024	100000	93990	780	94770	5230	576.24	579.94	74	20	17.3	12	
03.01.2024	100000	94770	690	95460	4540	580.01	582.9	57.8	17	15.3	12	
04.01.2024	100000	95460	770	96230	3770	582.94	586.47	70.6	19	17.1	12	
05.01.2024	100000	96230	680	96910	3090	586.87	590.02	63	17	15.1	12	
06.01.2024	100000	96910	640	97550	2450	590.05	593.42	67.4	16	14.2	12	
08.01.2024	100000	97550	780	98330	1670	594.21	597.7	69.8	20	17.3	12	
09.01.2024	100000	98330	750	99080	920	597.8	600.9	62	19	16.7	12	
Total Qty Processed as On 09.01.2024			**99080**					**5913.4**	**2816.96**	**2367.11**	**1917**	**Apprax.415 Genset Hours**

Total Machine Hours	2367
Total Power Consumption in Units	5913
Total Genset Running Hours	415
Total Earth Movers Running Hours	2817
Total Man Power (Only Labours)	1917
Total Quantity Processed as on 09.01.2024	**99080**

Table.2. Details of Legacy Waste Intake

Sl.No.	Month	Quantity Weighed in Tons	Status
1.	December-2022	5060.00	Completed
2.	January-2023	10270.00	Completed
3.	February-2023	9980.00	Completed
4.	March-2023	19950.00	Completed
5.	April-2023 (up to 20th April-2023)	14260.00	Completed
6.	21st Apr-23 to 31st May-23	21720.00	Completed
7.	11th Dec 2023 to 09.01.2024	17840.00	Completed
Total Legacy waste Treated till 09.01.2024		**99080.00**	**Completed**

Table.3. Details of Recovered Materials

Sl.No	Month	Bio-Earth/ Compost (Tons)	Inert & Stone Debris (Tons)	RDF and others (Tons)
1.	December-2022	1270.00	3500.00	290.00
2.	January-2023	2259.40	7590.60	420.00
3.	February-2023	1996.45	7613.15	370.40
4.	March-2023	4292.70	17857.62	450.27
5.	April-2023 (up to 20.04.23)	2169.57	8928.81	124.46
6.	21st April 2023 to 31st May23	5183.70	16441.590	94.71
7.	**11th Dec 23 to 12th Jan 24**	**4760.200**	**12710.600**	**369.200**
	Total	**21932.02**	**74642.370**	**2119.04**

Table.4. Details of Waste Composition Percentage Calculation Table

Date	Materials	Vehicle No.	Gross Weight	Tare Weight	Net Weight	Inert & Stone Debris Weight	RDF & Others Weight	Organic Manure
19.12.2022	Legacy	AN01D7281	12150	6300	5850	4519.13	96.53	1171.76
07.01.2023	Legacy	AN01D7281	11960	6320	5640	4435.86	101.52	1040.58
11.02.2023	Legacy	AN01D7281	12220	6340	5880	4645.79	94.67	1068.98
Total					17370.0	13600.78	292.72	3281.32

Total Quantity In Take	**Proportionate of Fractions**						**Lost Fraction**	
	Manure Below 6 MM		Inert & Stone Debris <6MM >35 MM		RDF & Others 100 MM >		All Conveyors and Feeding Point	
Kgs	Kgs	%	Kgs	%	Kgs	%	Kgs	%
17370.00	3281.32	18.89 %	13600.78	78.3%	292.72	1.68%	195.18	1.12%

Average quantity of Manure, Inert, RDF &Others in one ton of Legacy waste is 200 Kgs, 780 Kgs, and 20 Kgs respectively.

The Municipal Council Officials, Port Blair visited the site on 20.06.2022, 11.07.2022, 17.08.2022, 19.08.2022, 01.09.2022, 21.02.2023, 07.03.2023, 10.04.2023, 27.04.2023, 12.05.2023, 17.05.2023, 19.10.2023, 07.11.2023, 20.12.2023 to inspect the progress of bio mining operations. Table 1 indicates the consolidated operation along of waste excavation and handling machinery and monthly power consumption log during 11th December 2023 to 10th January 2024. Table.2 represents quantity of Legacy waste intake for processing in tons.Table.3 represents the consolidated dispatch details of the processed and recovered materials. Table.4 represents the fractions proportionate of legacy waste at Brookshabad Biomining facility. Photographs of the all relevant activities presented in figure 1 to 10. (Weighment slip, Soil Test Report, Diversion, Inspection, Manure Diversion Letter, and Plastic Vendor Details., etc)

4.0 Conclusion and Recommendations:-

The DPR Evaluation is done by Executive Engineer, Port Blair Municipal Council, Port Blair for a volume of 86350 Tons. The work order has been issued to M/s. Aqua World Export Private Limited, Chennai. The full-fledged operations at Port Blair Biomining Facility started after the installation of biomining machinery on 17th December 2022. As per the Request from the Aqua World Exports Private limited for Excess quantity Legacy waste, PBMC inspected the site and quantify the excess Legacy waste at Brookshabad Dump yard on 7th November 2023 and an additional quantity of 13650 Tons of waste was measured. Thus, the total quantity of waste at Port Blair Municipal Council Brookshabad dumpsite is 100000 Tons.

Based on site observations and analysis of records it was observed that 17840 Tons (4760.200 Tons of Bio Earth + 12710.600 Inert Materials+369.200 Tons of RDF) of Legacy Waste has been screened and disposed from Brookshabad Biomining Facility as of 10th January 2024.During the Site inspection 7th November 2023 800 Tons of RDF & Others was stored at site but however based on disposal records only 369.200 tons of RDF & Others disposed from 11th Decemeber 2023 to Till Date. As there is a variation between the site observation and disposal record, it is assumed that the recovered RDF & others are either burnt or disposed to unauthorized recyclers. Hence the payment quantity of 920 Tons

deducted from the total measured Quantity as the RDF stored at site is not reflected in the disposal records. Thus, 99080 Tons of Legacy waste is considered to be disposed from Brookshabad Dump Yard of which payment for 81240 Tons has been recommended till 12th January 2023 and hence the final payment for 17840 Tons as summarized in Table.5.

Table.5. Details of Progress of Work at Brookshabad Biomining Facility

Progress Report	**Period**	**Cumulative Volume Processed & Disposed in Tons**
1.	16thDecember2022–28th February 2023	25310 Tons
2.	1st March 2023 – 20th April 2023	34210 Tons
3.	21st April 2023 – 31st May 2023	21720 Tons
4.	**11th December 2023 – 12th January 2024**	**17840 Tons**
Total Quantity Processed and Disposed up to 10.01.2024		**99080 Tons**

Fig.1.The views of Brookshabad Dumpsite before the Commencement of Biomining Operations.

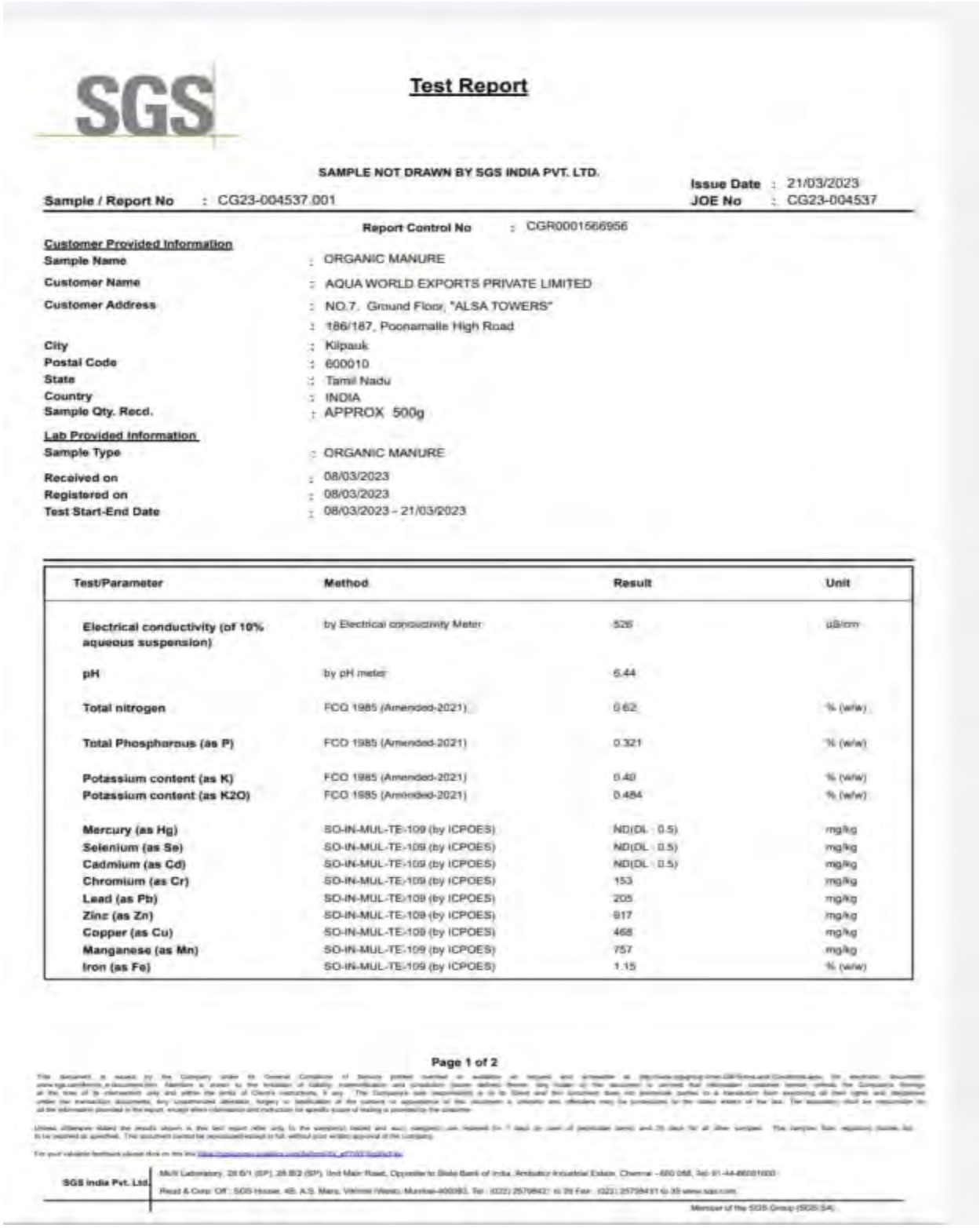

HITACHI


11/07/2022 12:20


PORT BLAIR MUNICIPAL COUNCIL

Electrical Arrangement

Fig.3. Bio Earth Test Report



SGS

Test Report

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Sample / Report No : CG23-004537.001

Issue Date : 21/03/2023

JOE No : CG23-004537

Report Control No : CGR0001566956

Customer Provided Information

Sample Name : ORGANIC MANURE

Customer Name : AQUA WORLD EXPORTS PRIVATE LIMITED

Customer Address : NO.7, Ground Floor, "ALSA TOWERS"

: 186/187, Poonamalle High Road

City : Kilpauk

Postal Code : 600010

State : Tamil Nadu

Country : INDIA

Sample Qty. Recd. : APPROX 500g

Lab Provided Information

Sample Type : ORGANIC MANURE

Received on : 08/03/2023

Registered on : 08/03/2023

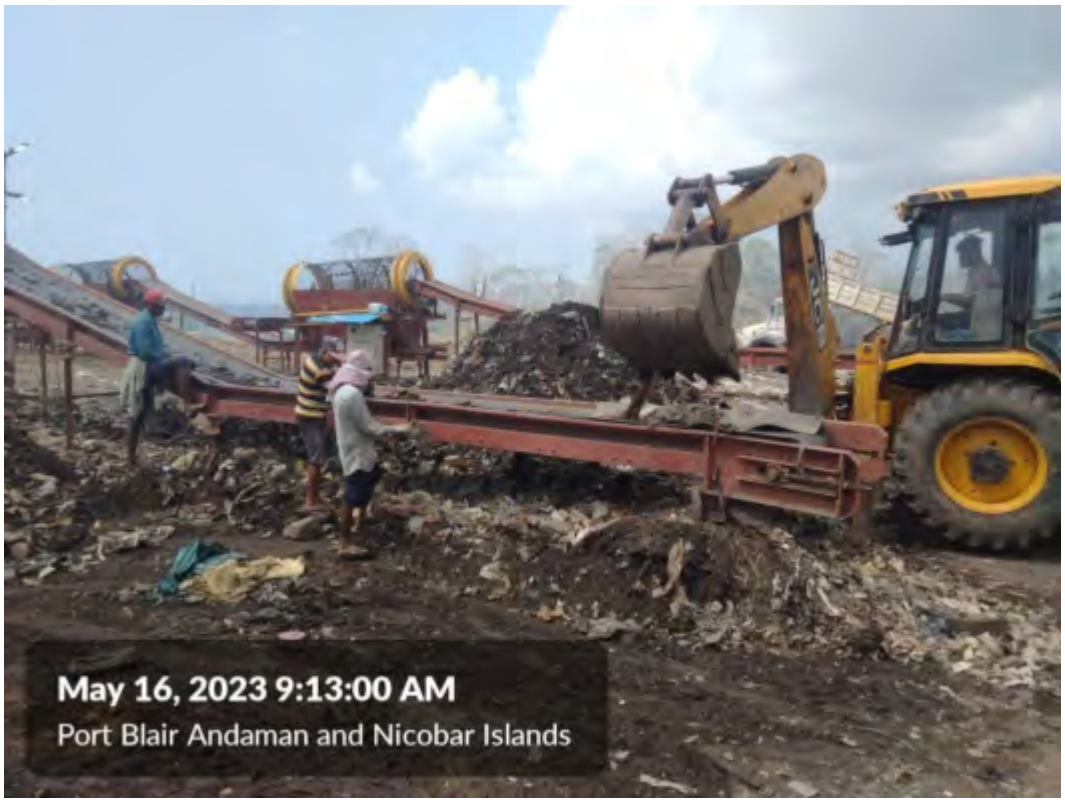
Test Start-End Date : 08/03/2023 - 21/03/2023

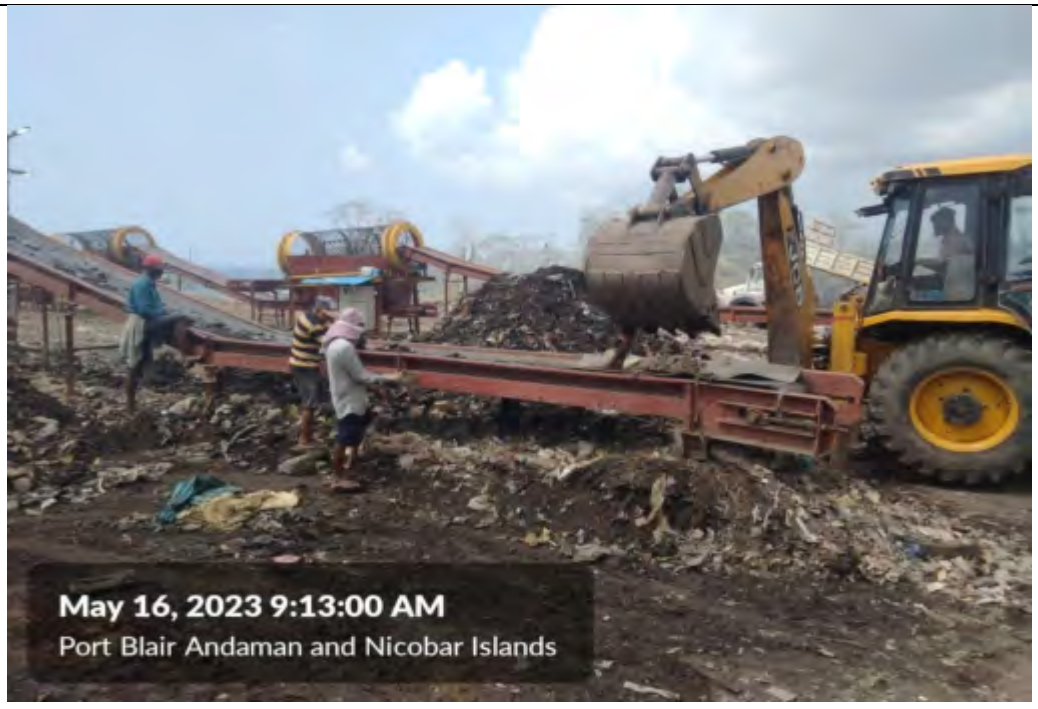
Test/Parameter	Method	Result	Unit
Electrical conductivity (of 10% aqueous suspension)	by Electrical conductivity Meter	526	uS/cm
pH	by pH meter	6.44	
Total nitrogen	FCO 1985 (Amended-2021)	0.62	% (w/w)
Total Phosphorous (as P)	FCO 1985 (Amended-2021)	0.321	% (w/w)
Potassium content (as K)	FCO 1985 (Amended-2021)	0.40	% (w/w)
Potassium content (as K2O)	FCO 1985 (Amended-2021)	0.484	% (w/w)
Mercury (as Hg)	SO-IN-MUL-TE-109 (by ICPOES)	ND(DL : 0.5)	mg/kg
Selenium (as Se)	SO-IN-MUL-TE-109 (by ICPOES)	ND(DL : 0.5)	mg/kg
Cadmium (as Cd)	SO-IN-MUL-TE-109 (by ICPOES)	ND(DL : 0.5)	mg/kg
Chromium (as Cr)	SO-IN-MUL-TE-109 (by ICPOES)	153	mg/kg
Lead (as Pb)	SO-IN-MUL-TE-109 (by ICPOES)	205	mg/kg
Zinc (as Zn)	SO-IN-MUL-TE-109 (by ICPOES)	917	mg/kg
Copper (as Cu)	SO-IN-MUL-TE-109 (by ICPOES)	468	mg/kg
Manganese (as Mn)	SO-IN-MUL-TE-109 (by ICPOES)	757	mg/kg
Iron (as Fe)	SO-IN-MUL-TE-109 (by ICPOES)	1.15	% (w/w)

Page 1 of 2

SGS India Pvt. Ltd.

Fig.4.Process Photos



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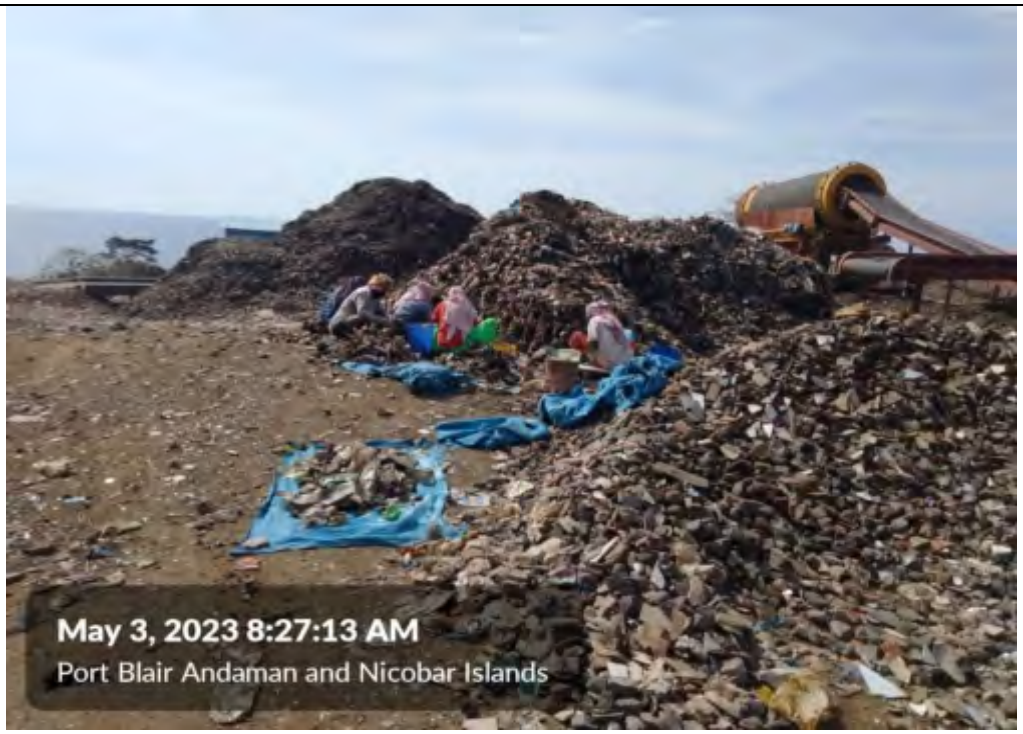
Port Blair Andaman and Nicobar Islands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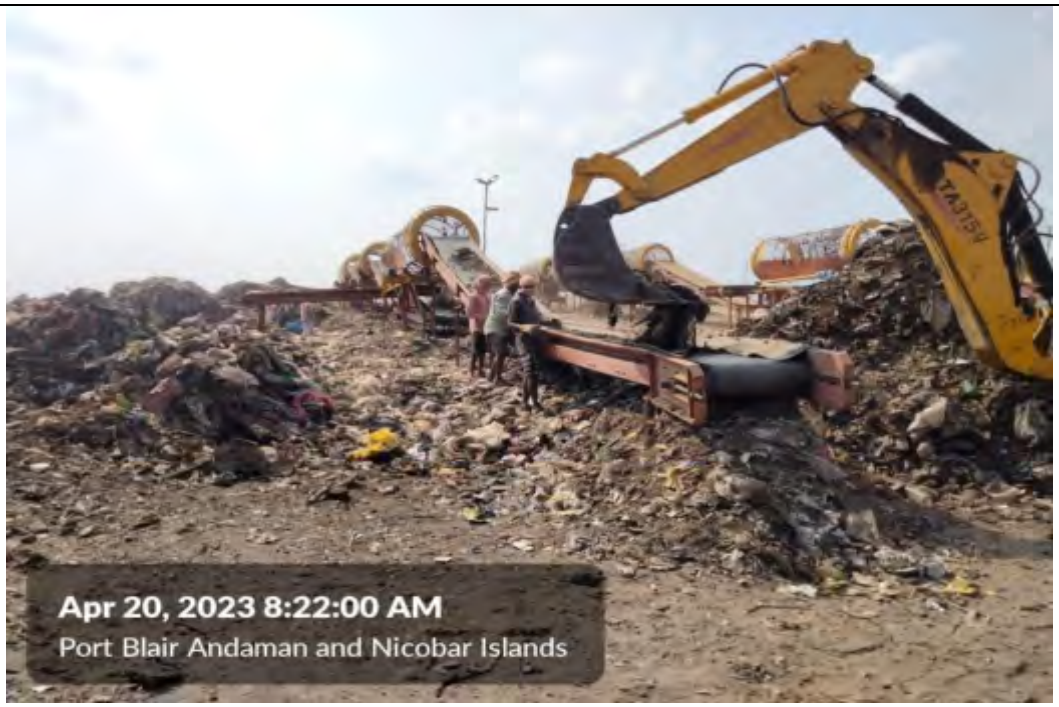
Apr 29, 2023 8:41:46 AM
Port Blair Andaman and Nicobar Islands


Apr 20, 2023 8:22:00 AM
Port Blair Andaman and Nicobar Islands


May 8, 2023 9:17:08 AM
Port Blair Andaman and Nicobar Islands


136° SE
Port Blair
Andaman and Nicobar Islands
Altitude:-1.6m
Speed:0.1km/h
Index number: 418
May 22, 2023 7:03:48 PM


83° E
Port Blair
Andaman and Nicobar Islands
Altitude:-17.1m
Speed:0.4km/h
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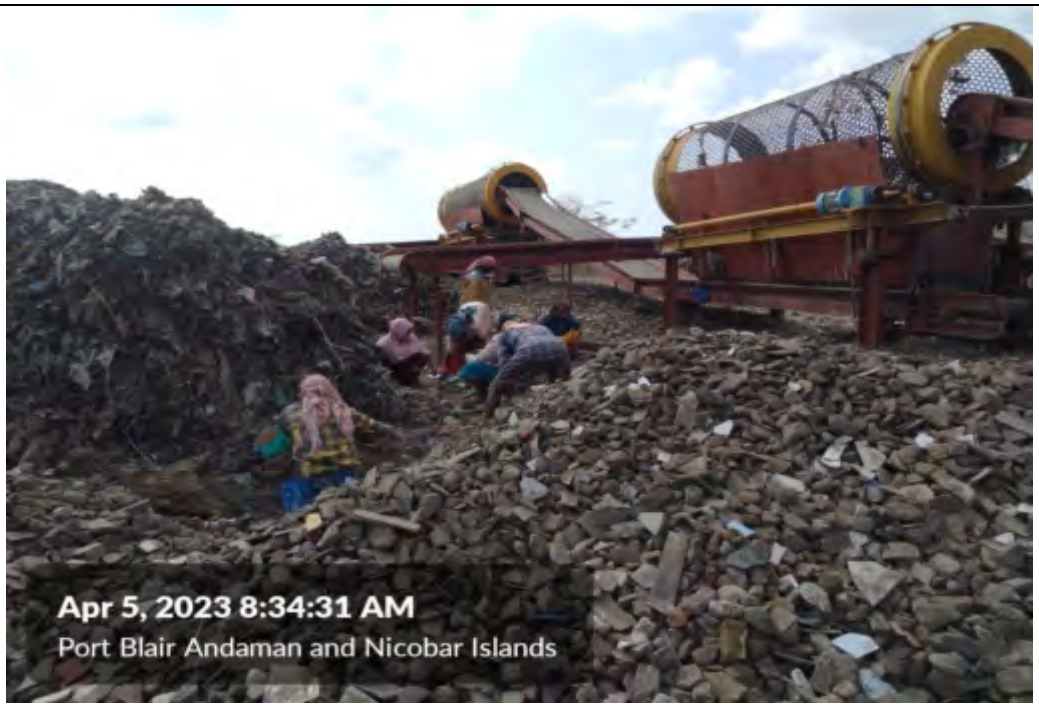
May 20, 2023 7:10:42 PM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Port Blair Andaman and Nicobar Islands


5 Jan 2024 9:25:47 am


14 Dec 2023 9:19:33 am


15 Dec 2023 9:07:43 am


11 Dec 2023 10:01:30 am

Fig.4-1. Cleared Area

Before

After


Fig.4-1. Cleared Area

After

After


After

After


Before

After


After
 May 6, 2023 8:35:15 AM Port Blair Andaman and Nicobar Islands
After


After

After


Fig.5.Diversion Photos

Fig.5.Diversion Photos with EB Readings

EB Reading Starting

EB Reading Ending

Fig.5.Diversion Photos with EB Readings

EB Reading Starting

EB Reading Ending

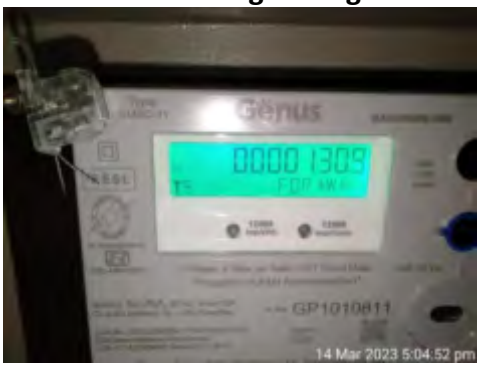
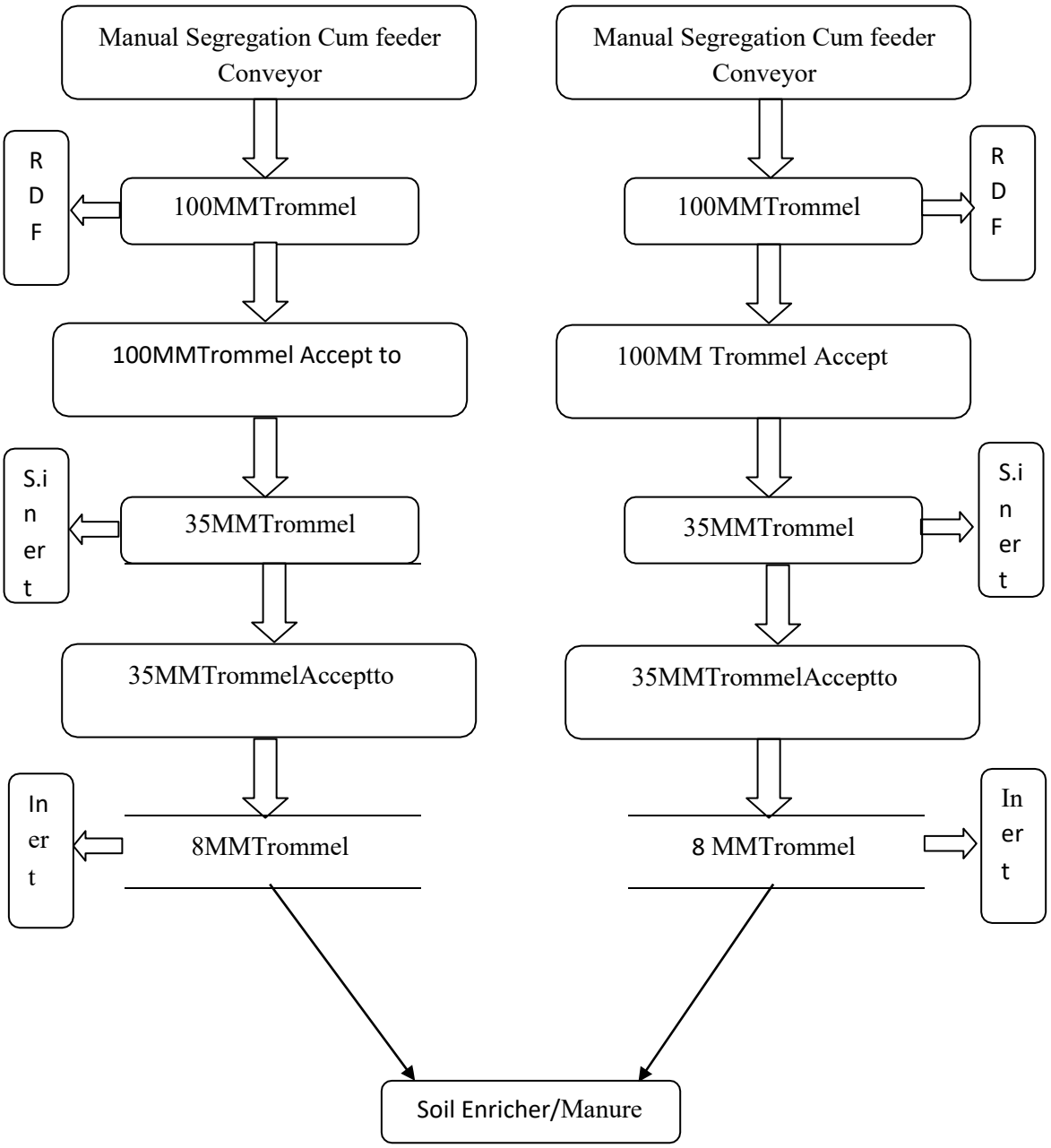


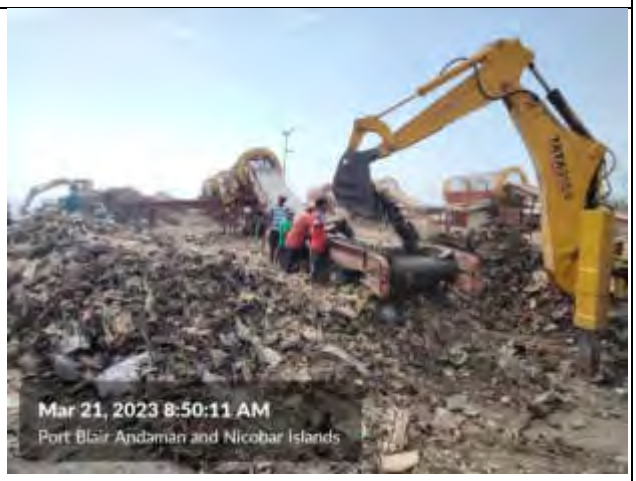
Fig.6.Process flow diagram of the Biomining Facility at Brookshabad



RecoveredFractions:-

1)	RDF	-	Plastic,WoodShips,Cloths
2)	Stony Inert	-	Above35mmStoneDebris
3)	Inert	-	35MMbelow8MMAboveStoneDebris
4)	Soil Enricher/Manure	-	Below8mmSoil

Fig.7.Processing Photos at Brookshabad BiominingFacility




11 Dec 2023 10:01:30 am


13 Dec 2023 9:04:33 am


15 Dec 2023 9:07:43 am


5 Jan 2024 9:25:47 am


14 Dec 2023 9:19:33 am


15 Dec 2023 9:10:01 am

Fig.8.Inspection Photos at Brookshabad Biomining Facility


10 Apr 2023 3:14:19 pm
Carbyns Cove
Port Blair
Andaman and Nicobar Islands


10 Apr 2023 3:35:24 pm
NA Road
Carbyns Cove
Port Blair
Andaman and Nicobar Islands


Apr 27, 2023 2:58:59 PM
Port Blair Andaman and Nicobar Islands


Apr 27, 2023 2:48:20 PM
Port Blair Andaman and Nicobar Islands


May 17, 2023 11:57:20 AM
Port Blair Andaman and Nicobar Islands


May 17, 2023 11:52:31 AM
Carbyns Cove Port Blair Andaman and
Nicobar Islands


4 Dec 2023 10:38:52 am


7 Nov 2023 10:14:04 am


20 Dec 2023 5:01:04 pm

Fig.10.Sample of Weight Bill

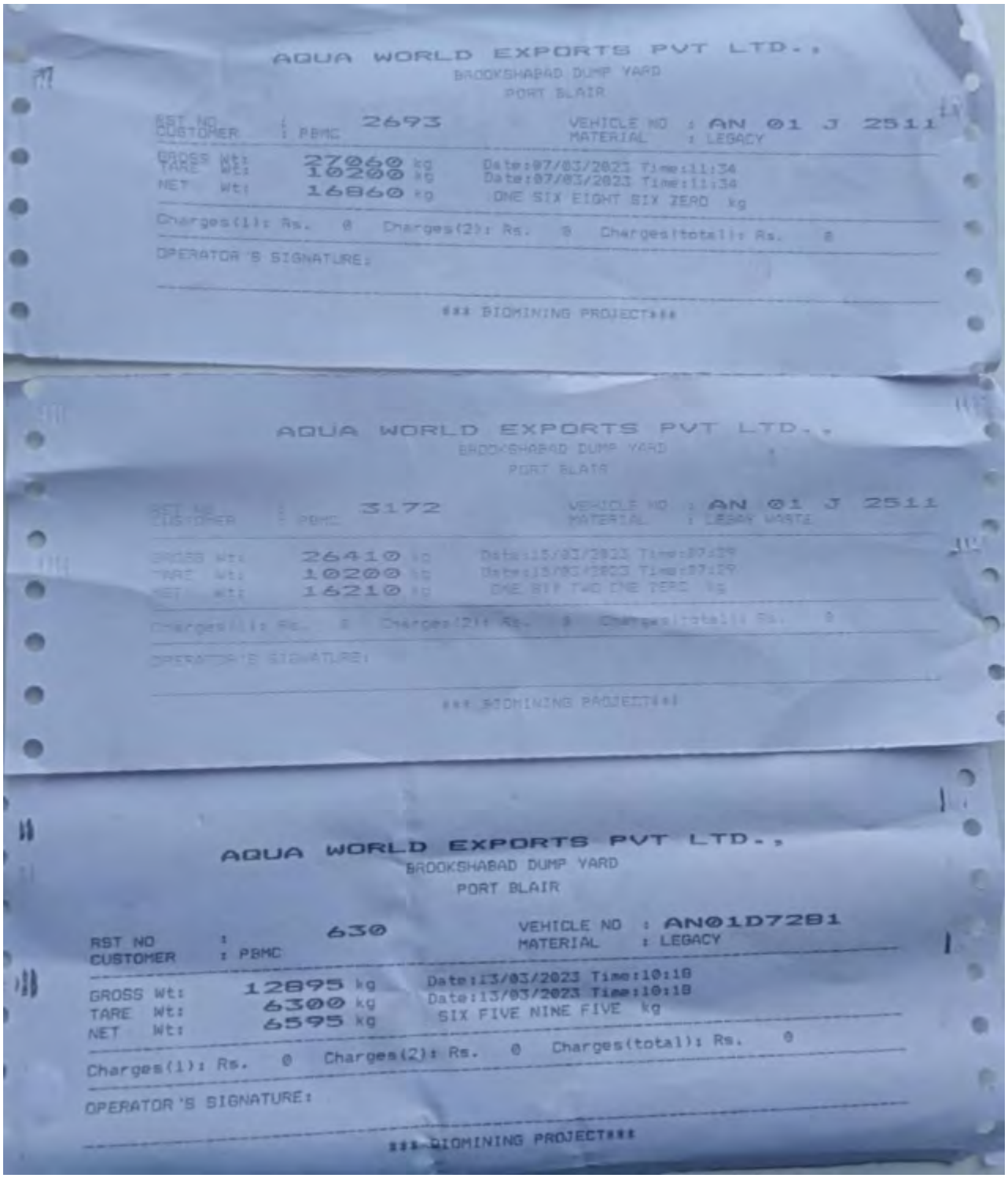


Fig.10.1 RDF Agreement In Name of the Lead Partner **SRI SAI RECYCLE SOLUTIONS**

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

भारत INDIA

INDIA NON JUDICIAL

தமிழ்நாடு तमिलनाडु TAMILNADU

Sri Sai Recycle Solution

Madurai

12 2 DEC 2022

CV 030068

TREASURY SOUTH DURAI

SERVICE AGREEMENT FOR CO-PROCESSING OF NON –HAZARDOUS SOLID WASTE

This Service Agreement for Co-Processing of Non Hazardous Solid Waste, (hereinafter referred to as "Agreement") is made and executed at Chennai on this 30th December of 2022

BY AND BETWEEN

SMT. JOTHIBASU MEGALADEVI (PAN:ANDPM8374K & Aadhaar No: 8286 2349 2867), Wife of Mr. Seenivasan, residing at Plot No. 4, Karthigai Street, Meenatchi Nagar, Kilakuyilkudi, Nagamalai RF, Madurai, Tamil Nadu-625 018. being sole proprietor of Trading Business, in the name and style of "SRI SAI RECYCLE SOLUTIONS" (GST : 33ANDPM8374K3ZK), having its Registered Office at 12, Megala Illam, Vilachery Main Road, Seenivasa Colony, Madurai – 625 006, hereinafter referred to as "SSRS", (which expression shall, unless repugnant to the context or contrary to the meaning thereof be deemed to mean and include its successors-in-title and permitted assigns) of the First Part;

AND

CHETTINAD CEMENT CORPORATION PRIVATE LIMITED (CIN: U93090TN1962PTC004947), a Company Incorporated under the provisions of the Companies Act-1956 (Since repealed and consolidated under the provisions of Companies Act-2013) and having its Registered Office at 4th Floor, Chettinad Towers, No.603, Anna Salai, Chennai, Tamil Nadu-600006 and Corporate office at Sigapi Achi Building, 18/3, Rukmani Lakshmipathy Road, Egmore, Chennai 600008, represented herein by its authorized signatory Mr.S.P.Meyyappan, (PAN :AAIPM5990K) hereinafter referred to as "CCCPL", (which expression shall unless it be repugnant to the context or contrary to the meaning thereof be deemed to mean and include its successors-in-title and permitted assigns)of the Second Part;

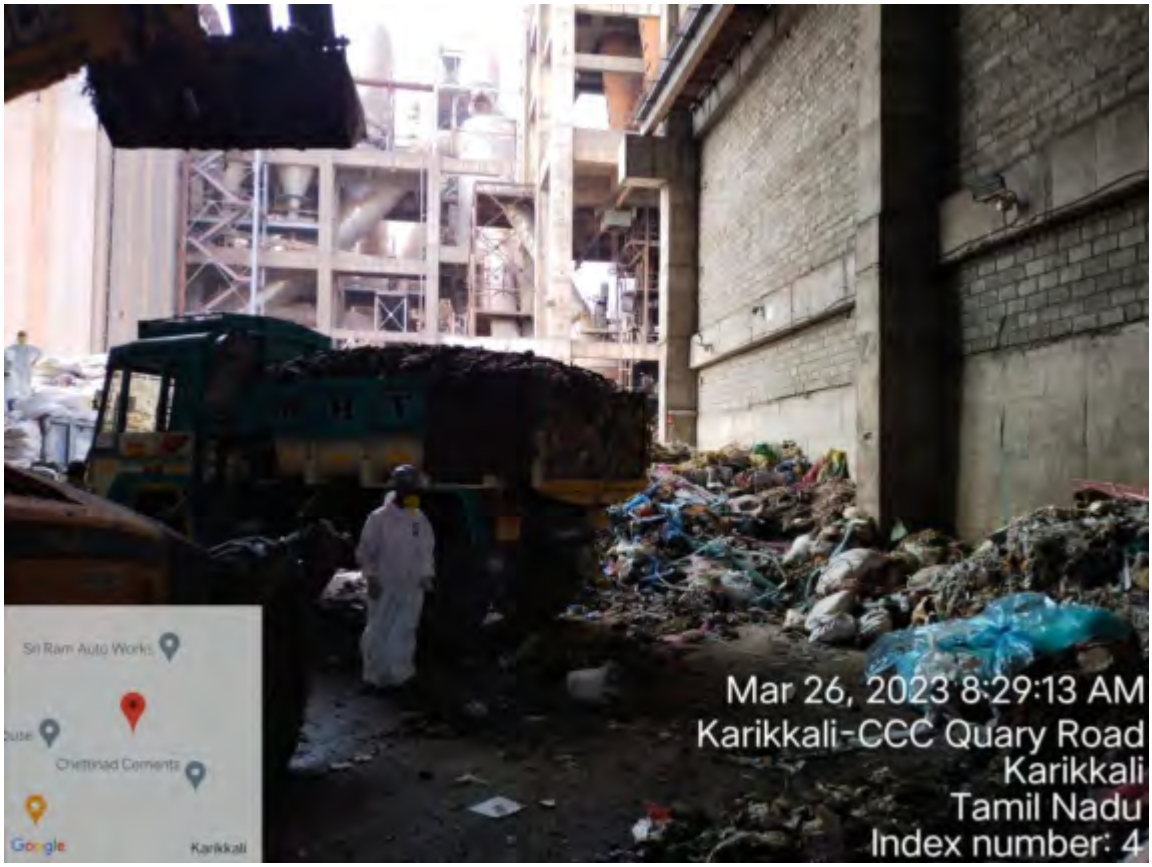
For SRI SAI RECYCLE SOLUTIONS

S. Megaladevi

Proprietor

For Chettinad Cement Corporation Private Limited

Authorised Signatory


Sri Ram Auto Works
Chettinad Cements
Google
Karikkali
Mar 26, 2023 8:29:13 AM
Karikkali-CCC Quary Road
Karikkali
Tamil Nadu
Index number: 4


DIESEL

CHETTINAD CEMENT CORPORATION PRIVATE LIMITED KARIKKALI

RECEIPT WEIGHMENT SLIP

SLIP.NO: 146500 WB.NO : 2 INV. NO :4 SHIFT : B

VEHICLE NO: TN55Q4797 TRANSPORTER: SRI SAI RECYCLE SOLUTIONS

PRODUCT : AF MUNICIPAL SOLID WASTE RDF CUSTOMER : SRI SAI RECYCLE SOLUTIONS

GROSS	DATE	TIME	TARE	DATE	TIME	PARTY	NET	DIFF
12780.000	19/04/2023	05:23:19	8080.000	19/04/2023	08:17:42	4830.000	4700.000	-130.000

NET :: 4700.000 OPERATOR :: M.MURUGAN 4/19/2023 08:19:16

CHETTINAD CEMENT CORPORATION PRIVATE LIMITED KARIKKALI

RECEIPT WEIGHMENT SLIP

SLIP.NO: 135962 WB.NO : 2 INV. NO :3 SHIFT : B

VEHICLE NO: TN55Q4797 TRANSPORTER: SRI SAI RECYCLE SOLUTIONS

PRODUCT : AF MUNICIPAL SOLID WASTE RDF CUSTOMER : SRI SAI RECYCLE SOLUTIONS

GROSS	DATE	TIME	TARE	DATE	TIME	PARTY	NET	DIFF
12330.000	26/03/2023	02:09:14	8080.000	26/03/2023	08:40:30	4100.000	4250.000	150.000

NET :: 4250.000 OPERATOR :: MURUGESAN M 3/26/2023 08:42:20

Port Blair Municipal Corporation -BIO MINING
DISPOSAL DETAILS - Consolidated

Date	Compost Weight In Tonns	Plastic Others Weight In Tonns	Inert Weight In Tonns
10-12-2023	0.000	20.040	233.000
11-12-2023	0.000	8.740	499.010
12-12-2023	252.420	32.370	516.000
13-12-2023	285.270	11.170	518.760
14-12-2023	254.900	0.000	497.710
15-12-2023	281.480	33.200	232.380
16-12-2023	79.270	11.160	265.850
17-12-2023	189.770	10.850	233.220
18-12-2023	79.340	21.330	265.820
19-12-2023	233.080	0.000	233.590
20-12-2023	0.000	30.790	282.490
21-12-2023	0.000	20.310	251.390
22-12-2023	0.000	10.740	264.860
23-12-2023	0.000	0.000	480.100
24-12-2023	0.000	21.950	517.360
25-12-2023	0.000	0.000	505.650
26-12-2023	0.000	0.000	483.320
27-12-2023	0.000	20.230	547.050
28-12-2023	0.000	0.000	516.550
29-12-2023	0.000	20.770	529.200
30-12-2023	0.000	0.000	546.120

Month	Compost	Inert	RDF & Others
Dec-23	1655.530	8419.430	273.650
Jan-24	3104.670	4291.170	95.550
Total	**4760.200**	**12710.600**	**369.200**

31-12-2023	0.000	0.000	0.000
Sub Total	**1655.530**	**273.650**	**8419.430**
01-01-2024	202.080	0.000	362.630
02-01-2024	185.070	18.130	597.220
03-01-2024	233.380	29.440	464.580
04-01-2024	221.280	0.000	497.070
05-01-2024	227.300	19.280	678.610
06-01-2024	383.810	19.750	630.860
07-01-2024	318.940	8.950	596.400
08-01-2024	270.930	0.000	247.740
09-01-2024	304.610	0.000	216.060
10-01-2024	233.480	0.000	0.000
11-01-2024	260.200	0.000	0.000
12-01-2024	263.590	0.000	0.000
Sub Total	**3104.670**	**95.550**	**4291.170**
Over All Total	**4760.200**	**369.200**	**12710.600**

Total Disposal Of Compost	**4760.200**	**Tonn**
Total Disposal Of Plastic @Others	**369.200**	**Tonn**
Total Disposal Of Inert	**12710.600**	**Tonn**

Over All Diversion in Tons	**17840.000**

3194

BioMining Project - Aqua World Expo & Port Blair Municipal Council

Home | Overview | Installation | Processing | Inspection & Disposal | Certificates | Contact

OVERVIEW

The Indian Union Territory of Andaman and Nicobar Islands (ANI) located in the Bay of Bengal holds significant strategic importance for national security and geopolitical interests. Port Blair, the capital city with nearly 150,000 residents (Census of India, 2011), serves as the primary hub for economic activities, tourism, and fisheries within ANI. Managing solid waste poses a significant challenge for the Port Blair Municipal Council (PBMC) due to the large influx of tourists and residents.

A report by **Kaladharan et al.** (2017) highlighted that 47% of solid waste in ANI remains unmanaged, surpassing the national average of 14%. PBMC alone generates approximately 115 metric tons of municipal waste daily, with organic waste constituting 60% (ANPCC 2019). Key organic waste streams in ANI include fish processing waste (FPW), coconut shell waste (CW), flower waste (FW), sawmill waste (SMW), Commercial and Domestic waste. Recognizing the urgency of sustainable waste management, a detailed study under the Indo-German technical cooperation project **"Management of Organic Waste in India"** was commissioned to explore practical solutions for recycling these organic wastes in Port Blair.

The National Green Tribunal (NGT) initiated legacy waste management projects across India to address the critical issue of unmanaged waste. Traditionally, PBMC focused on infrastructure projects such as roads and street lamps. Under the guidance of the NGT, PBMC ventured into legacy waste management for the first time. An open national tender was floated, and **M/s Aqua World Exports Pvt. Ltd** in consortium with **Sri Sai Recycling** was awarded the contract after thorough due diligence.

PORT BLAIR MUNICIPAL COUNCIL

AQUA WORLD EXPORTS PVT LTD

PORT BLAIR MUNICIPAL COUNCIL

- The Port Blair Municipal Council (PBMC) is the primary civic body overseeing the governance and administration of Port Blair, the capital of the Andaman and Nicobar Islands. PBMC's key functions include :

- Urban Planning and Development
- Public Health and Sanitation
- Water Supply and Management
- Infrastructure Development
- Environmental Management
- Social Welfare and Community Services
- Public Safety and Disaster Management
- Urban Housing and Slum Development

PBMC plays a crucial role in ensuring Port Blair is well-planned, clean, and equipped with essential services and infrastructure for its residents and visitors.

AQUA WORLD EXPORTS PVT LTD

AWE Aqua World Exports Pvt. Ltd. is a multifaceted company established by Mr. Shreedharan Pillai Haridas and Mrs. Anupama Haridas in 2003, headquartered in Chennai. Originally a retail seafoc outlet, AWE swiftly expanded into exports and manufacturing. Specializing in live, chilled, and frozen marine products, they source from numerous Indian ports and export globally to countries like Singapore, Dubai, and Japan.

Quality is paramount at AWE, adhering to rigorous standards to maintain their brand's reputation. Their mission emphasizes deliveri top-tier services and contributing to societal well-being through ventures like bio-mining. Certified by US FDA, ISO 22000:2005, and FSSAI, AWE has received numerous accolades from MPEDA for exporting chilled marine products. Their commitment to excellence sustainability underscores their operations across diverse sectors.

In 2021, AWE diversified into legacy waste management. The follow year, they entered the metal scrap trading industry, achieving ISO 9001:2015 certification. They also operate as ground-handling agen at Pondicherry, Tuticorin, and Salem airports in partnership.

ISSUES

Upon being awarded the tender, a detailed inspection was conducted of the dumpsite which was more than a decade old. The inspection revealed the following issues:

- Lack of proper roads
- No electricity
- Inability to drill for electricity due to underlying rocks
- Challenges in material transport from the mainland (Chennai)
- Frequent rainfall causing operational delays

Despite these challenges, Aqua World Exports successfully brought electricity to the site under the Port Blair Electricity Board on 21st September 2022.

A test report of the waste dumped was also obtained from the prestigious SGS India Pvt Ltd.

Integrated dumpsite remediation activities encompass:

- Leveling the ground and using spike harrows to remove debris.
- Screening waste through rotary or horizontal screens.
- Spreading recovered soil in designated areas.
- Disposing of stones, bricks, and ceramics in landfills or low-lying areas.
- Selling recovered recyclables like plastic, glass, metal, and textiles.
- Reusing soil for landscaping or greenery.
- Processing construction and demolition waste for building materials.
- Monitoring progress with expert oversight.

Dumpsite remediation offers several benefits:

- Eliminating odors and reducing vector-borne diseases.
- Mitigating air pollution, fires, and leachate production.
- Improving environmental, aesthetic, and social conditions.
- Decreasing greenhouse gas emissions, soil pollution, and groundwater contamination.
- Increasing nearby real estate and rental values.

BIOMINING: THE WHAT. THE WHY. THE HOW.

cientifically constructed landfills cause irreversible environmental damage, generating leachates, emitting greenhous
es, and contaminating groundwater. Leachates, hazardous liquids formed as waste passes through soluble contamina
cerbate these issues. The environmental, ecological, and socio-economic implications of landfill disposal necessitate
ent management of existing dumpsites to secure land availability and recycle resources deposited over time.

primary approaches for managing **legacy waste**, or aged waste, include:
cientific capping, typically used for engineered or sanitary landfills.
andfill mining, also known as biomining, involves extracting recyclables and revenue-generating materials from
viously deposited waste. Biomining often employs bioremediation, where microbial action degrades organic waste
ugh the addition of biological inoculums. However, the effectiveness of bioremediation in aged landfills, where microt
radation has already peaked, varies.

mining retrieves materials from dumpsites like open dumps, segregating them into metal, plastic, glass, combustibles,
soil for reuse. Compostable waste is sieved and sold as soil enricher or fertilizer. Initial steps involve stabilizing existi
te to prevent nuisances and ensure worker safety. Excavation uses equipment like front-end loaders or hydraulic
avators, followed by processing through screens and separators to segregate materials based on size and type.

omining, also known as landfill mining, involves the retrieval of materials previously discarded in
ndfills (specifically open dumpsites) to recover metals, plastics, glass, combustibles, soil, and other
luable materials. This process includes clearing open dumpsites by segregating the waste into differer
mponents. Biodegradable waste is converted into compost, while non-recyclable plastics are
nsformed into refuse-derived fuels, serving as alternative industrial fuels. The compostable portion is
ted and sold for use as soil enrichers, fertilizers, or for landscaping purposes.

e initial step in landfill mining is **stabilizing the existing waste** at the dumpsite. Attempting to mine
stable or inadequately decomposed waste could lead to significant nuisances and pose health and
fety risks to workers, as well as harm the ecosystem. The technology primarily aims to **excavate**
aterials and process them to separate target materials from the excavated mass, meeting required
ades for reuse or recycling operations.

cavation is typically performed using technologies akin to open-cast mining, such as front-end loader

ckhoes, clamshells, hydraulic excavators, or a combination thereof. Excavated materials may be ocessed on-site or stockpiled for subsequent processing using various methodologies to segregate mponents.

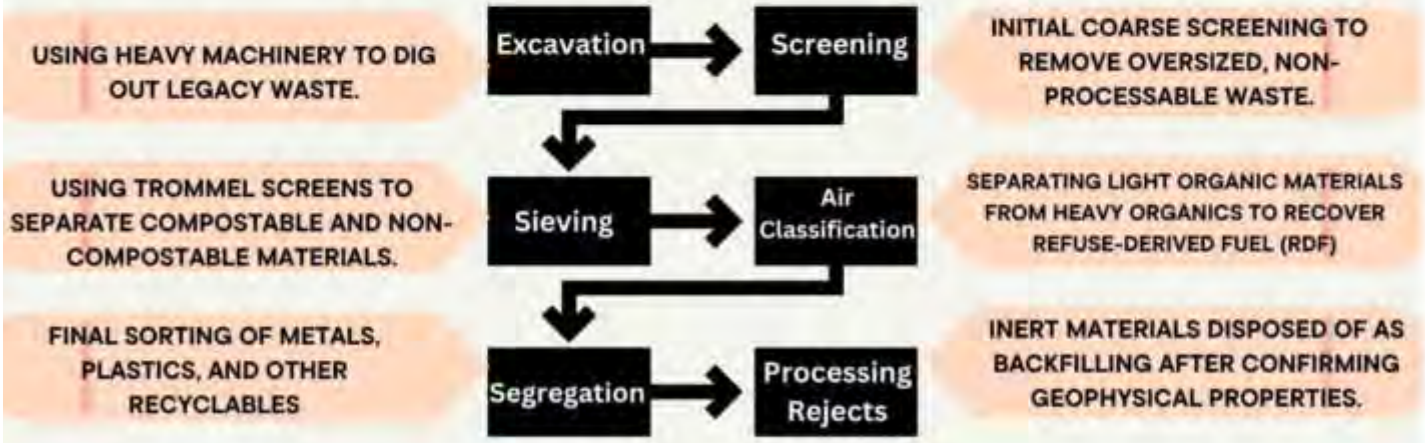
Depending on the extent of resource recovery, the volume and types of materials **segregated** from the excavation vary. The process commences with material excavation and passage through coarse screens to remove oversized, non-processable wastes. The residual fraction undergoes further **screening**, with the material passing through finer screens categorized as soil fraction.

To further segregate soil from excavated waste, an effective unit process known as a trommel screen is commonly employed. Subsequently, the non-ferrous fraction undergoes processing through an air classifier to separate light organic materials from heavy organics, often recovering Refuse Derived Fuel (RDF).

Processing at the landfill site typically employs trailer-mounted equipment including conveyor belts, coarse and fine screens, and magnet separators. Following recovery of metals, plastics, combustibles, etc., rejected materials and inert components are disposed of as backfill materials after confirming their geophysical properties.

Systematic Methodological Framework

METHODOLOGY: Windrow Aerobic



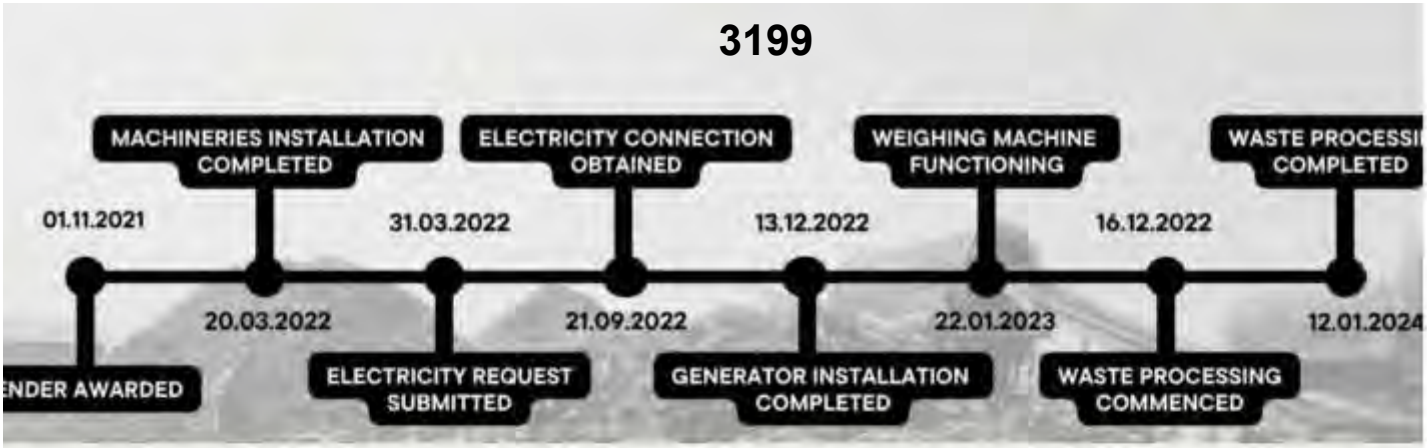
Recovered Fractions

1) RDF - Plastic, WoodShips, Cloth

1) RDF - Plastic, Woodchips, Cloth
2) Stony Inert - Above 35mm Stone Debris
3) Inert - 35MM below 8MM Above Stone Debris
4) Soil Enricher/Manure - Below 8mm Soil

PROGRESS OF WORK AT THE BIOMINING FACILITY

Cumulative volume produced and disposed	Time period
25310 Tons	16th December 2022 to 28th February 2023
34210 Tons	1st March 2023 to 20th April 2023
21720 Tons	21st April 2023 to 31st May 2023
17840 Tons	11th December 2023 to 12th January 2023
99080 Tons	**Total Quantity Processed and Disposed upto 1oth January 2024**



PROVAL OF FTA FOR RELEASE OF PAYMENT TO M/S AQUA WORLD EXPORTS PVT L
AINST AGREEMENT NO. 02 (SWM) OF 2021-22 (NO.W: BIOREMEDIATION/ BIOMINI
OF SOLID WASTE/ LEGACY WASTE AT DUMP YARD LOCATED AT BROOKSHABAD, PORT BLAIR)

Bill No	Resolution No	Dated
1ST RA	01/FTA/MC/2022	26-04-2022
2ND RA	01/FTA/MC/2023	10-01-2023
3RD AND 4TH RA	16/FTA/MC/2023	08-05-2023
5TH RA	31/FTA/MC/2023	02-08-2023
6TH RA	16/FTA/MC/2024	03-06-2024

CERTIFICATE OF COMPLETION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manageme
OBTAINED
Executive Engineer-III (Works & SWM)
Blair Municipal Council, Shadipur, Port Blair
ress - PBMC Dump Yard, Brookshabad, Port Blair
BioMining
Home
Overview
Installation
Processing
Inspection & Disposal
Certificates
Contact
Aqua World Exports Private Limited
S-Square Complex, Shadipur, Port Blair
swmpbmc@gmail.com
aquaworldexportsandaman@gmail.com

Processing Pictorials

Some of Examining, Excavating & Processing Pictorials

Processing Pictorials

Some of Examining, Excavating & Processing Pictorials

Processing Pictorials

Some of Examining, Excavating & Processing Pictorials

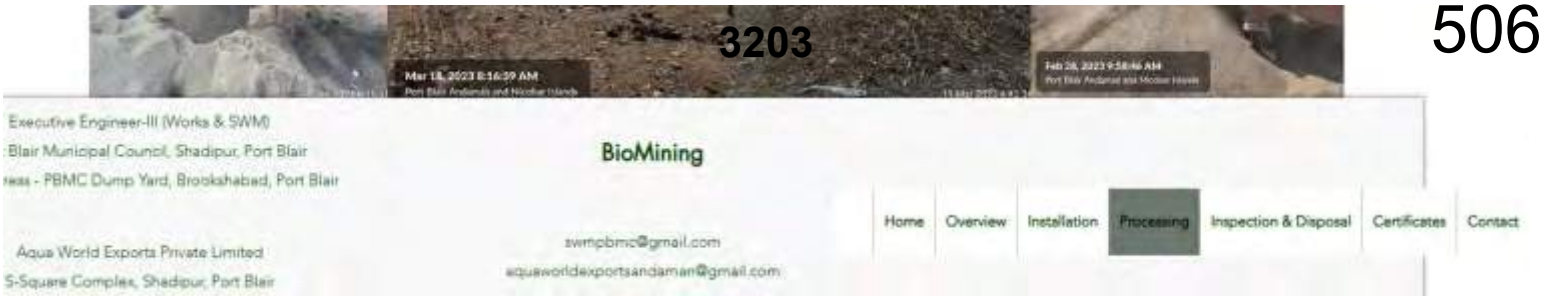
3202

Processing Pictorials

Scene of Examining, Excavating & Processing Pictorials

Processing Pictorials

Scene of Examining, Excavating & Processing Pictorials


3203
Executive Engineer-III (Works & SWM)
Blair Municipal Council, Shadipur, Port Blair
- PBMC Dump Yard, Brookshabad, Port Blair
BioMining
Home
Overview
Installation
Processing
Inspection & Disposal
Certificates
Contact
Aqua World Exports Private Limited
S-Square Complex, Shadipur, Port Blair
swmpbmc@gmail.com
aquaworldexportsandaman@gmail.com

AGREEMENT NO:	02 (SWM) of 2021-2022
Name of Work :	Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump Yard located at Brookshabad, Port Blair.
Tendered Amount:	₹.8,93,19,000.00
Estimated Cost :	₹.9,98,64,000.00
Name of Agency:	M/s. Aqua World Exports Pvt.
Time of Completion:	15 (Fifteen) Months
Date of Commencement:	01.11.2021
Date of Completion:	31.01.2023

FORM OF CONTRACT AGREEMENT

3205

This agreement is made at Port Blair on the 01st of November 2021 between **Port Blair Municipal Council (PBMC),** represented by it's Executive Engineer-III (Works & SWM) and having its office at Shadipur, Port Blair-744106,India (Hereinafter called "the PBMC") and **M/s. Aqua World Exports Pvt. Ltd.,7,G.Floor," Alsa Towers".186/187, Poonamalle High Road, Kilpauk, Chennai-600010** (name and address of Contractor) (Hereinafter called "the Contractor" of the other part)

Whereas the PBMC is desirous that the Contractor execute the work "**Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump Yard located at Brookshabad, Port Blair**" (Hereinafter called "the Projects") and the PBMC has accepted the Bid by the Contractor for the execution and completion of such Works and the remedying of any defects therein (as well as guarantee of such works), at a contract price of ₹. 8, 93, 19,000.00/-

NOW THIS AGREEMENT WITNESSETH as follows:

1. In this Agreement, words and expression shall have the same meanings as are respectively assigned to them in the Conditions of Contract hereinafter referred to, and they shall be deemed to form and be read and constructed as part of this Agreement.
2. In consideration of the payments to be made by the PBMC to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the Employer to execute and complete the works and remedy any defects therein conformity in all aspects with the provisions of the Contract.
3. The PBMC hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein the Contract price or such additions thereto or deductions there from as may be made under the provisions of the Contract at the times and in the manner prescribed by the Contract.
4. The following documents shall be deemed to form and be read and constructed as part of this Agreement viz:
   - i) Invitation for Bid & Instructions to Bidders (including annexures, if any)
   - (ii) Letter of Acceptance
   - iii) Contractor's Bid;
   - iv) Condition of Contract
   - v) Scope of work and Technical Specifications;
   - vii) Addendums issued, if any and
   - vii) Any other document/item as applicable &forming part of the contract.
5. The contractor shall ensure full compliance with tax laws of India with regard to this contract and shall be solely responsible for the same.
6. The Courts at Port Blair shall have the exclusive jurisdiction to try all disputes arising out of this agreement between the parties.

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

A-
D-

IN WITNESS WHEREOF the parties hereto have caused their respective Common Seals to be hereunto affixed / (or have hereunto set their respective hands and seals) the day and year first above written.

For and on behalf of the Contractor	For and on behalf of the PBMC
Signature of the authorized official	Signature of the Executive Engineer-III (Works & SWM), PBMC
Name of the official	Name of the official
Stamp/Seal of the Contractor	Stamp/Seal of the Employer

SIGNED, SEALED AND DELIVERED

By the said	By the said
_____	_____
Name _____	Name _____
on behalf of the Contractor in the presence of:	on behalf of the PBMC in the presence of:
Witness_____	Witness _____
Name_____	Name _____
Address_____	Address_____
_____	_____

Note:

- Blanks to be filled at the time of finalization of the Form of Agreement.

EXECUTIVE ENGINEER-III
WORKS & SWM
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

A-
D-
C-

EE-III (Works)

Contractor

NOTICE INVITING TENDER (National Competitive Bidding)

Port Blair Municipal Council (PBMC)
Indira Bhavan, Mohanpura,
Port Blair-744101, Mail.id-swmpbmc@gmail.com

Notice Inviting Tender for "Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump yard located at Brookshabad, Port Blair (the Legacy old waste tonnage is approximate 1.0 Lakhs MT)"

NIT No. 01/EE-III/SWM/MC/21-22, Date: 01.07.2021

Port Blair Municipal Council (PBMC) invites online **Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump yard located at Brookshabad, Port Blair (the Legacy old waste tonnage is approximate 1.0 Lakhs MT)** from the eligible bidders meeting the eligibility criteria as stated in this Tender document.

1	**Start Date & Time for Tender Download**	• 1st July, 2021 from 18.00Hrs
2	**Document Fees (Non-refundable)**	• Rs.5,000/-(Rupees Five Thousand Only)
3	**Earnest Money Deposit (EMD)**	• **Rs. 19,97,280.00** (Rupees Nineteen Lakhs Ninety Seven Thousand Two Hundred Eighty Only)
4	**Last date of Bid Submission**	• 24.07.2021 at 03.00P.M.
5	**Mode of Tender Submission**	• Online (Pre-qualification, Technical & financial) & Hard Copy of Technical Bid along with original tender fee receipt and EMD in prescribed form given Tender document
6	**Bid opening date**	• 26.07.2021 at 10.00 Hrs.
7	**Date of completion of project**	• 15 Months (15 Months)
8	**RFP Document Availability**	• https://eprocure.andaman.gov.in
9	**Contact Details for queries (if any)**	• Executive Engineer-III (Works & SWM), Shadipur, Port Blair-744101, Mail id swmpbmc@gmail.com

Apart from the other conditions mentioned in the RFP, Bidder must also fulfil the criteria mentioned in GOI Office Memorandum number F.No. 6/18/2019-PPD dated 23rd July 2020 issued by Ministry of Finance, Department of Expenditure, Public Procurement division. Bid would be summarily rejected in case of non-fulfillment of aforesaid Office Memorandum dated 23rd July'20 and EMD shall be forfeited for those bidders.

Executive Engineer-III (Works &SWM)
Port Blair Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

A- EXECUTIVE ENGINEER
D- WORKS & SWM
C- Municipal Council
O- D/Man-Gr-III Contractor EE-III (Works)

SECTION 1 INVITATION FOR BID (IFB)

NATIONAL COMPETITIVE BIDDING

The undersigned on behalf of the Port Blair Municipal Council(PBMC), Port Blair invites bids on Item Rate Contract (Open Tender)for the work mentioned in table below through e Procurement Portal from eligible Contractors. The bid shall be submitted online in the website https://eprocure.andaman.gov.in The bidder(s) should have necessary portal enrolment with their own Digital Signature Certificate

NIT No		
1	Name of the work	Bioremediation/ Bio mining of Solid Waste Legacy Waste at Dump yard located at Brookshabad, Port Blair (the Legacy dirt waste tonnage is approximate 1.0 Lakhs MT)
2	Scope of Work	Please refer Section 2 Bid Tender
3	Mode of Bid Submission	e tendering
4	Estimated Cost Put to Tender (Rs.)	**Rs 9,98,64,000.00/ (Rupees Nine Crores Ninety Eight Lakhs Sixty Four Thousand Only)**
5	Period of Completion	**18 months** (3 months for Setting up the facility+12 month O&M with handing over the land and legacy waste treatment)
6	Tender Fee amount	**Rs 5,000.00** (Rupees Fifteen Thousand)
7	EMD/Bid Security - amount	**Rs 19,97,280.00** (Rupees Nineteen Lakhs Ninety Seven Thousand Two Hundred Eighty Only)
8	Date / Time of Publication of Tender on e Proc Website	01/07/2021
9	Last Date / Time for Bid Submission	24.07.2021 at 03:00P.M.
10	Last Date / Time of Submission of Tender Fee & EMD	24.07.2021 at 03:00P.M.
11	Date of Bid Opening	26.07.2021 at 10:00A.M.
12	Bid Inviting Officer's address	Executive Engineer III (Works & SWM), Shadipur, Port Blair 744101 Mail id swmpbmc@gmail.com

Eligibility of intending bidders shall be assessed on fulfilling the **"Qualifying Criteria"** as given in Annexure-I of Section-03 of Tender document

1. **The intending bidder must read the terms and conditions of Bid documentcarefully. The biddersshould only submit their bid iftheyconsider them self eligible and are in possession of all the required documents.**
2. Invitation for bid posted on website shall form part of Tender document
3. Complete Tender document can be seen and downloaded from website https://eprocure.andaman.gov.in
4. **The bid can only be submitted after uploading the mandatory scanned documents such as Tender Fee and Earnest Money Deposit (EMD) and other documents as mentioned in Para 12 below.**
5. Those bidders not registered on the website mentioned above, are required to get registered beforehand
6. Bidders in order to participate in the on line bidding process have to get Digital Signature Certificate (DSC) as per Information Technology Act 2000.This Certificate will be required for digitally signing the bid. Bidders can get the above mentioned digital signature certificate from any vendor approved by Controller of Certifying Authorities (CCA). Bidders who already possess valid Digital Certificates need not procure new Digital Certificate. Bidders should submit their bids online in electronic format with digital signature. Bids without Digital Signature will not be accepted.
7. Bidders can upload documents in the form of **JPG** format and **PDF** format.
8. Bidders must ensure to quote their price bid both in words and figures. Price Bid will be deemed to include all plant, labour, supervision, materials, transport, all temporary works, erection, taxes, Cess, Levies and duties, contractor's profit and establishment/overheads, together with preparation of design and drawings, proof checking from third party, all general risks, insurance liabilities, compliance of

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labour laws and obligations set out or implied in the contract.

9. The Technical bid shall be opened first on due date and time as mentioned above. The time and date for opening of financial bid of bidders qualifying the technical bid shall be informedlater.
10. PBMC reserves the right to reject any prospective application without assigning any reason and to restrict the list of qualified bidders to any number deemed suitable by it, if too many bids are received satisfying the laid down criterion.
11. **List of Documents to be scanned and uploaded within the period of bid submission:**

A) In the Pre-Qualification folder

1. The bidder shall submit tender fee in the form of NEFT/RTGS/Net banking against Tender fee for an amount of Rs.5,000/-(Rupees Five Thousand) to submit the tender fee in favour of "Secretary, PBMC Name of Bank: Axis Bank, Account No.: 916010026296152, IFSC Code : UTIB0000157.

2. Fixed Deposit Receipt (FDR)/Bank Guarantee/Online Payment from any Nationalized/ Scheduled Bank against **Earnest Money Deposit** (EMD)/ Bid Security in favour of Secretary, PBMC. Original Bank Guarantee against EMD is to be submitted in the office of Executive Engineer-III (Works & SWM), Port Blair Municipal Council, Indira Bhavan, Mohanpura, Port Blair-744101, on or before the bid due date. Format of Bank guarantee is provided in the Tender. Copy of the EMD to be scanned and uploaded in e-procurement website. Alternatively, bidder may also use NEFT/RTGS/Net banking facility to submit the EMD. Name, beneficiary details are below:

In favour of Secretary, PBMC

Name of Bank	:	Axis Bank,
Account No.	:	916010026296152,
IFSC Code	:	UTIB0000157

3. GST Registration Certificate of the State in which the work is to be taken up, if already obtained by the bidder. If the bidder has not obtained GST registration in the State in which the work is to be taken up, or as required by GST authorities then in such a case the bidder shall scan and upload following undertaking along with other Tender documents. "If work is awarded to me, I/we shall obtain GST registration Certificate of the State, in which work is to be taken up, within one month from the date of receipt of award letter or before release of any payment by the Employer, whichever is earlier, failing which I/We shall be responsible for any delay in payments which will be due towards me/us on a/c of the work executed and/or for any action taken by Employer or GST department in this regard.

B) In the Technical bid folder

1. Forms prescribed under of Section-3 of Qualification Information. Tender document along with supporting details, duly filled, signed and stamped by the authorized signatory of the firm.
2. Bid of the bidder, whom original Tender Fee and EMD are not received before scheduled time of submission of bid, their bid will not be opened and evaulated further.

C) In the Financial bid folder (To be submitted Online Only)

1. Financial Proposal (to be submitted online in the format provided in the eprocurement website) as per Section-05 of Financial Tender document& shall comprise inclusive of all statutory and applicable allcess, taxes,duties,levies, royalties etc.

12. The bid submitted shall become invalid if the bidder doesn't upload all the documents as stipulated above (Pre-Qualification Folder, Techncial Bid & Financial Bid Folders) and if any discrepancy is noticed between the documents as uploaded at the time of submission. Hard copy submitted through registered post or speed post or delivered by hand in theOffice of the**"Executive Engineer-**

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(WORKS & SWM)
Municipal Council

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III (Works & SWM), Port Blair Municipal Council, Shadipur, Port Blair-744101" before the opening of Online Bid.

13. Each uploading shall be digitally signed by the bidder.

Executive Engineer-III (Works & SWM)
For & on behalf of
Port Blair Municipal Council

M/s Agua World Exports Pvt. Ltd

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SECTION 2 - INSTRUCTIONS TO BIDDERS

A. General

1. Scope of Bid

1.1 Scope of work is provided in Section-2-B of Tender document.

1.2 The successful bidder will be expected to complete the whole works within 15 (Fifteen) months from the date of commencement.

15 months (3 months for Setting up the facility+12 month O&M with handing over the land and legacy waste treatment).

1.3 Throughout these Tender documents, the terms 'bid' and 'tender' and their derivatives (bidder/tender, bidding/tendering, etc.) are synonymous.

1.4 Throughout this Tender Document:
(a) the term "in writing" means communicated in written form or by paper mail, facsimile or electronic mail.
(b) except where the context requires otherwise, words indicating the singular also include the plural and words indicating the plural also include the singular; and
(c) "day" means calendar day.
(d) PBMC means Port Blair Municipal Council
(e) RFP means Request For Proposal/Tender
(f) DLP means Defect Liability Period
(g) GCC means General conditions of Contract

2. Eligible Bidders

2.1 This invitation for Bid under National Competitive Bidding open only to eligible competent Bidders with sound technical and financial capabilities and meeting the criteria as given in the Annexure-I of Section 2, Qualification Information.

2.2 Bids from joint venture are allowed subject to fulfillment of Annexure-1 of Qualifying Criteria of Section-03.

3. Qualification of the Bidder

3.1 All bidders shall provide the information required as per Qualification criteria of Section-03.

The Pre-qualification of the bidders received online shall be first evaluated to ascertain whether the bidder fulfills the requirements of evaluation criteria as indicated in Tender document. The technical bid &financial bids of only those bidders shall be opened who qualify through the set-out parameters of Evaluation Criteria, as detailed in Section-01-Invitation for Bid.

3.2 Even though the bidders qualified in the above evaluation criteria, they are subjected to be disqualified if they have made misleading or false representations in the forms, statements and attachments submitted in the Tender document.

4. One bid per bidder

4.1 Each bidder shall submit only one bid. A bidder who submits or participates in more than one Bid will cause all the proposals with the Bidder's participation to be disqualified.

5. Cost of Bidding

5.1 The bidder shall bear all costs associated with the preparation and submission of their Bid, and the PBMC will in no case be responsible and liable for those costs.

6. Site Visit

6.1 The Bidder, at their own responsibility and risk is advised and encouraged to visit and examine the Site of Works and its surroundings and obtain all information that may be necessary for preparing the Bid and entering into a contract for construction of the Works. The costs of visiting the Site shall be at the Bidder's own expense. It will be presumed that the bidder has quoted his rates after getting himself acquainted with all the site conditions.

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PBMC, PORT BLAIR

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B. Bidding Document

7. **Content of Bidding Documents**

7.1 The set of bidding documents comprises the documents listed below:

Section 1: Information to Bidder (IFB)
Section 2: Instruction to Bidders (ITB)
Section 3: Qualification Information (QI)
Section 4: Conditions of Contract (CC)
Section 5: Online Financial Bid (OFB)

7.2 The Bidder is expected to examine carefully all instructions, Scope of Work, Conditions of Contract, Forms, Annexure,etc. in the Tender document. Failure to comply with the requirement of Tender documents shall be at the bidder's own risk. The bids which are not substantially responsive to the requirements of the Tender document shall be rejected.

7.3 The works under this Contract shall be carried out in accordance with the bidding document.

7.4 The Bidder and any of its personnel or agents will be granted permission by the PBMC to enter upon its premises and lands for the purpose of such visit, but only upon the express condition that the Bidder, its personnel, and agents will release and indemnify the PBMC and its personnel and agents from and against all liability in respect thereof, and will be responsible for death or personal injury, loss of or damage to property, and any other loss, damage, costs, and expenses incurred as a result of the inspection.

8. **Amendment of Bidding Document**

8.1 At any time prior to the deadline for online submission of bids, the PBMC may amend the Bidding Document by issuing addendum/corrigendum.

8.2 Any addendum published on https://eprocure.andaman.gov.inwebsite shall be part of the Bidding Document. The bidders have to keep a vigil on the aforesaid website for the same & they shall have no claim whatsoever for any ignorance in such case. Without prejudice to the order of preference as specified in Tender document, the provisions in such addendum shall take priority over Invitation for Bid and Tender document uploaded previously.

8.3 To give prospective Bidders reasonable time in which to take an addendum into account in preparing their bids, the PBMC may, at its own discretion.

C. Preparation of Bids

9. **Language of Bid**

9.1 The Bid, as well as all correspondence and documents relating to the bid exchanged/uploaded by the Bidder and the PBMC, shall be written in the English language. Supporting documents and printed literature that are part of the Bid may be in another language provided they are accompanied by an accurate translation of the relevant passages in the English language , in which case, for purposes of interpretation of the Bid, such translation shall govern.

10. **Documents Comprising the Bid**

As mentioned in

Section 1. Information to Bidder (IFB)
Section 2. Instruction to Bidders (ITB)
Section 3. Qualification Information (QI)
Section 4. Conditions of Contract (CC)
Section 5. Online Financial Bid (OFB)

11. **Bid Prices**

11.1 The contract shall be for the whole works as described in price bid.

11.2 The bidder shall fill in rates both in figure and words. In case of any

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difference, the rate quoted in words will be taken as the quoted rate

11.3 All royalties, duties, taxes and other levies shall be included in rates/prices to be deemed included in total Bid Price submitted by the Bidder

11.4 Unless otherwise provided in the Tender, the prices quoted by the Bidder shall be fixed. The rates and prices quoted by the bidder shall be fixed for the entire duration of the Contract and shall not be subject to adjustment on any account and to be completed in a time bound manner

12. Currencies of Bid and Payment

12.1 The currency(ies) of the bid and payment shall be in Indian Rupees Only

13. Period of Validity of Bids

13.1 Bids shall remain valid for the period of **180 days** after the bid submission **deadline (last) date** prescribed by the PBMC. A bid valid for a shorter period shall be rejected by the PBMC as non-responsive

14. Tender Fee &Bid Security

16.0 All the bidder shall submit tender fee in the form of NEFT/RTGS/Net banking against Tender fee for an amount of Rs.5,000/-(Rupees Five Thousand) to submit the tender fee in favour of "Secretary, PBMC Name of Bank: Axis Bank, Account No: 916010026296152, IFSC Code: UTIB0000157.

14.1 All the bidder shall submit bid security/EMD in original, as part of his bid. The same shall be submitted in the office of Executive Engineer-III (Works & SWM), PBMC, Shadipur, Port Blair on or before the bid due (deadline) date and time of submission of bid and upload a scanned copy of the same in eprocurement website. The bid security (EMD) amount is Rs. 19,97,280/-(Rupees Nineteen Lakhs Ninety Seven Thousand Two Hundred Eighty Only)and may be submitted in following forms:

a. FDR/Bank Guarantee from a Nationalized/ Scheduled Bank approved by Reserve Bank of India in the prescribed format enclosed as APPENDIX-I. The bid security shall remain valid till 30 days beyond bid validity period i.e. 210 days from bid due date/last day(deadline date) for submission of bid.

b. Alternatively, Net Banking: Secretary, PBMC Name of Bank: Axis Bank, Account No.: 916010026296152, IFSC Code: UTIB0000157

14.2 Subject to confirmation of the Bid security by the issuing bank, the Technical Bid with already received valid Bid Security will be taken up for further evaluation.

14.3 Any bid without an acceptable Bid Security and not secured as indicated in ITB 16.1 above shall be rejected by the PBMC and will not be evaluated further.

14.4 The bid Security of all the bidders except the selected bidder would be refunded once after completing the all codal formalities.

14.5 The Bid security of the successful bidder will be discharged when the bidder has signed the Agreement and furnished the required Performance Security.

14.6 The Bid Security shall be forfeited.

(a) If the Bidder withdraws the Bid after Bid opening during the period of Bid validity.

(b) If the Bidder does not accept the correction of the Bid Price.

(c) If the bidder submits forged documents/information or

(d) in the case of a successful Bidder, if the Bidder fails within the specified time limit to

(i) Sign the Contract Agreement,

(ii) Furnish a performance security, or

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(iii) Accept corrections of arithmetic errors or modification of unrealistic rate of any particular BOQ.

15. Format and Signing of Bid

15.1 The Bidder shall submit the requisite documents online as described in Section-02 of this Tender Document.

15.2 Instruction to Bidders to be followed. Bids submitted online should be digitally signed by the bidder.

D. Submission of Bids

16. Submission of Bids

16.1 The Bidder shall submit the Pre-Qualification documents, Technical Bid and Online Financial Bid and also hard copy as per the Invitation for Bid (IFB) and Instructions to Bidders (ITB)

16.2 Technical Bid shall also require to be submitted in hard copy with duly attested copies for all Certificates only as a proof of authenticated document before the date of opening of online bid as mentioned.

17. Deadline for Submission of Bids

17.1 Bids will be received by the PBMC through e-procurement website not later than the time and date as mentioned in the NIT and will be opened on the date and time as mentioned in the NIT.

17.2 PBMC may extend the deadline for submission of bids by issuing an amendment in accordance with this Tender document, in which case all rights and obligations of the PBMC and the bidders previously subject to the original deadline will then be subject to the new deadline.

18. Modification and Withdrawal of Bids

18.1 Bidders may modify/resubmit or withdraw their bids before the deadline prescribed in NIT.

18.2 Bidders may resubmit & modify his bid any number of times before the deadline of submission of bid.

E. Bid Opening and Evaluation

19. Bid Opening

19.1 Bid opening shall be carried out in 03 stages. Firstly, 'Pre-Bid qualification', of all the bids received online, shall be opened on the date and time, mentioned in the Tender document. 'Technical Bid' and 'Financial Bid' of only those bidders who qualify in the 'Technical Evaluation' shall be opened, at later date.

19.2 Opening of Pre-Qualification: PBMC will open the "Pre-Qualification documents", of all the bidders received as per the Tender criteria. The response of receipt of bid can be seen on the above-mentioned website.

19.3 Technical Bids: The PBMC will open the "Technical Bid" of all the bidders received after qualifying Pre-qualification. The response of receipt of bid can be seen on the above-mentioned website. In the event of specified date of bid opening being declared as a holiday, the bids will be opened at the appointed time and location on the next working day.

19.4 Opening of Financial Bids: The PBMC will open the 'Financial bid' of only those bidders whose pre-qualification &technical bid has been determined to be qualified in accordance with the Tender document thereof, on the date which will be intimated to such bidders. In the event of specified date of bid opening being declared a holiday, the 'Financial Bids' shall be opened at the appointed time on the next working day.

20. Process to be Confidential

20.1 Information relating to the examination, clarification, evaluation and comparison of Bids and recommendations for the award of a contract shall not be disclosed to Bidders or any other persons not officially concerned with such process until the award to the successful Bidder has been announced.

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20.2 Any attempt by a Bidder to influence the PBMC in the evaluation of the bids or Contract award decisions may result in the rejection of its Bid.

21. Clarification of Bids

21.1 To assist in the scrutiny, evaluation and comparison of bids, PBMC may, at its discretion, ask some or all Bidders for clarifications with regards to their Bid. The request for such clarifications and the response will necessarily be in writing (by speed post/courier / email). Failure of a Bidder to submit additional information or clarification as sought by PBMC within the prescribed period will be considered as non-compliance and the Proposal may get evaluated based on the limited information furnished along with the bids.

21.2 Any effort by the Bidder to influence the PBMC in the bid evaluation, bid comparison or contract award decisions may result in the rejection of the Bidder's bid. Provided that nothing in this section will prevent the PBMC from exploring possibility of arriving at reasonable rates in a manner considered suitable.

22. Deviations, Reservations, and Omissions

22.1 After opening of 'Pre-qualification documents', 'Technical, the PBMC will determine whether each bid (a) has been digitally signed; (b) is complete (c) meets the eligibility and qualification criteria; (d) is accompanied securities; and (e) is substantially responsive to the requirements of the 'Bidding Document'. Scoring of Technical Bids (of responsive bids) will be done in manner stated in the Tender Document.

22.2 The technical bid of the bidders shall be first evaluated to ascertain whether the bidder fulfills the requirements of evaluation criteria as indicated in Annexure-1 of Section 2, Qualification Information of Tender document. The financial bids of only those bidders shall be opened who qualify through the set-out parameters of Evaluation Criteria.

22.3 After opening of 'Financial Bid', the PBMC will determine whether each bid (a) has been digitally signed, and (b) is substantially responsive to the requirements of 'Bidding Documents'.

22.4 A substantially responsive Technical or Financial Bid is one which confirms to all the terms, conditions and specifications of the Bidding Document, without material deviation or reservation. A material deviation or reservation is (a) which affects in any substantial way the scope, quality or performance or Works; (b) which limits in any substantial way, inconsistent with the Bidding document, the PBMC's rights or the Bidder's obligations under the contract; and (c) whose rectification would affect unfairly the competitive position of the Bidders presenting substantially responsive Bids.

22.5 If a 'Pre-qualification', 'Technical Bid' or 'Financial Bid' is not substantially responsive, the bid will be rejected by the PBMC and may not subsequently be made responsive by correction or withdrawal of non-conforming deviation or reservation.

22.6 The 'Financial Bid' of those bidders whose 'Technical Bid' has been determined to be non-responsive shall not be opened.

23. Correction of Errors

23.1 'Financial Bids' determined to be substantially responsive will be checked by the PBMC for any arithmetical errors. Errors will be corrected by the PBMC as follows:

a) where there is a discrepancy between the rates in figures and in word, the rate in words will govern; and

b) Where there is a discrepancy between the unit rate and the line item total resulting from multiplying the unit rate by the quantity, the unit rate as quoted will govern.

23.2 The amount stated in the Bid will be adjusted by the PBMC in accordance with the above procedure for the correction of errors and, with the concurrence of the Bidder, shall be considered as binding upon the Bidder. If the Bidder does not accept the corrected amount

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the Bid will be rejected, and the Bid security may be forfeited. PBMC decision in this regard will be final and binding on the bidder.

24. Evaluation and Comparison of Bids

24.1 The PBMC will evaluate and compare only the Bids determined in accordance with Clause 26 to be substantially **responsive**.

24.2 The PBMC reserves the right to accept or reject any variation, deviation or alternative offer. Variations, deviations, and alternative offers and other factors which are in **excess** of the requirements of the bidding document or otherwise result in unsolicited benefits for the Contractor shall not be taken into account in Bid evaluation.

24.3 If the bid of the lowest Bidder contains some/any of the major BOQ items which are unrealistically priced low/high and which cannot be substantiated satisfactorily by the bidder, PBMC reserves the right to negotiate with the lowest bidder to correct the unrealistic priced boq without changing the overall quoted bid price. If the Bidder does not accept the realistic price of such BOQ/BOQs, the Bid will be rejected and the Bid security may be forfeited in accordance with Sub - Clause 16.6. PBMC decision in this regard will be final and binding on the bidder.

F. Award of Contract

25. Award Criteria

25.1 Financial Bids of Technically qualified bidders shall be opened who meet the qualifications. PBMC will award the Contract to the Bidder whose Bid has been determined to be substantially responsive to the Bidding document and who has offered the lowest evaluated and acceptable Bid Price, provided that such Bidder has been determined to be (a) eligible in accordance with the provisions of the Tender.

26. PBMC's Right to Accept/Reject any or all Bids

26.1 The PBMC reserves the right to accept or reject any Bid/all Bids, and to cancel the Bidding process at any time prior to the award of Contract, without thereby incurring any liability to the affected Bidder or Bidders or any obligation to inform the affected Bidder or Bidders of the grounds for the PBMC's action.

27. Notification of Award and Signing of Agreement

27.1 The Bidder whose Bid has been accepted will be notified of the award by the PBMC prior to expiration of the Bid validity period by registered letter or telex facsimile or electronic mail. This letter (hereinafter and in the Conditions of Contract called the "Letter of Acceptance/award") will state the sum that the PBMC will pay the contractor in consideration of the execution, completion, and maintenance of the Works by the contractor as prescribed by the contract (hereinafter and in the Contract called the "Contract Price/Contract Value").

27.2 The notification of award will constitute the formation of the Contract, subject only to the furnishing of a performance security in accordance with the provisions of the Tender.

27.3 The successful bidder within 10 days of issue of Letter of Acceptance shall submit power of Attorney(s) and Board Resolution. In case of any change than submitted along with Bid submittals for signing of Contract Agreement.

27.4 After receipt of documents and confirmation of issuance of performance security by the issuing bank, the PBMC will direct the successful bidder to attend PBMC's office on a date determined by PBMC for signing the Contract Agreement. Stamp duty amount for execution of Contract to be paid by the successful bidder.

28. Performance Guarantee

28.1 Within 21 days of issue of the Letter of Acceptance, the successful Bidder shall deliver to the PBMC Performance Guarantee (Security) in the form of a bank guarantee as per the format given in the Condition of contract or a Fixed Deposit Receipt in the name of "Secretary Port Blair Municipal Council, Mohanpura Port Blair", for an amount equivalent to 5% of the Contract price as per the Conditions of Contract.

28.2 The performance guarantee (security) provided by the successful

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Bidder shall be issued by a Nationalized/Scheduled Indian Bank approved by Reserve Bank of India.

28.3 Failure of the successful Bidder to comply with the requirements of Sub-Clause 32.1 shall constitute sufficient grounds for cancellation of the award and forfeiture of the Bid Security (Earnest Money Deposit).

29. Advance Payment and Security

29.1 The PBMC will not provide any Advance Payment under this contract.

30. Corrupt or Fraudulent Practices

30.1 The PBMC will reject a proposal for award if it determines that the Bidder recommended for award has engaged in corrupt or fraudulent practices in competing for the contract in question and will declare the firm ineligible, either indefinitely or for a stated period of time, to be awarded a contract with PBMC.

30.2 If, at any time determines that the firm has engaged in corrupt or fraudulent practices in competing for the contractor, or in execution.

i) "corrupt practice" means behavior on the part of officials in the public or private sectors by which they improperly and unlawfully enrich themselves and/or those close to them, or induce others to do so, by misusing the position in which they are placed, and it includes the offering, giving, receiving, or soliciting of anything of value to influence the action of any such official in the procurement process or in contract execution; and

ii) "fraudulent practice" means a misrepresentation of facts in order to influence a procurement process or the execution of a contract and includes collusive practice among bidders (prior to or after bid submission) designed to establish bid prices at artificial non-competitive levels and to deprive PBMC of the benefits of free and open competition.

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Annexure -1

QUALIFYING CRITERIA

Following are the minimum (1.1 to 1.5) eligibility/Qualifying Criteria which bidders need to fulfil. If bidder meets the minimum eligibility criteria (1.1 to 1.5), bidder would be further evaluated in accordance with Para 1.6:

1 Experience

1.1 General

This Bid is a National competitive bid and open to bidders who are registered according to the provisions of the Companies' Act 1956 or the Limited Liability Partnership Act 2008 or the Partnership Act 1932 or any otherappropriate law engaged applicable for construction work or any amendments thereof. **However,it may be noted that any "bidder from a country which shares a land boundary with India"will be eligible to bid in this TENDER only if the bidder is registered with the "competent authority".**

Definition of "Bidder from a country which shares a land boundary with India" and "Competent authority" would be in accordance with the Office Memorandum number**F.No. 6/18/2019-PPDdated 23rd July 2020**issued by Ministry of Finance, Department of Expenditure, Public Procurement division, Government of India. A copy of Office Memorandum is attached for bidder's reference and compliance.

1.2

A) Particular Experience

The Bidder shall provide documentary evidence that it has **successfully/satisfactorily completed**works during the last 10 **years ending previous day of last date of submission of tenders**:

At least one work of **similar nature** costing at least 100% of the estimated cost of work put to tender

These criteria to be meet by Sole/ Any One member of Consortium (Individually) in case of consortium.

or

Two works of similar nature costing at least 100% of the estimated cost of work put to tender.

These criteria to be meet by Sole/ Consortium (Jointly)

or

Three works of similar nature costing at least 100% of the estimated cost of work put to tender

These criteria to be meet by Sole/ Consortium (Jointly)

'cost of work' shall mean gross value of the completed work including the cost of materials supplied by the Employer /Client but excluding those supplied free of cost.

Similar works means completed Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dumpyard at least of 1Lakh Metric Ton

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(WORKS & SWM)
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Note:

1. The Bidder should submit completion certificate issued by the Client duly signed by Authorized Signatory not below the rank of Executive Engineer or equivalent, clearly indicating the nature / scope of work done, actual completion cost and actual date of completion

Similar works may have been executed by the Applicant as prime contractor or as Lead member of joint venture. In case a project has been executed as Joint Venture by two or more firms, weightage towards experience in the project would be given to JV partners in proportion to their participation in the Joint Venture which is presented for evaluation. In case the partnership in JV is not substantial (i.e. <26%) no weightage shall be considered.

In case the similar work, as described above, is only a part of a composite/bigger project, the certificate from Employer should also indicate the cost of similar work out of the total project cost of composite/bigger project and its completion in full along with as applicable O&M period.

1.3 Financial capability

1.3.1 Turnover

The Bidder shall have achieved, during last three years a financial average annual construction turnover of at least 50% of the estimated cost of work put to tender.

The audited balance sheets for the last three years shall be submitted. The Bidder must demonstrate the current soundness of the Bidder's financial position and indicate its prospective long-term profitability. If deemed necessary, PBMC shall have the authority to make inquiries with the Bidder's bankers. In case the balance sheet does not clearly show the turnover from civil construction works only, a certificate from Chartered Accountant certifying turnover from civil construction works out of total turnover shall also be submitted.

Above criteria to be meet by Sole bidder/ Collectively in case of consortium

1.3.2 Net Worth

The bidder should have incurred (profit after tax should be positive) during available last three consecutive Year balance sheets i.e. 2017-18, 2018-19 &2019-20 duly certified and audited by the Chartered Accountant.

1.4 Personnel capabilities

The Bidder shall supply general information on the management structure of the firm and shall make provision for suitably qualified personnel to fill the key positions/support staff/office staff as required during contract period for timely implementation of works.

Requirement of minimum Key personnel with qualification and experience is given in FORM T-3 of "Instructions to Bidders".

Above criteria to be meet by Sole bidder/ Collectively in case of Consortium

1.5 Equipment capabilities

The firm shall submit the details of tools/plants and machineries and equipment in detail along with photographs. Bidder is required to own or have assured access through hire or lease to the key items of equipment required during contract period for timely implementation of works.

Above criteria to be meet by Sole bidder/ collectively in case of Consortium

EXECUTIVE ENGINEER (WORKS & PMC) Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

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Contractor

EE-III (Works)

1.6The Bidders who meet the minimum eligibility criteria as stated above(1.1 to 1.5) shall be given technical score on the following technical parameters

S		
A	Financial Soundness	30
B	Project Experience	50
C	Key Personals	10
D	Approach Methodology	10
T		100

Important: Those bidders who scores Minimum 70% (70 marks) of the overall technical score, their bid shall be eligible for financial bid opening

The following sections explain how the Bidders shall be evaluated on each of the evaluation criteria:

Sl No	Technical Evaluation Criteria	Technical Evaluation parameter	Maximum Marks allotted	Document required
A	Financial Soundness		20	
I	Annual Turnover	Average annual turnover of for last 3 audited financial years (2017-2018,2018-2019,2019-2020, Turnover: Marks >=10 Crore: 20 >=8 Crore to <10Crore: 15 >=5 Crore to <8 Crore: 10	20	CA Certificate
III	Net Worth	The bidder should have profit after tax during last 5 available financial year: Positive (profit after tax should be positive): Marks All 3 Years: 10 2 Years: 07 1 Years: 05	10	CA Certificate & Balance Sheet
B	Project Experience	The Bidder should have an experience in executing Similar projects in last 7 years anywhere in India Number of Similar Project: Marks At least on work of similar nature: 50	50	Experience Certificate along with WO

EXECUTIVE ENGR (WORKS & SVM)

For Aqua World Exports Pvt. Ltd.

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		costing at least 100% of the estimated cost of work put to tender			
		Two works of similar nature costing at least 100% of the estimated cost of work put to tender of work put to tender	40		
		Three works of similar nature costing at least 100% of the Estimated Cost of work put to tender	30		
C	Project Resource	Each of the following profiles suggested by the bidder will be evaluated: Profile — Marks Allotted Project Manager — BE(Civil)/Diploma (civil)+ 5/8 years' experience-5Marks or BE(Civil)/Diploma (civil)+ 3/5 years' experience-3 Marks Surveyor — ITI + 2 years relevant experiencein Surveying work – 2 Marks Site Engineer — BE/ Diploma (Civil) + 2/3 years relevant experience- 3 Marks		10	
D	Approach Methodology	Presentation on the Site Visit Details/Details of Preliminary Survey/ Approach Methodology with Milestone Manner (CPM/PERT)		10	

1.8 **Disqualification**

Even though the Bidder meets the above criteria, he is subject to be disqualified if Bidder has;

- made misleading or false representation in the forms, statements and attachments submitted; or
- any criminal proceedings are pending/ ongoing in any court of law regarding any project executed by the Bidder.

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Municipal Council

For Aqua World Exports Pvt. Ltd.

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EE-III (Works)

has been debarred/blacklisted by any Government/Semi Government Organization/funding agencies as on any time till last date for submission of bid except in cases where suchblacklisting/ banning has been withdrawn by Competent Authority or reasons other than non-performance such as rescinding of joint venture due to most experienced partner of joint venture pulling out or debarment/blacklisting has ceased on the deadline for submission of the bids for which satisfactory evidence is to be produced

- The bidder or any of its constituents has suffered bankruptcy/insolvency or it is in the process of winding-up or there is a case of insolvency pending before any Court on the deadline of submission of bids or thereafter till finalization of bids
- records of poor performance such as abandoning the work, rescinding of contract for which the reasons are attributable to the non-performance of the Bidder, inordinate delays in completion, consistent history of litigation / arbitration awarded against the Bidder or any of its constituents or financial failure due to bankruptcy, etc
- any near relative posted in PBMC in any capacity(any breach of this condition by the bidder would render him liable to be debarred for taking up works in PBMC). The near relatives include wife, husband, partners, grand-parents, children, grandchildren, brothers, sisters, uncles, aunts, cousins and their corresponding in-laws
- Bidder is associated, directly or indirectly, with the Consultant or any other entity that has prepared the tender design, specifications and other documents for the Project or being proposed as Project Manager/Engineer for the Contract/Work
- Is under a declaration of ineligibility for corrupt or fraudulent practice

Above criteria is applicable to Sole bidder/ All members of Consortium in case of consortium

In case of consortium, any single member defaulting the above norms shall result in disqualification of the whole Consortium

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

EXECUTIVE ENGINEER
(WORKS & SWM)
Municipal Council

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EE-III (Works)

AQUA WORLD EXPORTS (PVT.) LTD.

The World of Sea Food

FORM T-3

(To be submitted by Sole Bidder/ Lead Member in case of Consortium)

RESOURCES PROPOSED FOR THE PROJECT – PERSONNEL

The figures indicated below are the minimum number of Project-Personnel Required

LIST OF MINIMUM KEY PERSONNEL TO BE DEPLOYED DURING EXECUTION (CV to be Submitted)

Position Requirement	Minimum no. of Project- Personnel required	Min Educational Requirement/ Experience *
Project Manager	1	BE(Civil)/Diploma (civil)+ 5/8 years' experience respectively
Site /Billing Engineer	1	BE/ Diploma (Civil) + 2/3 years relevant experience in Civil Construction Projects respectively.
Surveyor	1	ITI + 2 years relevant experience in Surveying work respectively

We confirm to deploy project-personnel as per the above-mentioned minimum requirement and also confirm to deploy manpower over and above the minimum numbers indicated above, as required for timely implementation of project

Signature of Bidder

Name of Firm

Date

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

AQUA WORLD EXPORTS (PVT.) LTD.

The World of Sea Food

FORM T-3

RESOURCES PROPOSED FOR THE PROJECT – PERSONNEL

Position Requirement	Name	Qualification
Project Manager	M.MOHAMED AZARUDEEN	B.E (Civil)
Site /Billing Engineer	M.SILAMBARASAN	B.E (Civil)
Surveyor	AJITH.A	B.E (Mech.)

Signature of Bidder:

Name of Firm: AQUA WORLD EXPORTS PRIVATE LIMITED

Date:

For Aqua World Exports Pvt. Ltd.

Director

H.O. #7, G Floor, "Alsa Towers", 185/187, Poonamalle High Road, Kilpauk, Chennai-600 010. Phone : 26650991 Fax : 42859139 E-mail : aquaworldexports@gmail.com
EU-Processing Unit : No. 1B/80, 81, 82, 83, Meenanchal Road, Padanthalamoodu, Kallakavilai, KK District, Tamil Nadu, India.
Non EU-Processing Unit : Aquaworld Exports Pvt. Ltd., Unit-I, No.6, East Kalmandapam Road, Royapuram, Chennai - 600 013, Tamil Nadu, India.
Website : www.aquaworldexports.in

EXECUTIVE ENGINEER (I)
(WORKS & SWM)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

M.MOHAMED AZARUDEEN
#5/3, Basha Street,
Choolaimedu,Chennai-94
Email id: azarrafic24@gmail.com
Contact number: **+91 8825808788, +91 8148786276**

Career Objective

I am seeking a challenging technical position in a pleasant working environment, which will permit me to continue practicing and expanding my skill set and knowledge base.

As a result of my developed analytical problem solving skills and ability to learn new tasks and concept abstractions quickly, I am also more than willing to accept a position in an exciting new field that I have not yet had the opportunity to work in.

Projects Involved

- **New Sewage line** at **Bharat Petroleum Corporation Ltd**, southern regional office at Anna Nagar, Chennai
- Renovation of Fifteen **Flats** at **Bharat Petroleum Corporation, Quarters** at Anna Nagar, Chennai
- Laying of **New sunshade tiles** at **Bharat Petroleum Corporation, Quarters** at Anna Nagar, Chennai
- **One 74 – Ceebros** at MRC Nagar, Chennai
- Interior works at **INFOCEPTS** at **TIDEL PARK**, Chennai
- Interior works at **ECO KITCHEN, Unit of YRG Care** at Injambakkam, Chennai
- Interior works at **QUATRRO** at **TEK MEADOWS**, Sholinganallur, Chennai
- Interior works at **VIJAY RAJA, FLINTOBOX, TECHNO GRADIENT,UNIFO, KANINI** at **RATTHA,TEK MEADOWS**, Sholinganallur, Chennai
- Interior works at **KEMIN INDUSTRIES** at Ambattur Industrial Estate, Chennai

For [illegible] LTD.

Director

EXECUTIVE ENGINEER
(WORKS & SWM)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

Professional Experience

- Company : **HAPPIZO INFRASTRUCTURE SOLUTIONS PVT LTD,**
- Designation : **SITE ENGINEER,**
- Duration : January 2018 to August 2020

Job Description:

- Managing the project from start to closeout
- Preparing Bill of Quantity for site
- Organizing and controlling the project team
- Sourcing relevant equipment and material suppliers locally
- Negotiating prices of relevant equipment and material with the suppliers to meet the allocated budgets
- Managing the progress at site
- To attend regular site meetings with the main contractor, consultant and
- the client
- Finding solutions of day to day problem

Professional Experience

- Company : **CEEBROS,**
- Designation : **SITE ENGINEER,**
- Duration : August 2016 to December 2017

Job Description:

- Responsible for managing and executing projects including quality control.
- Site Execution-Executing the given plan in site successfully within the given period of time.
- Quantity Estimation-Estimation of all civil work including shuttering, brick work, plastering, painting & tiles work.
- Labor Management-Able to manage labors to complete the work in time.
- Ensuring safety in site.
- Attending client meeting and discussions to fulfill their requirement.

For AQUA WORLD EXPORTS PVT LTD

Director

EXECUTIVE ENGINEER
(WORKS & SE...
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

Professional Experience

- Company : **HAPPIZO INFRASTRUCTURE SOLUTIONS PVT LTD,**
- Designation : **SITE ENGINEER,**
- Duration : January 2018 to August 2020

Job Description:

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- Attending client meeting and discussions to fulfill their requirement.

For AQUA WORLD EXPORTS PVT. LTD.

Director

EXECUTIVE ENGINEER-III
(WORKS & SWM)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

Professional Experience

- Company : **HAPPIZO INFRASTRUCTURE SOLUTIONS PVT LTD,**
- Designation : **SITE ENGINEER,**
- Duration : January 2018 to August 2020

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- Managing the project from start to closeout
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For AQUA WORLD EXPORTS PVT. LTD.

Director

EXECUTIVE ENGINEER
(WORKS & SV...)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

Professional Experience

- Company : **HAPPIZO INFRASTRUCTURE SOLUTIONS PVT LTD,**
- Designation : **SITE ENGINEER,**
- Duration : January 2018 to August 2020

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- Managing the project from start to closeout
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For Aqua World Exports Pvt. Ltd.

Director

EXECUTIVE ENGINEER
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

RESUME

Title:-

M.SILAMBARASAN

Email: -
silambusami@gmail.com

Address for Communication: -
M.Malaisamy
2/189, south street,
Keelakuilkudi,
NagamalaiPudhukottai,
Madurai-625019
Tamilnadu,
India.
Pin - 625019

Mobile Phone:-

+91-
9600882993

- silambusami@gmail.com
- Contact phone:+919600882993

Education:-

CIVIL ENGG, from RAJA COLLEGE OF ENGINEERING A
TECHNOLOGY, MADURAI ,

Career Objective

challenging position to improve my career prospects and the concerns.

Personal Attitude:-

- Comprehensive problem solving abilities, Willing to learn, Ability t and work with people in groups, Leadership quality, believes in tea work, friendly behavior, Excellent Communication, Analytical, and Interpersonal skills.

Academic Record:-

Academic Records:

DEGREE	UNIVERSITY/COLLEGE	YEAR OF PASSING	% OF MARK
B.E (Civil)	RAJA COLLEGE OF ENGINEERING AND TECH	2015	60%
Higher Secondary	M.N.U Jayaraj Nadar Hr Sec School Madurai	2011	68%
S.S.L.C	M.N.U Jayaraj Nadar Hr Sec School Madurai	2009	85%

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

RESUME

Project

- **Design of an airport terminal building in design project**
- **Comparative study of strength brick by using different type of soil**

Area of Interest:

-

- The ability to think methodically and to manage projects.
- Problem - solving skills.
- Ability to work to deadlines and within budgets.

Experience :-

- SBM COLLEGE OF ENGINEERING AND TECHNOLOGY

  Worked as Lab Technician from MAR 2016 to MAR 2018

  SRI SAI RECYCLE SOLUTIONS

- Land Reclamatory Activity done through by Biomining for al Municipality and corporation in Tamilnadu
  From APR 2019 to Till Date

- To Attend The Workshop AndTrainee

Declaration:

DateofBirth	:21/02/1992
Sex	:Male
Nationality	:Indian
Religion	: Hindu
MaritalStatus	: Married
Languages	:Tamil,English,

Hereby I confirm that the information given above is true to the best of my knowle

SIGNATURE

(M.Silambarasan)

M. Silambarasan

For Aqua World Exports Pvt. Ltd.

Director

Authorised Signatory

AJITH A
BE – Mechanical Engineering

Contact No. : +91-9789631312
E-Mail: ajith11296@gmail.com

RESUME

OBJECTIVE

To work for an organization that utilizes my potential skills and innovative ideas and offers an opportunity to make a significant contribution to the growth of the organization.

PERSONAL DETAILS:

Date of Birth : 11th Feb1996
Gender : Male
Father's Name : Alagumalai M
Marital Status : Single.
Nationality : Indian.

LANGUAGES SKILL :

- English
- Tamil

ADDRESS FOR COMMUNICATION:

Ajith A
2/226,South Street,KeelaKuilKudi,
Nagamalai pudukottai Madurai-625019.

ACADEMIC CHRONICLE

COURSE	SCHOOL/COLLEGE	MONTH &YEAR OF PASSING	BOARD/ UNIVERSITY	PERCENTAGE/CGPA
BE (MECH)	Infant Jesus College of Engineering , Tuticorin (Anna Univ, Chennai)	APRIL 2017	Anna University	7.10 CGPA
H.S.C	M.N.U.Jayaraj Nadar Hr Sec School, Madurai.	Mar 2013	Tamil Nadu State Board	68 %
S.S.L.C	M.N.U.Jayaraj Nadar Hr Sec School, Madurai	Mar 2011	Tamil Nadu State Board	77 %

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

Director

3232

535

AREA OF INTEREST:

- Quality control
- Production

SOFTWARE KNOWLEDGE:

- Auto cad
- Creo

PROJECT

- Design and Fabrication of mini hydraulic press machine (Mini project)
- Air Conditioning System by Using Vehicle Suspension (main project)

WORKING EXPERIENCE

TUBE PRODUCTS OF INDIA

- Worked as engineering trainee in from JUN 2017 to JUN 2018

- To check the dimensions and appearance of the steel tubes, square tube and strips. I will check the all parts in final stage.

MYOUNG SHIN INDIA AUTOMATION PVT LTD

- Worked as 3D Modeling work in fabrication in Automobiles (AUTOCAD 2014) from JUN 2018 to JUN 2019.

SRI SAI RECYCLE SOLUTIONS

- Contour Level Survey work done through Total Station and Drone Maping. Especially in Legacy waste volumetric survey(Tacheometric survey) JULY2019 to Till Date

DECLARATION

- I, hereby declare that all the information furnished above is true to the best of my knowledge and belief.

PLACE:

DATE:

Yours truly,

(AJITH A)

For AQUA [illegible] PVT LTD.

Director

[illegible]CUTIVE ENGINEER
WORKS & SANI
Municipal Cou[illegible]

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

தமிழ்நாடு तमिलनाडु TAMILNADU
21/7/2021

CG 087921

AQUA WORLD EXPORTS (P)LTD. SUNDHARARAJAN

Format For Consortium Agreement
(Number of Consortium members shall not be exceed 2 including Lead member.)

The consortium Agreement is entered into on this 21st day of July 2021

BETWEEN

1. AQUA WORLD EXPORTS PRIVATE LIMITED, COMPANY HAVING ITS REGISTERED OFFICE AT NO 7 GROUND FLOOR ALSA TOWERS 186/187 POONAMALLE HIGH ROAD KILPAUK CHENNAI 600010, (HEREAFTER REFERRED TO AS THE "**FIRST PART**" WHICH EXPRESSION SHALL ,UNLESS REPUGNANT TO THE CONTEXT INCLUDE ITS SUCCESSORS AND PERMITTED ASSIGNS)

2. SRI SAI RECYCLE SOLUTIONS, COMPANY HAVING ITS REGISTERED OFFICE AT NO 12 VILACHER MAIN ROAD SEENIVASA COLONY, KEELAKUILIKUDI MADURAI 625019 TAMILNADU, (HEREAFTER REFERRED TO AS THE "**SECOND PART**" WHICH EXPRESSION SHALL ,UNLESS REPUGNANT TO THE CONTEXT INCLUDE ITS SUCCESSORS AND PERMITTED ASSIGNS)

THE ABOVE MENTIONED PARTIES OF THE **FIST AND SECOND** ARE COLLECTIVELY REFERRED TO AS THE "PARTIES" AND EACH IS INDIVIDUALLY REFERRED TO AS A PARTY

EXECUTIVE ENGINEER
(Works & Town)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

WHEREAS,

Port Blair Municipal Council(PBMC), **represented by its Executive Engineer-III (works&SWM)** and having its registered offices at Port Blair Municipal Council, Indira Bhavan, Mohanpura, Port Blair-744101, India (**hereinafter referred to as** the "Employer" which **expression** shall, unless **repugnant to the context or meaning** thereof, include its **administrators, successors and** assigns) has invited applications (the Applications") by its Request for **Proposal** (the "TENDER") for "for Bioremediation/Bio mining of Solid Waste/ Legacy **Waste at Dumpyard**located at BrookshabadPortBlair (the Legacy **old waste tonnage is approximate** 1.5 Lakhs MT) for Port Blair Municipal Council" (the "Works").

A. The Parties are **interested** to jointly bidding for the Works **as members of the Consortium And in accordance** with the **terms and conditions of the TENDER document and other Bid Documents in** respect of the Works, and

B. It is a necessary condition under the TENDER document that the members of the Consortium shall enter into a Consortium Agreement and furnish a copy thereof with the Application.

a. NOW IT IS HEREBY AGREED as follows:

1. Definitions and Interpretations

In this Agreement, the capitalized terms shall, unless the context otherwise requires, have the meaning ascribed thereto under the TENDER.

2. Consortium

2.1 The Parties do hereby irrevocably constitute a consortium for the purposes of jointly participating in the Bidding Process for the Works. 2.2 The Parties hereby undertake to participate in the Bidding Process only through this Consortium agreement and not individually and/ or through any other consortium constituted for this Works, either directly or indirectly or through any of their associate/parent/sister organization.

3. Covenants

The Parties hereby undertake that in the event the consortium is declared the selected Bidder and awarded the Contract, the Consortium members shall enter into a Contract Agreement with the Employer and, through its lead partner, undertake to perform all its obligations in compliance with the Contract Agreement for the Works.

4. Role of the Parties

The Parties hereby undertake to perform the roles and responsibilities as described below:

a. Party of the First Part shall be the Lead member and shall have the power of attorney from all Parties for conducting all business for and on behalf of the consortium during the Bidding Process and until the Contract Agreement is entered into with the Employer; Party of the First Part shall be the responsible for works for in the Bio mining of Solid Waste/ Legacy Waste at Dumpyard located at Brookshabad and *(responsibility to be mentioned)*

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

b. Party of the Second Part shall be the responsible for works for in the Bio mining of Solid Waste/ Legacy Waste at Dumpyard located at Brookshabad *(Responsibility to be mentioned)*

5. Joint and Several Liabilities

The Parties do hereby undertake to be jointly and severally responsible for all obligations and liabilities relating to the Works and in accordance with the terms of the TENDER, Bidding Document and the Contract Agreement. Without prejudice to the joint and several liability of all the members of the Consortium, the Lead Member shall represent all the members of the Consortium and shall at all times be liable and responsible for discharging the functions and obligations of the Contractor. The Contractor shall ensure that each member of the Consortium shall be bound by any decision, communication, notice, action or inaction of the Lead Member on any matter related to this Agreement and the Employer shall be entitled to rely upon any such action, decision or communication of the Lead Member. The Employer shall have the right to release payments solely to the Lead Member and shall not in any manner be responsible or liable for the inter se allocation of payments among members of the Consortium.

6. Percentage Participation in the Consortium

6.1 The Parties agree that the proportion of percentage participation in works among the Parties in the consortium shall be as follows: First Party (Lead Member): [should have at least 70% percentage participation] Second Party: [should have at least 30% percentage participation]

6.2 The Parties undertake that they shall collectively hold 100% (hundred per cent) of the percentage participation of the Consortium at all times until the Completion of the Project.

7.RepresentationoftheParties

Each Party represents to the other Parties as of the date of this Agreement that:

a) Such Party is duly organized, validly existing and in good standing of it's under the laws of its incorporation and has all requisite power and authority to enter into this Agreement.

b) The execution, delivery and performance by such Party of this Agreement has been authorized by all necessary and appropriate corporate or governmental action and a copy of the board resolution/ power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the Consortium Member is annexed to this Agreement, and will not, to the best of its knowledge:

i.require any consent or approval not already obtained.

ii.violate any Applicable Law presently in effect and having applicability to it;

iii. violate the memorandum and articles of association, by-laws or other applicable organizational documents thereof.

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

iv violate any clearance, permit, concession, grant, license or other governmental authorization, approval, judgment, order or decree or any mortgage agreement, indenture or any other instrument to which such Party is a party or by which such Party or any of its properties or assets are bound or that is otherwise applicable to such Party; or

v. create or impose any liens, mortgages, pledges, claims, security interests, charges or encumbrances or obligations to create a lien, charge, pledge, security interest, encumbrances or mortgage in or on the property of such Party, except for encumbrances that would not, individually or in the aggregate, have a material adverse effect on the financial condition or prospects or business of such Party so as to prevent such Party from fulfilling its obligations under this Agreement;

i) this Agreement is the legal and binding obligation of such Party, enforceable in accordance with its terms against it; and there is no litigation pending or, to the best of such Party's knowledge, threatened to which it or any of its associates is a party that presently affects or which would have a material adverse effect on the financial condition or prospects or business of such Party in the fulfillment of its obligations under this Agreement.

8. Termination

This Agreement shall be effective from the date hereof and shall continue in full force and effect until the Completion of the Project of the Works is achieved under and in accordance with the Contract Agreement, in case the Contract is awarded to the Consortium. However, in case the Consortium is either does not get selected for award of the Contract, the Agreement will stand terminated in case the Applicant is not pre-qualified or upon return of the Bid Security by the Employer to the Bidder, as the case may be

9. GUARANTEES AND BONDS

9.1 Lead Member shall submit the Bid Security/EMD on behalf of the consortium. However, Submission of Bid Security/EMD by Lead member on behalf of the consortium shall in no way dilute remaining members joint & Several responsibility. If in case, Employer decides to forfeit the Bid Security/EMD submitted by Lead member due to reasons stated in the TENDER, all member shall abide the decision of employer.

9.2 The Performance Guarantee/additional Performance Guarantee, if any shall be submitted by the Lead member on behalf of the consortium in favour of Secretary, Port Blair Municipal council. However, Submission of Performance Guarantee Security by Lead member on behalf of the consortium shall in no way dilute their joint & Several responsibility. If in case, Employer decides to forfeit the Performance Guarantee/additional Performance Guarantee submitted by Lead member due to reasons stated in the TENDER, all member shall abide the decision of employer.

10. Miscellaneous

10.1 This Consortium Agreement shall be governed by laws of India. 10.2 The Parties acknowledge and accept that this Agreement shall not be amended by the Parties without the prior written consent of the Employer

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

EXECUTIVE ENGINEER (III)
(WORKS & S/M)
Municipal Council

IN WITNESS WHEREOF THE PARTIES ABOVE NAMED HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

For and on behalf of

SIGNED, SEALED AND DELIVERED SIGNED, SEALED AND DELIVERED

LEAD MEMBER by: **Name : Designation Signature**

SECOND MEMBER by: Name :**Designation Signature**

Witness:

1.

2.

Enc: board resolution/ power of attorney in favour of the person executing this Agreement

P. RAM[illegible]
COMMISSIONER OF OATHS

[illegible]UTIVE ENGINEER-III
(WORKS & SWM)
Municipal C[illegible]

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

3239 SRI SAI RECYCLE SOLUTIONS

Self-Declaration Letter

We declare that our completion certificate which attached with the tender documents having typical error of 135.8 Metric Ton instead of 1.358 Lakh Metric Ton. Total quantity of treated waste in 2years respectively 2009-2010 – 64240 Tons and 2010-2011 – 71560 tons. So it's come around 135800 Metric tons. Kindly consider our declaration and do the needful.

Thanking you,

For SRI SAI RECYCLE SOLUTIONS

S. Magalani

Proprietor

anything can reCYCLE

GST No. 33ANDPM8374K3ZK

No-14-B, Bethel House, Kambar Street, Pasumpon Nagar, Madurai-625003

Cell: 95436 20020, 95435 20020, Mail: sairecycles@gmail.com

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

Nayagam Associates
CHARTERED ACCOUNTANTS

CERTIFICATE

This is to certify the total turnover of M/S. Aqua World Exports Private Limited having registered office at **No.7, 186/187, ALSA TOWERS GROUND FLOOR, POONAMALLEE HIGH ROAD, KILPAUK, CHENNAI-600010. [PAN NO. AAECA2073Q]** for the last three years were as follows.

Year	Turnover (Rs.in Lakhs)
2017-2018	15,441
2018-2019	12,917
2019-2020	15,555

Date: 22.07.2021.

Chartered Accountant

M.No: 025667

UDIN:21025667AAAAAY9085

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

AQUA WORLD EXPORTS (PVT.) LTD.

The World of Sea Food

To

Executive Engineer-III (Works &SWM),
Port Blair Municipal Council,
Andaman & Nicobar Islands.

Ref: your letter dated:

Sir,

With respect to your letter dated , we are enclosing the below mentioned list of documents for your perusal.

List of documents:

1. Form – 6 (Power of Attorney for signing the bid) [Original document]
2. Form – 7 (Consortium Agreement) [Original document]
3. Form – 8 (Power of Attorney for Lead member of consortium) [Original document]
4. Form T – 3 (CV attached) [Original document]
5. Affidavit of Aqua World Exports Pvt Ltd and Sri Sai Recycle Solutions [Original document]
6. Net worth Certificate [Original document]
7. 3yrs Turn Over Certificate
8. Sri Sai's Self declaration

Thanking you.

Yours faithfully,

For AQUA WORLD EXPORTS PVT. LTD.

Director

H.O. # 7, G. Floor, "Alsa Towers", 186/187, Poonamalle High Road, Kilpauk, Chennai-600 010. Phone : 26650991 Fax : 42850139 E-mail : aquaworldexports@gmail.com
EU-Processing Unit : No. 18/80, 81, 82, 83, Meenanchal Road, Padanthalaimoodu, Kalakaviai, KK District, Tamil Nadu, India.
Non EU-Processing Unit : Aquaworld Exports Pvt. Ltd. Unit-I, No 6, East Kalmandapam Road, Royapuram, Chennai - 600 013. Tamil Nadu, India.
Website : www.aquaworldexports.in

EXECUTIVE ENGINEER-III
(WORKS & SWM)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

FORM F-8

Power of Attorney for Lead member of Consortium

[To be executed on non-judicial stamp paper of the appropriate value in accordance with relevant Stamp Act. The stamp paper to be in the name of the company who is issuing the power of attorney]

Whereas Port Blair Municipal Council (PBMC) has invited TENDER response for Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump yard located at Brookshabad, Port Blair (the Legacy old waste tonnage is approximate 1.0 Lakhs MT)' Whereas the Members of the Consortium comprising of 1. M/s. AQUA WORLD EXPORTS PRIVATE LIMITED, COMPANY HAVING ITS REGISTERED OFFICE AT NO 7 GROUND FLOOR ALSA TOWERS 186/187 POONAMALLE HIGH ROAD KILPAUK CHENNAI 600010. 2.M/s. SRI SAI RECYCLE SOLUTIONS, COMPANY HAVING ITS REGISTERED OFFICE AT NO 12 VILLACHER MAIN ROAD SEENIVASA COLONY, KEELAKUILIKUDI MADURAI 625019 TAMILNADU, are interested in bidding for the Project and implementing the same in accordance with the terms and conditions contained in the TENDER Documents.

Whereas, it is necessary for the members of the Consortium to designate one of them as the lead member with all necessary power and authority to do, for and on behalf of the Consortium, all acts, deeds and things as may be necessary in connection with the Consortium's TENDER response for the Project.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

EXECUTIVE ENGINEER-III
WORKS & SWM
Municipal Council

NOW THIS POWER OF ATTORNEY WITNESSETH THAT

We M/s AQUA WORLD EXPORTS PRIVATE LIMITED, and M/s SRI SAI RECYCLE SOLUTIONS hereby designate M/s AQUA WORLD EXPORTS PRIVATE LIMITED being one of the members of the Consortium, as the lead member of the Consortium, to do on behalf of the Consortium, all or any of the acts, deeds or things necessary or incidental to the Consortium's TENDER response for the Project, including submission of the TENDER response, participating in meetings, responding to queries, submission of information or documents and generally to represent the Consortium in all its dealings with Client or any other Government Agency or any person, in connection with the Project until culmination of the process of bidding till the Project Agreement is entered into with Client and thereafter till the expiry of the Project/contract Agreement. We hereby agree to ratify all acts, deeds and things lawfully done by our said Attorney pursuant to this power of attorney and that all acts, deeds and things done by our aforesaid Attorney shall and shall always be deemed to have been done by us or Consortium.

Dated this the 21st day July of 2021

The Mode of execution of the power of attorney should be in accordance with the procedure, if any laid down by the applicable law and the charter documents of the executant(s) and when it is so required the same should be under common seal affixed in accordance with the required procedure.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

Witness 1

S. Subramanian

Witness 2

T. Vikram

R. Santhana Krishnan
ADVOCATE & NOTARY
E.No. 277/1983 & GO.Ms.306/1994
No. 349, LAW CHAMBERS
HIGH COURT, CHENNAI-104
9382131525 & 9940209094

21/07/2021

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

தமிழ்நாடு तमिलनाडु TAMILNADU

21.07.2021 SRI SAI RECYCLE SOLUTIONS

CC 395935
A. DHANALAKSHMI
Stamp Vendor
L.No.20023/B4/B/B7/91
164, Amman Koil Street
Chennai-600 001

AFFIDAVIT

I, S. Megala Devi, Proprietor of M/s. SRI SAI RECYCLE SOLUTIONS, No.12, Megala Illam, Vilachery Main Road, Seenivasa Colony, Thattanur Village, Madurai – 625006; do hereby solemnly affirm and sincerely state as follows:

I am the Proprietor of SRI SAI RECYCLE SOLUTIONS, No.12, Megala Illam, Vilachery Main Road, Seenivasa Colony, Thattanur Village, Madurai - 625006; and I am well acquainted with the facts deposed to hereunder.

I state that our company is doing various business and presently we have been offered a contract.

I state that our company has not been involved in any criminal cases and to declare the company is not involved in any criminal cases I am executing this Affidavit.

I hereby declare that the facts above stated are true to the best of my knowledge and belief.

Dated at Chennai this the 21st day of July, 2021

Solemnly affirmed at Chennai, on)
this the 21st day of July, 2021)
and signed his name in my presence)

BEFORE ME,

Advocate & Commissioner of Oaths
Egmore Court, Chennai - 600 008.

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

தமிழ்நாடு तमिलनाडु TAMILNADU

21.07.2021.

AQUA WORLD EXPORTS (NT) LTD

CC 174985

A DHANALAKSHMI
Stamp Vendor
[illegible]
[illegible]
Chennai-600 003.

Consortium Agreement FORM F-7

This Consortium Agreement is entered into on this the 21st day of July 2021

BETWEEN

1. AQUA WORLD EXPORTS PRIVATE LIMITED, COMPANY HAVING ITS REGISTERED OFFICE AT NO 7, GROUND FLOOR, ALSA TOWERS, 186/187 POONAMALLE HIGH ROAD, KILAPUK CHENNAI – 600010 (hereinafter referred to as The **"First Part"** which expression shall, unless repugnant to the context include its successors and permitted assigns).

2. SRI SAI RECYCLE SOLUTIONS, COMPANY HAVING ITS REGISTERED OFFICE AT NO 12 VILACHER MAIN ROAD, SREENIVASA COLONY, KEELAKUILIKUDI MADURAI 625019 TAMIL NADU (hereinafter referred to as the **"Second Part"** which expression shall, unless repugnant to the context include it successors and permitted assigns)

The above-mentioned parties of the FIRST and SECOND are collectively referred to as the **"Parties"** and each is individually referred to as a **"Party"**

NOTARY Krishnan City of Chennai India GG No. [illegible] GOVT OF TAMILNADU

For AQUA WORLD EXPORTS PVT. LTD.

Director

For SRI SAI RECYCLE SOLUTIONS

Proprietor

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

WHEREAS,

Port Blair Municipal Council(PBMC), **represented by its Executive Engineer-III** (works& SWM) and having its registered offices at Port Blair Municipal Council, Indira Bhavan, Mahanpura, Port Blair-744101, India (hereinafter referred to as the "**Employer**" which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors and assigns) has invited applications (the Applications") by its Request for Proposal (the "TENDER") for "for Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dumpyard located at Brookshabad, Port Blair (the Legacy old waste tonnage is approximate 1.0 Lakhs MT) for Port Blair Municipal Council" (the "Works")

A The Parties are interested in jointly Bidding for the Works as members of the Consortium and in accordance with the terms and conditions of the TENDER document and other Bid documents in respect of the Works, and

B It is a necessary condition under the TENDER document that the members of the Consortium shall enter into a Consortium Agreement and furnish a copy thereof with the Application.

a. NOW IT IS HEREBY AGREED as follows

1. Definitions and Interpretations

In this Agreement, the capitalized terms shall, unless the context otherwise requires, have the meaning ascribed thereto under the TENDER.

2. Consortium

2.1 The Parties do hereby irrevocably constitute a consortium for the purposes of jointly participating in the Bidding Process for the Works.
2.2 The Parties hereby undertake to participate in the Bidding Process only through this Consortium agreement and not individually and/ or through any other consortium constituted for this Works, either directly or indirectly or through any of their associate /parent/sister organization.

3. Covenants

The Parties hereby undertake that in the event the consortium is declared the selected Bidder and awarded the Contract, the Consortium members shall enter into a Contract Agreement with the Employer and through its lead partner, undertake to perform all its obligations in compliance with the Contract Agreement for the Works.

4. Role of the Parties

The Parties hereby undertake to perform the roles and responsibilities as described below:

a. Party of the First Part shall be the Lead member and shall have the power of attorney from all Parties for conducting all business for and on behalf of the consortium during the Bidding Process and until the Contract Agreement is entered into with the Employer; Party of the First Part shall be the responsible for works in the Bio Mining of Solid Waste/ Legacy Waste at Dumpyard located at Brookshabad and *(responsibility to be mentioned)*

b. Party of the Second Part shall be the responsible for works in the Bio mining of Solid Waste/ Legacy Waste at Dumpyard located at Brookshabad *(responsibility to be mentioned)*

5. Joint and Several Liabilities

The Parties do hereby undertake to be jointly and severally responsible for all obligations and liabilities relating to the Works and in accordance with the terms of the TENDER, Bidding Document and the Contract Agreement, without prejudice to the joint and several liability of all the members of the Consortium, the Lead Member shall represent all the members of the Consortium and shall at all times be liable and responsible for discharging the functions and obligations of the Contractor. The Contractor shall ensure that each member of the Consortium shall be bound by any decision, communication, notice, action or inaction of the Lead Member on any matter related to this Agreement and the Employer shall be entitled to rely upon any such action, decision or communication of the Lead Member. The Employer shall have the right to release payments solely to the Lead Member and shall not be responsible or liable for the inter se allocation of payments among the members of the Consortium

For Aqua World Exports Pvt. Ltd.

Proprietor

Authorised Signatory

EXECUTIVE ENGINEER-III
WORKS & SWM
Municipal Council

6. Percentage Participation in the Consortium

6.1 The Parties agree that the proportion of percentage participation in works among the Parties in the consortium shall be as follows: First Party (Lead Member): **[should have at-least 70% percentage participation]** Second Party: **[should have at least 30% percentage participation]**

6.2 The Parties undertake that they shall collectively hold 100% (hundred per cent) of the percentage participation of the Consortium at all times until the Completion of the Project.

7. Representation of the Parties

Each Party represents to the other Parties as of the date of this Agreement that:

a) Such Party is duly organized, validly existing and in good standing under the laws of its incorporation and has all requisite power and authority to enter into this agreement.

b) The execution, delivery and performance by such Party of this Agreement has been authorized by all necessary and appropriate corporate or governmental action and a copy of the board resolution/ power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the Consortium Member is annexed to this agreement, and will not, to the best of its knowledge

i. Require any consent or approval not already obtained.

ii. Violate any Applicable Law presently in effect and having applicability to it;

iii. Violate the memorandum and articles of association, by-laws or other applicable organizational documents thereof.

iv violate any clearance, permit, concession, grant, license or other governmental authorization, approval, judgment, order or decree or any mortgage agreement, indenture or any other instrument to which such Party is a party or by which such Party or any of its properties or assets are bound or that is otherwise applicable to such Party; or

v create or impose any liens, mortgages, pledges, claims, security interests, charges or encumbrances or obligations to create a lien, charge, pledge, security interest, encumbrances or mortgage in or on the property of such Party, except for encumbrances that would not, individually or in the aggregate, have a material adverse effect on the financial condition or prospects or business of such Party so as to prevent such Party from fulfilling its obligations under this Agreement

c) This Agreement is the legal and binding obligation of such Party, enforceable in accordance with its terms against it; and there is no litigation pending or, to the best of such Party's knowledge, threatened to which it or any of its associates is a party that presently affects or which would have a material adverse effect on the financial condition or prospects or business of such Party in the fulfilment of its obligations under this Agreement.

8. Termination

This Agreement shall be effective from the date hereof and shall continue in full force and effect until the Completion of the Project of the Works is achieved under and in accordance with the Contract Agreement, in case the Contract is awarded to the Consortium. However, in case the Consortium is either does not get selected for award of the Contract, the Agreement will stand terminated in case the Applicant is not pre-qualified or upon return of the Bid Security by the Employer to the Bidder, as the case may be.

9. GUARANTEES AND BONDS

9.1 Lead Member shall submit the Bid Security/EMD on behalf of the consortium. However, Submission of Bid Security/EMD by Lead member on behalf of the consortium shall in no way dilute remaining members Joint & Several responsibility. If in case, Employer decides to forfeit the Bid Security/EMD submitted by Lead member due to reasons stated in the TENDER, all member shall abide the decision of employer.

For SRI SAI RECYCLE SOLUTION

For Aqua World Exports Pvt. Ltd.

Director

Proprietor

Authorised Signatory

9.2 The Performance Guarantee/additional Performance Guarantee, if any shall be submitted by the Lead member on behalf of the consortium in favour of Secretary, Port Blair Municipal council. However, Submission of Performance Guarantee Security by Lead member on behalf of the consortium shall in no way dilute their Joint & Several responsibility. If in case, Employer decides to forfeit the Performance Guarantee/additional Performance Guarantee submitted by Lead member due to reasons stated in the TENDER, all member shall abide the decision of employer.

10. Miscellaneous

10.1 This Consortium Agreement shall be governed by laws of India.

10.2 The Parties acknowledge and accept that this Agreement shall not be amended by the Parties without the prior written consent of the Employer.

IN WITNESS WHEREOF THE PARTIES ABOVE NAMED HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

For and on behalf of

SIGNED, SEALED AND DELIVERED SIGNED, SEALED AND DELIVERED

LEAD MEMBER by	SECOND MEMBER by
Name: Mrs ANUPAMA MAKHIJA	Name: S. MEGALADEVI
Designation: DIRECTOR	Designation: PROPRIETOR
Signature: For AQUA WORLD EXPORTS PVT. LTD	Signature: For SRI SAI RECYCLE SOLUTIONS
Director	Proprietor

Witness

1. S. SUBBULAKSHMI
2. T. VIKRAM

Enc: board resolution/ power of attorney in favour of the person executing this Agreement

NOTARY R. Santhana Krishnan Chennai INDIA GOVT OF TAMILNADU

R. Santhana Krishnan
ADVOCATE & NOTARY
E.No. 377/1993 & GO.Ms.308/1994
No. 348, LAW CHAMBERS
HIGH COURT, CHENNAI-104
9382171525 & 8939339094

EXECUTIVE ENGINEER (WORKS & SWM) Municipal Council

For Aqua World Exports Pvt. Ltd.

Director

Nayagam Associates
CHARTERED ACCOUNTANTS

CERTIFICATE

It is to certify that the networth of **M/s.Aqua World Exports Private Limited** having registered office at **No.7, 186/187, Aisa Towers Ground Floor, Poonamallee High Road, Kilpauk, Chennai-600010** for the three years were as follows:

Year	Networth (Rs.)
2017-2018	3,95,93,424
2018-2019	4,34,53,404
2019-2020	4,65,04,842

Date: 22.07.2021

Chartered Accountant

M.No: 025667

UDIN: 21025667AAAAAZ2650

தமிழ்நாடு तमिलनाडु TAMILNADU

21.07.2021

AQUA WORLD EXPORTS (PVT) LTD

CC 174987

A. DHANALAKSH
Stamp Vendor

FORM F-6

Power of Attorney for signing the Bid

KNOW ALL MEN BY THESE PRESENTS,

We 1.AQUA WORLD EXPORTS PRIVATE LIMITED and 2.SRI SAI RECYCLE SOLUTIONS (having office at) do hereby irrevocably constitute, nominate, appoint and authorize Mr. E. RAJENDRA PRIASAD, S/o EZUMALAI and presently residing at LILLY PUR VILLAGE, HADDO POST, CSA THAM POLICE STATION, PORT BLAIR, SOUTH ANDAMAN, who is presently employed with us and holding the position of MANAGER, as our true and lawful attorney (hereinafter referred to as the "Attorney") to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our application for qualification and submission of our bid for the work namely, "Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump yard located at Brookshabad, Port Blair (the Legacy old waste tonnage is approximate 1.0 Lakhs MT).for Port Blair " Proposed by the Port Blair Municipal Council (PBMC) (the "Employer") including but not limited to signing and submission of all applications, bids and other

For Aqua World Exports Pvt. Ltd.

Director

For SRI SAI RECYCLE SOLUTIONS

Proprietor

K. Santhana Krishnan
ADVOCATE & NOTARY

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

EXECUTIVE ENGINEER-III
WORKS & SWM
Municipal Council

documents and writings, participate in pre-bid meeting and other conferences and providing information/ responses to the employer, representing us in all matters before the employer, signing and execution of all contracts including the Agreement and undertakings consequent to acceptance of our bid, and generally dealing

With the employer in all matters in connection with or relating to or arising out of our bid for the said Project and/ or upon award thereof to us and/or till the entering into of the Agreement with the employer.

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

IN WITNESS WHEREOF WE, AQUA WORLD EXPORTS PRIVATE LIMITED & SRI SAI RECYCLE SOLUTIONS, THE ABOVE-NAMED PRINCIPAL HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 22ND DAY OF JULY 2021.

For AQUA WORLD EXPORTS PVT LTD

E. RAJENDRA PRASAD

(Signature, name, designation, and address) BRANCH MANAGER
LILLY PUR
HADDO POST
PORT BLAIR
S. ANDAMAN

Witnesses:

1. S. SUBBULAKSHMI S. Lakshmi

2. T. VIKRAM T. Vikram

Accepted

(Signature, Name, Title and Address of the Attorney)

For AQUA WORLD EXPORTS PVT. LTD.

Director

For SRI SAI RECYCLE SOLUTIONS

Proprietor

NOTARY
GOVT OF TAMIL NADU

R. Santhana Krishnan
ADVOCATE & NOTARY
Reg.No. 24/1993 & GG.M.A.355/1994
No. 5-D, LAW CHAMBERS
HIGH COURT, CHENNAI-104
9382131625 & 8939580094

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

தமிழ்நாடு तमिलनाडु TAMILNADU

21.07.2021 AQUA WORLD EXPORTS PRIVATE LIMITED

CC 395934

A. DHANALAKSHMI
Stamp Vendor
Lic No 26025/84/B/07/96
#104, Anna Kai Street,
Chennai-600 021

AFFIDAVIT

I, Anuparna Haridas W/o S.Haridass, Director of Aqua World Exports Pvt.Ltd, having Office at No.7, Alsa Towers, Poonamallee High road, Kilpauk, Chennai-600 010; do hereby solemnly affirm and sincerely state as follows:

I am the Director of Aqua World Exports Pvt Ltd and I am well acquainted with the facts deposed to hereunder.

I state that our company is doing various business and presently we have been offered a contract.

I state that our company has not been involved in any criminal cases and to declare the company is not involved in any criminal cases I am executing this Affidavit.

I hereby declare that the facts above stated are true to the best of my knowledge and belief.

Dated at Chennai this the 21st day of July, 2021

Solemnly affirmed at Chennai, on)
this the 21st day of July, 2021)
and signed his name in my presence)

BEFORE ME,

COMMISSIONER OF OATHS
K. SURESH BABU
Serial No. 11
Roc No. 44/2020
F1
High Court
Dt. 04-12-2020
Govt Of Tamilnadu, India

K. SURESH BABU
Advocate
Egmore Court, Chennai
Cell: 98613 91011

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

EXECUTIVE ENGINEER
(WORKS & SWM)
Municipal Council

3253

OFFICE OF THE MUNICIPAL COUNCIL
PORT BLAIR

No.07-55/EE-III/SWM/MC/2021-22/ 753 Dated: 21 /10/2021

To,

M/s. Aqua World Exports Pvt. Ltd.,
Govt. Contractor
Kilpauk, Chennai,
Tamil Nadu,

Sub: - Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump Yard located at Brookshabad, Port Blair.

Your Tender for the work mentioned above has been accepted on behalf of the Secretary, Municipal Council at your Tendered Amount of **₹.8,93,19,000.00 (Rupees Eight Crore Ninety Three Lakhs Nineteen Thousand Only)**, which is -10.56% below the Estimated cost of **₹.9,98,64,000.00 (Rupees Nine Crore Ninety Eight Lakhs Sixty Four Thousand Only).**

You are requested to submit the PERFORMANCE SECURITY/ GUARANTEE of **₹.26,79,570.00 (Rupees Twenty Six Lakhs Seventy Nine Thousand Five Hundred Seventy Only)** within **15 days** from issue of this letter. This Performance Guarantee shall be in the prescribed form as provided in clause 1 of the General Conditions of Contract for CPWD works, and shall be valid up to **30th Nov 2023.**

Contractor should submit EPFO certificate and GST registration copy along with performance guarantee.

On receipt of the prescribed performance guarantee, necessary letter to commence the work shall be issued, and the said of work handed over to you thereafter.

Please note that the time allowed for carrying out the work as entered in the tender will be reckoned from the date of issue of award letter.

Executive Engineer-III (Works)
Municipal Council

Copy to:

1. The Accounts Officer, Municipal Council.
2. The Assistant Engineer-III (RW/SWM), Municipal Council.
3. The Junior Engineer (SWM) Municipal Council.
4. The Accountant-II, Municipal Council

Executive Engineer-III (Works)
Municipal Council

Received 25/10/21

EXECUTIVE ENGINEER
(WORKS)
Municipal Council

For Aqua World Exports Pvt. Ltd

Authorised Signatory

OFFICE OF THE MUNICIPAL COUNCIL
PORT BLAIR

No. 07-55/EE-III/SWM/MC/2021-22/ 161 Dated: 01/11/2021

NOTE

Sub: - Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump Yard located at Brookshabad, Port Blair.

The Performance Guarantee in the form of **B.G No: 0157IGPER000621**, dated **28.10.2021** for **₹.26,79,570.00/- (Rupees Twenty Six Lakhs Seventy Nine Thousand Five Hundred Seventy Only)** drawn from UCO Bank, Chetput Branch, Chennai, is received as requested vide letter No. **07-55/EE-III/SWM/MC/2021-22/155,** dated 25.10.2021 for above mentioned work from **M/s. Aqua World Exports Pvt. Ltd.,** Govt. Contractor, Kilpauk Chennai, Tamil Nadu and the same are enclosed herewith.

The EMD bearing **B.G. No: 0157IGFIN000421**, dated 23.07.2021 from UCO Bank, Chetput Branch, Chennai amounting to **₹. 19,97,280.00** submitted by **M/s. Aqua World Exports Pvt. Ltd.,** Govt. Contractor, Kilpauk Chennai, Tamil Nadu, EMD will be released after the submission of PG by the contractor.

The P.G for the above said work is under the custody of EE-III (Works) and will be released after the completion of work.

Draughtsman Gr-III (Civil)
Municipal Council

Executive Engineer-III (Works)

EXECUTIVE ENGINEER-III
(WORKS & SWM)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

தமிழ்நாடு தமிழ்நாடு TAMILNADU

28 OCT 2021

SL 560861

R. LAKSHMANAN
STAMP VENDOR
L.C. No: 6/77/2013-14
No: 261, E V R ROAD
AMINJIKARAI, CHENNAI-29

APPENDIX-I

(Bank Guarantee for Bid Security/EMD)

Bank Guarantee for Bid Security
(Refer Clauses 16.1 of ITB)

B.G. No. 0157IGPER000621

Dated 28/10/2021

1. In consideration of the Port Blair Municipal Council represented by Secretary, PBMC having its office at Indira Bhavan, Mohanpura, Port Blair-744101, India, (herein after referred to as the "**PBMC**", which expression shall unless it be repugnant to the subject or context thereof include its, successors and assigns) having agreed to receive the Bid of **M/s. AQUA WORLD EXPORTS PVT. LTD.** and having its registered office at No 7 Ground Floor, Alsa Towers, 186/187 Poonamalle High Road, Kilpauk, Chennai 600010 (hereinafter referred to as the "Bidder" which expression shall unless it be repugnant to the subject or context thereof include its/their executors, administrators, successors and assigns) for "Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dumpyard located at Brookshabad, Port Blair (the Legacy old waste tonnage is approximately 1.0

For UCO BANK

Manager
Chetpet Branch

A ARUL SWAMINATHAN
PEN 45439

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

Lakhs MT)" (hereinafter referred to as "the Project") pursuant to the TENDER Document dated 25/10/2021 issued in respect of the Project and other related documents (hereinafter collectively referred to as "Bidding Documents"), we UCO BANK having our registered office at UCO Bank Head Office,10,BTMSarani,Kolkata-700001WestBengal India and one of its branches atNo 779 Poonamallee High Road, Kilpauk, Chetput, Chennai, Tamil Nadu 600010 (hereinafter referred to as the "Bank"), at the request of the Bidder, do hereby in terms of TENDER Document irrevocably unconditionally and without reservation guarantee the due and faithful fulfilment and compliance of the terms and conditions of the Bidding Documents (including the TENDER Document) by the said Bidder and unconditionally and irrevocably undertake to pay forthwith to the PBMC an amount of Rs. 26,79,570/- (Rupees Twenty Six Lakhs Seventy Nine Thousand Five Hundred and Seventy only) (hereinafter referred to as the "Guarantee") as our primary obligation without any demur, reservation, recourse, contest or protest and without reference to the Bidder if the Bidder shall fail to fulfil or comply with all or any of the terms and conditions contained in the said Bidding Documents.

2. Any such written demand made by the PBMC stating that the Bidder is in default of the due and faithful fulfilment and compliance with the terms and conditions contained in the Bidding Documents shall be final conclusive and binding on the Bank.

3. We, the Bank, do hereby unconditionally undertake to pay the amounts due and payable under this Guarantee without any demur, reservation, recourse, contest or protest and without any reference to the Bidder or any other person and irrespective of whether the claim of the PBMC is disputed by the Bidder or not, merely on the first demand from the PBMC stating that the amount claimed is due to the PBMC by reason of failure of the Bidder to fulfill and comply with the terms and conditions contained in the Bidding Documents including failure of the said Bidder to keep its Bid open during the Bid validity period as set forth in the said Bidding Documents for any reason whatsoever. Any such demand made on the Bank shall be conclusive as regards amount due and payable by the Bank under this Guarantee. However, our liability under this Guarantee shall berestricted to an amount not exceeding Rs. 26,79,570/- (Rupees Twenty Six Lakhs Seventy Nine Thousand Five Hundred and Seventy only).

4. This Guarantee shall be irrevocable and remain in full force upto 30th November 2023 from the Bid Due Date/last date for bid submission or for such extended period as may be mutually agreed between the PBMC and the Bidder, and agreed to by the Bank, and shall continue to be enforceable till all amounts under this Guarantee have been paid.

For UCO BANK

Chief Manager
S. P. YADAV
EMP. 55950

के लिए / For UCO BANK
चेटपुट / Chetput Branch
प्रबंधक / Chief Manager

A ARUL SWAMINATHAN
P.F.M. 45439

EXECUTIVE ENGINEER-III
(WORKS & SWM)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

5. We, the Bank, further agree that the PBMC shall be the sole judge to decide as to whether the Bidder is in default of due and faithful fulfillment and compliance with the terms and conditions contained in the Bidding Documents including, inter alia, the failure of the Bidder to keep its Bid open during the Bid validity period set forth in the said Bidding Documents, and the decision of the PBMC that the Bidder is in default as aforesaid shall be final and binding on us, notwithstanding any differences between the PBMC and the Bidder or any dispute pending before any Court, Tribunal, Arbitrator or any other PBMC.

6. The Guarantee shall not be affected by any change in the constitution or winding up of the Bidder or the Bank or any absorption, merger or amalgamation of the Bidder or the Bank with any other person.

7. In order to give full effect to this Guarantee, the PBMC shall be entitled to treat the Bank as the principal debtor. The PBMC shall have the fullest liberty without affecting in any way the liability of the Bank under this Guarantee from time to time to vary any of the terms and conditions contained in the said Bidding Documents or to extend time for submission of the Bids or the Bid validity period or the period for conveying acceptance of Letter of Award by the Bidder or the period for fulfillment and compliance with all or any of the terms and conditions contained in the said Bidding Documents by the said Bidder or to postpone for any time and from time to time any of the powers exercisable by it against the said Bidder and either to enforce or forbear from enforcing any of the terms and conditions contained in the said Bidding Documents or the securities available to the PBMC, and the Bank shall not be released from its liability under these presents by any exercise by the PBMC of the liberty with reference to the matters aforesaid or by reason of time being given to the said Bidder or any other forbearance, act or omission on the part of the PBMC or any indulgence by the PBMC to the said Bidder or by any change in the constitution of the PBMC or its absorption, merger or amalgamation with any other person or any other matter or thing whatsoever which under the law relating to sureties would but for this provision have the effect of releasing the Bank from its such liability.

8. Any notice by way of request, demand or otherwise hereunder shall be sufficiently given or made if addressed to the Bank and sent by courier or by registered mail to the Bank at the address set forth herein.

9. We undertake to make the payment on receipt of your notice of claim on us addressed to UCO BANK, CHETPUT BRANCH [name of Bank along with branch address] and delivered at our above branch which shall be deemed to have been duly authorized to receive the said notice of claim.

10. It shall not be necessary for the PBMC to proceed against the said Bidder before proceeding against the Bank and the guarantee herein contained shall be

For UCO BANK

Sr. Manager
Chetpet Branch

A MIUL SWAMINATHAN
PEN 45439

CUTIVE ENGINEER (I/C)
(WORKS & STM)
Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

enforceable against the Bank, notwithstanding any other security which the PBMC may have obtained from the said Bidder or any other person and which shall, at the time when proceedings are taken against the Bank hereunder, be outstanding or unrealized.

11. We, the Bank, further undertake not to revoke this Guarantee during its currency except with the previous express consent of the PBMC in writing.

12. The Bank declares that it has power to issue this Guarantee and discharge the obligations contemplated herein, the undersigned is duly authorized and has full power to execute this Guarantee for and on behalf of the Bank.

13. For the avoidance of doubt, the Bank's liability under this Guarantee shall be restricted to Rs. 26,79,570/- (Rupees Twenty Six Lakhs Sevenly Nine Thousand Five Hundred and Seventy only). The Bank shall be liable to pay the said amount or any part thereof only if the PBMC serves a written claim on the Bank in accordance with paragraph 9 hereof, on or before 30th November 2023.

14. Notwithstanding anything contained herein:

a) Our liability under this bank Guarantee shall not exceed Rs. 26,79,570/- (Rupees Twenty Six Lakhs Seventy Nine Thousand Five Hundred and Seventy only).
b) This Bank Guarantee shall be valid up to 30th November 2023 And
c) We are liable to pay the guaranteed amount or any part thereof under this bank Guarantee only and only if we receive a written claim or demand on or before 30th November 2023.

Dated this day of 28th October 2021
Place: Chetput, Chennai

Name of the Bank: UCO Bank, Cheput Branch
Phone no: 044-26411627

For UCO BANK
Sr. Manager
Chetput Branch
S. PRADAP
Emp - 52950

For UCO BANK / For UCO BANK
Chief Manager / Chetput Branch
Senior Manager
A ARUL SWAMINATHAN
PEN. 45439

For Aqua World Exports Pvt. Ltd.
Authorised Signatory

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OFFICE OF THE MUNICIPAL COUNCIL,
PORT BLAIR.

No. 07-55/EE-III/SWM/MC/2021-22/ 162 Dated: 01/11/2021

To,

M/s. Aqua World Exports Pvt. Ltd
Govt. Contractor
Kilpauk, Chennai,
Tamil Nadu

Sub:- Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dump Yard located at Brookshabad, Port Blair.

Ref: 1. Performance Security / Guarantee amounting to **₹.26,79,570.00/-** Submitted by you vide letter No.Nil, dated. 30.10.2021, for the above work.

2. This Office letter of intent/acceptance of your tender vide No. **07-55/EE-III/SWM/MC/20-21/155, dated 25.10.2021**

Dear Sir (s),

1. You are requested to contact the Assistant Engineer-III (RW/SWM), Municipal Council, Port Blair for taking possession of site and starting the work at once.
2. In continuation to the letters referred to above, kindly find enclosed a copy of agreement you are also requested to attend this office formal agreement within fifteen days from the date of issue of this letter.

Yours Faithfully,

Executive Engineer-III (Works),
Municipal Council,

Copy to:
1. The Chairperson, Municipal Council.
2. The Chairperson, WTP & I Sub-Committee, Municipal Council.
3. The Chairperson, FTA. Sub-Committee, Municipal Council.
4. The Secretary, Municipal Council for information.
5. The Superintending Engineer, Municipal Council for information.
6. The Accounts Officer, Municipal Council.
7. The Accountant, Municipal Council.
8. The Assistant Engineer-III (RW/SWM), Municipal Council
9. The Junior Engineer, In-charge through AE-III (RW/SWM), Municipal council

Executive Engineer-III (Works),
Municipal Council

EXECUTIVE ENGINEER-III
(WORKS & SWM)
Municipal Council

For Aqua World Exports Pvt. Ltd.

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Item Rate BoQ

der Inviting Authority: EXECUTIVE ENGINEER-III (WORKS & SWM)

e of Work: Bioremediation/ Bio-mining of Solid Waste/ Legacy Waste at Dumpyard located at Brookshabad, Port Blair (the Legacy old waste tonnage is approximate 1.0 Lakhs MT).

tract No: 01/EE-III/SWM/MC/21-22

Name of the Bidder/ Bidding Firm / Company :	AQUA WORLD EXPORTS PRIVATE LIMITED

PRICE SCHEDULE

This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

NUMBER #	TEXT #	NUMBER #	TEXT #	NUMBER	NUMBER #	NUMBER #	TEXT #
Sl. No.	Item Description	Quantity	Units	Estimated Rate	BASIC RATE in Figures To be entered by the Bidder Rs. P	TOTAL AMOUNT Without Taxes	TOTAL AMOUNT In Words
1	2	4	5	6	13	53	55
1	BIO-Remediation						
1.01	Bio Mining of legacy waste including excavation seggregation by means of mechanical equipments and spraying of bio cultures to retain the quality of soil as per the bench mark of Guidelines for Disposal of Legacy waste, CPCB guidlines 2019	86350.000	Ton		570.000	49219500.000	INR Four Crore Ninety Two Lakh Nineteen Thousand Five Hundred Only
1.02	Seggregation of Daily Fresh waste by utilizing MRF and Handing over to PBMC's authorized vendors as per the direction of Engineer-in-Charge.	13650.0	Ton		630.000	8599500.000	INR Eighty Five Lakh Ninety Nine Thousand Five Hundred Only
1.03	Supplying, Installation, Commissioning of Mechanised Material Recovery facality(MRF) having a capacity of 250MTPD,After sucessful completion of Bio-Mining of legacy waste as is where is basis	1.000	Job		31500000.000	31500000.000	INR Three Crore Fifteen Lakh Only
Total in Figures						89319000.000	INR Eight Crore Ninety Three Lakh Nineteen Thousand Only
Quoted Rate in Words							Eight Crore Ninety Three Lakh Nineteen Thousand Only

EXECUTIVE ENGINEER-III (WORKS & SWM) Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

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CONDITIONS OF CONTRACT

1. **Interpreta ons**
The PBMC shall be the sole deciding PBMC as to the meaning, interpretation and implications for various provisions of the specifications. PBMC decision in writing shall be final and binding upon the contractor.
2. **In ma on about commencement of work:**
Before commencing the works and also during progress the Contractor shall give due notice to the concerned authorities, the Municipality, APWD, Electricity Department, Telephone Department, the Traffic Department attached to the Police, other Departments and companies as may be required to the effect that the work is being taken up in a particular locality and that necessary diversion of traffic may be arranged for. The contractor shall cooperate with the Departments concerned and provide for necessary barricading of roads, protections to existing underground mains, cables etc. the cost of same should be included in the Price Bid and no extra cost for same shall be payable.

Contractor is also responsible for coordinating with various Government/Statutory bodies etc. regarding obtaining clearances/NOCs required for exesution of work. Statutory fee etc. to be paid by contractor which shall be reimbursed by PBMC on producing requisite documents.
3. **Security Deposit:** The person whose bid may be accepted (hereinafter called the Contractor which expression shall unless excluded by or repugnant to the context include his heirs executers, administrators representatives and assigns) shall permit PBMC at the time of making any payments to him for the value of work done under the contract to deduct the security deposit as under.
The **Security Deposit** to be taken for the due performance of the contract under the terms & conditions mentioned in the TENDER will be a deduction of 2.5 % (Two & half Percent) from the gross amount of each running bill and final bill. Security deposit (cumulative value) shall not be more than 5 % of the contract value. Further, upon completion of works and subsequent to issue of completion certificate Security Deposit amount shall be released post completion of 1 year from commissioning of MRF (i.e DLP is over). It may be noted that, no interest will be payable on security deposit or any other payment payable under this contract.
4. **Performance Security:**
    1) BG against Performance Security computed @ 5 % of the contract value shall be deposited by the successfulContractorwithin the time and manner stated in the ITB of TENDER. **This performance security shall be in addi on to security deposit.**

The release of BG in lieu of the Performance Security as above shall be subject to the contractor furnishing a fresh BG for an amount equal to the amount to be retained by the PBMC.

5. The Contractor isto set out the whole of the works in conjunction with authorized representative of PBMC and during the progress of the works, to amend on the requisition of the PBMC any errors which may arise therein and provide all the necessary labours, and materials for so doing. The Contractor(s) is/are to provide all plant, labour and materialswhich may be necessary and requisite for the works. All the materials and workmanship are to be the best of their respective kinds. The Contractor(s) is/are to leave the works in all aspects clean and perfect at the completion thereof.
6. The Contractor must extensively coordinate with PBMC and its consultants during design and construction stage.
7. The Contractor shall be responsible for any damage caused to existing infrastructure/buildings etc. Upon request from PBMC or by himself shall restore the damaged works at his own cost to the satisfaction of the PBMC.
8. The PBMC or its nominated officer-in-charge is to have at all times access to the works which are to be entirely under his control. He may require the Contractor(s) to dismiss any person in the Contractor (s) employeeupon the works that may be incompetent or misconduct him and the Contractor (s) is/are forthwith to comply with such requirements.

For Aqua World Exports Pvt. Ltd.

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EE-III (Works)

9. The Contractor cannot vary or deviate from approved drawings or specifications or execute any extra work of any kind whatsoever unless upon the PBMC to be sufficiently shown by any order in writing by any plan or drawings expressly given and signed by PBMC as extra or variation or by any subsequent written approval signed by PBMC. In cases of daily labour all vouchers for the same are to be delivered to the PBMC at least during the week following that in which the workmen have been engaged and only such day work is to be allowed for as such as may have been authorized by the PBMC to be so done unless the work cannot from its character be properly measured and valued.
10. Excavation: The Contractormust stack the excavated material at a location designated by the Engineer In charge of PBMC.
11. All works indicated in the scope of Servicesof thisTENDER Quality, Testing, Sampling, shall be done inaccordancewithBISand specifications.
12. The Contractor must strictly adhere to the instructions provided by the PBMC officials from time to time. The contractor shall rectify bad workmanship works within the stipulated time provided by the PBMC. The PBMC has the right to dismantle the works which not complying with the drawings and standards as per PBMC Nominated Eng. In charge. The Contractor upon receiving such instruction shall either rectify the defect or dismantle the structure at his own cost.
13. In case the contractor does not obey the instructions of the PBMC, the PBMC has the right to get the work/dismantling rectified by other contractors/workers. The cost of such work on actual basis will be deducted from the contractor's bill.
14. All work materials brought and left upon the ground by the Contractor(s) or his/their orders for the purpose of forming part of the works are to be considered to be the property of the PBMC and the same are not to be removed or taken away by the Contractors or any other person without the special license and consent in writing of the PBMC.PBMC is not to be in any way answerable for any loss or damage which may happen to or in respect of any such work or materials either by the same being lost or stolen or injured by weather or otherwise.
15. The PBMC has full power to require the removal from the premises of all materials which, in his opinion, are not in accordance with the specification and in case of default, the PBMC is to be at liberty to employ other persons to remove the same without being answerable or accountable for any loss or damage that may happen or arise to such materials. The PBMC is also to have full power to substitute other improper materials to be substituted and in case of default, the PBMC may cause the same to be supplied and all costs which may arise due to such removal and substitution are to be borne by the Contractor (s).
16. If in the opinion of the PBMC, any of the works, are executed with improper/inferior materials or defective workmanship, the Contractor(s) is/are, when required by the PBMC forthwith to re-execute the same and to substitute proper materials and workmanship and in case of default of the Contractor(s) in so doing within a week the PBMC is to have full power to employ other persons/agency to re-execute the work andthe cost thereof shall be borne by the Contractor(s).
17. –DELETED-.
18. From the Commencement of the work to the completion of the same, the site and the works thereupon are to be under the Contractor(s) charge. The Contractor is to be held responsible for and to make good all injuries, damages and repairs occasioned or rendered necessary to the same by fire or other causes and they are to hold the PBMC harmless from any claims for injuries to persons or for structural damage to property happening from any neglect, default, want of proper care or misconduct on the part of the Contractor(s) or of any one in his/their employment during the execution of the works.
19. The PBMC is to have full power to send workmen upon the premises to execute fittings and other works not included in the Contract for whose operation Contractor (s) is/are to afford every reasonable facility during ordinary working hours, provided that such operation shall be carried on in such manner as not to impede the progress of the work included in the contract but the Contractor(s) is/are not to be held responsible for any damage which may happen to or be occasioned by any such fittings or other works.
20. –DELETED-
21. In any case in which under any clause or this contract the Contractor shall have rendered himself liable to pay compensation amounting to the whole of the security deposit (whether paid in one sum or deducted by installments) or committed a breach of any terms of Fair Wages or in the

For Aqua World Exports Pvt. Ltd.

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case of delays beyond four months in case of abandonment of the work owing to the death illness or death of the Contractor or any other cause, PBMC shall have power to adopt anyone of the following courses as he/she may deem best suited to the interest of the PBMC.

(a) The rescind of contract, (of which recession notice in writing to the Contractor under thehandofthe PBMC shall be conclusive evidence) and in which case the security deposit and Performance security of the Contractor shall stand forfeited and be absolutely at the disposal of the PBMC.

(b) To employ labour paid by the PBMC or by employing PBMC machinery and to supplymaterials to carry out work, or any part of the work, debiting the Contractor with the cost of thelabourorhire charge of PBMC machinery and the price of the materials (of the amount of which constand price, a certificate of the PBMC shall be final and conclusive against the Contractorland crediting him with the value of the work done in all respects in the samemannerandthesame rates as it had been carried out by the Contractor under the terms of this contract or the cost of the labour and the price of the materials as certified by the PBMCwhicheverslessthe certificate of the PBMC as to the value of the work done shall be final and conclusive against the Contractor. This does not qualify the Contractor to any refund if theworkis carried out at lower rates than the rates quoted by the Contractor. Saving,if any, will go to the PBMC.

(c) To measure up the work of Contractor and to take such part thereof as shall be unexecutedoutof his hands and to give it to another Contractor to complete in which case any expenseswhich may be incurred in excess of the sum which would have been paid to the original Contractor if the whole work had been executed by him (of the amount of which excess certificateinwritingor the PBMC shall be final and conclusive) shall be borne and paid bytheoriginal Contractor and may be deducted from any money due to him by PBMC under the contractor otherwise or from his security deposit or the proceeds of sale thereoforasufficientpart thereof. The same provision of recovery of the difference amount will apply in case of failure in compliance on part of the Contractor to execute the work or part of the work as per workandtime schedule. PBMCwill have the right to decide as to which work or whichpartof work / item is to be put in fresh tender in case of failure in execution as the part of the Contractor.

(d) In the event of any of the above courses being adopted by the PBMC, theContractor shall have no claim to compensation for any loss sustained by him by reason of his having purchased or procured any materials or entered into any agreement or made advanceson account of or with a view to the execution of the work or the performanceof thecontract.In case thecontract shallbe rescind under the provisions aforesaid, the Contractor shall not be entitled to recover or to be paid any sum for any work thereof actually performedunderthis contract.

22. For Delay in completion of work by the Contractor, the PBMC have full power to recover delay damage in following manners: -
For Delay Period the delay damage will be calculated Per Month at 0.5 Percent of Agreement Amount; In case, it is less than a Month, it will be worked on prorate basis. Total delay damage limited maximum to 10% of Agreement Amount. PBMC will be fully responsible for recovery of delay damage. This delay damage will be considered as Liquidated damage and not as Penalty.

23. If the Contractor shall desire an extension of time for completion of work on the ground of his having been "UNAVOIDABLY" such as Natural Calamities, Land Dispute, Delay in Approval of Layout, Environmental Clearance, Building Permission from local bodies hindered in its execution, delay caused by PBMC or it's nominated officials (including consultant), or on any other ground, he must apply giving all and complete details of each of such hindrances

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

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EE-III (Works)

or other causes in writing, to the PBMC positively within 7 (Seven) occurrence of such hindrance(s) and extension of time. If in the opinion of PBMC, are reasonable, after consultation PBMCshall grant extension of time without imposing any delay damage. It is to be noted that, only extension of time without delay damage/liquidated damage will be granted and Contractor will not be eligible for cost compensation due to the delay in completing the project. No interest is applicable on any payment payable under this contract including security deposit, performance security, withheld or any other payment payable under this contract.

24. In case, the project got delayed due default of the Contractor, then extension of time with delay damage may be granted by the PBMC.

25. Following Action will be taken when the work is left incomplete abandoned or delayed beyond the time limit permitted by the PBMC.

i) The PBMC may terminate the contract if the Contractor causes a fundamental breach of the contract.

ii) Fundamental breach of contract shall include, but not be limited to, the following:-

a) The Contractor stops work for four weeks, when no stoppage of work is shown on the current program or the stoppage has not been authorized as by the PBMC.

b) If serious rectification of bad / poor quality work is not done by the Contractor within 15 days from 1st notice issued to him by PBMC might attract termination of the agreement and whole performance guarantee will be forfeited.

c) If the Contractor fails to appoint the technical staff and if appointed do not function properlyfor 4 weeks even after due written notice by the PBMC.

d) If he violates labour laws.

e) Any other deficiency which goes to the root of the contract Performance

iii) If the contract is terminated, the Contractor shall stop work immediately, make the site safeand secure and leave the site as soon as reasonably possible.

26. The engineer in charge of PBMC shall, except as otherwise provided, ascertain, and determine by measurement, the value in accordance with the contract of work done against the BOQ item. All measurement of all items having financial value shall be entered in Measurement Book and/or level field book so that a complete record is obtained of all works performed under the contract. All measurements and levels shall be taken jointly by the PBMCor his authorized representative and by the contractor or his authorized representative from time to time during the progress of the work and such measurements shall be signed and dated by the Eng. In-charge and the contractor or their representatives in token of their acceptance. If the contractor objects to any of the measurements recorded, a note shall be made to that effect with reason and signed by both the parties.

If for any reason the contractor or his authorized representative is not available and the work of recording measurements is suspended by the PBMC or his representative, the PBMC shall not entertain any claim from contractor for any loss or damages on this account. If the contractor or his authorized representative does not remain present at the time of such measurements after the contractor or his authorized representative has been given a notice in writing three (3) days in advance or fails to countersign or to record objection within a week from the date of the measurement, then such measurements recorded in absence of the contract by the PBMC or its representative shall be deemed to be accepted by the Contractor. The contractor shall without extra charge, provide all assistance with every application, Labour and other things necessary for measurements and recording levels.

Except where any general or detailed description of the work expressly shows to the contrary measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards and if for any item no such standard is available, then a mutually agreed method shall be followed.

The Eng. In-charge shall cause recording and checking of measurements of all items of work done (considering quality and quantity of items executedand prepare the final bill after adjusting all pervious outstanding dues. Such recording of measurements shall be done after due notice regarding time and date of recording measurement and directing the Contractor to either remain present himself or his authorized representative so as to satisfy himself that the recording of measurement is just and proper. Failure on his parts either to

EXECUTIVE ENGINEER
(Works)
Mumbai Division

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

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EE-III (Works)

attend andor refusing to acknowledge measurement so recorded in the deposit measurement book, shall be at his sole risk and responsibility. Payment of the bills of contract is made on basis of Payment Schedule of clause 70 of the contract.

27. Dispute Resolution:

27.1.1 Any dispute, difference or controversy of whatever nature howsoever arising under or out of or in relation to this Agreement (including its interpretation) between PBMC and Contractor (hereafter called together as parties and individual as party), and so notified in writing by either Party to the other Party (the "**Dispute**")shall, in the first instance, be attempted to be resolved amicably in accordance with the conciliation procedure set forth in Clause 27.2.

27.1.2 The Parties agree to use their best efforts for resolving all Disputes arising under or in respect of this Agreement promptly, equitably and in good faith, and further agree to provide each other with reasonable access during normal business hours to all non-privileged records, information and data pertaining to any Dispute.

27.2Concilia on

(i) In the event of any Dispute between the Parties, either Party may call upon an officer of the PBMC, not below the rank of Superintending Engineer,PBMC as the case may be, or such other person as the Parties may mutually agree upon (the "**Conciliator**") to conciliate and assist the Parties in arriving at an amicable settlement thereof. Conciliator need to arrive a decision within 90 days or extended date agreed by both the parties.

(ii) In case, any party is not satisfied with the decision arrived based on above procedure, the party may appeal for reconsideration of the decision to Chairman or any other equivalent position of PBMC within 30 days from the decision date. At this stage, a decision needs to arrive within 60 days or extended date agreed by both the parties.

27.2(a)Dispute not resolved through Concilia on

Any Dispute which is not resolved amicably by conciliation, as provided in Clause 27.2, shall be finally decided by a civil court of applicable jurisdiction by way of civil suit and not by arbitration.

No interest will be payable by PBMC upon the Earnest Money and Security Deposit or amounts payable to the Contractor under the Contract.

28. If at any time before or after the commencement of the work, PBMC shall for any reason whatsoever: -

(a) Cause alterations, omissions or variations inthe drawingsand specifications involvingany curtailment of works as originally contemplated; or

(b) Not requiring the whole of the work as specified in the tender to be carried out, The Contractor(s) shall have no claim to any payment or compensation for any loss sustained or compensation for any profit or advantage whichthey might have derived from the execution of the work in full as specified in the TENDER but whichthey did not derive in consequence of the curtailment of the works by reasons of alterations, omissions or variations or in consequence of the full amount of the work not having been carried out.PBMC reserves the right to carry out some work by through other contractor or by PBMC itself at contractor's cost and risk, in case, progress of work done by the contractor is not satisfactory

29. Death or permanent invalidity of Contractor: - If the Contractor is an individual or a proprietary concern or a partnership concern, dies during the period of the contract or becomes permanently incapacitated, and where the surviving partners are only minors, the contract shall be closed without levying any damages/ compensation as provided in the contract agreement However, if PBMC is satisfied about the competence of the surviving Partner(s), then the PBMC shall enter into a fresh agreement for the remaining work strictly on the same terms and condition under which the contract was awarded

30. In case any item/work is not executed as per the drawings, designs, estimates and /or specifications (as per the agreement executed) the same shall be deducted and recovered from the Contractor at prevailing market rates or at par with schedule of rate in force whichever is less at the time of execution.

EXECUTIVE ENGINEER-III (WORKS & SWM) Municipal Council

For Aqua World Exports Pvt. Ltd.

Authorised Signatory

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EE-III (Works)

30A Change of Scope

30A.1.1 The PBMC may, notwithstanding anything to the contrary contained in this Agreement, require the Contractor to make modifications or alterations to the Works ("Change of Scope") before the issue of the Completion Certificate either by giving an instruction or by requesting the Contractor to submit a proposal for Change of Scope involving additional cost or reduction in cost. Any such Change of Scope shall be made and valued in accordance with the provisions of clause 30A.

30A.1.2 Change of Scope shall mean:

1) change in specifications of any item of Works;

2) omission of any work from the Scope of the Project except due to non-availability of land or clearance provided that, subject to Clause 30A.5, the PBMC may not omit any work under this Clause in order to get it executed by any other entity; or

3) Any additional work/Extra Item Work/Substitute Item Work, Plant, Materials or services which are not included in the Scope of the Project, including any associated Tests, on completion of construction.

30A.1.3 If the Contractor determines at any time that a Change of Scope will, if adopted (i) Accelerate completion, (ii) reduce the cost to the PBMC of executing, maintaining or operating the Project, (iii) improve the efficiency or value to the PBMC of the completed Project, or (iv) otherwise be of benefit to the PBMC, it shall prepare a proposal with relevant details at its own cost. The Contractor shall submit the proposal, supported with the relevant details including the amount of reduction/increase in the Contract Price if any, to the PBMC to consider such Change of Scope. The PBMC shall, within 15 (fifteen) days of receipt of such proposal, either accept such Change of Scope with modifications, if any, and initiate proceedings thereof in accordance with Clause 30A or reject the proposal and inform the Contractor of its decision. For the avoidance of doubt, the Parties agree that the Contractor shall not undertake any Change of Scope without a Change of Scope Order being issued by the PBMC, save and except any Works necessary for meeting any Emergency.

30A.2Procedure for Change of Scope

30A.2.1 In the event of the PBMC determining that a Change of Scope is necessary, it may direct the PBMC Engineer to issue to the Contractor a notice specifying in reasonable detail the works and services contemplated thereunder (the "Change of Scope Notice").

30A.2.2 Upon receipt of a Change of Scope Notice, the Contractor shall, with due diligence, provide to the PBMC or its Engineer-in-charge such information as is necessary, together with preliminary documentation in support of:

a) the impact, if any, which the Change of Scope is likely to have on the Time for Completion Schedule if the works or services are required to be carried out during the Construction Period; and

b) the options for implementing the proposed Change of Scope and the effect, if any, of each such option would have on the costs and time thereof, including the following details:

c) break down of the quantities and rates and cost for different items of work;

d) proposed design for the Change of Scope; and

e) proposed modifications, if any, to the Project Completion Schedule of the Project. For the avoidance of doubt, the Parties expressly agree that, subject to the provisions of Clause 30A.4.2, the Contract Price shall be increased or decreased, as the case may be, on account of Change of Scope.

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30A.2.3 The Contractor's proposal for the Change of Scope shall be determined in accordance with the following sequence:

a) StateSOR and such rates shall be indexed with reference to the WPI once every year at the commencement of the financial year, with the base being the month and year of the publication of the said schedule of rates.

b) Analysis of Delhi Schedule of Rates issued by CPWD

c) Analysis issued by MORTH and such rates shall be indexed with reference to the WPI once every year at the commencement of the financial year, with the base being the month and year of the publication of the said schedule of rates.

d) Prevailing market rates as determined in accordance with Good Industry Practice with an additional element of 15% towards overheads and profit of the Contractor

However, final cost shall be determined as reasonable by the PBMC as deemed fit. The contractor is bound to carry out the work at above rates/cost.

30A.2.4 Upon reaching an agreement, the PBMC shall issue an order (the "Changeof Scope Order") requiring the Contractor to proceed with the performancethereof. In the event that the Parties are unable to agree, the PBMC may:

c) issue a Change of Scope Order requiring the Contractor to proceed with the performance thereof at the rates and conditions approved by the PBMC till the matter is resolved in accordance with clause 27 dispute; or

d) proceed in accordance with Clause 30A.5.

30A.2.5 The provisions of this Agreement, insofar as they relate to Works and Tests, shall apply *mutatis mutandis* to the works undertaken by the Contractor under clause 30A.

30A.3Payment for Change of Scope

Payment for Change of Scope shall be made in accordance with the payment schedule specified in theChangeofScopeOrder.

30A.4Restrictions on Change of Scope

30A.4.1 No Change of Scope shall be executed unless the PBMC has issued the Change of Scope Order save and except any Works necessary for meeting any Emergency.

30A.4.2 –DELETED-.

30A.4.3 Notwithstanding anything contrary to clause 30A, no change arising from any default of the Contractor in the performance of its obligations under this Agreement shall be deemed to be Change of Scope, and shall not result in any adjustment of the Contract Price or the Project Completion Schedule.

30A.5Power of the PBMC to undertake works

30A.5.1 The decision of PBMC as to what constitutes proposed change of scope order shall be

final and contractor is bound to carry out/execute the work at the rate/cost fixed byPBMC. In the event the Parties are unable to agree to the proposed Change of ScopeOrders or if PBMC considers advantageous to the project due to various factors suchas faster completion, better technology, better construction methodology or such otherfactors as the case may be, the PBMC may, after giving notice to the Contractor andconsidering its reply thereto, award such works or services to any person on the basis ofopen competitive bidding from amongst bidders who are pre- qualified for undertakingthe additional work. For the avoidance of doubt, the

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Contractor shall be free to participate in the tendering process for award of such additional work. However, it is also agreed that the Contractor shall provide assistance and cooperation to the person executing the works or services hereunder but shall not be responsible for rectifications of any Defects and or maintenance of works carried out by other agencies.

30A.5.2 The works undertaken in accordance with clause 30A shall conform to the Specifications and Standards and shall be carried out in a manner that minimize disruption to the Project. The provisions of this Agreement, insofar as they relate to Works and Tests shall apply mutatis mutandis to the works carried out under this Clause 30A.5.

31. Deleted
32. After successful completion of Bio-Remediation work the contractor shall handover all the tools & plants of Material Recovery facility as is where is basis in operational condition with defect liability period (DLP) of 1 year to PBMC.
33. -DELETD-
34. Taxes, Royalty etc.

[a] Taxes: The rate quoted by the Contractor **shall inclusive** of all taxes, duties, royalties, cess (all levies of Central and State Governments, local bodies and authorities that the Contractor will have to pay for the performance of this Contract. The PBMC will perform such duties regarding the deduction of such taxes at source as per applicable law.

[b] Royalty on Minor Minerals: The Contractor shall pay all quarries, Royalty charges etc. If the Contractor fails to produce the royalty clearance certificate from concerned department then the PBMC shall deduct the royalty charges from his bills and keep in deposit head, which shallbe refunded to the Contractor on production of royalty clearance certificate from the concerned department. If he fails to produce the royalty clearance certificate within 30 days of submission of final bill, then royalty charges which were kept under deposit head by the PBMC shall be deposited to the concerned department and his final bill payment shall be released.

(C) Adjustments for Changes in Legislation : The Contract Price shall be adjusted to take account of any increase or decrease in Cost resulting from a change in the Laws of the Country (including the introduction of new Laws and the repeal or modification of existing Laws), or in the judicial or official governmental interpretation of such Laws, made after bid due date (last date for bid submission date).

35. It is open to the Contractor, as the case may be, to make an application to the Income Tax officer concerned and obtain from him a certificate authorizing the payer to deduct tax at such lower rate or deduct no tax as may be appropriate to his case. Such certificate will be valid for the period specified therein unless it is cancelled by the Income Tax Officer earlier.
36. Rules for water supply, Sanitation in Labour Camps: The Contractor will be bound to follow the applicable rules relating to layout of water supply and sanitation in labour camps.
37. Fair wages to Laboure's: The Contractor shall pay not less than minimum wages as described in the Labour Acts and Laws to laborer's engaged by him on the work.
38. Issue of Materials by the Department: No Materials shall be supplied by the PBMC.
39. The Contractor shall execute the work as per the components of Price bid & Scope of work as incorporated in this TENDER document in lieu with direction of Engineer-in-charge.
40. Removal of unsuitable or undesirable employees of Contractor: The Contractor shall, on receipt of requisition form the PBMC at once remove any person employed by him on the work who in the opinion of PBMC is unsuitable or undesirable. Transport of materials is Contractor responsibility. The Contractor shall make his own arrangement for transport of all materials and storage of material.
41. Arrangement of Tools and Plants: The Contractor shall arrange at his own cost tools and plants required for proper execution of work.
42. Execution of work according to time schedule: The total duration for completing the work (construction and commissioning phase) is 15 months from date of commencement. Date of commencement will be mentioned in the LOA and in case it is not mentioned in LOA, then it would be 30 days from the date of LOA. Within this buffer period (Period between LOA & issuing Contract document/ Work Order (Issuance of LOA and Commencement date), commencement date start from issuing of Contract document/ Work Order. Buffer period for planning proper understanding the site, procurement of required material, machineries ready & manpower ready. Contractor should finish all drawings/designs required for execution of work.

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43. **Force Majeure:** If at any time, during the [illegible]e of this contract, the performance in whole or [illegible] by either party (PBMC or Contractor) of any obligation under this contract shall be prevented or delayed by reason of any war, hostility, acts of public enemy, civil commotion, sabotage, serious loss or damage by fire, explosions, epidemics, strikes, lockouts or acts of God (hereinafter, referred to events) provided, notice of the happening of any such event is given by either party to the other within 15 days from the date of occurrence thereof, neither party shall by reason of such event, be entitled to terminate this contract nor shall either party have any claim for damages against the other in respect of such non-performance of delay in performance, and works under the contract shall be resumed as soon as practicable after such event has come to an end or ceased to exist, and the decision of the PBMC as to whether the works have been so resumed or not shall be final and conclusive, PROVIDED FURTHER that if the performance in whole or in part of any obligation under this contract is prevented or delayed by reason of any such event for a period exceeding 120 days, either party may at its option terminate the contract by giving notice to the other party.
44. **Technical Knowledge and sta** :
45. **(a)** The contractor shall submit following information to thePBMC within 20 days from the commencement date :
    i. The Contractor shall employ adequate ProjectManagers, Site Engineers,andSurveyor as Technical Staff during the execution of the work as stated in form T-3.
    ii. In case the Contractor fails to employ the technical staff as aforesaid, the PBMCshall have the right to take suitable remedial measures including penalty @ monthly appropriate cost for Project Manager and for other key persons.
    iii. The Contractor shall give a certificate to the effect that the graduate engineer / diplomaengineeris exclusively in their employment.
    iv. A Retired Assistant engineer who is holding a diploma may betreated at par with aGraduate for the operation of the above clause.

    Note: - Such Degree or Diploma engineers must always be available on works site on day to day basis and actively supervise, instruct andguide theContractor's works force and also receive instruction from the PBMC.
46. **Registra on with Labor Department:** As per rule 1976 rule-21 (Form-4) or applicable laws, the successful Contractor shall submit the Labor registration Certificate after issuing the work order and prior to the Commencement of work.
47. **Insurance:** The Contractor shall have a suitable insurance to cover all the risks that are likely to occur from the scope of services indicated in this project. Following insurances to be maintained

Sl No	Item	Minimum Cover for Insurance	Maximum deductible for Insurance
1	Works and Plant and Materials	Full	0.45% of insured amount
2	Loss of damage to Equipment	Full	0.45% of insured amount
3	Other Property	Cost of Camp & Office	0.45% of insured amount
4	Personal injury or death insurance		
A	For other people	0.50 Million for any one incident, with no. of incidents unlimited	As applicable
B	For contractor's Employees	In accordance with the statutory requirements applicable to India	

48. **Indemnify:** The Contractor shall indemnify and protectthe PBMCand nominated staff including project management consultantwhile performing the scope of services of this project on all accounts from all aspects including but not limited to the following: -

    I) Against all claims made and liabilities incurred under Workmen's Compensations Act, the Factories Act and the Payment of Wages Act and rules made thereunder from time to time or under any other labour and industrial legislation made from time to time.

    II) In case any action is taken against the PBMC by the competent PBMC on account of contravention of any of the provisions of any Act or rules made thereunder, regulation or

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notifications including amendments, if any, on the part of the Contractor, the PBMC is caused to pay or reimburse, such amounts as may be necessary to cause or observe, or for non-observance of the provisions stipulated in the notifications/bye laws/Acts/Rules/ regulations including amendments, if any, on the part of the Contractor, the PBMC shall have the right to deduct any money due to the contractor including his amount of performance security. The PBMC shall also have right to recover from the Contractor any sum required or estimated to be required for making good the loss or damage suffered by the PBMC.

iii) In respect of: (a) bodily injury, sickness, disease or death, of any person whatsoever arising out of or in the course of or by reason of the Contractor's design , the execution and completion of the Works and the remedying of any defects, unless attributable to any negligence, willful act or breach of the Contract by the PBMC,and nominated staff including project management consultant and (b) damage to or loss of any property, real or personal (other than the Works) to the extent that such damage or loss arises out of or in the course of or by reason of the Contractor's design , the execution and completion of the Works and the remedying of any defects, unless and to the extent that any such damage or loss is attributable to any negligence, willful act or breach of the Contract by the PBMC, and nominated staff including project management consultant, or anyone directly or indirectly employed by any of them.

(V) Against any claim of subcontractor.

V) Against any claim for infringement of patent in respect of any equipment, machine, plant, work or thing used or supplied by the contractor under this contract or in respect of any method of using or design or working by the PBMC of such equipment machine, plant, work or thing.

The Contractor shall indemnify and save harmless the PBMC and its nominated official including project management consultant from and against all actions, suit proceedings, losses, costs, damages, claims and demands of every nature and description brought or recovered against the PBMC and its nominated official including project management consultant by reason of any act or omission of the contractor, his agents or employees, in the execution of the works or in his guarding the same. All sums payable by way of compensation under any of these conditions shall be considered as reasonable compensation to be applied to the actual loss or damage sustained, and whether or not any damage shall have been sustained.

49. **Data to be furnished by the Contractor:** The Contractor shall submit the following information to the PBMC .

a) Proposed constructions Program and time schedule showing sequence of operations within**15 days** of receipt of LOA.

b) Insurance Policies within 25 daysfrom commencement date

50. **Ac on when the progress of any crucial item of work is unsa sfactory:** If the progress of a crucial item of work, which is important for timely completion on of work is unsatisfactory the PBMC shall not withstand that the general progress of work is satisfactory after giving the Contractor**15 days"** notice in writing get the said work executed by employing other means including other labour / Contractorat the defaulting contractors cost and risk and the Contractor will have no claim for compensation for any loss sustained by him owing to such action.

51. In case the operation or maintenance are found unsatisfactorily by the PBMC shall either request the Contractor to rectify the defect immediately or at PBMC discretion may have it done by others (vendor or contractor) and deduct the money incurred in such works from the Contractors fee.

52. **Inspec on and Tests:** Except as otherwise provided in here of all material and workmanship if not otherwise designated by the specifications shall be subject to inspection, examination and test by the PBMC& its nominated official at any and all times during manufacture and/or construction and at any/all places where such manufacture or constructions are carried on. The PBMC shall have the right to reject defective materials and workmanship or require corrections. Rejected workmanship shall be satisfactorily replaced with the proper material without charge thereof and the Contractor shall properly segregate and remove the rejected material from the premises. If the Contractor fails to proceed at once with the replacement of the rejected material and/or the construction of defective workmanship the PBMC may replace such material and/or correct such workmanship and charge the cost thereof to the Contractor.

53. The Contractor shall be liable for replacement of defective work up to the time of completion of DLP in accordance with the conditions of contract of all work to be done under the contract. The Contractor shall furnish promptly without additional charge all facilities, labour and materials

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necessary for the safe and convenient inspection and tests that may be required by the PBMC. All inspections and tests by the departments shall be performed in such a manner as to not unnecessarily delay the work. Special full size and performance test shall be charged with any additional cost of inspection when materials and workmanship are not kept ready by the Contractor at the time of inspection.

54. **Removal of temporary work, Plant & Surplus materials:** Prior to final acceptance of the completed work, but excepting as otherwise expressly directed or permitted in writing, the Contractor shall, at their own expenses remove from the site and dispose of all the temporary structures including buildings, all plant and surplus materials, and all rubbish and debris for which he is responsible to the satisfaction of PBMC.
55. **Possession prior to comple on:** The PBMC shall have the right to take possession of or use any completed part of the work. Such possession or use shall not be deemed as an acceptance of any work not completed in accordance with the contract.
56. **Damage to works:** The works whether fully completed or incomplete, all the materials, machinery, plants, tools, temporary building and other things connected there with shall remain at the risk and in the sole charge of the Contractor until the completed work has been delivered to the PBMC and till completion certificate has been obtained from the PBMC . Until such delivery of the completed work, the Contractor shall at his own cost take all precautions reasonably to keep all the aforesaid works, materials, machinery, plants, temporary buildings and other things connected there with free from any loss, damages and in theeventof the same or any part there of being lost or damaged, he shall forthwith reinstate and make good such loss or damages at his own cost.
57. **Examina on and tests on comple ons:** On the completion of the work and not later than three months thereafter, the PBMC shall make such examination and tests of the work as may then seem to their to be possible, necessary or desirable, and the Contractor shall furnish free of cost any materials and labour which may be necessary thereof and shall facilitate in every way all operations required by the PBMC, in making examination and tests.
58. **Clima c Condi ons:** The PBMC may order the Contractor to suspend any work that may be subject to damage by climatic conditions and no claims of the Contractor will be entertained by the department on this account.
59. Safety, Health and Environment regulations: In respect of all labour directly or indirectly employed in the work for the performance of the contractor's part of this contract, the contractor shall at their own expense arrange for the safety provisions as per C.P.W.D. Safety Code framed from time to time and shall at his own expense provide all facilities in connection therewith. In case the contractor fails to make arrangement and provide necessary facilities as aforesaid, In case of failure to adhere to above provisions or if unsafe practices/safety violation by contractor/their staff are noticed at the site of work, the contractor shall be levied with a penalty of Rs.10,000/- for the 1st incident, Rs. 20,000/- for the 2nd incident and Rs. 40,00,000/- for subsequent such incident. The PBMC shall be at liberty to make arrangement and provide facilities as aforesaid and recover the costs incurred in that behalf from the contractor.Repeated safety violations shall become a valid ground for initiating the contract termination proceedings.

Contractor comply with all applicable health and environmental regulations and Laws made by any local authorities or by the Government (state and/or central).
All cost to comply the Health, safety and environment related regulations are included in project cost. Contractor is also responsible for adherence to Construction and Demolition Waste Management Rules 2016 as directed by PBMC.

60. As per the Ministry of Environment and Forest Guidelines 2010 and Ministry of Urban Development notifications, the Site area shall be protected from dust by fixing Green Fencing around the Construction site area. The Contractor is instructed to strictly adhere to the following at his own cost.
    - Supply and Fixing Green barriers and wind breaking walls around their sites.
    - Cover tarpaulin on scaffolding around area of construction,
    - Do not store construction material, particularly sand, on any part of the street, roads in any colony,
    - Dust emissions from construction site are to be controlled.

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- Sprinklers should compulsorily be used at the site and Wet jets in grinding and stone cutting must be used.

61. The Contractor will make his own arrangement for supply of water, light and power for his works and labour camps etc. The department will not entertain any claim whatsoever for any failure or break down etc. in supply of electricity to the Contractor. The Contractor will supply and fix his own tested meter of the approved make but the meter will be keptinthe custody of the department.
62. **Interference with other Contractors:** The Contractor must not interfere with other Contractors who may be employed simultaneously or otherwise by the department at the Site. The contractor will at no time engage departmental labour or that of other Contractors without the written permission of the PBMC or his nominated official. **Contractor is fully responsible for cause of damages of the adjoining works of di erent works at site and the same cost of rec ca on of damages shall be recovered from theContractor as per PBMC instruc ons.**
63. **Regula ons and bye laws:** The Contractor shall conform to the regulations, bye-laws any other statutory rules made by any local authorities or by the Government (state and/or central) and shallprotectand indemnify PBMC, against any claim or liability arising from or based on the violationofanysuch laws, safety, theft, ordinance, regulation, orders, decrees etc.
64. **Site Order Book:** A site order book shall be kept at the Site office of the work. As far as possible all orders regarding the works are to be entered in this book. All entries therein shall be signed by the Engineer in-charge PBMC in direct charge of the work and the Contractor or his representatives.
65. **Conversion of units:** Whenever in the contract agreement dimensions and units have been expressed in F.P.S. system, the same will be converted in to metric system units by applying the standard conversion table of Indian Standard Institution so as to derive the corresponding figure arithmetically and the Contractor will have to accept the figures so derived without any claim or compensation whatsoever.
66. **Rights of other Contractors and persons:** If, during the progress of the work covered by this contract, it is necessary for other Contractors or persons to do work in or about the site of work, the Contractor shall afford such facilities, as the PBMC may require.
67. **–DELETED-**
68. Price Escalation: No price escalation whatsoever shall be paid.
69. Ground water level variation: It is liable to vary. No claim due to variation of low waterlevel shall be entertained.

70. **Payment Schedule:**

Sl. No	Ac vity wise Deliverable /Milestone	Payment Terms
1	Supplying, Installation, Commissioning of Mechanized Material Recovery facility(MRF) having a capacity of 250MTPD	50% of Quoted Amount of price Bid
2	Bio Mining of legacy waste including excavation segregation by means of mechanical equipment's and spraying of bio cultures to retain the quality of soil as per the bench mark of Guidelines for Disposal of Legacy waste, CPCB guild lines 2019.	in Tons/Per Month
3	Segregation of Daily Fresh waste by utilizing MRF and Handing over to PBMC's authorized vendors as per the direction of Engineer-In- Charge	in Tons/Per Month

The Security Deposit to be taken for the due performance of the contract under the terms &conditions mentioned in the TENDER will be a deduction of 2.5 % (Two & half Percent) from the gross amount of each running bill and final bill. Security deposit (cumulative value) shall not be more than 5 % of the contract value. security deposit deducted may be refunded to the contractor on completion of 1 years from the

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SPECIAL TERMS AND CONDITIONS FOR MONITORING OF THE BIO-REMEDIATION WORK

I. **Digital data record and monitoring:**

a) All the Vehicles engaged should be installed with GPS devices with a facility for tracking its real time location
b) Drone survey of the area may be done for the assessment of the legacy waste.
c) CCTV installations must be provided within the periphery of the work site with water proofing system to protect the gadgets.
d) Digital platform/ portal must be created for accessing daily input and output data such as legacy waste extracted/ excavated daily, fractions processed waste, Chemical/ organic compounds/ stabilizers details, etc., and access has to be shared to the officials of Port Blair Municipal Council &MoHUA, for regular monitoring.
e) All the weighments in a weigh bridge must have linked with online platform for accessing the digital tracking of data of daily weighments of wastes.
f) The pollution control & monitoring equipmentsdata must be integrated with online platform.
g) Encouraged to use of walkie-talkie considering the terrain & wider area conditions.
h) Proper record of utilization of different category of products with end user details has to be capture and recorded in the online platform.
i) Maintenance of record for utilization/ disposal of screened fractions.

II. **Pre-assessment study:**

The bidder, may with the use of drone or any surveying equipment with the laboratory testing the details of the Brookshabad dump yard may be obtained in accurate level, as per the need and requirement, for smooth conduct of the work:

j) Preliminary data collection- Area of the dumpsite, height, age of dumpsite, below ground/above ground dumping)
k) Survey and investigations- Contour, hydrogeological, geological, ecosystem type), rainfall, soil type, surface hydrology, topography, wind direction
l) Waste characteristics- moisture content, organic content, calorific value of combustible materials, heavy metals, organic contaminants.

III. **Infrastructural considerations:**

The following are need to be setup based on the requirements and suitability

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a) Secure entrance gate
b) Security and reception office
c) Weighing bridge
d) Records room, Laboratory
e) Medical room, workers area
f) Parking for vehicles (heavy earth equipment,trucks etc.) with tyre washing facility
g) Administrative building
h) Temporary storage area for rejects, domestichazardous waste, sanitary waste
i) Material Storage Area
j) Environmental Monitoring Unit
k) Leachate collection and treatment unit
l) Fire control unit
m) Waste drying and windrow area
n) Toilet-Bath complex (with PPE storage room)
o) Overhead Water Tank

IV. **Management of Fresh mixed waste:**
The PBMC have SLRM Centres within the area of limit, most of the recyclables were sent to these SLRM Centres, however the remaining waste including following nature of waste need to be handled by the bidder through the Material Recovery Facilities.

a) Sanitary waste,
b) Drain desilting waste,
c) Market waste
d) Household waste
e) Domestic hazardous waste,
f) Street sweeping waste

V. **Pollution control aspects:**

The Control of **Leachate Management, Fire Control and Safety,** Analysis of Bioearthshould be done in compliance with the CPCBGuidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) including the safety against occupational health hazards

VI. **Environmental Norms and compliances:**
The bidder needs to comply with the directions, norms, guidelines, advisories issued by the various authorities, Hon'ble Courts, Ministries, A&N Administrations & Port Blair Municipal Council time to time, the following compliance must be ensured:

a) CPCBGuidelines for Disposal of Legacy Waste (Old Municipal Solid Waste)
b) Solid Waste Management Rules, 2016 &Compilation of Annual Report
c) Compliance of various Directives of Hon'ble NGT
d) Plastic Waste Management Rules, 2016 as amended 2018
e) IPCC Third Assessment Report, 2001
f) Swachh Bharat Mission – UrbanAdvisory onLandfillReclamation

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successful completion (i.e DLP is over)& After handing over of MRI in operational condition. It may be noted that, no interest will be payable on security deposit or any other payment payable under this contract.

The Contractor shall submit to the PBMCstatement of work with all requisite supporting documents of the estimated value of the work executed less the cumulative amount certified previously. The requisite supporting documents shall contain, Request For Inspection (RFIs), measurements and Quantities (jointly measure by the representative of the Contractor and the PBMC) of items of work done since last bill, Copies of the quality control tests in specified format covering the work done since last bill, copies of the instructions recorded in the instruction book containing the instructions and compliance made thereof, covering the work done since last bill, applicable work done/as built drawings, details of approvals (as required) obtained. The contractor shall submit all the bills on the printed/computerized forms. The PBMC official shall check the Contractor's statement and certify the amount to be paid to the Contractor. Payments shall be adjusted for deductions for advance payments and retention/security deposit.

T1 Suspension of Work : The Contractor shall on the order of the PBMC, suspend the progress of the works or any part thereof for such time or times and in such manner as the PBMC may consider necessary and shall during such suspension properly protect and secure the work so far as is necessary in the opinion of the PBMC. If such suspension is:

1. Provided for in the contract, or
2. Necessary for the proper execution of the works or by the reason of weatherconditions or by some default on the part of the Contractor, and or
3. Necessary for the safety of the works or any part thereof.

b) The Contractor shall not be entitled to the extra costs, if any, incurred by him duringthe period of suspension of the works, but in the event of any suspension ordered by thePBMC for reasons other than aforementioned and when each such period of suspensionexceeds 14 days, the Contractor shall be entitled to such extension of time for completion of theworks as the PBMC may consider proper having regard to the period or periods of suchsuspensions and to such compensations as the PBMC may consider reasonable in respect ofsalaries or wages paid by the Contractor to his employees during the periods of such suspension.

c) Suspension Lasting More Than 3 Months: If the progress of the works or any part thereof is suspended on the order of the PBMC for more than three months at a time,the Contractor may serve a written notice on the PBMC requiring permission within 15 daysfrom the receipt thereof to proceed with the works or that part thereof in regard to whichprogress is suspended and if such permission is not granted within that time the Contractor byfurther written notice so served may, but is not bound to, elect to treat the suspension where itaffects part only of the works as an omission of such part or where it affects the whole of theworks, as an abandonment of the contract by the PBMC and same shall be dealt in accordance with clause 91.

85 **Termina on for Contractor Default**

85.1.1 Save as otherwise provided in this Agreement, in the event that any of the defaults specified below shall have occurred, (the "**Contractor Default**"), unless the default has occurred as a result of any breach of this Agreement by the PBMC or due to Force Majeure. The defaults referred to herein shall include the following:

a) The Contractor fails to provide, extend or replenish, as the case may be, the Performance Security in accordance with this Agreement;

b) the Contractor does not achieve the latest outstanding Project Milestone/schedule due, subject to any Time Extension, and continues to be indefault for 90 (ninety) days;

c) the Contractor abandons or manifests intention to abandon the construction of the Project without the prior written consent of the PBMC;

d) the Contractor stops Works for 90 (ninety) days without reflecting the same in the current programme and such stoppage has not been authorised by the PBMC;

(A) the Contractor fails to rectify any Defect the non-rectification of which shall have a Material Adverse Effect on the Project within

Aqua World Exports Pvt. Ltd.
Authorised Signatory

D'Man Grill Contractor EE III (Works)

the time [illegible] in the agreement or [illegible] PBMC.

(B) the Contractor subcontracts the Works or any part thereof in violation of this Agreement or assigns any part of the [illegible] without the prior approval of the PBMC

(C) the Contractor creates any Encumbrance in breach of this Agreement

(D) an execution levied on any of the assets of the Contractor has caused a Material Adverse Effect.

(E) the Contractor is adjudged bankrupt or insolvent or a [illegible] receiver is appointed for the Contractor or for the whole or [illegible] part of its assets that has a material bearing on the Project

86. Without prejudice to any other rights or remedies which the PBMC may have under this Agreement, upon occurrence of a Contractor Default the PBMC shall be entitled to terminate this Agreement in full or part by issuing a Termination Notice to the Contractor provided that before issuing the Termination Notice, the PBMC shall by a notice inform the Contractor of its intention to issue such Termination Notice and grant 15 (fifteen) days to the Contractor to make a representation, and may after the expiry of such 15 (fifteen) days, whether or not it is in receipt of such representation, issue the Termination Notice

87. After termination of this Agreement for Contractor Default, the PBMC may complete the Works and/or procure its completion through any other entity as the PBMC and such entity may, for this purpose, use any Materials, right of way, equipment, Contractor's documents and other design documents made by or on behalf of the Contractor.

88. Payment upon Termination (due to contractor's default)

The Contractor shall have no claim to compensation for any loss sustained by him by reason of his having purchased or procured any materials or entered into any commitments or made any advances on account of or with a view to the execution of the works or the performance of the contract and Contractor shall not be entitled to recover or be paid any sum for any work thereto for actually performed under the contract unless and until the PBMC shall have certified the performance of such work and the value payable in respect thereof and the Contractor shall only be entitled to be paid the value so certified.

89. In the contract which has been terminated as a whole, the Security Deposit/retention money already available with PBMC under the contract shall be en-cashed/ forfeited and the Performance Guarantee already submitted for the contract shall be en-cashed. The balance work shall be got done independently without risk & cost of the failed Contractor. The failed Contractor shall be debarred from participating in the tender for executing the balance work. Further the authorized representative of failed Contractor cannot be accepted as authorized representative in new contract.

90. If the contract rescinded/terminated in part or parts

The full Performance Guarantee for the contract shall be recovered. No additional Performance Guarantee shall be required for balance of work being executed through the part terminated contract. The contract value of part terminated contract stands reduced to the balance value of work under the contract. The Security Deposit/retention money of part terminated contract shall not be en-cashed/ forfeited. The defaulting Contractor shall not be issued any completion certificate for the contract. The balance work shall be got done independently without risk & cost of the failed Contractor. The failed Contractor shall be debarred from participating in the tender for executing the balance work. Further the authorized representative of failed Contractor will not be accepted as authorized representative in new contract.

The PBMC shall be entitled to take possession of any materials, tools implements, machinery and building on the works or on the property on which these are being or ought to have been executed, and to employ the same in the further execution of the works or any part thereof until the completion of the works without the Contractor being entitled to any compensation for the use and employment thereof or for wear and tear or destruction thereof. The PBMC shall as soon as may be practicable after rescission of the Contractor fix and determine ex-parte or by or after reference to the parties or after such investigations or enquiries as he may consider fit to make or institute and shall certify what amount, if any, was at the time of rescission of the contract been reasonably earned by or would reasonably accrue to the Contractor in respect of the work then actually done by him under the contract and what was the value of any unused or partially used materials, any constructional plant and any temporary works upon the site. The aggrieved

EXECUTIVE ENGINEER-III
(WORKS & SWM)
Municipal Council

For Aqua World Projects Pvt. Ltd.

Authorised Signatory

A-D-C-O-

D'Man Gr-III

Contractor

EE-III (Works)

Summary of utilisation of Bio earth/ Compost extracted from Bio-remediation of legacy waste, at various Locations

Sl. No.	Name of Bio-earth/ Compost delivery points	Ward No.	Details of location	Approx. Area (Sqmt.)	Dec., 2022	Jan., 2023	Feb., 2023	Mar., 2023	April, 2023	May, 2023	Dec., 2023	Jan., 2024
1	Gandhi Park	10	VIP Road, near Raj Niwas	240000	201	330	337	550	595	340	350	450
2	Joggers Park	10	Near AHW Colony, Shadipur	17454	188.0	200.0	80.0	245.0	356.0	166.7	110.0	163.3
3	Dr. S. Radha Krishnan Park	10	Near JNRM college, Shadipur	2640	21	115	32	50	89	55	25	31
4	Welcome Park	1	Near Wharf, Haddo	2363		30	45	45	31	67	40	30
5	Bailden Vedi Sahid Sthal Park	4	Marine Hill	6000	38	56	60	55	54	53	58	41
6	Garden at Community Hall	1	Near Junction, Haddo	100			5	4	6		0	0
7	Gandhi Statue Garden	4	Mohanpura	60			7	8	0		8	0
8	Main Office Garden & Auditorium Garden	4	Mohanpura	600		10	12	10	0		10	0
9	Garden at Community Hall	10	Shadipur	50			1				0	
10	Garden at High Mast National Flag	10	South Point, Shadipur	650		14	18	40	35	66	15	30
11	Capt. Sahid Ramesh Singh Garden	10	Shadipur	100		4	3				0	
12	Road side Garden	10	Secretariat Complex	1100	17	15	30	50	43	56	28	41
13	Marina Park	5	Opp. Netaji Stadium, Rajiv Gandhi Nagar	16441.25	57	350	239	600	160	290	250	52
14	Azad Hind Sarovar Park	5	Atlanta Point	10085.38	60	56	140	350	310	200	96	205
15	Veer Savarkar Park	5	Atlanta Point	3978	25	80	90	140	200	190	95	130
16	Kargil Memorial Park	5	Rajiv Gandhi Nagar	2484	15	30	55	55	45	143	40	42
17	Reacon Children Park	9	VIP Road, Junglighat	960		12	15	20	23	50	15	20
18	Capt. Ashim Kr. Bhattacharya Park	6	Opp. Ayush hospital, Junglighat	2300	26	111	45	65	60	78	15	55
19	Link Road Children Park	5	Opp. UP Samaj Hall, Goal Ghar	1085	10	32	35	35	45	45	15	40
20	Y. Narayan Park & Clock Tower	5	Near Devari clinic / opp Canara Bank, Aberdeen Bazar	630		23	55	30	40	34	50	42

Sl. No.	Name of Bio-earth/ Compost delivery points	Ward No.	Details of location	Approx. Area (Sqmt.)	Dec., 2022	Jan., 2023	Feb., 2023	Mar., 2023	April, 2023	May, 2023	Dec., 2023	Jan., 2024
21	Jubilee garden (Mother & Child) / Missile Park	5	Near Girls School, Rajiv Gandhi Nagar	678.3		20	31	25	32	31	18	30
22	India garden	5	Near ANIIDCO office, Rajiv Gandhi Nagar	8184	45		0	200	300	250	0	200
23	Traffic Island garden	5	Near Bengal club Junction, Biggi line	290		15		10	29	10		25
24	Sri Aurobindo Park	5	Near Girl's School Traffic junction, Rajiv Gandhi Nagar	1164.24		34		30	35	49		30
25	Golden Jubilee garden	9	Behind GB Pant Hospital, Dignabad	6000	28	85	17	300	290	190	0	283
26	Garden at Burning Ghat	9	Junglighat	200		10		20	12	6		10
27	Children Park	18	Fisheries Colony, Junglighat	721.5	11	23		31	30	40		40
28	Garden at Burning Ghat	18	Garacharama	10000	35	73	45	400	406	180	2	456
29	Children Park cum Play lot area	18	Shri. Brasa Nagar, Attam Pahad	500				20	22			27
30	Bioremediation site, Brookshabad, Port Blair	22	Brookshabad, Port Blair	32374.8	100	200	0	375	532	200	100	292
31	Marine Esplanade	5	Opp. Girls School, Port Blair	500							40	42
32	Calicut Gram Panchayat, Ward No.:01	Gram Panchayat	Gram Panchayat	Parks	80	65	118	100	103	67	60	80
33	Calicut Gram Panchayat, Ward No.:03	Gram Panchayat	Gram Panchayat	Parks	56	54	100	110	67	90	45	35
34	Calicut Gram Panchayat, Ward No.:05	Gram Panchayat	Gram Panchayat	Parks	73	79	121	90	78	56	65	60
35	Calicut Gram Panchayat, Ward No.:06	Gram Panchayat	Gram Panchayat	Parks	97	90	116	128	65	80	32	41
36	Calicut Gram Panchayat, Ward No.:08	Gram Panchayat	Gram Panchayat	Parks	87	43	145	102	87	90	78	77
					1270	**2259**	**1997**	**4293**	**4180**	**3173**	**1660**	**3100**

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

1. Gandhi Park – Ward 10 – VIP Road, near Raj Niwas
2. Joggers Park – Ward 10 – Near AHW Colony, Shadipur
3. Dr. S. Radha Krishnan Park – Ward 10 – Near JNRM College, Shadipur
4. Welcome Park – Ward 1 – Near Wharf, Haddo
5. Bailden Vedi Sahid Sthal Park – Ward 4 – Marine Hill
6. Garden at Community Hall – Ward 1 – Near Junction, Haddo
7. Gandhi Statue Garden – Ward 4 – Mohanpura
8. Main Office Garden & Auditorium Garden – Ward 4 – Mohanpura
9. Garden at Community Hall – Ward 10 – Shadipur
10. Garden at High Mast National Flag – Ward 10 – South Point, Shadipur
11. Capt. Sahid Ramesh Singh Garden – Ward 10 – Shadipur
12. Roadside Garden – Ward 10 – Secretariat Complex
13. Marina Park – Ward 5 – Opp. Netaji Stadium, Rajiv Gandhi Nagar
14. Azad Hind Sarovar Park – Ward 5 – Atlanta Point
15. Veer Savarkar Park – Ward 5 – Atlanta Point
16. Kargil Memorial Park – Ward 5 – Rajiv Gandhi Nagar
17. Reacon Children Park – Ward 9 – VIP Road, Junglighat
18. Capt. Ashim Kr. Bhattacharya Park – Ward 6 – Opp. Ayush Hospital, Junglighat
19. Link Road Children Park – Ward 5 – Opp. UP Samaj Hall, Goal Ghar
20. Y. Narayan Park & Clock Tower – Ward 5 – Near Devari Clinic / Opp. Canara Bank, Aberdeen Bazar
21. Jubilee Garden (Mother & Child) / Missile Park – Ward 5 – Near Girls School, Rajiv Gandhi Nagar
22. India Garden – Ward 5 – Near ANIIDCO Office, Rajiv Gandhi Nagar
23. Traffic Island Garden – Ward 5 – Near Bengal Club Junction, Biggi Line
24. Sri Aurobindo Park – Ward 5 – Near Girls School Traffic Junction, Rajiv Gandhi Nagar
25. Golden Jubilee Garden – Ward 9 – Behind GB Pant Hospital, Dignabad
26. Garden at Burning Ghat – Ward 9 – Junglighat
27. Children Park – Ward 18 – Fisheries Colony, Junglighat
28. Garden at Burning Ghat – Ward 18 – Garacharama
29. Children Park cum Play Lot Area – Ward 18 – Shri Brasa Nagar, Attam Pahad
30. Bioremediation Site, Brookshabad, Port Blair – Ward 22 – Brookshabad, Port Blair
31. Marine Esplanade – Ward 5 – Opp. Girls School, Port Blair
32. Calicut Gram Panchayat (Ward No. 01) – Gram Panchayat – Calicut
33. Calicut Gram Panchayat (Ward No. 03) – Gram Panchayat – Calicut
34. Calicut Gram Panchayat (Ward No. 05) – Gram Panchayat – Calicut
35. Calicut Gram Panchayat (Ward No. 06) – Gram Panchayat – Calicut
36. Calicut Gram Panchayat (Ward No. 08) – Gram Panchayat – Calicut

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Gandhi Park – Ward 10 – VIP Road, near Raj Niwas.

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec., 2022	201	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan., 2023	330	
Feb., 2023	337	
Mar., 2023	550	
April, 2023	595	
May, 2023	340	
Dec., 2023	350	
Jan., 2024	450	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Joggers Park – Ward 10 – Near AHW Colony, Shadipur

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	188	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	200	
Feb. 2023	80	
Mar. 2023	245	
April 2023	356	
May 2023	166.7	
Dec. 2023	110	
Jan. 2024	163.3	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Dr. S. Radha Krishnan Park – Ward 10 – Near JNRM College, Shadipur

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	21	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	115	
Feb. 2023	32	
Mar. 2023	50	
April 2023	89	
May 2023	55	
Dec. 2023	25	
Jan. 2024	31	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Welcome Park – Ward 1 – Near Wharf, Haddo,Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022		SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	30	
Feb. 2023	45	
Mar. 2023	45	
April 2023	31	
May 2023	67	
Dec. 2023	40	
Jan. 2024	30	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Bailden Vedi Sahid Sthal Park – Ward 4 – Marine Hill, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	38	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	56	
Feb. 2023	60	
Mar. 2023	55	
April 2023	54	
May 2023	53	
Dec. 2023	58	
Jan. 2024	41	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Garden at Community Hall – Ward 1 – Near Junction, Haddo, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Feb. 2023	5	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Mar. 2023	4	
April 2023	6	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Gandhi Statue Garden – Ward 4 – Mohanpura, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	-	
Feb. 2023	7	
Mar. 2023	8	
April 2023	-	
May 2023	-	
Dec. 2023	8	
Jan. 2024	-	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Main Office Garden & Auditorium Garden – Ward 4 – Mohanpura, Port Blair

Month	Quantity	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	10	
Feb. 2023	12	
Mar. 2023	10	
April 2023	-	
May 2023	-	
Dec. 2023	10	
Jan. 2024	-	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Garden at Community Hall – Ward 10 – Shadipur, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	-	
Feb. 2023	1	
Mar. 2023	-	
April 2023	-	
May 2023	-	
Dec. 2023	-	
Jan. 2024	-	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Garden at High Mast National Flag – Ward 10 – South Point, Shadipur, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	14	
Feb. 2023	18	
Mar. 2023	40	
April 2023	35	
May 2023	66	
Dec. 2023	15	
Jan. 2024	30	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Capt. Sahid Ramesh Singh Garden – Ward 10 – Shadipur, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	4	
Feb. 2023	3	
Mar. 2023	-	
April 2023	-	
May 2023		
Dec. 2023	-	
Jan. 2024	-	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Roadside Garden – Ward 10 – Secretariat Complex, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Month	**Quantity (Tons)**	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Dec. 2022	17	
Jan. 2023	15	
Feb. 2023	30	
Mar. 2023	50	
April 2023	43	
May 2023	56	
Dec. 2023	28	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Marina Park – Ward 5 – Opp. Netaji Stadium, Rajiv Gandhi Nagar, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	57	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	350	
Feb. 2023	239	
Mar. 2023	600	
April 2023	160	
May 2023	290	
Dec. 2023	250	
Jan. 2024	52	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Azad Hind Sarovar Park – Ward 5 – Atlanta Point,Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	60	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	56	
Feb. 2023	140	
Mar. 2023	350	
April 2023	310	
May 2023	200	
Dec. 2023	96	
Jan. 2024	205	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Veer Savarkar Park – Ward 5 – Atlanta Point, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	25	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	80	
Feb. 2023	90	
Mar. 2023	140	
April 2023	200	
May 2023	190	
Dec. 2023	95	
Jan. 2024	130	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Kargil Memorial Park – Ward 5 – Rajiv Gandhi Nagar, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	15	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	30	
Feb. 2023	55	
Mar. 2023	55	
April 2023	45	
May 2023	143	
Dec. 2023	40	
Jan. 2024	42	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Reacon Children Park – Ward 9 – VIP Road, Junglighat, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022		SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	12	
Feb. 2023	15	
Mar. 2023	20	
April 2023	23	
May 2023	50	
Dec. 2023	15	
Jan. 2024	20	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Capt. Ashim Kr. Bhattacharya Park – Ward 6 – Opp. Ayush Hospital, Junglighat, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	26	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	111	
Feb. 2023	45	
Mar. 2023	65	
April 2023	60	
May 2023	78	
Dec. 2023	15	
Jan. 2024	55	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Link Road Children Park – Ward 5 – Opp. UP Samaj Hall, Goal Ghar, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	10	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	32	
Feb. 2023	35	
Mar. 2023	35	
April 2023	45	
May 2023	45	
Dec. 2023	15	
Jan. 2024	40	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Y. Narayan Park & Clock Tower – Ward 5 – Near Devari Clinic / Opp. Canara Bank, Aberdeen Bazar, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	23	
Feb. 2023	55	
Mar. 2023	30	
April 2023	40	
May 2023	34	
Dec. 2023	50	
Jan. 2024	42	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Jubilee Garden (Mother & Child) / Missile Park – Ward 5 – Near Girls School, Rajiv Gandhi Nagar, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	20	
Feb. 2023	31	
Mar. 2023	25	
April 2023	32	
May 2023	31	
Dec. 2023	18	
Jan. 2024	30	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: India Garden – Ward 5 – Near ANIIDCO Office, Rajiv Gandhi Nagar, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	45	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	-	
Feb. 2023	-	
Mar. 2023	200	
April 2023	300	
May 2023	250	
Dec. 2023	-	
Jan. 2024	200	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Traffic Island Garden – Ward 5 – Near Bengal Club Junction, Biggi Line, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	15	
Feb. 2023	-	
Mar. 2023	10	
April 2023	29	
May 2023	10	
Dec. 2023	-	
Jan. 2024	25	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Sri Aurobindo Park – Ward 5 – Near Girls School Traffic Junction, Rajiv Gandhi Nagar, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	34	
Feb. 2023	-	
Mar. 2023	30	
April 2023	35	
May 2023	49	
Dec. 2023	-	
Jan. 2024	30	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Golden Jubilee Garden – Ward 9 – Behind GB Pant Hospital, Dignabad, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	28	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	85	
Feb. 2023	17	
Mar. 2023	300	
April 2023	290	
May 2023	190	
Dec. 2023	-	
Jan. 2024	283	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Garden at Burning Ghat – Ward 9 – Junglighat, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	10	
Feb. 2023	-	
Mar. 2023	20	
April 2023	12	
May 2023	6	
Dec. 2023	-	
Jan. 2024	10	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Children Park – Ward 18 – Fisheries Colony, Junglighat, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	11	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	23	
Feb. 2023	-	
Mar. 2023	31	
April 2023	30	
May 2023	40	
Dec. 2023	-	
Jan. 2024	40	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Garden at Burning Ghat – Ward 18 – Garacharama, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	35	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	73	
Feb. 2023	45	
Mar. 2023	400	
April 2023	406	
May 2023	180	
Dec. 2023	2	
Jan. 2024	456	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Children Park cum Play Lot Area – Ward 18 – Shri Brasa Nagar, Attam Pahad, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	-	
Feb. 2023	-	
Mar. 2023	20	
April 2023	22	
May 2023	-	
Dec. 2023	-	
Jan. 2024	27	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Bioremediation Site, Brookshabad, Port Blair – Ward 22 – Brookshabad, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	100	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	200	
Feb. 2023	-	
Mar. 2023	375	
April 2023	532	
May 2023	200	
Dec. 2023	100	
Jan. 2024	292	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Marine Esplanade – Ward 5 – Opp. Girls School, Port Blair

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	-	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	-	
Feb. 2023	-	
Mar. 2023	-	
April 2023	-	
May 2023	-	
Dec. 2023	40	
Jan. 2024	42	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Calicut Gram Panchayat (Ward No. 01) – Gram Panchayat – Calicut

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	80	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	65	
Feb. 2023	118	
Mar. 2023	100	
April 2023	103	
May 2023	67	
Dec. 2023	60	
Jan. 2024	80	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Calicut Gram Panchayat (Ward No. 03) – Gram Panchayat – Calicut

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	56	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	54	
Feb. 2023	100	
Mar. 2023	110	
April 2023	67	
May 2023	90	
Dec. 2023	45	
Jan. 2024	35	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Calicut Gram Panchayat (Ward No. 05) – Gram Panchayat – Calicut

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	73	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	79	
Feb. 2023	121	
Mar. 2023	90	
April 2023	78	
May 2023	56	
Dec. 2023	65	
Jan. 2024	35	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Calicut Gram Panchayat (Ward No. 06) – Gram Panchayat – Calicut

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	97	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	90	
Feb. 2023	116	
Mar. 2023	128	
April 2023	65	
May 2023	80	
Dec. 2023	32	
Jan. 2024	41	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

BIO-EARTH/ COMPOST DELIVERY LOCATION DETAILS

Name of Delivery Point: Calicut Gram Panchayat (Ward No. 08) – Gram Panchayat – Calicut

Month	Quantity (Tons)	Source (Bio-remediation Facility)
Dec. 2022	87	SVPMC's Bio-remediation Facility at Brookshsbad, Port Blair
Jan. 2023	43	
Feb. 2023	145	
Mar. 2023	102	
April 2023	87	
May 2023	90	
Dec. 2023	78	
Jan. 2024	77	

The above quantities of Bio-earth / Compost, extracted through the bio-remediation of legacy waste at Brookshabad, have been transported to the mentioned location for onward use in field applications.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

SRI SAI RECYCLE SOLUTIONS
GSTIN : 33ANDPM8374K3ZK
No. 12, Megala Illam,
Vilachery Main Road, Seenivasa Colony,
Thattanur Village, Madurai-625 006.

SRI SAI reCYCLE SOLUTIONS

Ref : Aqua/PBMC/2023-2024/RDF/024

Dated : 31.03.2024

To Whom So Ever It May Be Concerned

Co Processing Certificate

This is certify that we have received the 1100 tons of Municipal Solid Waste RDF & Other Materials from M/s.Aqua World Exports Private Limited, P.H.Road, Kilpauk, Chennai -600010 for Project of Bioremediation/Biomining of Solid Waste/Legacy Waste at Dump Yard Located at Brookshabad, Port Blair, Andaman & Nicobar Island for the period of 01.01.2023 to 30.01.2024. It was Co-Processed and utilised in our Tamilnadu region as per the guidelines by CPCB/TNPCB.

For SRI SAI RECYCLE SOLUTIONS

Proprietor

Fig.10.1 RDF Agreement In Name of the Lead Partner **SRI SAI RECYCLE SOLUTIONS**

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

भारत INDIA

INDIA NON JUDICIAL

தமிழ்நாடு तमिलनाडु TAMILNADU

Sri Sai Recycle Solution

Madurai

22 DEC 2022

CV 030068

TREASURY SOUTH MADURAI

SERVICE AGREEMENT FOR CO-PROCESSING OF NON –HAZARDOUS SOLID WASTE

This Service Agreement for Co-Processing of Non Hazardous Solid Waste, (hereinafter referred to as "Agreement") is made and executed at Chennai on this 30th December of 2022

BY AND BETWEEN

SMT. JOTHIBASU MEGALADEVI (PAN:ANDPM8374K & Aadhaar No: 8286 2349 2867), Wife of Mr. Seenivasan, residing at Plot No. 4, Karthigai Street, Meenatchi Nagar, Kilakuyilkudi, Nagamalai RF, Madurai, Tamil Nadu-625 018, being sole proprietor of Trading Business, in the name and style of "SRI SAI RECYCLE SOLUTIONS" (GST : 33ANDPM8374K3ZK), having its Registered Office at 12, Megala Illam, Vilachery Main Road, Seenivasa Colony, Madurai – 625 006, hereinafter referred to as "SSRS", (which expression shall, unless repugnant to the context or contrary to the meaning thereof be deemed to mean and include its successors-in-title and permitted assigns) of the First Part;

AND

CHETTINAD CEMENT CORPORATION PRIVATE LIMITED (CIN: U93090TN1962PTC004947), a Company incorporated under the provisions of the Companies Act-1956 (Since repealed and consolidated under the provisions of Companies Act-2013) and having its Registered Office at 4th Floor, Chettinad Towers, No.603, Anna Salai, Chennai, Tamil Nadu-600006 and Corporate office at Sigapi Achi Building, 18/3, Rukmani Lakshmipathy Road, Egmore, Chennai 600008, represented herein by its authorized signatory Mr.S.P.Meyyappan, (PAN :AAIPM5990K) hereinafter referred to as "CCCPL", (which expression shall unless it be repugnant to the context or contrary to the meaning thereof be deemed to mean and include its successors-in-title and permitted assigns)of the Second Part;

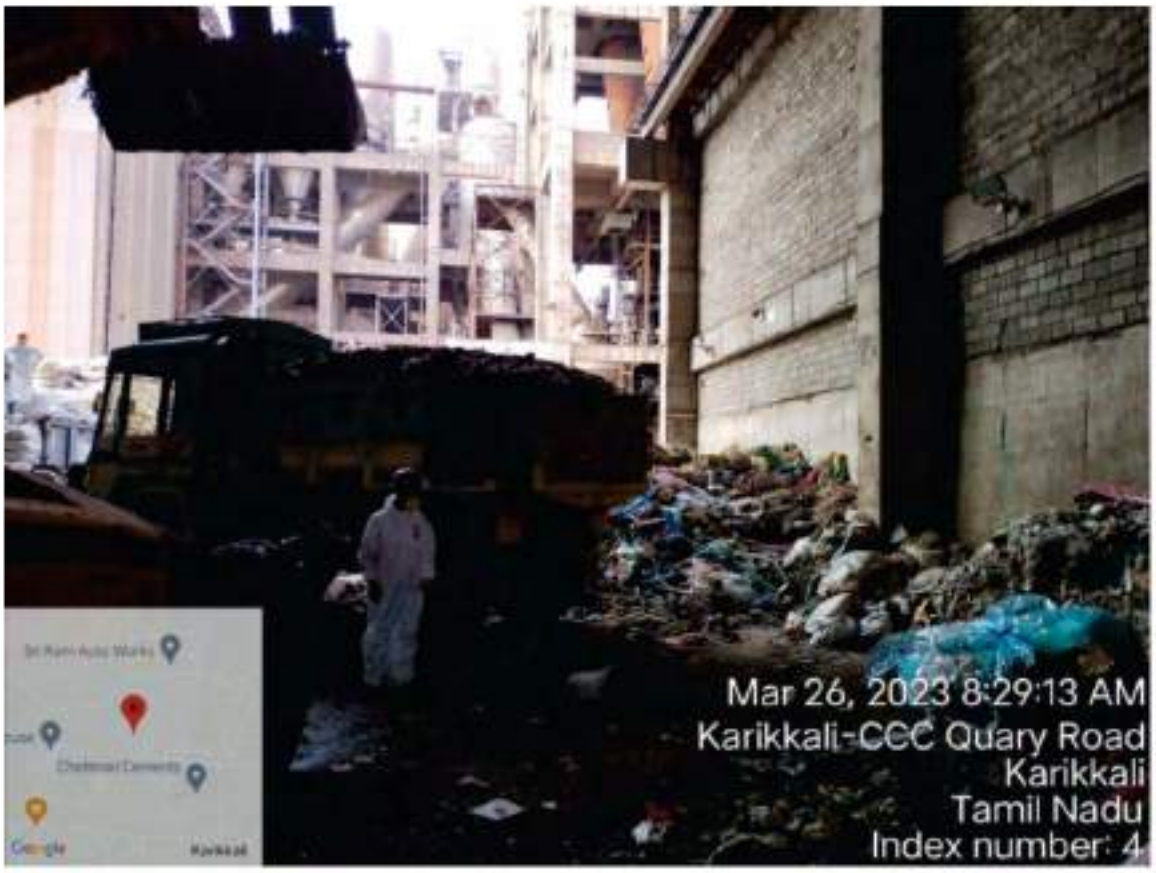
For SRI SAI RECYCLE SOLUTIONS

S. Magaladen

Proprietor

For Chettinad Cement Corporation Private Limited

Authorised Signatory


Mar 26, 2023 8:29:13 AM
Karikkali-CCC Quary Road
Karikkali
Tamil Nadu
Index number: 4

CHETTINAD CEMENT CORPORATION PRIVATE LIMITED KARIKKALI

RECEIPT WEIGHMENT SLIP

SLIP.NO: 146500 WB.NO : 2 INV. NO : 4 SHIFT : B

VEHICLE NO: TN55Q4797 TRANSPORTER: SRI SAI RECYCLE SOLUTIONS

PRODUCT : AF MUNICIPAL SOLID WASTE RDF CUSTOMER : SRI SAI RECYCLE SOLUTIONS

GROSS	DATE	TIME	TARE	DATE	TIME	PARTY	NET	DIFF
12780.000	19/04/2023	05:23:19	8080.000	19/04/2023	08:17:42	4830.000	4700.000	-130.000

NET : 4700.000 OPERATOR : M.MURUGAN 4/19/2023 08:19:16

CHETTINAD CEMENT CORPORATION PRIVATE LIMITED KARIKKALI

RECEIPT WEIGHMENT SLIP

SLIP.NO 135962 WB.NO : 2 INV. NO : 3 SHIFT : B

VEHICLE NO: TN55Q4797 TRANSPORTER: SRI SAI RECYCLE SOLUTIONS

PRODUCT : AF MUNICIPAL SOLID WASTE RDF CUSTOMER : SRI SAI RECYCLE SOLUTIONS

GROSS	DATE	TIME	TARE	DATE	TIME	PARTY	NET	DIFF
12330.000	26/03/2023	02:00:14	8080.000	26/03/2023	08:40:30	4100.000	4250.000	150.000

NET : 4250.000 OPERATOR : MURUGESAN M 3/26/2023 08:42:20

RDF & Others Disposal Details

CONTAINER NO.	WEIGHT	RECEIPT NO.	DATE	MATERIALS	VEHICLE NO	EXPORT DATE
TSAU 260364-3	2615	182181	21.12.22	RDF & Others	AN01 Q 9740	29-12-2022
	4220	182205	22.12.22	RDF & Others	AN01 Q 9740	
TSAU 250358-3	4270	182168	21.12.22	RDF & Others	AN01 K 9846	29-12-2022
TSLU 302653-8	4190	182220	22.12.22	RDF & Others	AN01 K 9846	29-12-2022
TSAU 270600-3	2340	182246	22.12.22	RDF & Others	AN01 F 6327	29-12-2022
	1215	182389	23.12.22	RDF & Others	AN01 R 7565	
TSAU 250366-5	3290	182378	23.12.22	RDF & Others	AN01 M 1995	29-12-2022
	3190	182387	23.12.22	RDF & Others	AN01 R 7565	
TSLU 301666-9	5105	182362	23.12.22	RDF & Others	AN01 Q 9740	29-12-2022
	1620	182373	23.12.22	RDF & Others	AN01 M 1995	
TSLU 302196-3	4360	182478	24.12.22	RDF & Others	AN01 F 6327	29-12-2022
	900	182495	24.12.22	RDF & Others	AN01 M 1995	
TSLU 304428-0	3865	182526	24.12.22	RDF & Others	AN01 M 1995	29-12-2022
	3135	182553	24.12.22	RDF & Others	AN01 Q 9740	
TSAU 261070-3	4325	182595	24.12.22	RDF & Others	AN01 K 9846	29-12-2022
	1850	182582	24.12.22	RDF & Others	AN01 Q 9740	
TSLU 301582-6	1565	183935	27.12.22	RDF & Others	AN01 Q 9740	11.01.2023
	1065	184256	29.12.22	RDF & Others	AN01 Q 9740	
TSLU 301347-0	8335	184846	07.01.23	RDF & Others	AN01 R 1121	31-01-2023
	1105	186396	25.01.23	RDF & Others	AN01 K 9846	
TSAU 260616-0	3995	185500	15.01.23	RDF & Others	AN01 K 9846	06-02-2023
TSLU 301474-8	3480	185484	15.01.23	RDF & Others	AN01 F 6327	31-01-2023
TSAU 261086-9	895	186554	27.01.23	RDF & Others	AN01 A 8997	06.02.2023
	4560	186718	28.01.23	RDF & Others	AN01 S 2148	
TSAU 260364-3	2410	189456	20.02.23	RDF & Others	AN01 N 6597	25-02-2023
	840	189542	21.02.23	RDF & Others	AN01 N 6597	
TSLU 301723-8	2820	189553	21.02.23	RDF & Others	AN01 N 6597	25-02-2023
	960	189811	22.02.23	RDF & Others	AN01 F 6327	
TSLU 302629-2	3690	189462	20.02.23	RDF & Others	AN01 Q 9740	25.02.23
	1115	189545	21.02.23	RDF & Others	AN01 K 9846	
TSLU 302909-6	2945	189544	21.02.23	RDF & Others	AN01 F 6327	25.02.23
	1915	189551	21.02.23	RDF & Others	AN01 K 9846	
TSLU 301330-9	880	189554	21.02.23	RDF & Others	AN01 K 9846	11.03.23
	3870	191372	02.03.23	RDF & Others	AN01 Q 9740	
TSAU 260540-9	750	189814	22.02.23	RDF & Others	AN01 F 6327	11.03.23
	1915	189808	22.02.23	RDF & Others	AN01 F 6327	
TSLU 301257-6	445	191396	02.03.23	RDF & Others	AN01 K 9846	11.03.23
	4665	191892	04.03.23	RDF & Others	AN01 M 1995	
TSLU 304173-8	3090	192333	07.03.23	RDF & Others	AN01 K 9846	16.03.23
	1040	192493	09.03.23	RDF & Others	AN01 K 9846	
TSLU 302907-5	6010	192336	07.03.23	RDF & Others	AN01 F 6327	16.03.23
	425	193113	14.03.23	RDF & Others	AN01K9846	
TSAU 270870-5	1700	192502	09.03.23	RDF & Others	AN01 K 9846	09.04.23
	3100	193138	14.03.23	RDF & Others	AN01K9846	
	1685	194489	20.03.23	RDF & Others	AN0188593	
TSLU 301661-1	8490	194770	22.03.23	RDF & Others	AN01K9846	29.03.23
	4865	194806	23.03.23	RDF & Others	AN01K9846	
TSLU 302251-1	2275	194829	23.03.23	RDF & Others	AN01K9846	

	7770	195001	24.03.23	RDF & Others	AN01K9846	23.04.23
	600	195865	30.03.23	RDF & Others	AN01K9846	
	1170	196090	31.03.23	RDF & Others	AN01K9846	
CRXU 302314-2	6310	195210	25.03.23	RDF & Others	AN01K9846	09.04.23
	1055	195848	30.03.23	RDF & Others	AN01K9846	
TSLU 301906-1	2860	196127	31.03.23	RDF & Others	AN01K9846	23.04.23
	1865	196389	01.04.23	RDF & Others	AN01K9846	
	2195	197113	07.04.23	RDF & Others	AN01K9846	
TSAU 250289-0	990	196132	31.03.23	RDF & Others	AN01K9846	23.04.23
	2420	197090	07.04.23	RDF & Others	AN01k9846	
	1540	197238	08.04.23	RDF & Others	AN01K9846	
TSLU 303270-0	4320	197136	07.04.23	RDF & Others	AN01M1995	23.04.23
	2140	197327	10.04.23	RDF & Others	AN01K9846	
RWAU 250096-1	620	197939	17.04.23	RDF & Others	AN01D9801	23.04.23
	8990	198413	20.04.23	RDF & Others	AN01Q9740	
	12400	198417	20.04.23	RDF & Others	AN01K9846	
TSLU 302599-5	7495	198430	20.04.23	RDF & Others	AN01Q9740	23.04.23
	8005	198568	21.04.23	RDF & Others	AN01Q9740	
TSLU 302766-3	2230	198582	21.04.23	RDF & Others	AN01K9846	06.05.23
	11335	198771	24.04.23	RDF & Others	AN01K9846	
TSLU 302780-6	5570	199011	28.04.23	RDF & Others	AN01K9846	06.05.23
	12115	199938	02.05.23	RDF & Others	AN01R3985	
TSLU 301667-4	5620	200042	03.05.23	RDF & Others	AN01K9846	06.05.23
	12035	200144	04.05.23	RDF & Others	AN01K9846	
TSLU 301626-8	5565	200427	06.05.23	RDF & Others	AN01K9846	14.05.23
	2395	200592	08.05.23	RDF & Others	AN01K9846	
TSLU 302097-2	1455	200624	08.05.23	RDF & Others	AN01K9846	27.05.23
	7660	201774	19.05.23	RDF & Others	AN01K9846	
RWAU 252348-4	1435	200605	08.05.23	RDF & Others	AN01K9846	18.05.23
	13470	201168	12.05.23	RDF & Others	AN01K9846	
TSLU 302094-6	1660	201358	15.05.23	RDF & Others	AN01K9846	27.05.23
	5735	201809	20.05.23	RDF & Others	AN01K9846	
RWAU 250112-4	330	201915	22.05.23	RDF & Others	AN01M1995	9.06.23
	10140	202082	23.05.23	RDF & Others	AN01N3604	
TSAU 260613-3	3895	203102	30.05.23	RDF & Others	AN01K9846	21.06.23
	14305	203149	31.05.23	RDF & Others	AN01K9846	
	7685	203653	05.06.23	RDF & Others	AN01K9846	
TSLU 302662-5	3740	203672	05.06.23	RDF & Others	AN01K9846	05.07.23
	2540	204192	09.06.23	RDF & Others	AN01K9846	
	1485	204209	09.06.23	RDF & Others	AN01K9846	
TSLU 301350-4	6720	206796	20.06.23	RDF & Others	AN01K9846	05.07.23
TSAU 220064-8	11730	208049	01.07.23	RDF & Others	AN01K9846	17.07.23
TSLU 302688-3	4670	208329	03.07.23	RDF & Others	AN01R9612	17.07.23
	12845	210597	12.07.23	RDF & Others		
TSLU 305998-0	15645	209128	07.07.23	RDF & Others	AN01R9612	17.07.23
	5870	210858	14.07.23	RDF & Others	AN01R9612	
TSLU 301283-2	3040	210242	11.07.23	RDF & Others	AN01R9612	17.07.23
	575	210731	13.07.23	RDF & Others	AN01R9612	
TSLU 302179-4	13700	210955	18.07.23	RDF & Others	AN01R9612	02.08.23
	7220	211082	20.07.23	RDF & Others	AN01R9612	
TSLU 301846-6	3185	201983	19.07.23	RDF & Others	AN01R9612	12.08.23
	3885	213236	03.08.23	RDF & Others	AN01R9612	
TSAU 260570-7	10900	211191	20.07.23	RDF & Others	AN01R9612	23.07.23
	6080	211479	22.07.23	RDF & Others	AN01R9612	

TSLU 302265-6	2470	211304	21.07.23	RDF & Others	AN01R9612	02.08.23
	7195	211847	25.07.23	RDF & Others	AN01R9612	
TRHU 303856-5	2645	211325	21.07.23	RDF & Others	AN01R9612	02.08.23
	7130	212218	27.07.23	RDF & Others	AN01K9846	
	13115	212409	29.07.23	RDF & Others	AN01M1995	
TSLU 304840-8	15335	212063	26.07.23	RDF & Others	AN01R9612	02.08.23
	2590	212231	27.07.23	RDF & Others	AN01R9612	
TSLU 302105-3	1165	212237	27.07.23	RDF & Others	AN01R9612	02.08.23
	3435	212216	27.07.23	RDF & Others	AN01R9612	
TSLU 306093-3	15125	212236	27.07.23	RDF & Others	AN01P3137	02.08.23
	4980	212347	29.07.23	RDF & Others	AN01K9846	
TSLU 302898-9	12665	212228	28.07.23	RDF & Others	AN01K9846	02.08.23
	7425	212405	29.07.23	RDF & Others	AN01R9612	
	2290	212618	31.07.23	RDF & Others	AN01M1995	
TSAU 270899-0	12670	212325	28.07.23	RDF & Others	AN01R9612	02.08.23
	8525	212371	29.07.23	RDF & Others	AN01R9612	
	630	212333	28.07.23	RDF & Others	AN01R9612	
TSLU 302871-5	7495	212604	31.07.23	RDF & Others	AN01K9846	12.08.23
	9680	212594	31.07.23	RDF & Others	AN01R9612	
TSLU 303041-4	1935	212619	31.07.23	RDF & Others	AN01K9846	12.08.23
	6240	212616	31.07.23	RDF & Others	AN01R9612	
	14715	212751	01.08.23	RDF & Others	AN01K9846	
TSLU 303338-9	19075	213036	02.08.23	RDF & Others	AN01R9612	12.08.23
	1090	213674	08.08.23	RDF & Others	AN01K9846	
TSLU 302104-8	16110	213012	02.08.23	RDF & Others	AN01K9846	12.08.23
	2110	213416	04.08.23	RDF & Others	AN01K9846	
	1220	213787	08.08.23	RDF & Others	AN01K9846	
	2740	214373	09.08.23	RDF & Others	AN01K9846	
TSLU 304042-8	4440	213340	04.08.23	RDF & Others	AN01R9612	12.08.23
TSLU 301294-0	8895	213421	04.08.23	RDF & Others	AN01K9846	12.08.23
	11055	213448	05.08.23	RDF & Others	AN01R9612	
TSLU 302981-4	3730	213463	05.08.23	RDF & Others	AN01R9612	20.08.23
	12175	215267	11.08.23	RDF & Others	AN01R9612	
	1190	215356	12.08.23	RDF & Others	AN01R9612	
TSLU 302443-2	12920	213561	07.08.23	RDF & Others	AN01K9846	12.08.23
	7310	213587	07.08.23	RDF & Others	AN01R9612	
TSLU 303017-9	9095	213667	07.08.23	RDF & Others	AN01R9612	12.08.23
	10470	214299	09.08.23	RDF & Others	AN01K9846	
	915	214654	10.08.23	RDF & Others	AN01R9612	
TSLU 303640-7	2850	213947	08.08.23	RDF & Others	AN01R9612	01.09.23
	15205	219161	28.08.23	RDF & Others	AN01R9612	
TSLU 303012-1	12095	213917	08.08.23	RDF & Others	AN01K9846	22.08.23
	4380	213960	08.08.23	RDF & Others	AN01S2148	
	4140	216301	18.08.23	RDF & Others	AN01R9612	
TSLU 302979-5	9945	213981	08.08.23	RDF & Others	AN01S2148	01.09.23
	4475	215140	11.08.23	RDF & Others	AN01K9846	
	6125	217760	24.08.23	RDF & Others	AN01R9612	
	705	219319	30.08.23	RDF & Others	AN01R9612	
TSLU 303310-0	14310	214882	10.08.23	RDF & Others	AN01K9612	20.08.23
	1390	215175	11.08.23	RDF & Others	AN01K9846	
	6670	215261	11.08.23	RDF & Others	AN01K9846	
TSLU 302994-3	17235	215376	12.08.23	RDF & Others	AN01N7273	20.08.23
	2490	215375	12.08.23	RDF & Others	AN01T5229	
	1505	215794	14.08.23	RDF & Others	AN01D2295	

RWAU 250096-1	12285	215337	12.08.23	RDF & Others	AN01D2295	20.08.23
	8400	215372	12.08.23	RDF & Others	AN01T5229	
TSLU 304262-6	4935	215314	12.08.23	RDF & Others	AN01K9846	01.09.23
	7530	216134	16.08.23	RDF & Others	AN01R9612	
	3835	217445	23.08.23	RDF & Others	AN01R9612	
	1960	217450	23.08.23	RDF & Others	AN01R9612	
TSLU 302615-8	12690	215371	12.08.23	RDF & Others	AN01R9612	20.08.23
	8080	216061	14.08.23	RDF & Others	AN01R9612	
TSLU 301788-1	11055	216454	19.08.23	RDF & Others	AN01R9612	01.09.23
	5795	217707	24.08.23	RDF & Others	AN01R9612	
	4435	218015	25.08.23	RDF & Others	AN01R9612	
TSLU 302019-1	13465	216881	22.08.23	RDF & Others	AN01N7273	01.09.23
	7295	217288	23.08.23	RDF & Others	AN01N7273	
	690	219347	30.08.23	RDF & Others	AN01A6217	
TSLU 302924-4	4170	219381	31.08.23	RDF & Others	AN01R9612	07.09.23
	10025	219515	31.08.23	RDF & Others	AN01R9612	
	4330	220070	02.09.23	RDF & Others	AN01R9612	
	2325	220075	02.09.23	RDF & Others	AN01R9612	
	450	220181	04.09.23	RDF & Others	AN01R9612	
TSLU 302253-2	5985	221392	09.09.23	RDF & Others	AN01R9612	16.10.23
	4125	221677	11.09.23	RDF & Others	AN01R9612	
TSLU 301220-0	1115	221695	11.09.23	RDF & Others	AN01R9612	08.10.23
	755	222401	15.09.23	RDF & Others	AN01R9612	
	9625	224675	02.10.23	RDF & Others	AN01R9612	
	9385	224933	04.10.23	RDF & Others	AN01R9612	
TSLU 301583-1	13110	225642	09.10.23	RDF & Others	AN01R9612	16.10.23
	6105	225708	09.10.23	RDF & Others	AN01K9846	
TSAU 260558-5	2595	228273	30.10.23	RDF & Others	AN01F6327	26.11.23
	15655	231567	21.11.23	RDF & Others	AN01N7273	
TSAU-270754-5	9045	228783	02.11.23	RDF & Others	AN01D3554	16.11.23
	4705	229887	09.11.23	RDF & Others	AN01N6597	
	6945	230227	11.11.23	RDF & Others	AN01R9612	
TSLU 301123-0	1105	228740	02.11.23	RDF & Others	AN01D3554	18.12.23
	1470	228850	03.11.23	RDF & Others	AN01R9612	
	1635	231983	23.11.23	RDF & Others	AN01R9612	
	3720	232503	28.11.23	RDF & Others	AN01R9612	
	775	236621	15.12.23	RDF & Others	AN01R9612	
TSLU 303462-0	3575	231189	18.11.23	RDF & Others	AN01R9612	18.12.23
	9815	232152	25.11.23	RDF & Others	AN01R9612	
	4200	234798	07.12.23	RDF & Others	AN01T4045	
TSLU 304864-5	2680	231646	21.11.23	RDF & Others	AN01R9612	18.12.23
	7730	234925	07.12.23	RDF & Others	AN01T4045	
	3435	236385	13.12.23	RDF & Others	AN01B9522	
TSLU 302078-2	1035	233068	02.12.23	RDF & Others	AN01R9612	28.12.23
	3550	236276	12.12.23	RDF & Others	AN01N3137	
TSLU 304668-4	9060	236657	15.12.23	RDF & Others	AN01R8620	14.01.24
	2690	240435	06.01.24	RDF & Others	AN01S5775	
TSLU 305202-8	4215	237285	19.12.23	RDF & Others	AN01T4045	05.01.24
	3025	238973	28.12.23	RDF & Others	AN01R9612	
TSLU 302952-1	6490	238360	22.12.23	RDF & Others	AN01R9612	28.12.23
CRXU 303057-9	965	238938	27.12.23	RDF & Others	AN01R9612	28.12.23
	5200	238860	27.12.23	RDF & Others	AN01R9612	
TSLU 304972-3	4390	238943	27.12.23	RDF & Others	AN01R9612	28.12.23
	2230	238967	28.12.23	RDF & Others	AN01R9612	

TSLU 303351-6	4880	238996	28.12.23	RDF & Others	AN01R9612	05.01.24
	955	239043	29.12.23	RDF & Others	AN01R9612	
TSAU 260150-6	4870	239072	29.12.23	RDF & Others	AN01R9612	05.01.24
	490	239728	03.01.24	RDF & Others	AN01D6102	
TSLU 306121-0	4290	239047	29.12.23	RDF & Others	AN01R9612	05.01.24
	1855	239739	03.01.24	RDF & Others	AN01R9612	
TSLU 308011-7	4835	239769	03.01.24	RDF & Others	AN01D6102	14.01.24
	2815	239781	03.01.24	RDF & Others	AN01R9612	
TSLU 307368-0	1060	239790	03.01.24	RDF & Others	AN01R9612	14.01.24
	5095	239906	04.01.24	RDF & Others	AN01R8786	
TSLU 303705-0	920	240206	05.01.24	RDF & Others	AN01R7191	14.01.24
	4350	240208	05.01.24	RDF & Others	AN01N3137	
TSLU-302108-0	6265	240344	06.01.24	RDF & Others	AN 01 R3731	14.01.24
TSLU-302127-0	4840	240294	06.01.24	RDF & Others	AN 01R9612	14.01.24
	1220	240301	06.01.24	RDF & Others	AN01S5775	
TSLU 303220-6	4660	240551	08.01.24	RDF & Others	AN01S1786	31.01.24
	2370	241508	16.01.24	RDF & Others	AN01R9612	
Over All Total	1187.775					

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STATUS OF REMEDIATION OF LEGACY WASTE (18.84 MT) FOR 10 LOCATIONS

Sl.No.	Location (Gram Panchayat)	Legacy Waste (Qty.)	Remediation Status	Recovered Fractions	Final Disposal/ Utilization	
1	Chouldari	2.892	Completed	Bio earth-0.854 mt Inert-2.036 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors
2	Manarghat	0.876	Completed	Bio earth-0.193 mt Inert-0.683 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal	Sent to authorized recycling vendors
3	Shore point	3.786	Completed	Bio earth-1.461 mt Inert-2.325 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors

4	Rampur	0.983	Completed	Bio earth-0.229 mt Inert-0.754 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors
5	R.k.pur	0.785	Completed	Bio earth-0.181 mt Inert-0.604 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors
6	Netaji nagar	1.983	Completed	Bio earth-0.881 mt Inert-1.102 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors

7	Ramnagar	2.885	Completed	Bio earth-0.881 mt Inert-2.004 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors
8	Long island	0.883	Completed	Bio earth- 0.294 mt Inert- 0.589 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors
9	Rangat	2.784	Completed	Bio earth- 0.396 mt Inert- 2.388 mt	Material Type	Application
					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors

10	Kadamtala	0.984	Completed	Bio earth- 0.429 mt Inert- 0.555 mt	Material Type	Application
 					Inert waste	Used for road sub-base, landfilling of low-lying areas
					Compost-like output (clo)	Soil conditioning for local landscaping
					Recyclables (plastic, metal)	Sent to authorized recycling vendors

अटल द्वीपीय समुद्र विज्ञान एवं प्रौद्योगिकी केंद्र
ATAL CENTRE FOR OCEAN SCIENCE AND TECHNOLOGY FOR ISLANDS
राष्ट्रीय समुद्र प्रौद्योगिकी संस्थान
NATIONAL INSTITUTE OF OCEAN TECHNOLOGY
(पृथ्वी विज्ञान मंत्रालय, भारत सरकार)
(MINISTRY OF EARTH SCIENCES, GOVERNMENT OF INDIA)
डॉलीगंज, श्री विजयपुरम-७४४ १०३, अंडमान तथा निकोबार द्वीप समूह
DOLLYGUNJ, SRI VIJAYA PURAM – 744103, ANDAMAN AND NICOBAR ISLANDS
Phone: +91 (0) 3192 225095, 225083, 225011, 225089; Email: acosti@niot.res.in

संख्या:Ref: ACOSTI/MBT/GEN/2025-26/135 दिनांक/Date: 07.08.2025

सेवा में / To
The Executive Engineer (Water Works)
Office of the Muncipal Council
Sri Vijaya Puram

महोदय / Sir

विषय/Sub: Submission of test results of Faecal Coliform Parameter of wastewater samples - reg.

संदर्भ/Ref: Your letter F. No. 2/AE-II/WW/MC/2025-26//, dt: 28.07.2025.

With regard to the above, please find enclosed the Faecal Coliform Parameter test results for the samples submitted by your esteemed office.

This is for your kind information and necessary action please.

धन्यवाद / Thanking you
भवदीय / Yours faithfully

डॉ. दिलीप कुमार झा
Dr. Dilip Kumar Jha
प्रभारी अधिकारी
Officer-In-Charge

National Institute of Ocean Technology-ACOSTI, Sri Vijaya Puram

WATER QUALITY TEST REPORT	
Name of Client and Address:	The Executive Engineer (Water works), O/o Sri Vijaya Puram Municipal Council, Indira Bhawan, Mohanpura, Sri Vijaya Puram, South Andaman, A&N Islands, Pin-744101

SAMPLE DETAILS			
Sample Type	Sewage Water	**Sample Code**	Annexure-1
Sample Location	Annexure-1	**Sample collected on**	29.07.2025
Sample conditions at Receipt	Fit for analysis	**Sample Received & Test Commenced on**	29.07.2025
Sample Quantity & Packing	Microbiology sample bottles	**Test Completed on**	31.07.2025
Information Provided by Client: WASTE WATER SAMPLE COLLECTION FROM MAJOR DRAINS, SRI VIJAYA PURAM			

TEST RESULTS				
Sl.No.	**PARAMETERS**	**TEST METHOD**	**UNIT**	**RESULT**
1	Fecal Coliform	IS 1622:1981	MPN/100mL	Annexure-1
Note: The Sample is submitted by the client, and the results apply to the sample as received.				

Annexure-1

S.No.	Sample Code	Name of Drain	Location/ Place of Sampling	RESULT (MPN/100mL)
1.	1-1	Hallow Block via Karan Trading	Drain end point	500
	1-2	Sea Point	Receiving sea point	170
2.	2-1	Kali Mandir	Drain end point	900
	2-2	Sea Point	Receiving sea point	500
3.	3-1	Cooperative Colony to Mahindra Showroom	Drain end point	350
	3-2	Sea Point	Receiving sea point	280
4.	4-1	Corbyn's Cove (Stretch – 2)	Drain end point	1600
	4-2	Sea Point	Receiving sea point	900
5.	5-1	Garacharma School	Drain end point	350
	5-2	Sea Point	Receiving sea point	350
6.	6-1	Corbyn's Cove (Stretch – 1) [Doctor's Colony]	Drain end point	1600
	6-2	Sea Point	Receiving sea point	900
7.	7-1	Fisherman Colony	Drain end point	500
	7-2	Sea Point	Receiving sea point	350
8.	8-1	Mazar Pahad Area	Drain end point	350
	8-2	Sea Point	Receiving sea point	300
9.	9-1	Telugu Basthi	Drain end point	1600
	9-2	Sea Point	Receiving sea point	900
10.	10-1	Jail Complex, Prathapur	Drain end point	220
	10-2	Sea Point	Receiving sea point	170
11.	11-1	RK Mission	Drain end point	900
	11-2	Sea Point	Receiving sea point	350
12.	12-1	Haddo Jetty Road	Drain end point	1600
	12-2	Sea Point	Receiving sea point	900
13.	13-1	Seashore Road, Haddo	Drain end point	1600
	13-2	Sea Point	Receiving sea point	900
14.	14-1	LIC Office Front Side	Drain end point	900
	14-2	Sea Point	Receiving sea point	350
15.	15-1	Diganabad Drain	Drain end point	1600
	15-2	Sea Point	Receiving sea point	500
16.	16.-1	Junglighat Road Kalyan Mandapam	Drain end point	1600
	16-2	Sea Point	Receiving sea point	1600
17.	17-1	NGO Colony	Drain end point	1600
	17-2	Sea Point	Receiving sea point	500
18.	18-1	Ayush Hospital Back Side	Drain end point	1600
	18-2	Sea Point	Receiving sea point	1600
19.	19-1	Prem Nagar Burning Ghat	Drain end point	1600
	19-2	Sea Point	Receiving sea point	1600
20.	20-1	Vijay Baugh	Drain end point	900
	20-2	Sea Point	Receiving sea point	500

Note: 1. Acceptable Limit: 500 MPN/100 mL
2. Maximum permissible: 2500 MPN/100mL

Criteria as per the Ministry of Environment and Forests Notification Dated 25th September, 2000 (PART II—Section 3—Sub-section (i)) for PRIMARY WATER QUALITY CRITERIA FOR BATHING WATER (Water used for organized outdoor bathing)

रजिस्ट्री सं० डी० एल०-33004/99

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REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 25 सितम्बर, 2000

सा. का. नि. 742(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2000 है।

(2) इस अधिसूचना में अन्यथा जैसा उपबंधित है उसके सिवाय, ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में,—

(1) अनुसूची I में पदार्थों के लिए स्रोत सम्बन्धी से संबंधित क्रम संख्यांक 59 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और उनसे संबंधित प्रविष्टियां अन्तःस्थापित की जाएंगी, अर्थात् :—

"60. कोयला खानों के लिए मानक

1. वायु क्वालिटी मानकों

निम्नलिखित धूल उत्पादक स्रोतों से 500 मीटर की दूरी पर प्रबल हवा की दशा पर विचार करते हुए सीमा को और हवा की गुणवत्ता में निम्नलिखित कणिकीय पदार्थ (एस पी एम), अल्प श्वसनीय कणिकीय पदार्थ (आर. पी एम), सल्फर डाईआक्साइड (एस ओ2) तथा नाइट्रोजन आक्साइड (एन ओ2) का सकेन्द्रण नीचे दी गई सारणी I, और II, और III में विनिर्दिष्ट मानकों से अधिक नहीं होगा।

धूल उत्पादन के स्रोत

लदाई या उतराई, कर्षण सड़क, कोयला परिवहन सड़क, कोयला हथाईयों का सर्वेक्षण (पी एच ओ), ढेर सरकाव, विस्फोट, ढेरों से अधिक ऊंचे ढेर या कोई अन्य धूल उत्पादन के बाहरी स्रोत जैसे कोक भट्टी (कोयला तथा पुनरुत्पन्न), इंजिनिक्स संयंत्र, खान की सड़क आदि।

टिप्पण :—1. जहां उपचारित बहिस्राव ऐसे नगर सीवर में डाला जाता है जो अंतिम उपचार संयंत्र में जाता है, वहां जैव-रासायन आक्सीजन मांग (बी ओ डी) की 100 मि.ग्रा./लि. तक और रासायन आक्सीजन मांग (सी ओ डी) की 400 मि.ग्रा./लि. तक छूट दी जा सकेगी।

2. बहिस्राव की क्वालिटी (एक लिटर प्रति किलोग्राम उत्पाद) संयुक्त सूती वस्त्र उद्योग संयुक्त ऊनी वस्त्र उद्योग और रेजमताइल प्रसंस्करण उद्योग में क्रमशः 100, 250 और 90 होगी।

93 **स्नान-जल के लिए प्राथमिक जल क्वालिटी मानदंड**

जलाशय या उसके भाग में के जल का कई प्रकार से उपयोग किया जाता है। जल के उपयोगों और क्रियाकलापों के प्रकार पर निर्भर रहते हुए जल क्वालिटी की कसौटी किसी विशिष्ट प्रयोजन के लिए उसकी उपयुक्तता अवधारित करने के लिए विनिर्दिष्ट कर दी गई है। विभिन्न प्रकार के उपयोगों में एक उपयोग वह भी है जो जल के उच्चतर स्तर की क्वालिटी या शुद्धता की मांग करता है और उस जलाशय के विस्तार में उसे "अधिकतम सर्वोत्तम उपयोग" के रूप में जाना जाता है। इस पर आधारित प्राथमिक जल क्वालिटी की कसौटी के निबंधनों के अनुसार विभिन्न उपयोगों के लिए जल क्वालिटी अपेक्षाएं विनिर्दिष्ट की गई हैं। सारणी 1 में स्नान-जल के लिए प्राथमिक जल क्वालिटी की तर्कयुक्त कसौटी विनिर्दिष्ट की गई है।

सारणी 1

स्नान-जल के लिए प्राथमिक जल क्वालिटी मानदंड

(संगठित बाह्य स्नान के लिए प्रयुक्त जल)

मानदंड		तर्काधार
1. फिकल	500 (वांछनीय)	निम्न मल जल संदूषण सुनिश्चित करने के लिए,
कोली फार्म	2500 (अधिकतम अनुज्ञेय)	फिकल कोलीफार्म और फिकल स्ट्रेप्टोकोक्की च
एम. पी. एन./100 मि.लि.		यों में यह माना गया है कि वे जीवाणु रोगोत्पादकता
2. फिकल स्ट्रेप्टोकोक्की	100 (वांछनीय)	को दर्शित करते हैं। वांछनीय और अनुज्ञेय संख्याएं
एम. पी. एन./100 मि.लि.	500 (अधिकतम अनुज्ञेय)	क्षयात्मिय दशाओं में उतार-चढ़ाव को अनुज्ञात करने के लिए पर्याप्त देती हैं जैसे कि मौसमी परिवर्तन खराब को दशाओं में परिवर्तन आदि।
2. पी. एच.	6.5 से 8.5 के बीच	यह रेंज त्वचा और आँख, नाक, कान आदि जैसे कोमल अंगों को सुरक्षा प्रदान करती है जो प्रत्यक्ष स्नान के दौरान सीधे प्रभावित होते हैं।
3. घुली हुई आक्सीजन		5 मि.ग्रा./लि. के न्यूनतम घुली हुई आक्सीजन सांद्रण नीक जलीयजीव में अपशिष्ट मुक्त आक्सीजन लेने से मुक्तिमुक्त मुक्ति सुनिश्चित करते हैं जो तलछट में अनाइरोबिक दशाओं (आक्सीजनरहित गैसों) के उत्पादन को नियंत्रित करने के लिए आवश्यक है।
4. जैव रसायन आक्सीजन मांग (बी ओ डी) (27° से. पर 3 दिन)		3 मि.ग्रा./लि. या इससे कम जल की जैव रसायन आक्सीजन मांग आक्सीजन डिमांडिंग पदार्थों से मुक्तिमुक्त पूर्णता सुनिश्चित करती है और आक्सीजनरहित गैसों के उत्पादन को रोकती है।"

(2) अनुसूची 6 के शोर मान दंडों से संबंधित भाग ट में, मोटरगाड़ियों के लिए शोर सीमा से संबंधित भाग क के पश्चात् निम्नलिखित अंश स्थापित किया जाएगा :—

"**क.क. 1 जनवरी, 2003 से मोटर यानों के लिए शोर सीमा**

मोटर यानों के लिए निम्नलिखित शोर सीमा 1 जनवरी, 2003 से लागू होगी। अनुसरण किए जाने वाली परीक्षण पद्धति भा मा

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 25th September, 2000

G.S.R. 742(E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2000

(2) Save as otherwise provided in this notification, they shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, —

(1) In Schedule I, after serial number 89 relating to Noise standards for fire crackers and the entries relating thereto, the following serial numbers and entries shall be inserted, namely —

"90. **Standards for coal mines**

1. Air Quality Standards

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO_2) and Oxides of Nitrogen (NOx) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generating sources shall not exceed the standards specified in the Tables I, II and III given below

Dust Generating Sources

Loading or unloading, Haul road, coal transportation road, Coal handling plant (CHP), Railway sliding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.

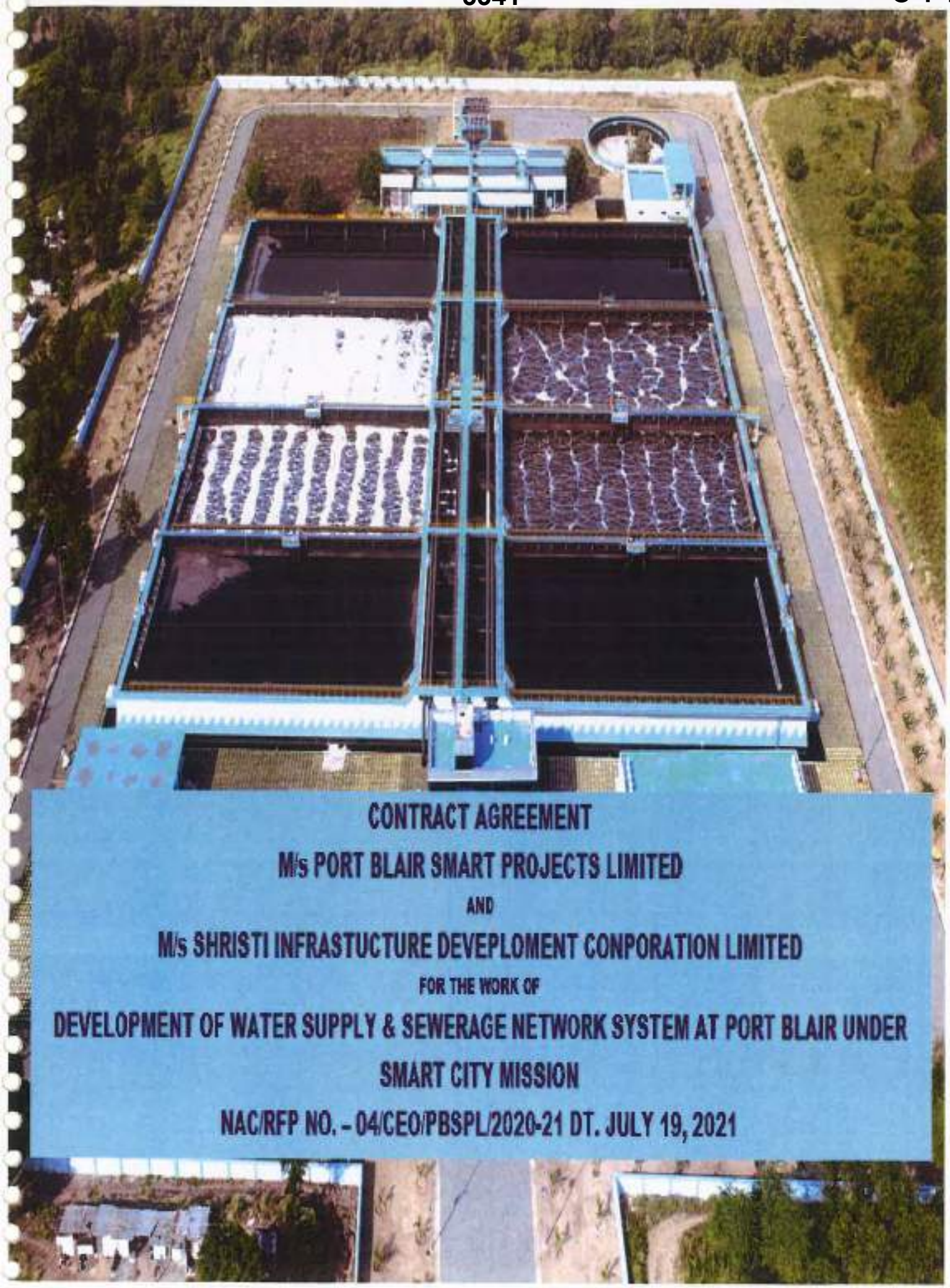
93. Primary Water Quality Criteria for Bathing Waters.

In a water body or its part, water is subjected to several types of uses. Depending on the types of uses and activities, water quality criteria have been specified to determine its suitability for a particular purpose. Among the various types of uses there is one use that demands highest level of water quality or purity and that is termed as "Designated Best Use" in that stretch of water body. Based on this, water quality requirements have been specified for different uses in terms of primary water quality criteria. The primary water quality criteria for bathing water are specified along with the rationale in table 1.

Table 1.

PRIMARY WATER QUALITY CRITERIA FOR BATHING WATER
(Water used for organised outdoor bathing)

CRITERIA		RATIONALE
1. Fecal Coliform MPN/100 ml:	500 (desirable) 2500 (Maximum Permissible)	To ensure low sewage contamination Fecal coliform and fecal streptococci are considered as they reflect the bacterial pathogenicity
2. Fecal Streptococci MPN/100 ml:	100 (desirable) 500 (Maximum Permissible)	The desirable and permissible limits are suggested to allow for fluctuation in environmental conditions such as seasonal change, changes in flow conditions etc
2. pH:	Between 6.5 –8.5	The range provides protection to the skin and delicate organs like eyes, nose, ears etc. which are directly exposed during outdoor bathing
3. Dissolved Oxygen:	5 mg/l or more	The minimum dissolved oxygen concentration of 5 mg/l ensures reasonable freedom from oxygen consuming organic pollution immediately upstream which is necessary for preventing production of anaerobic gases (obnoxious gases) from sediment.
4. Biochemical Oxygen demand 3 day,27°C:	3 mg/l or less	The Biochemical Oxygen Demand of 3 mg/l or less of the water ensures reasonable freedom from oxygen demanding pollutants and prevent production of obnoxious gases";



CONTRACT AGREEMENT

M/s PORT BLAIR SMART PROJECTS LIMITED

AND

M/s SHRISTI INFRASTUCTURE DEVEPLOMENT CONPORATION LIMITED

FOR THE WORK OF

DEVELOPMENT OF WATER SUPPLY & SEWERAGE NETWORK SYSTEM AT PORT BLAIR UNDER SMART CITY MISSION

NAC/RFP NO. - 04/CEO/PBSPL/2020-21 DT. JULY 19, 2021

DEVELOPMENT OF WATER SUPPLY & SEWERAGE NETWORK SYSTEM AT PORT BLAIR UNDER SMART CITY MISSION.

Port Blair Smart Projects Ltd.(PBSPL)

Indira Bhavan, Mohanpura,
Port Blair-744101, Mail.id-smartcityportblair@gmail.com

No:-23-65/Tender (W/W&S/S)/PBSPL/2020/432 **Dated: -** 01**/09/2021**

To,

M/s. Shristi Infrastructure Development Corporation Ltd.,
Block- EP,Sector-V,
Salt Lake City, Kolkata.
Ph.No.

Sub: - **Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair**

A Copy of Agreement No. **01/PBSPL/EE-I(Wks)/2021-22**, executed with **M/s Shristi Infrastructure Development Corporation Ltd. and Chief Executive Officer, PBSPL**, for the above mentioned work is enclosed herewith further necessary action.

Executive Engineer-I (Works)
Municipal Council

Copy to: -

1. *The Chief Executive Officer, PBSPL alongwith agreement copy.*
2. *The Senior Technical Manager, PBSPL for information*
3. *The Nodal Officer, PBSPL for information.*
4. *The Chief Financial Officer, PBSPL for information.*
5. *The Assistant Engineer –I(Works), PBMC for information.*
6. *The Junior Engineer, In-charge of works through AE-I(Works), PBMC.*
7. *The H.D, PBMC for information.*

Executive Engineer-I (Works)
Municipal Council

AGREEMENT

DEVELOPMENT OF WATER SUPPLY & SEWERAGE NETWORK SYSTEM AT PORT BLAIR UNDER SMART CITY MISSION ON EPC MODE.

For:

RFP Number: 04/CEO/PBSPL/2020-21
Date of Revised RFP Published:
Stipulated Date of Commencement:
Stipulated Date of Completion:

Chief Executive Officer
PORT BLAIR SMART PROJECT LTD.
Ground Floor,
Municipal Council,
Indira Bhavan.
Port Blair- 744101
Tel: 03192- 235688
Fax: 03192-234508
E-mail;

Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

Table of Contents

SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

Glossary

Terms	Definitions
PBSPL	Port Blair Smart Project Ltd.
IT	Information Technology
RFP	Request for Proposal
EMD	Earnest Money Deposit
PG	Performance Guarantee
GCC	General Condition of Contract
BoM	Bill of Material
PBPA	Port Blair Planning Area
BPAS	Building Plan Approval System
CC	Completion Certificate
OC	Occupancy Certificate
NOC	No Objection Certificate
LOI	Letter of Intent
WO	Work Order
ULB	Urban Local Body
DA	Development Authority
LPA	Local Planning Authority

Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL AE 488077

CONTRACT AGREEMENT

This agreement is made at Port Blair on the 30th day of August 2021 between Port Blair Smart Projects Ltd (PBSPL), represented by it's Chief Executive Officer and having its office at Indira Bhavan, Mohanpura, Port Blair-744101, India (Hereinafter called "the PBSPL") and M/s. Shristi Infrastructure Development Corporation Ltd., Block- EP,Sector-V, Salt Lake City, Kolkata (Hereinafter called "the Contractor" of the other part).

Whereas the PBSPL is desirous that the Contractor execute "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair"(Hereinafter called "the Works") and the PBSPL has accepted the Bid by the Contractor for the execution and completion of such works and the remedying of any defects therein (as well as guarantee of such works). at a contract price of Rs. 129,61,71,890/- (Rupees One Hundred Twenty Nine Crores Sixty One Lakhs Seventy One Thousand Eight Hundred and Ninety Only)

NOW THIS AGREEMENT WITNESSETH as follows:

1. In this Agreement, words and expression shall have the same meanings as are respectively assigned to them in the Conditions of Contract hereinafter referred to, and they shall be deemed to form and be read and constructed as part of this Agreement.
2. In consideration of the payments to be made by the PBSPL to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the PBSPL to execute and complete the works and remedy any defects therein conformity in all aspects with the provisions of the Contract.

SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LTD. KOLKATA

CHIEF EXECUTIVE OFFICER
PBSPL

No. 107750 Sold to Port Blair Smart Projects Ltd

Address Office of the Secretary PRMC Head quarters Port Blair-744104

Rs. 100/-

Date 27/08/2024

SIPRA DEY
Licence No.: 18A
Code : 1070
1, N. S. Road, Kolkata-700 001

3. The PBSPL hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein the Contract price or such additions thereto or deductions there from as may be made under the provisions of the Contract at the times and in the manner prescribed by the Contract.

4. The following documents shall be deemed to form and be read and constructed as part of this Agreement viz:

   i) Invitation for Bid & Instructions to Bidders (including annexures, if any)
   (ii) Letter of Acceptance
   iii) Contractor's Bid;
   iv) Conditions of Contract
   v) Scope of work and Technical Specifications;
   vii) Addendums issued, if any and
   vii) Any other document/item as applicable &forming part of the contract.

5. The contractor shall ensure full compliance with tax laws of India with regard to this contract and shall be solely responsible for the same.

6. The Courts at Port Blair shall have the exclusive jurisdiction to try all disputes arising out of this agreement between the parties.

IN WITNESS WHEREOF the parties hereto have caused their respective Common Seals to be hereunto affixed / (or have hereunto set their respective hands and seals) the day and year first above written.

For and on behalf of the Contractor

Signature of the authorized official

SAMRIT GHOSH.

Witness on behalf of the Contractor:

Name SUBHASH CHANDER AGRAWAL

For and on behalf of the PBSPL

Signature of the authorized official

KISHORE KHSIRSAGAR LAKSHMAN.

CHIEF EXECUTIVE OFFICER
PBSPL

Witness on behalf of the PBSPL:

Name_____

PORT BLAIR SMART PROJECTS LIMITED
PBSPL PORT BLAIR

Port Blair Smart Projects Ltd.

Office of the Secretary, PBMC Headquarters, Port Blair- 744 101
email:smartcityportblair@gmail.com, PH : (03192)232576

F.No. 23-65/Tender (W/S & S/S) PBSPL/2020/1075 Dated.19/07/2021

NOTIFICATION OF AWARD

Letter of Acceptance

To,

M/s Shristi Infrastructure Development Corporation Ltd.
Block-EP, Sector-V
Salt Lake City
Kolkata-

Subject: Notification of Award Contract/RFP No. 02/CEO/PBSPL/2020-21

This is to notify you that your Bid dated 10th February 2021 for execution of the Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 years of Operation and Maintenance at Port Blair, for the Accepted Contract Amount of Rs. 129,61,71,890/- (Rupees One Twenty Nine Crore Sixty One Lakhs Seventy one thousand Eight Hundred Ninety) , in accordance with the Instructions to Bidders is hereby accepted by Port Blair Smart Projects Ltd Port Blair (PBSPL).

You are requested to furnish the Performance Security within 21 days in accordance with the Conditions of Contract and as per the format provided in the RFP.

Commencement date (latest date for the start of the project) for the project would be 30 days from the date of issuance of this letter.

Authorized Signatory

Chief Executive Officer

PBSPL

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

Shristi Infrastructure Development Corporation Ltd
KOLKATA

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Shri Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

Port Blair Smart Projects Ltd.

Office of the Secretary, PBMC Headquarters, Port Blair- 744101
email:smartcityportblair6@gmail.com, PH : (03192)32576

F.No. 23-65/Tender (W/S & S/S) PBSPL/2020/1101 Dated. 20/07/2021

To,

M/s Shristi Infrastructure Development Corporation Ltd.
Block-EP, Sector-V
Salt Lake City
Kolkata

Subject: Notification of Award Contract/RFP No. 04/CEO/PBSPL/2020-21

In continuation to this office letter no. 23-65/Tender (W/S & S/S) PBSPL/2020/1075, dated 19/07/2021 relating to award letter for the work of "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 years of Operation and Maintenance at Port Blair", this is to convey that the RFP number mentioned erroneously as 02/CEO/PBSPL/2020-21 shall be read as 04/CEO/PBSPL/2020-21.

Chief Executive Officer
PBSPL

Copy To:

1. The Sr. Manager (Technical), PBSPL, for Information.
2. The Nodal Officer, PBSPL, for information.
3. The Executive Engineer-I (Works), PBMC/PBSPL for Information and necessary action.
4. The Chief Finance Officer, PBSPL, for Information and necessary action.

Chief Executive Officer
PBSPL

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

5

SHRACHI INFRASTRUCTURE DEVELOPMENT CORPORATION LTD. KOLKATA

Shrachi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

6

SHRISTI

SKGIV/ 2020_PMBC_1536_1_8

09th Aug 2021

To

9005
12-8-21

The Chief Executive Officer,
Port Blair Smart Projects Ltd.,
Office of the Secretary PBMC Headquarters
Port Blair – 744101.
E mail: -

Subject: Submission of Performance Security against Notification of Award, Contract /RFP No. 04/CEO/PBSPL/2020-21.

Name of Work: Design, Construction, Testing, Commissioning of Potable Water Supply Network & Sewerage Collection systems including Sewerage Treatment Plant with associated Works for ABD area on EPC basis including 5 years O&M at Port Blair.

Reference: 1. Your Notification of Award Letter No. F. No. 23-65/Tender (W/S & S/S) PBSPL/2020/1075 Dated 19-07-2021.
2. Our letter of acceptance ref no. SKGIV/ 2020_PMBC_1536_1_7 dated 20-07-2021.

Dear Sir,

This is in reference to your above mentioned letter of award, we are enclosing performance security dated 09th Aug 2021 for Rs. 3,88,85,157/- (Rupees Three Crore Eighty Eight lacs Eighty five thousand and one hundred fifty seven only), issued by Kotak Mahindra Bank , New Delhi valid till 08.08.2023.

The original copy of above mentioned performance security would be hand delivered at your office on or before 14th August 2021.

We hope you will find the above in order.

Thanking you and assuring you of our best services and attention at all the times.

Yours faithfully,

for Shristi Infrastructure Development Corporation Ltd.

(Authorised Signatory)

Enclosed: As above

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL06234979260998T
Certificate Issued Date	:	04-Aug-2021 12:35 PM
Account Reference	:	IMPACC (IV)/ dl728003/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL72890310125962276745T
Purchased by	:	KOTAK MAHINDRA BANK
Description of Document	:	Article Bank Guarantee
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	KOTAK MAHINDRA BANK
Second Party	:	Not Applicable
Stamp Duty Paid By	:	KOTAK MAHINDRA BANK
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

This stamp paper forms an integral part of BG issued by Kotak Mahindra Bank Ltd, with details below

BG No 4591IGP2100017837 Dated 09-Aug-2021

Amount INR 3,88,85,157/- (Rupees Three Crore Eighty Eight Lakh Eighty Five Thousand One Hundred Fifty Seven Only)

BG Favouring : CHIEF EXECUTIVE OFFICER, PORT BLAIR SMART PROJECTS LTD (PBSPL), INDIRA BHAVAN, MOHANPURA, PORT BLAIR-744 101

Shri Infrastructure Development Corporation (A&N Islands) Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

Sr No.: BG 418948

Dated: 09-Aug-2021

TO:
CHIEF EXECUTIVE OFFICER,
PORT BLAIR SMART PROJECTS LTD (PBSPL).
INDIRA BHAVAN, MOHANPURA,
PORT BLAIR-744 101.

Dear Sir,

Bank Guarantee No.45911GP210017837 Dated 09-Aug-2021

We are forwarding herewith our BG No.45911GP210017837 Dated 09-Aug-2021 for ₹3,88,85,157/- (Rupees Three Crore Eighty Eight Lakh Eighty Five Thousand One Hundred Fifty Seven Only)

We confirm that the signatories to the Bank Guarantee are authorized to do so on behalf of the bank.
Please note that all the correspondence related to this Bank Guarantee should be addressed to:

Branch Manager, Kotak Mahindra Bank Ltd.,
M-3 - "Hauz Khas Enclave", Aurobindo Marg, Delhi, Pin Code – 110016.

Please note that confirmation related to this Bank Guarantee can be obtained from:
Trade Finance – RPC Trade,
Bank Guarantee Dept. (BGBC Team)
Corporate Banking Operations (RPC),
8th Floor, Zone-II, TVH Agnitio Park,
141, Old Mahabalipuram Road,
Kandanchavadi, Chennai,
Tamil Nadu, 600096, INDIA.
Tel no -044-66248270/48260
E-mail address: BGCONFIRMATION.CHENNAI@kotak.com

Claims if any, under this guarantee should be made in writing and reach in original at the branch address and a copy of the same to be sent to Bank Guarantee Dept

This is to inform you that our bank had received IBA notification No. PS&BT/Govt/2305 dated 16-Mar-2016 along with Ministry of Finance, Government of India circular F.NO.7/12/2011-BOA dated 08-Mar-2016 with respect to sending Bank Guarantee advises through Structured Financial Messaging System (SFMS), therefore we request you to provide IFSC code and bank branch details for Bank Guarantee issuance for future cases.

Thanking you,
Yours faithfully,

For Kotak Mahindra Bank Ltd

Authorised Signatory
Bank Stamp

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

Sr. No.: BG 418949

BANK GUARANTEE

Bank Guarantee No.459IIGP210017837 Dated 09-Aug-2021

TO:
CHIEF EXECUTIVE OFFICER,
PORT BLAIR SMART PROJECTS LTD (PBSPL),
INDIRA BHAVAN, MOHANPURA,
PORT BLAIR-744 101.

WHEREAS, M/s Shristi Infrastructure Development Corporation Ltd. in consortium with Krushi Infras India Private Limited and GKR Infracon (India) Private Limited (hereinafter called "the Contractor") has undertaken, in pursuance of their bid dated 10th February 2021 to execute the Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair (hereinafter called the "Contract") and the bid of Contractor has been accepted by the Port Blair Smart Projects Ltd (PBSPL) vide letter of acceptance No. F.No. 23-65/Tender(W/S&S/S)PBSPL/2020/1075dated 19.07.2021

AND WHEREAS it has been stipulated by you in the said contract that the contractor shall furnish you with a bank guarantee by a recognized bank for the sum specified therein as security for compliance with his obligations in accordance with the contract;

AND WHEREAS we **Kotak Mahindra Bank Ltd.,** incorporated under the provisions of the Indian Companies Act 1956, having our Registered Office at **27BKC, C27, G Block, Bandra Kurla Complex (East) Mumbai – 400051** and among the other things, a Branch Office located at **M-3 - "Hauz Khas Enclave", Aurobindo Marg, Delhi. Pin Code – 110016** have agreed to give the Contractor such a bank guarantee.

NOW THEREOF we hereby affirm that we are the Guarantor and responsible to you, on behalf of the Contractor, up to a total of ₹3,88,85,157/- **(Rupees Three Crore Eighty Eight Lakh Eighty Five Thousand One Hundred Fifty Seven Only)**, such sum being payable in the type of currency in which Contract Price is payable, and we undertake to pay you, upon your first written demand and without cavil or argument, any sum or sums within the limits of ₹3,88,85,157/- **(Rupees Three Crore Eighty Eight Lakh Eighty Five Thousand One Hundred Fifty Seven Only)**, as aforesaid without your needing to prove or to show grounds or reasons for your demand for the sum specified therein. The Bank will deliver the money required by you immediately on demand without delay and demur and without reference to the Contractor and without the necessity of a previous notice or of judicial or administrative procedures and without it being necessary to prove to the Bank the liability or damages resulting from any defects or shortcomings or debts of the Contractor. The Bank shall pay to you any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal.

We hereby waive the necessity of your demanding the said debt from the Contractor before presenting us with the demand.

We further agree that no change or addition to or other modification of the terms of the Contract or of the works to be performed thereunder or of any of the Contract documents, which may be made between you and the Contractor, shall in any way release us from any liability under this guarantee and we hereby waive notice of any such change, addition or modification.

...2...

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

Kotak Mahindra Bank Ltd.
CIN:L65110MH1985PLC036137
Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400 051, India
Telephone: 022-6605 6605

Sr. No.: BG 418950

(2)

Bank Guarantee No.45911GP210017837 Dated 09-Aug-2021

The liability of the Bank under this bank guarantee shall not be affected by any change in the constitution of the Contractor or of the Bank.

This Guarantee will remain valid and in force up to 08-Aug-2023.

Notwithstanding anything contained herein above, our liability under this guarantee is restricted to ₹ **3,88,85,157/- (Rupees Three Crore Eighty Eight Lakh Eighty Five Thousand One Hundred Fifty Seven Only)** and the guarantee shall remain valid till **08-Aug-2023**. Unless a claim or a demand in writing is made upon us on or before **08-Aug-2024**, thereafter all our liability under this guarantee shall cease.

Executed this on 09-Aug-2021 at New Delhi.
For Kotak Mahindra Bank Ltd

Authorized Signatories,
Bank Seal

Nitin Singh
Code-37268

IN THE PRESENCE OF

SIGNATURE OF THE WITNESS

NAME AND ADDRESS OF THE WITNESS

STRUCTURE DEVELOPMENT CORPORATION

Shirish Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer CPBSR

BLANK

Srishti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

Port Blair Smart Projects Ltd.(PBSPL)

Indira Bhavan, Mohanpura,
Port Blair-744101, Mail.id-smartcityportblair@gmail.com

Notice Inviting e-Tender (National Competitive Bidding)

RFP No: 04/CEO/PBSPL/20-21

Chief Executive Officeron behalf of Port Blair Smart Project Ltd (PBSPL)invites Bids on two bid system through e-procurement for the following work: -

Name of Work	Estimated Cost Put to Tender	Earnest Money/Bid Security	Period of completion	Last Date of Submission of Pre-Bid Query	Date & Time for Publication of RFP	Last Date & Time for submission of Bid (Bid Due date)	Date of Technical Bid Opening
Development of Water Supply & Sewerage Network System at Port Blair under Smart City Mission on EPC Mode	Rs. 164,07,23,912/- (Rupees One Hundred Sixty-Four Crores and Seven Lakhs Twenty-Three Thousand Nine Hundred Twelve Only)	NA	24 Months for Constructionand 5 Years for Operation & Maintenence	04/12/2020	19/11/2020 16:00hrs	21/12/2020 15:00hrs	21/12/2020

The time and date for opening of financial bid to qualified bidders (those who qualified the technical bid) shall be intimated separately.

The detailed RFP is available at the website www.eprocure.andaman.gov.in

Apart from the other conditions mentioned in the RFP, Bidder must also fulfil the criteria mentioned in GOI Office Memorandum number F.No. 6/18/2019-PPD dated 23rd July 2020 issued by Ministry of Finance, Department of Expenditure, Public Procurement division. Bid would be summarily rejected in case of non-fulfilment of aforesaid Office Memorandum dated 23rd July'20 and EMD shall be forfeited for those bidders

For & on behalf of

Port Blair Smart City Projects Limited

Chief Executive Officer

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer (PBSPL)

INVITATION FOR BID (IFB)

NATIONAL COMPETITIVE BIDDING

NIT No. 04/CEO/PBSPL/2020-21

NIT No:		
1.	Name of the work	**Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair**
2	Scope of Work	**Please refer Volume II of RFP**
3	Mode of Bid Submission	e-tendering
4	Estimated Cost Put to Tender (Rs.)	Rs. 164,07,23,912/- (Rupees One Hundred Sixty-FourCrores and Seven-Lakhs Twenty-Three Thousand Nine Hundred Twelve Only)
5	Period of Completion	24 Months for Construction and 5 Years for Operation & Maintenance
6	Tender Fee amount	Not Applicable
7	EMD/Bid Security amount	Not Applicable. As per Govt of India OM No. F.9/4/2020-PPD dated 12th November 2020, all bidders are exempted from submission of EMD (Bid Security). Bidders are required to submit a Bid Security Declaration form as per format attached in the RFP.
9	Date / Time of Publication of Tender on e-Proc Website	As per NIT
10	Last Date / Time for Bid Submission	As per NIT
11	Last Date / Time of Submission of Tender Fee	As per NIT
12	Date of Bid Opening	As per NIT
13	Bid Inviting Officer's address	Chief Executive Officer, Indira Bhavan, Mohanpura, Port Blair-744101, Mail.idsmartcityportblair@gmail.com, India

Sd/-
Chief Executive Officer (PBSPL)

1. The undersigned, on behalf of the Port Blair Smart Project Ltd (PBSPL), Port Blair invitesbids on EPC mode for the work mentioned in table below through e-Procurement from eligible Contractors. The bid shall be submitted online in the website https://eprocure.andaman.gov.in.The bidder(s) should have necessary portal enrolment with their own Digital Signature Certificate
2. Eligibility of intending bidders shall be assessed by fulfilling the **"Qualifying Criteria"** as given in ***Annexure-I*, Section-2** of bid document.
3. The intending bidder must read the terms and conditions of Biddocumentcarefully. The biddersshould only submit their bid iftheyconsider them self eligible and are in possession of all the required documents.
4. Invitation for bid posted on website shall form part of bid document.
5. Complete bid document can be seen and downloaded from website www.eproc.andaman.gov.in
6. But the bid can only be submitted after uploading the mandatory **scanned documents such as Tender Fee and Earnest Money Deposit (EMD) and other documents as mentioned in para 15 below.**
7. Those bidders not registered on the website mentioned above, are required to get registered beforehand.
8. Bidders to participate in the online bidding process must get 'Digital Signature Certificate (DSC)' as per Information Technology Act-2000.This Certificate will be required for digitally signing the bid. Bidders can get the above-mentioned digital signature certificate from any vendor approved by Controller of Certifying Authorities (CCA). Bidders, who already possess validDigital Certificates, need not procure new Digital Certificate.Bidders should submit their bids online in electronic format with digital
   signature. Bids without Digital Signature will not be accepted
9. Deleted.
10. Bidders can upload documents in the form of **JPG** formatand **PDF** format.
11. Bidders must ensure to quote their price bid both in words and figures. Price Bid will be deemed to include all plant, labour, supervision, materials, transport, all temporary works, erection,taxes, Cess, Levies and duties, contractor's profit and establishment/overheads, together with preparation of design and drawings, proof checking from third party, all general risks, insurance liabilities, compliance of labour laws and obligations set out or implied in the contract
12. The Technical bid shall be opened first on due date and time as mentioned above. The

INFRASTRUCTURE DEVELOPMENT CORPORATION

Sristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER PBSPL

Chief Executive Officer (PBSPL)

time and date for opening of financial bid of bidders qualifying the technical bid shall be informed later.

13. Pre Bid conference shall be held at the location, date & time as mentioned in the RFP to clear the doubt of intending bidders, if any.
14. PBSPL reserves the right to reject any prospective application without assigning any reason and to restrict the list of qualified bidders to any number deemed suitable by it, if too many bids are received satisfying the laid down criterion.
15. **List of Documents to be scanned and uploaded within the period of bid submission:**

A) In the Technical bid folder

I. Tender fee : Not Applicable

II. EMD (Bid Security) : Not Applicable

III. Form F1 to F10, T-1 to T-11 of Section-3 of RFP document along with supporting details, duly filled, signed and stamped by the authorized signatory of the firm.

IV. GST Registration Certificate of the State in which the work is to be taken up, if already obtained by the bidder. If the bidder has not obtained GST registration in the State in which the work is to be taken up, or as required by GST authorities then in such a case the bidder shall scan and upload following under taking along with other bid documents. "If work is awarded to me, I/we shall obtain GST registration Certificate of the State, in which work is to be taken up, within one month from the date of receipt of award letter or before release of any payment by the Employer, whichever is earlier, failing which I/We shall be responsible for any delay in payments which will be due towards me/us on a/c of the work executed and/or for any action taken by Employer or GST department in this regard.,

Bid of the bidder, whom Tender Fee and original EMD are not received before scheduled time of submission of bid, their bid will not be opened and evaluted further.

B) In the Financial bid folder (To be submitted online ONLY)

Financial Proposal" (to be submitted in online in theformat provided in the eprocurement website) shall comprise inclusive of all statutory and applicable allcess, taxes,duties,levies, royalties etc.

16. The bid submitted shall become invalid if the bidder doesn't upload all thedocume

Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

nts as stipulated above (Technical Bid and Financial Bid Folders) and if any discrepancy is noticed between the documents as uploaded at the time of submission of bid and hard/original copy as submitted through registered post or speed post or delivered by hand (before signing of the agreement) by the lowest bidders in theOffice of the**Chief Executive Officer,Port Blair Smart Project Ltd,Indira Bhavan, Mohanpura,Port Blair-744101, India.**

17. Each uploading shall be digitally signed by the bidder.

For & on behalf of

Port Blair Smart Project Ltd

Chief Executive Officer,

Development Corporation Ltd.

Chief Executive Officer (PBSPL)

A. General

1. Scope of Bid

1.1 Scope of work is provided in Volume 3 of RFP document.

1.2 The successful bidder will be expected to complete the wholeworks within 24 (Twenty-Four) months from the date of commencement of work. However, bidder need to meet the intermediate milestones as defined in this RFP. Operation and Maintenance phase shall be 5 years from issuance of completion certificate.

1.3 Throughout these RFP document, the terms 'bid' and 'tender' and their derivatives (bidder/tender, bidding/tendering, etc.) are synonymous.

Throughout these bidding documents, the terms 'Employer', PBSPL and 'Authority' are synonymous

Throughout these bidding documents, the terms 'Engineer' and 'Authority Engineer' are synonymous

1.4 Throughout this RFP Document:

(a) the term "in writing" means communicated in written form or by paper mail, fax, facsimile or electronic mail;

(b) except where the context requires otherwise, words indicating the singular also include the plural and words indicating the plural also include the singular; and

(c) "day" means calendar day.

1.5 PBSPL may appoints/Nominated/designate an Engineer-in-charge who will be looking after projecting related activities.

1.6 Throughout these RFP document, the terms 'PBSPL' and their derivatives are synonymous.

2. Source of Funds

2.1 The expenditure on this project will be met from fund allocated to Port Blair Smart Projects Limited(PBSPL) under Smart City Mission.

3. Eligible Bidders

3.1 This invitation for Bid under National Competitive Bidding open only to eligible competent Bidders with sound technical and financial capabilities and meeting the criteria as given in the Annexure-I of Section 3, Qualification Information.

3.2 Bids from consortium are **Not Allowed**.

Smart Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

4. **Qualification of the Bidder**	4.1	All bidders shall provide the information required as per forms in Section 3, Qualification Information.
		The technical bid of the bidders received online shall be first evaluated to ascertain whether the bidder fulfills the requirements of evaluation criteria as indicated in bid document. The financial bids of only those bidders shall be opened who qualify through the set-out parameters of Evaluation Criteria.
	4.2	Even though the bidders meet the above qualifying criteria, they are subject to be disqualified if they have made misleading or false representations in the forms, statements and attachments submitted in the Bid Document.
	4.3	Base year for qualification purpose shall be taken as2018-19. Enhancement factors must be used for updating the cost of works executed to bring to a common base as mentioned in Annexure I of section 3;
		Applicant should incorporate the above enhancement factors to the actual amount of the works executed by them clearly indicating the calculations.
		In case the financial figure and value of completed works are in foreign currency, the above enhanced factors will not be applied. Instead, actual amount in the foreign currency shall have to be converted into equivalent Indian Rupees (INR) at the State Bank of India BC selling rate as on date 28days prior to the last date of submission, clearly indicating the calculations.
5. **One bid per bidder**	5.1	Each bidder shall submit only one bid for one package. A bidder who submits or participates in more than one Bid (other than as a subcontractor) will cause all the proposals with the Bidder's participation to be disqualified
6. **Cost of Bidding**	6.1	The bidder shall bear all costs associated with the preparation and submission of his Bid, and the PBSPL will in no case be responsible and liable for those costs.
7. **Site Visit**	7.1	The Bidder, at the Bidder's own responsibility and risk is advised and encouraged to visit and examine the Site of Works and its surroundings and obtain all information that may be necessary for preparing the Bid and entering into a contract for construction of the Works. The costs of visiting the Site shall be at the Bidder's own expense. It will be presumed that the bidder has quoted his rates after getting himself acquainted with all the site conditions

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

B. Bidding Document

8. Content of Bidding Documents

8.1 The set of bidding documents comprises the documents listed below, and addenda issued in accordance with Clause 10. The Request for Proposal (RFP) consists of :

Volume I

Section 1: NIT, Information to Bidder (IFB)

Section 2: Instruction to Bidders (ITB)

Section 3: Qualification Information and Forms

Section 4 : Conditions of Contract

Volume II

Scope of Work and Technical Specification

Volume III

Drawings

It may be noted that Drawings provided are only for Reference purpose. Employer or its representative shall not be liable for any loss/liability due to information considered by the Bidder from the drawings/reports etc.

Online Financial Bid -Price Bid

8.2 The Bidder is expected to examine carefully all instructions, Scope of Work, Technical Specifications, Conditions of Contract, Annexure and Drawings etc. in the Bid Document. Failure to comply with the requirement of Bid Documents shall be at the bidder's own risk. Pursuant to clause 26 hereof, bids which are not substantially responsive to the requirements of the Bid Document shall be rejected.

8.3 The works under this Contract shall be carried out in accordance with the bidding document constituting the contract and shall consist of various salient items as generally described in Volume II of RFP.

9. Clarification of Bidding Document, Site Visit, Pre-Bid Meeting

9.1 Any prospective Bidder requiring any clarification of the Bidding Document may notify the PBSPLthrough electronic mail atsmartcityportblair@gmail.comaddressed to the Chief Executive Officer Port Blair Smart City Limited, Indira Bhavan, Mohanpura, Port Blair-744101. The queriesif any should be submitted within 15 days from the date of publication of this RFP. The response will be posted on the website

https://eprocure.andaman.gov.in, within 7 working days from last date of submission of pre bid query.

9.2 Deleted.

9.3 The Bidder and any of its personnel or agents will be granted permission by the PBSPL to enter upon its premises and lands for the purpose of such visit, but only upon the express condition that the Bidder, its personnel, and agents will release and indemnify the PBSPL and its personnel and agents from and against all liability in respect thereof, and will be responsible for death or personal injury, loss of or damage to property, and any other loss, damage, costs, and expenses incurred as a result of the inspection.

9.4 The Bidder's designated representative is invited to attend a pre-bid meeting. The purpose of the meeting will be to clarify issues and to answer questions on any matter that may be raised at that stage.

9.5 The Bidder is requested, to submit any questions in writing, to reach the CEO PBSPL before time as per Clause 9.1.

9.6 Minutes of the pre-bid meeting, including the text of the questions raised, without identifying the source, and the responses given, together with any responses prepared after the meeting, will be posted on the website. Any modification to the Bidding Document that may become necessary as a result of the pre-bid meeting shall be made by the PBSPL exclusively through the issue of an addendum pursuant to ITB 10.

9.7 Non-attendance at the pre-bid meeting will not be a cause for disqualification of a Bidder.

10. Amendment of Bidding Document

10.1 At any time prior to the deadline for online submission of bids, the PBSPL may amend the Bidding Document by issuing addenda/corrigenda.

10.2 Any addendum published on https://eprocure.andaman.gov.inwebsite shall be part of the Bidding Document. The bidders must keep a vigil on the aforesaid website for the same & they shall have no claim whatsoever for any ignorance in such case. Without prejudice to the order of preference as specified in bid document, the provisions in such addendum shall take priority over Invitation for Bid and Bid Document uploaded previously.

Sarishti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

10.3 To give prospective Bidders reasonable time in which to take an addendum into account in preparing their bids, the PBSPL may, at its discretion, extend the deadline for the submission of bids, pursuant to ITB 20.2

C. Preparation of Bids

11. Language of Bid

11.1 The Bid, as well as all correspondence and documents relating to the bid exchanged/uploaded by the Bidder and the PBSPL, shall be written in the English language . Supporting documents and printed literature that are part of the Bid may be in another language provided they are accompanied by an accurate translation of the relevant passages in the English language , in which case, for purposes of interpretation of the Bid, such translation shall govern.

12. Documents Comprising the Bid

As mentioned in Para-15 of Invitation for Bid (IFB).

13. Bid Prices

13.1 The contract shall be for the whole works as described in Sub-Clause 1.1 as per the price bid.

13.2 The bidder shall fill in rates both in figure and words. In case of any difference, the rate quoted in words will be taken as the quoted rate.

13.3 All royalties, duties, taxes and other levies shall be included in rates/prices to be deemed included in total Bid Price submitted by the Bidder. The selected Bidder shall furnish their actual liability towards Tax (GST) as applicable during the period of execution of various items as per the approved Govt. notification for consideration during payment. However, in no case, the total cost of payment shall exceed the Lump Sum Contract Valuefor which the agreement is signed except change in scope, compensation, change of law etc. as mentioned in the conditions of contract

13.4 Unless otherwise provided in the RFP, the prices quoted by the Bidder shall be fixed. The rates and prices quoted by the bidder shall be fixed for the entire duration of the Contract and shall not be subject to adjustment on any account and to be completed in a time bound manner.

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

14. **Currencies of Bid and Payment**

14.1 The currency(ies) of the bid and payment shall be in Indian Rupees Only.

15. **Period of Validity of Bids**

15.1 Bids shall remain valid for the period of **180 days**after the bid submission **deadline (last/bid due) date** prescribed by the PBSPL. A bid valid for a shorter period shall be rejected by the PBSPL as non-responsive.

15.2 In exceptional circumstances, prior to the expiration of the bid validity period, the PBSPL may request that the bidder may extend the period of validity for a specified additional period. The request and the bidder' responses shall be made in writing. A bidder may refuse the request without forfeiting his bid security. A bidder agreeing to the request will not be required or permitted to modify his bid, but will be required to extend the validity of his bid security for a period of the extension, and in compliance with ITB 16 in all respects.

16. **Tender Fee &Bid Security**

16.0 Not Applicable.

16.1 Deleted.

16.2 Subject to confirmation of the Bid security by the issuing bank, the Technical Bid with already received valid Bid Security will be taken up for further evaluation.

16.3 Any bid without an acceptable Bid Security and not secured as indicated in ITB 16.1 above shall be rejected by the PBSPL and will not be evaluated further.

16.4 The bid Security of all the bidders except the selected bidder would be refunded not later than the expiry of stipulated bid validity period as stipulated in ITB 15.1 or immediately after acceptance of the successful bidder.

16.5 The Bid security of the successful bidder will be discharged when the bidder has signed the Agreement and furnished the required Performance Security.

16.6 The Bid Security shall be forfeited;

(a) If the Bidder withdraws the Bid after Bid opening during the period of Bid validity;

(b) If the Bidder does not accept the correction of the Bid Price, pursuant to ITB 27;

(c) If the bidder submits forged documents/information or

(d) in the case of a successful Bidder, if the Bidder fails within the specified time limit to;

Chief Executive Officer (PBSPL)
PBSPL

(i) **Sign the Contract Agreement;**

(ii) **Furnish a performance security; or**

(iii) Accept corrections of arithmetic errors or modification of unrealistic rate of any particular BOQ/Head.

17. Deleted

17.1 ----Deleted-----

18. Format and Signing of Bid

18.1 The Bidder shall submit the requisite documents online as described in Para-15 of Invitation for Bid (IFB).

18.2 Instruction to Bidders to be followed. Bids submitted online should be digitally signed by the bidder.

D. Submission of Bids

19. Submission of Bids

19.1 The Bidder shall submit the Technical Bid and Financial bid online as per the Invitation for Bid (IFB) and Instructions to Bidders (ITB).

19.2 –Deleted–

20. Deadline for Submission of Bids

20.1 Bids will be received by the PBSPL through e-procurement website not later than the time and date as mentioned in the RFP and will be opened on the date and time as mentioned in the RFP.

20.2 PBSPL may extend the deadline for submission of bids by issuing an amendment in accordance with ITB 10, in which case all rights and obligations of the PBSPL and the bidders previously subject to the original deadline will then be subject to the new deadline.

21. Deleted

21.1 ----deleted----

22. Modification and Withdrawal of Bids

22.1 Bidders may modify/resubmit or withdraw their bids before the deadline prescribed in ITB 20.

22.2 –Deleted---

22.3 –Deleted-.

22.4 Bidders may resubmit & modify his bid any number of times before the deadline of submission of bid .

Sonari Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

E. Bid Opening and Evaluation

23. Bid Opening

23.1 Bid opening shall be carried out in two stages. Firstly, 'Technical Bid' of all the bids received online, shall be opened on the date and time, mentioned in Clause 20. 'Financial Bid' of only those bidders whose 'Technical Bid' has been determined to be substantially responsive shall be opened, at later date.

23.2 Opening of Technical Bids

23.2.1 The PBSPL will open the "Technical Bid", of all the bidders received pursuant to ITB 22, online. The response of receipt of bid can be seen on the above-mentioned website. In the event of specified date of bid opening being declared as a holiday for the PBSPL, the bids will be opened at the appointed time and location on the next working day.

23.2.2 -Deleted--

23.3 Opening of Financial Bids

23.3.1 The PBSPL will open the 'Financial bid' of those bidders whose Technical Bid has been determined to be substantially responsive in accordance with Clause 26 hereof, on the date which will be intimated to such bidders. In the event of specified date of bid opening being declared a holiday for PBSPL, the 'Financial Bids' shall be opened at the appointed time on the next working day.

23.3.2 -Deleted---

24. Process to be Confidential

24.1 Information relating to the examination, clarification, evaluation and comparison of Bids and recommendations for the award of a contract shall not be disclosed to Bidders or any other persons not officially concerned with such process until the award to the successful Bidder has been announced.

24.2 Any attempt by a Bidder to influence the PBSPL in the evaluation of the bids or Contract award decisions may result in the rejection of its Bid.

25. Clarification of Bids

25.1 To assist in the scrutiny, evaluation and comparison of bids, PBSPL may, at its discretion, ask some or all Bidders for clarifications with regards to their Bid. The request for such clarifications and the response will necessarily be in writing (by speed post/courier / email). Failure of a Bidder to submit additional information or clarification as sought by PBSPL within the prescribed period will be considered as non-compliance and

INFRASTRUCTURE DEVELOPMENT CORPORATION

Nisti Infrastructure Development Corporation Ltd.

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Chief Executive Officer (PBSPL)
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the Proposal may get evaluated based on the limited information furnished along with the bids.

25.2 Subject to sub-clause 25.1, no Bidder shall contact the PBSPL on any matter relating to its bid from the time of the bid opening to the time the contract is awarded.

25.3 Any effort by the Bidder to influence the PBSPL in the bid evaluation, bid comparison or contract award decisions may result in the rejection of the Bidder's bid. Provided that nothing in this section will prevent the PBSPL from exploring possibility of arriving at reasonable rates in a manner considered suitable.

26. Deviations, Reservations, and Omissions

26.1 After opening of 'Technical Bid' in accordance with Clause 23.2 above, the PBSPL will determine whether each bid (a) has been digitally signed; (b) is complete (c) meets the eligibility and qualification criteria defined in Clauses 3 and 4; (d) is accompanied securities in accordance with Clause 16; and (e) is substantially responsive to the requirements of the 'Bidding Document'. Scoring of technical bids (of responsive bids) will be done in manner stated in clause 29.1

26.2 The technical bid of the bidders shall be first evaluated to ascertain whether the bidder fulfills the requirements of evaluation criteria as indicated in Annexure-1 of Section 3, Qualification Information of bid document. The financial bids of only those bidders shall be opened who qualify through the set out parameters of Evaluation Criteria.

26.3 After opening of 'Financial Bid' in accordance with Clause 23.3, the PBSPL will determine whether each bid (a) has been digitally signed, and (b) is substantially responsive to the requirements of 'Bidding Documents'.

26.4 A substantially responsive Technical or Financial Bid is one which confirms to all the terms, conditions and specifications of the Bidding Document, without material deviation or reservation. A material deviation or reservation is (a) which affects in any substantial way the scope, quality or performance or Works; (b) which limits in any substantial way, inconsistent with the Bidding document, the PBSPL's rights or the Bidder's obligations under the contract; and (c) whose rectification would affect unfairly the competitive position of the Bidders presenting substantially responsive Bids.

26.5 If a 'Technical Bid' or 'Financial Bid' is not substantially responsive, the bid will be rejected by the PBSPL/Engineer and may not subsequently be made responsive by correction or

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withdrawal of non-conforming deviation or reservation.

26.6 The 'Financial Bid' of those bidders whose 'Technical Bid' has been determined to be **non-responsive** shall not be opened.

27. Correction of Errors

27.1 'Financial Bids' determined to be substantially responsive will be checked by the PBSPL for any arithmetical errors. Errors will be corrected by the PBSPL as follows :

(a) where there is a discrepancy between the rates in figures and in word, the rate in words will govern; and

(b) Where there is a discrepancy between the unit rate and the line item total
resulting from multiplying the unit rate by the quantity, the unit rate as quoted will govern

27.2 The amount stated in the Bid will be adjusted by the PBSPL in accordance with the above procedure for the correction of errors and, with the concurrence of the Bidder, shall be considered as binding upon the Bidder. If the Bidder does not accept the corrected amount the Bid will be rejected, and the Bid security may be forfeited in accordance with Sub – Clause 16.6 (b).

28. Evaluation and Comparison of Bids

28.1 The PBSPL will evaluate and compare only the Bids determined to be substantially **responsive** in accordance with Clause 26.

28.2 The PBSPL reserves the right to accept or reject any variation, deviation or alternative offer. Variations, deviations, and alternative offers and other factors which are in excess of the requirements of the bidding document or otherwise result in unsolicited benefits for the Contractor shall not be taken into account in Bid evaluation.

28.3 If the bid of a successful Bidder is seriously unbalanced in relation to the Engineer's estimate of the cost of work to be performed under the contract, the PBSPL may request the bidder to produce detailed price analyses for any or all items of the Bill of Quantities/considered in arriving the price bid, to demonstrate the internal consistency of those prices (taking into account prevailing market rates) with the construction methods and schedule proposed. After evaluation of the price analyses, the PBSPL determines that the bidder has substantially failed to demonstrate its capability to deliver the contract at the offered price, PBSPL may reject the bid/ proposal.

28.4 If the bid of the lowest Bidder contains some/any of the major BOQ items/Head which are unrealistically priced low/high and which cannot be substantiated satisfactorily by the bidder, ASCL

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reserves the right to negotiate with the lowest bidder to correct the unrealistic priced boq/head without changing the overall quoted bid price. If the Bidder does not accept the realistic price of such BOQ/Head, the Bid will be rejected, and the Bid security may be forfeited in accordance with Sub – Clause 16.6. ASCL decision in this regard will be final and binding on the bidder.

28.5 Deleted.

28.6 Deleted.

F. Award of Contract

29. Award Criteria

29.1 Financial Bids of Technically qualified bidders shall be opened who meet the qualification as called in clause 3 and 4 of ITB. PBSPL will award the Contract to the Bidder whose Bid has been determined to be substantially responsive to the Bidding document and who has offered the lowest evaluated and acceptable Bid Price, provided that such Bidder has been determined to be (a) eligible in accordance with the provisions of Clause 3, and (b) qualified in accordance with the provisions of Clause 4

30. PBSPL's Right to Accept/Reject any or all Bids

30.1 Notwithstanding Clause 29, the PBSPL reserves the right to accept or reject any Bid/all Bids, and to cancel the Bidding process at any time prior to the award of Contract, without thereby incurring any liability to the affected Bidder or Bidders or any obligation to inform the affected Bidder or Bidders of the grounds for the PBSPL's action.

31. Notification of Award and Signing of Agreement

31.1 The Bidder whose Bid has been accepted will be notified of the award by the PBSPL prior to expiration of the Bid validity period by registered letter or telex facsimile or electronic mail. This letter (hereinafter and in the Conditions of Contract called the "Letter of Acceptance/award") will state thesum that the PBSPL will pay the contractor in consideration of the execution, completion, and maintenance of the Works by the contractor as prescribed by the contract (hereinafter and in the Contract called the "Contract Price/Contract Value").

31.2 The notification of award will constitute the formation of the Contract, subject only to the furnishing of a performance security in accordance with the provisions of Clause 32.

31.3 The successful bidder within 10 days of issue of Letter of Acceptance shall submit power of Attorney(s) and Board Resolution. In case of any change than submitted along with Bid submittals for signing of Contract Agreement.

31.4 After receipt of documents as per 31.3 and confirmation of

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issuance of performance security by the issuing bank, the PBSPL will direct the successful bidder to attend PBSPL's office on a date determined by PBSPL for signing the Contract Agreement. Stamp duty amount for execution of Contract to be paid by the successful bidder.

31.5 Deleted.

31.6 The contractor Shall appoint a proof check consultant (the "proof consultant ") to approve the design/drawing/reports prepared by the contractor before carrying out any construction activities. Proof consultant would be any Government engineering college/NIT/IIT. For the avoidance of doubt, the Parties agree that no firm or person having any conflict of interest shall be engaged hereunder. Contractor needs to bear the expenses for the proof checking and same need to be incorporated in its price bid. contractor also responsible for coordination with the proof consultant for timely approval of design/drawing /reports required for the execution of work.

32. Performance Guarantee

32.1 Within 21 days of issue of the Letter of Acceptance, the successful Bidder shall deliver to the PBSPL a Performance Guarantee (Security) in the form of a bank guarantee as per the format given in the Condition of contract or a Fixed Deposit Receipt in the name of "Chief Executive Officer, Port Blair Smart Projects Limited, Port Blair" for an amount equivalent to 3% of the Contract price. Amount of Performance Security has been kept as 3 % of the Contract price in line with Government of India Office Memorandum No. F.9/4/2020-PPD dated 12th November'2020.

32.2 The performance guarantee(security) provided by the successful Bidder shall be issued by a Nationalized/Scheduled Indian Bank approved by Reserve Bank of India.

32.3 Failure of the successful Bidder to comply with the requirements of Sub-Clause 32.1 shall constitute sufficient grounds for Blacklisting of the bidder.

33. Advance Payment and Security

33.1 As per conditions of contract.

34. Corrupt or Fraudulent Practices

34.1 The PBSPL will reject a proposal for award if it determines that the Bidder recommended for award has engaged in corrupt or fraudulent practices in competing for the contract in question and will declare the firm ineligible, either indefinitely or for a stated period of time, to be awarded a contract with PBSPL

34.2 If, at any time determines that the firm has engaged in corrupt or fraudulent practices in competing for the contractor, or in

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execution.

i) "corrupt practice" means behavior on the part of officials in the public or private sectors by which they improperly and unlawfully enrich themselves and/or those close to them, or induce others to do so, by misusing the position in which they are placed, and it includes the offering, giving, receiving, or soliciting of anything of value to influence the action of any such official in the procurement process or in contract execution; and

ii) "fraudulent practice" means a misrepresentation of facts in order to influence a procurement process or the execution of a contract and includes collusive practice among bidders (prior to or after bid submission) designed to establish bid prices at artificial non-competitive levels and to deprive PBSPL of the benefits of free and open competition.

APPENDIX-I (Bank Guarantee for Bid Security/EMD)

DELETED

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KOLKATA

Paschimanchal Infrastructure Development Corporation Ltd.

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SECTION 3

QUALIFICATION INFORMATION

(All bidders are required to submit the information under the prescribed format given here)

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Sikkim Infrastructure Development Corporation Ltd.

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Annexure -1

QUALIFYING CRITERIA

The evaluation of Technical Bid will be based on Bidders meeting all the following minimum pass/fail criteria regarding their General, Particular experience andFinancial experience along with other relevant information furnished by the Bidder:

1 Qualifying Criteria/ Experience

1.1 General

(i) This Bid is a National competitive bidding and open to bidderswho are registered according to the provisions of the Companies' Act 1956 or the Limited Liability Partnership Act 2008 or the Partnership Act 1932 or any other appropriate law engaged applicable for construction work or any amendments thereof. **However, it may be noted that any "bidder from a country which shares a land boundary with India" will be eligible to bid in this RFP only if the bidder is registered with the "competent authority".**

Definition of "Bidder from a country which shares a land boundary with India" and "Competent authority" would be in accordance with the Office Memorandum number F.No. 6/18/2019-PPD dated 23rd July 2020 issued by Ministry of Finance, Department of Expenditure, Public Procurement division, Government of India. A copy of Office Memorandum is attached for bidder's reference.

JV is allowed of maximum three members.

1.2. Particular Construction Experience

i. Experience of Design, Build &Commissioning, of at least ONE Sewage Treatment Plant (STP) having any technology of minimum capacity 8 MLD in One Single Contract/Project during the last 7 years

ii. Experience of Design, Build &Commissioning, of at least ONE Sewage Pumping Station (IPS/MPS) or water pumping station having minimum capacity of 8 MLD in One Single Contract/ Project during the last 7 years

iii. Experience of Design, Build &Commissioning, of Sewerage Network of minimum Length of 35 Km in a Single Contract/Project during the last 7 years

iv. Experience of Design, Build &Commissioning, of Potable Water Network of minimum Length of 54 Km in a Single Contract/Project during the last 7 years.

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PBSPL

v. Above criteria [1.2 (i) to (iv)] shall be meet by Sole bidder/Collectively by the JV.

Note:

1. The Bidder should submit completion certificate issued by the Client duly signed by Authorized Signatory not below the rank of Executive Engineer or equivalent, clearly indicating the nature/ scope of work done, actual completion cost and actual date of completion.
2. Work experience certificate issued by Public Sector Enterprises (PSU), Municipal Corporation, Jal Nigam, Water Boards, State Governments and Central Government shall only be considered for evaluation.
3. In case the similar work, as described above, is only a part of a composite/bigger project, the certificate from Employer should also indicate the cost of similar work out of the total project cost & scope of composite/bigger project.

1.3 Turnover

The bidder should have achieved Minimum averageannual turnoverof INR 170Crore during last seven financial years The turnover will be indexed at the rate of 10% for a year to the 2019-2020 level in Indian Rupees.

The said criteria shall be meet by Sole Bidder/collectively in case of JV. However, in case of JV, Lead member shall meet not less than 51% of the called Qualification Criteria. Balance Partner/s shall meet not less than 20% of the called Qualification Criteria.

1.4 Financial capability

1.4.1 Availability of Credit Facility andSolvency

The bidder shall demonstrate by submitting along with its bid, a banker's certificate on the prescribed format that it has available cash credit facility equivalent to minimum INR 45crore and solvency of INR 26crore.

The said criteria shall be meet by Sole Bidder/collectively in case of JV. However, in case of JV, Lead member shall meet not less than 51% of the called Qualification Criteria. Balance Partner/s shall meet not less than 20% of the called Qualification Criteria.

1.4.2 Net Worth

The bidder should have positive net worth and should not have incurred any loss (Profit after Tax) in more than three years during available last seven consecutive balance sheets duly certified and audited by the Chartered Accountant

Smriti Infrastructure Development Corporation Ltd.

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The said criteria shall be meet by the Sole Bidder/Lead Member of the JV in case of a JV.

1.4.3 Bidding Capacity

The Bidders who meet the minimum qualification criteria will be qualified only if their available bid capacity is more than the available bid capacity. The bid capacity shall be computed according to the formula provided below and as per following and it shall need to be more than amount put to tender.

Assessed available bid capacity = A * N * 3 - B,

Whereas, A = Maximum value of civil engineering works in respect of Projects executed in any one year during the last seven Financial years

N = Stipulated Execution period of the Contract as per the tender notice

B = Value (updated to the 2019-2020 price level) ofexisting commitments and ongoing works to be completed during the next 2(Two) years

Note: a. For the purpose of verification of compliance of qualification criteria for financial figures, the same shall be escalated by using multiplying factor as provided clause 1.3b. All financial figures provided by Bidders must be certified by bidders Charted Accountant.

b. The statements showing the value of existing commitments and on-going works as well as the stipulated period of completion remaining for each of the works listed should be countersigned by the Engineer in charge, not below the rank of an Executive Engineer or equivalent for the respective works. The same should be verified by the Bidders Charted Accountant.

The said criteria shall be meet by Sole Bidder/collectively in case of JV. However, in case of JV, Lead member shall meet not less than 51% of the called Qualification Criteria. Balance Partner/s shall meet not less than 20% of the called Qualification Criteria.

1.5 Personnel capabilities

The Bidder shall supply general information on the management structure of the firm and shall make provision for suitably qualified personnel to fill the key positions/support staff/office staff as required during contract period for timely implementation of works.

Above criteria to be meet by Sole Bidder/ Collectively in case of JV.

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Chief Executive Officer (PBSPL)
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1.6 Equipment capabilities

The Bidder is required to own or have assured access through hire or lease to the key items of equipment required during contract period for timely implementation of works.

Above criteria to be meet by Sole Bidder/ Collectively in case of JV.

1.7 Disqualification

Even though the Bidder meets the above criteria, he is subject to be disqualified if Bidder has:

- made misleading or false representation in the forms, statements and attachments submitted; or
- any criminal proceedings are pending/ ongoing in any court of law regarding any project executed by the Bidder.
- has been debarred/blacklisted by any Government/Semi Government Organization/funding agencies/PSU/ IFI/ Funding Agency such as World Bank, ADB, JICA etc. at any time till last date for submission of bid, ,except in cases where suchblacklisting/ banning has been withdrawn by CompetentAuthority orreasons other than non-performance, such asrescinding of joint venture due to most experienced partner of joint venture pulling outor debarment/blacklisting has ceased on the deadline for submission ofthe bids, for which satisfactory evidence is to be produced.
- The bidder or any of its constituents has sufferedbankruptcy/insolvency or it is in the process of winding-upor there is a case of insolvency pending before any Courton the deadline of submission of bids or thereafter tillfinalization of bids.
- records of poor performance such as abandoning the work, rescinding of contract for which the reasons are attributable to the non-performance of the Bidder, inordinate delays in completion, consistent history of litigation / arbitration awarded against the Bidder or any of its constituents or financial failure due to bankruptcy, etc.
- any near relative posted in PBSPL in any capacity (any breach of this condition by the bidder would render him liable to be debarred for taking up works in PBSPL). The near relatives include wife, husband, partners, grand-parents, children, grandchildren, brothers, sisters, uncles, aunts, cousins, and their corresponding in-laws.
- Bidder is associated, directly or indirectly, with the Consultant or any other entity that has prepared the tender design, specifications and other documents for the Project or being proposed as Project Manager/Engineer for the Contract/Work
- Is under a declaration of ineligibility for corrupt or fraudulent practice

Bharati Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
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F 2: Bid Security Declaration form

Note : In case of Consortium, Bid Security Declaration form need to be submitted by Lead member of Consortium.

To,

Chief Executive Officer

Port Blair Smart Project Ltd

Indira Bhavan, Mohanpura, Port Blair-744101, India

Subject: Submission of Bid Security Declaration Form- RFP No. 04/CEO/PBSPL/2020-21.

We, the undersigned, declare that:

We understand that, according of conditions RFP, bids must be supported by a Bid-Securing Declaration. We accept that we will automatically be blacklisted and Suspended from being eligible for bidding in any contract with the Central Government/UT/State Government/PSU/Semi Government or any other organisation where Government of India/State Government/UT is involved for the period of time of 3 years from bid due date, if we are in breach of our obligation(s) under the bid conditions, because we

(a) have withdrawn our Bid during the period of bid validity specified in the Letter of Bid; or

(b) having been notified of the acceptance of our Bid by the Bid Inviting authority (PBSPL) during the period of bid validity, (i) fail or refuse to execute the Contract, if required, or (ii) fail or refuse to furnish the Performance Security, in accordance with ITB 38.

We understand this Bid-Securing Declaration shall expire if we are not the successful Bidder, upon the earlier of (i) our receipt of your notification to us of the name of the successful Bidder; or (ii) thirty days after the expiration of our Bid or further extended mutually as mutually agreed.

Shristi Infrastructure Development Corporation Ltd in consortium with Krushi Infras India Private Limited and GKR Infracon (India) Private Limited having.

Signed:

(Authorised Representative)

Name: Sambit Ghosh

Date: 22.01.2021

[Note: In case of a Joint Venture/Consortium, the Bid-Securing Declaration must be in the name of all partners to the Joint Venture/Consortium that submits the bid.]

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL

Shristi Infrastructure Development Corporation Ltd
Registered Office : Plot No. X - 1, 2 & 3, Block-EP, Sector-V, Salt Lake City, Kolkata-700 091, T : +91 33 4020 2020/4013 4646 F : +91 33 4020 2099
Delhi Office : D-2, 5th Floor, Southern Park, Saket Place, Saket, New Delhi - 110 017, India, T : +91 11 6602 5600 F : +91 11 6602 5818
E : contact@shristicorp.com www.shristicorp.com CIN - L65912WB1990PLC049541

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Royalties, contractor's profit and establishment/overheads, together with preparation of design and drawings, third party proof checking, all general risks, insurance liabilities, compliance of labour laws and obligations set out or implied in the contract.

g. We do hereby undertake, that, until a formal contract is prepared and executed, this bid, together with your written acceptance thereof and notification of award of contract, shall constitute a binding contract between us.

h. We understand that the PBSPL may cancel the bidding process at any time and that PBSPL is not bound to accept any bid that it may receive without incurring any liability towards the bidder.

i. We fully understand and agree to comply that on verification, if any of the information provided in our bid is found to be misleading the selection process, we are liable to be dismissed from the selection process or termination of the contract during the project, if selected to do so

In case of any clarifications please contact Mr. Sambit Ghosah

email at sambit.ghosh@shristicorp.com

Thanking you,

Yours sincerely,

(Signature of the bidder)

Printed Name Sambit Ghosh

Designation AVP-Contracts

Seal

Date: 22.01.2021

Place: Kolkata

Business Address:
PLOT NO. X-1, 2 & 3,BLOCK -EP, SECTOR -V, SALT LAKE CITY KOLKATA WB 700091

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shriram Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
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FORM F-4

(TO BE SUBMITTED BY SOLE BIDDER/ ALL MEMBERS INCLUDING LEAD IN CASE OF Consortium)

Undertaking from Bidder regarding On GoI Office Memorandum dated 23rd July'2020

I/We hereby confirm that, I/We have read the Office Memorandum number F.No. 6/18/2019-PPD dated 23rd July 2020 issued by Ministry of Finance, Department of Expenditure, Public Procurement division, Government of India and the clause regarding restrictions on procurement from a bidder of a country which shares a land boundary with India, I/We hereby certify that this bidder is not from such country or, if from such a country, has been registered with competent authority. I/We hereby certify that this bidder fulfils all requirements in this regard and is eligible to be considered.

(Signature of the Bidder)

Printed Name Sambit Ghosh

Designation AVP-Contracts

Seal
Date: 22.01.2021

Place: Kolkata

Business Address:
PLOT NO. X-1, 2 & 3,BLOCK -EP, SECTOR -V, SALT LAKE CITY KOLKATA WB 700091

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

Shristi Infrastructure Development Corporation Ltd.
Registered Office : Plot No. X - 1, 2 & 3, Block EP, Sector-V, Salt Lake City, Kolkata-700 091, T : +91 33 4020 2020/4015 4646 F: +91 33 4020 2099
Delhi Office : D-2, 5th Floor, Southern Park, Saket Place, Saket, New Delhi - 110 017, India, T : +91 11 6602 5600 F : +91 11 6602 5818
E : contact@shristicorp.com www.shristicorp.com CIN : L45203WB2008PLC124544

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Shri Sagar Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, **KRUSHI HOUSE,**
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789.
E-mail : krushiinfrasindia@gmail.com

FORM F-4

Undertaking from Bidder regarding On GoI Office Memorandum dated 23rd July'2020

We hereby confirm that, we have read the Office Memorandum number F.No. 6/18/2019-PPD dated 23rd July 2020 issued by Ministry of Finance, Department of Expenditure, Public Procurement division, Government of India and the clause regarding restrictions on procurement from a bidder of a country which shares a land boundary with India. We hereby certify that this bidder is not from such country or, if from such a country, has been registered with competent authority. We hereby certify that this bidder fulfils all requirements in this regard and is eligible to be considered.

KRUSHI INFRAS INDIA PVT. LTD. HYD

Authorised signatory
B.Ramaswamy
(Assistant Manager)

Date: 27.01.2021

Place: Hyderabad

Business Address:

KRUSHI INFRAS INDIA PRIVATE LIMITED,
#8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri LaxmiNarasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad – 500 074, Telangana.

SHRISHTI INFRASTRUCTURE DEVELOPMENT CORPORATION LTD

Shrishti Infrastructure Development Corporation Ltd

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

INFRASTRUCTURE DEVELOPMENT CORPORATION KOLKATA

Shri Infrastructure
Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

(TO BE SUBMITTED BY SOLE BIDDER/ ALL MEMBERS INCLUDING LEAD IN CASE OF Consortium)

FORM F-4

Undertaking from Bidder regarding On GoI Office Memorandum dated 23rd July'2020

I/We hereby confirm that, I/We have read the Office Memorandum number F.No. 6/18/2019-PPD dated 23rd July 2020 issued by Ministry of Finance, Department of Expenditure, Public Procurement division, Government of India and the clause regarding restrictions on procurement from a bidder of a country which shares a land boundary with India, I/We hereby certify that this bidder is not from such country or, if from such a country, has been registered with competent authority. I/We hereby certify that this bidder fulfils all requirements in this regard and is eligible to be considered.

(Signature of the Bidder)

GKR Infracon (India) Private Limited

Managing Director

Seal

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Date: 27-01-2021

Place: Hyderabad

Business Address: Plot No. 43-N-III, H.No.8-2-293/82/J III/43/N, Road No.71, Jubilee Hills, Hyderabad - 500033

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER PBSPL

Chief Executive Officer (PBSPL)

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SIKKIM INFRASTRUCTURE DEVELOPMENT CORPORATION

KOLKATA

Sikkim Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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(TO BE SUBMITTED BY SOLE BIDDER/ LEAD Member IN CASE OF Consortium)

F-5: No Deviation Certificate

This is to certify that our offer is exactly in line with your tender enquiry/RFP (including amendments) no. 04/CEO/PBSPL/2020-21 dated 20.11.2020. This is to expressly certify that our offer contains no deviation either Technical (including but not limited to Scope of Work, Work Requirements, Specifications, Functional Requirements) or Commercial in either direct or indirect form.

(Authorised Signatory)

Signature:

Printed Name Sambit Ghosh

Designation AVP-Contracts

Seal

Date: 22.01.2021

Place: Kolkata

Business Address:
PLOT NO. X-1, 2 & 3,BLOCK -EP, SECTOR -V, SALT LAKE CITY KOLKATA WB 700091

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Chief Executive Officer (PBSPL)
PBSPL

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Kalyani Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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FORM F-6

(TO BE SUBMITTED BY SOLE BIDDER/ LEAD Member IN CASE OF Consortium)

Total Responsibility Certificate

This is to certify that we undertake the total responsibility for the defect and interruption free operation of the work as per the requirement of the RFP for the duration mentioned in the RFP.

(Authorised Signatory)

Signature:

Printed Name Sambit Ghosh

Designation AVP-Contracts

Seal

Date: 22.01.2021

Place: Kolkata

Business Address:
PLOT NO. - BLOCK -EP, SECTOR -V, SALT LAKE CITY KOLKATA WB 700091

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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FORM F-7
(TO BE SUBMITTED BY SOLE BIDDER/ LEAD Member IN CASE OF Consortium)

Anti-Collusion Certificate

We hereby certify and confirm that in the preparation and submission of our Bid for Request for Proposal for Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair for Port Blair Smart Projects Ltd. We have not acted in concert or in collusion with any other Bidder or other person(s) and also not done any act, deed or thing, which is or could be regarded as anti- competitive. We further confirm that we have not offered nor will offer any illegal gratification in cash or kind to any person or organization in connection with the instant bid.

(Signature of the Bidder)

Printed Name Sambit Ghosh

Designation AVP-Contracts

Seal

Date: 22.01.2021

Place: Kolkata

Business Address:
PLOT NO. X-1, 2 & 3,BLOCK -EP, SECTOR -V, SALT LAKE CITY KOLKATA WB 700091

STRUCTURE DEVELOPMENT CORPO

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shri Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

54

Sl. No. 75 of 28/1/ of 2021

Notarial Certificate

TO ALL MEN THESE PRESENTS SHALL Come, I SARBANI MITRA appointed by the Government of India as a NOTARY being authorised to practice as such in the District of KOLKATA in the State of West Bengal within union of India do hereby verify, authenticate, certify, attest as under the execution of the instrument, do hereby declare that the paper writing collectively Market 'A' annexed hereto hereinafter called the paper WRITINGS "A" are presented before me by the Executants(S). Shristi Infrastructure Development Corporation Ltd.

—Add> Plot No - X-1. 1.3. Block-EP. Sector-V. Salt Lake City Kol-91 —To—

Appoint → Mr. Sambit Ghosh

—Add> F/3/B Eden Residency. Nayabad. Panchasayar S.O. Kol-94

Herein after referred to as the executants (s) on this 28th days of January Two thousand 21

The executant (s) having admitted the Execution of the "PAPER WRITINGS A" in respective hand (s) in the presence of the witnesses who as such subscribe (s) Signature (s) thereon and being satisfied as to the identity of the Executant (s) and the said execution of the "PAPER WRITING A" and satisfy that the said execution is in the respective hand (s) of the executant (s).

AN ACT WHEREOF being required of a NOTARY. I have granted THESE PRESENTS as my NOTARIAL CERTIFICATE to serve and avail as need and occasion shall or may require.

Notarial Stamp on original

IN FAITH AND TESTIMONY WHEREOF I, the said NOTARY PUBLIC, have hereunto set and subscribed my hand and affix my Notarial seal of Office at Sealdah Court at Sealdah in the Dist. of Kolkata on this 28th day of January Two thousand 21

SARBANI MITRA
NOTARY
Govt. of India
Regn. 5515/08
SEALDAH COURT
28 JAN 2021

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Odisha Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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ONE HUNDRED RUPEES

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भारत INDIA

INDIA NON JUDICIAL

पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

AE 011839

FORM F-8

Format for Power of Attorney for signing the Bid

(On INR 100.00 Non judicial Stamp Paper and duly notarized)

KNOW ALL MEN BY THESE PRESENTS, Shristi Infrastructure Development Corporation Limited having registered office at Plot No. X-1, 2, 3 Block-Ep, Sector-V, Salt Lake City, Kolkata-700091, India do hereby irrevocably constitute, nominate, appoint and authorize Mr. Sambit Ghosh s/o Shri Sushanta Ghosh and presently residing at F/3/B Eden Residency, Nayabad, Panchasayar SO, Kolkata 700094, who is presently employed with us and holding the position of AVP-Contracts, as our true and lawful attorney *(hereinafter referred to as the "Attorney")* to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our application for qualification and submission of our bid for the work namely, "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair" Proposed by the Port Blair Smart Projects Ltd (PBSPL) (The "Employer") including but not limited to signing and submission of all applications, bids and other documents and writings, participate in pre-bid meeting and other conferences and providing information/ responses to the employer, representing us in all matters before the employer, signing and execution of all contracts including the Agreement and undertakings consequent to acceptance of our bid, and generally dealing with the employer in all matters in connection with or relating to or arising out of our bid for the said Project and/ or upon award thereof to us and/or till the entering into of the Agreement with the employer.

Shristi Infrastructure Development Corporation Ltd.

Managing Director

CHIEF EXECUTIVE OFFICER

Chief Executive Officer PBSPL (PBSPL)

Shristi Infrastructure Development Corporation Ltd.

28 JAN 2021

Shapoorji Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

58

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us

IN WITNESS WHEREOF WE SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED, THE ABOVE-NAMED PRINCIPAL HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 22-01-2021

For SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED

Shristi Infrastructure Development Corporation Ltd.

Managing Director

(Signature, name, designation, and address)

Witnesses:

1. SOUMYA SENGUPTA

2. SURJIT BISWAS

Sambit Ghosh
AVP-Contracts
Accepted

SARBANI MUKHERJEA
NOTARY Regn. No.-35135/03
Govt. of India
SEALDAH COURT

28 JAN 2021

(Signature, Name, Title and Address of the Attorney)

F/3/B, Eden Residency, Nayabad, Panchasayar, Kolkata - 94

Notes:

The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.

Wherever required, the Bidder should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favor of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Bidder.

In case the bid is signed by an authorized Director / Partner or Proprietor of the Bidder, a certified copy of the appropriate board resolution / document conveying such authorization to client may be enclosed in lieu of the Power of Attorney.

INFRASTRUCTURE DEVELOPMENT CORPORATION KOLKATA

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

1/F 59

Bengal Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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28 JAN 2021

THE DAY OF 20

PAPER WRITINGS 'A'

&

THE RELATED

NOTARIAL CERTIFICATE

SARBANI MITRA
B.Com., LLB, Advocate

&

NOTARY
Govt. of India

Registration No. 5515 / 08

SEALDAH COURT
ROOM NO. - 202

RESIDENCE & CHAMBER :

21/2, DR. NAGEN GHOSH LANE
DHAKURIA, KOLKATA - 700 031

Phone : 94333 58582
87773 03277

SARBANI MITRA
NOTARY Regn. No. 5515/08
Govt. of India
SEALDAH COURT

28 JAN 2021

INFRASTRUCTURE DEVELOPMENT CORPORATION
KOLKATA

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shapoorji Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

SHRISTI
WELCOME TO LIFE

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED ON 14TH FEBRUARY, 2020

"RESOLVED THAT pursuant to the provisions of sections 152, 196, 197, 198, 203 read with Schedule V and other applicable provisions of Companies Act 2013, if any, including any statutory modifications or re-enactments thereof for the time being in force, in accordance with the Articles of Association of the Company, recommendation of the Nomination & Remuneration Committee and subject to the approval of the members of the Company, the consent of the Board of Directors of the Company is hereby accorded to the re-appointment of Mr. Sunil Jha (DIN 00085667) as Managing Director of the Company, for a period of 3 (three) years with effect from 4th March 2020 to 3rd March 2023, liable to retire by rotation, on the terms and conditions as placed before the Board and upon such terms, conditions and stipulations contained in an Agreement entered into between the Company and Mr. Sunil Jha.

RESOLVED FURTHER THAT Company Secretary of the Company be and is hereby authorized to file necessary forms with the Registrar of Companies and comply with all other requirements in this regard."

Certified True Copy
For Shristi Infrastructure Development Corporation Limited

Krishna Kumar Pandey
Company Secretary
Date: 04.09.2020
Place: Kolkata

KOLKATA

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPH)

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Shri Sikkim Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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J. RAMA RAO YADAV
S.V.I._NO. 15-27-005/2010
H.NO. 8-5-52/1, KARMANGHAT(V)
[illegible] 500079
LICENSE NO. 07/2011

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FORMF-8: Format for Power of Attorney for signing the Bid

(On INR 100.00 Non judicial Stamp Paper and duly notarized)

KNOW ALL MEN BY THESE PRESENTS,

We M/s. KRUSHI INFRAS INDIA PRIVATE LIMITED, #8-15-142/1, 6th Floor, KRUSHI HOUSE, Sri Laxmi Narasimha Complex, Near L.B.Nagar Ring Road, Hyderabad – 500 074(T.S) *(name of the firm and address of the registered office)* do hereby irrevocably constitute, nominate, appoint and authorize Mr.Boya.Ramaswamy son Late B. Chinniah and presently residing at Plot No. 58/C2, Hastinapuram North Extension, Near Santoshimatha Temple, L.B Nagar Ring Road, Hyderabad – 500 079, Telangana State, who is presently employed with us and holding the position of Assistant Manager, as our true and lawful attorney *(hereinafter referred to as the "Attorney")* to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our application for qualification and submission of our bid for the work namely, "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair" Proposed by the Port Blair Smart Projects Ltd (PBSPL) (the "Employer") including but not limited to signing and submission of all applications, bids and other documents and writings, participate in pre-bid meeting and other conferences and providing information/ responses to the employer, representing us in all matters before the employer, signing and execution of all contracts including the Agreement and undertakings consequent to acceptance of our bid, and generally dealing with the employer in all matters in connection with or relating to or arising out of our bid for the said Project and/ or upon award thereof to us and/or till the entering into of the Agreement with the employer.

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

KRUSHI INFRAS INDIA PVT. LTD. HYD

INFRASTRUCTURE DEVELOPMENT CORPORATION KOLKATA

Shortlisted Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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IN WITNESS WHERE OF WE, M/s. KRUSHI INFRAS INDIA PRIVATE LIMITED, THE ABOVE-NAMED PRINCIPAL HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 27.01.2021.

For M/s. Krushi Infras India Private Limited

(Signature)

Name: Chelamalla Krishna Reddy

Designation: Managing Director

Address : #8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074(T.S)

Witnesses:

1.

2.

Accepted

(Signature)

Name: Mr.Boya. Ramaswamy

Title : Assistant Manager

Address of the Attorney) : #8-15-142/1, 6th Floor, KRUSHI HOUSE, Sri Laxmi Narasimha Complex, Near L.B. Nagar Ring Road, Hyderabad - 500 074(T.S)

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBCPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

88

KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
tel : 040 - 24325789
E-mail : krushiinfrasindia@gmail.com

DATE: 27.01.2021

EXTRACT OF RESOLUTION PASSED AT THE BOARD OF DIRECTORS OF KRUSHI INFRAS INDIA PRIVATE LIMITED, HELD ON WEDNESDAY THE 27th DAY OF JANUARY, 2021 AT 11.00 A.M AT THE REGISTERED OFFICE OF THE COMPANY AT 8-15-142/1, 6TH FLOOR, SRI LAXMI NARASIMHA COMPLEX, NEAR L.B NAGAR RING ROAD, HYDERABAD – 500 074, TELANGANA.

"**RESOLVED** that Mr. B. RAMASWAMY, Assistant Manager of the company be and hereby authorized to approach the The Superintending Engineer, Port Blair Smart Project Limited (PBSPL), Govt. of West Bengal, for submission of tenders, to sign all required documents as required for the work of **"Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair".**

"**RESOLVED FURTHER** that this resolution shall remain in force until notice in writing of its withdrawal or cancellation is given to **The Superintending Engineer, Port Blair Smart Project Limited (PBSPL), Govt. of West Bengal** by way of resolution passed by the Board of Directors of the Company".

// CERTIFIED TRUE COPY//

For KRUSHI INFRAS INDIA PVT.LTD.

Managing Director

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SMT. K. ANITHA
S.V.J.NO. 56/96,R.J.NO.
H.NO. 26/C
VENGALRAO NAGAR
HYDERABAD - 38
LICENSE NO. 30/2006

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TELANGANA

FORM F-8

Format for Power of Attorney for signing the Bid

(On INR 100.00 Non judicial Stamp Paper and duly notarized)

KNOW ALL MEN BY THESE PRESENTS,

We M/s. GKR INFRACON (INDIA) PRIVATE LIMITED with registered Office at Plot No.43-N-III, H.No.8-2-293/82/J III/43/N do hereby irrevocably constitute, nominate, appoint and authorize Mr. Gopi Krishna Lanki Reddy son of Mr. Subba Reddy Lanki Reddy and presently residing at Hyderabad, who is presently employed with us and holding the position of Managing Director, as our true and lawful attorney *(hereinafter referred to as the "Attorney")* to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our application for qualification and submission of our bid for the work namely, "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair" Proposed by the Port Blair Smart Projects Ltd (PBSPL) (the "Employer") including but not limited to signing and submission of all applications, bids and other documents and writings, participate in pre-bid meeting and other conferences and providing information/ responses to the employer, representing us in all matters before the employer, signing and execution of all contracts including the Agreement and undertakings consequent to acceptance of our bid, and generally dealing with the employer in all matters in connection with or relating to or arising out of our bid for the said Project and/ or upon award thereof to us and/or till the entering into of the Agreement with the employer.

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Shrishti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER PBSPL

NOTARY AYUTU SAMBI REDDY Regd. No. 4287 Hyderabad India GOVT. OF INDIA

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Shivalik Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

72

IN WITNESS WHEREOF WE, GKR INFRACON (INDIA) PRIVATE LIMITED, THE ABOVE-NAMED PRINCIPAL HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 27th January 2021.

For M/s. GKR Infracon (India) Private Limited

(Signature, name, designation, and address)

Witnesses:

1.

2.

Accepted

(Signature, Name, Title and Address of the Attorney)

ATTESTED

AVUTU SAMBI REDDY
NOTARY PUBLIC
Ameerpet, Hyderabad-16.
Telangana, India.
Commission Exp. on July 11, 2022

Notes:

- *The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.*
- *Wherever required, the Bidder should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favor of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Bidder.*
- *In case the bid is signed by an authorized Director / Partner or Proprietor of the Bidder, a certified copy of the appropriate board resolution / document conveying such authorization to client may be enclosed in lieu of the Power of Attorney.*

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

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Shalimar Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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DATE: 27.01.2021

EXTRACT OF RESOLUTION PASSED AT THE BOARD OF DIRECTORS OF GKR INFRACON (INDIA) PRIVATE LIMITED, HELD ON WEDNESDAY THE 27th DAY OF JANUARY, 2021 AT 11.00 A.M AT THE REGISTERED OFFICE OF THE COMPANY AT PLOT NO.43-N-III, H.NO.8 2-293/82/J III/43/N, ROAD NO.71, JUBILEE HILLS, HYDERABAD – 500 033, TELANGANA.

"**RESOLVED** that Mr. Lanki Reddy Gopi Krishna, Managing Director of the company be and hereby authorized to approach the The Superintending Engineer, Port Blair Smart Project Limited (PBSPL), Govt. of West Bengal, for submission of tenders, to sign all required documents as required for the work of **"Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair".**

"**RESOLVED FURTHER** that this resolution shall remain in force until notice in writing of its withdrawal or cancellation is given to **The Superintending Engineer, Port Blair Smart Project Limited (PBSPL), Govt. of West Bengal** by way of resolution passed by the Board of Directors of the Company"

// CERTIFIED TRUE COPY//

for GKR INFRACON (INDIA) PVT. LTD.,

Managing Director

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Shirke Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Sikkim Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

SL No. 76 of 28/1 of 2021

Notarial Certificate

TO ALL MEN THESE PRESENTS SHALL Come, I SARBANI MITRA appointed by the Government of India as a NOTARY being authorised to practice as such in the District of KOLKATA in the State of West Bengal within union of India do hereby verify, authenticate, certify, attest as under the execution of the instrument, do hereby declare that the paper writing collectively Market 'A' annexed hereto hereinafter called the paper WRITINGS "A" are presented before me by the Executants(S). Shristi Infrastructure Development Add> Plot No. A-1.223 Block-E P. Corporation Ltd Section-V. Salt Lake city Kol-91 And Kousthi Infras India Pvt. Ltd. Add> 8-15-142/1. Near LB Nagar Cross Rd Hyderabad Telangana - 500035 And GK R Infracon (India) Pvt Ltd. Add> 8-2-293/82/J 111/43/N Rd No-71. Jubilee Hills Hyderabad Telangana

herein after referred to as the executants (s) on this 28th days of January Two thousand 21

The executant (s) having admitted the Execution of the "PAPER WRITINGS A" in respective hand (s) in the presence of the witnesses who as such subscribe (s) Signature (s) thereon and being satisfied as to the identity of the Executant (s) and the said execution of the "PAPER WRITING A" and satisfy that the said execution is in the respective hand (s) of the executants (s).

AN ACT WHEREOF being required of a NOTARY, I have granted THESE PRESENTS as my NOTARIAL CERTIFICATE to serve and avail as need and occasion shall or may require.

Notarial Stamp on original

NOTARIAL NOTARIAL

IN FAITH AND TESTIMONY WHEREOF I, the said NOTARY PUBLIC, have hereunto set and subscribed my hand and affix my Notarial seal of Office at Sealdah Court at Sealdah in the Dist. at Kolkata on this 28th day of January Two thousand 21

SARBANI MITRA
NOTARY
Govt. of India
Regn. 5515/08
SEALDAH COURT

28 JAN 2021

SARBANI MITRA
Regn. No.-5515/08
Govt. of India
SEALDAH COURT

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PROP)

1877

Shiraj Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

रु. 100 ONE HUNDRED RUPEES

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भारत INDIA

INDIA NON JUDICIAL

पश्चिमबङ्गा पश्चिम बंगाल WEST BENGAL

AE 813840

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JV/ Consortium Agreement

(On INR 100.00 Non judicial Stamp Paper and duly notarized)

THIS JOINT BIDDING AGREEMENT is entered into on this the 25th day of January 2021

BETWEEN

1. **Shristi Infrastructure Development Corporation Limited** , a company having its registered office at PLOT NO. X-1, 2 & 3,BLOCK -EP, SECTOR -V, **SALT LAKE CITY** KOLKATA WB 700091 (hereinafter referred to as the **"First Part"** which expression shall, unless repugnant to the context include its successors and permitted assigns)

AND

2. **Krushi Infras India Private Limited**, a company having its registered office at No.8-15-142/1 Near L B Nagar Cross Road Hyderabad Telangana 500035 ..... (hereinafter referred to as the **"Second Part"** which expression shall, unless repugnant to the context include its successors and permitted assigns)
3. **GKR Infracon (India) Private Limited**, a company having its registered office at 8-2-293/82/J III/43/N, Road No. 71, Jubilee Hills, Hyderabad Telangana (hereinafter referred to as the **"Third Part"** which expression shall, unless repugnant to the context include its successors and permitted assigns).

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

KRUSHI INFRAS INDIA PVT. LTD. HYD

Shristi Infrastructure Development Corporation Ltd.

28 JAN 2021

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

The above-mentioned parties of the FIRST, SECOND and THIRD are collectively referred to as the "**Parties**" and each is individually referred to as a "**Party**"

WHEREAS,

Port Blair Smart Project Limited, represented by its Chief Executive Officer and having its registered offices at Port Blair Smart Project Ltd, Indira Bhavan, Mohanpura, Port Blair-744101, India (hereinafter referred to as the "Employer" which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors and assigns) has invited applications (the "Applications") by its Request for Proposal (the "RFP") for " Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair" (the "Works")

A. The Parties are interested in jointly Bidding for the Works as members of the JVA and in accordance with the terms and conditions of the RFP document and other Bid documents in respect of the Works, and

B. It is a necessary condition under the RFP document that the members of the JVA shall enter into a Joint Bidding Agreement and furnish a copy thereof with the Application.

ii. NOW IT IS HEREBY AGREED as follows:

1. **Definitions and Interpretations**

In this Agreement, the capitalized terms shall, unless the context otherwise requires, have the meaning ascribed thereto under the RFP.

2. **JVA**

2.1 The Parties do hereby irrevocably constitute a consortium/Joint Venture (the "JVA") for the purposes of jointly participating in the Bidding Process for the Works. The parties confirm that all JVA member shall sign the Contract Agreement.

2.2 The Parties hereby undertake to participate in the Bidding Process only through this JVA and not individually and/ or through any other consortium constituted for this Works, either directly or indirectly or through any of their associate

3. **Covenants**

The Parties hereby undertake that in the event the JVA is declared the selected Bidder and awarded the Contract, the JVA members shall enter into a Contract Agreement with the Employer and, through its lead partner, undertake to perform all its obligations in compliance with the Contract Agreement for the Works.

4. **Role of the Parties**

The Parties hereby undertake to perform the roles and responsibilities as described below:

a. Party of the First Part shall be the Lead member and shall have the power of attorney from all Parties for conducting all business for and on behalf of the JVA during the Bidding Process and until the Contract Agreement is entered into with the Employer; Party of the First Part shall be the responsible for works and responsible for preperation, signing and submission of Bids and successful and timely execution of assigned projects as per the

BRANCH MANAGER
Bank of India

Shakti Infrastructure Development Corporation Ltd

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

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Bisti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

requirement of the tender.

a Party of the Second Part shall be the responsible for works execution as per NIT and to provide technical expertise.

c Party of the Third Part shall be the responsible for works execution as per NIT and to provide technical expertise.

5. **Joint and Several Liabilities**

The Parties do hereby undertake to be jointly and severally responsible for all obligations and liabilities relating to the Works and in accordance with the terms of the RFP, Bidding Document and the Contract Agreement.

Without prejudice to the joint and several liability of all the members of the Consortium, the Lead Member shall represent all the members of the Consortium and shall at all times be liable and responsible for discharging the functions and obligations of the Contractor.

The Contractor shall ensure that each member of the Consortium shall be bound by any decision, communication, notice, action or inaction of the Lead Member on any matter related to this Agreement and the Employer shall be entitled to rely upon any such action, decision or communication of the Lead Member. The Employer shall have the right to release payments solely to the Lead Member and shall not in any manner be responsible or liable for the inter se allocation of payments among members of the Consortium.

6. **Percentage Participation in the JVA**

6.1 The Parties agree that the proportion of percentage participation in works among the Parties in the JVA shall be as follows:

First Party (Lead Member):	**51%**
Second Party :	**25%**
Third Party:	**24%**

6.2 The Parties undertake that they shall **collectively hold 100% (hundred per cent) of the percentage participation of the JVA at all times** until the Completion of the Project.

7. **Representation of the Parties**

Each Party represents to the other Parties as of the date of this Agreement that:

a) Such Party is duly organized, validly existing and in good standing under the laws of its incorporation and has all requisite power and authority to enter into this Agreement.

b) The execution, delivery and performance by such Party of this Agreement has been authorized by all necessary and appropriate corporate or governmental action and a copy of the board resolution/ power of attorney in favor of the person executing this Agreement for

Shrish Infrastructure Development Corporation Ltd.

GAMMON INFRACON (INDIA) PVT. LTD. Hyderabad

28 JAN 2021

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (Res PL)

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Sikkim Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

the delegation of power and authority to execute this Agreement on behalf of the JVA Member is annexed to this Agreement, and will not, to the best of its knowledge,

i. require any consent or approval not already obtained,

ii. violate any Applicable Law presently in effect and having applicability to it;

iii. violate the memorandum and articles of association, by-laws or other applicable organizational documents thereof

iv. violate any clearance, permit, concession, grant, license or other governmental authorization, approval, judgment, order or decree or any mortgage agreement, indenture or any other instrument to which such Party is a party or by which such Party or any of its properties or assets are bound or that is otherwise applicable to such Party, or

v. create or impose any liens, mortgages, pledges, claims, security interests, charges or encumbrances or obligations to create a lien, charge, pledge, security interest, encumbrances or mortgage in or on the property of such Party, except for encumbrances that would not, individually or in the aggregate, have a material adverse effect on the financial condition or prospects or business of such Party so as to prevent such Party from fulfilling its obligations under this Agreement.

c) this Agreement is the legal and binding obligation of such Party, enforceable in accordance with its terms against it, and

d) there is no litigation pending or, to the best of such Party's knowledge, threatened to which it or any of its associates is a party that presently affects or which would have a material adverse effect on the financial condition or prospects or business of such Party in the fulfilment of its obligations under this Agreement.

6. Termination

This Agreement shall be effective from the date hereof and shall continue in full force and effect until the Completion of the Project of the Works is achieved under and in accordance with the Contract Agreement, in case the Contract is awarded to the JVA. However, in case the JVA is either does not get selected for award of the Contract, the Agreement will stand terminated in case the Applicant is not pre-qualified or upon return of the Bid Security by the Employer to the Bidder, as the case may be.

8. GUARANTEES AND BONDS

The Performance Guarantee/additional Performance Guarantee, if any in terms of ITB 32, shall be submitted by Lead member of JV in case of JV on behalf of the JV. The guarantee shall be in favour of Port Blair Smart Project Limited.

BANK (The Bank No. ... Govt. of India ... BANK GUARD)

Shri Infrastructure Development Corporation Ltd.

Authorised Signatory

Chief Executive Officer (PBSPL)

BLANK

Shriram Infrastructure
Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

10. Miscellaneous

10.1 This Joint Bidding Agreement shall be governed by laws of India.

10.2 The Parties acknowledge and accept that this Agreement shall not be amended by the Parties without the prior written consent of the Employer.

IN WITNESS WHEREOF THE PARTIES ABOVE NAMED HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

For and on behalf of
SIGNED, SEALED AND DELIVERED SIGNED, SEALED AND DELIVERED LEAD MEMBER by:

(Party of the first part) **Shristi Infrastructure Development Corporation Limited**

Name : Sambit Ghosh

Designation AVP - Contracts

Signature

Address PLOT NO. X-1, 2 & 3, BLOCK -EP, SECTOR -V, SALT LAKE CITY KOLKATA WB 700091

SECOND MEMBER by: **Krushi Infras India Private Limited**

(Party of the Second part)

Name : B. Swamy

Designation Assistant Manager

Signature

Address No.8-15-142/1 Near L B Nagar Cross Road Hyderabad Telangana 500035

THIRD MEMBER by: **GKR Infracon (India) Private Limited**

(Party of the Third part)

Name : LANKI REDDY GOPI KRISHNA

Designation MANAGING DIRECTOR

Signature

IDENTIFIED BY ME
ADVOCATE

Address 8-2-293/82/J III/43/N, Road No. 71, Jubilee Hills, Hyderabad Telangana

Witness:

i.

ii.

Shristi Infrastructure Development Corporation Ltd.

SANKHANIL
NOTARY
Govt. of India
87

CHIEF EXECUTIVE OFFICER
PBSPL
(PBCPL)

28 JAN 2021

BLANK

Shendra Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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THE DAY OF 20

PAPER WRITINGS 'A'

&

THE RELATED

NOTARIAL CERTIFICATE

SARBANI MITRA
B.Com., LLB, Advocate

&

NOTARY
Govt. of India

Registration No. 5515 / 08

SEALDAH COURT
ROOM NO. - 202

RESIDENCE & CHAMBER :
21/2, DR. NAGEN GHOSH LANE
DHAKURIA, KOLKATA - 700 031
Phone : 94333 58562
87773 03277

28 JAN 2021

KOLKATA

Chief Executive Officer
PBSPC

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Christi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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INDIA TELANGANA

F-10 Format for Power of Attorney for Lead member of Consortium (To be issued by other member to the Lead member)

[To be executed on non-judicial stamp paper of the appropriate value in accordance with relevant Stamp Act. The stamp paper to be in the name of the company who is issuing the power of attorney]

Whereas Port Blair Smart Project Ltd (PBSPL) has invited RFP response for (Name of the Project) "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair " Where as the Members of the Consortium comprising of M/s. Shristi Infrastructure Development Corporation Limited having its registered office at PLOT NO. X-1, 2 & 3,BLOCK -EP, SECTOR -V, SALT LAKE CITY KOLKATA West Bengal- 700091 M/s. Krushi Infras India Private Limited having its registered office at No.8-15-142/1 Near L B Nagar Cross Road Hyderabad Telangana 500035 and GKR Infracon (India) Private Limited having its registered office at 6-2-293/82/J III/43/N, Road No. 71, Jubilee Hills, Hyderabad Telangana 500033, (the respective names and addresses of the registered offices to be given) are interested in bidding for the Project and implementing the same in accordance with the terms and conditions contained in the RFP Documents.

Whereas, it is necessary for the members of the Consortium to designate one of them as the lead member with all necessary power and authority to do, for and on behalf of the Consortium, all acts, deeds and things as may be necessary in connection with the Consortium's RFP response for the Project.

NOW THIS POWER OF ATTORNEY WITNESSETH THAT

We, M/s. Krushi Infras India Private Limited and GKR Infracon (India) Pvt Ltd hereby designate M/s. Shristi Infrastructure Development Corporation Limited being one of the members of the Consortium, as the lead member of the Consortium, to do on behalf of the Consortium, all or any of the acts, deeds or things necessary or incidental to the Consortium's RFP response for the Project, including submission of the RFP response, participating in meetings, responding to queries, submission of information or documents and generally to represent the Consortium in all its dealings with Client or any other Government Agency or any person, in connection with the Project until culmination of the process of bidding till the Project Agreement is entered into with Client and thereafter till the expiry of the Project/contract Agreement.

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL Office
(PBSPL)

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Vistaar Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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We hereby agree to ratify all acts, deeds and things lawfully done by our said Attorney pursuant to this power of attorney and that all acts, deeds and things done by our aforesaid Attorney shall and shall always be deemed to have been done by us or Consortium.

Dated this the day 27.01.2021

For M/s. Krushi Infras India Private Limited

B.Ramaswamy

(Signature)

(Name in Block Letter of Executants)

[Seal of Company]

For M/s. GKR Infracon(India) Pvt Ltd

(Signature)

(Name in Block Letter of Executants)

[Seal of Company]

Witness 1

Witness 2

The Mode of execution of the power of attorney should be in accordance with the procedure, if any laid down by the applicable law and the charter documents ofthe executant(s) and when it is so required the same should be under common seal affixed in accordance with the required procedure.

Shrishti Infrastructure Development Corporation Ltd

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PEKPL)

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SHRISTY INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI
WELCOME TO LIFE

FORM T-1
GENERAL INFORMATION

All Bidders are requested to complete the information in this form. Nationality information to be provided for all owners or Bidders who are partnerships or individually owned firms.

Nationality of Owners[1]		
	Name	Nationality
1	KAILASH NATH BHANDARI	INDIAN
2	DIPAK KUMAR BANERJEE	INDIAN
3	VINOD ANAND JUNEJA	INDIAN
4	SHAKTI PRASAD GHOSH	INDIAN
5	BRAJA BIHARI MAHAPATRA	INDIAN
6	SARBANI ROY CHOUDHURY	INDIAN
7	SUNIL JHA	INDIAN
8	BADRI KUMAR TULSYAN	INDIAN

(*) To be completed by all owners of partnerships or individually owned firms. POA/Board resolution copy/or any other document which shows the signatory has the power to submit the bid to be submitted.

1.	Name of firm: **Shristi Infrastructure Development Corporation Limited**	
2.	Head office address: **Plot No. X -1, 2 & 3, Block- EP, Sector V, Kolkata 700091, West Bengal, India**	
3.	Telephone: **+91 – 33 – 40202020/ 40154646**	Contact: **Mr. Sambit Ghosh**
4.	Fax: **+91 – 33 – 40202099**	Telex: **NA**
5.	Place of incorporation / registration: **West Bengal**	Year of incorporation / registration: **1990**

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Christi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789.
E-mail : krushiinfrasindia@gmail.com

FORM T-1

GENERAL INFORMATION

All Bidders are requested to complete the information in this form. Nationality information to be provided for all owners or Bidders who are partnerships or individually owned firms.

Nationality of Owners (*)		
Name		Nationality
1.	Ch.Krishna Reddy – Managing Director	Indian
2.	Ch.Rajitha - Director	Indian
3.		

(*)To be completed by all owners of partnerships or individually owned firms. POA/Board resolution copy/or any other document which shows the signatory has the power to submit the bid to be submitted.

1.	**Name of firm :- M/s. KRUSHI INFRAS INDIA PRIVATE LIMITED**	
2.	**Head office Address :-** #8-15-142/1, 8th Floor, KRUSHI HOUSE, Sri Laxmi Narasimha Complex, Near L.B. Nagar Ring Road, Hyderabad – 500 074, Telangana.	
3.	**Telephone -** 040-24125789	**Contact :** 9390132399
4.	**Fax**	**E-mail :** krushiinfrasindia@gmail.com
5.	**Place of incorporation / registration -** Hyderabad	**Year of Incorporation registration-**2008

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL (PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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FORM T-1

GENERAL INFORMATION

All Bidders are requested to complete the information in this form. Nationality information to be provided for all owners or Bidders who are partnerships or individually owned firms.

Nationality of Owners (*)		
	Name	**Nationality**
1.	LANKI REDDY GOPI KRISHNA	INDIAN
2.	LANKI REDDY SUBBA REDDY	INDIAN

(*) To be completed by all owners of partnerships or individually owned firms. **POA/Board resolution copy/or any other document which shows the signatory has the power to submit the bid to be submitted.**

1.	**Name of firm : GKR INFRACON (INDIA) PRIVATE LIMITED**	
2.	**Head office Address : Plot No.43-N-III, H.No.8-2-292/82/J III/43/N, Road No.71, Jubilee Hills, Hyderabad - 500033**	
3.	**Telephone: 9949923355**	**Contact**
4.	**Fax**	**E-mail : GKRINFRACON@GMAIL.COM**
5.	**Place of incorporation / registration** **HYDERABAD**	**Year of incorporation registration: 2012**

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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SHRIST INFRASTRUCTURE DEVELOPMENT CORPORATION
KOLKATA
Shrist Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI
WELCOME TO LIFE

FORM T-2

(To be submitted by Sole Bidder/ All Member including lead in case of Consortium)

STRUCTURE & ORGANISATION

1.	Name & Address of the Bidder : **Shristi Infrastructure Development Corporation Limited** Plot No. X -1, 2 & 3, Block- EP, Sector V, Kolkata 700091, West Bengal, India
2	Telephone No. /Telex No. /Fax No. 91 – 33 – 40202020/ 40154646 +91 – 33 – 40202099
3.	Permanent Account No. AABCP5074F (Attached Copy of PAN.)
4	GST Registration No of the state: 19AABCP5074F1ZD- WEST BENGAL **(attach copy)** (If the bidder has not obtained GST registration in the State in which the work is to be taken up, or as required by GST authorities then in such a case the bidder **shall scan and upload following under taking** along with other bid documents. "If work is awarded to me, I/we shall obtain GST registration Certificate of the State, in which work is to be taken up, within one month from the date of receipt of award letter or before release of any payment by the Employer, whichever is earlier, failing which I/We shall be responsible for any delay in payments which will be due towards me/us on a/c of the work executed and/or for any action taken by Employer or GST department in this regard)
4.	Employees Provident Fund Account No. **WB/CA/40101** **(attach copy)**
5.	Legal status of the Bidder limited company or Corporation **A limited company or Corporation** **(Attached copies of original Document defining the legal status).**
a	An individual
b	A proprietary firm
c	A firm in partnership
d	**A limited company or Corporation**

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(CPBSPL)

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Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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6.	Particulars of registration with various Government bodies (attach registration copies) NABADIGANTA INDUSTRIAL TOWNSHIP AUTHORITY	
	Organization/Place of registration No. NABADIGANTA INDUSTRIAL TOWNSHIP AUTHORITY	Registration No. & Date 002492 09/10/2020 (Renewal)
7.	Names and Titles of Directors & Officers with designation to be concerned with this work	List Of Directors Attached As Annexure - I
8.	Designation of individuals authorized to act for the organization	Mr. Sambit Ghosh AVP-Contracts Telephone No. /Telex No. /Fax No. +91 – 33 – 40202020/ 40154646 +91 – 33– 40202099 Plot No. X -1, 2 & 3, Block- EP, Sector V, Kolkata 700091, West Bengal, India
9.	Whether the Bidder is a shareholder or partner of any firm enlisted in PBSPL	Not Applicable
10.	Whether the Bidder or any of his partners or shareholders is / are members of the Indian Parliament or any State Legislature or relative of any of officers in PBSPL. If Yes, name and particulars of such officer along with the relationship to the Bidder / partner.	Not Applicable
11.	Name of partners with their respective shares in the firms (***attested copy of partnership deed to be enclosed***) and ***affidevit of sole proprietorship in case of individual Bidder***.	Attached List of Share Holders as Annexure -2
12.	Was the Bidder ever required to suspend construction for a period of more than six months continuously after you commenced the construction? If so, give the name of the project, Duration and reasons of suspension of work.	Not Applicable
13.	Has the Bidder or any constituent partner in case of partnership firm, ever abandoned the awarded work before its completion? If so, give name of the project, year and reasons for abandonment.	Not Applicable

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
PBSPL
Chief Executive Officer
(PBSPL)

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Shirdi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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14.	Has the Bidder or any of his constituent partners or shareholders has ever been black- listed or removed from the approved list of contractors, or demoted to a lower class or orders passed banning / suspending business with the applicant etc. by any Govt. Department/Public Sector Undertaking in the past. If so give details including year.	Not Applicable
15.	In which field of construction the Bidder has specialization and interest?	Infrastructure related Projects
16.	Number of years in the construction industry.	30 years Since 1990
17.	Any other information considered necessary but not included above.	NIL
18.	Whether the Bidder or his constituent partners or shareholders are in any capacity near relatives (*) of any employee in PBSPL. If Yes, name and designation of officer in PBSPL to whom the Bidder or his constituent partners or shareholder is a near relative.	NIL
19	Whether Bidder is associated, directly or indirectly, with the Consultant or any other entity that has prepared the tender design, specifications and other documents for the Project or being proposed as Project Manager/Engineer for the Contract	NIL

(*) That includes wife, husband, parents, grand-parents, children, grand-children, brothers, sisters, uncles, aunts, cousins, and their corresponding in-laws.

STRUCTURE DEVELOPMENT

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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INFRASTRUCTURE DEVELOPMENT CORPORATION (KARNATAKA) LTD. KOLKATA

For Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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INFRASTRUCTURE DEVELOPMENT CORPORATION
KOLKATA

Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shriram Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Srishti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI
WELCOME TO LIFE

UNDERTAKING

We, Shristi Infrastructure Development Corporation Ltd be and hereby undertake that;

"If work is awarded to us, we shall obtain GST registration Certificate of the State i.e Andaman and Nicobar Islands, in which work is to be taken up, within one month from the date of receipt of award letter or before release of any payment by the Employer, whichever is earlier, failing which We shall be responsible for any delay in payments which will be due towards us on a/c of the work executed and/or for any action taken by Employer or GST department in this regard".

For Shristi Infrastructure Development Corporation Ltd,

Authorised Signatory

Dated: 25.01.2021

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (pespl)

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Shrishti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Government of India

And

Government of West Bengal

Form GST REG-25

Certificate of Provisional Registration

1.	GSTIN	19AABCP5074P1ZD	
2.	PAN	AABCP5074P	
3.	Legal Name	SHRISTI INFRASTRUCTURE DEVELOPMENT CORPN. LTD.	
4.	Trade Name	SHRISTI INFRASTRUCTURE DEVELOPMENT CORPN. LTD.	
5.	Registration Details under Existing Law		
	Act		Registration Number
(a)	TIN under Value Added Tax		19432066067
(b)	Central Sales Tax Registration Number		19432066067
(c)	Corporate Identity Number/ Foreign Company Registration Number		L65922WB1990PLC049541
(d)	Service Tax Registration Number		AABCP5074PST001
(e)	Importer / Exporter Code Number		0501048138
Date	28/06/2017		

This is a Certificate of Provisional Registration issued under the provisions of the Act.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
CPBSPD

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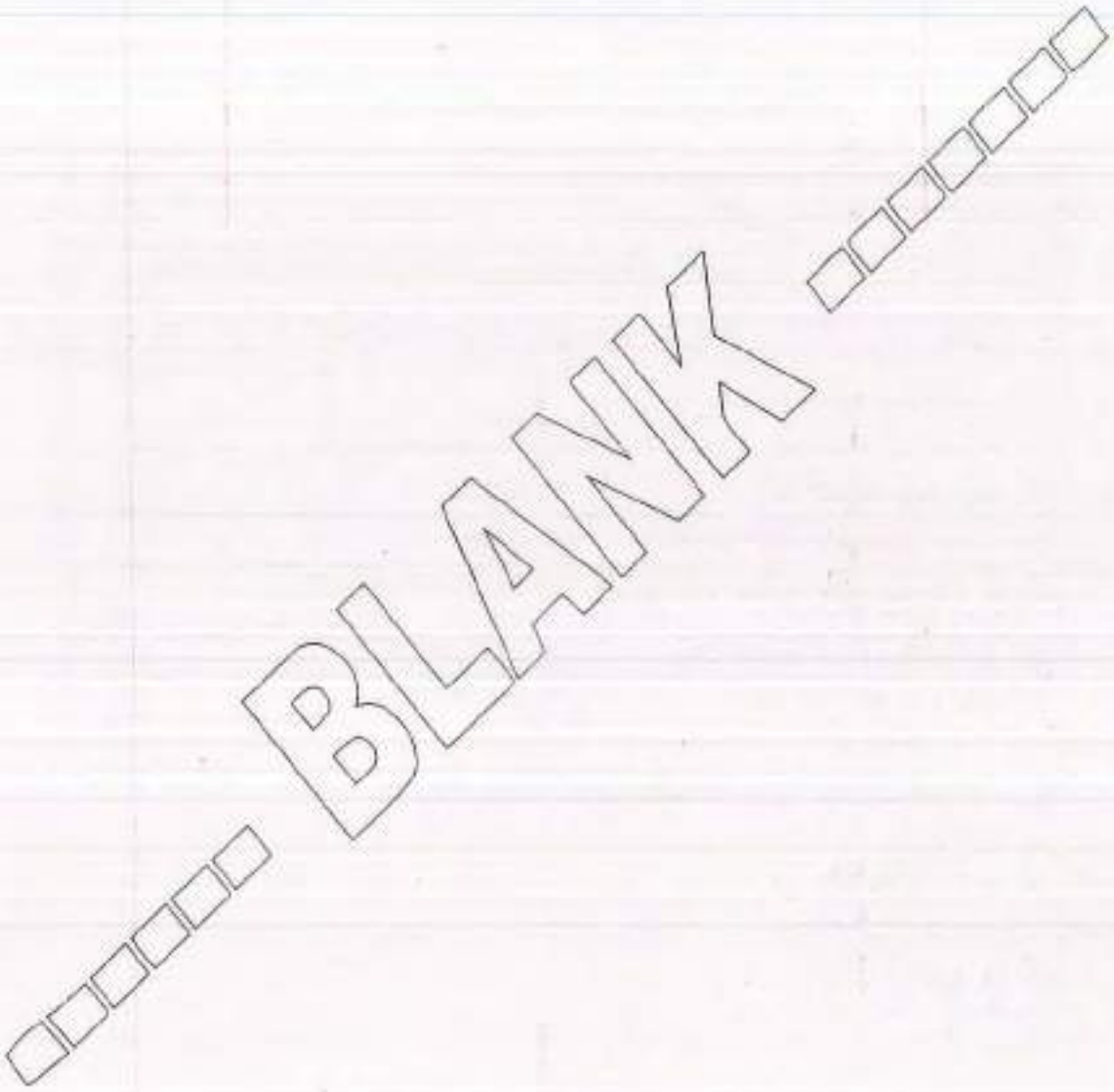

SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION
KOLKATA

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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original copy kept in our file

EMPLOYEES' PROVIDENT FUND ORGANISATION

Regional Office

WEST BENGAL, SIKKIM, THE ANDAMAN & NICOBAR ISLANDS

D. K. Block, Sector-II, Salt Lake City
Calcutta 700 091

No. R-IV/E/WB/CA/40101/cc-1/2002 Dated: 23/8/02

To

M/s Shristi Infrastructure Development Corpn. Ltd.
Ganga Jamuna Building
29/1, Dharmapeeth Road
Kolkata - 700 017.

Sub: Applicability of the Employee's Provident Funds & Miscellaneous Provisions Act, 1952 and the Schemes framed thereunder to :

M/s Shristi Infrastructure Development Corpn. Ltd.

On the basis of particulars furnished by you on 24.7.02 & 12.8.02 and on the basis of the inspection of the records of your establishment conducted by the Enforcement Officer on ..... it is evident that :

(a) Your establishment / factory viz. M/s. Shristi Infrastructure Development Corp. Ltd. engaged in Engrs. & Engg. Contractor which is included in Schedule-I / Class of establishments in Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(b) That the said establishment / factory has employed 22 persons on December / 01

(c) That it has fulfilled the provisions of Section ~~16(1)(b)~~ 1(3)(b) of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 on ..... therefore, the provisions of the E. P. F. and Misc. Provisions Act, 1952 and the Schemes framed thereunder are applicable to your above named establishment together with head office and its branches /departments whether situated at the same places or at different places with effect from 01.12.2001 subject to further verification of your records for the earlier period.

With reference to your Application No. ..... dated ..... received for extension of E.P.F. & Misc. Provisions Act, 1952 under Section 1(4) of the said Act on a voluntary basis a Code No. is hereby allotted to your establishment namely ..... provisionally covering your establishment with effect from ..... pending issue of a notification by the Government of India in exercise of the powers conferred on them by sub-Section (4) of Section 1 of the E.P.F. and M.P. Act, 1952.

The Code No. WB/CA/40101 is allotted to your establishment for the purpose of making compliance with the various provisions of the E.P.F. and Misc. Provisions Act, 1952 and the Schemes framed thereunder namely E.P.F. Scheme 1952, Employees' Pensions Scheme, 1995 and Deposit Linked Insurance Scheme, 1976. ***The Code No. should invariably be quoted in all the correspondences with the Office.***

All the forms prescribed under the Employees' Provident Fund Scheme, 1952, the Employees' Pension Scheme, 1995 and the Deposit Linked Insurance Scheme, 1976 are available in the P.F. Office and will be supplied free of cost on receipt of your indent, specimen of forms are enclosed.

Shristi Infrastructure Development Corporation Ltd. 35115

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

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Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Employees' Pension Scheme contributions, should be separated from the Employees' Provident Fund Contributions and shown separately in the respective Forms and remitted separately in Account No 10

As regards E.P.F., E.P.S. and E.D.L.I. dues for the period from Dec/01 to April/02 & July-Aug/02 the arrear should be remitted on or before 15.9.02

The receipt of this letter alongwith its enclosures may kindly be acknowledged.

(B. Mukherjee) Addl. C.
For Regional Provident Fund Commissioner
West Bengal

Encls. :

(1) Instructions for Mode of Payment of dues & Submission of Returns.
(2) Instructions regarding implementation of the Employees' Provident Fund Scheme, Employees' Family Pension Scheme and Employees Deposit Linked Insurance Scheme.
(3) Instructions regarding allotment of Account No
(4) Instructions regarding transfer of previous P.F. accumulations and transfer of securities.
(5) Ready Reckoner for calculation of P. F. contributions, Family Pension Contributions and D.L.I. contributions.
(6) Form-5A (in triplicate).

Copy to :

(1) The Enforcement Officer Shri / Smt. ..... for watching compliance. He/ She is requested to obtain Form-5A in duplicate in respect of the Establishment immediately.

(2) Accounts Branch / Sub-regional Office (It is understood that this factory / establishment has no previous Provident Fund accumulations to transfer to E.P.F. This may please be noted in the contributions register maintained in the Group with suitable remarks).

A/c - 03

(3) Inspection Branch ..... Section

(4) Regional Director, E.S.I.C.

Shirdi Infrastructure Development Corporation Ltd.

For Regional Provident Fund Commissioner
West Bengal

CHIEF EXECUTIVE OFFICER
PBSPL

Chief Executive Officer
(PBSPL)

36117

Vistasti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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INSTRUCTIONS FOR MODE OF PAYMENT OF DUES & SUBMISSION OF RETURNS

The contributions payable by the employee shall be @ 10% / 12% of basic wages, dearness allowance (including cash value of any food concession if any) and retaining allowance, if any payable to such employees every month. The contribution payable by the employer shall be equal to the contributions payable by the employee.

I. The contributions shall be calculated on the basis of the basic salary / wages, dearness allowance including cash value of any food concession and retaining allowance, if any payable during the whole month whether paid on daily, weekly, fortnightly or monthly basis.

II. Each contribution shall be calculated to the nearest Rupee i.e. 50 Paise or more to be counted as the next higher Rupee and fraction of a Rupee less than 50 Paise to be ignored.

III. For the purpose of calculation of contribution the wages may be rounded off to the nearest Rupee i.e. 50 Paise or more being taken as one Rupee and less than 50 Paise ignored.

Before paying the member his wages, you shall deduct the employees' contribution from his wages which together with your own contribution and Administrative Charges shall be paid within 15 days of the close of every month in the Accounts of the Fund maintained by the State Bank of India by separate Challans in the following manner:

(a)	E.P.F. Contribution	To be deposited in E.P.F. A/c. No. 1
(b)	Administrative Charges	To be deposited in E.P.F. A/c. No. 2
(c)	Employees Pension Contribution	To be deposited in Employees Pension Fund A/c. No. 10

Note :

(a) The rate of Administrative Charges is 0.61% upto 31.7.98 & 1.10% thereafter subject to minimum of Rs. 50/- w.e.f. 1-12-78 on pay, i.e. basic wages, dearness allowance including cash value of food concession and retaining allowance if any.

(b) It may be noted that if timely deductions are not made from the members' wages, the employer will have to pay both the shares himself as the recovery of arrear contribution for the back period from the subsequent wages of the employees is prohibited except when such recovery would not be made at the appropriate time due to accidental mistake or clerical error.

Besides making deposit on Account Numbers 1, 2 & 10 as explained above, you are also required to deposit the contributions and administrative charges on A/c. No. 21 & 22 under the Employees Deposit Linked Insurance Scheme, 1976, in the manner indicated below within 15 days of the close of each month.

1.	Deposit Linked Insurance Fund A/c No. 21	To this account will be deposited the contribution @ 0.5% which will be the aggregate of the basic wages, dearness allowance including cash value of food concession and retaining allowance, if any, payable to the employees by the employer.
2.	Deposit Linked Fund Administrative A/c. No. 22	To this account will be deposited the administrative charges @ 0.1% upto 30.9.87 and @ 0.01% thereafter which will be the aggregate of basic wages, dearness allowance (including cash value of food concession and retaining allowance, if any) payable to the employees by an employer subject to minimum of Rs. 25/- w.e.f. 1.10.87.

The deposit in the above accounts, viz. 1, 2, 10, 21 and 22 are to be made by separate challans and triplicate copy of the challan as received from the Bank should be forwarded to this office duly attached with Form No. 12A (Revised) explained below.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(SIDSPL)

119 37

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

120

भारत सरकार–कॉर्पोरेट कार्य मंत्रालय
कम्पनी रजिस्ट्रार कार्यालय, पश्चिम बंगाल

नाम परिवर्तन के पश्चात नया निगमन प्रमाण–पत्र

कार्पोरेट पहचान संख्या : L65922WB1990PLC049541

मेसर्स PEERLESS ABASAN FINANCE LTD

की मांगपर मैं, एतद्द्वारा प्रमाणित करता हूँ कि मेसर्स
PEERLESS ABASAN FINANCE LTD

दिनांक चौबीस मार्च उन्नीस सौ नब्बे को कम्पनी अधिनियम, 1956 (1956 का 1) के अधीन मैसर्स
PEERLESS ABASAN FINANCE LTD

के नाम से निगमित की गई थी, ने कम्पनी अधिनियम, 1956 की धारा 21 की शर्तों के अनुसार विधिवत आवश्यक विनिश्चय पारित करके तथा लिखित रूप में यह सूचित करने की उसे सलाह दी अनुपालन, कम्पनी अधिनियम, 1956 की धारा 21 के साथ पठित, भारत सरकार, कम्पनी कार्य विभाग, नई दिल्ली की अधिसूचना सं. सा.का.नि. 593 (अ) दिनांक 14.6.1965 द्वारा जारी एस A20550307 दिनांक 23/08/2007 के द्वारा अपना ले गया है, उक्त कम्पनी का नाम अब अधिनियम भर में मैसर्स
SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED

हो गया है और यह प्रमाण-पत्र, उक्त अधिनियम की धारा 23(1) के अनुसरण में जारी किया जाता है।

यह प्रमाण-पत्र, मेरे हस्ताक्षर द्वारा कोलकाता में आज दिनांक तेईस अगस्त दो हजार सात को जारी किया जाता है।

GOVERNMENT OF INDIA - MINISTRY OF CORPORATE AFFAIRS
Registrar of Companies, West Bengal

Fresh Certificate of Incorporation Consequent upon Change of Name

Corporate Identity Number : U65922WB1990PLC049541

In the matter of M/s PEERLESS ABASAN FINANCE LTD

I hereby certify that PEERLESS ABASAN FINANCE LTD which was originally incorporated on Third day of August Nineteen Hundred Ninety under the Companies Act, 1956 (No. 1 of 1956) as PEERLESS ABASAN FINANCE LTD having duly passed the necessary resolution in terms of Section 21 of the Companies Act, 1956 and the approval of the Central Government signified in writing having been accorded thereto under Section 21 of the Companies Act, 1956, read with Government of India, Department of Company Affairs, New Delhi, Notification No. G.S.R 593 (E) dated 24/06/1965 vide SRN A20550307 dated 23/08/2007 the name of the said company is this day changed to SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED and this Certificate is issued pursuant to Section 23(1) of the said Act.

Given under my hand at Kolkata this Twenty Third day of August Two Thousand Seven.

(NAUBAT SINGH)
उप कम्पनी रजिस्ट्रार / Deputy Registrar of Companies
पश्चिम बंगाल
West Bengal

कम्पनी रजिस्ट्रार के मार्गदर्शी अभिलेख में पंजीकृत पता इस प्रकार है :
Mailing Address as per record available in Registrar of Companies office:
SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED
7&8 CIT RD2ND FLOOR ENTALLY, KOLKATA - 700014,
West Bengal, INDIA

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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For Shanti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (P&SPL)

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NABADIGANTA INDUSTRIAL TOWNSHIP AUTHORITY

NABADIGANTA BHAVAN, BLOCK - GN 20, SECTOR - V
SALTLAKE, KOLKATA - 700091

Renewal Certificate Of Enlistment for The Year 2020-2021

No. 002492 Dated: 09/10/2020

Certificate of Enlistment is hereby granted under Section 119 of West Bengal Municipal Act, 1993 against / application, to ***SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.*** *Director* ***MR. SUNIL JHA*** *in Premises NO* ***PLOT NO. X-1,2 & 3, BLOCK-EP, 1ST FLOOR, INDIA POWER BUILDING*** *with in Sector - V, Saltlake, Kolkata - 700091 under Nabadiganta Industrial Township Authority in respect of trade or calling of* ***INFRASTRUCTURE DEVELOPMENT & CONSTRUCTION*** *being carried on at the said premises and acknowledge to have received application fee of a sum of Rs. 15,000.00 (Rupees Fifteen Thousand only) only for the year* **2020-2021** *ending 31st March 2021.*

LICENSING OFFICER
NABADIGANTA INDUSTRIAL TOWNSHIP AUTHORITY

N.B.: THIS CERTIFICATE OF ENLISTMENT (COMMONLY KNOWN AS TRADE LICENSE) IS ISSUED SUBJECT TO THE PROVISIONS OF THE WEST BENGAL FIRE SERVICES ACT, 1950 (TO THE EXTENT APPLICABLE) WITH THE ONUS FOR COMPLIANCE LYING WITH THE CERTIFICATE HOLDER. IN FACT, THE CERTIFICATE HOLDER WILL BE LIABLE TO APPLY FOR, AND OBTAIN, ALL STATUTORY / REGULATORY CLEARANCES FROM THE DIFFERENT AUTHORITIES, TO THE EXTENT, LEGALLY REQUIRED AND THIS CERTIFICATE OF ENLISTMENT HAS TO BE READ WITH THOSE CLEARANCES. IT IS NO OMNIBUS CLEARANCE FOR CONDUCTING TRADE

Shristi Infrastructure Development Corporation Ltd.

29/12/20

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL (PBSPL)

Tati Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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SHRISTI
WELCOME TO LIFE

List of Directors - 31.08.2020

DIN	Full Name	Designation	Date of Appointment
00026078	KAILASH NATH BHANDARI	Director	03/08/2007
00028123	DIPAK KUMAR BANERJEE	Director	21/01/2008
00044311	VINOD ANAND JUNEJA	Director	03/08/2007
00085667	SUNIL JHA	Managing Director	12/02/2014
00183802	SAKTI PRASAD GHOSH	Director	31/03/2009
02447595	BADRI KUMAR TULSYAN	Additional Director	27/07/2020
05233090	BRAJA BEHARI MAHAPATRA	Director	21/03/2012
07006223	SRABANI ROY CHOUDHURY	Director	01/11/2014

Certified True Copy
For Shristi Infrastructure Development Corporation Limited

Krishna Kumar Pandey
Company Secretary

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

Shristi Infrastructure Development Corporation Ltd
Registered Office : Plot No. X - 1, 2 & 3, Block-GP, Sector-V, Salt Lake City, Kolkata 700091. T : +91 33 4020 2020/4015 6646 F : +91 33 4000 2099
Delhi Office : D-2, 5th Floor, Southern Park, Saket Place, Saket, New Delhi - 110 017, India. T : +91 11 6602 5600 F : +91 11 6602 5618
E : contact@shristicorp.com www.shristicorp.com CIN : L45927WB1990PLC049541

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Shriram Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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SHRISTI
WELCOME TO LIFE

SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED

Shareholding Pattern as on 30.06.2020

S. No	Name of Shareholders	No of Shares	% of Holding
	Promoter & Promoter Group		
1	Adishakti Commercial Pvt Ltd (person acting in concert)	1,65,38,319	74.50
2	Mr. Sujit Kanoria	1,00,600	0.45
3	Public	5561081	25.05
	Total	2,22,00,000	100.00

Certified True Copy
For Shristi Infrastructure Development Corporation Limited

Krishna Kumar Pandey
Company Secretary

Shristi Infrastructure Development Corporation Ltd.

HT 127

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Bharti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789.
E-mail : krushiinfrasindia@gmail.com

FORMT-2

(To be submitted by Sole Bidder/All Member including lead in case of Consortium)

STRUCTURE & ORGANISATION

1.	Name & Address of the Bidder : **M/s. KRUSHI INFRAS INDIA PRIVATE LIMITED, #8-15-142/1, 6th Floor, KRUSHI HOUSE, Sri Laxmi Narasimha Complex, Near L.B. Nagar Ring Road, Hyderabad – 500 074(T.S)**
2.	Telephone No. /Telex No. /Fax No. 040-24125789 / 9390132399
3.	Permanent Account No. AADCK5115E **(Attached Copy of PAN.)**
4	GST Registration No of the state **(attach copy) - ENCLOSED** (If the bidder has not obtained GST registration in the State in which the work is to be taken up, or as required by GST authorities then in such a case the bidder **shall scan and upload following undertaking** along with other bid documents. "If work is awarded to me, I/we shall obtain GST registration Certificate of the State, in which work is to be taken up, within one month from the date of receipt of award letter or before release of any payment by the Employer, whichever is earlier, failing which We shall be responsible for any delay in payments which will be due towards me/us on a/c of the work executed and/or for any action taken by Employer or GST department in this regard)
4.	Employees Provident Fund Account No **(attach copy) - ENCLOSED**
5.	Legal status of the Bidder **(Attached copies of original Document defining the legal status).**
a)	An Individual
b)	A proprietary firm
c)	A firm in partnership

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL (PBSPL)

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Shriram Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI INFRAS INDIA PVT. LTD.
8-1S-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel: 040 - 24125789,

d)	A limited company or Corporation - **ENCLOSED**	
6.	Particulars of registration with various Government bodies (attach registration copies). **ENCLOSED**	
	Organization/Place of registration No.	**Registration No. & Date**
7.	Names and Titles of Directors & Officers with designation to be concerned with this work.	CH.KRISHNA REDDY – Managing Director CH.Rajitha-Director
8.	Designation of individuals authorized to act for the organization.	Mr.B.Ramaswamy – Assistant Manager
9.	Whether the Bidder is a shareholder or partner of any firm enlisted in PBSPL	NO
10.	Whether the Bidder or any of his partners or shareholders is / are members of the Indian Parliament or any State Legislature or relative of any of officers in PBSPL. If Yes, name and particulars of such officer along with the relationship to the Bidder / partner.	NO
11.	Name of partners with their respective shares in the firms (*attested copy of partnershipdeed to be enclosed*) and *affidavit of soleproprietorship incase of individual Bidder*.	CH.KRISHNA REDDY – Managing Director – 75% CH.Rajitha-Director – 25%
12.	Was the Bidder ever required to suspend construction for a period of more than six months continuously after you commenced the construction? If so, give the name of the project, Duration and reasons of suspension of work.	NIL.
13.	Has the Bidder or any constituent partner in case of partnership firm, ever abandoned the awarded work before its completion? If so, give name of the project, year and reasons for abandonment.	NIL
14.	Has the Bidder or any of his constituent partners or shareholders has ever been black- listed or removed from the approved list of contractors, or demoted to a lower class or orders passed banning / suspending business with the applicant etc. by any Govt. Department/Public Sector Undertaking in the past. If so give details including year.	NIL.
15.	In which field of construction the Bidder has specialization and interest?	Infrastructure Works
16.	Number of years in the construction industry.	13 Years

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL

KRUSHI INFRAS INDIA PVT. LTD.

GST Registration No. 28 006 12 00803 Part II-Small Dated : 20-12-2008
VAT Registration No. (TIN) 36603930194, Dated : 09-07-2014 W.e.f : 02-06-2014.
GST Registration No. (GSTIN) 36AADCK5115E1ZW, Dated : 28-06-2017.
Certificate of Incorporation : Corporate Identity No. U45400AP2008PTC059573 2008-2009, Dated : 09-06-2008.

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Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

132.

KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789,
E-mail : krushiinfrasindia@gmail.com

17.	Any other information considered necessary but not included above.	NIL
18.	Whether the Bidder or his constituent partners or shareholders are in any capacity near relatives (*) of any employee in PBSPL. If Yes, name and designation of officer in PBSPL to whom the Bidder or his constituent partners or shareholder is a near relative.	NIL
19	Whether Bidder is associated, directly or indirectly, with the Consultant or any other entity that has prepared the tender design, specifications and other documents for the Project or being proposed as Project Manager/Engineer for the Contract	NIL

(*)That includes wife, husband, parents, grand-parents, children, grand-children, brothers, sisters, uncles, aunts, cousins, and their corresponding in-laws.

KRUSHI INFRAS INDIA PVT. LTD.

INFRASTRUCTURE DEVELOPMENT CORP.

Shakti Infrastructure Development Corporation ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL (PBSPL)

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INFRASTRUCTURE DEVELOPMENT CORPN

Sikkim Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

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Shirdi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789.
E-mail : krushiinfrasindia@gmail.com

UNDERTAKING

We, Krushi Infras India Private Limited be and hereby undertake that;

"If work is awarded to us, we shall obtain GST registration Certificate of the State i.e Andaman and Nicobar Islands, in which work is to be taken up, within one month from the date of receipt of award letter or before release of any payment by the Employer, whichever is earlier, failing which We shall be responsible for any delay in payments which will be due towards us on a/c of the work executed and/or for any action taken by Employer or GST department in this regard".

For Krushi Infras India Private Limited

Authorized Signatory

Dated: 27.01.2021

Shri Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

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Shirdi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :36AADCK5115E1ZW

1.	Legal Name	KRUSHI INFRAS INDIA PRIVATE LIMITED			
2.	Trade Name, if any	M/S KRUSHI INFRAS INDIA PVT LTD			
3.	Constitution of Business	Private Limited Company			
4.	Address of Principal Place of Business	6TH FLOOR, 8-15-142/1, SRI LAXMINARASIMHA COMPLEX, L.B NAGAR, L.B NAGAR, Ranga Reddy,			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9. Date of issue of Certificate	22/09/2017				
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of the application for registration

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PBSPL)

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Shapoorji Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Annexure A

GSTIN	36AADCK5115E1ZW
Legal Name	KRUSHI INFRAS INDIA PRIVATE LIMITED
Trade Name, if any	M/S KRUSHI INFRAS INDIA PVT LTD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State	0

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Sidhi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Annexure B

GSTIN	36AADCK3115B1ZW
Legal Name	KRUSHI INFRAS INDIA PRIVATE LIMITED
Trade Name, if any	M/S KRUSHI INFRAS INDIA PVT LTD

Details of Managing / Whole-time Directors and Key Managerial Persons

1	Name	KRISHNA REDDY CHELAMALLA
	Designation/Status	MANAGING DIRECTOR
	Resident of State	Telangana

B. Copony

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBILP)

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Shree Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Grams : Bhavishyanidhi
Phone : 27564571-00
Telex No. : 0426-6641
Fax No. : 27561977

REGISTERED POST ACK. DUE

OFFICE OF THE REGIONAL PROVIDENT FUND COMISSIONER

ANDHRA PRADESH, Bhavishyanidhi Bhavan, 3-4-763, Barkatpura, HYDERABAD-500 027.

No. 63025 /AP/HY/ 62033 /Estt/II T3 17142 Dated 23/6/09.

To
Kranthi Infras India Pvt Ltd,
8-1-142/1 Srikanth
Nagarjuna Complex
Near L B Nagar Ring Road
Hyderabad-500 074.

Sir,

Sub: Applicability of Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and the Schemes framed thereunder to

M/s. Kranthi Infras India (P) Ltd., 8-1-142/1, Near L B Nagar Ring Road

I. On the basis of particulars furnished by you on 3-6-2009 and on the basis of the inspection of the records of your establishment conducted by the Enforcement Officer Shri R. Ravi Sankar on 5-6-09 it is evident that :

a) Your establishment/factory viz. M/s Kranthi Infras India (P) Ltd., 8-1-142/1, Near L B Nagar, Hyderabad-74 is engaged in Real Estate Construction which is included in Schedule I/Classes of establishment in Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

b) that the said establishment/factory has employed 29 persons on 1-2-2009

c) that it has completed the infancy period (in terms of provisions of Sec.16(d) of the Employees' Provident Funds & Miscellaneous Provisions Act 1952) of 3 years on _____ therefore, the provisions of E.P.F. and Misc. Provisions Act, 1952 and the Schemes framed thereunder are applicable to your above named establishment/factory together with Head Office and its branches/departments whether situated at the same place or at different places with effect from 1-2-2009 subject to further verification of your records for the earlier period. Date of Liable Prefix Suffix

II. With reference to your application No. _____ dated _____ submitted for coverage of E.P.F. & Misc. Provisions Act, 1952 under 1(4) of the said Act on a Voluntary basis a code number is hereby allotted to your establishment/factory namely M/s Shakti Infrastructure Development covering Head Office/Branch/Department/factory with effect from 1-4-5 pending issue of a notification.

2. The code No. AP/HY/ 62033 63025 is allotted to your establishment for the purpose of making compliance with various provisions of the E.P.F. & Misc. Provisions

Chief Executive Officer
(PBSP)

Christi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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11. In case, your employees as shown in Form 9 were already members of your establishments' Private Provident Fund at the commencement of the Scheme, the accumulations in the Provident Fund standing to their credit should be remitted into the State Bank of India to the credit of the E.P.F. Account No.1 through the prescribed challans and the triplicate copy of the challan should be sent to this office. All the amounts relating to the Provident Fund accumulations lying invested in securities should be transferred to the E.P.F. within four months by having the securities transferred to and endorsed in favour of the Central Board of Trustees, Employees Provident Fund, and the Securities thus transferred should be sent to this Office. A note containing the instructions in the matter of transfer of these accumulations is enclosed. Cash on hand in relation to the accounts of the Private Provident Fund should be remitted into EPF A/c I within 30 days from the date of receipt of this communication, failing which damages at the prescribed rates will have to be paid by you on the delayed remittances made in cash after the due date.

Coverage in accordance with Section 1 Subject to

12. The receipt of this letter along with its enclosures may kindly be acknowledged.

Submission of copy of Ledger account
Regarding further progress.

Assistant P.F. Commissioner
Employees Provident Fund Organisation
for
Regional Provident Fund Commissioner,
Andhra Pradesh, Hyderabad.

K23/6

Encls:

1. Instructions regarding implementation of the Employees' Provident Funds Scheme 1952, Employees' Family Pension Scheme 1971, Employees' Pension Scheme 1995 and Employees' Deposit Linked Insurance Scheme 1976.
2. Instructions regarding allotment of Account Nos.
3. Instructions regarding transfer of previous Provident Fund Accumulations and transfer of securities.
4. Ready Reckoner for calculation of Provident Fund contributions, Family Pension/Employees Pension contributions and Deposit Linked Insurance Contributions.
5. Form 5A (in triplicate).

KRISHNA INFRAS INDIA PVT. LTD.

Copy to :

1. Shri/Smt R Sreedevi Enforcement Officer for watching compliance.

He/She is requested to obtain Form 5-A in duplicate and the Banker's particulars and forwarded the same to the officer in respect of the establishment/factory immediately.

Accounts Branch. It is understood that this establishment/factory has/has no previous Provident Fund accumulation to transfer to E.P.F. This may please be noted in the contributions Register maintained in the Group with suitable remarks).

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

for EXECUTIVE OFFICER
Chief Executive Officer (PBCPL)
PBSPL

Inspection Branch. Section, along with a set of covering notes

Note: No. of Employees 147 No. of Probable Subscribers 51

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Shriram Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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MEMORANDUM

AND

ARTICLES

OF

ASSOCIATION

OF

KRUSHI INFRAS INDIA PRIVATE LIMITED

STRUCTURE DEVELOPMENT

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
(Chief Executive Officer)
(PBSPL)

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Shirdi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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प्रारुप 1

पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U45400AP2008PTC059573 2008 - 2009

मैं एतद्द्वारा सत्यापित करता हूँ कि मैसर्स

KRUSHI INFRAS INDIA PRIVATE LIMITED

का पंजीकरण, कम्पनी अधिनियम 1956 (1956 का 1) के अंतर्गत आज किया जाता है और यह कम्पनी प्राइवेट लिमिटेड है।

यह निगमन-पत्र आज दिनांक नौ जून दो हजार आठ को मेरे हस्ताक्षर से हैदराबाद में जारी किया जाता है।

Form 1 -

Certificate of Incorporation

Corporate Identity Number : U45400AP2008PTC059573 2008 - 2008

I hereby certify that KRUSHI INFRAS INDIA PRIVATE LIMITED is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the company is private limited.

Given under my hand at Hyderabad this Nineth day of June Two Thousand Eight.

(RAMAKRISHNAN D)

सहायक कम्पनी रजिस्ट्रार / Assistant Registrar of Companies

आंध्र प्रदेश

Andhra Pradesh

कम्पनी रजिस्ट्रार की कार्यालय अभिलेख में उपलब्ध सम्बंधित का पता :

Mailing Address as per record available in Registrar of Companies office:

KRUSHI INFRAS INDIA PRIVATE LIMITED

No.8-15-142/1, Near L B Nagar Cross Road,

Hyderabad - 500035,

Andhra Pradesh, INDIA

INFRASTRUCTURE DEVELOPMENT CORPORATION

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (Resp.)

Shristi Infrastructure Development Corporation Ltd.

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Shirpur Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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INCORPORATED
UNDER THE COMPANIES ACT, 1956
(1 OF 1956)
(A COMPANY LIMITED BY SHARES)

MEMORANDUM OF ASSOCIATION

OF

KRUSHI INFRAS INDIA PRIVATE LIMITED

I. The Name of the Company is " *KRUSHI INFRAS INDIA PRIVATE LIMITED* "

II. The Registered Office of the Company will be in the state of Andhra Pradesh.

III. The Objects of which the Company is established are

Chaitanya Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shriram Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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(A) THE MAIN OBJECTS TO BE PURSUED BY THE COMPANY ON ITS INCORPORATION ARE :-

1 To acquire and take over the business, properties, assets and liabilities of M/s. *KRUSHI ENTERPRISES*, a proprietor, as going concern.

2 To layout, develop, construct, build, erect, demolish, re-erect, alter, repair, remodel, or do any work in connection with any building scheme, roads, highways, bridges, canals, wells, dams, power plants, sanitary, railways, and power supply works or other structural or architectural works of or any kind whatsoever.

3 To carry on the business of building, purchasing or acquiring in any manner whatsoever any apartments, houses, flats, rooms, hotels, clubs, hospitals, restaurants places of worship, amusement, parks, shops, garages, townships, markets or other accommodation and to let or dispose of the same.

B) THE OBJECTS INCIDENTAL OR ANCILARY TO THE ATTAINMENT OF THE MAIN OBJECTS ARE:

1. To enter into partnership or and arrangement for sharing profits, union to interest, co-operations joint venture, reciprocal concession or otherwise with any person or company carrying on or about to carry on, or engage in any business or transaction capable of being conducted so as directly or indirectly to benefit this company and to take or otherwise acquire shares and securities to any company and to sell, hold, issued with or without guarantee or otherwise deal with the same.

2. To amalgamate with any other company having objects altogether or in part similar to those the company.

3. Generally to sell purchase, exchange, lease, mortgage, hire, or otherwise acquire or deal any movable or immovable or property or to construct, rebuild, alter repair or maintain buildings or house and to act as house or estate agent in general or managers or trustees or attorneys for any estate.

4. To enter into any arrangements with any Government or authorities supreme, Municipal, local or otherwise that may seem conductive to the company objects or any of them and to obtain from any such Government or authority any rights privileges and concession with the company may think desirable to obtain, and to carry out exercise and comply with any such arrangements, rights, privileges and concessions.

INFRASTRUCTURE DEVELOPMENT CORPOR...

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

Chief Executive Officer

For Shristi Infrastructure Development Corporation Ltd.

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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5. To assist any company, financially or otherwise by lending or subscribing for or guaranteeing the subscription and issue of capital, shares, stock debenture stock or other securities and to take hold and deal in shares stock and securities if any company not withstanding.

6. To acquire and hold shares in any other company and to pay for any properties, rights or privileges acquired by this company either in shares, stock debentures of this Company, or partly in shares and partly in cash or otherwise and to give shares or stock of this Company in exchange for shares or stock of any other company.

7. To purchase or by any other means, acquire and protect prolong and renew weather in India or elsewhere any patents, rights, processes and secrets, licenses, protections and concessions which may app ear likely to be advantageous or useful to the company, and to use and turn to account and to manufacture or grant licenses or privileges in respect of the same and to spend money in experimenting upon and testing and in improving or seeking to improve any patents inventions, processes, secrets and rights which the company may acquire or proposes to acquire.

8. To invest and deal with the surplus moneys of the company not immediately required in such manner as may from time to time be determined by the Board.

9. To lend or advance surplus money or give credit to such persons or companies and on such terms as may seem expedient and in particular to customers and others having dealings with the company and to guarantee the performance of any contract or obligation and the payment of money or by any such person or companies and generally to give guarantee and indemnities.

10. To insure with any person or company against losses, damages risks and liabilities of any kind which may effect the Company either wholly or partly.

11. To subscribe or guarantee money for a charitable or benevolent objective or for any exhibition or for any public, generally or useful object..

12. To Pay all the costs, charges and expenses, preliminary and to incidental to the promotion, formation, registration and establishment of the company and to remunerate or make donations to (by cash or otherwise) any person for service rendered or to be rendered in introducing any property or business to the company or for any other reason which the company may think proper.

13. To draw, accept, and to make and to endorse, discount and negotiate instruments connected with the business of the company but the company shall not carry on the business of banking defined in Banking Regulation Act, 1949.

14. To raise borrow of otherwise secure the payment of money necessary for the carrying on of the business of the company on lawful manner, and especially by the issue of debentures perpetuel or otherwise whether charged on all or any of the properties and

STRUCTURE DEVELOPMENT

Gujarat Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shriram Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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assets of the company or otherwise. But the company shall not do any banking business as defined in Banking Regulation Act, 1949.

15. To secure from any Government, Quasi-government any financial corporations Banks or other institutions or personal loans or financial and other assistance deemed necessary and expedient and on such terms and conditions may be deemed expedient.

16. To open and maintain current deposit overdraft and other accounts with Banks and to operate on them.

17. To establish open branches and agencies of the Company in any part of India or abroad.

18. To accumulate funds and to lend, invest or otherwise employ moneys belonging or entrusted to the company upon securities and shares or without security upon such terms as may be thought proper, and from time to time very such transactions in such manner as the Company thinks fit but not to do the business of Banking within the meaning of the Banking Regulation Act, 1949.

19. Generally to purchase take on lease or hire or in exchange hire or otherwise acquire an real and personal property and any rights or privileges which the Company may think necessary or convenient for the purposes of this business and in particular any lands buildings, equipment's, machinery, plant and stock in trade.

20. To sell, lease, let out on hire or in any other manner deal with or dispose of the undertaking or property of the company, any part of any part thereof for such consideration as the Company may think fit and in particular for shares, debentures and other securities of any other company having objects altogether or in part similar to those of this company.

21. To create any reserves, depreciation or provident fund or and other funds to deal with such funds in any manner authorized by law.

22. To appoint legal and technical advisers, as the directors may think fit, and to appoint auditors and persons such as employees, and to consult on any professional legal matters as advisers to the company as the directors may think fit, and to pay out of the company necessary remuneration, expenses for the same.

23. To refer or agree to refer any claims, demands, disputes, or any other question by or against the company or in which the company is interested or concerned and whether between the company and the member or members or his or the representatives or between the and third party to arbitration in India at any place outside India, to observe and perform and to do all acts, deeds matters things to carry out or enforce the awards.

24. To subscribe for and contribute to become members of or otherwise take part in association and institutions engaged in the protection and promotion of industries and

STRUCTURE DEVELOPMENT CO.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PB SPL)

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Shrishti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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commerce making market surveys and collecting static's, in the expansion of markets in scientific or other research.

25. To grant pensions, allowances, bonus, gratuities to employees of the company and to officers and to officers and ex-officers of the company or its predecessors in business or to the dependents of such employees or ex-officers, and take over, establish develop endow or contribute to any plan scheme, arrangement or fund for any such purpose funds scheme, and provide housing facilities and support or contribute to any charitable or other useful institutions to societies, clubs, organizations, associations, or funds and to subscribe or guarantee money for or toward any national benevolent, public or other wise useful purpose, object scheme, plan, fund or any exhibition.

C) OTHER OBJECTS FOR WHICH THE COMPANY IS ESTABLISHED ARE:

1. To carry on the business of public carriers, transporters and carriers of passengers, merchandise commodities and goods of all kinds and description in any part of India or elsewhere, on land, water or air by way any conveyance whatsoever, and to acquire permits for plying lorries, trucks, buses, cars, boats air crafts and steamers and also travel agents, transport agents, contractors, to arrange and operate tours and to facilitate traveling and provide for tourists and travelers, and of freight and passage brokers and representatives of airlines, steamship lines, railways and other carriers whether in India or abroad.

2. To carry on the business as hotels, restaurants, confectionery, importers and exporters of all kinds of food, and drinks and dealers therein and for that purpose to purchase, acquire, take on lease or otherwise acquire lands, sites, construction, erection and running and maintenance of hotels, equipping the same with all kinds of materials, plant and machinery required for running and conducting such business in any manner whatsoever, preparation or purchasing and selling of all kinds of foods and drinks, milks, flowers, cosmetics, and all the other articles and things which may ordinary be required in the business of hotels, restaurants, lodgings, cafes, amusement hall, laundries, libraries and reading rooms, entertainment rooms caters of all kinds of eatables and drinks, order suppliers, conference rooms suppliers, letting out place for marriages, functions, sports and other gatherings and to do all and every act and things which are incidental or ancillary to the business aforesaid.

3. To acquire, establish and maintain hospitals for the reception and treatment of persons suffering from illness or mental defect or physical defect or for the reception and treatment, medical attention, or rehabilitation, and to give medical relief to the public in all the branches of the medical sciences by all available means, encourage the discovery of new medical or surgical management of diseases to acquire patent and licenses or other protective devices relating to the results of any discovery, investigations findings or researches and to process upon of any produce develop and to grant licenses to others to market the same on such terms as the company may deem it fit to do.

STRUCTURE DEVELOPMENT

Christi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PSR)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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4. To carry on the business of acquiring quarries of all types of stones, granites, polishing of stones, mineral, to take on lease any types of quarries, own, to produce, process, sell, import, export in India and abroad.

5. To acquire by purchase or otherwise and to carry on the business of estate owners, cultivators, planters, growers and manufactures or sellers and dealers in teak, rose wood, sandal wood, neem, Bamboo, mangiam and wood of every description, corn, cocoa, rice, oil copra, coconuts, sugar plantations, cinchona, grains, paddy, cereals cotton, silk, vegetables, agricultural, Seri cultural and horticultural products and manufacture, dispose of, buy, buy and deal in the said products. To grow, raise, tend and cultivate and to cut teak, Bamboo, neem, mangiam and timber plants of every description and to buy, sell, import all varieties of teak and timber, to acquire lands, gardens on own or on lease for the purpose of growing teakwood. Bamboo, neem, mangiam, timber and other allied agricultural or forest produce, flowers, fruits and to allot teak and timber trees to members of the public by way of allotment of plants over a period of time whether on outright sale or on security deposit.

6. To carry on the business of Software and Hardware, the company can import and export any Software and Hardware. The Company can also engage in the development of any software and export the same to other countries. The Company can also undertake trading activity in Software and Hardware.

IV The liability of the members of the company is limited.

V The Authorized share Capital of the Company is Rs.5,00,000/-(Rupees Five Lacks Only) divided into 50,000 (Fifty Thousand) Equity Shares of Rs.10/-(Ten Rupees only) with power to increase or reduce the share capital in accordance with the provisions of the Companies Act, 1956.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Aristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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VI We, the several persons whose names and addresses are subscribed here to be desirous of being formed into a Company in pursuance of this Memorandum of Association and we respectively agree to take the number of shares in the capital of the company set opposite to our respective names.

Sl.No.	Signature, Name, address, occupation of Subscribers	No. of Equity Shares taken by Each Subscriber	Name, address, description, occupation and Signature of witness
1.	Sd/- CH. KRISHNA REDDY S/o. RANGA REDDY R/o. Plot No. 52, Road No. 2, Green Hills Colony, R.K. Puram, Saroor Nagar, L.B.Nagar, G.H.M.C. A.P. 500 035. D.O.B. 02-02-1968 Occupation - Business	5000 (Five Thousand only)	Sd/- B. NARSING RAO, S/o. GOVIND RAO Chartered Accountant Flat No.610, 6th Floor, Babu Khan Estate, Basheerbagh, Hyderabad - 500 001. M.S.No. 22001
2.	Sd/- CH. RAJITHA W/o. KRISHNA REDDY R/o. Plot No. 52, Road No. 2, Green Hills Colony, R.K. Puram, Saroor Nagar, L.B.Nagar, G.H.M.C. A.P. 500 035. D.O.B. 01-03-1975 Occupation - Housewife	5000 (Five Thousand only)	
	Total No. of Shares taken	10,000	

(Ten thousands only)

Place : HYDERABAD
Date : 30/5/2008

STRUCTURE DEVELOPMENT CO.

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Shri Sriji Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

16.6

INCORPORATED

UNDER THE COMPANIES ACT, 1956
(1 OF 1956)

COMPANY LIMITED BY SHARES

ARTICLES OF ASSOCIATION

OF

KRUSHI INFRAS INDIA PRIVATE LIMITED

PRELIMINARY

The following Articles shall be the regulations for the Management of the Company.

Application of Table 'A'. The regulations contained in Table "A" in the First Schedule to the Companies Act, 1956(hereinafter referred to as the Act), so far as they are applicable to Private Company shall apply to the Company save in so far as they are expressly or by implication excluded by the following Articles.

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PBSPL)

INDIA PVT. LTD.

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Shriram Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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COMPANY TO BE PRIVATE

2. The Company is a Private Limited Company within the meaning of Sections 3(1) (iii) of the Companies Act, 1956, and accordingly:

a) No. invitation shall be issued to the Public to subscribe for any shares in or debentures of the Company.

b) The number of members of the Company (exclusive of persons who are in the employment of the Company, and persons who having been formerly in the employment of the Company were members of the Company while in that employment and have continued to be members after the employment ceased) shall be limited to fifty, provided that for the purpose of this article when two are more persons hold one or more shares in the Company jointly, they shall be treated as single member; and

c) The right to transfer of shares of the Company is restricted into the manner herein after provided.

d) Prohibits any invitation or acceptance of deposits from persons, other than its members, directors or their relatives.

e) The minimum paid up capital of the company shall be Rs.1,00,000/- (Rupees one lack) or such other higher amount as may be prescribed.

3. The authorized share capital of the Company is Rs.5,00,000 (Rupees Five Lacks Only) divided into 50,000 (Fifty Thousand only) Equity shares of Rs.10/-(Rupees Ten Only) each.

SHARES

4. The shares shall be under the control of the Directors who may allot or otherwise dispose of the same to such persons and on such conditions as to payment by way of deposit or calls or as to be amount or time for payment of Calls either at par or, subject to the provisions of the Companies Act, at discount and at such time as the Directors may think fit.

5. The Company shall be entitled to treat the registered holder of any shares as the absolute owner there of and accordingly shall not be bound to recognise any trust, equitable, contingent future or partial interest in any share or (except Only) as is by these Articles or by the Act otherwise expressly provided any other right in respect of a share than an absolute right thereto in the person from time to time registered as the holder thereof.

INFRASTRUCTURE DEVELOPMENT CORPORATION (I) LTA

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBIPL)

Gujarat Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

6. No part of the funds of the Company shall be employed in the purchase of its own shares.

7. Every member shall be entitled without charge to one certificate for the shares registered in his name. Such certificate shall be issued in accordance with Companies (Issue of Share Certificates), Rules 1960, under the common seal of the Company specifying the share or shares held by a member and the amount paid thereon.

8. If a share certificate be defaced, lost or destroyed, a fresh one may be issued in its stead on payment of such fee, if any, not exceeding one Rupee and on such terms, if any as to the evidence and indemnity as the directors may think fit.

CALLS ON SHARES AND FORFEITURE

9. The Directors may from time to time make calls upon members in respect of all moneys unpaid on their shares. A call shall be deemed to have been made at the time when the resolution of the Directors authorizing such call was passed.

10. If any member fails to pay the amount called on the day appointed for payment thereof, the Directors may at any time thereafter serve a notice on him requiring him to the amount called with interest, if any, accrued thereon. The notice shall name a further day (not earlier than the expiration of 14 days from the date of service of notice) on or before which payment required by the notice is to be made and shall state that in the event of non payment at or before the time appointed, the share in respect or which the call was made will be liable to be forfeited.

11. If the requirements of any such notice are not complied with by the member to whom the notice has been given, his shares may at any time thereafter be forfeited by a resolution of the Board Directors to that effect.

12. A forfeited share may be sold or otherwise disposed of in such manner as the Directors may unanimously decide, and at any time before the sale or disposition, the forfeiture may be cancelled on such terms as the Directors may think fit.

TRANSFER AND TRANSMISSION OF SHARES

13. Shares cannot be transferred except to a person agreed to by a majority of Board of Directors as being a fit and proper person to hold such shares. This shall not apply where the holder of shares proposes to transfer the shares to any other members or to his son or daughter, uncle or granddaughter or brother or sister, brother-in-law, sister-in-law or mother-in-law.

FINANCIAL INFRASTRUCTURE DEVELOPMENT

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PB & PL)

PBSFF INDIA PVT. LTD.

SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION
KOLKATA
Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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14. Subject to the provisions of Articles 13 and 19 hereof no share shall be transferred to any other person so long as the person selected by the Directors is will to purchase the same at fair value.

15. The person proposing to transfer any share (hereinafter called the proposing transfer) shall give notice in writing to the Company that he desires to transfer the same. Such notice may specify the sum he fixes as the sale value and shall constitute the company as his agent for transferring the shares to any member of the company or the person selected as aforesaid at the price so fixed or at the option of the purchaser at the fair value to be ascertained as provided hereunder. The notice of transfer may include several shares and in such case shall operate as if it were a separate notice in respect of each share. The notice or transfer shall not be revocable except with the sanction of the Directors.

16. If the Company shall within the space of Sixty days after being served with such notice find a member or person selected as aforesaid, the company shall give notice there of to the proposing transferor, whereupon he shall be bound upon payment of the sale price or the fair value, as the case may be, to transfer the shares to the purchasing member or the other a s aforesaid.

17. The Company shall at its general meeting determine the fair value of shares for this purpose and the said fair value shall be in force unless otherwise altered according to the procedure mentioned above.

18. If any case the proposing transferor, after having become bound as aforesaid makes default in transferring the shares, the company may received the purchase money and shall thereupon cause the name of the purchasing member to be entered in the register as the holder of the shares shall hold the purchase money shall be a good discharge to the purchasing member and after his name has been entered in the Register in purported exercise of the aforesaid power, the validity of the proceedings shall not be questioned by any person.

19. If the company does not, within the space of 28 days after being served with a notice of transfer, find a member or person selected as aforesaid willing to purchase the shares and give notice in the manner aforesaid, the proposing transferor shall at any time within three calendar months thereafter be at liberty to sell and transfer the shares to any person and at any price. If no action has been taken by either party within that period the whole of the proceedings should be treated as cancelled and fresh notice and procedure as aforesaid should be followed once again in case a transfer is desired.

20. The directors may refuse to register a transfer of shares subject to Articles, 13, 14 and 19 above. They may, however, refuse to register a transfer to shares:

a) Where the shares are not fully paid up,

b) Where the Company has a lien on the share.

STRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
(Chief Executive Officer)
PBSPL

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c) Without assigning any reason there for,

d) Where the result of such registration would be to make the number of Members exceed the abovementioned limit (Article2). But clauses (c) and (d) of this Articles shall not apply where the proposed transferee is already a member.

21. A fee not exceeding one rupee may be charged for each transfer and shall if so required by the Directors, be paid before the registration thereof.

LIEN

22. The Company shall have a first and paramount lien upon all shares not being fully paid shares registered in the name of each share holder for his debts, liabilities and engagements either solely or jointly with any other person to or with the Company whether the period for payment, fulfillment or discharge thereof shall have actually arrived or not and when any share is held by more persons than one, the Company shall have a lien thereon in respect of all moneys so due from all or any of the holders thereof, and such lien shall extend to all dividends from time to time declared in respect of the shares.

23. Subject to the provisions of Articles 24 here below the shares of any member who is indebted to the Company may be sold by a resolution of the Directors to satisfy the Company's lien thereon, and be transferred to the name of the purchaser and complete title to the shares of such member ~~(which shall be sold)~~ be transferred against such indebted member and all persons claiming under him whether he may be indebted to the Company in point of fact or not. The said title shall be acquired by the purchaser by virtue of such sale and transfer and thereupon, he, the purchaser shall be deemed to be the holder of such shares, discharged from all dues and calls made prior to such purchase, and he shall not be bound to see to the application of the purchase money, nor shall his title to the shares be affected by any irregularity or invalidity in the proceeding with reference to the sale.

24. No sale, however, shall be made under Article 23, unless any part of the debt in respect of which the lien exists, is presently payable. Further such right of sale shall not be exercised until the expiry of 14 days after the service of a notice in writing (stating and demanding payment of such part of the amount in respect of which the lien exists) to the registered holder for time being of the share or the persons entitled hereto by reason of his death or insolvency.

25. The proceeds of any such sale shall be applied in or towards satisfaction of such debts and liabilities in respect of which the lien exists, and the residue, if any shall be paid (subject to a like lien for sums not presently payable as existed upon the shares prior to the sale) to such member or his representative or the persons entitled to the share at the time of the sale.

STRUCTURE DEVELOPMENT CORPORATION

Shirdi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PBSPL)

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Sikkim Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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INCREASE IN CAPITAL

26. The Company in general meeting may from time to time increases its authorized share capital by creating new shares of such amount as may be determined in accordance with the provisions of the Companies Act, 1956.

REDUCTION OF CAPITAL

27. Subject to the confirmation of the Court, the Company may from time to time by special resolution and in the manner authorized and with the sanction required by law reduce its share capital in any way and in particular without prejudice to

a) Extinguish: or reduce the liability on any of; its shares in respect of the share capital not paid up.

b) Either with or without extinguishing or reducing liability of any of its shares, cancel and paid up share capital which is lost, or is un represented by available assets; or

c) Either with or without extinguishing or reducing liability on any of its shares, cancel the paid up capital which ie in excess of the needs of the company and if and so far is necessary to alter its Memorandum by reducing the amount of its share capital and of its share accordingly.

BORROWING POWERS

28. Any bonds, debenture stock or other securities issued by the Company shall be under the control of the Directors who may issue them upon such terms and conditions and in such manner and for such consideration as they shall consider being for the benefit of the Company.

29. If the Directors or any of them or any other persons shall become personally liable for the payment of any sum primarily due from the Company, the Directors any execute or cause to be executed any mortgage, charge or security over the whole or any part of the assets of the Company by way of indemnity to secure the Directors or persons so becoming liable as aforesaid for any loss in respect of such liability.

GENERAL MEETINGS

30. A General Meeting of the Company may hold by giving not less than two days notice in writing.

31. A General Meeting may be called after giving a shorter notice than that specified under Article 30 in consent is accorded thereto in the case of an Annual General

INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

Shirdi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
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Srishti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

PBSPL

Meeting, by all the members entitled to vote thereafter and in the case of any other meeting by the members of the Company holding 95 that gives right to vote at the meeting.

32. Every notice of a general meeting of the Company shall specify the place, date and the hour of the meeting and shall contain a statement of the business to be transacted thereafter. The Board of Directors shall give explanatory statement along with the above referred notice in accordance with the provisions of Section 173(2) of the Companies Act, 1956.

33. Every Annual General Meeting shall be called on a day which is not a public holiday, and shall be held during the business hours at the registered office of the Company or any other suitable place in the village or city in which the registered office of the company is situated and the notice calling such meeting shall specify it is the Annual General Meeting.

QUORUM

34. Two members personally present shall be quorum for a General Meeting. No business shall be transacted at any General Meeting, unless the quorum requisite shall be present at the commencement of the business.

VOTING

35. On a show of hand, every member present in person, or by proxy or attorney, and being a holder of equity shares and entitled to vote shall have one vote. On poll the voting rights of members shall be as laid down in the Act.

36. If two or more persons are jointly registered as holders of any one share, any one of such persons may vote at any meeting either personally or by proxy or attorney as if he were solely entitled there t and if more than one of such joint holders be present, the one whose name stands first in the register in respect of such share shall alone entitled to vote. In respect of several executors or administrators of a deceased member in whose name any share stands, they, shall for the purpose of this clause be deemed t are joint holders.

FRUCTURE DEVELOPMENT CORP

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
(CEO) Executive Officer
PBSPL
(PBSPL)

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Bharti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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DIRECTORS

37. Until otherwise determined by the Company in general meeting, the number of Directors shall not be less than two and not more than twelve.

38. The following shall be the First Directors of the Company and they shall not be liable to retire by rotation.

1. KRISHNA REDDY CHELAMALLA

2. RAJITHA REDDY CHELAMALA

39. Any person whether member of the Company or may be appointed as a Director and no director shall be required to hold any share qualification.

40. The Board shall have power to co-opt one or more persons to be directors, but the total number of directors at any time shall not exceed the maximum number fixed in article 37 above. In the place of a Director who is about to leave or is absent from the State in which Meetings of the Board of Directors are ordinarily held, the Board may appoint any person to be an alternative Director, provided such absence shall not be a for a period of less than three months. Any such appointee, while he holds office as an Alternate Directors shall be entitled to the notices of all the meetings and to attend and vote there at and also on all the resolutions proposed in circulation, but he shall IPSOFACTO vacate office as a Director, if and when the original Director returns to the State in which the meetings are ordinarily held.

41 Each Director shall be paid out of the funds of Company as remuneration for his service such sums not exceeding Rs.250/-(Rupees Two Hundred and Fifty Only) as may be determined by Directors for every meeting of the Directors or of any sub committee thereof at which he shall be present in person besides traveling hotel and other expenses.

42 Subject to the provisions of Section 314 of the Act, if any director shall be appointed to advise the Directors as an expert or be called upon to perform extra services or make special exertion for any of the affairs of the Company, the Directors, may pay to such Director such special remuneration as they think fit, which may be in the form of either salary, commission or lump sum and it may either be in addition to or in substitution of the remuneration specified in the last preceding Article

43 The Managing Director may at any time and shall upon the request of any Director, convene a meeting of the Board. All meeting of the Board of Directors of the Company shall, unless otherwise determined by the Board be held at the

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INFRASTRUCTURE DEVELOPMENT CORPORATION

Shri Sri Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER (PBSPL)

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Kriti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Registered Office. The quorum for a Board Meeting shall be two Directors or one third of the total strength (any fraction contained in that one third being rounded off at one) whichever is higher. The Board shall meet at least once in every three months and at least four such meetings shall be held in a year.

44 Save as otherwise expressly provided in the Act, a resolution in writing circulated in draft, together with all necessary papers signed by all or a majority of the members of the Board or Committee thereof, for the tie being entitled to received notice of a meeting of the Board or committee, shall be as valid and effectual as if it has been passed at a meeting of board of committee, duly convened and held. In the event of signature of anyone or more of the Directors to any such resolution being affixed on different dates, the said resolution shall unless otherwise stand therein is deemed to be passed on the date of signature of the Director signing last.

45 The Union Government, the Industrial Finance Corporation of India or any other Financial Institution or Banker granting loan to the Company shall be entitled to nominate and from time to time substitute in place of such nominees one or more individuals as Director(s) on the Board of the Company and while holding that office such nominee shall not be liable to retirement by rotation.

46 The business of the Company shall be engaged by the Directors who may pay all expenses incurred in setting up and registering the Company and may exercise all such powers, of the Company as are given by Companies Act,1956, or any statutory modification thereof for the time being in for e, or by these articles and are not required to be exercised by the Company in General Meeting subject nevertheless to any regulations made by the Company in General Meeting being not in consistent therewith, but not regulation made by the Company in General Meeting shall invalidate any prior act of the Director which would have been valid if that regulation had not been made.

47 The Board may from time to time appoint one of their body, to the office of Managing Director for such remuneration (Whether by way of salary or commission or partly in one and partly in another) as they may think fit and a Director so appointed shall not while holding that office be subject to retirement by rotation, but his appointment shall be subject to determination IPSOFACTO, if he ceases, from any cause to be Director.

48 The Directors may from time to time entrust to and confer upon any of the Directors for the time being such of the powers exercisable under these presents by the Directors as they may think fit, and may confer such powers for such time, and to be exercised for such object and purpose and upon such terms conditions and with such restrictions as they think expedient and may from time to time withdraw, revoke after or vary all or any of such powers.

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER (PBSPL)

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INFRASTRUCTURE DEVELOPMENT CORPORATION

Shri Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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49 The Board may pay gratuity or pension or allowances on retirement of any Director who has held any other salaries office of place of profit in the Company or this widow or dependants and make contributions to any fund including provident fund or any premium for the purchase of provision of any such gratuity pension or allowance subject to the provisions of section 314 of the Companies Act, 1956.

SERVICING CONSULTANTS AND AGENTS

50 The Board shall have power to appoint servicing consultants and agents for the purchase and sale of goods required for or dealt with by the Company on such terms and conditions as t the period, remuneration, commission etc., as it may deem fit, subject to the provisions of the Companies Act, 1956.

THE SEAL

51 The Directors shall provide a Common Seal of the Company and every instrument to which the seal is affixed shall be signed by any one of the Directors authorized by the Board of Directors in this behalf. The share certificate shall however, be sealed and signed in accordance with the provisions of the Companies (Issue of share certificate) Rules, 1960.

SECRECY

52 No member shall be entitled to inspect the Company's books without permission of the Directors or to require discovery of any information respecting any detail of the Company's trading or any matter which may relate to the conduct of the business of the Company and which in the opinion of the Directors it will not be expedient in the interest of the Company.

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer PBSPL
(PBSPL)

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Sl.No.	Signature, Name, address, occupation of Subscribers	Name, address, description, occupation and Signature of witness
1.	Sd/- CH. KRISHNA REDDY S/o. RANGA REDDY R/o. Plot No. 52, Road No. 2, Green Hills Colony, R.K. Puram, Saroor Nagar, L.B.Nagar, G.H.M.C. A.P. 500 035. D.O.B. 02-02-1968 Occupation - Business	Sd/- B. NARSING RAO, S/o. GOVIND RAO Chartered Accountant Flat No.610, 6th Floor, Babu Khan Estate, Basheerbagh, Hyderabad - 500 001. M.S.No. 22001
2.	Sd/- CH. RAJITHA W/o. KRISHNA REDDY R/o. Plot No. 52, Road No. 2, Green Hills Colony, R.K. Puram, Saroor Nagar, L.B.Nagar, G.H.M.C. A.P. 500 035. D.O.B. 01-03-1976 Occupation - Housewife	

Place : HYDERABAD
Date : 30/5/2006

STRUCTURE DEVELOPMENT CORP. Director Officer

Shakti Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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GOVERNMENT OF ANDHRA PRADESH

CONTRACTOR'S IDENTITY CARD

Water Resources Department
Irrigation Compound, PWD Ground
Vijayawada

1) Name of the Contractor / Firm / Company with Address :
M/s Krushi Infras India Pvt Ltd.,
CIN: U45400TG2008PTC059575
8-15-142/1, 6th Floor, Krushi Pro House, Sri Lakshmi Narasimha Irrigation Complex, L.B. Nagar Ring Road, HYDERABAD - 500 074

2) Registered Class : SPECIAL CLASS

3) Category : "Civil"

4) Registration No. : COT/AP/SP/589/2020

5) Proceeding No. : RO/ENC(Admn)/ADA/AB/SP18/2020 Dt. 17.06.2020

6) Validity Period : From : 17.6.2020 To 16.6.2025

7) Specimen Signature & Name of the Contractor / Authorised Signatory :
(Sri. Ch. Krishna Reddy, Managing Director)

Date : 09/07/2020

For Engineer-in-Chief (Admin)
Water Resources Department
Government of Andhra Pradesh

CONDITIONS

1. This Identity Card should invariably be produced by the Contractor for issue of Tender Schedules and also at the time of Submission of Tenders, Failing which the tender schedules will not be issued nor Tenders accepted.

2. However, the Contractor can authorise any other person for receipt of Tender schedules and for submission of tenders by enclosing this Identity card and an Authorisation letter duly attesting the signature of the person deputed.

INFRASTRUCTURE DEVELOPMENT CORPORATION (I) LTD. KOLKATA

Shakti Infrastructure Development Corporation Ltd.

INFRAS INDIA PVT. LTD.

CHIEF EXECUTIVE OFFICER
(Chief Executive Officer (ABSPL))
PBSPL

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Office of the Engineer-in-Chief (Admin)
Water Resources Department, D.No 48-10-8/1,
N H Feeder Road, Currency Nagar, Vijayawada- 520 008.

Proc.No.Rc/ENC(Admin/ADA/AE/SP 1R/2020 Dt.17-06-2020

Sub:-Registration of M/s Krushi Infras India Private Limited, (CIN :U45400TG2008 PTC059573) as Special Class Contractors-Orders-Issued

Ref:-1. G.O.Ms.No. 58, I&CAD(PW-COD) Department, dt: 23-4-2002.
2. G.O.Ms.No. 94, I&CAD(PW-COD) Department, dt: 1-7-2003.
3. G.O.Ms.No. 202, TR&B(R1) Department, dt: 15-11-2003.
4. Govt. Memo No.51644/COD/2004,I&CAD(PW-COD) Deptt.dt.2-4-2004
5. G.O.Ms No. 130 I & CAD (PW-REFORMS) Dept Dt 22-5-2007 .
6. G.O Ms No 129 Water Resources (Reforms) Dept Dt. 05-10-2015
7. Application of M/s Krushi Infras India Private Limited received in this office on 09-01-2020.
8. Commissioner, CGT,Lr.No.COT/EE/DEE1/T2/Regn/54/2020 dt.11-06-2020.

*** *** ***

The Committee of Engineers-in-Chief and the Commissioner, Commissionerate of Tenders have examined the application received from M/s Krushi Infras India Private Limited, (CIN :U45400TG2008PTC059573), referred to for registration as Special Class Contractor in terms of Government orders cited at its 54th meeting held on 03-06-2020 and approved for registration as Special Class Contractor in the category of "Civil"

1. Based on the decision of Committee of Engineers-in-Chief and the Commissioner, Commissionerate of Tenders, M/s Krushi Infras India Private Limited, (CIN : U45400TG2008PTC059573) is registered as Special Class Contractor in the category of "Civil" with registration No. **COT/AP/SP/589/2020** to tender for works in all the Engineering Departments of the State Government of Andhra Pradesh.
2. The Special Class Contractor registered under the category of "Civil" is qualified to tender for works costing up to any amount .
3. The Managing Director/ Directors of the Company, which are now registered as Special Class Contractor, shall intimate the changes in the Directors of the company, if any ,and produce fresh solvency certificate in the name of Company M/s Krushi Infras India Private Limited, (CIN :U45400TG2008PTC059573), with substituting Directors along with copy of Form DIR 12 filed to Registrar of Companies. Failure to notify the changes to the registering authority with in one month of such change will entail the company to forfeit registration and further the company will be debarred from tendering for works.
4. The Registration is valid for 5 years from the date of registration. The registering authority reserves the right to cancel or demote without any notice and without assigning any reasons.
5. Application for renewal of Registration after 5 years, if desired, should be submitted to this office before one month from the date of expiry of validity of registration.
6. The existing registrations under this category stands cancelled.

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPC)

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Sarvesh Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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7. The Registration of Company is subject to condition that the Directors of the company do not hold individual registration or as sole proprietor of any firm or Director /Partner in any other company / firm which is having Contractor Registration in any department in Government of Andhra Pradesh. The violation of the condition will entail forfeiture of registration and action as per rules.
8. The Contractor shall attend this office along with two passport size coloured photos for purpose of issue of identity card by this office .The identity card issued along with these registration proceedings to the company shall invariably be presented at the time of submission of Tenders.
9. The Contractor shall sign in the copy of A.P.S.S. Kept in the office of Engineer-in-Chief (Admin).
10. The company is advised to become subscriber for Tendarla Samachara Pratyeka Vara Patrika of Water Resources Department.

Sd/-P.V.S Vara Prasad,
Dt 17-06-2020,
Engineer-in-Chief (Admin)

To
M/s Krushi Infras India Private Limited, CIN :U45400TG2008PTC059573,
 # 8-15-142/1, 6th Floor Krushi House, Sri LakshmiNarsimha Complex,
Near L.B Nagar Ring Road, Hyderabad – 500 074,
Email : tenders.krushi@gmail.com

- Copy submitted to the Special Chief Secretary to Government, Water Resources Department, A.P, Secretariat, Velagapudi , Guntur Dist. forfavour of information.
- Copy to All the members of Committee of Engineers- In- Chief for information & necessary action.
- Copy to the Commissioner, Commissionerate of Tenders, Iron Yard, Bhavanipuram, Vijayawada for information and necessary action.
- Copy to All the Engineers-in-Chief and Chief Engineers of Water Resources Department with a request to down load and communicate these proceedings to all the Superintending Engineers. The Engineers-in-Chief, Chief Engineers and Superintending Engineers shall ensure that the identity card, original registration as issued from this office should be verified at the time of tendering. For any lapse, the Officer under whose signature the tender schedules are issued shall be held personally responsible.
- Copy to: The Chief Accounts Officer.
- Copy to: P.A.O., Ibrahimpatnam, Vijayawada. The Company has made online payment for an amount of Rs 10,000/- towards registration fee through CFMS website of Govt of A.P vide challan bearing No. 312936630620 19 dt 8-1-2020. The status of challan verified from website and found that the payment was posted into account of Govt of AP state.

This registration proceedings is available in the official website: www.irrigationap.cgg.gov.in

Sd/-P.V.S Vara Prasad,
Dt 17-06-2020,
Engineer-in-Chief (Admin)

for Engineer-in-Chief (Admin)

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
(Chief Executive Officer)
PBSPL
(PBSPL)

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Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

ANNEXURE

Enclosure to Proc No Rc/ENC(Admin)/ADA/AE/SP 1R/ 2020 Dt. 17-06-2020

SL. No	Name of the Company	Names of Managing Director and Directors	Registered Category	Registration No.
1.	M/s Krushi Infras India Private Limited, CIN : U45400TG2008PTC059573, # 8-15-142/1, 6th Floor, Krushi House, Sri Lakshmi Narsimha Complex, Near L.B Nagar Ring Road, Hyderabad – 500 074, Email : tenders.krushi@gmail.com	1. Sri.Ch. Krishna Reddy Managing Director 2. Smt. Ch. Rajitha Director	Special Class "Civil"	COT/AP/ SP/589/2020

Sd/-P.V.S Vara Prasad,
Dt 17-06-2020,
Engineer-in-Chief (Admin)

for Engineer-in-Chief (Admin)

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shalimar Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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GOVERNMENT OF TELANGANA
ROADS & BUILDINGS DEPARTMENT

CONTRACTOR'S IDENTITY CARD

1) Name of the Company & Address
M/s Krushi Infras India Private Limited
(CIN. No. U45400TG2008PTC059573)
Plot.8-15-142/1, Near L B Nagar Cross Road,
Hyderabad,
T.G. 500035.
Managing Director:
Sri. Cholamalla Krishna Reddy

2) REGISTERED CLASS: SPECIAL CLASS

3) Category: (C I V I L)

4) Registration No: CCT/TS/SP/912/2020

5) Proceedings No: 2025/DEE (e-Gov/Regn.2/SP.C/2019 Chief Engineer (R&B)

Dated: 24-02-2020

6) Validity Period: From 03-01-2020 to 02-01-2025

7) Signature of the Contractor:

Date: 25/02/2020

25/02/2020
For Chief Engineer (R&B)
Administration & Quality Control
Errumanzil, Hyderabad-500 082.

INFRASTRUCTURE DEVELOPMENT CORP.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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CONDITIONS

1) **Demotion of Contractors:**

The registering authority may demote a contractor to a lower class if he :

i) fails to execute contractor or executes it unsatisfactorily or is proved to be responsible for constructional defects.

ii) has no longer adequate equipment, technical personnel or financial resources.

iii) violates any important conditions of contract.

iv) is responsible for any other matter which may justify his demotion to a lower class.

v) if litigious by nature.

2) Removal from the approved List:

Registering authority may remove the name of a contractor from the approved list, if the contractor

i) has on more than one occasion failed to execute a contract or has executed it unsatisfactorily

ii) fails to abide by the conditions of registration or is found to have given false particulars or information at the time of registration

iii) Persistently violates any important condition(s) of the contract.

iv) Is proved to be responsible for construction defects in a number of

v) Is declared or in the process of being declared bankrupt in solvents wound up dissolved or partitioned.

vi) Persistently violates the labour regulations and rules

SHRISTI INFRASTRUCTURE DEVELOPMENT

Shristi Infrastructure Development Corporation Ltd.

KAUSHAL INFRAS INDIA PVT. LTD.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

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Shrishti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

GOVERNMENT OF TELANGANA
ROADS AND BUILDINGS DEPARTMENT

Present: D. Asha Rani, M.Tech.,
Chief Engineer(R&B), Administration & Quality Control,

Proceedings, No. 2025/DEE(e-Gov)/Regn.2/SP.C/2019, Date: 24-02-2020

Present Committee

1)	Sri B. Nagendra Rao	Engineer-in-Chief (Admn. Wing),I&CAD, Dept & Chairman, Committee of Engineers-in-Chief Commissionerate of Tenders, Government of Telangana, Hyderabad.
2)	Sri M. Satyanarayana Reddy	Engineer-in-Chief, PR, Hyderabad, Government of Telangana & Member
3)	Sri R. Sreedhar	Chief Engineer PH, Hyderabad Government of Telangana & Member

Sub: R&B Dept. -Contractor –Registration of **Special Class (Civil)** Contractor – **M/s Krushi Infras India Private Limited,** – Orders – Issued.

Ref: 1. G.O. Ms. No. 94, dt.01-07-2003 of Irrigation and CAD (PW-COD) Department.
2. G.O. Ms. No.202, T, R&B (RI) Department, dt. 15-11-2003.
3. Memo No. 51644/COD/2004,Dt.02-04-2004 of Govt., I&CAD (PW-COD) Dept.,
4. G.O. Ms. No.130,I&CAD(PW-REFORMS)Dept., dt.22-5-2007.
5. G.O. Ms. No.4, I&CAD (Reforms) Dept., dt.15-07-2014.
6. G.O. Ms. No.14, I&CAD (Reforms) Dept., dt.31-01-2015.
7. G.O. Ms. No.66, I&CAD (Reforms) Dept, Dated: 20-04-2015.
8. G.O.Ms.No.149, I&CAD (Reforms) Dept. Dated: 15-10-2015.
9. G.O.Ms.No.46, I&CAD (Reforms)Dept.,Dated:28.06.2016
10. G.O.Ms.No.6, I&CAD (Reforms) Dept., Dated: 23.01.2017.
11. G.O.Ms.No.21, Irrigation & CAD (Reforms) Dept, Dt: 13-04-2017
12. Engineering-in-Chief (A W) I&CAD AP Proceedings. No. RC/ ENC (AW)/ ADA/ AEE1/ SP13P/ 2014/ TS/Dated:03-01-2015.
13. Application of **M/s Krushi Infras India Private Limited,** Hyderabad Application received through online no **COTSP151119-0249 on 16-11-2019** and submitted the hard copy on Dated:21-11-2019.
14. Minutes of 111th meeting held on **13-02-2020** of the Committee of Engineers. in. Chief, Communicated by COT, vide Lr. No. MinutesM111/I&CADD/Regn/SO1/DEE2/EE/COT/2019-20, Dt.20-02-2020.

*****

1. **M/s Krushi Infras India Private Limited,** was registered as **Special Class** Contractor under **Civil** category vide reference 12th cited, with registration No. **COT/TS/SP/40/2014**, and it is lapsed **02-01-2020.** The **Company** has applied through online with application No **COTSP151119-0249** for Renewal of Registration as **Special Class (Civil)** Contractor in the reference 13th cited.

2. The Committee of Engineers-in-Chief and Commissioner, Commissionerate of Tenders, Telangana State., examined the application received from the **Company** for Registration as Special **Class (Civil)** Contractor at its 111th meeting held on **13-02-2020.** The committee approved the application at **Sl.No.21** vide reference 14th cited for registration as **Special Class (Civil)** Contractor for all branches of Engineering Departments of Telangana State Government subject to certain conditions.

3. Accordingly the **Company** is registered as follows:-

Name and address of the Company	Name of Managing Director/ Director	Registered Category	Registration number assigned
M/s Krushi Infras India Private Limited, (CIN No. U45400TG2008PTC059573) No. 8-15-142/1 Near L B Nagar Cross Road Hyderabad TG 500035 E.mail :krushiinfrasindia@gmail.com Mobile. No. 9177550789 PAN. No. AADCK5115E GSTIN.No. 36AADCK5115E1ZW	**Managing Director** 1.Sri Chelamalla Krishna Reddy **Director** 2. Smt Chelamala Rajitha	Special Class (Civil)	COT/TS/ SP/912/ 2020

CHIEF EXECUTIVE OFFICER

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INFRASTRUCTURE DEVELOPMENT CORPORATION

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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4. The above **Company** is qualified to tender for works costing upto **any amount** in the category of **(Civil)** subject to the following conditions.

5. The **Company** mentioned at **Para-3** above which is now registered as **Special Class (Civil)** shall inform the change of **Directors,** if any to the registering authority for information, duly furnishing an affidavit on Rs. 100/- Non Judicial Stamp Paper by the incoming **Directors,** declaring that they do not have any other Contractor Registration either Individual or a partner in a firm or a director in a **Company.** Self declaration/Affidavit stating that they have not been blacklisted, declaration that they do not have any cases pending against them shall also be furnished. The original registration Proceedings issued will holds good for its validity period.

6. The **Managing Director/Director** of the **Company** mentioned at **Para-3** above should not hold **registration** in their **individual names** or as Proprietor / Partner / Managing Partner / Director / **Managing** Director of any other **Firm / Company** anywhere in **Telangana State.** Further **the Company also furnished an** undertaking signed by all the **Directors** accordingly. Therefore the violation of the condition will entail **forfeiture of** Contractor **Registration** and **action** shall be initiated as per rules.

7. **The registration is valid for five (5) years with validity starting from the subsequent date of expiry of pervious registration i.e., 03-01-2020 to 02-01-2025,** since the company has submitted for renewal of Registration before one month of expiry of pervious registration duly complying with Clause (5) of the existing Registration proceedings 12th cited.

8. Application for **renewal** of registration if desired should be submitted before **one month** from the date of expiry of **validity** of registration as mentioned in **Para-7.**

9. The Company registered in **Special Class (Civil)** can also tender for the works falling under lower classes.

10. All the other existing Contractor registrations if any in the State of Telangana with same specialization in different classes in the name of the Proprietor / Individual and in the name of the Managing Director/ Whole Time Directors / Managing Partner / Director / Partner of any Company / Firm stands cancelled.

11. The **Company** is instructed to upload their bio-data in the web site **http://ecot.apts.gov.in & http://www.tsts.telangana.gov.in.**

12. A copy of the registration Proceedings is available in the department website i.e. www.roadbuild.telangana.gov.in.

D. Asha Rani
Chief Engineer (R&B)
Administration & Quality Control

To
M/s Krushi Infras India Private Limited,
(CIN No. U45400TG2008PTC059573)
No. 8-15-142/1,
Near L B Nagar Cross Road,
Hyderabad TG 500035

Copy to All Engineer-In-Chiefs of the State Government, Government of Telangana.
Copy to All Chief Engineers of the State Government, Government of Telangana.
Copy to All the Superintending Engineers of R&B Department, Government of Telangana.
Copy submitted to Commissioner, COT, 1st Floor, Ground Water Building, Opp., to Govt., Degree College, Chintal Basthi, Khairatabad, Hyderabad, Telangana State, Government of Telangana.
Stock File

25/02/2020
for Chief Engineer (R&B)
Administration & Quality Control

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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बिहार शहरी आधारभूत संरचना विकास निगम लि0
(बिहार सरकार का उपक्रम)
[redacted] भवन, भौर्यालोक कॉम्प्लेक्स बुद्ध मार्ग, पटना 800001
फोन नं. 0612-2210101/02, 2210103 (फैक्स), email – nidbuidcp@gmail.com

कार्यालय आदेश

संख्या – BUIDCo/Reg-I/2018-[redacted]142 दिनांक – 20.8.18

बिहार सरकार के "बिहार ठेकेदारी निबंधन नियमावली – 2007" के अनुलोक में बिहार शहरी आधारभूत संरचना विकास निगम लि. पटना में ठेकेदारों के निबंधन के क्रम में M/s KRUSHI INFRAS INDIA PVT. LTD. का निबंधन निम्न तालिका के अनुसार किया जाता है –

क्र	संवेदक का पूरा नाम एवं पता	रजिस्ट्रेशन नं.	श्रेणी	अवधि	
				कब से	कब तक
1	2	3	4	5	6
1	M/s KRUSHI INFRAS INDIA PVT. LTD, 8-15-142/1, 6th Floor, Krushi House, Sri Laxmi Narsimha Complex, Near L.B. Nagar Ring Road, Hyderabad-500 074	Reg.-I-2018-BUIDCo-Yo-53	1 (एक)	18.08.2018	17.08.2023

मुख्य महाप्रबंधक,
बुडको।

ज्ञापांक -3015 दिनांक – 20-8-18

प्रतिलिपि–

1 महाप्रबंधक (तकनीकी) / महाप्रबंधक (प्रशासन) / महाप्रबंधक (वित्त) / वरी परियोजना निदेशक / प्रबंध निदेशक के कार्यपालक सहायक (परि.) / वरी प्रबंधक (जिला) / कंपनी सचिव / प्रबंधक (वेबि) बुडको पटना को सूचनार्थ प्रेषित।

2 M/s KRUSHI INFRAS INDIA PVT. LTD, 8-15-142/1, 6th Floor, Krushi House, Sri Laxmi Narsimha Complex, Near L.B. Nagar Ring Road, Hyderabad-500 074 को सूचनार्थ प्रेषित।

मुख्य महाप्रबंधक,
बुडको।

Shrisai Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
(PBSPL)

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Shrist Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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FORM T-2

(To be submitted by Sole Bidder/ All Member including lead in case of Consortium)

STRUCTURE & ORGANISATION

1	Name & Address of the Bidder : GKR INFRACON (INDIA) PRIVATE LIMITED, Plot No 43-N-III, H No.8-2-292/82/J III/43/N, Road No 71, Jubilee Hills, Hyderabad - 500033
2.	Telephone No. /Telex No. /Fax No. 9949923355
3.	Permanent Account No.: AAECG5335P (Attached Copy of PAN.)
4	GST Registration No of the state: **(atiach copy)** (If the bidder has not obtained GST registration in the State in which the work is to be taken up, or as required by GST authorities then in such a case the bidder **shall scan and upload following under taking** along with other bid documents. "If work is awarded to me, I/we shall obtain GST registration Certificate of the State, in which work is to be taken up, within one month from the date of receipt of award letter or before release of any payment by the Employer, whichever is earlier, failing which I/We shall be responsible for any delay in payments which will be due towards me/us on a/c of the work executed and/or for any action taken by Employer or GST department in this regard)
4.	Employees Provident Fund Account No. : APHYD1420406000 **(attach copy)**
5.	Legal status of the Bidder (Attached copies of original Document defining the legal status).
a)	An Individual
b)	A proprietary firm
c)	A firm in partnership
	A limited company or Corporation

Shristi Infrastructure Development Corporation Ltd

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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6.	Particulars of registration with various Government bodies (attach registration copies).	
	Organization/Place of registration No.	Registration No. & Date
7.	Names and Titles of Directors & Officers with designation to be concerned with this work	LANKI REDDY GOPI KRISHNA MANAGING DIRECTOR
8.	Designation of individuals authorized to act for the organization.	MANAGING DIRECTOR
9.	Whether the Bidder is a shareholder or partner of any firm enlisted in PBSPL.	NO
10.	Whether the Bidder or any of his partners or shareholders is / are members of the Indian Parliament or any State Legislature or relative of any of officers in PBSPL. If Yes, name and particulars of such officer along with the relationship to the Bidder / partner.	NO
11.	Name of partners with their respective shares in the firms (attested copy of partnership deed to be enclosed) and affidavit of sole proprietorship in case of individual Bidder.	LANKI REDDY GOPI KRISHNA - 51,000 Shares LANKI REDDY SUBBA REDDY - 49,000 Shares
12.	Was the Bidder ever required to suspend construction for a period of more than six months continuously after you commenced the construction? If so, give the name of the project, Duration and reasons of suspension of work.	NO
13.	Has the Bidder or any constituent partner in case of partnership firm, ever abandoned the awarded work before its completion? If so, give name of the project, year and reasons for abandonment.	NO
14.	Has the Bidder or any of his constituent partners or shareholders has ever been black-listed or removed from the approved list of contractors, or demoted to a lower class or orders passed banning / suspending business with the applicant etc. by any Govt. Department/Public Sector Undertaking in the past. If so give details including year.	NO
15.	In which field of construction the Bidder has specialization and interest?	WATER PIPELINE AND WATER RETAINING STRUCTURES
16.	Number of years in the construction Industry.	9 YEARS

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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INFRASTRUCTURE DEVELOPMENT CORPORATION

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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17.	Any other information considered necessary but not included above.	NOT APPLICABLE
18.	Whether the Bidder or his constituent partners or shareholders are in any capacity near relatives (*) of any employee in PBSPL. If Yes, name and designation of officer in PBSPL to whom the Bidder or his constituent partners or shareholder is a near relative.	NO
19	Whether Bidder is associated, directly or indirectly, with the Consultant or any other entity that has prepared the tender design, specifications and other documents for the Project or being proposed as Project Manager/Engineer for the Contract	NO

(*) That includes wife, husband, parents, grand-parents, children, grand-children, brothers, sisters, uncles, aunts, cousins, and their corresponding in-laws.

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Shri Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shri Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Chhattisgarh Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
(PBSPL)

GKR INFRACON (INDIA) LTD.
Hyderabad

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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UNDERTAKING

We, 3. GKR Infracon (India) Private Limited be and hereby undertake that;

"If work is awarded to us, we shall obtain GST registration Certificate of the State i.e Andaman and Nicobar islands, in which work is to be taken up, within one month from the date of receipt of award letter or before release of any payment by the Employer, whichever is earlier, failing which We shall be responsible for any delay in payments which will be due towards us on a/c of the work executed and/or for any action taken by Employer or GST department in this regard".

For GKR Infracon (India) Private Limited

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Authorised Signatory

Dated: 27.01.2021

INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER PBSPL

Chief Executive Officer (PBSPL)

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Shrinil Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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(Amended)

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 36AAECG5335P1Z6

1.	Legal Name	GKR INFRACON (INDIA) PRIVATE LIMITED			
2.	Trade Name, if any	GKR INFRACON (INDIA) PRIVATE LIMITED			
3.	Constitution of Business	Private Limited Company			
4.	Address of Principal Place of Business	8-2-293/82/J 111/43/N, OPP JUBILEE HILLS PUBLIC SCHOOL, ROAD NO 71, JUBILEE HILLS, Hyderabad, Telangana, 500033			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	01/07/2017	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Telangana Goods and Services Tax Act, 2017			

Signature

Name	Naresh Naik Vadithe
Designation	Deputy State Tax Officer
Jurisdictional Office	SRINAGAR COLONY
9. Date of issue of Certificate	27/02/2020

Note: The registration certificate is required to be prominently displayed at all places of Business Office(s) in the State.

Shristi Infrastructure Development Corporation Ltd.

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL (PBSPL)

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 27/02/2020 by the jurisdictional authority.

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Annexure A

Details of Additional Place of Business(s)

GSTIN	36AAECG5335P1Z6
Legal Name	GKR INFRACON (INDIA) PRIVATE LIMITED
Trade Name, if any	GKR INFRACON (INDIA) PRIVATE LIMITED

Total Number of Additional Places of Business(s) in the State 0

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

INFRASTRUCTURE DEVELOPMENT CORPOR

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL
(PBSPL)

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Shrishti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Annexure B

GSTIN	36AAECG5335P1Z6
Legal Name	GKR INFRACON (INDIA) PRIVATE LIMITED
Trade Name, if any	GKR INFRACON (INDIA) PRIVATE LIMITED

Details of Managing Whole-time Directors and Key Managerial Persons

1

Name	GOPIKRISHNA LANKI REDDY
Designation/Status	MANAGING DIRECTOR
Resident of State	Telangana

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

WEST BENGAL INFRASTRUCTURE DEVELOPMENT CORPORATION KOLKATA

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Establishment Details

1	Estb ID	APHYD1420406000
2	Establishment Name	GVR INFRACON (INDIA) PRIVATE LIMITED
3	Bank Account Details	S No: 1 | Account Number: XXXXXXXXXXXX3015 | IFSC Code: UTIB0000030 | Bank Name: AXIS BANK | Last Updated: 16/05/2018
4	Under EPFO Office	HYDERABAD
5	Exemption Status	PF Exemption Status: 0 | Pension Exemption Status: 0 | EDLI Exemption Status: 0
6	Un No.	1004679021
7	Address	GVR INFRACON INDIA PRIVATE LIMITED, PLOT NO 550-C/1, ROAD NO 92,JUBILEEHILLS, Dist HYDERABAD, State TELANGANA, Pin 500033
8	PAN	PAN Number: N/A | Verification Status: Verified | Verification Date: 12/01/2016
9	Coverage Section	2(1)(I)(b) | Coverage Date: 01/12/2015
10	Estb Status	LIVE ESTABLISHMENT | Establishment Type: PRIVATE LIMITED COMPANIES
11	Primary Mail Id	ramkamem@gvrinfra.in | Primary Mobile: 9701813131
12	Phone	9701813131 | Fax: Not Available

Note. To change name of establishment/address, please update your Form 5A and submit a signed copy of the same to the EPFO field office with documentary evidence of your new/correct address.

Active Signatory List

	Name	Designation	Mobile	Email	Effective From
1	LANKI REDDY GOPIKRISHNA	MANAGING DIRECTOR	08651100146	-	26-JUN-2015
2	LANKI REDDY GOPIKRISHNA	MANAGING DIRECTOR	8663139146	-	26-JUN-2015
3	LANKI REDDY GOPIKRISHNA	MANAGING DIRECTOR	9701813131	-	26-JUL-2017
4	LANKI REDDY GOPIKRISHNA	MANAGING DIRECTOR	9949823456	-	26-JUL-2018

Designed, Developed and Hosted by Employees' Provident Fund Organisation, India
Last Updated Thu 21 Jan 2021 (PV 3.2.9)

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

GVR INFRACON (INDIA) PVT. LTD. Hyderabad

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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प्रारुप 1
पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U45209AP2012PTC078421 2011 - 2012

मैं एतद्द्वारा सत्यापित करता हूँ कि मैसर्स

GKR INFRACON (INDIA) PRIVATE LIMITED

का पंजीकरण, कम्पनी अधिनियम 1956 (1956 का 1) के अंतर्गत आज किया जाता है और यह कम्पनी प्राइवेट लिमिटेड है।

यह निगमन-पत्र आज दिनांक पांच जनवरी दो हजार बारह को हैदराबाद में जारी किया जाता है।

Form 1
Certificate of Incorporation

Corporate Identity Number : U45209AP2012PTC078421 2011 - 2012

I hereby certify that GKR INFRACON (INDIA) PRIVATE LIMITED is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the company is private limited.

Given at Hyderabad this Fifth day of January Two Thousand Twelve.

Registrar of Companies, Andhra Pradesh
कम्पनी रजिस्ट्रार, आंध्र प्रदेश

*Note: The corresponding form has been approved by V VENKATA RAMI REDDY, Registrar of Companies and this certificate has been digitally signed by the Registrar through a system generated digital signature under rule 5(2) of the Companies (Electronic Filing and Authentication of Documents) Rules, 2006.
The digitally signed certificate can be verified at the Ministry website (www.mca.gov.in).

कम्पनी रजिस्ट्रार के कार्यालय अभिलेख में उपलब्ध पत्राचार का पता :
Mailing Address as per record available in Registrar of Companies office:
GKR INFRACON (INDIA) PRIVATE LIMITED
PLOT NO:263 H.NO:8-3-836/263, PHASE II KAMALAPURI COLONY, SRINAGAR COLONY EXTN,
HYDERABAD 500073,

Hydarabad

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
GKR Infracon (India) Pvt. Ltd.
PBSRL (PBSPL)

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INFRASTRUCTURE DEVELOPMENT CORPORATION KOLKATA

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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FORM NO. INC-22

[Pursuant to section 12(2) & (4) of The Companies Act, 2013 and Rule 25 and 27 of The Companies (Incorporation) Rules 2014]

Notice of situation or change of situation of registered office

Form Language (•) English ( ) Hindi

Refer the instruction kit for filling the form.

1. * This form is for ( ) New company (•) Existing company

2. *(a) Corporate identity number (CIN) of company or SRN of Form No. INC-1: U45209TG2012PTC078421 [Pre-fill]

   (b) Global location number (GLN) of company:

3. (a) Name of the company: GKR INFRACON (INDIA) PRIVATE LIMITED

   (b) Address of the registered office of the company:

   PLOT NO:253 H.NO 8-3-838/253
   PHASE II KAMALAPURI COLONY, SRINAGAR COLONY EXTN

   (c) Name of the office of existing Registrar of Companies (RoC):

   Registrar of Companies, Andhra Pradesh and Telangana

   (d)* Purpose of the form
   - (•) Change within local limits of city, town or village
   - ( ) Change outside local limits of city, town or village within the same RoC and state
   - ( ) Change in RoC within the same state
   - ( ) Change in state within the jurisdiction of same RoC
   - ( ) Change in state outside the jurisdiction of existing RoC

4. Notice is hereby given that

   * (a) The address of the registered office of the company with effect from
   - (•) 21/12/2015 (DD/MM/YYYY) is
   - ( ) The date of incorporation of company is

   *Address Line I: 8-2-293/82/J III/ 550-C/1, Plot No 550-C/1
   Line II: Road No 92, Jubilee Hills
   * City: Hyderabad
   * District: Hyderabad
   * State/Union Territory: Telangana-TG
   Country: INDIA
   * Pin code: 500033
   * Phone (with STD Code) +91 - 040 8008815777
   * email ID: gkrinfracon@gmail.com

   (b) * Registered Office is
   - ( ) Owned by Company
   - ( ) Owned by director(Not taken on lease by company)
   - (•) Taken on lease by company
   - ( ) Owned by any other entity/Person (Not taken on lease by company)

   (c) *Name of office of proposed RoC or new RoC:

   Registrar of Companies, Andhra Pradesh and Telangana

   (d) Full address of the police station under whose jurisdiction the registered office is situated

   * Address Line I: Jubilee Hills Police Station
   Address Line II: Jubilee Hill's Police Station
   * City: HYDERABAD
   State/Union Territory: Telangana-TG
   * Pin code: 500034

   (e) * Particulars of the Utility Services Bill depicting the address of the registered office (not older than two months): 227 Electricity Bill

   For GKR INFRACON (INDIA) PVT. LTD. Director / Chief Executive Officer

   For GKR INFRACON (INDIA) PVT. LTD. Hyderabad

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INFRASTRUCTURE DEVELOPMENT CORPORATION KOLKATA

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Attachments

(1) * Proof of Registered Office address (Conveyance/Lease deed/Rent Agreement along with the rent receipts) etc.;	Attach	List of attachments: POWER BILL.pdf; Rental Agreement.pdf
(2) * Copies of the utility bills as mentioned above (not older than two months);	Attach	
(3) * A proof that the Company is permitted to use the address as the registered office of the Company if the same is owned by any other entity/ Person (not taken on lease by company);	Attach	
(5) List of all the companies (specifying their CIN) having the same registered office address, if any;	Attach	
(6) Optional attachment, if any	Attach	Remove attachment

Declaration

I * GOPIKRISHNA LANKI REDDY

(•) have been authorized by the Board of Directors of the company vide resolution number 4 dated 21/12/2015 to sign this form and declare that

[x] * all the requirements of The Companies Act 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with.

[x] * I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

[x] It is hereby further certified that SREERAMA MURTHY. a Chartered Accountant(in whole-time practice) having Membership Number 227993 and certificate of practice number 227993 certifying this form has been duly engaged for this purpose.

* To be digitally signed by LANKI REDDY GOPIKRISHNA

* Designation Director

* Director Identification Number of the director ; or DIN or PAN of the manager or CEO or CFO; or Membership number of the Company secretary 05136331

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of The Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original records maintained by the company which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that :

1. The said records have been properly prepared, signed by the required officers of the company and maintained as per the relevant provisions of The Companies Act, 2013 and were found to be in order.
2. I have opened all the attachments to this Form and have verified these to be as per requirements, complete and legible.
3. I further declare that I have personally visited the registered office given in the form at the address mentioned herein above and verified that the said registered office of the company is functioning for the business purposes of the company.

* To be digitally signed by SREERAMA MURTHY VELAGA

(•) Chartered accountant (in whole-time practice) or ( ) Cost accountant (in whole-time practice) or ( ) Company secretary (in whole-time practice)

Membership number: (•) Associate ( ) Fellow

Certificate of practice number: 227993 227993

INFRASTRUCTURE DEVELOPMENT CORPORATION (A.P.) LTD. Director

PBSPL Chief Executive Officer

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement/cerficate and punishment for false evidence respectively.

Modify | Check Form | Prescrutiny | Submit

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Page 2 of 3

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Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.

INFRASTRUCTURE DEVELOPMENT CO... KOLKATA

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER PBSPL

Chief Executive Officer (PBSPL)

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INFRASTRUCTURE DEVELOPMENT CORPORATION
KOLKATA

Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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INCORPORATED

UNDER THE COMPANIES ACT, 1956

(1 OF 1956)

COMPANY LIMITED BY SHARES

ARTICLES OF ASSOCIATION

OF

GKR INFRACON (INDIA) PRIVATE LIMITED

PRELIMINARY

1. The following Articles shall be the regulation of the Company.

APPLICATION OF TABLE 'A'

The regulations contained in Table 'A' of the first schedule of the Companies Act, 1956 in so far as they are applicable to private company, shall apply to this company save in so far as they are expressly or impliedly excluded by the following articles.

Shriram Infrastructure Development Corporation

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL

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INFRASTRUCTURE DEVELOPMENT CORPORATION KOLKATA

Shristi Infrastructure
Development Corporation Ltd.

EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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INTERPRETATION

2. Unless the context otherwise requires, words or expressions contained in these Articles shall have the same meaning as in the Companies Act, 1956 or any statutory modifications thereof in force at the date on which these articles become binding on the Company

a) 'The Act' means the Companies Act, 1956 as amended from time to time and statutory modifications thereof

b) "The Board" or "The Board of Directors" means the meeting of the directors assembled at a board meeting or the requisite number of directors entitled to pass circulated resolution as the case may be, in accordance these articles

c) "The Company" means **GKR INFRACON (INDIA) PRIVATE LIMITED**

d) "The Registrar" means the Registrar of Companies having jurisdiction over the Company

e) "The Seal" means the common seal of the Company

f) Words imparting the masculine gender shall include feminine gender and vice versa, words imparting the singular shall include the plural and vice versa

PRIVATE COMPANY

3. The Company is a Private Company within the meaning of Section 3 (1) (iii) of the Companies Act, 1956 and accordingly:

a) The right to transfer shares of the Company is restricted in the manner provided herewith.

b) The number of Members of the Company is limited to fifty not including

i. Persons who are in the employment of the Company , and

ii. Persons who, having been formerly in the employment of the Company, were Members of the Company while in that employment and have continued to be Members after the employment ceased.

Provided that where two or more persons hold one or more shares in the Company jointly, they shall for the purpose of these Articles, be treated as a single member

c) No invitation shall be issued to public to subscribe for any shares or debentures of the Company

d) Prohibits any invitation or acceptance of deposits from persons other than its members, directors or their relatives.

e) The minimum Paid-up capital is Rs 100,000/- (Rupees One Lakh) or such higher paid-up capital as may be prescribed

CAPITAL AND INCREASE AND REDUCTION OF CAPITAL

4. The Authorised Capital of the Company is 20,000,000 (Rupees Two Crores Only) Divided into 2,000,000 (Twenty Lakhs only) Equity Shares of face Value Rs 10/- each (Ten Rupees each)' with

RASTRIYA TIRE DEVELOPMENT CORPORATION LTD

GKR INFRACON (INDIA) PVT LTD Hyderabad

For GKR INFRACON (INDIA) PRIVATE LIMITED

CHIEF EXECUTIVE OFFICER

Director

Shristi Infrastructure Development Corporation Ltd

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Shri Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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power to increase and reduce capital of the Company and to divide the shares in the Capital for the time being and to attach rights, privileges, such preferential qualified or special rights privileges or conditions as may be determined by or in accordance with the Regulations of Company for the time being in force and to vary, modify, draft or abrogate and such rights privileges or conditions in such manner as may be permitted by the said act and provided by the regulations of the Company for the time being in force

5. The Company shall have power to increase or reduce its capital, sub-divide the shares for the time being into shares of smaller denominations or to consolidate them into shares of larger denominations or to divide them into several classes of stock of shares or to attach to them respectively, such preferential rights or privileges or conditions as may be determined by the Company in General Meeting or in accordance with these Articles of Association of the Company.

6. Subject to the provisions of the Act and these Articles, the Shares shall be at the disposal of the Board and they may allot, grant options over or otherwise deal with or dispose them to such persons at such time and on such terms and conditions as they feel proper.

7. Subject to the provisions of the Articles, the Company shall have power to issue preference shares, which are liable to be redeemed on such terms and in such manner as the Company may determine.

8. The Directors may also allot and issue shares in the Capital of the Company as payment or part payment for any property, goods or machinery sold or transferred, or services rendered to the Company, and any shares which may be so allotted may be issued as fully or partly paid-up shares and if so issued, shall be deemed to be fully or partly paid up shares, as the case may be.

9. If by the conditions of allotment of any shares, the whole or part of the amount of issue price thereof shall be payable by installments or at fixed times, every such installments or sum shall when due, be paid to the Company by the persons who for the time being shall be the member registered in respect of such shares or by his executor or administrator as if it were a call duly made by the Board and of which due notice had been given.

10. No person shall be recognised by the Company as holding any shares upon any trust and the Company shall not be bound by or recognize any equitable, contingent, future or partial interest in any shares or interest in any fractional part of a Shares or any other right in respect of any Shares except an absolute right, to the entirety thereof in the registered holder.

11. The Company and the Board shall incur no liability or responsibility in consequence of its registering or giving effect to a transfer of shares, made or purporting to be made, by the apparent legal owner thereof (as shown or appearing in the Register of Members), to the prejudice of persons having or claiming any equitable right to such shares and who may have entered such notice or referred thereto in any books of the Company and the Company shall not be bound or required to regard or attend or give effect to any notice which may be given to any equitable right, title or interest or be under any liability for refusing or neglecting to do so though it may have been entered or referred to in some book of the Company but the Company shall nevertheless be at a liberty to regard and attend to any such notice and give effect thereto if the Board shall so think fit.

12. The shares may be issued at a premium or at discount as may be deemed expedient subject to the provisions of the Act and these Articles.

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SHARE CERTIFICATE

13. Every member shall be entitled to have share certificate(s) for the shares registered in his name, such certificate(s) shall be issued in accordance with the Companies (Issue of Share Certificate) Rules, 1960 specifying the share(s) held by the member and the amount paid thereon, under the common seal of the Company. In respect of share or shares held jointly by several persons, the Company shall not be bound to issue more than one certificate and delivery of a certificate to one of the several joint holders shall be sufficient delivery to all such holders.

14. If a share certificate is defaced, lost or destroyed, it may be renewed on payment of such fee, if any, not exceeding two rupees and on such terms, if any, as to evidence and indemnity as the Directors may think fit.

LIEN

15. The Company shall have a first and paramount lien upon all shares (whether fully paid or not) registered in the name of any member either alone or jointly with any other person and upon the proceeds of sale thereof, for his debts, liabilities and engagements whether solely or jointly with any other person to or with the Company, whether the period for the payment fulfillment or discharge thereof shall have actually arrived or not and such lien shall extend to all dividends declared from time to time in respect of such shares. But the Directors may at any time declare any shares to be exempted wholly or partly from the provisions of this Article.

16. The Company may sell, in such manner as the Directors think fit, any shares on which the Company has a lien but no sale shall be made unless a sum in respect of which the lien existing is presently payable and not until the expiration of days after a notice in writing stating and demanding payment of such part of the amount in respect of which the lien exists as is presently payable has given to the registered holder for the time being of the share to the person entitled thereto by reason of death or insolvency.

17. The proceeds of the sale shall be received by the Company and applied towards satisfaction of such debts, liabilities and engagements in respect of which the lien exists and the residue, if any, shall subject to a like lien for sums not presently payable as existed upon the sale, be paid to the person entitled to the shares at the date of sale.

CALLS ON SHARE AND FORFEITURE

18. The directors may from time to time make such calls upon members in respect of any moneys unpaid on their shares and each member shall pay to the Company as required by the notice the amount called on his Shares. A call shall be deemed to have been made at the time when the resolution of the Directors authorizing such call was passed.

19. In regulations 13(1) of Table "A" the words "Provided that no call shall exceed one fourth of the nominal value of the shares or be payable at less than one month from the date fixed for the payment of last preceding call" shall be made.

20. If any members fail to pay any calls, on the day appointed for payment thereof, the Board may, at any time thereafter during such time as any part of the call remains unpaid, serve a notice on him/her requiring payment of so much of the call as is unpaid, together with any interest which may have accrued.

21. The notice aforesaid shall –

(a) name a further day (not earlier than the expiry of 14 days from the date of service of notice) on or before which payments required by the notice are to be made; and

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(b) state that in the event of non-payment on or before the time appointed, the share in respect of which the call was made will be liable to be forfeited.

22. If the requirements of any such notice as aforesaid are not complied with, any share in respect of which the notice has been given, at any time thereafter, before the payment required by the notice has been made, be forfeited by a resolution of the Board to that effect.

23. A forfeited share may be sold or otherwise disposed of on such terms and in such manner as the Directors may unanimously decide and at any time before the sale or disposition, the forfeiture may be cancelled on such terms as the Directors may think fit.

24. A person whose shares have been forfeited shall cease to be a member in respect of the forfeited shares, but shall, notwithstanding the forfeiture, remain liable to pay to the Company all moneys which, at the date of forfeiture, were presently payable by him to the Company in respect of the shares. The liability of such person shall cease if and when the Company shall have received payment in full or all moneys in respect of the shares.

25.

(1) A duly verified declaration in writing that the declarant is a Director, a Manager or a Secretary of the Company, and that the Shares in the Company have been duly forfeited on a date stated in the declaration, shall be conclusive evidence of the facts therein stated as against all persons claiming to be entitled to the Shares.

(2) The Company may receive the consideration, if any, given for the Shares on any sale or disposal thereof and may execute the transfer of Shares in favour of the person to whom the Shares is sold or disposed of.

(3) The transferee shall thereupon be registered as the holder of the shares.

(4) The transferee shall neither be bound to see to the application of the purchase money, if any, nor shall his title to Share be affected by any irregularity or invalidity in the proceedings in reference to the forfeiture, sale or disposal of the Shares.

TRANSFER OF SHARES

26. The members of the Company holding equity shares agree that neither they sell, transfer, assign, mortgage, pledge or otherwise encumber or deal with any or all the shares of the Company, without the prior written consent of the Board of Director of the Company.

27. In order to ascertain whether any member is willing to purchase a share, the person proposing to transfer the same (hereinafter called the 'retiring member') shall give a notice in writing (hereinafter called the 'sale notice') to the Board of Directors about his desire to sell. Every such sale notice shall specify the distinctive number of the share which the retiring member offers for sale and the sum he fixed as fair value and shall constitute the Board of Directors as his agent for the sale for the share to the member or person selected by the Board of Directors at the price so fixed or at the option of the purchaser at a fair value to be fixed in accordance with these articles. No sale notice shall be withdrawn except with the sanction of the Board of Directors.

28. The Board of Directors shall within 30 days after the service of a sale notice find a member willing to purchase (hereinafter called the purchasing member) the shares comprised therein and shall give notice thereof to the retiring member, the retiring member shall be bound upon payment of the price fixed by him or the fair value as the case may be, to transfer the share(s) to such purchasing member.

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29. In case of any difference arising between the retiring member and the purchasing member as to the fair value of the share, the same shall be fixed by any Arbitrators mutually appointed by both retiring and the purchasing member and approved by the Board of Directors.

30. In the event of retiring member failing to carry out the sale of any share(s) which he/she shall have become bound to as aforesaid, the Board of Directors may execute a transfer in his name and may give a receipt for the purchase price of such shares and may register the purchasing member as holder thereof and issue to him a certificate for the same. Thereupon the purchasing member shall become indefeasible entitled thereto. The retiring member in such case shall be bound to deliver his certificate for the said share and on such delivery shall be entitled to receive the purchase price without interest and if the certificate shall comprise any shares which he has not become bound to transfer as aforesaid, the Board of Directors shall issue to him a certificate for such shares.

31. If the Board of Directors cannot within the period of 30 days after the service of the sale notice, find a purchasing member for all or any of the shares comprised therein and give notice accordingly or if through no fault of the retiring member, the purchase of any shares in respect of which sale notice has been given, shall not be completed within 30 days from the service of such notice, the retiring member shall at any time within three months thereafter be at liberty subject to Article 2 hereof to sell and transfer the share(s) comprised in his/her sale notice.

32. The Directors may refuse to register any transfer of shares subject to provisions of the Articles herein and more particularly subject to Article 25:

a) After assigning the reason thereof;

b) Where the Company has lien of the shares;

c) Where the result of such registration would make the total number of members exceeds the limit mentioned in Article 3. But Clause (c) of this Article shall not apply where the transferee is already a member.

33. No transfer shall be made to an insolvent or a person of unsound mind.

34. A fee not exceeding one rupee may be charged for each instrument of transfer and shall, if so required by the Directors, be paid before registration thereof.

TRANSMISSION OF SHARES

35. (1) On the Death of Member, the survivor or survivors where the member was a joint holder, and his legal representatives where he was a sole holder, shall be the only persons recognised by the Company as having any title to his interest in Shares.

(2) Noting in clause (1) shall release the estate of a deceased joint holder from any liability in respect of any Shares which had been jointly held by him with other persons.

36. (1) Any person becoming entitled to Shares in consequence of the death or insolvency of a member may, upon such evidence being produced as may be properly required by the Board and subject as hereinafter provided, elect, either:-

(a) to be registered himself as holder of the Share subject to the approval of the other shareholders and subject to the person(s) entitled to the Shares executing a Deed of Adherence in the form approved by the Board from time to time; or

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(b) to make such transfer of the Shares as the deceased or insolvent member could have made.

(2) The Board shall, in either case, have the same right to decline or suspect registration as it would have had, if the deceased or insolvent member had transferred the Shares before his death or insolvency.

37. A person becoming entitled to a Share by reason of the death or insolvency of the holder shall be entitled to the same dividend and other advantages to which he would be entitled if he were the registered holder of the Shares, except that he shall not, before being registered as a member in respect of the Share, be entitled in respect of it to exercise any right conferred by membership in relation to meeting of the Company.

Provided that the Board may, at any time, give notice requiring any such person to elect either to be registered himself or to transfer the Share, and if the notice is not complied with within ninety days, the Board may thereafter withhold payment of all dividends, bonuses or other moneys payable in respect of the share, until the requirements of the notice have been complied with.

MODIFCATION OF RIGHTS

38. If at any time the share capital is divided into different classes of Shares the rights attached to any class (unless otherwise provided by the terms of issue of the shares of that class) may, whether or not the Company is being wound up, be varied with the consent in writing of the holders of three-fourths of the issued shares of that class, or with the sanction of a special resolution passed at a separate meeting of the holders of the shares of that class. To every such separate meeting the provision of these Articles, relating to general meeting shall apply.

PROCEEDINGS OF GENERAL MEETINGS

39. A general meeting of the Company is held by giving not less than seven days notice in writing.

40. A general meeting may be called after giving a shorter notice than that specified under Article 39, if consent is accorded thereto in the case of a Annual General Meeting by all the Members entitled to vote thereat and in the case of any other meeting by the Members of the Company holding not less than 95 per cent of such part of the paid-up capital of the Company as gives right to vote at the meeting.

41. Every notice of a meeting of the Company shall specify the place, the date and the hour of General Meeting of the Company and shall contain a statement of the business to be transacted there under. The Board of Directors may give an explanatory statement as they deem fit along with the above referred notice. Section 173(2) of the Act has no application to this Company.

QUORUM

42. Two members personally present shall be the quorum for a General Meeting. No business shall be transacted at any General Meeting, unless the quorum requisite shall be present.

43. (i) Any member of the Company entitled to attend and vote at meeting of the Company shall be entitled to appoint another person (Whether member or not) as his proxy to attend and vote instead

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(ii) The instrument appointing a proxy shall be in the form set out in the Act. However the provisions of section 176(2) of the Act shall not be applicable.

(iii) On a show of hand every member present in person shall have one vote. On a poll, Voting Right shall be in accordance with Section 87 of the Act.

BOARD OF DIRECTORS

44. The number of Directors shall not be less than two and not more than twelve including Managing Director and all kinds of Directors on the Board.

45. The following shall be the First Directors of the Company:

1. GOPI KRISHNA LANKI REDDY
2. SUBBA REDDY LANKI REDDY

The first Directors are the permanent Directors and are not liable to retire by rotation.

46. Directors shall not be required to hold any qualification shares.

47. The Board shall have power at any time and from time to time to appoint one or more persons as directors/additional directors, provided the number of the directors already mentioned and the number of directors/additional directors thus appointed together shall not exceed the limit prescribed under Articles 44.

48. The Company shall, subject to the provisions of the Act, be entitled to agree with any persons, firm or corporation that he or it shall have right to appoint his or its nominees on the Board of the Company upon such terms and conditions as the Company may deem fit. The corporation, firm or person shall be entitled, from time to time, to remove any such Directors and appoint another or others in his or their places. He shall be entitled to the same rights and privileges and be subject to the same obligations as any other Director of the Company.

49. The Board of Directors of the Company shall have the right to appoint one of the Directors of the Company as Chairman of the Board. The said Chairman shall also have the power to defer or reserve the decision of the Board or any matter for consideration of the company in General Meeting. If at any meeting of the Board, General Meeting the Chairman is not present within 15 minutes after the time appointed for holding the same, then Directors present may choose one of their members to be Chairman of the meeting.

50. Questions arising at any meeting of the Board shall be decided by a majority of votes and in case of equality of votes, the Chairman shall have a second casting vote.

51. A meeting of the Board for the time being at which a quorum is present shall be competent to exercise all or any of the authorities, powers and discretions which by or under the Act or these Articles are for the time being vested in or exercisable by the Board generally.

52. The fee payable to a Director for attending a meeting of the Board or Committee thereof shall be such sum as may be fixed by the Board from time to time within the limits prescribed by law or approved by the Central Government form time to time.

53. Subject to the provisions of the Act, if any, a Director may be appointed to advice the Board of Directors as expert or be called upon to perform extra services to the Company. The Board of

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Directors may pay to such Directors such special remuneration as they think fit, in addition to the payment agreed/or entitled to as per law.

54. The Board of Directors, may subject to the provisions of the Act, delegate any of its power to committees consisting of such member or members of its body, and such other persons as it thinks fit and to the Managing Director. Any Committee so formed or the Managing Director shall in the exercise of the powers so delegated, confirm to any regulations that may from time to time be imposed upon it or him by the Board.

55. Subject to the provisions of the Act, any resolution passed by the Directors in circulation shall be as effective as the one passed at the Board Meeting.

MANAGING DIRECTOR

56. The business of the Company may be carried on by the Managing Director(s) who may be appointed by the Board of Directors from time to time who shall fix the terms, qualifications, remuneration, duties, authorities and powers. The Board may from time to time and subject to the provisions of the Act delegate to the Managing Director such of their powers and duties and subject to such limitations and conditions as they may deem fit. The Board may from time to time, revoke, withdraw, alter or vary all or any of the powers conferred on him or dismiss him from office and appoint another in his place.

57. Subject to the provisions of the Section 314 of the Act, no director shall be disqualified by his office from holding any office or place of profit under the company or under any Company in which this Company shall be a shareholder or otherwise interested or from contracting with the Company either as vendor, purchaser, or otherwise nor shall, any such contract or agreement entered into by or on behalf of the Company in which any Director, shall be in any way interested be avoided, nor shall any Director be liable to account to the Company for any profit arising from any such office or place of profit or realized by any such contract or arrangement by reason only of such Director holding that office or of the fiduciary relations thereby established. But it is declared that the nature of his interest must be disclosed by him at the meeting of the Directors at which the contract or arrangement is determined if it is then existing or in any other case, at the first meeting of the Directors after the acquisition of interest. Any director may also advance any money to the Company at such terms as may be approved by the Board.

BOOKS AND ACCOUNTS

58. The Board Directors shall cause, in accordance with Section 209 of the Act, proper books of account with respect to

a) all sums of money received and accepted by the Company and the matters in respect of which income and expenditure take place.

b) all sales and purchases made by the Company.

c) the assets and liabilities of the Company.

The Books of accounts of the Company shall be kept at the registered office or at such other place in India as the Board thinks fit and shall be open for inspection by any director during business hours.

The Board shall from time to time determine whether and to what extent, and at what time places and under what conditions and regulations the books and documents of the Company shall be open to inspection by members of the Company

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AUDIT

59. The Accounts of the Company shall be audited by the auditors appointed as per the provisions of the act. The Accounts when audited and approved at the annual general meeting shall be conclusive.

THE SEAL

60. The Directors shall provide a common Seal of the Company and every instrument to which the Seal is affixed shall be signed by any one of the Directors authorized by the Board of Directors.

SECRETARY

61. The Directors may from time to time on such terms and conditions appoint or remove any individual or firm to perform any functions required to be performed by secretary under the Act and to execute such other works as may be decided by the Board.

WINDING UP

62. The liquidator on any winding up (voluntary or compulsory) with the sanction of the special but subject to the rights attached to any preference share capital, divide among the contributories in species and part of the assets of the company and may with the like sanction rest any of the assets of the company in trustees upon which trusts for the benefit of the contributories as the liquidator with the like sanction may think fit.

63. Subject to the provision of section 201 of the Companies Act, 1956 the Managing Director, Secretaries and other Officers for the time being of the company, and their heirs, executors and administrators respectively shall be indemnified out of the assets of the company from and against all suits, proceedings, charges, losses, damages and expenses which they or any of them shall or may incur or sustain by reason of any act done or omitted in or about the execution of their duty in their respective offices or trusts except such (if any) as they shall incur or sustain by or through their own wilful neglect or default respectively and such officer or trustee shall be answerable for the acts, receipts, neglect or defaults to any other officer or trustee or for joining in any receipts for the sake of conformity or for the solvency or honesty of any banker or other person with whom any money or effects, belonging to the company may be lodged or deposited for safe custody or for any insufficiency or deficiency of any security upon which any moneys of the company shall be interested or for any other loss or damage due to any such cause as aforesaid or which may happen in or about the execution of his office or trust unless the same shall happen through the wilful neglect or default of such officer or trustee.

SECRECY

64. Every Director, Secretary, Auditor or any other officer or employee of the Company shall, if so required by the directors, before entering upon duties, sign a declaration pledging to observe a strict secrecy with respect to all the affairs of the company.

65. Subject to the Act, no member not being a director shall be entitled to visit or inspect any account books, documents or works or the Company without the permission of the Directors or require discovery of any company's trade secrets, process, or any other matter which would in the opinion of the directors be expedient in the interests of the Company not to disclose.

INFRASTRUCTURE DEVELOPMENT CORPORATION

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Sl No	Signature, Name, Address, Description and Occupation of Subscribers / Witness

1.

KANKI Leddy GOPI [illegible]
S/o KANKI Leddy [illegible]
320/A, MLA Colony [illegible]
RANJARA HILLS, [illegible]
ANDHRA PRADESH - [illegible]
BCC :- BUSINESS
DoB :- 10/09/198[illegible]

2.

KANKI Leddy SUCL[illegible]
S/o KANKI Leddy [illegible]
320/A, MLA Colony [illegible]
RANJARA HILLS, [illegible]
ANDHRA PRADESH - [illegible]
OCC :- PROFESSION
DoB :- 21/03/19[illegible]

[illegible] Flat no 204, [illegible]
[illegible] - 500 [illegible]
[illegible] OCC :- SERVICES

INFRASTRUCTURE DEVELOPMENT CORPORATION LTD

Place
Date

03.1.2012

Shweta Infrastructure
Development Corporation Ltd

OXIRI INFRACON (P) LTD

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Chief Executive Officer
(PBSPL)

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PRSPL)
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INCORPORATED

UNDER THE COMPANIES ACT 1956

(1 OF 1956)

COMPANY LIMITED BY SHARES

MEMORANDUM OF ASSOCIATION

OF

GKR INFRACON (INDIA) PRIVATE LIMITED

I. The name of the company is GKR INFRACON (INDIA) PRIVATE LIMITED.

II. The registered office of the company shall be situated in the state of Andhra Pradesh.

III. The objects for which the company is established are:

A) THE MAIN OBJECTS TO BE PURSUED BY THE COMPANY ON ITS INCORPORATION ARE:

1. To promote, build, develop, maintain, operate, repair, reconstruct, transfer infrastructure facilities pertaining to rural, urban, industrial, agriculture, education, tourism, mining, information technology development and to design, develop, construct operate and maintain roads, bridges, dams, flyovers, hydel projects and other infrastructure projects namely industrial township, housing colonies, industrial estates, technologies parks, cold storage, hotels, motels, resorts, amusement parks anywhere in the world and to act as consultants, advisors, architects, civil engineers, designers, developers, contractor, town planners, valuers, surveyors and supervisors for all sort of construction activities and allied jobs and works.

2. To undertake Works contracts of Construction of Bridges, Roads, Buildings and other Civil works and Construction Projects and undertake various Infrastructure Projects like highways, ports, airports, telecom, housing, townships, water and sewerage works, petrochemicals, projects of Information technology, Turnkey Projects and other similar works and to acquire, sell, own, lease, let out on hire, administer, manage, control, operate, construct, repair, alter, equip, furnish, fit out, decorate, improve and otherwise undertake and deal in engineering and construction works, buildings, projects, offices and structures of all kinds.

3. To carry on the business of construction of apartments, plazas, multi-storied flats, business offices, shops, markets, warehouses, industrial and commercial buildings, roads, dams, bridges, spillways, highways, reservoirs, airports, seaports, and structures of all descriptions and to equip the same or any part thereof with all or any conveniences, drainage and sewerage facilities, water supply, electric and gas installations subject to any permission required by law and to act as civil work/mechanical/electrical contractors to Provincial Governments, Foreign Governments, Foreign Agencies, Public Local Authorities, Municipalities or otherwise, Semi Government, Autonomous Corporations, Private / Public Companies or any private person and to carry on the business of estimation, drawing up of specifications, interior and exterior decoration and other similar works relating to civil, mechanical, environmental and/or electrical engineering.

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4. To carry on the business of real estate agents, realtors, proprietors of flats, builders, contractors of every description, decorators, maistanelles, construction of residential houses, apartments, commercial complexes and group housing and all sorts of estate activities and to establish, develop and promote residential plots/flats for different purposes and to act as consultants, brokers, agents, advisors, engineers, architects, designers, planners, surveyors, appraisers, decorators, mediator, facilitator, representative, franchisee in the field of construction and real estate of all and any type and to undertake all kinds of construction and real estate works.

5. To purchase, acquire, take on lease or in exchange or in any other lawful manner any area, land, buildings, structures and to turn the same into account, develop the same and dispose of or maintain the same for purpose of investment or resale or otherwise and to traffic of any kind, tenure and any interest in and to acquire sell, and deal in freeholds and households or any interest therein and generally to deal in, speculate by way of sale, lease exchange or otherwise with land and house property and any other property of any description.

B) OBJECTS INCIDENTAL OR ANCILLARY TO THE ATTAINMENT OF THE MAIN OBJECTS ARE:

1. To acquire and undertake the whole or any part of the business which the company is authorized to carry on or proposes to carry on as deemed fit for the purpose of the company.

2. To enter into partnership / joint venture or any other arrangement for sharing profits, union of interest, co-operation, or reciprocal concession, with any person or company, whether in India or abroad, carrying on or engaged in or about to carry on or engaged in any business or transaction which the company is authorized to carry on.

3. To promote any company or companies, whether in India or abroad, for acquiring all or any of the property, rights and liabilities of the company, or for any other purpose, which may seem directly or indirectly calculated to benefit this company.

4. Generally to purchase, take on lease or in exchange, hire or otherwise acquire, any movable or immovable property and any rights or privileges which the company may think necessary or convenient for the purposes of its business and in particular any lands, buildings, easements.

5. To employ or otherwise acquire technical experts, engineers, professionals, valuers and other skilled and / or unskilled labour for any of the purpose or business of the company.

6. To sell, improve, manage, develop, exchange, lease, mortgage, franchise, dispose or turn to account or otherwise deal with all or any part of the property and rights of the company.

7. To apply for purchase or otherwise acquire any patents, brevets, invention licenses, concessions and the like conferring any exclusive or non exclusive or limited right to use, or any secret or other information's to any invention which may seem capable of being used for any of the purpose of the company.

8. To enter into arrangements with any Government or authorities supreme, municipal, local or otherwise, that may seem conductive to the company's objects or any of them and to obtain from any such government or authority any rights, privileges and

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Chief Executive Officer
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concessions which the company may think it desirable to obtain and to carryout, exercise and comply with any such arrangements, rights, privileges and concessions.

9. To apply for tender, purchase or otherwise acquire contracts, sub-contractors, licenses, and concessions for all or any of them to undertake, execute carryout dispose of or otherwise turn to account the same and to subject all or any contracts from time to time and upon such terms and conditions as may be thought expedient.

10. To pay, satisfy or compromise any claims made against the company, which it may seem expedient to pay, satisfy or compromise notwithstanding that the same may not be valid in law.

11. To borrow and secure the payment of money in such manner and on such terms as the Directors may deem expedient in addition to mortgage or charge the undertaking and all or any part of the property and rights of the company present or future, including uncalled capital.

12. To open an account or accounts with any person or company, or with any bank or bankers or sheriffs and to pay into and withdraw monies from such account or accounts whether there may be credit or otherwise.

13. To draw, make, accept, endorse, discount, execute and issue negotiate, assign, buy and sell and otherwise deal in Cheques, drafts, promissory notes, bills of exchange hundies, debentures, bonds, bills of lading, railway receipts, warrants and coupons and all other negotiable and transferable securities, instruments and documents.

14. To remunerate any person or company for services rendered, or to be rendered in placing or assisting to place or guaranteeing the placing of any of the shares in the company's capital, or any debentures, debenture stock or other securities of the company, or in or about the formation or promotion of the company, or the conduct of its business.

15. To adopt such means for making known the business and / or products of this company or any company in which this company is interested as its agent, representative or in any other way by issue of circulars, posters, calendars, show cards, playing cards, hoardings, by radio programmes, exhibiting by publication of books, periodicals and by granting prizes, rewards and donations.

16. To establish and support funds and institutions calculated to benefit employees or ex-employees of the company or its predecessors in business or the dependents or connections of such persons and to grant pensions and allowances and to subscribe or guarantee money for charitable objects.

17. To provide for the welfare of the Directors, officials, employees and ex-directors, ex-officers and ex-employees of the company and the wives, widows and family of the dependents or connections of such persons by building or contributing towards places of instructions and recreation and from time to time subscribing or contributing towards places of instructions and recreating hospitals and dispensaries for medical and other attendance and other assistance as the company shall think fit and to subscribe or contribute or otherwise to assist or to guarantee money to scientific national public or other institutions and objects which shall have any moral or other claim to support or aid by the company either by reason of localities of operations or of public and general utility or otherwise.

18. To train or pay for the training of [illegible] or aspirants to place any of the company's employees or any other candidates in the interest and for the furtherance of the company's objects and business.

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd

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CHIEF EXECUTIVE OFFICER
PBSP Office
(PBSP)

INFRASTRUCTURE DEVELOPMENT CORPORATION

KOLKATA

Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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19. To create any depreciation fund, reserve fund or any other special fund whether for repairing, improving, extending or maintaining any property of the company or for any other purposes conductive to the interests of the company.

20. To procure the registration or other recognition of the company in any country, state or place and to establish and regulate agencies for the purpose of the company's business.

21. To amalgamate with any other company having objects altogether or in part similar to those of this company.

22. To sell or dispose of the undertaking of the company or any part thereof for such consideration as the company may think fit and in particular for shares, debentures, or securities of any other company having objects altogether or in part similar of this company.

23. In the event of winding up to distribute any of the property of the company amongst members in specie or in kind and in particular by the distribution of paid up shares or debentures or debenture stock of the company or any other company for bonus or any other payment declared or due but so that no distribution amounting to a reduction of capital shall be except with the sanction (if any) for the time being required by law.

24. Subject to the provisions of the Act to place, to reserve or to distribute as dividends or bonus among members or otherwise to apply, as the company may from time to time think fit, any money's received by way of premium by the company and any money received in respect of dividends accrued on forfeited shares and money arising from the sale by the company of forfeited shares or from unclaimed dividends.

25. To establish / set up marketing, distributing offices and outlets, to appoint agents, middlemen, franchisee, branches, contractors in India or abroad to pursue the business objectives of the company in general and to carry out the activities in the field of floriculture and agriculture.

26. To participate in the trade fairs, seminars, fates, shows, cultural or other events and to carry out campaigns, advertisement activities, mass media programmers and to take up such other services in order to promote the business activities of the Company.

27. To contract with leaseholders, borrowers, lenders, and others for the establishment, provision and payment of sinking fund, redemption fund, depreciation fund, renewal fund, endowment fund, and any other special fund and that either in consideration of periodical premia or otherwise - no generally on such terms and conditions as may be agreed.

28. To execute, provide, give guarantee to secure loans, amounts, of whatsoever nature, borrowed by the company for its own or by any other company / body corporate, carrying any type of business, by way of collateral or any other type of security or by way of pledge / mortgage of assets of either fixed or floating, or any such kind as may be permitted by the law for the time being in force.

C) **OTHER OBJECTS FOR WHICH THE COMPANY IS INCORPORATED ARE:**

To carry on the business of engaging in the business of dissemination of news, knowledge and information of general interest across the globe through web page design, creation, hosting and to engage in and to carry on the business of

For Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
For PBSPL (PBSPL)

Shrirang Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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broadcasting, telecasting ... broadcasting on any internet, any audio, video or other pr... or any other media through internet To telecast ... providing satellite radio and computers, distribute ... satellite channels on Internet, Interactive Television ... advertisement products of the company or any other p...

2. To generate, accumul... purchase, sell and supply electricity power, or any other en... conventional energy source on a commercial basis and ... maintain power/energy gener... buildings, structures, works, machineries equipment... to carry on the business of managing, owning, cont... operating, running, leasing or transforming to third p... based on conventional or non conventional energy so... the heating of the atmosphere by the Sun Solar Ener... power connected services and research, power conse... Chemical Electrical Hydro Civil Engineering works e... non-conventional source of energy.

3. To promote, own, ac... maintain, improve, manage, operate, alter, carry on ... plants including renewable power plants, co-ge... conservation projects, captive power stations, powe... systems and to generate or produce power using ... but not limited to coal any form of gas, lignite fuel oil, ... agricultural waste, industrial or municipal waste, there... gas methanation, wind and tidal waves in India and to ... supply, exchange, market electric power, energy from ... Boards, State Government, Appropriate Authorit... industrial units, private generating stations and other co... commercial, agricultural, household and any other purpose in... support to or promote / invest in companies with above...

4. To carry on ... bags or elsewhere to manufacture,produce... mine,treat, process, refine, export, import, buy ... granulate, crush, grate, design, develop, export, impo... pebbles in Granites, marbles and tiles of all kinds wh... purpose or for any use of construction

IV. The liability of the mem... s

V. The Authorised Capi... lakh (Rupees Two Crores Only) Divided into 2,000 000 ... ares of face value Rs 10/- each (Ten Rupees each)' w... capital of the Company and to divide the shares in the... to attach right, privileges, such preferential qualified o... conditions as may be determined by or in accordance with t... for the time being in force and to vary, modify, draft or a... types of conditions in such manner as may be permitted b... the regulations of the Company for the time being in fo...

NAVKAR INDUSTRIES LTD.

Director

CHIEF EXECUTIVE OFFICER

Shivalik Infrastructure Development Corporation Ltd.

Chief Executive Officer (PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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VI We, the several persons whose [illegible] are desirous of being formed into a company, in pursuance [illegible] and we respectively agree to take the number of shares [illegible] opposite to our respective name

Sl No.	Signature, Name, Address and Occupation of Subscriber	No. of Shares taken by Subscriber	Name, Address, Description and Occupation of the Witness
1.	LANKI REDDY G[illegible] KRISHNA S/o - LANKI [illegible] SIKKA REDDY 320/A, MLA [illegible] RD-12, BANJ[illegible] HYDERABAD - - 500034 DOB :- 10/09/19[illegible] OCC :- BUSINESS		
2.			

Registered
Date 01/2012

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
(Chief Executive Officer)
(PBSPL)

BLANK

INFRASTRUCTURE DEVELOPMENT CORPORATION

Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Sl No	Signature, Name, Address and Occupation of Witnesses	Name, Address, Description and Location of Witness
2.		

LANKI REDDY SON
REDDY

S/o LANKI RED
SAMBI REDDY

320/A, MLA C
H.No. 12, RANJE
HYDERABAD
PRADESH - 500
DOB :- 21/05/19
OCC :- PROFESSIO

*THUMB IMPRESSION
CLOSE

Place : Hyderabad
Date : 11/9/2019

KOLLI RAMA
GM Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Vasti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789
E-mail : krushiinfrasindia@gmail.com

FORM T-3
(To be signed by Chartered Accountant)

(To be submitted by Sole Bidder/ All Member including lead in case of Consortium)

Name of Bidder: M/s. KRUSHI INFRAS INDIA PRIVATE LIMITED

5. ANNUAL FINANCIALDATA

Financial Details (in Indian Rupees)	Financial Year						
	2018-19*	2017-18	2016-17	2015-16	2014-15	2013-14	2012-13
Turnover from Construction work only	139,24,56,782	136,21,55,651	135,10,21,345	134,10,22,324	132,61,56,531	161,07,52,813	156,18,32,796
Net worth	50,19,80,603	48,13,15,736	45,69,35,817	43,52,73,879	40,40,20,595	32,57,87,063	23,12,77,833
Profit/loss	3,23,52,555	1,78,73,961	2,47,11,164	4,49,13,843	5,42,87,749	6,42,09,230	5,23,61,053

*In case audited balance sheet for 2019-20 is available, bidder may submit data for 2019-20.

Note.

1. Certificate from Chartered Accountant certifying turnover from construction works out of to tal turnover shall be submitted (as per the format provided above).

2. In case of tumovers in foreign currency, the figures are to be given in relevant currency and Figures in INR may be worked out as per SBI BC selling rates prevalent at that time, clearly indicating the calculations.

3. The bidder should not have incurred any loss in more than two years during available last five consecutive balance sheets, duly certified and audited by the Chartered Accountant.

INFRASTRUCTURE DEVELOPMENT CORPORATION

For Krishi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

For Krushi Infras India Pvt. Ltd. (IBSPL)

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Shakti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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ESWAR & CO
CHARTERED ACCOUNTANTS

CERTIFICATE

We have reviewed the Audited Balance Sheets of M/s. KRUSHI INFRAS INDIA PRIVATE LIMITED having its registered office at #8-15-142/1, 6th Floor, "Krushi House", Sri Laxmi Narasimha Complex, Near L.B. Nagar Ring Road, Hyderabad – 500074, Telangana State. We certify that the Civil Engineering Works Turnover & Net worth of the company for last Eleven years is as under.

S. No.	Financial Year	Turnover In Rs.	Net Worth in Rs.
1	2009-2010	42,09,61,921	4,73,35,549
2	2010-2011	80,15,10,323	7,14,36,074
3	2011-2012	125,03,16,547	15,89,16,780
4	2012-2013	156,18,32,796	23,12,77,833
5	2013-2014	161,07,52,813	32,57,87,063
6	2014-2015	132,61,56,531	40,40,20,595
7	2015-2016	134,10,22,324	43,52,73,879
8	2016-2017	135,10,21,345	45,69,35,817
9	2017-2018	136,21,55,651	48,13,15,736
10	2018-2019	139,24,56,782	50,19,80,603
11	2019-2020	52,80,41,029	53,29,42,339

Place: Hyderabad
Date: 18.01.2021

For Eswar & Co.,
Chartered Accountants
Firm Regn No: 0117715

[G.A. Satish Kumar.V]
ICAI Membership No. 232509
Partner
UDIN: 21232509AAAABB3785

Shasti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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FORM T-3
(To be signed by Chartered Accountant)

(To be submitted by Sole Bidder/ All Member including lead in case of Consortium)

Name of Bidder:

5. ANNUAL FINANCIAL DATA

Financial Details (In Indian Rupees)	Financial Year (Rs. In Lakhs)						
	2018-19*	2017-18	2016-17	2015-14	2014-15	2013-14	2012-13
Turnover from Construction work only	6548.53	13072.98	15128.92	3441.36	1649.53	530.56	52.28
Net worth	2337.07	2064.00	1468.46	844.51	159.18	85.88	61.90
Profit/loss	263.07	595.54	623.95	145.34	73.30	23.98	1.90

* In case audited balance sheet for 2019-20 is available, bidder may submit data for 2019-20.

Note:

1. Certificate from Chartered Accountant certifying turnover from construction works out of total turnover shall be submitted (as per the format provided above).

2. In case of turnovers in foreign currency, the figures are to be given in relevant currency and Figures in INR may be worked out as per SBI BC selling rates prevalent at that time, clearly indicating the calculations.

3. The bidder should not have incurred any loss in more than two years during available last five consecutive balance sheets, duly certified and audited by the Chartered Accountant.

RINFRACON (INDIA) PVT. LTD. Hyderabad
INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

Shrist Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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FORM T-3

Name of Bidder: GKR INFRACON (INDIA) PRIVATE LIMITED

5. ANNUAL FINANCIALDATA

Financial Details (in Indian Rupees)	Financial Year (Rs. in Lakhs)						
	2018-19	2017-18	2016-17	2015-16	2014-15	2013-14	2012-13
Turnover from Construction work only	6331.73	13006.81	15025.55	3441.36	1649.53	529.28	52.26
Net worth	2327.07	2064.00	1468.46	844.51	159.18	85.88	61.90
Profit/loss	263.07	595.54	623.95	145.34	73.30	23.98	1.90

UDIN: 21223092AAAAAE5807
For SIVAIAH & ASSOCIATES
CHARTERED ACCOUNTANTS
F. No: 013182S

SIVAIAH ALOKAM
PROPRIETOR
M. No: 223092
Place: Hyderabad
Date: 27.01.2021

Sreeti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastrueture
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

SHRISTI

FORM T-4

Demonstrate Experience of Particular Experience (Refer Clause 1.2 of Annexure -1 under Qualifying Criteria)

Name of Bidder. **Shristi Infrastructure Development Corporation Limited**
Plot No. X -1, 2 & 3, Block- EP, Sector V, Kolkata 700091, West Bengal, India

Bidder should provide information to demonstrate that they meet the requirements stated in the Qualification/Evaluation Criteria.

Use seperate sheet(s) for each Contract as per following format

1.	Contract Number of Contract	
	Name of Contract	
	Country	
2.	Name of Employer	
3.	Employer's address (Give telephone and fax no.)	
4.	Nature of works and special features relevant to the Contract for which the Applicant wishes to Bid	
5.	Work executed as:(tick one) Prime contractor Partner in a Joint Venture	
6. a)	Value of the total contract	
b)	Amount of work sub-contracted by the firm	
7.	Value of similar work, if the similar work, as described in bid document, is only a part of a bigger project : Certificate from Employer indicating the cost of similar work out of the total project cost of bigger project.	
8.	Date of award	
9.	Scheduled Date of Completion	
10.	Contract duration (years and months) ---------- years ----------months	
11.	Actual Date of Completion	
12.	Narrative Description of Project: Type of project, Length, Capacity	
13.	Time Overrun, if any and whether without levy of compensation/penalty with levy of compensation/penalty or levy of compensation/penalty not decided	

NIL

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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14	**Name, Address, Contact No. of any officer of Employer(not below the rank of Executive Engineer/Project Manager) to whom any reference ma be made**

NOTE:

The Bidder should submit completion certificate issued by the Client, clearly indicating the nature / scope of work done, actual completion cost, actual date of completion. **Qualifying Parameters as stated** in clause 1.2 of Annexure -1 (Qualifying Criteria) should be provided by the bidder along with supporting documents like Completion Certificate. Work Order Copy also to be provided.

Sheth Infrastructure Development Corporation ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789
E-mail : krushiinfrasindia@gmail.com

FORM T-4

Demonstrate Experience of Particular Experience
(ReferClause1.2ofAnnexure-1under Qualifying Criteria)

Name of Bidder: M/s. KRUSHI INFRAS INDIA PRIVATE LIMITED

Bidder should provide information to demonstrate that they meet the requirements stated in the Qualification/Evaluation Criteria

Use separate sheet(s) for each Contract as per following format.

1.	Contract Number of Contract	Agreement No : 15-03-2012
	Name of Contract : Review and Modification of designs, providing laying, testing & commissioning Sewerage system including ancillary works, connecting house waste to sewerage system, intermediate sewage pumping station, terminal pumping station & construction of Sewage Treatment Plant and effluent disposal system for Rajgir Town AND Operation & Maintenance of Complete System for 5 years	
	Country : India	
2.	**Name of Employer : Bihar Urban Infrastructure Development Corporation Ltd.,**	
3.	**Employer's address :** 03, Maurya Tower, Buddh Marg, Patna - 800 001. Contact: 0612-221010. Email – contact@buidco.in	
4.	**Nature of works and special features relevant to the Contract for which the Applicant wishes to Bid:** Sewage Treatment Plant, Sewage Pumping Station and Sewage Network.	
5	**Work executed as:(tick one)**	
	Prime contractor - Yes	**Partner in a Joint Venture - NA**
6.a)	**Value of the total contract : Rs. 56,94,73,157/-**	
b)	**Amount of work sub-contracted by the firm - NIL**	
7.	**Value of similar work, if the similar work, as described in bid document, is only a part of a bigger project: Rs. 50,72,96,116/-**	
	Certificate from Employer indicating the cost of similar work out of the total project cost of bigger project - ENCLOSED	
8.	**Date of award : 15-03-2012**	
9.	**Scheduled Date of Completion : 31-03-2015**	
10.	**Contract duration (years and months) - 3 years**	
11.	**Actual Date of Completion : 31-03-2015**	

Shakti Infrastructure Development Corporation ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer, PBSPL

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Krishi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)

12.	**Narrative Description of Project: Type of project, Length, Capacity** Review and Modification of designs, providing laying, testing & commissioning Sewerage system including ancillary works, connecting house waste to sewerage system, Intermediate sewage pumping station, terminal pumping station & construction of Sewage Treatment Plant and effluent disposal system for Rajgir Town AND Operation & Maintenance of Complete System for 5 years.
13.	**Time Overrun, if any and whether without levy of compensation/penalty With levy of compensation/penalty or levy of compensation/penalty not decided** – Yes, as per the supplementary agreement and Actual date of completion was 14-12-2012 but further extended by BUIDCo via., supplementary agreement till 31-03-2015
14	**Name, Address, Contact No. of any officer of Employer (not below the rank of Executive Engineer/Project Manager) to who many reference may be made – Chief General Manager, Bihar Urban Infrastructure Development Corporation Ltd.,(BUIDCo).** 03, Maurya Tower, Buddh Marg, Patna - 800 001. Contact: 0612-221010. Email – contact@buidco.in

NOTE:

The Bidder should submit completion certificate Issued by the Client, clearly indicating the nature / scope of work done, actual completion cost, actual date of completion. **Qualifying Parameters as stated** in clause 1.2 of Annexure -1 (Qualifying Criteria) should be provided by the bidder along with supporting documents like Completion Certificate. Work Order Copy also to be provided.

Shakti Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
(PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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PBSPL

बिहार शहरी आधारभूत संरचना विकास निगम लि०
Bihar Urban Infrastructure Development Corporation Ltd.
3, मौर्या टावर / Maurya Tower, बुद्ध मार्ग / Buddh Marg, पटना / Patna- 800 001
दूरभाष / Phone : +91-612-2210101, फैक्स नं० / Fax No. : +91-612-2210103
E-mail : contact@buidco.in, web : http://buidco.in

BUIDCO
Building Better Tomorrow
ISO 9001:2008, 14001:2004

पत्र/No.: BUIDCO/SIU-3/Vo/66/2014/114 दिनांक/Date : 23-07-2015

EXPERIENCE CERTIFICATE

1	Name of the Department	Bihar Urban Infrastructure Development Corporation Ltd. (BUIDCo)
2	Name of the Work	Review and Modification of designs, providing, laying testing & commissioning sewerage system including ancillary works, connecting house waste to sewerage system, intermediate sewage pumping station, terminal pumping station, design & Construction of sewage treatment plant, and effluent disposal system for Jagdir Town.
3	Estimate Cost	Rs. 55,77,00,000.00/-
4	Name of the Contractor With address	M/s KRUSHI INFRAS INDIA PRIVATE LIMITED, 6-15-142/1, 6th Floor, Krushi House, Near LB Nagar Ring Road, Hyderabad-500 074
5	Agreement No. and Date	Agreement dated : 15-03-2012
6	Award Value of Contract	Rs.47,36,71,635.00/-
7	Revised Value of contract for additional works	Rs. 56,94,73,157.00/-
8	Date of Commencement of work	15-03-2012
9	Date of completion of work as per Agreement	14-12-2012
10	Date of completion of work as per Supplementary Agreement	31-03-2015
11	Actual Date of Completion	31-03-2015
12	Value of work done	Rs. 50,72,96,116.40/-

Physical & Financial Progress

Sl. No.	Item Description	Unit	2012-2013		2013-2014		2014-2015		Cumulative	
			Qty.	Amount	Qty.	Amount	Qty.	Amount	Qty.	Amount
	MAJOR WORKS EXECUTED									
1.	Sewer Network									
1	Supply, Lowering, Laying, Jointing, Testing and Commissioning of RCC NP3 pipes from 150mm to 800mm dia. including excavation, bedding material, shoring/strutting, Bed-Filling etc. complete	Rm	57120	61751189.60	609	1209834.47	3883	13098753.60	61612	66059838.07
2	Construction of brick Masonry Manholes upto a depth of 3.5m	Nos	930	29428000	685	21538000	261	7854000	1784	61219000
3	Construction of Sewer Connection	Nos.	0	0	2157	12950000	765	4590000	2960	17540000
		Rm	0	0	12000	19677940.00	3907.77	2581677.42	14953.17	21758617.42

Bihar Urban Infrastructure Development Corporation Ltd.
Govt. of Bihar Undertaking

1 of 6

Patna

CHIEF EXECUTIVE OFFICER
परियोजना निदेशक
बि० शा० आ० सं० वि० नि० लि०
पटना

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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बिहार शहरी आधारभूत संरचना विकास निगम लि०

Bihar Urban Infrastructure Development Corporation Ltd.

(3), मौर्या टावर / Maurya Tower, बुद्ध मार्ग / Buddh Marg, पटना / Patna- 800 001

दूरभाष / Phone : +91-612-2210101, फैक्स नं0/ Fax No. : +91-612-2210103

E-mail : contact@buidco.in, web : http://buidco.in

BUIDCo
Building Better Tomorrow
ISO 9001:2008, 14001:2004

पत्र/No.:

दिनांक/Date :

Sl. No	Item Description	Unit	2012-2013		2013-2014		2014-2015		Cumulative	
			Qty.	Amount	Qty.	Amount	Qty.	Amount	Qty.	Amount
5	Demolishing of Old Pakka road	sqm			3427	2097280	4000	3660000	11427	10451904
6	Construction of CC Roads	sqm	348.8	357855.23	14081.43	14805544.93	22953.2	54021400.8	37384.27	89466811.06
7	Construction of BT Roads	sqm	0	0	544.44	728487.48	17105.19	23886746.22	17649.63	24615233.7
8	Providing shrubs upto 300mm Ht. Through bed planting method	Rm	0	0	361.05	758205	89	1250080	450.05	2008285
9	Utility Shifting, Safety and other misc. works	Lsm		364500		2953626.75		8784136.55		9991643.3
10	Pumping Stations and Rising Mains									
a.	Construction of PS -1 of 7.0 m ID and 9.0m TD including pump house, compound wall electro-mechanical works etc. complete	Nos					1		1	
	Civil Works			0		0		5419146.24		5419146.24
	Electro Mechanical Works			0		0		3865000		3865000
b.	Construction of PS -2 of 6.0m ID and 9.0m TD by well sinking method (Depth of well sinking 12m) including pump house, compound wall, electro-mechanical works etc. complete	Nos					1		1	
	Civil Works			0		0		3104992.14		3104992.14
	Electro Mechanical Works			0		0		3865000		3865000
c.	Construction of MPS at 10.5m ID and 8.5m TD including pump house, compound wall, electro-mechanical works etc. complete	Nos.					3		1	
	Civil Works			0		0		6558876.32		6558876.32
	Electro Mechanical Works			0		0		4530000		4530000
11	Supply, lowering, laying, jointing, testing and Commissioning of DI K9 pipes for rising mains upto 400mm dia. including providing all specials, valves, accessories, Butt Welding and Painting	Rm		0		0	1754.5	1380501.2	1754.5	1380501.2
	SUBSIDY EXECUTION OF SEWERAGE TREATMENT PLANT									

Shri. Infrastructure Development Corporation Ltd.
बिहार सरकार का उपक्रम
Govt. of Bihar Undertaking

CHIEF EXECUTIVE OFFICER
PBSPL
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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

बिहार शहरी आधारभूत संरचना विकास निगम लि०
Bihar Urban Infrastructure Development Corporation Ltd.
303, मौर्या टावर / Maurya Tower, बुद्ध मार्ग / Buddh Marg, पटना / Patna- 800 001
दूरभाष / Phone : +91-612-2210101, फैक्स नं० / Fax No. : +91-612-2210103
E-mail : contact@buidco.in, web : http://buidco.in

BUIDCO
Building Better Tomorrow
ISO 9001:2008, 14001:2004

सं/No.:

दिनांक/Date :

Sl. No.	Item Description	Unit	2013-2014		2013-2014		2014-2015		Cumulative	
			Qty.	Amount	Qty.	Amount	Qty.	Amount	Qty.	Amount
1	Design, Detailed engineering, Construction, Supply, Erection, Testing and Commissioning of Sewage Treatment Plant of 10.0 MLD capacity using ASP technology including all ancillary works/like	MLD					10		10	
	Internal roads - CC roads of 3.5m WIDE x 685.00 m long									
	CC Drains - 340.0m long									
	Compound wall -700m long x 3.0m ht.									
	Outfall sewer -1.00 Km long									
	Green belt development - 45.00 nos									
	Office building cum staff quarters 240 Sqm built up area (Grd)									
a.	Civil Works			0		0		49588309.17		49588309.17
b.	Mechanical Works			0		0		24876559		24876559
c.	Electrical Works			0		0		7676359		7676359
d.	Automation (PLC/SCADA) works			0		0		5000000		5000000
e	Ancillary works			0		0		9000000		9000000
	GRAND TOTAL (PROVISIONAL AMOUNT)			84999540.15		146554796.1		295381784.9		527186118
IV	MAJOR QUANTITIES OF WORK EXECUTED									
1	Earthwork in Excavation	cum	38507.82		58986.91		10614.01		108309.43	
2	Earthwork in filling	CUM					5571.17			
3	Open Timbering	sqm	48384.77		57294.87		8091.75		113413.39	
4	Close Timbering	sqm	7024.58		6963.80		5676.95		17863.33	
5	Dewatering	lit	5104.17		6984.97		3948.91		14915.4	
6	Granular Bedding / Grouting for 300 beds	cum	1208.19		1508.78		1695.00		3404.97	
7	PCC Bedding	cum	276.65		521.81		155.40		953.86	
8	Supply, lowering laying, jointing, testing and connecting of RCC Pipes									
a.	150mm dia.	Rm	27275.50		0		5863		33088.50	
b.	200mm dia.	Rm	2352.00		549		0		2901.00	
c.	230mm dia.	Rm	2898.00		0		0		2898.00	

Shristi Infrastructure Development Corporation ltd.

CHIEF EXECUTIVE OFFICER
GPBSPL / IBSPL

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Govt. of Bihar Undertaking

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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बिहार शहरी आधारभूत संरचना विकास निगम लि०
Bihar Urban Infrastructure Development Corporation Ltd.
3, मौर्या टावर / Maurya Tower, बुद्ध मार्ग / Budh Marg, पटना / Patna- 800 001
दूरभाष / Phone : +91-612-2210101, फैक्स नं0/ Fax No +91-612-2210103
E-mail : contact@buidco.in, web : http://buidco.in

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सं/No.:

दिनांक/Date :

Sl. No.	Item Description	Unit	2013-2019		2013-2014		2014-2015		Cumulative	
			Qty.	Amount	Qty.	Amount	Qty.	Amount	Qty.	Amount
d.	300mm dia.	Rm	1720.00		0		0		1720.00	
e.	250mm dia	Rm	1232.50		0		0		1232.50	
f.	80mm dia	Rm	180.00		0		0		180.00	
g.	450mm dia.	Rm	862.50		91		0		953.50	
h.	600mm dia.	Rm	145.00		0		0		145.00	
i.	200mm dia.	Rm	32.50		0		0		32.50	
9	Supply, forwarding laying, jointing, testing and commissioning of following diameters uPVC pipes									
a.	110mm dia.	Rm	0		18491.05		606.95		19098.00	
b.	160mm dia.	Rm	0		2190.44		617.33		2807.77	
10	Supply, forwarding laying, jointing, testing and commissioning of following diameters DI pipes									
a.	200mm dia. DI K-9	Rm					580		580.00	
b.	150mm dia. DI K-7	Rm					99.5		99.50	
c	100mm dia. DI K-7	Rm					20		20.00	
d.	350mm dia. DI K-9	Rm					1016		1619.00	
e	400mm dia. DI K-9	Rm					80		80.00	
f.	500mm dia. DI K-7	Rm					90		90.00	
11	Supply, Erection, Testing and commissioning of Mechanical Equipments									
a.	Manual Bar Screens for IPS 1	Nos.					1		1.00	
b.	Submersible Sewage Pumps in IPS 1: 800 LPM flow; 17.0m head; 5HP	Nos.					3		3.00	
c.	Manual Bar Screens for IPS 2	Nos.					1		2.00	
d.	Submersible Sewage Pumps in IPS 2: 1800 LPM flow; 13.0m head; 10HP	Nos.					4		8.00	
e.	Manual Bar Screens for MPS	Nos.					2		2.00	
f.	Submersible Sewage Pumps in MPS : 4000 LPM flow; 12.0m head; 15HP	Nos.					5		5.00	
g.	Set Of Pentatch Gates	Nos.					23		23.00	
h.	Manual Fine Screen	Nos.					1		1.00	
i.	Mechanical Fine Screen	Nos.					1		1.00	
j.	Ultrasonic Flow meter	Nos.					1		1.00	
	Slow Speed Agitators	Nos.					1		8.00	
	Sludge Scrapping Mechanism	Nos.							1.00	

Smt. Shruti Vashishtha
Deputy Project Director

Bihar Urban Infrastructure Development Corporation Ltd.
(A Govt. of Bihar Undertaking)

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Bihar Urban Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PROJECT DIRECTOR
परियोजना निदेशक
PL बिहार शहरी आधारभूत संरचना विकास निगम लि.
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Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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बिहार शहरी आधारभूत संरचना विकास निगम लि०
Bihar Urban Infrastructure Development Corporation Ltd.
03, मौर्या टावर / Maurya Tower, बुद्ध मार्ग / Buddh Marg, पटना / Patna- 800 001
दूरभाष / Phone : +91-612-2210101, फैक्स नं0/ Fax No. : +91-612-2210103
E-mail : contact@buidco.in, web : http://buidco.in
BUIDCO
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सं/No.:

दिनांक/Date :

Sl. No.	Item Description	Unit	2012-2013		2013-2014		2014-2015		Cumulative	
			Qty.	Amount	Qty.	Amount	Qty.	Amount	Qty.	Amount
m	Return Sludge (RSC) Pumps 4m3/hr; 25 mH	Nos.					2		2.00	
n	Excess Sludge (WSC) Pumps 10m3/hr; 5.0 HP	Nos.					2		2.00	
o.	Vacuum Type Chlorinators 2.5 kg/hr.	Nos.					2		2.00	
p.	CO2 fire extinguishers	nos.					9		8.00	
q	Inter connecting Piping	LS					1		1.00	
r.	Electricals and Lighting	No.					1		1.00	
s.	Providing SCADA system to STP	No.					1		1.00	
12	Dismantling of RT Roads	sqm	4173.78		4089.53		3060.78		11417.78	
13	Dismantling of CC Roads	sqm	23876.40		14765.57		4465.43		43896.40	
14	Providing Brick Soling	sqm	10858.57		9718.36		12257.31		30834.86	
15	Providing CC M 15 for pavements	cum	800.00		825.13		1057.21		3682.34	
16	Laying of Sub grade	sqm			3636.8		5454.4		9091.20	
17	Laying of Wet Mix macadam	cum			2696.56		2818.22		5454.40	
18	Providing Tack Coat	sqm			9091		27279		36369.00	
19	Laying of DBM	cum			414.75		1165.65		1818.20	
20	PCC 1:3:6 and above	cum	968.4		769.9		1226		2450.80	
21	RCC M 25 and above for structures	cum					9370.11		9370.11	
22	Centring and shuttering	sqm					12053.56		12053.56	
23	Screed concrete	cum					1048.27		4098.27	
24	Reinforcement steel Fe 415 grade	MT					250.21		250.21	
25	Providing 225mm weld water channel	Rm					2598.41		2838.80	
26	Brick masonry	cum					518.25		3489.4	
27	Plastering	sqm					14580.85		14580.85	
28	Fabrication and fixing of wall rest	kg					2320.8		2320.80	
29	Sinking of 10 dia dia Well upto a depth of 12.0m	Rm					0.71		9.71	
30	Supply, Fabrication and Erection of Structural Steel	MT					11.69		11.69	
	Dry Pitching/ Pitching	sqm					14581.41		14580.82	
32	Chain Fencing	RMT					1514.29		1515.20	
33	Supply, erection and testing of 11KV Panel with VCB								0.00	

Bihar Infrastructure Development Corporation Ltd.
बिहार सरकार का उपक्रम
Govt. of Bihar Undertaking

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CHIEF EXECUTIVE OFFICER
PBSPL

28/7/2015

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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बिहार शहरी आधारभूत संरचना विकास निगम लि०

Bihar Urban Infrastructure Development Corporation Ltd.

(13, मौर्या टावर / Maurya Tower, बुद्ध मार्ग / Buddh Marg, पटना / Patna- 80[illegible]01
दूरभाष / Phone : +91-612-2210101, फैक्स नं० / Fax No. : +91-612-2210102
E-mail : contact@buidco.in, web : http://buidco.in

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पं/No :

दिनांक/Date :

Sl. No.	Item Description	Unit	2012-2013		2013-2014		2014-2015		Cumulative	
			Qty.	Amount	Qty.	Amount	Qty.	Amount	Qty.	Amount
a.	IPS-I 63 KVA	KVA					1		1.00	
b.	IPS -II 63 KVA	KVA					1		1.00	
c.	MPSP STP 300 KVA	KVA					1		1.00	
24	Supply, erection and testing of Power transformers								0.00	
a.	IPS-I 63KVA	KVA					1		1.00	
b.	IPS-II 63KVA	KVA							1.00	
c.	MPS & STP 300 KVA	KVA					1		1.00	
25	Supply, Laying and Testing of Transmission Line 5c								0.00	
a.	IPS-1	Km					0.5		0.50	
b	IPS-2	Km					0.4		0.40	
c.	MPSB&STP	Km							1.50	
26	Supply of Jute	Nos.							1.00	
27	Supply of Tractor Mounted 5 D.I. water sprinkler	Nos.							1.00	
28	Supply of Truck Mounted Sewer testing cum Suction machine	Nos.					1		1.00	

The works have been completed and commissioned to our satisfaction.
This certificate is issued on request of the contractor for tendering purpose

C/S

23/7/2015
Project Director
SIU-3, BUIDCo

General Manager (Works)
BUIDCo

4/8/15
Chief General Manager
BUIDCo

दया शंकर मिश्रा
महाप्रबंधक (कार्य), बिहार शहरी आधारभूत संरचना विकास निगम लि०, पटना

परियोजना निदेशक
बि० श० आ० सं० वि० नि० लि०
पटना

6 Oct

Chief Executive Officer
PBSPL
(PBSPU)

Bihar Urban Infrastructure Development Corporation Ltd.

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Govt. of Bihar Undertaking

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
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FORM T-4

Demonstrate Experience of Particular Experience (Refer Clause 1.2 of Annexure -1 under Qualifying Criteria)

Name of Bidder.

Bidder should provide information to demonstrate that they meet the requirements stated in the Qualification/Evaluation Criteria.

Use separate sheet(s) for each Contract as per following format.

1.	**Contract Number of Contract**	ADE17 /2013-14 Dated 01.03.2014
	Name of Contract: CPWS Scheme to Nirmal and other habs (Phase-II)	
	Country: INDIA	
2.	**Name of Employer: RWS&S, Adilabad Circle (now Mission Bhagiratha)**	
3.	**Employer's address (Give telephone and fax no.) SE - 7680038950**	
4.	**Nature of works and special features relevant to the Contract for which the Applicant wishes to Bid**	
	WATER SUPPLY NETWORK	
5.	**Work executed as:(tick one)**	
	Prime contractor ✓	**Partner in a Joint Venture**
6. a)	**Value of the total contract : Rs.4961.46 Lakhs**	
b)	**Amount of work sub-contracted by the firm – NIL –**	
7.	**Value of similar work, if the similar work, as described in bid document, is only a part of a bigger project : Certificate from Employer indicating the cost of similar work out of the total project cost of bigger project.**	
8.	**Date of award: 01.03.2014**	
9.	**Scheduled Date of Completion: 28.02.2016**	
10.	**Contract duration (years and months)**	
	2 years 0 months	
11.	**Actual Date of Completion: 31.12.2015**	
12.	**Narrative Description of Project: Type of project, Length, Capacity Water Supply Network, 160126.94 Rmt Total Length, From Diameters 20mm to 600mm of BWSC, DI, HDPE, MS and GI Pipeline, Structures 90KL Capacity - 20m Staging OHBRs, 1300KL Sumps – 2 Nos**	
13.	**Time Overrun, if any and whether without levy of compensation/penalty with levy of compensation/penalty or levy of compensation/penalty not decided: 10 Months without levy of compensation**	

OKR INFRACON (INDIA) PVT. LTD. Hyderabad

Infrastructure Development Corporation Ltd.

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Chief Executive Officer (PBSPL)
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Development Corporation Ltd.

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Chief Executive Officer (PBSPL)
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14	**Name, Address, Contact No. of any officer of Employer(not below the rank of Executive Engineer/Project Manager) to whom any reference ma be made** **The Superintending Engineer, Rural Water Supply & Sanitations Department, Circle Adilabad, Adilabad District, Phone - 7680038950**

NOTE:

The Bidder should submit completion certificate issued by the Client, clearly indicating the nature / scope of work done, actual completion cost, actual date of completion. **Qualifying Parameters as stated** in clause 1.2 of Annexure -1 (Qualifying Criteria) should be provided by the bidder along with supporting documents like Completion Certificate. Work Order Copy also to be provided.

EKAR INFRACON (INDIA) PVT. LTD. Hyderabad

SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LTD. KOLKATA

Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI
WELCOME TO LIFE

FORM T-5

Summary Sheet: Current Contract commitments / works in progress

Name of Bidder Shristi Infrastructure Development Corporation Limited

Plot No. X -1, 2 & 3, Block- EP, Sector V, Kolkata 700091, West Bengal, India

Bidder should provide information on their current commitments on all contracts that have been awarded, or for which a letter of intent or acceptance has been received, or for contracts approaching completion, but for which an unqualified, final completion certificate has yet to be issued.

Sl No	Name of the contract , Location and Nature of the work	Contract No. & Date /Date of Start	Percentage and amount of participation of firm in the project	Percentage and amount sub-contracted by the firm	Name and Address of Client /Employe (incl. Tel. Fax no.)	Contract value	Stipulated date of completion	Value of outstanding work	Value of outstanding work to be completed during next 31 (Thirty One) months starting from Date of opening of technical bid	Estimated completion date
1	2	3	4	5	6	7	8	9	10	11
1	Rehabilitation of Trunk Sewer No 4, Narwana Road, Anand Vihar, Hargovind Enclave and Vikas Marg Sewers of sizes varying from 450mm to 1600mm Dia. In Kondli Zone by CIPP structural lining method UNDER YAP(III) (Package K1) under Delhi Jal Board	29.09.2017	Lead Member – 98% Share	Not Applicable	Delhi Jal Board Vijay Sagar Jagriti SPS, Karkardooma Crossing Delhi 92 eeedrb@gmail.com	52,74,60,000	15/11/2019	20 Cr approx.	20 Cr approx	24.04.2021
2	Rehabilitation of Sewers of sizes varying from 600mm to 1400mm Dia. In Ashok Vihar and Jahangir Puri Area by Standalone Structural Lining UNDER YAP(III) (Package K1A) under Delhi Jal Board	24.03.2018	Lead Member – 98% Share	Not Applicable	Delhi Jal Board Dalbir Singh Jagriti SPS, Karkardooma Crossing Delhi 92, dalbir.singh69@nic.in	29,23,00,000	20/03/2020	15 Cr Approx	15 Cr Approx	21.06.2021

Director

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
(PBSPL)

Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Sl No	Name of the contract , Location and Nature of the work	Contract No. & Date /Date of Start	Percentage and amount of participation of firm in the project	Percentage and amount sub-contracted by the firm	Name and Address of Client /Employe (incl. Tel. Fax no.)	Contract value	Stipulated date of completion	Value of outstanding work	Value of outstanding work to be completed during next 31 (Thirty One) months starting from Date of opening of technical bid	Estimated completion date
3	Design, Build, Testing & Commissioning of the Packages along with Five Years of Operation and Maintenance including Two Years of Defect Liability in the AHD Area of Ludhiana under Smart City Mission	16-03-2019	Lead Member –74% Share	Not Applicable	Sanyam Agarwal The Chief Executive Officer Ludhiana Smart City Ltd	103,59,88,752	28-02-2026	84.15 Cr Approx	84.15 Cr Approx	28-02-2026
4	Integrated Water Supply Management, Augmentation of existing Distribution Network & Strategy for Water Conservation & Reuse using Copolymer based Rain Water Harvesting in Namchi in Sikkim under Namchi Smart City Limited.	01/02/2018	JV Member –25% Share	Not Applicable	UDD Office Building, Kazi Agam Singh Marg, Namchi-737126, South-Sikkim, India Telephone: +91-03595-264088 Fax number: +91-03595-264088 E-mail: smartcity-namchi-sik@gov.in	264,72,50,000/-	11-02-2021	110 Cr Approx	110 Cr Approx	11-02-2022
5	Sewerage Network of about 102 Km length and Rehabilitation of Existing Small Sized Sewer and Trunk Sewer Network of 300 Km Length including Survey, Design & Construction of 4 nos. of Sewage Pumping Station and 2 Nos. of UN stations	17/08/2017	Lead Member –80% Share	Not Applicable	Office of the General Manager, Ganga Pollution Control Unit, UP Jal Nigam, Beniprasad Road, Kanpur - 208 002 Telephone: +91-0512-2545598 Fax number: +91-0512-2545573	313,84,88,752/- As per Contract 422 Cr As per Revised Scope of Contract	16-08-2020	84 Cr Approx	84 Cr Approx	20-06-2021

Note:

Documentary proof in form of copy of agreement, value of work executed etc., in support of information given above must be submitted for each project

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-1[illegible]-142/1, 6th Floor, KRUSHI HOUSE,
Sri Lakmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789.
[illegible]@gmail.com

FORM T-5

Summary Sheet: Current Contract commitments/works in progress

Name of Bidder: M/s. Krushi Infras India Private Limited

Bidder should provide information on their current commitments on all contracts that have been awarded, or for which a letter of intent or acceptance has been received, or for contracts approaching completion, but for which an unqualified, final completion certificate has yet to be issued.

S	Name of the contract Location and Nature of the work	Contract No. & Date /Date of Start	Percentage and amount of participation of firm in the project	Percentage and amount sub-contracted by thefirm	Name an Address ofClient /Employe (incl. Tel Faxno.)	Contract value	*	**	***	Estimated completion date
1	2	3	4	5	6	7	8	9	10	11
1	As Per Annexure Attached									
2										
3										
4										
5										
--										

*Stipulated date of completion

** Value of outstanding work

***Value of outstanding work to be completed during next31(ThirtyOne)months starting from Date of opening of technical bid

Note:

Documentaryproofinformofcopyofagreement,valueofworkexecutedetc.,insupportof information given above must be submitted for eachproject.

Shristi Infrastructure Development Corporation (I) Ltd.

CHIEF EXECUTIVE OFFICER
(Chief Executive Officer/Authorised Signatory)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
& 8-15-142/1 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789
E-mail : krushiinfrasindia@gmail.com

FORM T-6
Summary Sheet: Current Contract Commitments/Works in progress
Name of the Bidder : M/s. Krushi Infras India Private Limited

Bidder should provide information on their current commitments on all contracts that have been awarded, or for which a letter of intent or acceptance has been received, or for contracts approaching completion, but for which an unqualified, final completion certificate has yet to be issued.

S.No	Name of the contract Location and Nature of the work	Contract No. & Date (Date of Start	Percentage and amount of participation of firm in the project	Percentage and amount sub-contracted by the firm	Name an Address of client (Employer)(incl. Tel. Fax no.)	Contract value	Estimated completion date
1	Miryalaguda Under Ground Drainage scheme – Balance components – Construction of 11.60 & 5.48 MLD STP with MSP technology, laying of rising main, sub mains, laterals netting in Zone-I,II & III Construction of Staff Quarters, Store rooms, Generator room, maintenance and development of greenery, procurement and installation of generators & Pump sets	403/DB/DSMRDD-UGD/REE/EE/DSM/T/14-15, Dated: 30-06-2015	65%	Nil	SE (PH), West Circle Hyderabad	27,92,98,931	30.03.2021
2	Nalgonda Under Ground Drainage scheme - Balance components –i) Construction of 17.18 MLD STP with MSP technology, laying of rising main, sub mains, laterals netting in Zone-II & III, Laying of RCC rising main, Gravity trunk main, Construction of Staff Quarters, Store rooms, Generator room, maintenance and development of greenery, procurement and installation of generators & Pump sets and ii) Construction of 2.50 MLD STP with MBBR (Moving Bed Bio Reactor) including annual operation and maintenance for a period of 3 years from the date of commissioning at site with necessary technicians, chemicals and manpower	398/DB/DSMRDD-UGD/REE/EE/DSM/T/14-15, Dated: 30-06-2015	65%	Nil	SE (PH), West Circle, Hyderabad	27,65,61,809	30.03.2021
3	Construction of Under Ground Drainage System in "M Catchment" & part of "N" & "C" Catchment" in Siddipet Municipality under TUFIDC-Loan Funds	06/CE-TF, Dt. 28.06.19	90%	Nil	The Superintending Engineer, PHED, West Circle, Hyderabad	₹1,24,95,642	29.03.2021
4	Storm water Drainage System in Sangareddy Town, Dist.	SURDCL/SSU-4/Pkg-72/17-2593, Dt. 29-06-2017	65%	Nil	Chief General Manager, SURDCL, Patancheru	36,19,37,092	18.03.2021

STRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

307
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KRUSHI INFRAS INDIA PVT. LTD.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSP)
PBSPL

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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FORM T-5

Summary Sheet: Current Contract commitments / works in progress

Name of Bidder

Bidder should provide information on their current commitments on all contracts that have been awarded, or for which a letter of intent or acceptance has been received, or for contracts approaching completion, but for which an unqualified, final completion certificate has yet to be issued.

S.	Name of the contract , Location and Nature of the work	Contract No. & Date /Date of Start	Percentage and amount of participation of firm in the project	Percentage and amount sub-contracted by the firm	Name an Address of Client /Employe (incl. Tel Fax no.)	Contract value	*	**	***	Estimated completion date
1	2	3	4	5	6	7	8	9	10	11
1	NIL									
2										
3										
4										
5										
–										

*Stipulated date of completion

** Value of outstanding work

*** Value of outstanding work to be completed during next 31 (Thirty One) months starting from Date of opening of technical bid

Note:

. Documentary proof in form of copy of agreement, value of work executed etc., in support of information given above must be submitted for each project.

Currently all projects are developed and in Operation & Maintenance period.

OKAY INFRACON (INDIA) PVT. LTD. Hyderabad

Shristi Infrastructure Development Corporation (H.) 309

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI
WELCOME TO LIFE

FORM T-6

RESOURCES PROPOSED FOR THE PROJECT- PLANTS & EQUIPMENTS

The figures indicated below are the minimum number of equipment required.

S. No.	Type of equipment required for the work	Minimum No. of Units of equipment required for the work	Availability With the Bidder	Owned/ Leased/	Age and condition of the Plants and Equipment
1)	Dozer	1	1	Leased	2years – Good
2)	Front end Loader	1	1	Leased	2years – Good
3)	Smooth Wheeled Roller	1	1	Leased	3years – Good
4)	Water Tank	3	4	Leased	5years – Good
5)	Bar Cutting Machine	4	4	Leased	2years – Good
6)	Bar Bending Machine	5	3	Leased	1year – Good
7)	Welding Machine	4	6	Leased	4years – Good
8)	Well-equipped Laboratory Facility for Quality Test	1	1	Leased	1year – Good
9)	Transit Mixer with pumping arrangement	1	1	Leased	2 years- Good
10)	Steel Prop	For 2000 Sqm	3000 sqm	Leased	1year – Good
11)	Concrete Batching Plant (20 cum / hour)	1	1	Leased	1year – Good
12)	Steel Plate with fitting	For 2000 Sqm	2500 sqm	Leased	1year – Good
13)	Sloping pipe with fitting	For 2000 Sqm	200 sqm	Leased	1year – Good
14)	Dewatering Pump (7.5 HP)	3 Nos	5	Leased	1year – Good

Signature of Bidder
Name of Firm Shristi Infrastructure Development Corporation Ltd
Date 25-01-2021

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI

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FORM T-7

PROPOSED SITE ORGANISATION

A. SITE ORGANISATION CHART

As attached Annexure; A.ORGANIZATION CHART

B. NARRATIVE DESCRIPTION OF SITE ORGANISATION CHART

Contract Manager:

- Overall responsibility for all concerns arising from the implementation and execution of the project.
- Co-ordinate For all activities between Head office, Site Manager & Engineer and any other individual Contractor who maybe working on the same site.

Engineer:

- To report directly to the Contract Manager on regular basis.
- To generate and issue reports on the project's progress, all information on incidents, investigations and analyses generated on-project.
- To formulate, administrate and make necessary changes in the accident prevention programme
- To direct the Supervisor/ foremen to ensure that they are work as per drawing or not.

C. DESCRIPTION OF RELATIONSHIP BETWEEN HEAD-OFFICE AND *SITE MANAGEMENT

Our organization head office situated at Kolkata, West Bengal and after allocation of work we would open a site office at Port Blair and there we will deployed a Contract Manager/Site Manager who will be responsible for all site related work.

From our head office a dedicated Project Manager also closely monitor this work and sort out all site related issues under coordination with site Manager and Top Management for smooth implementation of the Project.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

Shrishti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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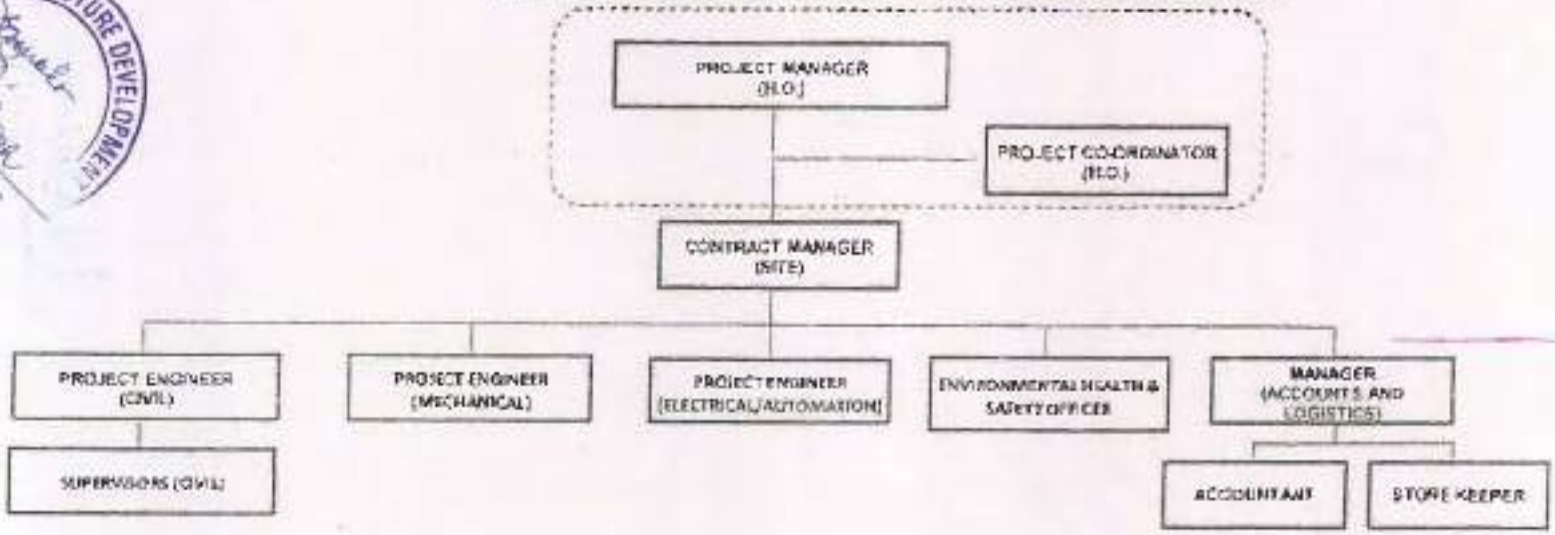
Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair

Tender Reference No. 04/CEO/PBSPL/2020-21
Tender ID: 2020_PMDC_1535_1

Annexure: A ORGANIZATION CHART (FOR DESIGN-BUILT PERIOD)



Shristi Infrastructure Development Corporation Ltd
In consortium with Krushi Infras India Private Limited
And GKR Infracon (India) Private Limited

Plot No. X-1, 2 & 3,Block -EP, Sector -V, Salt Lake City Kolkata West Bengal 700091

Above Specific tender purpose only

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For Aristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI
WELCOME TO LIFE

CREDIT FACILITY AND SOLVENCY CERTIFICATE FROM A SCHEDULED BANK

This is to certify that to the best of our knowledge and information that M/s_____ or Shri_____ a customer of our Bank is respectable and can be treated as good for any engagement up to a limit of Rs._____ (Rupees_____)

We also certify that if the contract of the work namely ..... is awarded to the above firm, we shall be able to provide overdraft/credit facilities to the extent of Rs..... meet their working capital requirements for executing to the above contract during the contract period.

This certificate is issued without any guarantee or responsibility on the Bank or any of its Officers.

(Signature)

for the Bank

Note.

1. This certificate may be issued on the letterhead of the Bank and should not more than six month-old from one day before the last date of submission of bid.

We , Shristi Infrastructure Development Corporation Ltd hereby undertake that we are respectable and can be treated as good for any engagement up to a limit of Rs. 40,00,00,000/- (Rupees Forty Crores Only) in line with UCO Bank sanction letter No. FCB/KOL/CR/2021-22/1459 dated 12.11.2020 attached

We also certify that if the contract of the work namely "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair" is awarded to the us, we shall be able to provide overdraft/credit facilities to the extent of Rs. 60 Crore (Rupees Sixty Crores) to meet ou working capital requirements for executing to the above contract during the contract period. vide UCO Bank sanction letter No. FCB/KOL/CR/2021-22/1459 dated 12.11.2020 attached

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL

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Shrishti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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यूको बैंक UCO BANK

(A Govt. of India Undertaking)

सम्मान आपके विश्वास का HONOURS YOUR TRUST

सन्दर्भ सं/Ref No.: SCB/KOL/CR/2020-21/1969 दिनांक/Date: 12.11.2020

To,
Shristi Infrastructure Development Corporation Ltd.
Plot No.X-1, 2 & 3, Block-EP,
Sector –V, Salt Lake City
Kolkata 700091

Sub: Sanction Advice of renewal of the credit facilities

We refer to your request letter regarding renewal of working capital limits and other approvals. In this regard we are pleased to inform you that the Competent Authority of our Bank has approved the following proposition subject to the existing terms & Conditions as well as other terms and conditions mentioned herewith:

1. **Renewal of WC limits, as under:**

   (a) Renewal of Working Capital Fund Based Cash Credit limits at existing level of Rs 20.00 crores out of total consortium limit of Rs. 40.00 crores at existing terms & conditions.

   (b) Renewal of Working Capital Non Fund based (ILC/FLC/BG) limits at reduced level from Rs 10.00 crores to Rs 4.00 crores out of total consortium limit at Rs 20.00 crores at existing terms & conditions.

2. **Review of the Short term loan under UCECL at sanctioned amount of Rs 2.00 crores on the existing terms and conditions of sanction.**

The company has to comply as under:

1. The company to submit Audited financials for FY 2019-20 with updated CMA data for FY 2020-21 & 2021-22 and separate proposal has to be placed before competent authority for Assessment of working capital requirement of the company for FY 2020-21 for consortium as whole being leader bank at the earliest.

2. Renewal charges, Lead Bank charges to be paid immediately. Rate of interest & other charges are as under:

Card Rate	Existing	Approved
Cash Credit limit:	One year MCLR i.e. 8.65% p.a. (prevailing as on 27.10.2018) + 4.90% p.a. i.e. 13.55% p.a. with monthly rests till 26.10.2019. From 27.10.2019, One year MCLR (MCLR as on 27.10.2019) + 4.90% till next One year or renewal of account whichever is earlier.	**Card Rate:** UCO Float + (presently 6.90 %) + 3.80% p.a. i.e. 10.70 % p.a. at present with monthly rests. ROI has to be linked to UCO float and spread will be reset on annual renewal of the account. Whenever there is any change in the Repo rate

UCO Bank, Commercial Branch, India Exchange Place, Kolkata – 700001
Phone Nos. +91 033 4248 0698, +91 033 2243 7903; +91 033 22[illegible]
FAX +91 033 22[illegible] e-mail: co.[illegible]

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
PBSPL
(PBSPL)

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

यूको बैंक UCO BANK

(A Govt. of India Undertaking)

सम्मान आपके विश्वास का HONOURS YOUR TRUST

		of RBI, the UCO Float rate will undergo change from the next day. Note: The company to submit the consent letter before switch over the ROI from MCLR to UCO Float Rate as per Bank's extant guidelines.

Concession in Service Charges (If Any):

Card Rate	Existing	Approved
Processing /Upfront fee	As per extant guidelines of bank	As per card rate of the Bank
Review/renewal charges	As per extant guidelines of bank	As per card rate of the Bank
Commission on BG	75% of normal rates for BGs	As per card rate of the Bank
Commission on LC	75% of normal rates	As per card rate of the Bank
Lead Bank charges Upto 100 cr @0.31% subject to Min: Rs 5.61 lacs & Max Rs 30.92 lacs Above Rs 100 cr @0.31% subject to Min Rs 30.92 lacs and Max Rs 51.53 lacs In case of subsequent renewal/enhancement,75% of normal charges on entire assessed limit to be recovered.	As per card rate of the Bank	As per card rate of the Bank
Commitment Charges	As per extant guidelines of bank	As per card rate of the Bank
All Other Services Charges	As per extant guidelines of bank	As per card rate of the Bank
Margin on LC/BG	10%	10%

3. The company to submit the consent letter before switch over of ROI in system as per Bank's extant guidelines.
4. The company is advised to closure of company's current account maintained with banks other than working capital lenders as per RBI circular RBI/2020-21/20DOR.NO.BP.BC/7/21.04.048/2020-21 dated 06.08.2020.
5. The company to give an undertaking that neither company nor its promoters/directors/ guarantors are defaulters to any bank/FI.
6. The company is advised to arranger for joint inspection/independent inspection immediately.
7. Company's Audited Financials for FY 2019-20 must not have variation (+/-) more than 10% comparing to provisional financials, especially in Sales, PBDIT & PAT and incase of

Shristi Infrastructure Development Corporation Ltd. 160 321

CHIEF EXECUTIVE OFFICER (PBSPD)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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(A Govt. of India Undertaking)

सम्मान आपके विश्वास का HONOURS YOUR TRUST

variation more than 10%, company to submit the justification for the same.

8. Fresh valuation report of the collateral security to be done immediately as per extant guideline.
9. Company is advised to submit latest net worth certificate of the guarantors namely :(a) Mr. Hari Prasas Kanoria (b) Mr. Sujit Kanoria & Corporate Gucrantor M/s Prajna Vidyo Bharti Pvt. Ltd.
10. Company is advised to comply balance pending conversion of land from Agriculture to commercial status and same has to be discussed in the next consortium meeting.
11. All other terms and conditions as applicable for the Working Capital limits advised to the company earlier shall remain unchanged and to be complied by the company meticulously.
12. Company to submit regular return/ financial and other documents quarterly.
13. Company to submit an undertaking regarding overdues reported in CIBIL/CRIF from the Directors against whom overdues have been appeared and regularization of accounts to be done immediately.
14. Company to furnish undertaking to the effect that none of their directors and promoters are appearing ECGC specific approval list, RBI caution list, RBI defaulters list. & none of its directors including promoter director has defaulted in the payment of the dues of any bank. A Director with identical name appearing in the defaulter's list should submit an affidavit (to be signed before the executive Magistrate) confirming that he is not the same person whose name is appearing in the defaulter's list. A certificate in this regard is to be obtained from the Company.

Please note that all other terms & conditions as advised to the borrower earlier from time to time, shall remain unchanged and to be complied by the company. Further these limits are valid up to 28.09.2021 i.e. one year from the date of sanction by the competent Authority.

This letter is issued in triplicate. Please return us two copy duly signed by the authorized signatories of the firm and guarantors, as a token of unconditional acceptance of all the terms and conditions.

Thanking You,

Yours Faithfully,

Assistant General Manager

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

UCO Bank, F C Branch, 2 India Exchange Place, Kolkata – 700 001
Phone Nos. 91 033 2248 0698; 91 033 2243 7903; 91 033 2213 1900; 6450 4477
FAX 91 033 2213 0074; e-mail calind@ucobank.co.in

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789.
E-mail : krushiinfrasindia@gmail.com

CREDIT FACILITY AND SOLVENCY CERTIFICATE FROM A SCHEDULED BANK

This is to certify that to the best of our knowledge and information that M/s **KRUSHI INFRAS INDIA PRIVATE LIMITED** a customer of our Bank is respectable and can be treated as good for any engagement up to a limit of Rs.10.00 Crore (Rupees Ten Crore Only).

We also certify that, if the contract of the work namely "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair" is awarded to the above firm, we shall be able to provide overdraft/credit facilities to the extent of **Rs. 10.00 Crore** meet their working capital requirements for executing to the above contract during the contract period.

This certificate is issued without any guarantee or responsibility on the Bank or any of its Officers.

(Signature) for the Bank.

Note:

1. This certificate may be issued on the letter head of the Bank and should not more than **six-month-old** from one day before the last date of submission of bid.

We are enclosing solvency and bank credit facility letter/certificate from our bank.

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

826

SBI

SME Pakkilonagar Branch (16443)
Plot No: 54,55 & 56,
Vaishnavi Signature
Beside PVI Market, Kothapet,
Saroornagar, Hyderabad - 500035
E-Mail: sbi.16443@sbi.co.in

Date : 28.01.2021

CREDIT FACILITY AND SOLVENCY CERTIFICATE

This is to certify that to the best of our knowledge and information that M/s KRUSHI INFRAS INDIA PRIVATE LIMITED a customer of our Bank is respectable and can be treated as good for any engagement up to a limit of Rs.10.00 Crore (Rupees Ten Crore Only).

We also certify that, if the contract of the work namely "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems Including Sewage Treatment Plant with associated works for ABD Area on EPC Basis Including 5 year of Operation and Maintenance at Port Blair" is awarded to the above firm, we shall be able to provide overdraft credit facilities to the extent of Rs.10.00 crores (Rupees Ten Crores only) meet their working capital requirements for executing to the above contract during the contract period.

This certificate is issued without any guarantee or responsibility on the Bank or any of its Officers.

Chief Manager

16443

KRUSHI INFRAS INDIA PVT. LTD.

INFRASTRUCTURE DEVELOPMENT CORPORATION

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

328

SBI

SME Branch (16443)
Dilsukhnagar
Near PVT Market, Kothapeta
Hyderabad – 500 035
Tel : 040-24054939, Fax: 040-24054939
E-Mail : sbi.16443@sbi.co.in

The Managing Director
M/s.Krushi Indras India Pvt Ltd
8-15-142/1, 6th Floor, Krushi house
Sri laxmi Narasimha Complex,
Near L.B Nagar Ring Road,
Hyderabad - 500074

Date: 31.07.2020

Dear Sir

COMMERCIAL ADVANCE ACCOUNTS
Renewal of limits

With reference to your application for renewal of limits, we have pleasure in advising the sanction of the following limits subject to terms and conditions stated in Annexure I & Annexure II.

1. Credit limits (Existing & Proposed):

(Rs.Lakhs)

Facility	Existing	Proposed	Change
Cash Credit	1000.00	1000.00	0
BG	800.00	800.00	0
CCECL	100.00	100.00	0
CAR LOAN	47.00	47.00	0
Total	1947.00	1947.00	0

2. The limits are assessed based on estimated/projected financials as on 31.03.2020 submitted by you.

3. The following documents are to be executed / submitted.

i) Arrangement Letter(SME-1)
ii) SME – 3
iii) Board Resolution and other documents as prescribed by the bank from time to time

Conditions

a) Release of property subject to approval from the consortium and the funds need to be infused in the business of the company.
b) Margin of BG's is to be continued at 35%.
c) Stock & Receivables Audit and BG Audit to be conducted on yearly basis.
d) Increase in cover period of Sundry Debtors to 180Days for 1 year.
e) Redundant ROC charges to be satisfied immediately.
f) Opinion reports of all directors and guarantors as on 31.03.2020 to be submitted as soon as possible.

4. Please return duplicate copy of this letter duly signed by the authorized signatories in token of acceptance of the terms and conditions stated in Annexure I & Annexure II.

Yours faithfully

Chief Manager

Shristi Infrastructure Development Corporation Ltd.
RMMG SMC Dilsukhnagar

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBIPL)
Krushi Indras India Private Limited

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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CREDIT FACILITY AND SOLVENCY CERTIFICATE FROM A SCHEDULED BANK

This is to certify that to the best of our knowledge and information that M/s GKR INFRACON (INDIA) PRIVATE LIMITED a customer of our Bank is respectable and can be treated as good for any engagement up to a limit of Rs. 10,00,00,000/- (Rupees Ten Crore Only).

We also certify that, if the contract of the work namely "Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair" awarded to the above firm, we shall be able to provide overdraft/credit facilities to the extent of Rs10,00,00,000/- meet their working capital requirements for executing to the above contract during the contract period.

This certificate is issued without any guarantee or responsibility on the Bank or any of its Officers.

(Signature)

for the Bank.

Note:

1. This certificate may be issued on the letterhead of the Bank and should not more than six-month-old from one day before the last date of submission of bid.

Shisti Infrastructure Development Corporation Ltd.

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

331
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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

332

Union Bank of India

MADHAPUR BRANCH
KIMS HOSPITAL COMPOUND BUILDING,KONDAPUR ,HYDERABAD
PHONE NO: 040-23111246

Date:28-01-2021

TO WHOMSOEVER IT MAY CONCERN

This is to state that to the best of our knowledge and information M/s GKR Infracon (India) vt Ltd a customer of the Bank is respectable and can be treated as good up to a sum of 's.10,00,00,000/- (Rs Ten crores only). It is clarified that this information is furnished without ny risk and responsibility on our part in any respect what so ever more particularly a guarantor or otherwise. This certificate is issued at the specific request of the customer.

With Regards For Union Bank of India

R Ashwini
Senior Branch Manager
Madhapur Branch

Shirdi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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INFRASTRUCTURE DEVELOPMENT CORPORATION KOLKATA

Sikkim Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI
WELCOME TO LIFE

FORM T-09

Litigation/Arbitration History

Bidder should provide information on any history of litigation or arbitration resulting from contracts executed in the last seven years or currently under execution

Name of Bidder: Shristi Infrastructure Development Corporation Limited , Plot No. X -1, 2 & 3, Block- EP, Sector V, Kolkata 700091, West Bengal, India

Year	Name of the Work	Name & Address of the Employer	Title of the Court/ Arbitration case	Name of Court/ Arbitrator	Status (Pending/ Decided)	Disputed Amount (Current Value)	Actual Awarded Amount in decided Court cases/ Arbitration
2008	Rehabilitation and upgrading of NH25 to 4 Lane in the State of Uttar Pradesh	National Highway Authority of India (Principal Employer) Sunway Construction SDN BHD (Contractor / Employer) Registered Address- 2nd Floor Uniworth Plaza, 20, Sankey Road, Bangalore-560020 Head Quarters Address- Level 9, Menara Sunway, Jalan Lagoon Timur, Bandar Sunway, 46150 Petaling Jaya, Selangor, Malaysia.	Shristi Infrastructure Development Corporation Limited -VS- Sunway Construction SDN BHD	Sole Arbitrator Justice Bikramjit Sen (Retd.) passed Award on 09.04.2019 in favour of Shristi Infrastructure Development Corporation Ltd (Sub Contractor)	Award passed. Appeal under section 34 being O.M.P. (COMM) 305/ 2019 filed by the Contractor / Employer is Pending before Hon'ble High Court at Delhi	13.44 crore approx.	Award of Rs. 12.84 crore was passed on 9th April 2019 in favour of Shristi Infrastructure Development Corporation Limited (Sub Contractor)
2014	Construction, operation and maintenance of Vivekananda Road Flyover, Kolkata, in the State of West Bengal	West Bengal Transport Infrastructure Development Ltd. Address – 39, Dr. Sundri Mohan Avenue, 4th Floor, Kolkata – 700014, West Bengal.	Shristi Infrastructure Development Corporation Limited -VS- West Bengal Transport Infrastructure Development Ltd.	Arbitral Tribunal comprised of Justice Gora Chand De (Retd.) (Presiding Arbitrator), Mr. Haradhan Banerjee and Mr. Manick Chandra Das (Co-Arbitrators) passed Award on 03.09.2014 in favour of Shristi Infrastructure Development Corporation Limited.	Award passed. Appeal under section 34 being AP. No. 1989 of 2014 filed by the Employer is Pending before Hon'ble High Court at Calcutta.	Current value of Award with interest – Rupees 8.4 crore approx.	Award of 4.32 crore was passed on 3rd September 2014 in favour of the Bidder plus interest @18% p.a.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL

Chief Executive Officer
(PBSPL)

385479

Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

ar	Name of the Work	Name & Address of the Employer	Title of the Court/ Arbitration case	Name of Court/ Arbitrator	Status (Pending/ Decided)	Disputed Amount (Current Value)	Actual Awarded Amount in decided Court cases/ Arbitration
2014	Strengthening/ Improvement of Burdwan Arambag Road in the State of West Bengal	Government of West Bengal through Public Works Department represented by Superintending Engineer Western Circle No. 1 having its office at Aftab Club Compound, Burdwan, West Bengal	Shristi Infrastructure Development Corporation Limited –VS- State of West Bengal (Public Works Department) & Ors.	Sole Arbitrator Sri. Karoon Dev	Pending	Rs. 25 crore approx	Pending
2019	Construction of Truck Terminal at Bongaon near Bangladesh Border in the State of West Bengal	West Bengal Transport Infrastructure Development Ltd. Address - E.M Bye Pass and Rash Behari Connector Crossing, Kasba Depot Compound, Kolkata -700107, West Bengal.	C.P. No. 238 of 2019 Shristi Infrastructure Development Corporation Limited –VS- West Bengal Transport Infrastructure Development Ltd.	National Company Law Tribunal, Kolkata	Pending	Rs. 33,64,000/ -	Pending

Shristi Infrastructure Development Corporation Limited (herein after referred to as the "bidder Company") has developed a 5 Star Hotel by the name of "Westin" in its SPV Company namely Sarga Hotel Private Limited. In the said SPV, the bidder Company has a shareholding of 65 % and the balance shareholding of 35 % is held by Rishima SA Investment LLC (a Mauritius Entity). Dispute arose between the shareholders interalia regarding the fair valuation of the shares and accordingly arbitration was initiated in the year 2016 under the ICC mechanism.

In the above said arbitration dispute between Rishima SA Investment LLC, Mauritius ("Claimant") and the bidder Company, the Arbitration Tribunal has issued a Partial Award ("Award") in favour of the Claimant for payment of an amount of Rs. 761 Cr. Calculated till 31st March 2019 with further addition of amount @25% being IRR till date of award i.e. 30th April, 2019 towards the value of 35% stake held by Claimant by way of equity investment in Surga Hotel Pvt. Ltd, a subsidiary of the bidder Company.

The Award further states that in case the aforesaid amount are declared unenforceable in whole or in part by any Court or Tribunal, the bidder Company shall make payment of Rs. 160.2 Crore to Claimant in lieu of shares so held.

The bidder Company has filed an appeal to set aside the Award and has challenged the enforceability of Award in the Indian Courts. Accordingly, the said Award is not binding and cannot be legally enforced till the time a final non-appealable order is passed against the bidder Company in proceedings challenging the Award. The bidder Company and its subsidiary are also pursuing their claim of Rs. 731 Crore against the Claimant and their associates in Commercial Court, New Town, Kolkata.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
PBSPL (PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789.
E-mail : krushiinfrasindia@gmail.com

FORM T-9

Litigation/Arbitration History

Name of Bidder: M/s. Krushi Infras India Private Limited

Bidder, *should provide information on any history of litigation or arbitration resulting from contracts executed in* ***the last seven years*** *or currently under execution*

Year	Award FOR or AGAINST Bidder	Name of Project	Name of client, cause of litigation/ Arbitration and matter in dispute	Disputed amount (current value)	Actual Awarded Amount
			NIL		

Note: 1. In case of amounts in foreign currency, the figures are to be given in relevant currency and Figures in INR may be worked out as per SBI BC selling rates prevalent at that time.

For Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPC)

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Shriram Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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FORM T-9

Litigation/Arbitration History

Name of Bidder

Bidder, *should provide information on any history of litigation or arbitration resulting from contracts executed in* ***the last seven years*** *or currently under execution*

Year	Award FOR or AGAINST Bidder	Name of Project	Name of client, cause of litigation/ Arbitration and matter in dispute	Disputed amount (current value)	Actual Awarded Amount
			NIL		

Note: 1. In case of amounts in foreign currency, the figures are to be given in relevant currency and Figures in INR may be worked out as per SBI BC selling rates prevalent at that time.

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Shristi Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER PBSPL (PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SHRISTI
WELCOME TO LIFE

FORM T-10

INFORMATION REGARDING CURRENT LITIGATION, DEBARRING / EXPELLING OF BIDDER OR ABANDONMENT OF WORK BY BIDDER

1 (a)	Does the Bidder has consistent history of litigation/ arbitration awarded against him	No
(b)	If yes, give details	
2 (a)	Has the Bidder been debarred/blacklisted by any Govt. Department/Public Sector Undertaking in India as on the date of application, except on account of reasons other than non-performance, such as rescinding of joint venture due to most experienced partner of joint venture pulling out, court directions leading to breaking up of a joint venture before start of work.	No
(b)	If yes, give details	
3 (a)	Has the Bidder abandoned any contract work in India	No
(a)	If yes, give details	
4 (a)	Has the Bidder has suffered bankruptcy/insolvency or in the process of winding-up or there is a case of insolvency pending before any Court	No
(b)	If yes, give details, including present status	
5. (a)	Has the Bidder been debarred by Government/Semi Government Organization as on the date of application for bidding	No
(b)	If yes, give details	

Note: If any information in this schedule is found to be incorrect or concealed, Bid will summarily be rejected

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)

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KRUSHI GROUP

KRUSHI INFRAS INDIA PVT. LTD.
8-15-142/1, 6th Floor, KRUSHI HOUSE,
Sri Laxmi Narasimha Complex,
Near L.B. Nagar Ring Road,
Hyderabad - 500 074. (T.S.)
Tel : 040 - 24125789.
E-mail : krushiinfrasindia@gmail.com

FORM T-10

INFORMATION REGARDING CURRENT LITIGATION,DEBARRING/EXPELLING OF BIDDER OR ABANDONMENT OF WORK BY BIDDER

1 (a)	Does the Bidder has consistent history of litigation/ arbitration awarded against him.	No
(b)	If yes, give details	
2 (a)	Has the Bidder been debarred/blacklisted by any Govt. Department/Public Sector Undertaking in India As on the date of application, except on account of reasons other than non-performance, such as rescinding of joint venture due to most experienced partner of joint venture pulling out, court directions leading to breaking up of a joint venture before start of work.	No
(b)	If yes, give details	
3 (a)	Has the Bidder abandoned any contract work in India	No
(a)	If yes, give details	
4 (a)	Has the Bidder has suffered bankruptcy/in solvency or In the process of winding-up or there is a case of insolvency pending before any Court	
(b)	If yes, give details, including present status	No
5. (a)	Has the Bidder been debarred by Government/Semi Government Organization as on the date of application for bidding	No
(b)	If yes, give details	

Note: If any information in this schedule is found to be incorrect or concealed, Bid will summarily be rejected.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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FORM T-10

INFORMATION REGARDING CURRENT LITIGATION, DEBARRING / EXPELLING OF BIDDER OR ABANDONMENT OF WORK BY BIDDER

1 (a) Does the Bidder has consistent history of litigation/ arbitration awarded against him ..... Yes/No

(b) If yes, give details

2 (a) Has the Bidder been debarred/blacklisted by any Govt. Department/Public Sector Undertaking in India as on the date of application, except on account of reasons other than non-performance, such as rescinding of joint venture due to most experienced partner of joint venture pulling out, court directions leading to breaking up of a joint venture before start of work. ..... Yes/No

(b) If yes, give details

3 (a) Has the Bidder abandoned any contract work in India ..... Yes/No

(a) If yes, give details

4 (a) Has the Bidder has suffered bankruptcy/insolvency or in the process of winding-up or there is a case of insolvency pending before any Court ..... Yes/No

(b) If yes, give details, including present status

5. (a) Has the Bidder been debarred by Government/Semi Government Organization as on the date of application for bidding ... Yes/No

(b) If yes, give details

Note: If any information in this schedule is found to be incorrect or concealed, Bid will summarily be rejected.

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Sikkim Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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WEST BENGAL 48AB 106084

FORM T-11

AFFIDAVIT

I, **Sambit Ghosh** S/o Sh Sushanta Ghosh authorized representative of M/s **Shristi Infrastructure Development Corporation Limited** at with its office at Plot No. X-1, 2, 3 Block-Ep, Sector-V, Salt Lake City, Kolkata-700091, India solemnly affirm and declare as underon behalf of the firm:-

1. I am submitting Bid for **Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair" Proposed by the Port Blair Smart Projects Ltd (PBSPL)**

2. I/We, the undersigned, do hereby certify that all the statements as contained in the Bid and annexure thereto are true and correct.

3. I/We, the undersigned, also hereby certify that neither our firm M/s **Shristi Infrastructure Development Corporation Limited** nor any of its constituent partners have abandoned any work/ contract awarded to us for which the reasons are attributable to the nonperformance of the contractor.

28 JAN 2021

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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4. I/We, the undersigned, also hereby certify that no criminal proceedings are pending/ ongoing in any court of law regarding any project executed by our firm.

5. I/We, the undersigned, also hereby certify that our firm has not been debarred/ blacklisted by any Government or Semi Government Organization.

6. The undersigned hereby authorize(s) and request(s) any bank, person, firm or corporation to furnish pertinent information deemed necessary and requested by Employer/Engineer to verify this statement or regarding my (our) competence and general reputation.

7. I/We, the undersigned, understand and agree that further qualifying information may be requested, and agrees to furnish any such information at the request of Employer/Engineer.

SAMBIT GHOSH

Signed by an Authorized Officer of the Bidder

Title of Officer AVP- Contracts

Name of Bidder Shristi Infrastructure Development Corporation Ltd

Date 25-01-2021

VERIFICATION

I/We, the above-named deponent do hereby solemnly affirm that the information contained in para 1 to 7 above are true and correct as per my knowledge and records and nothing material has been concealed there from.

Verified on 25-01-2021 at Kolkata.

SAMBIT GHOSH

IDENTIFIED BY ME

Shristi Infrastructure Development Corporation Ltd.

Solemnly Affirmed & Declared before me on this ... day of ...

SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PBSPL)

(PBSPL)

28 JAN 2021

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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LICENSE NO. 07/2011

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TELANGANA

FORMT-11 - AFFIDAVIT

I, B.Ramaswamy S/o Late B. Chinniah Authorized representative of M/s. Krushi Infras India Private Limited with its office at #8-15-142/1, 6th Floor, KRUSHI HOUSE, Sri Laxmi Narasimha Complex, Near L.B. Nagar Ring Road, Hyderabad – 500 074(T.S) solemnly affirm and declare as under on behalf of the firm:-

1. We are submitting bid for Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair.
2. We, the undersigned, also hereby certify that all the statements as contained in the bid and annexure there to are true and correct.
3. We, the undersigned, also hereby certify that neither our firm M/s. Krushi Infras India Private Limited nor any of its constituent partners have abandoned any work/contract awarded to us for which the reasons are attributable to the non-performance of the contractor.
4. We, the undersigned, also hereby certify that no criminal proceedings are pending /ongoing in any court of law regarding any project executed by our firm.
5. We, the undersigned, also hereby certify that our firm has not been debarred/ blacklisted by any Government or Semi Government Organization.
6. The undersigned hereby authorize(s) and request(s) any bank, person, firm or corporation to furnish pertinent information deemed necessary and requested by Employer/Engineer to verify this statement to regarding my (our) competence and general reputation.
7. We, the undersigned, understand and agree that further qualifying information may be requested, and agrees to furnish any such information at the request of Employer/Engineer.

[Deponent]

Signed by an Authorized Officer of the Bidder

Assistant Manager

B.Ramaswamy

01.02.2021

VERIFICATION

We, the above-named deponent do hereby solemnly affirm that the information contained in para 1 to 7 above are true and correct as per my knowledge and records and nothing material has been concealed there from.

Verified on this 1st day of February, 2021 at Hyderabad.

[Deponent]

CHIEF EXECUTIVE OFFICER

Chief Executive Officer

(PBSPL)

PASUPULETI VEERANJANEYULU

Advocate & Notary

Appointed by the Govt. of India

Ramannapeta, N.R. Dist. T.S.

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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SMT. B. ARETHI
S.V.L.P.O. SECUNDERABAD
H.NO. 28/C
VENGALRAO NAGAR
HYDERABAD - 38
LICENCE NO. 30/2006

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INDIA

FORM T-11

TELANGANA

AFFIDAVIT*

I, Gopi Krishna Lanki Reddy S/o Shri Subba Reddy Lanki Reddy authorized representative of M/s. GKR Infracon (India) Private Limited with its office at Plot No.43-N-III, H.No.8-2-293/82/J III/43/N, Road No.71, Jubilee Hills, Hyderabad -500033 solemnly affirm and declare as under on behalf of the firm:-

1. I/We is/are submitting Bid for Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ARD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair (Name of Work)

2. I/We, the undersigned, do hereby certify that all the statements as contained in the Bid and annexure thereto are true and correct.

3. I/We, the undersigned, also hereby certify that neither our firm M/s GKR Infracon (India) Private Limited nor any of its constituent partners have abandoned any work/ contract awarded to us for which the reasons are attributable to the non- performance of the contractor.

4. I/We, the undersigned, also hereby certify that no criminal proceedings are pending/ ongoing in any court of law regarding any project executed by our firm.

5. I/We, the undersigned, also hereby certify that our firm has not been debarred/ blacklisted by any Government or Semi Government Organization.

6. The undersigned hereby authorize(s) and request(s) any bank, person, firm or corporation to furnish pertinent information deemed necessary and requested by Employer/Engineer to verify this statement or regarding my (our) competence and general reputation.

7. I/We, the undersigned, understand and agree that further qualifying information may be requested, and agrees to furnish any such information at the request of Employer/Engineer.

[Deponent]

Signed by an Authorized Officer of the Bidder

Managing Director

Gopi Krishna Lanki Reddy

23-01-2021

VERIFICATION

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

I/We, the above-named deponent do hereby solemnly affirm that the information contained in para 1 to 7 above are true and correct as per my knowledge and records and nothing material has been concealed therefrom.

Verified on the 27th of January, 2021 at Hyderabad.

GKR INFRACON (INDIA) PVT. LTD. Hyderabad

[Deponent]

ATTESTED

AVUTU SAMBI REDDY
NOTARY PUBLIC
Ameerpet, Hyderabad-16.
Telangana, India.
Commission Exp. on July 11, 2022

AVUTU SAMBI REDDY Regd. No. 425 Hyderabad NOTARIAL

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Shirke Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

Section -4- Conditions of Contract

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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CONDITIONS OF CONTRACT

1. Interpretations

The **Port Blair Smart Projects Limited (PBSPL)**, hereinafter referred as **PBSPL** in this document shall be the sole deciding authority as to the meaning, interpretation and implications for various provisions of the specifications. PBSPL's decision in writing shall be final and binding upon the contractor.

2. Intimation about commencement of work

Before commencing the works and also during progress of works, the Contractor shall give due notice to the concerned authorities, the Municipality, the Roads and Buildings and Electricity Board, Telephone Department, the Traffic Department attached to the Police, other Departments and companies as may be required to the effect that the work is being taken up in a particular locality and that necessary diversion of traffic may be arranged for. The contractor shall cooperate with the Departments concerned and provide for necessary barricading of roads, protections to existing underground mains, cables etc. and the cost of same should be included in the Price Bid and no extra cost for same shall be payable.

Contractor is also responsible for coordinating with various Government/Statutory bodies etc. regarding obtaining clearances/NOCs required for execution of work. Statutory fee etc. to be paid by contractor shall be deemed included in the Price Bid and No Extra cost shall be payable .

3. Electricity, Water and other Services

3.1. **For Construction Period**: The Contractor shall be responsible for provision of all power, water, and other services that he may require for performance of the Construction period of Contract including hydro-testing pipes and tanks/ structures. This includes contacting the appropriate utility or service providers and applying for connections as necessary. The contractor shall, at his own risk and cost, provide all piping, fittings, and other equipment necessary for his use and for metering of the water and any treatment needed. The Contractor is to ensure that the quality of Water remains suitable for the purpose for which it is intended. the cost of same shall be borne by the Contractor and nothing extra shall be paid.

3.2. **For Trial Run and Commissioning, Performance Test and O&M Period**

The power and water shall be supplied free of cost by the PBSPL. Sewage shall be provided by PBSPL for trial run and commissioning of the sewerage networks including Sewage Treatment Plants.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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4. **Unforeseeable Difficulties**

Exceptasotherwisestatedinthe Tender Document/Agreement:

(a) TheContractoracceptscompleteresponsibilityforhavingforeseen all difficultiesandcostsofsuccessfullycompletingtheWorks;

(b) The Contract Price shall not be adjusted to take account of any unforeseendifficultiesor costs;and

(c) TheScheduledCompletionDateshallnotbeadjusted to takeaccount of anyunforeseendifficultiesorcosts.

5. **Time schedule**

The Scheduled completion date for completing the work (construction and commissioning phase) shall be 24 months from date of commencement. Date of commencement shall be 30 days from the date of LOA. From the Date of issue of Completion Certificate, the contractor shall carry out Operation and Maintenance of the Complete Facilities under this contract for a period of 5 years.

6. *AdvancePayment*

6.1. ThePBSPLshallmakeaninterest-bearingadvance payment @BankRate+1% perannum(the "**Advance Payment**"),equalinamount to10(ten)percent oftheContractPrice,formobilization expensesandforacquisitionof equipment.TheAdvancePaymentshallbe madein two equal installments each of 5%(Fivepercent)ofthe ContractPrice

6.2. TheContractormay apply tothePBSPLforthefirstinstallmentofthe AdvancePaymentatanytimeaftersigning of the Contract Agreement,alongwithan irrevocableandunconditional guaranteefromaBankforanamount equivalentto110% (onehundredandtenpercent)ofsuchinstallment, substantially intheformmutually accepted by the PBSPL,toremain effectivetill thecomplete andfullrepaymentthereof.

6.3. Atany time after 30(thirty)daysfromthe date of signing of the Contract Agreement, theContractor mayapply forthesecondinstallmentoftheAdvancePaymentalong with anirrevocableandunconditional guaranteefromaBankforanamount equivalentto110% (onehundredandtenpercent)ofsuchinstallment, substantially intheformmutually accepted by the PBSPL,toremain effectivetillthecompleteandfullrepaymentthereofalong withproof of satisfactoryutilizationof first installmentofAdvance Payment in this Project.

Gujarat Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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6.4. Thefirst and secondinstallmentsshallbepaidbythePBSPLtotheContractorwithin 21(twenty-one)daysof thereceiptof itsrespective requestsinaccordancewiththeprovisionsofthisClause 6.

6.5. TherecoveryofallAdvancesshallcommencewhen10%(Tenper cent)oftheoriginalContractPriceofthework hasbeenpaid,oratSixmonthsaftertheCommencementDateoftheContractwhichev er is the earlier,anditwillbecompletedbythetime80% oftheoriginalcontract valuehasbeenpaidorbythetimeoforiginalCompletion Datewhichever isearlier.Therecoveryofadvancesshallbelimitedto20%(twentyper cent) ofanaccountbill.

6.6. IftheAdvancePaymenthasnotbeenfullyrepaidpriortoTermination undervarious termination clauses of this contractsthecasemaybe,thewhole ofthe balancethenoutstanding including interestshallbeimmediatelybecome due and payable by theContractortothePBSPL.

7. **Security Deposit:** The tenderer whose bid may be accepted (hereinafter called the Contractor which expression shall unless excluded by or repugnant to the context include his heirs executers, administrators representatives and assigns) shall permit PBSPL at the time of making any payments to him for the value of work done under the contract to deduct the security deposit as under :

7.1. **Security Deposit to be taken for the due performance of the contract**: The PBSPL shall deduct 5% (Five per cent) thereof as guarantee money for performance of the obligations of the Contractor for the complete duration of the contract including the O&M period (the "Security Deposit") subject to the condition that the maximum amount of Security Deposit shall not exceed 5% (Five per cent) of the Accepted Total Contract Price.

7.2. The PBSPL shall return 50% the Security Depositto the Contractor within60(sixty)daysoftheoftheexpiryofthe DefectsLiabilityPeriod (DLP) underthisAgreement.Notwithstandingthe aforesaid, the Partiesagree that the PBSPLshall not be obliged to releasethePerformanceSecurityuntilallDefectsidentifiedduring the Defects LiabilityPeriodhavebeen rectified.

7.3. The Balance 50% of the Security Deposit shall be returned to the Contractor within60(sixty)daysoftheexpiryoftheO&MPeriod. Notwithstandingthe aforesaid, the Partiesagree that the PBSPLshall not be obliged to releasethePerformanceSecurityuntilallunits/equipment's of the Project area are returned back to the PBSPL in working conditions meeting all required quality outputs. However, the Contractor may request through a written request for release of the said 50% Security amount after the DLP, by submitting a Bank Guarantee of an amount of 110% of the said Security Deposit.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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8. **Performance Security**

8.1. The Contractorshall, for the performanceofitsobligations hereinunder duringtheConstruction Period,providetothePBSPL,within21(twenty one) daysofthedateof LOA,anirrevocable andunconditional gueranteefromaBankintheformsetforthin the RFP(the "**Performance Security**") foranamount as stated in ITB clause 32.1. The Performance Security shall bevalid until90(Ninety)daysaftertheDefectsLiability Period.This performance security shall be in addition to security deposit.

8.2. Notwithstanding anythingtothecontrarycontainedinthisAgreement,the PartiesagreethatintheeventoffailureoftheContractortoprovide the PerformanceSecurityinaccordancewiththeprovisionsofClause8.1 andwithin thetimespecifiedtherein orsuchextended periodasmaybe providedbythePBSPL,inaccordancewiththeprovisionsofClause 8.3.

8.3. IntheeventtheContractorfailstoprovidethePerformanceSecurity within21(twenty one)days from date of LOA, itmayseekextensionoftimefora period notexceeding 20(twenty)daysonpaymentofDamagesforsuch extended periodinasumcalculatedattherateof0.05%(zeropoint zero fivepercent)of the Accepted ContractPriceforeachday untilthe Performance Securityisprovided

8.4. The Contractormayinitiallyprovidethe PerformanceSecurityforaperiod of24 months;provided thatitshallprocure theextensionofthevalidity ofthePerformanceSecurity,asnecessary,atleast2(two)monthspriorto thedateofexpirythereof.UpontheContractorprovidinganextended PerformanceSecurity,thepreviousPerformanceSecurityshallbedeemed tobereleased and thePBSPL shallreturn thesametotheContractor withinaperiodof7(seven)businessdaysfromthedateofsubmissionof theextendedPerformanceSecurity.

8.5. **Release of Performance Security**

The PBSPL shall return 50% the PerformanceSecurityto the Contractor within60(sixty)daysoftheexpiryofthe DefectsLiabilityPeriodunderthisAgreement.Notwithstandingthe aforesaid, the Partiesagree that the PBSPLshall not be obliged to releasethePerformanceSecurityuntilallDefectsidentifiedduring the Defects LiabilityPeriodhavebeen rectified.

The Balance 50% of the Performance Security shall be returned to the Contractor within60(sixty)daysoftheexpiryoftheO&MPeriod. Notwithstandingthe aforesaid, the Partiesagree that the PBSPLshall not be obliged to releasethePerformanceSecurityuntilallunits/equipment's of the Project area are returned back to the PBSPL in working conditions meeting all required quality outputs.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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No interest shall be payable by the PBSPL upon Security Deposit or any amounts payable to the Contractor under the Contract.

8.6. Appropriation of Performance Security

8.6.1. UponoccurrenceofaContractor'sDefault,thePBSPLshall,without prejudice toitsotherrightsandremedieshereunderorinlaw,beentitledto encashand appropriate the relevantamountsfrom the Performance SecurityasDamages forsuchContractor'sDefault.

8.6.2. UponsuchencashmentandappropriationfromthePerformanceSecurity, theContractorshall,within30(thirty)daysthereof,replenish, incaseof partialappropriation, toitsoriginallevelthePerformanceSecurity,andin caseofappropriation oftheentirePerformanceSecurityprovideafresh Performance Security, as the case may be, and the Contractor shall, withinthetimesogranted,replenishorfurnish freshPerformanceSecurity asaforesaidfailing whichthePBSPLshallbeentitled toterminate the Agreement/Contractin accordance with respective clause of this Contract. Upon replenishment or furnishingofa fresh Performance Security, as the case may be, as aforesaid,theContractorshallbeentitledtoanadditionalCurePeriodof 30 (thirty)daysforremedyingthe Contractor's Default, andintheeventof theContractornotcuring itsdefaultwithinsuchCurePeriod, thePBSPLshallbeentitledtoencaseandappropriatesuchPerformanceSecurity as Damages,andtoterminatethisAgreementin accordancewithrespective clause of this Contract for Termination.

8.7. Deleted

8.8. The PartiesagreethatintheeventofTerminationofthisAgreement,the RetentionMoneyandthe Bank guaranteesspecifiedinthisClause4shall betreatedasiftheyarePerformanceSecurityandshallbereckonedas such forthepurposesofTerminationPaymentunderthe said Contract.

9. Contract Price

9.1. AllpaymentsunderthisContractshallbemade inIndianRupees.

9.2. ThePBSPL shallmakepaymentstotheContractorfortheWorksbased onthelumpsumpriceacceptedbythePBSPLinconsiderationof the obligations specified in this Contract whichshall besubjecttoadjustmentsinaccordancewiththeprovisions ofthis Contract.The PartiesfurtheragreethatsaveandexceptasprovidedinthisAgreement, theContractPriceshallbe validandeffectiveuntil the Completion of the contract including O&M.

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9.3. TheContractPrice (the Lump Sum quoted by the Contractor/Bidder)for Construction (Design Build) and Operation and Maintenance shall inciudealiduties, Taxes,royalty,andfeesthatmaybe leviedinaccordancewiththelawsand regulations inforceasontheBase Date (Base Date is date 28 days prior to the Bid Submission Date) under thisAgreement.Nothing inthisAgreementshallrelievetheContractor fromitsresponsibility topayanytaxincludinganytaxthatmaybelevied inIndiaonprofits madebyit inrespect of thisAgreement.

9.4. Royalty on Minor Minerals:The Contractor shall pay all quarries, Royalty charges etc. If the Contractor fails to produce the royalty clearance certificate from concerned department then the PBSPL shall deduct the royalty charges from his bills and keep in deposit head, which shall be refunded to the Contractor on production of royalty clearance certificate from the concerned department. If he fails to produce the royalty clearance certificate within 30 days of submission of final bill, then royalty charges which were kept under deposit head by the PBSPL shall be deposited to the concerned department and his final bill payment shall be released.

9.5. Adjustments for Changes in Legislation : The Contract Price shall be adjusted to take account of any increase or decrease in Cost resulting from a change in the Laws of the Country (including the introduction of new Laws and the repeal or modification of existing Laws) or in the judicial or official governmental interpretation of such Laws, made after bid due date (last date for bid submission date)

9.6. TheContract Priceshallnotbeadjustedtotakeaccountofanyunforeseen difficultiesor costs,unlessotherwiseprovidedforinthisTender Document/Contract

9.7. Unlessotherwisestatedinthis Tender Document,theContractPricecoversall theContractor'sobligations fortheWorksunderthisAgreementandall thingsnecessaryfortheConstruction andtheremedyingofanyDefectsin theProjectWorks/Facilities.

9.8. Price Escalation: No price escalation whatsoever shall be paid for Design Build and Operation and Maintenance Period of the Contract. For avoidance of Doubt, Price Escalation is Not applicable to the said Contract.

9.9. All payments by the PBSPL pursuant to this section shall be made on or prior to the Payment Date by RTGS of immediately available funds to such account or accounts specified by the Contractor from time to time.

10. Priority of Agreements and errors/discrepancies:

This Tender Document/Agreement, and all other Annexures/Schedules/Supplementals/ documents forming part of or referred to in this Tender Document/Agreement are to be taken as mutually explanatory and, unless

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otherwise expressly provided elsewhere, the priority of documents forming part hereof or referred to herein shall, in the event of any conflict between them, be in the following order:

i. Section 4 - Conditions of contract
ii. Volume-II – Scope & Technical Specifications
iii. Online Price Bid
iv. Section 2-ITB
v. Volume-III Tender Drawings
vi. Any other documents forming part of the Contract

In case of ambiguities or discrepancies within this Condition of Contract, between two or more Clauses of this Agreement, the provisions of a specific Clause/Stringent/better/higher specification relevant to the issue under consideration shall prevail over those in other Clauses.

11. Subletting of works

The contract shall not be assigned or sublet without prior approval of the PBSPL who has accepted the tender and if the Contractor assigns or sublets his contract, for more than 30% of Accepted Contract Price or attempts to do so the PBSPL may, there upon by notice in writing, rescind the contract, and the Security Deposit and Performance security of the Contractor shall there upon stand forfeited and be absolutely at the disposal of the PBSPL and the same consequences shall ensure as if the contract had been rescinded thereof and in addition, the Contractor shall not be entitled to recover or be paid for any work thereto that may be actually performed under the contract. Any such assignment/subletting shall not diminish or dilute the liability/ responsibility of the Contractor.

12. Technical Knowledge and staff:

[a] The contractor shall submit following information to the PBSPL/ or its Engineer/Representative within 10 (Ten) days from the commencement date :

i. Contractor shall depute one Project manager with B.E. (Civil Engineering) with minimum 12 years of experience into water Supply and sewerage project -for the entire Design Build/Construction Period

ii. The Contractor shall employ adequate Construction Managers, Graduate engineers and Diploma engineers as Technical Staff during the execution of the work to design and Construct the system as per specification of the Contract

iii. During O&M phase also Contractor shall depute adequate manpower for proper functioning.

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In case the Contractor fails to employ the technical staff as aforesaid, the PBSPL shall have the right to take suitable remedial measures including penalty @ RS. 90000/Month for Project Manager and @ Rs. 60000/Month for other key persons.

13. Registration with Labor Department

As per Contract Labour (Regulation And Abolition) Act or applicable laws, the successful Contractor shall submit the Labor registration Certificate after issuing the work order and prior to the Commencement of work.

The Contractor shall pay not less than the minimum wages as per applicable and as per prevailing law to its workmen employed on the said Contract.

14. Obligations of the Contractor

14.1. Subject to and on the terms and conditions of this Agreement, the Contractor shall undertake the survey, investigation, design, engineering, procurement, Construction, Operation and Maintenance of the Potable Water Supply Network, Potable Water tank/reservoir and Pumping Station, Sewage Collection Network, Sewage Pumping Stations and 10 MLD Sewage Treatment Plant for a period of 5 Years (60 Months) as defined in Scope and observe, fulfill, comply with and perform all its obligations set out in this Agreement or arising hereunder.

14.2. The ContractorshallcomplywithallApplicableLawsandApplicablePermits(includingrenewalsasrequired)intheperformanceof itsobligations underthisAgreement.

14.3. In respect of all labour directly or indirectly employed in the work for the performance of the contractor's work of this contract, the contractor shall at his own expense arrange for the safety provisions as per C.P.W.D. Safety Code framed from time to time and shall at his own expense provide for all facilities in connection therewith. In case the contractor fails to make arrangement and provide necessary facilities as aforesaid and/or, in case of failure to adhere to above provisions or if unsafe practices/safety violation by contractor/his staff are noticed at the site of work, the contractor shall be levied with a penalty of Rs.10,000/- for the 1st incident, Rs. 20,000/- for the 2nd incident and Rs. 40,00,000/- for subsequent such incident. The PBSPL shall be at liberty to make arrangement and provide such facilities as aforesaid and recover the costs incurred in that behalf from the contractor.Repeated safety violations shall become a valid ground for initiating the contract termination proceedings.

Contractor shall comply with all applicable health and environmental regulations and Laws made by any local authorities or by the Government (state and/or central). All cost to comply the Health, safety and environment related regulations shall be deemed to be included in Price Bid and no extra cost shall be payable.

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Contractor shall also be responsible for adherence to Construction and Demolition Waste Management Rules 2016 as directed by the PBSPL.

14.4. Subjecttotheprovisionsof Clauses14.1,14.2 and 14.3 respectively,theContractorshall dischargeitsobligationsin accordancewithGoodIndustryPractice.

14.5. TheContractorshallremedyanyandallossordamagetothePotable Water Supply Network, Potable Water tank/reservoir and Pumping Station, Sewerage Collection Network, Sewage Pumping Stations and 10 MLD Sewage Treatment Plantfrom theDate of Appointment untiltheendoftheConstructionPeriodatthe Contractor'scost, saveandexcept totheextent thatanysuchloss ordamage shallhave arisenfrom anydefault orneglectof thePBSPL.

14.6. TheContractorshallremedy anyandallossordamagetothePotable Water Supply Network, Potable Water tank/reservoir and Pumping Station, Sewerage Collection Network, Sewage Pumping Stations and 10 MLD Sewage Treatment Plant during theDefectsLiabilityPeriodattheContractor'scosttotheextentthatsuch lossordamage shallhave arisenoutofthereasonsspecifiedinClause23

14.7. The Contractor shall remedy any and all loss or damage to the Potable Water Supply Network, Potable Water tank/reservoir and Pumping Station, Sewerage Collection Network, Sewage Pumping Stations and 10 MLD Sewage Treatment Plant etc. during the Operation and Maintenance Period at the Contractor's cost, including those stated in Technical Specification Volume-II, Sub clause 14.5, & 14.6 save and except to the extent that any such loss or damage shall have arisen on account of any default or neglect of the PBSPL.

14.8. TheContractorshall,at itsowncostandexpense,in additionto andnot in derogationofitsobligationselsewheresetout inthisAgreement, shall:

(a) make,orcausetobemade,necessaryapplicationstotherelevant GovernmentInstrumentalitieswith such particulars anddetails as mayberequiredforobtaining ApplicablePermitsandobtainandkeepinforceandeffectsuchApplicable PermitsinconformitywiththeApplicableLaws;

(b) procure, as required, the appropriate proprietary rights, licenses, Agreementsandpermissions for Materials,methods,processesand systemsusedor incorporatedintothe project as cited above;

(c) makereasonable efforts to maintain harmony and good industrial relations among the personnel employed by it or its Sub-contractors in connection with the performance of its obligations under this Agreement;

(d) ensure and procure that its Sub-contractors comply with all Applicable Permits andApplicable Lawsintheperformanceby them of anyoftheContractor'sobligationsunderthisAgreement;

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(e) notdocromittodoanyact,deedorthingwhich mayinanymanner beviolativeof anyof theprovisionsof thisAgreement;

(f) support, cooperate withand facilitatethe PBSPLin the implementationandoperation oftheProjectinaccordancewiththe provisionsofthisAgreement;

(g) ensurethattheContractoranditsSub-contractorscomplywiththe safety andwelfaremeasuresforlaborinaccordancewiththe Applicable Lawsand GoodIndustryPractice;

(h) keep,ontheSite,acopyofthisAgreement,publicationsnamedin thisAgreement, theDrawings,Documents relatingto theProject,and ChangeofScopeOrdersandothercommunications givenunderthis Agreement.The PBSPL'sEngineer anditsauthorized personnel shallhavetherightofaccesstoallthesedocuments atallreasonable times;

(i) cooperatewithothercontractors employedby thePBSPLand personnelofanypublicauthority; and

(j) notinterfereunnecessarilyorimproperly withtheconvenienceofthe public,or theaccesstoanduseandoccupation ofallroads and footpaths, irrespectiveofwhethertheyarepublicorinthepossession of thePBSPL or ofothers.

(k) theContractorshallprepareProjectspecificHealth,safetyand Environmentplanfor implementation.

(l) the Contractor shall conduct the photography of the Project and submit along with Monthly Reports.

14.9. The Contractor shall undertake all necessary superintendence to plan, arrange, direct,manage,inspect andtesttheWorks.

14.10. The Contractor shall check the design criteria and calculations (if any) included in the Bid Documents and satisfy itself regarding their accuracy and adequacy. Contractor shall meet the minimum design and sizing requirements specified in the Bid Documents – a design that does not meet such minimum requirement shall not be acceptable and will result in rejection of the bid as non-responsive. Further, if Contractor believes that the minimum design and sizing requirements are not adequate to meet the minimum performance requirements specified, then Contractor shall make whatever upward adjustments to the design and sizing it deems necessary to meet the performance requirements and include these in the Bid Price. Contractor assumes full responsibility for meeting the specified performance requirements and ensuring the adequacy of the Works for this purpose."

The design criteria provided in respective schedules of the same volume is basic design criteria and has to be met in totality. However, if the Contractor feels that, he requires additional work to meet the contractual conditions, the cost of same

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shall be deemed to be included in the Price and no extra cost shall be paid over and above the quoted price.

14.11. As per the Ministry of Environment and Forest Guidelines 2010 and Ministry of Urban Development notifications, the Site area shall be protected from dust by fixing Green Fencing around the Construction site area. The Contractor is instructed to strictly adhere to the following at his own cost. No extra cost shall be payable.

- Supply and Fixing Green barriers and wind breaking walls around their sites.
- Cover tarpaulin on scaffolding around area of construction,
- Do not store construction material, particularly sand, on any part of the street, roads in any colony
- Dust emissions from construction site are controlled.
- Sprinklers should be compulsorily used at the site and Wet jets in grinding and stone cutting must be used.

Further it is clarified that if any penalty is levied by any authority for not adhering/meeting the laws/by laws/guild lines with respect to the environment, conetruction activities, labor, labor camp, pollution etc. activities of what so ever in nature, the full Penalty as levied shall be payable by the Contractor to the said Authority. In addition to the penalty levied an amount of 10% of the above penalty shall be recoveredby thePBSPL asDamages fromthe Contractor andmaybe deductedbythePBSPLfrom anymonies duetotheContractor.

14.12. The Contractor shall at any time during the contract period including O&M shall provide new at-least 2 (two) numbers of SUV (Air conditioned) vehicles with Driver, required Manpower, all fuel, lubricants (POL) etc. for use of the PBSPL/PBSPL's representative and maintain and keep them in good health/condition at all times. The contractor shall also maintain all insurances with respect to the same throughout the contract period. The contractor shall provide the maintenance logs every quarter. The minimum monthly travel per month shall be 5000 km.

15. ObligationsofthePBSPL

15.1. ThePBSPLshallberesponsibleforthecorrectnessoftheScopeofthe Project and ProjectFacilities required for the proposed contract.

15.2. ThePBSPLagrees toprovidesupporttotheContractor andundertakes to observe,complywithandperform,subjecttoandinaccordancewiththe provisionsof thisAgreement and theApplicableLaws,thefollowing:

upon written request from the Contractor, and subject to the Contractor complyingwithApplicableLaws,provide

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reasonable supporttotheContractor inprocuring ApplicablePermitsrequired fromanyGovernmentInstrumentality forimplementationofthe Project;

ii. upon written request from the Contractor, provide reasonable assistancetotheContractorinobtaining accesstoallnecessary infrastructure facilitiesandutilities,including waterandelectricityat ratesand ontermsnolessfavourablethan thosegenerallyavailableto commercialcustomersreceivingsubstantiallyequivalentservices;

iii. thatnobarriersthatwould haveaMaterial Adverse Effecton theWorks areerectedorplacedonorabouttheProject Site byany GovernmentInstrumentalityorpersons claimingthroughorunderit, exceptfor reasonsofEmergency,national security,lawandorderor collectionofinter-stateTaxes;

iv. notdooromittodoany act,deedorthingwhichmayinany manner beviolativeofanyoftheprovisionsofthisAgreement;

v. support, cooperate with and facilitate the Contractor in the implementationoftheProjectinaccordancewiththeprovisionsof thisAgreement;and

vi. upon written request from the Contractor and subject to the provisions ofClause15.providereasonableassistancetothe Contractor andorits Subcontractors toobtainapplicableworkpermitsforthe purposesofdischargebythe Contractor or its Sub-contractors of theirobligations underthisContractandthe Contract/Agreementswiththe Subcontractors.

16. Representations and warranties of the Contractor

16.1. TheContractorrepresentsand warrantstothePBSPLthat:

(a) it isdulyorganizedand validlyexistingunder the lawsof India,and hasfullpowerandauthority/capabilitytoexecute and performitsobligations under thisAgreementand to carryoutthetransactionscontemplated hereby;

(b) it has taken all necessary corporate and/or other actions under ApplicableLawstoauthorizetheexecutionanddelivery ofthis Agreement and to validly exercise its rights and perform its obligationsunderthisAgreement;

(c) this Agreementconstitutesits legal, validandbindingobligation, enforceable against itinaccordancewith thetermshereof,andits

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obligationsunderthisAgreementwillbelegallyvalid,binding and enforceableagainst it in accordancewiththetermshereof;

(d) itissubjecttothelawsofIndia,and herebyexpresslyandirrevocably waivesanyimmunity inanyjurisdiction inrespectofthisAgreement ormattersarising thereunderincludingany obligation,liability or responsibilityhereunder;

(e) theinformation furnishedintheBidandasupdatedonorbeforethe dateofthisAgreementistrueandaccurateinallrespectsasonthe dateof thisAgreement;

(f) theexecution,delivery andperformanceofthisAgreementwillnot conflictwith,resultinthebreachof,constitute adefaultunder,or accelerateperformance required byanyofthetermsofits memorandum andarticlesofassociation oranyApplicableLawsor any covenant, contract, Agreement, arrangement, understanding, decree or order to which it is a party or bywhichitoranyofits propertiesor assetsisboundoraffected;

(g) therearenoactions,suits,proceedings,orinvestigationspendingor, toitsknowledge, threatenedagainstitatlaworinequity beforeany court or before any otherjudicial,quasi-judicialor otherauthority, the outcomeofwhichmayresultinthebreachofthisAgreementor whichindividually orintheaggregatemayresultinanyMaterial impairmentof itsabilitytoperformanyofitsobligations underthis Agreement.

(h) ithasnoknowledgeofanyviolationordefaultwithrespecttoany order,writ,injunctionor decree of anycourt oranylegallybinding orderofanyGovernmentInstrumentalitywhichmayresultinany Material adverseeffectonitsabilitytoperformitsobligationsunder thisAgreementandnofactorcircumstanceexistswhichmaygive risetosuchproceedingsthat wouldadverselyaffecttheperformance ofitsobligationsunder thisAgreement;

(i) ithascompliedwithApplicable LawsinallMaterial respectsandhas notbeensubjecttoanyfines,penalties, injunctive reliefforanyother civilorcriminalliabilities which in theaggregatehaveor mayhavea Material adverseeffectonitsabilitytoperformitsobligations under thisAgreement;

(j) norepresentationorwarrantybyitcontainedhereinorinanyother documentfurnished by ittothePBSPLortoanyGovernment InstrumentalityinrelationtoApplicable Permitscontains or will containanyuntrueormisleadingstatementofMaterial factoromits orwill omittostateaMaterial factnecessaryto makesuch representationorwarrantynot misleading;

(k) nosums,in cash or kind,havebeenpaidor willbepaid,byit or onits behalf,toanyperson bywayoffees,commission orotherwisefor securing the contract or entering into this Agreement or for influencing orattemptingtoinfluenceanyofficeroremployeeofthe PBSPLin connectiontherewith;

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(l) allinformationprovidedbytheselectedbidderinresponsetotheQualification and Request forProposalsorotherwise,istothebestofitsknowledge andbelief, trueand accurateinall Material respects;and

(m) Nothing containedinthisAgreementshallcreateanycontractual relationship orobligationbetweenthePBSPLandanySub- contractors,designers,consultantsor agents of theContractor.

16.2. Representationsandwarrantiesof thePBSPL

ThePBSPLrepresentsandwarrants totheContractorthat:

(a) ithasfullpowerandauthoritytoexecute,deliverandperformits obligationsunder thisAgreementandtocarryoutthe transactions contemplated hereinandthatithastakenallactionsnecessary to execute this Agreement, exercise its rights and perform its obligations,underthisAgreement;

(b) it has taken all necessary actions under the Applicable Laws to authorizetheexecution,deliveryand performanceofthisAgreement;

(c) ithasthefinancialstandingandcapacitytoperformitsobligations under thisAgreement;

(d) this Agreementconstitutes a legal, valid and binding obligation enforceableagainstit in accordancewiththetermshereof;

(e) ithasnoknowledgeofanyviolation ordefaultwithrespecttoany order, writ,injunctionor any decree of anycourt or anylegally bindingorderofanyGovernmentInstrumentalitywhichmayresultin any Material adverseeffecton thePBSPL'sability toperformits obligationsunderthisAgreement;

(f) it hascompliedwith ApplicableLaws inall Material respects;

(g) ithasgoodandvalidrighttotheSite.

16.3. Disclosure

Intheeventthatanyoccurrence orcircumstancecomestotheattentionof eitherPartythatrendersanyofitsaforesaidrepresentations orwarranties untrueorincorrect,suchPartyshallimmediatelynotify theotherPartyofthe same.Such notification shallnothavethe effectofremedyinganybreachof therepresentationorwarrantythathasbeenfoundtobeuntrueorincorrect norshallitadverselyaffectorwaiveanyobligation ofeitherPartyunderthis Agreement.

17. Existingutilitiesandroads

17.1. Notwithstanding anythingtothecontrarycontainedherein,theContractor shallensurethattherespectiveentitiesowning theexistingroads,rightof way, levelcrossings,structures,orutilitieson,underorabovetheSite areenabledbyittokeepthemincontinuous satisfactoryuse,ifnecessary, byproviding

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suitabletemporarydiversionswiththeauthorityofthe controllingbodyof that road,rightof wayor utility.

17.2. Shifting of obstructing utilities

TheContractorshall,inaccordancewithApplicableLawsand with assistanceofthePBSPL,causeshiftingofanyutility(including electric lines,water pipesandtelephonecables)toanappropriatelocationor alignment,ifsuchutilityorobstruction adverselyaffectstheexecutionof Works orMaintenanceof theProjectWorks inaccordancewiththis Agreement. The actual cost of such shifting, as approved and communicatedbytheentityowning theutility,shallbepaidbythe Contractorand reimbursedby thePBSPLtothe Contractor. Contractor need to plan to execute the work within the time schedule considering all utility shifting if required.

Dismantling and removal of existing utilities including power distribution lines which are not to be shifted/relocated shall be part of the scope of works under the contract and shall be included in the Contract Price. The material so dismantled shall be property of the PBSPL and shall be handed over the PBSPL.

18.Contractor's acknowledgement

The Contractor acknowledges that Related Works shall be performed and that it is of paramount importance that the design and execution of the Works are co-ordinated with any Related Works.

18.1. **Related Works' responsibilities**

Accordingly, the Contractor shall at all times and otherwise in accordance with the reasonable requirements and directions of the PBSPL's Representative:

(a) take all reasonable steps to co-ordinate and to integrate the design and execution of the Works, including the work of Subcontractors, with the activities of the Related Works Contractors; and

(b) attend such co-ordination meetings called by the PBSPL's Representative to plan, review and determine co-ordinated activities for the management of interfaces between the Works and any Related Works; and

(c) at all times refrain from carrying out any operation on the Site in a manner which is likely to cause damage or inconvenience to the execution of any Related Works; where such damage or inconvenience is the unavoidable consequence of operations properly to be carried out on the Site, the Contractor shall not carry out such operations without first giving reasonable advance notice in writing thereof to the PBSPL's Representative (with a copy to those responsible for carrying out any Related Works reasonably likely to be affected thereby) with a

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view to reaching an agreed procedure to prevent or minimise any such damage or inconvenience. In particular, the Contractor shall at all times prevent the discharge of surface water across the Site except where the PBSPL's Representative gives its prior written consent for such discharge; and

(d) at all times co-operate with the PBSPL, the PBSPL's Representative/Engineer and any Related Works Contractors so as to promote and foster a co-ordinated and integrated approach to the Works and any Related Works; and

(e) monitor the coordination and integration of the Works with any Related Works and advise the PBSPL's Representative in writing as and when it becomes apparent that the design or execution of the Works is likely to be the subject of delay and/or disruption and recommend reasonable proposals to reduce or prevent such delay and/or disruption.

18.2. The PBSPL shall assist the Contractor in obtaining the Applicable Permitsfor fellingoftrees tobeidentifiedbythePBSPLforthispurpose if and only if such trees cause a Material Adverse Effect onthe Construction orMaintenanceoftheProjectWorks.Thecostofsuchfelling trees shallbebornebytheContractorandintheeventofanydelayinfelling thereof for reasons beyondthecontrolof the Contractor;itshallbeexcused forfailuretoperformanyofitsobligations hereunderifsuchfailureisa directconsequence ofdelay inthefelling oftrees.ThePartieshereto agree thatthefelledtrees (except the Scheduled trees, which shall be PBSPLs Property) shallbedeemedtobeowned bythePBSPLand shall bedisposedinsuch a mannerandsubjecttosuchconditionsasthePBSPLmayin itssole discretiondeemappropriate, as ppropriate with required statutory approvals. Obtaining the required statutory approvals for above shall be the responsibility of the Contractor. For theavoidanceof doubt,the Partiesagreethatifanyfellingoftreeshereunder isinaforest area,the ApplicablePermitthereofshallbeprocuredbythePBSPLwithinthe timespecifiedintheAgreement.

19.QUALITY ASSURANCE, MONITORING AND SUPERVISION

19.1. QualityofMaterialsandWorkmanship

TheContractorshallensurethattheConstruction, Materialsand workmanship areinaccordancewiththerequirementsspecifiedinthis Agreement,SpecificationsandStandardsandGoodIndustryPractice.

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19.2. Quality Control System

19.2.1. TheContractorshallestablish aqualitycontrolmechanismtoensure compliance withtheprovisionsofthisAgreement (the "**Quality Assurance Plan**"or"**QAP**").

19.2.2. The Contractorshall,within30(thirty)daysoftheAppointedDate, submit tothePBSPL'sEngineeritsQualityAssurancePlanwhichshallinclude thefollowing:

(a) organisation, duties and responsibilities, procedures, inspections andDocumentation;

(b) quality controlmechanismincludingsamplingandtestingof Materials,test frequencies,standards,acceptance criteria,testing facilities,reporting,recordingandinterpretation oftestresults, approvals, checklistfor Site activities,andproformafortestingand calibration in accordance with the relevant, BIS standards, International Standards relevent to project components and Good IndustryPractice;and

19.2.3. TheContractorshallprocurealldocuments,apparatusandinstruments, fuel,consumables,water,electricity,labour, Materials,samples,and qualifiedpersonnelasarenecessaryforexamining andtesting the Project Assetsandworkmanshipin accordance withtheQualityAssurancePlan.

19.2.4. ThecostoftestingofConstruction,Materialsand workmanshipunderthis Clause shallbebornebytheContractor.

19.3. InspectionandTechnicalAuditbythePBSPL

ThePBSPLoranyrepresentativeauthorized by thePBSPLinthis behalfmayinspectandreviewtheprogressandqualityoftheConstruction ofProjectWorksandissueappropriate directionstothePBSPL'sEngineer and theContractorfor taking remedialaction in theeventthe Worksarenotinaccordancewiththeprovisionsofthis Agreement.

19.4. The PBSPL shall have the right to inspect the records of the Contractor relating totheWorks.

19.5. Monthly Progress Reports

DuringtheConstructionPeriod and O&M period,the Contractorshall,nolater than7(seven) days after the close of each month, furnish to the PBSPLand the

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PBSPL'sEngineer amonthlyreportonprogressoftheWorks for their review andshall promptlygivesuchotherrelevantinformationasmayberequiredbythe PBSPL'sEngineer

19.6. Inspection

19.6.1. ThePBSPL'sEngineer and its authorizedrepresentativeshallat all reasonabletimes:

(a) have fullaccesstoallparts ofthe SiteandtoallplacesfromwhichnaturalMaterials arebeingobtainedforuseintheWorks;and

(b) duringproduction,manufactureandConstructionattheSiteandat theplaceof production,beentitledto examine,inspect,measure and testtheMaterialsandworkmanship, andtocheckthe progressof manufactureofMaterials.

19.7. The ContractorshallgivethePBSPL'sEngineer and itsauthorizedagentsaccess,facilities and safetyequipmentforcarryingout their obligationsunder thisAgreement.

19.8. Samples

The Contractorshallsubmitthefollowing samples ofMaterialsandrelevantinformation tothePBSPL'sEngineerforpre-Constructionreview:

(a) manufacturertestreportsandstandardsamplesof manufactured Materials;and

(b) samplesofsuchotherMaterialsasthePBSPL'sEngineermay require, shall be got tested by State/Central Government approved laboratories.

19.9. Tests

19.9.1. For determining that the Works conform to the Specifications and Standards,thePBSPL/ PBSPL'sEngineershallrequiretheContractortocarry outorcausetobecarriedoutTests,atsuch timeandfrequency andinsuch mannerasspecifiedinthis Contract, andinaccordance withGood Industry Practiceforqualityassurance.Thetestchecksby thePBSPL's Engineershallcomprise atleast20(twenty)percentofthequantity or number ofTestsprescribedforeachcategoryortypeoftestforquality controlbytheContractor. The

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Cost of same shall be deemed included in the Price and no extra cost shall be payable.

19.9.2. IntheeventthatresultsofanyTestsconducted underthisClause19.9 establishanyDefectsordeficienciesintheWorks,theContractorshall carry out remedial measures and furnish a report to the PBSPL/ PBSPL'sEngineer inthisbehalf.ThePBSPL/ PBSPL'sEngineer shallrequire the Contractortocarryoutorcausetobecarriedout Teststodeterminethat such remedialmeasureshavebroughttheWorksintocompliancewiththe Specificationsand Standards,and theprocedureshallberepeateduntilsuch WorksconformtotheSpecifications andStandards.Fortheavoidanceof doubt,thecostofsuchTestsandremedialmeasuresinpursuance thereof shallbesolelybornebytheContractor.

19.10. ExaminationofWorkbeforeCoveringup

In respect of the work which the PBSPL'sEngineer is entitled to examine, inspect, measureand/ortestbeforeitiscovereduporputoutof vieworany partoftheworkisplacedthereon,theContractorshallgive noticetothePBSPL'sEngineerwheneveranysuchwork isreadyand beforeitiscoveredup.ThePBSPL's Engineershall then eithercarryout theexamination,inspectionortestingwithout unreasonabledelay,or promptlygivenoticetotheContractorthatthePBSPL'sEngineerdoes notrequiretodoso.Provided,however,thatifanyworkisofa continuousnaturewhereit isnotpossibleorprudenttokeepituncovered orincomplete,thenContractorshallnotifythescheduleofcarryingout suchwork togivesufficientopportunity, notbeing lessthan3(three) businessdays' notice,tothe PBSPL's Engineer to conduct its inspection, measurementor testwhiletheworkiscontinuing.Provided further that in the event the Contractor receives noresponse from the PBSPL'sEngineerwithinaperiodof3(three)businessdaysfromthe dateonwhich theContractor's noticehereunder isdeliveredtothe PBSPL's Engineer, theContractorshallbeentitledtoassume thatthe PBSPL'sEngineerwouldnotundertakethesaidinspection. However, for avoidance of doubt, inspection/review by CEO PBSPLs Nominated Engineer/PBSPLs Representative/PBSPL shall not relieve the contractor from its obligations under the contract for design, Construction and Performance of the complete facilities.

19.11. Rejection

If,asaresultofanexamination, inspection, measurementortesting,any Plant,Materials,designorworkmanship isfoundtobedefectiveor otherwisenotinaccordancewiththeprovisions ofthisAgreement,the

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PBSPL'sEngineershall reject the Plant, Materials, design or workmanshipbygivingnotice totheContractor, with reasons. The Contractorshallthenpromptly makegoodtheDefectandensurethatthe item complieswiththerequirementsofthisAgreement. The cost of same shall be borne by the Contractor.

IfthePBSPL'sEngineerrequires thePlant, Materials,designor workmanshiptoberetested,theTestsshallberepeatedunderthesame terms andconditions, as applicableineachcase. If therejectionandretestingcausethePBSPLtoincuranyadditionalcosts,suchcostshall berecoverable bythePBSPLfromtheContractor;andmaybededucted bythePBSPLfromanymonies duetobepaidtotheContractor.

19.12. *Remedial Work*

19.12.1. Notwithstandingany previoustestor certification, thePBSPL'sEngineer mayinstructtheContractorto:

(a) removefromtheSiteandreplaceany PlantorMaterialswhichare notin accordancewiththeprovisionsofthisAgreement;

(b) removeandre-executeanyworkwhichisnotinaccordancewith theprovisions ofthisAgreementandtheSpecificationand Standards;and

(c) Executeany workwhichisurgently requiredforthesafetyofthe ProjectWorks,whetherbecauseofanaccident,unforeseeable event orotherwise;provided thatincaseofanyworkrequiredonaccount of a ForceMajeureEvent,theprovisionsof Clause27shallapply.

19.13. IftheContractorfailstocomplywiththeinstructions issuedbythe PBSPL'sEngineerunderClause19.12.within thetimespecifiedinthe PBSPL'sEngineer's noticeorasmutually agreed,thePBSPL's Engineermayadvisethe PBSPLtohavetheworkexecutedbyanother agency.Thecostsoincurredby thePBSPLforundertakingsuchwork shall,without prejudicetotherightsofthePBSPLtorecoverDamages inaccordancewiththeprovisionsofthisAgreement,berecoverablefrom theContractorandmaybedeductedbythePBSPLfromanymoniesdue tobepaidtotheContractor.

19.14. *QualitycontrolRecordsandDocuments*

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TheContractorshallhandovertothePBSPL'sEngineeracopy ofallits qualitycontrolrecordsanddocuments beforetheCompletion Certificateis issuedpursuanttoClause 31

19.15. Video Recording

DuringtheConstruction Period,theContractorshallprovidetothe PBSPLforeverycalendarquarter, avideorecording, whichwillbe compiledintoa1.5-2hourdigital memory card or pen drive,asthe casemaybe,covering thestatusandprogress ofWorksinthatquarter.The videorecording shallbeprovided tothePBSPLnolaterthan15(fifteen) daysafter theclose ofeach quarterafter theCommencement Date.

19.16. Suspension of Unsafe Construction Works

19.16.1. *The PBSPL/PBSPL'sEngineer/RepresentativemaybynoticerequiretheContractortosuspendforthwith the wholeoranypartoftheWorks if,inthereasonableopinion of the PBSPL/PBSPL'sEngineer/Representative,suchworkthreatensthesafetyof theUsersand pedestrians.*

19.16.2. The Contractorshall,pursuanttothenotice under Clause 19.16.1,suspend theWorksoranyparttherefofforsuchtimeandinsuchmannerasmaybe specifiedbythePBSPL/PBSPL'sEngineer/Representativeandthereuponcarryoutremedialmeasuresto secure the safety of suspended Works, the Users and pedestrians. The Contractormaybynoticerequirethe PBSPL'sEngineertoinspectsuch remedial measures forthwith and make a report to the PBSPLrecommendingwhetherornottheSuspension hereundermayberevoked. Upon receivingtherecommendations ofthePBSPL'sEngineer,the PBSPLshalleitherrevokesuchSuspension orinstructtheContractorto carryoutsuchotherandfurtherremedialmeasuresasmaybenecessary in thereasonableopinion ofthePBSPL,andtheproceduresetforthinthis Clause18.16shallberepeateduntiltheSuspension hereunderis revoked.

19.16.3. SubjecttotheprovisionsofClause 27 Force Majeure,all reasonablecostsincurredfor maintainingandprotectingtheWorksorpartthereofduringtheperiodof Suspension (the"**PreservationCosts**"),shallbebornebytheContractor; providedthatiftheSuspension hasoccurredasaresultofanybreachof this AgreementbythePBSPL,thePreservationCostsshallbebornebytlie PBSPL.

19.16.4. IfSuspension ofWorksisforreasonsnotattributabletotheContractor,the PBSPL'sEngineershalldetermineanyTimeExtensiontowhichthe Contractorisreasonablyentitled.

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19.16.5. Third Party Inspection

Material such as all type of pipes (of all sizes) R.C.C. / P.S.C. / M.S. /D.I. /CI./A.C./HDPE/DWC/PVC/GRP & other power equipment's like transformers, switch gear, cables, panels etc. All type of valves (of all sizes), any other materials as per requirements which are supplied by the contractor under this contract are subject to third party inspection. The charges for third party inspection shall be borne by the Contractor and deemed to be included in the Price Bid. The charges for such inspection shall be paid by the contractor. All the arrangements for inspection i.e. measuring tools, testing equipment's and tools, labor required for handling materials during testing etc. shall be made available / arranged by the manufacturer /Vendor / contractor in their premises at their own costs. These costs shall be deemed included in contractor's price bid and nothing extra shall be paid to the said account. If any particular testing facility is not available at the premises / location of Factory, then the test shall be arranged by the factory owner / Vendor at his own cost at other locations / test laboratory. All expenses in this regard shall also have to be borne by the contractor/ manufacturer /vendor /contractor only.

If the material inspected fails during test as no fault of the inspecting agency, fees are payable to the inspecting agency by the Contractor for the said inspection and for any further re-inspection of the same material.

The name of the agency for third party inspection shall be informed to CEO PBSPLs Nominated Engineer.

If it is subsequently observed that there are defects in the quality of material, the contractor shall replace the material without any extra cost.

In addition to third party inspection, the CEO PBSPLs Nominated Engineer or his representative may conduct inspection intermittently.

Third Party Inspection Report: The third party inspection report merely in the certificate form stating that pipes/valves/specials or any other material inspected are found satisfactory will not be accepted, but it should be in the form of detailed report stating the parameters checked & observations made with comments of the Inspecting Officer in accordance with the respective Specifications/detailed item wise specifications / as per Tender Document.

20. *InsuranceforWorksandMaintenance*

20.1. TheContractorshalleffectandmaintainatits owncost,fromtheCommencementDatetill thedateofissueof theCompletionCertificate,thefollowinginsurancesforany loss or damage occurring onaccount ofNon Political Event of Force Majeure, malicious act,accidentaldamage,explosion,fireandterrorism:

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(a) insuranceofWorks,PlantandMaterialsandanadditionalsumof[15(fifteen)] percentofsuchreplacementcost tocoveranyadditionalcostsofandincidentaltothe rectificationoflossordamageincludingprofessionalfeesandthecostofdemolishing andremovinganypartoftheWorksandofremovingdebrisofwhatsoevernature; and

(b) InsuranceforthecontractorsequipmentandDocuments broughtonto theSiteby theContractor,forasumsufficienttoprovideforthereplacementattheSite.

(c) The Contractor shall effect and maintain at its own cost, from the Commencement Date till the date of issue of the Completion Certificate and during the full 5 year O&M period from the issue of completion certificate, the following insurances for any loss or damage occurring on account of Non Political Event of Force Majeure, malicious act, accidental damage, explosion, fire, terrorism and War and Riots Protection Insurance

(d) Theinsurancein Clause 20.1.aboveshallcoverthePBSPL and theContractoragainstallossordamagefrom whatsoevercause arisingunder above cited conditionsotherthanriskswhicharenotinsurableatcommercial terms.

20.2. "All risks of loss including theft of or damage to physical property and of personal injury and death which arise during and in consequence of the performance of the Contract other than the Exceptional Risks are the responsibility of the Contractor. Any loss not insured or not recovered (including policy excesses etc.) from insurers shall be borne by the Contractor. All insurances shall be in the joint name of contractor and the PBSPL. The contract shall maintain a Contractors All Risk Policy (CAR) for the entire duration of the contract including O&M period for the entire Project facility" The Contractor shall also take additional covers (Add-On covers) insurance like Third Party Liability, Surrounding properties, Clearance and Removal of debris, Cross liability, Express Freight, Extended Maintenance Cover upto Final Takeover, etc. The sum insured for such Add-On covers shall be decided by the CONTRACTOR based on his assessment and risk involved in the contract. Risks to be covered by insurance shall not be limited merely to the items mentioned above. The CONTRACTOR shall arrange for insurance of any other risks he may deem prudent, but the expenses thereof shall be to the account of the contractor only full plant. If necessary, Transit and storage (all risks) insurance coverage for additional transit involved for sending equipment/material to Sub-Contractor/Fabricator's shop for fabrication/ reprocessing and receiving back at site shall be taken.

20.3 **Defect Liability for Contractor's Defects Liability**

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TheContractorshalleffectandmaintainInsurance CoverfortheWorksfromthedate ofissueoftheCompletionCertificateuntil theendoftheDefectsLiabilityPeriod or O&M period whichever is greater for any loss or damageforwhich the Contractor isliable and arises froma cause occurring prior tothe issueofCompletionCertificate. TheContractor shallalso maintain otherinsurancesformaximumsumsasmay be required underthe ApplicableLawsandinaccordancewithGoodIndustryPractice.

20.4. **Insuranceagainstinjurytopersonsanddamagetoproperty**

TheContractorshallinsureagainsteachParty'sliabilityforanyloss,damage,death orbodilyinjurywhichmayoccurtoanyphysicalpropertyortoanyperson(exceptpersonsinsured underClause20.9),whichmayariseoutof theContractor'sperformanceof this Agreementandoccurringbefore theissueof theCompletionCertificate.This insurance shallbeforalimitper occurrence of notless than the amountstatedbelow withnolimitonthenumberofoccurrences.

TheInsurance Covershallbenotlessthan:Rs.20Lakhs.

20.5. With respect to the marine cargo insurance, the transportation of certain items shall be subject to a customary Critical Items survey warranty or condition and a Critical Items separation warranty or condition. The Contractor shall appoint, on behalf of the insurers, a recognized surveying body for such pre-shipment inspection at the latest ninety (90) Days prior to the first delivery of any material and equipment destined for transportation to the Site and destined for incorporation in the Project. The Contractor shall comply with all reasonable recommendations of the surveying body and shall immediately notify PBSPL' Engineer/Representative of any unreasonable recommendation or any failure by the surveyor to issue the relevant certification. For purposes of this Agreement, the term Critical Item shall mean an item that (i) in the event of a total loss during its transportation to the Site could not be replaced, reshipped, installed, tested and commissioned within three (3) months of the applicable milestone date or (ii) is otherwise on the critical path for achievement of the Scheduled Completion Date. The Contractor agrees and acknowledges that the marine cargo insurance cover to be procured and maintained by them pursuant to this Sub-Clause and any marine cargo delay in start-up cover procured by them at its sole discretion and benefit could be invalidated by a failure to adhere to each of the Critical Items survey warranty or condition and the Critical Items separation warranty and shall ensure that the transportation of the relevant Critical Items shall not commence, or in case of transit continue, until the surveying body has issued an inspection certificate approving the packaging, load plans, stowage, conveyances and routing of such Critical Items. The Contractor's compliance with the recommendations of the surveying body or the issuance of an inspection certificate shall not relieve the Contractor of its responsibility for risk of loss or damage pursuant to this Agreement. The Contractor shall provide reasonable advance notice to PBSPL's Representative, or the surveying body assigned thereto by the PBSPL's Representative, of the dates [illegible] and commencement of transportation of the relevant Critical Items.

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20.6. Theinsuranceshallbeextendedtocoverliabilityforallossanddamagetothe PBSPL's property arising out of the Contractor's performance of this Agreementexcluding:

(a) thePBSPL'srighttohavetheConstructionWorksexecutedon, over,under, inorthroughanyland,andtooccupythislandfortheWorks;and

(b) Damagewhichisandunavoidableresultof theContractor'sobligationsto executethe Works.

20.7. The Contractor shall provide to the PBSPL within 15 days of the Commencement Date, evidence of professional liability insurance maintained by its Design Director and/or consultants to cover the risk of professional negligence in the design of Works. The professional liability coverage shall be for a sum of not less than 5% (Five per cent) of the Contract Price and shall be maintained until the end of the Defects Liability Period. The PBSPL's Enginer/Representative will not issue Completion Certificate until the Contractor has produced evidence that coverage of the professional indemnity insurance has been provided for the aforesaid period.

20.8. **Insurancetobeinjointnames**

All the insurance shall be in the joint names of the Contractor and the PBSPL .

20.9. theContractor shall,saveandexceptasprovidedforinthisAgreement,fully indemnify, holdharmlessanddefendthePBSPLfromandagainst any andallosses, Damagee,costs,charges and/orclaimswithrespect to:

(a)thedeath oforinjuryto anyperson;or

(b)thelossofordamage to anyproperty(otherthantheWorks);

Thatmayariseoutoforinconsequence ofanybreachbytheContractorof thisAgreementduring theexecutionoftheWorksortheremedyingofany Defects therein.

20.10. NotwithstandinganythingstatedaboveinClause20.8, thePBSPLshall fullyindemnifytheContractorfromand againstanyandall losses,Damages, costs,charges;proceedingsand/orclaimsarisingoutoforwithrespect to

(a) theuseor occupationof land oranypartthereofbythePBSPL;

(b) therightof thePBSPLtoexecutetheWorks,orany partthereof, on,over,under,inorthroughanyland;

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(c) the damage to property which is the unavoidable result of the execution andcompletionoftheWorks, ortheremedyingofany Defects therein,inaccordancewiththisAgreement;and

(d) thedeathoforinjurytopersonsorlossofordamagetoproperty resulting from any act or neglect of the PBSPL, its agents, servants orothercontractors,notbeingemployedby theContractor Providedthat,intheeventofanyinjury ordamageasaresultofthe contributory negligenceoftheContractor,thePBSPLshallbe liable to indemnifytheContractorfromandagainstanyandall losses,Damages,costs,charges,proceedings and/orclaimstothe extentasmaybeproportionatelydeterminedtobetheliabilityofthe PBSPL, its servantsoragentsorothercontractorsnotassociated withtheContractorinsuchinjuryor damage.

20.11. Without prejudicetothe obligations of the Parties as specified under Clauses20.8 and 20.9, theContractor shallmaintainoreffectsuchthird partyinsurancesasmayberequiredundertheApplicable Laws.

20.12. *Evidenceof InsuranceCover*

All insurancesobtainedbytheContractorin accordancewiththisClause 49 shallbemaintainedwithinsurerson termsconsistentwithGood Industry Practice. Within 15 (Fifteen)daysfromtheCommencement Date, theContractorshall furnish tothePBSPLtruecopiesofthecertificate(s)of insurance, copiesof insurance policiesandpremiumpaymentreceiptsin respect of such insurance, and no such insurance shall be canceled, modified,orallowed toexpireorlapseuntiltheexpiration ofatleast45 (forty-five)daysafter notice ofsuchproposedcancellation,modificationor non-renewal hasbeendeliveredbytheContractortothePBSPL.The Contractor shallactinaccordancewiththedirectionsofthePBSPL. Provided thattheContractorshallproducetothePBSPLtheinsurance policies inforce and thereceipts forpaymentof thecurrentpremium.

TheContractorshallalways ensure the adequacy of the insurancesin accordancewiththeprovisionsofthisAgreement.

20.13. *Remedy for Failure to Insure*

IftheContractorshallfailtoeffectandkeepinforceallinsurancesfor whichitisresponsiblepursuantthereto,thePBSPLshallhavetheoption toeitherkeepinforceanysuchinsurances, andpaysuchpremiumand recover thecoststhereof fromthe Contractor,orin theeventofcomputation ofaTermination

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Payment,treatanamount equalto theInsurance Coveras deemed tohavebeenreceivedby the Contractor.

20.14. Cross Liabilities

Any suchinsurance maintainedoreffectedinpursuance ofthisRFP shall includeacrossliabilityclause suchthatthe insuranceshallapplytothe Contractorand tothePBSPLasseparatelyinsured.

20.15. Accident or Injury to Workmen

Notwithstanding anythingstatedinthisTender Document/Agreement,itisherebyexpressly agreedbetweenthePartiesthat thePBSPLshallnotbeliable for or in respectofanydamagesorcompensation payabletoanyworkmanorother personintheemploymentoftheContractororSub-contractor, saveand exceptasfordeathorinjuryresultingfromanyact,omissionordefaultof thePBSPL,itsagentsorservants.TheContractorshallindemnifyand keep indemnified thePBSPLfromandagainstallsuch claims, proceedings, damages,costs,charges,andexpenseswhatsoeverinrespect oftheabovesaveandexceptforthoseacts,omissions ordefaultsforwhich thePBSPL shallbeliable.

20.16. Insurance Against Accident to Workmen

TheContractorshalleffectand maintainduring thecomplete period of this contract or agreement including O&M periodsuch insurancesasmayberequiredtoinsuretheContractor'spersonnel andany otherpersonsemployed byit onthe Project Site from and against any liability incurred in pursuanceof this Insurance requirements. Providedthat for the purposes of this said Clause, the Contractor's personnel/any person employedbytheContractorshallincludetheSub-contractor andits personnel.Itisfurtherprovidedthat,inrespectofanypersonsemployedby anySub-contractor,theContractor'sobligationsto insure as aforesaid underthisClause20.15shallbedischargediftheSub-contractor shallhave insuredagainstany liabilityin respect ofsuchpersonsin such manner thatthePBSPLisindemnified underthepolicy.TheContractorshall requiresuch Sub-contractorto produce before the PBSPL, when required,suchpolicyofinsuranceandthereceiptforpaymentofthecurrent premiumwithin10(ten)daysofsuchdemandbeingmadebythePBSPL.

20.17. Application of Insurance Proceeds

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Theproceeds fromallinsuranceclaims,exceptforlifeandinjury,shallbe appliedforanynecessaryrepair,reconstruction, reinstatement,replacement, improvement,delivery or installation of the Project Worksand the provisions ofthis tender document/AgreementinrespectofConstructionofWorksshallapply *mutatismutandis*totheWorksundertakenoutof theproceedsofinsurance.

20.18. Compliance with Policy Conditions

EachPartyherebyexpressly agreestofullyindemnify theotherPartyfrom andagainstallllossesandclaimsarisingfromitsfailuretocomply with conditionsimposedbytheinsurancepolicieseffectedinaccordancewith thisAgreement.

21. DelaysduringConstruction

Withoutprejudicetothe provisionsofClause5,in the event the Contractor does not achieve the time schedule as per Clause 5 or the PBSPL'sEngineershallhavereasonablydeterminedthattherate of progressofWorksissuchthatCompletionoftheProjectWorksisnot likelytobeachievedbytheendoftheScheduledCompletion Date,itshall notifythesametotheContractor, and the Contractor shall, within 15 (fifteen)daysof suchnotice, byacommunicationinformthePBSPL's Engineerin reasonabledetailaboutthestepsitproposestotaketoexpedite progress and the period within which it shall achieve the Project CompletionDate.

22. Payment Terms

22.1. The contractor shall submit a detailed billing break up for each item including civil, structural and E&M Design Build/ Construction Portion for approval to the CEO PBSPLs Nominated Engineer/Representative and shall be the basis of payment milestones.

22.2. The payment terms of Capital Works shall be as follows:

The Payment terms of capital works shall be as follows and shall not be more than 95% of the total contract value as per financial bid.

1. 10% of the total contract value for Design-Build/Construction portion of the contract as adjustable advance against Bank Guarantee of 110% value. As per Clause 6 of this contract.

2. The progress payments shall be made as follows:

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I. **Pipe MS/DI/DWC/PVC/CI/any material**

i) 65% payment shall be made against receipt of material at site on pro-rata basis and as per approved billing schedule and submission of following documents:

a. Clear Lorry Receipt

b. Packing list

c. Test Certificate

d. Pre-dispatch inspection certificate

e. Warranty Certificate

f. Dispatch clearance from PBSPL

g. For Imported equipment / items following additional documents shall also be submitted

- Clean bills of Lading / Air way bill
- Certificate of country of origin
- Certificate from the supplier that the contents in each case are not less than those entered in the invoice and packing list and the quality of goods are guaranteed as new and as per the relevant technical specification Catalogues

iii) 20% payment shall be made against completion of Laying, Jointing, Erection on pro-rata basis.

iv) 10% payment shall be made towards completion of satisfactory Testing/Hydrotesting& Commissioning

v) 5% payment shall be made within 90 days of successful Performance Test and issue of Completion Certificate.

II. **Electro-mechanical Equipment**

i) 65% payment shall be made against receipt of material at site on pro-rata basis and as per approved billing schedule and submission of following documents:

a. Clear Lorry Receipt

b. Packing list

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c. Test Certificate

d. Pre-dispatch inspection certificate

e. Warranty Certificate

f. Dispatch clearance from PBSPL

g. For Imported equipment / items following additional documents shall also be submitted

- Clean bills of Lading / Air way bill
- Certificate of country of origin
- Certificate from the supplier that the contents in each case are not less than those entered in the invoice and packing list and the quality of goods are guaranteed as new and as per the relevant technical specification Catalogues

i. 15% payment shall be made against completion of Erection on pro-rata basis.

ii. 15% payment shall be made towards completion of satisfactory Testing & Commissioning

iii. 5% payment shall be made within 90 days of successful Performance Test and issue of Completion Certificate.

III. Civil Works –

(a) 20% payment shall be made against completion of Sub-structure/piling/raft upto plinth level on pro-rata basis.

(b) 45% payment shall be made towards completion of super structure on pro-rata basis.

(c) 10% on completion of allied items such as handrail, painting, epoxy coat etc. on pro-rata basis.

(d) 10% payment shall be made on successful Hydro-test for the said single unit in totality.

(e) 10% payment shall be made towards completion of satisfactory Testing & Commissioning

(f) 5% payment shall be made within 90 days of successful Performance Test and issue of Commissioning Certificate.

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IV. FOR STP WORKS

i. Civil works : 35%.
ii. Electro-mechanical : 55 %.
iii. Piping : 10%.

V. For Sewerage And Water Networks Including Pumping Station

i.Civil works : 20%.
ii. Electro-mechanical : 15 %.
iii. Piping : 65%.

22.2.1 The payment terms of O & M Works shall be as follows and shall not be more than 5% of the Total Contract Value as per Financial Bid.

I. First Year: 0.5% of the Total Contract Value as per Financial Bid.

II. Second Year : 0.5% of the Total Contract Value as per Financial Bid.

III. Third Year : 1.0% of the Total Contract Value as per Financial Bid.

IV. Fourth Year : 1.5% of the Total Contract Value as per Financial Bid.

V. Fifth Year : 1.5% of the Total Contract Value as per Financial Bid.

22.3. No interim certificate shall be less than 5% of the Contract Price.

22.4. Security Deposit shall be deducted as per Clause 7 of this contract.

22.5. The payment terms of Operations & Maintenance shall be as follows:

Under the operation and maintenance of the desalination plant, the key obligations of the Contractor are to:

- operate and maintain the facilities in accordance with the strict quality and process controls provided for in Contract for the term of 5 years;
- and hand over the Project Facilities to PBSPL at the end of the operation and maintenance term.
- From the date of issue of Completion Certificate, The PBSPL shall pay to the Contractor the O&M Fee composed as follows.

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Within15(fifteen)daysofreceiptoftheQuarterly MaintenanceStatement fromtheContractor the PBSPL/PBSPL's Engineer shall verify the Contractor'sQuarterlyMaintenancestatementandcertify theamounttobepaidtotheContractortakingintoaccount:

(a) CompliancewiththeMaintenanceRequirements;and

(b) Reductionfornon-compliancewiththeMaintenanceRequirement in accordancewithVol-II Technical Specifications.

Within 30 (Thirty) daysofthereceipt of certified O&M IPC, the PBSPL shall pay the contractor the approved/certified sum against the said IPC.

Thededuction madeonaccountofnon-compliance withtheMaintenance Requirementsshallnotbesubsequently consideredforpaymentafterthe compliance is achievedbyrepairorrectification.

22.6. PAYMENT DATE

a. Each Invoice shall be due and payable Forty (45) Days after the Day on which it is received by the PBSPL or, if such due date is not a Business Day, the next Business Day (each such date, a **Payment Date**).

b. Where in respect of any month there is both an amount payable by PBSPL to the Contractor (pursuant to the invoice) and an amount payable by the Contractor the PBSPL (due to liquidated damages or otherwise pursuant to this Agreement) and such amount (along with delay rate for delayed payment, if applicable) has not been paid by the Contractor within 15 days of its receipt by the Contractor, the two amounts may at the discretion of the PBSPL be set off against each other and the balance only shall be paid by PBSPL to the Contractor or by the Contractor to PBSPL (as appropriate).

c. The PBSPL shall pay the Invoice Amount to the Contractor on or before the Due Date of the Invoice Amount in immediately available and freely transferable cleared funds to the account of the Contractor at a Bank, to be notified by the Contractor in writing ("Operating Account").

d. No interest shall be payable on a delayed payment beyond the due date by the PBSPL.

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e. As otherwise provided above, all net payments owing to one Party under the Agreement to the other Party shall be made free of any restriction or condition and without deduction or withholding (except to the extent required by the law) on account of any other amount, whether by way of set off or otherwise, but the making of payments shall be without prejudice to other rights of the persons doing so.

22.7. *DISPUTE IN INVOICE*

a. If a Party does not question or dispute an invoice within thirty (30) days of receiving it, the invoice shall be considered correct and complete and conclusive between the Parties except in the case where that Party could not reasonably have identified any error or omission in the invoice, taking into account the information then available to it during the above thirty (30) day period.

b. If either Party disputes any item or part of an item set out in any invoice then that Party shall serve a notice (an "Invoice Dispute Notice") on the other Party setting out the item or part of an item set out in such invoice which is in dispute together with the estimate of which such item or part of an item should be.

c. In the event that PBSPL disputes all or any portion of the Invoice, it shall nevertheless pay the minimum of the moving average of the preceding three months (excluding any shut month) or the full amount of the disputed charges when due, provided the invoice has been prepared in accordance with the provisions as mentioned above. The payment of the disputed charges will not in any way prejudice the rights of the Contractor under this section.

d. In the event that the Parties do not, within fourteen (14) days of the delivery of an Invoice Dispute Notice, resolve any disputes arising under Item (b) above, then, the dispute will be resolved, within thirty (30) days, by a committee comprising two representatives each of the Contractor and PBSPL, under the Chairmanship of a Director of PBSPL/ any authorized representative. In the event that the committee is not able to take a decision during this 15 day period or if any Party to the dispute does not accept the decision of the committee (whether in whole or in part), the dispute arising under (b) above shall resolved under manner set out in Dispute Resolution Clause 32 .

e. Upon resolution of any dispute arising under (b) above, the amount (if any) due to the prevailing Party shall be paid within twenty (20) days together with interest accrued

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from the date on which the prevailing Party had originally made the payment until the date of receipt of refund of this payment by the prevailing Party, at the rate equal to 0.5% per month.

23. *DefectsLiabilityPeriod*

23.1. The Contractorshallberesponsiblefor all theDefects and deficiencies, inthe Project Worksorany Section thereof,till theexpiryofaperiodof2(two)yearscommencingfromthedateof issue of Completion Certificate(the"**DefectsLiabilityPeriod**").Fortheavoidance ofdoubt,anyrepairsorrestorationonaccountofusualwearortearinthe ProjectWorksoranySectionthereofshallformapartoftheMaintenance obligationsoftheContractorasspecifiedin Vol-II Technical Specifications.

23.2. RemedyingDefects

23.2.1. Save andexceptasprovidedinVol-II Technical Specifications. ,the Contractorshallrepairor rectify or replaceallDefectsanddeficienciesobservedby thePBSPL'sEngineer duringtheDefectsLiabilityPeriodwithinaperiodof15(fifteen)days fromthedateof noticeissuedbythePBSPL'sEngineer inthisbehalf,or within suchreasonable periodasmaybedetermined bythePBSPL's Engineer at the request of the Contractor, in accordance with Good IndustryPractice.

23.2.2. Costof RemedyingDefects

Fortheavoidanceofdoubt, anyrepairorrectification or replacement of any/all units of project undertakenin accordancewiththeprovisions ofClause23.2,includinganyadditional testing,shallbecarriedoutbythe Contractor at itsownriskand cost, to the extent that such rectification and repair is attributable to:

a) The design of the Project:

b) Plant, Materials or Workmanship not being in accordance with this agreement and the Specifications and Standards;

c) Improper Maintenance during Construction of the Project Works by the Contractor; and/or

d) Failure by the Contractor to comply with any other obligation under this agreement.

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23.3. Contractor'sFailuretoRectifyDefects

IntheeventthattheContractor failstorepairorrectify suchDefector deficiencywithintheperiodspecifiedinClause23.2,thePBSPLshall be entitled to get the same repaired, rectified or remedied at the Contractor's costsoastomaketheProjectWorks conformto the SpecificationsandStandardsandtheprovisionsofthisAgreement.All costsconsequentthereonshall,afterdueconsultationwiththePBSPLand theContractor,bedeterminedbythePBSPL'sEngineer.Thecostso determined for repair or rectification or replacement of such defects plus an amountequalto hundredpercent (100%) of the above costasDamages shallberecoverableby thePBSPLfromthe Contractorandmaybe deductedbythePBSPLfrom anymonies duetotheContractor.

23.4. ContractortoSearchCause

23.4.1. ThePBSPL'sEngineermayinstructthe Contractorto examinethecause ofanyDefectintheWorksorpartthereofbeforetheexpiry oftheDefects LiabilityPeriod.

23.4.2. IntheeventanyDefect identifiedandis attributabletothe Contractor, the Contractor shall rectifysuch Defect within the period specified by the PBSPL's Engineer, and shall bear the cost of the examinationandrectificationof suchDefect.

23.4.3. In the event such Defect is not attributable to the Contractor, the PBSPL'sEngineershall,afterdueconsultationwiththePBSPLand theContractor,determine thecostsincurredbytheContractoronsuch examination andnotify thesametotheContractor,withacopy tothe PBSPL,andtheContractor shallbeentitledtopaymentofsuchcostsby thePBSPL.

23.5. Extension of Defects Liability Period

TheDefectsLiabilityPeriod shallbedeemedtobeextendedtillthe identifiedDefects under Clause 23.2have beenremedied.

AnycostordelayinConstructionarisingfromreviewby thePBSPL's Engineer shallbebornebytheContractor

Liquidated Damages

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For Delay in completion of work by the Contractor, the PBSPL have full power to recover delay damage in following manners:-

For Delay Period the delay damage will be calculated Per Week at 0.5% (Zero Point Five Percent) of Agreed Contract Price. In case, it is less than a week, it will be worked on prorate basis. Total delay damage limited maximum to 10% of Agreement Amount. PBSPL will be fully responsible for recovery of delay damage. This delay damage will be considered as Liquidated damage and not as Penalty.

Description	Milestone dates
Project Milestone-I (Procurement of pipes)	4 months from commencement date
Project Milestone-II (Installation of pipes &Civil Works- completion of Sub Structure works)	12 months from commencement date
Project Milestone-III (Civil Works- Completion of Super Structure works)	18 months from commencement date
Project Milestone-IV (Electro-mechanical Equipment)	23 months from commencement date
Project Mile stone-V (Commissioning)	24 months from commencement date

25A. If the Contractor shall desire an extension of time for completion of work on the ground of his having been "UNAVOIDABLY" such as Natural Calamities, Land Dispute or non-availability, Delay in Approval of Layout, Environmental Clearance, Building Permission from local bodies hindered in its execution, delay caused by PBSPL or it's nominated officials (including consultant), or on any other ground, he must apply giving all and complete details of each of such hindrances or other causes in writing, to the PBSPL positively within 7 (Seven) days of occurrence of such hindrance(s) and seek extension of time. If in the opinion of PBSPL, such grounds are reasonable, after consultation PBSPL shall grant extension of time without imposing any delay damage. It is to be noted that, only extension of time without delay damage/liquidated damage will be granted and Contractor will not be eligible for cost compensation due to the delay in completing the project. No interest is applicable on any payment payable under this contract including security deposit, performance security, withheld or any other payment payable under this contract.

In case, the project got delayed due default of the Contractor, then extension of time with delay damage may be granted by the PBSPL.

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24.Dispute Resolution:

24.1. Any Dispute, difference or controversy of whatever nature howsoever arisingundercroutoforinrelationtothisAgreement(including its interpretation)betweentheParties,andsonotifiedinwritingbyeither Partytothe otherParty(the"Dispute")shall,inthefirstinstance,be attemptedto be resolvedamicablyin accordancewiththe conciliation procedureset forth inClause 26.2.

ThePartiesagreetousetheirbesteffortsforresolving allDisputesarising underorinrespectofthisAgreementpromptly,equitablyandingood faith,andfurtheragreetoprovide eachotherwithreasonable accessduring normalbusiness hourstoallnon-privilegedrecords,information anddata pertainingto anyDispute.

24.2. Conciliation

IntheeventofanyDisputebetweenthe Parties, eitherParty maycallupon thePBSPL'sEngineer/PMC/PBSPLs Representative,orsuch other personasthePartiesmaymutually agreeupon(the"**Conciliator**") tomediateandassistthePartiesinarriving atanamicablesettlement thereof.Failingmediation by the Conciliator or without theinterventionoftheConciliator, eitherPartymayrequiresuch Dispute to be referred to the Chief Operating Officer/Managing DirectorofthePBSPLandtheChairmanof theBoardof Directors oftheContractorforamicablesettlement,andupon suchreference,thesaidpersons shallmeetnolaterthan7(seven)business daysfromthedateofreferencetodiscuss andattempttoamicablyresolve theDispute.If suchmeetingdoesnottakeplacewithinthe7(seven) business day period or the Dispute is not amicably settled within 15 (fifteen)daysofthemeetingortheDispute isnotresolvedasevidencedby thesigning ofwrittenterms ofsettlementwithin 30(thirty)daysofthe noticeinwritingreferredtoinClause26.1, orsuch longerperiodasmay bemutually agreedby theParties,eitherParty mayrefertheDispute to arbitrationinaccordancewiththeprovisionsofClause26.3.

24.3. Arbitration

24.3.1. AnyDisputewhichisnotresolvedamicablybyconciliation,asprovidedin Clause26.2, shallbefinallydecidedbyreferencetoarbitrationbyaBoard ofArbitrators appointedinaccordancewithClause26.3.2.Sucharbitration shall be held in accordance with the Rules of Arbitration of the InternationalCentreforAlternativeDispute Resolution, NewDelhi(the "Rules"),orsuch otherrulesasmaybemutually agreed by theParties and shallbesubject totheprovisionsoftheArbitrationAct.Thevenueofsuch arbitrationshallbe[Port Blair],andthelanguageofarbitrationproceedings shallbeEnglish.

24.3.2. ThereshallbeaBoardofthree arbitrators,ofwhomeach Partyshallselect oneandthethirdarbitratorshallbeappointedbythetwoarbitratorsso

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selectedandintheeventofdisagreementbetweenthetwoarbitrators,the appointmentshallbemadein accordance withthe Indian Arbitration Rules,1996.

24.3.3. Thearbitratorsshallmakeareasonedaward (the"Award").Any Award madeinanyarbitration heldpursuant tothisClause 26shallbefinaland bindingonthePartiesasfromthedateitismade,andtheContractorand thePBSPLagree andundertaketo carryoutsuchAwardwithoutdelay.

24.3.4. TheContractor and thePBSPLagreethatanAwardmaybeenforced againsttheContractorand/or thePBSPL,asthecasemaybe,andtheir respectiveassetswhereversituated.

24.3.5. ThisAgreementandtherights and obligationsof the Parties shallremain in fullforceandeffect,pending theAwardinanyarbitrationproceedings hereunder.

24.3.6. Intheevent thePartyagainst whomtheAwardhasbeen grantedchallenges theAwardforanyreasoninacourtoflaw,itshallmakeaninterim paymenttotheotherPartyforanamountequalto75%(seventy fiveper cent)oftheAward,pending finalsettlementoftheDispute.Theaforesaid amountshallbepaidforthwithuponfurnishing anirrevocableBank Guaranteeforasumequalto120%(onehundred andtwenty percent)of theaforesaidamount.Upon finalsettlementoftheDispute,theaforesaid interimpaymentshallbeadjustedandanybalanceamountduetobepaid orreturned,asthecase maybe,shallbe paid or returned with interest calculatedattherateof10% (tenpercent)perannumfromthedateof interimpaymenttothedateoffinalsettlementofsuchbalance.

24.4. AdjudicationbyRegulatoryEmployer,TribunalorCommission

Intheeventofconstitutionofastatutory regulatoryEmployer,tribunalor commission,asthecasemaybe,withpowerstoadjudicateupon Disputes betweentheContractorandthePBSPL,allDisputes arisingaftersuch constitution shall,insteadofreferencetoarbitrationunderClause27.3,be adjudicatedupon bysuchregulatory authority,tribunalorcommissionin accordance with theApplicableLawandallreferences toDispute Resolution Procedureshallbeconstruedaccordingly.Fortheavoidanceof doubt,thePartiesheretoagreethattheadjudicationhereunder shallnotbe final and binding until an appeal against such adjudication has been decidedbyanappellatetribunalorcourtofcompetentjurisdiction,asthe casemaybe, or no such appealhasbeenpreferredwithinthetimespecified intheApplicableLaw.

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25. Force Majeure

25.1. If at any time, during the continuance of this contract, the performance in whole or in part by either party (PBSPL or Contractor) of any obligation under this contract shall be prevented or delayed by reason of any war, hostility, acts of public enemy, civil commotion, sabotage, serious loss or damage by fire, explosions, epidemics, strikes, lockouts or acts of God (hereinafter, referred to events) provided, notice of the happening of any such event is given by either party to the other within 15 days from the date of occurrence thereof, neither party shall by reason of such event, be entitled to terminate this contract nor shall either party have any claim for damages against the other in respect of such non-performance of delay in performance, and works under the contract shall be resumed as soon as practicable after such event has come to an end or ceased to exist, and the decision of the PBSPL as to whether the works have been so resumed or not shall be final and conclusive, PROVIDED FURTHER that if the performance in whole or in part of any obligation under this contract is prevented or delayed by reason of any such event for a period exceeding 120 days, either party may at its option terminate the contract by giving notice to the other party.

25.2. Deleted

25.3. Deleted

25.4. Deleted

25.5. Deleted

25.6. Deleted.

25.7. Deleted.

25.8. Deleted

25.8.1. Deleted

25.9. Deleted.

25.10. Upon the occurrence of any Force Majeure Event during the Construction Period, the Project Completion Schedule for and in respectoftheaffectedWorksshallbeextendedonadayfordaybasis forsuchperiodasperformanceoftheContractor'sobligationsisaffected onaccountoftheForceMajeureEventor itssubsistingeffects.

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25.11. TerminationNoticeforForceMajeureEvent

IfaForceMajeureEventsubsists foraperiodof75(seventy five)daysormore withinacontinuous periodof120(onehundredandtwenty)days,either Party mayinitsdiscretionterminatethisAgreementbyissuinga TerminationNoticeto theotherPartywithoutbeing liableinanymanner whatsoever,saveasprovided inthisRFP,andupon issueofsuch TerminationNotice,thisAgreementshall,notwithstanding anythingto thecontrarycontainedherein,standterminatedforthwith; provided that beforeissuing suchTerminationNotice,thePartyintendingtoissuethe TerminationNoticeshallinformtheotherPartyofsuchintention and grant15(fifteen)daystimetomakearepresentation,andmayafterthe expiryof such15(fifteen) daysperiod,whetheror not it isin receiptof such representation,initssolediscretionissuetheTerminationNotice.

25.12. Termination Payment for Force Majeure Event

25.12.1 If the Contract is terminated due to occurrence of Force Majeure event as stated above, the PBSPL shall issue a certificate for the value of the work done, the reasonable cost of removal of Equipment, repatriation of the Contractor's personnel employed solely on the Works, and the Contractor's costs of protecting and securing the Works and less advance payments received up to the date of the certificate, less other recoveries due in terms of the Contract, and less taxes due to be deducted at source as per applicable law. The Contractor shall have no claim to any payment of compensation or otherwise, howsoever on account of any profit or advantage which he might have derived from the execution of the work in full but which he did not derive in consequence determination of contract.

25.12.2. Provided thatintheeventTerminationoccursduringtheMaintenance Period, the PBSPL's Engineer shall only determine the value of WorksassociatedwithMaintenance.

25.12.3. If Termination is on account of an Indirect Political Event, the TerminationPaymentshallinclude:

A) any sums due and payable under Termination clauses of this Contract

; and

B) thereasonablecost,asdeterminedbythePBSPL'sEngineer, ofthePlantand Materialsprocuredby the Contractorand transferredtothePBSPLforuseinConstruction or Maintenance,only ifsuch PlantandMaterials areinconformity withtheSpecificationsand Standards;

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Provided thatintheeventTerminationoccursduringtheMaintenance Period, the PBSPL's Engineer shall only determine thevalue of WorksassociatedwithMaintenance.

25.13. *Dispute resolution*

IntheeventthattheParties areunableto agreeingoodfaithabout the occurrenceorexistenceofaForceMajeureEvent, suchDispute shallbe finallysettled inaccordancewiththe DisputeResolutionProcedure; providedthattheburdenofproofastotheoccurrenceorexistenceof suchForceMajeureEventshallbeuponthe Party claimingreliefand/or excuseonaccountofsuch ForceMajeureEvent.

25.14. *Excuse from performance of obligations*

IftheAffectedPartyisrenderedwholly orpartiallyunabletoperformits obligations underthisAgreementbecauseofaForceMajeureEvent,it shall beexcusedfromperformanceofsuchofitsobligationstothe extentitisunable toperformonaccountofsuchForceMajeureEvent; providedthat:

(a) theSuspension ofperformanceshallbeof no greaterscopeand of nolongerduration thanisreasonablyrequiredbytheForce MajeureEvent;

(b) theAffectedPartyshallmakeallreasonableefforts tomitigateor limitdamagetotheotherPartyarising outoforasaresultofthe existenceoroccurrenceof suchForceMajeureEventandtocure thesamewithdue diligence; and

(c) whentheAffectedPartyisabletoresumeperformanceofits obligations underthisAgreement,itshallgivetotheotherParty notice tothateffectandshallpromptlyresumeperformanceof itsobligationshereunder.

26. Indemnify:

26.1. The Contractor shall indemnify and protect the PBSPLand nominated staff including project management consultant/ CEO PBSPLs Nominated Engineer/PBSPLs Representative while performing the scope of services of this project on all accounts from all aspects including but not limited to the following: .

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26.1.1. Against all claims made and liabilities incurred under Workmen's Compensations Act, the Factories Act and the Payment of Wages Act and rules made thereunder from time to time or under any other labour and Industrial legislation made from time to time.

26.1.2. In case any action is taken against the PBSPL by the competent authority on account of contravention of any of the provisions of any Act or rules made thereunder, regulation or notifications including amendment. If the PBSPL is caused to pay or reimburse, such amounts as may be necessary to cause or observe, or for non-observance of the provisions stipulated in the notifications/bye laws/Acts/Rules/ regulations including amendments, if any, on the part of the Contractor, the PBSPL shall have the right to deduct any money due to the contractor including his amount of performance security. The PBSPL shall also have right to recover from the Contractor any sum required or estimated to be required for making good the loss or damage suffered by the PBSPL.

26.1.3. In respect of: (a) bodily injury, sickness, disease or death, of any person whatsoever arising out of or in the course of or by reason of the Contractor's design , the execution and completion of the Works and the remedying of any defects, unless attributable to any negligence, willful act or breach of the Contract by the PBSPL, and nominated staff including project management consultant and (b) damage to or loss of any property, real or personal (other than the Works), to the extent that such damage or loss arises out of or in the course of or by reason of the Contractor's design , the execution and completion of the Works and the remedying of any defects, unless and to the extent that any such damage or loss is attributable to any negligence, willful act or breach of the Contract by the PBSPL, and nominated staff including project management consultant, or anyone directly or indirectly employed by any of them.

26.1.4. Against any claim of subcontractor.

26.1.5. Against any claim for infringement of patent in respect of any equipment, machine, plant, work or thing used or supplied by the contractor under this contract or in respect of any method of using or design or working by the PBSPL of such equipment machine, plant, work or thing. The Contractor shall indemnify and save harmless the PBSPL and nominated staff including project management consultant from and against all actions, suit proceedings, losses, costs, damages, claims, and demands of every nature and description brought or recovered against the PBSPL and nominated staff including project management consultant by reason of any act or omission of the contractor, his agents or employees, in the execution of the works or in his guarding the same. All sums paysble by way of compensation under any of these conditions shall be considered as reasonable compensation to be applied to the actual loss or damage sustained, and whether or not any damage shall have been sustained.

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27. Termination for Contractor Default

27.1. In the event that any of the defaults specified below shall have occurred, (the '**Contractor Default**'), unless the default has occurred as a result of any breach of the Agreement by the PBSPL or due to Force Majeure. The defaults referred to herein shall include the following:

a) The Contractor fails to provide, extend or replenish, as the case may be, the Performance Security in accordance with the Conditions of Contract;

b. The Contractor abandons or manifests intention to abandon the construction of the Project without the prior written consent of the PBSPL;

c. The Contractor stops Works for 30 (thirty) days without reflecting the same in the current programme and such stoppage has not been authorized by the PBSPL

d. The Contractor fails to rectify any Defect, the non-rectification of which shall have a Material Adverse Effect on the Project, within the time specified in this Agreement or as directed by the PBSPL or CEO PBSPLs Nominated Engineer or PBSPLs Representative;

e. The Contractor subcontracts the Works or any part hereof in violation of this Agreement or assigns any part of the Works without the prior approval of the PBSPL;

f. The Contractor creates any Encumbrance in breach of this Agreement;

g. An execution levied on any of the assets of the Contractor has caused a Material Adverse Effect;

h. The Contractor is adjudged bankrupt or insolvent, or if a trustee or receiver is appointed for the Contractor or for the whole or material part of its assets that has a material bearing on the Project

27.2. Without prejudice to any other rights or remedies which the PBSPL may have under this Contract, upon occurrence of a Contractor Default, the PBSPL shall be entitled to terminate this Agreement/Contract in full or part by issuing a Termination Notice to the Contractor, provided that before issuing the Termination Notice, the PBSPL shall by a notice inform the Contractor of its intention to issue such Termination Notice and grant 15 (fifteen) days to the Contractor to make a representation, and may after the expiry of such 15 (fifteen) days, whether or not it is in receipt of such representation, issue the Termination Notice.

27.3. After termination of this Agreement for Contractor Default, the PBSPL may complete the Works and/or procure its completion through any other entity. The PBSPL and such entity may, for this purpose, use any Materials, Plant and equipment, Contractor's documents and other design documents made by or on behalf of the Contractor.

27.4. Payment upon Termination (due to contractor's default)

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The Contractor shall have no claim to compensation for any loss sustained by him by reason of his having purchased or procured any materials or entered into any commitments or made any advances on account of or with a view to the execution of the works or the performance of the contract and Contractor shall not be entitled to recover or be paid any sum for any work thereto for actually performed under the contract unless and until the PBSPL shall have certified the performance of such work and the value payable in respect thereof and the Contractor shall only be entitled to be paid the value so certified.

28. Termination for PBSPL's convenience

The PBSPL shall be entitled to determine and terminate the contract at any time should, in the PBSPL's opinion, the cessation of work becomes necessary owing to paucity of funds or from any other cause whatever, in which case the value of approved materials at site and of work done to date by the Contractor will be paid for in full as per the contract. Notice in writing from the PBSPL of such determination and the reasons therefor shall be conclusive evidence thereof.

28.1. Payment upon Termination due to PBSPL's Convenience

If the Contract is terminated at the PBSPL convenience, the PBSPL/PBSPL's representative shall issue a certificate for the value of the work done, the reasonable cost of removal of Equipment, repatriation of the Contractor's personnel employed solely on the Works,and the Contractor's costs of protecting and securing the Works and less advance payments received up to the date of the certificate, less other recoveries due in terms of the Contract. The Contractor shall have no claim to any payment of compensation or otherwise,howsoever on account of any profit or advantage which he might have derived from the execution of the work in full but which he did not derive in consequence determination of contract.

29. Completion Certificate and Completion Plans

Within ten days of the completion of the work the contractor shall give notice of such completion to the PBSPL/PBSPL's Engineer/ PBSPL Representative and within fifteen days of the receipt of such notice, the PBSPL/PBSPL's Engineer/ PBSPL Representative shall inspect the work and if there is no defect in the work, shall furnish the contractor with a Completion Certificate, otherwise a provisional certificate of physical completion indicating defects (a) to be rectified by the contractor and/or (b) for which payment will be made at reduced rates, shall be issued.

But no final completion certificate shall be issued, nor shall the work be considered to be complete until the contractor shall have removed from the premises on which the work shall be executed all scaffolding, surplus materials, rubbish and all huts and sanitary arrangements required for his/their workpeople on the site in connection with the execution of the works as shall have been erected or constructed by the

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contractor(s) and cleaned off the dirt from all wood work, doors, windows, walls, floor or other parts of the building, in, upon, or about which the work is to be executed or of which he may have had possession for the purpose of the execution, thereof, and not until the work shall have been measured by the PBSPL/PBSPL's Nominated Engineer. If the contractor shall fail to comply with the requirements of this Clause as to removal of scaffolding, surplus materials and rubbish and all huts and sanitary arrangements as aforesaid and cleaning off dirt on or before the date fixed for the completion of work, the PBSPL may at the expense of the contractor remove such scaffolding, surplus materials and rubbish etc., and dispose of the same as he thinks fit and clean off such dirt as aforesaid, and the contractor shall have no claim in respect of scaffolding or surplus materials as aforesaid except for any sum actually realized by the sale thereof.

The final bill shall be submitted by the contractor in the same manner as specified in interim bills within two months of physical completion of the work or within one month of the date of the final Completion Certificate furnished by the PBSPL whichever is earlier. No further claims shall be made by the contractor after submission of the final bill and these shall be deemed to have been waived and extinguished. Payments of those items of the bill in respect of which there is no dispute and of items in dispute, for quantities and rates as approved by PBSPL, will, as far as possible be made by PBSPL within the period specified herein under, the period being reckoned from the date of receipt of the bill by the PBSPL.

30. Change of Scope

30.1. The Authority may, notwithstanding anything to the contrary contained in this Agreement, require the Contractor to make modifications or alterations to the Works ("Change of Scope") before the issue of the Completion Certificate either by giving an instruction or by requesting the Contractor to submit a proposal for Change of Scope involving additional cost or reduction in cost. Any such Change of Scope shall be made and valued in accordance with the provisions of clause 32.

30.2. Change of Scope shall mean:

30.2.1. Change in specifications of any item of Works;

30.2.2. Omission of any work from the Scope of the Project except due to non-availability of land or clearance; provided that, the PBSPL/ Authority shall not omit any work under this Clause in order to get it executed by any other entity; or

30.2.3. Any additional work, Plant, Materials or services which are not included in the Scope of the Project,

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30.3. If the Contractor determines at any time that a Change of Scope will, if adopted,

(i) accelerate completion, (ii) reduce the cost to the Authority of executing, maintaining or operating the Project, (iii) improve the efficiency or value to the Authority of the completed Project, or (iv) otherwise be of benefit to the Authority/PBSPL, it shall

prepare proposal with relevant details at its own cost. The Contractor shall submit such proposal, supported with the relevant details including the amount of reduction in the Contract Price, if any, to the Authority to consider such Change of Scope. The Authority shall, within 15 (fifteen) days of receipt of such proposal, either accept such Change of Scope with modifications, if any, and initiate proceedings therefor in accordance with Clause 32 or reject the proposal and inform the Contractor of its decision. For the avoidance of doubt, the Parties agree that the Contractor shall not undertake any Change of Scope without a Change of Scope Order being issued by the Authority, save and except any Works necessary for meeting any Emergency

30.4. Procedure for Change of Scope

30.4.1. In the event of the Authority determining that a Change of Scope is necessary, it may direct the PBSPL's Engineer/ Representative to issue to the Contractor a notice specifying in
reasonable detail the works and services contemplated thereunder (the "Change of Scope Notice").

30.4.2. Upon receipt of a Change of Scope Notice, the Contractor shall, with due diligence, provide to the PBSPL and the PBSPL'sEngineer such information as is necessary, together with preliminary documentation in support of:

a) the impact, if any, which the Change of Scope is likely to have on the Project Completion Schedule if the works or services are required to be carried out during the Construction Period; and

b) the options for implementing the proposed Change of Scope and the effect, if any, each such option would have on the costs and time thereof, including the following details:

c) break down of the quantities, unit rates and cost for different items of work;

d) proposed design for the Change of Scope; and proposed modifications, if any, to the Project Completion Schedule of the Project. For the avoidance of doubt, the Parties expressly agree that, subject to the provisions of Clause 32, the Contract Price shall be increased or decreased, as the case may be, on account of Change of Scope.

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30.5. The Contractor's proposal for the Change of Scope shall be determined in accordance with the following sequence:

a) State SOR, if any, and such rates shall be indexed with reference to the WPI once every year at the commencement of the financial year, with the base being the month and year of the publication of the said schedule of rates.

b) Analysis of Delhi Schedule of Rates issued by CPWD;

c) Analysis issued by MORTH and such rates shall be indexed with reference to the WPI once every year at the commencement of the financial year, with the base being the month and year of the publication of the said schedule of rates.

d) Prevailing market rates as determined in accordance with Good Industry Practice with an additional element of 15% towards Overheads and Profit of the Contractor.

30.5.1. However, final cost shall be determined as reasonable by the PBSPL as deemed fit. The contractor is bound to carry out the work at above rates/cost.

30.6. Upon reaching an agreement, the PBSPL shall issue an order (the "Changeof Scope Order") requiring the Contractor to proceed with the performancethereof. In the event that the Parties are unable to agree, the Authority may:

i) issue a Change of Scope Order requiring the Contractor to proceed with the performance thereof at the rates and conditions approved by the PBSPL till the matter is resolved in accordance with clause 22 dispute ; or

ii) proceed in accordance with Clause 32.

30.7. The provisions of this Agreement, insofar as they relate to Works and Tests, shall apply *mutatis mutandis* to the works undertaken by the Contractor under clause 32.

30.8. Payment for Change of Scope

Payment for Change of Scope shall be made in accordance with the payment schedule specified in the Change of Scope Order.

30.9. Restrictions on Change of Scope

30.9.1. No Change of Scope shall be executed unless the PBSPL has issued the Change of Scope Order save and except any Works necessary for meeting any Emergency.

30.9.2. Unless the Parties mutually agree to the contrary, the total value of all Change of Scope Orders shall not exceed 10% (Ten percent) of the Contract Price.

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30.9.3. Notwithstanding anything to the contrary to clause 32, no change arising from any default of the Contractor in the performance of its obligations under this Agreement shall be deemed to be Change of Scope and shall not result in any adjustment of the Contract Price or the Project Completion Schedule.

30.10. Power of the PBSPL to undertake works

30.10.1. The decision of PBSPL as to what constitutes proposed change of scope order shall be final and contractor is bound to carry out/execute the work at the rate/cost fixed by PBSPL.

30.10.2. IntheeventthePartiesareunabletoagreetotheproposedChangeof ScopeOrdersinaccordancewithClause32.2, thePBSPLmay,after givingnotice totheContractorandconsideringitsreplythereto,award suchWorksorservices to anypersononthe basisofopencompetitive biddingforundertaking the additional work;providedthat the Contractorshall have the option of matching thefirstranked Bid intermsoftheselection criteria,subjectto paymentof 2%(twopercent) of the Bid amount to the PBSPL, and thereuponsecuring theawardofsuch Works orservices.Fortheavoidance ofdoubt, itisagreedthattheContractorshallbeentitledtoexercisesuch option only ifithasparticipatedinthebiddingprocessandits Bid doesnot exceed thefirstranked Bid bymore than 10%(tenpercent)thereof. It is also agreed that the Contractor shall provide assistance and cooperation tothepersonwhoundertakestheWorksorserviceshereunder butshallnotberesponsible forrectificationofanyDefectsand/or Maintenance ofWorkscarriedoutbyotheragencies.

30.10.3. The works undertaken in accordance with the clause 32 shall conform to the Specifications and Standards and shall be carried out in a manner that minimizes disruption to the Project. The provisions of this Agreement, insofar as they relate to Works and Tests, shall apply *mutatis mutandis* to the works carried out under this Clause 32.

31. OtherProvisions

31.1. The Contractor is to set out the whole of the works in conjunction with authorized representative of PBSPL and during the progress of the works, to amend on the requisition of the PBSPL any errors which may arise therein and provide all the necessary labors, and materials for so doing. The Contractor(s) is/are to provide all plant, labor and materials which may be necessary and requisite for the works. All the materials and workmanship are to be the best of their respective kinds. The Contractor(s) is/are to leave the works in all aspects clean and perfect at the completion thereof.

31.2. The Contractor shall be responsible for any damage caused to existing infrastructure/buildings etc. Upon request from PBSPL or by himself shall restore the damaged works at his own cost to the satisfaction of the PBSPL.

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31.3. The PBSPL / Its Authorized Representative is to have at all times access to the works which are to be entirely under his control. He may require the Contractor(s) to dismiss any person in the Contractor (s) employ upon the works that may be incompetent or misconduct him and the Contractor (s) is/are forthwith to comply with such requirements.

31.4. The Contractor cannot vary or deviate from the approved drawings or specifications or whatsoever unless upon the PBSPL to be sufficiently shown by any order in writing by any plan or drawings expressly given and signed by him as extra or variation or by any subsequent written approval signed by him.

31.5. In case any item/work is not executed as per the drawings, designs, estimates and /orspecifications (as per the agreement executed) the same shall be deducted and recovered fromthe Contractor at prevailing market rates or at par with schedule of rate as applicable at the time of execution.

31.6. All soft and hard copies of the Drawings & Designs submitted by Contractors shall be property of PBSPL.

31.7. Removal of unsuitable or undesirable employees of Contractor: The Contractor shall, on receipt or the requisition form the PBSPL at once remove any person employed by him on the work who in the opinion of PBSPL is unsuitable or undesirable.

31.8. The Contractor has to strictly adhere to the instructions provided by the PBSPL/ 'PBSPL's Authorized Representative/PBSPL's Engineer from time to time. The contractor shall rectify bad workmanship works within the stipulated time provided by the PBSPL. The PBSPL has the right to dismantle the works which according to him is not complying with the drawings and standards. The Contractor upon receiving such instruction shall either rectify the defect or dismantle the structure at his own cost.

31.9. All work materials brought and left upon the ground by the Contractor(s) or his/their orders for the purpose of forming part of the works are to be considered to be the property of the PBSPL and the same are not to be removed or taken away by the Contractors or any other person without the special license and consent in writing of the PBSPL. PBSPL is not to be in any way answerable for any loss or damage which may happen to or in respect of any such work or materials either by the same being lost or stolen or injured by weather or otherwise.

31.10. The PBSPL has full power to require the removal from the premises/Project area of all materials which, in his opinion, are not in accordance with the specification and in case of default, the PBSPL is to be at liberty to employ other persons to remove the same without being answerable or accountable for any loss or damage that may happen or arise to such materials. The PBSPL is also to have full power to substitute other improper materials to be substituted and in case of default, the PBSPL may cause the same to be supplied and all costs which may arise due to such removal and substitution are to be borne by the Contractor.

31.11. If in the opinion of the PBSPL, any of the works, are executed with improper/inferior materials or defective workmanship, the Contractor(s) is/are, when required by the PBSPL forthwith to re-execute the same and to substitute proper materials and workmanship and in case of default of the Contractor(s) in so doing within a week the PBSPL is to have full power to employ other persons/agency to re-execute the work and the cost thereof shall be borne by the Contractor(s).

31.12. From the Commencement of the work to the completion of the same, the site and the works there upon are to be under the Contractor(s) charge. The Contractor is

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to be held responsible for and to make good all injuries, damages and repairs occasioned or rendered necessary to the same by fire or other causes and they are to hold the PBSPL harmless from any claims for injuries to persons or for structural damage to property happening from any neglect, default, want of proper care or misconduct on the part of the Contractor(s) or of any one in his/their employment during the execution of the works.

31.13. In the event of a national emergency, civil commotion, pandemic or any other circumstances as deemed as emergency by the PBSPL, the PBSPL may take over the performance of any or all the obligations of the Contractor to the extent deemed necessary by it, and exercise such control over the Project Works or give such directions to the Contractor as may be deemed necessary; provided that the exercise of such overriding powers by the PBSPL shall be of no greater scope and of no longer duration than is reasonably required in the circumstances which caused the exercise of such overriding power by the PBSPL. For the avoidance of doubt, it is agreed that the consequences of such action shall be dealt in accordance with the provisions of respective clause of Force Majeure. It is also agreed that the Contractor shall comply with such instructions as the PBSPL and shall provide assistance and cooperation to the PBSPL, on a best effort basis, for performance of its obligations hereunder.

31.14. In case of any variation between RFP & Agreement the condition of RFP may be treated as Final.

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Section -V- Addendum

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ADDENDUM NO. 01 DATED 15-01-2021

PRE-BID QUERIES

Name of Work: Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant with associated works for ABD Area on EPC Basis including 5 year of Operation and Maintenance at Port Blair.

e-Tender ID No.: 2020_PMBC_1536_1, Reference No. 04/CEO/PBSPL/2020-21

S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
1	ITB	Sub Clause 3.2	10	**Delete the Following Lines** Bids from consortium are Not Allowed. **REPLACE WITH the Following** A Bidder may be a firm that is a Single Entity/Sole Bidder or any combination of such entities in the form of a joint venture (JV)/ Consortium under an existing agreement or with the intent to enter into such an agreement supported by JV agreement. In the case of a JV/ Consortium (a) The Number of JV/Consortium members shall not be more than three, including the lead Member (b) All members shall be jointly and severally liable for the execution of the Contract in accordance with the Contract terms, and the JV/ Consortium shall nominate a Representative from the lead member of the JV/Consortium who shall have the authority to conduct all business for and on behalf of any and all the members of the JV/Consortium during the bidding process and in the event the JV/Consortium is awarded the Contract, during Contract execution.

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
				(c) The lead partner must have minimum 51% share in the proposed JV/Consortium (d) Other member share shall not be less than 20% share in the proposed JV/ Consortium (e) The lead partner share can never be below 51% both during Construction as well as during O&M period. (f) In the event the lead partner of the JV/Consortium undergoes ownership change due to Merger and Acquisition, the new entity so formed shall continue to hold 51% share in the JV/ Consortium till the completion of O&M period. (g) The lead partner cannot sell or sublet or pledge its share to any new entity or the balance partners till the completion of O&M period. (h) The Lead Partner shall be authorized to incur liabilities and receive instructions for himself as well as other partner of the Joint Venture and the entire execution of the Contract including payment shall be done exclusively with the Lead Partner
2	Section 3 QUALIFYING CRITERIA	Anexxure-1- QUALIFYING CRITERIA	Page 2-16	**Refer Annexure-I to this Addendum.**
3	Section -3- Qualification	Form F-9	37	**Refer Annexure-II to this Addendum**

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S. N.	Reference to Tender Documents		Page No.	Amendment to the Tender Documents
	Section	Paragraph or Clause No.		
	Information	Format for JV/ Consortium Agreement		
4	ITB	Sub Clause 28.4 Evaluation and Comparison of Bids	18	**Delete the Following Lines** If the bid of the lowest Bidder contains some/any of the major BOQ items/Head which are unrealistically priced low/high and which cannot be substantiated satisfactorily by the bidder, ASCL reserves the right to negotiate with the lowest bidder to correct the unrealistic priced BOQ/head without changing the overall quoted bid price. If the Bidder does not accept the realistic price of such BOQ/Head, the Bid will be rejected, and the Bid security may be forfeited in accordance with Sub – Clause 16.6. ASCL decision in this regard will be final and binding on the bidder. **REPLACE with the following words** If the bid of the lowest Bidder contains some/any of the major BOQ items/Head which are unrealistically priced low/high and which cannot be substantiated satisfactorily by the bidder, PBSPL reserves the right to negotiate with the lowest bidder to correct the unrealistic priced BOQ/head without changing the overall quoted bid price. If the Bidder does not accept the realistic price of such BOQ/Head, the Bid will be rejected, and the Bid security may be forfeited in accordance with Sub –

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
				Clause 15.6. PBSPL decision in this regard will be final and binding on the bidder.
5	Section 4 Conditions of Contract	Clause 7 Security Deposit Sub Clause 7.3.	Page no 4	**Delete the Words as below** The Balance 50% of the Security Deposit shall be returned to the Contractor within 60 (sixty) days of the expiry of the O&M Period. Notwithstanding the aforesaid, the Parties agree that the PBSPL shall not be obliged to release the Performance Security until all units/equipment's of the Project area are returned back to the PBSPL in working conditions meeting all required quality outputs. However, the Contractor may request through a written request for release of the said 50% Security amount after the DLP, by submitting a Bank Guarantee of an amount of 110% of the said Security Deposit. **REPLACE with the following words** The Balance 50% of the Security Deposit shall be returned to the Contractor within 60 (sixty) days of the expiry of the O&M Period. Notwithstanding the aforesaid, the Parties agree that the PBSPL shall not be obliged to release the Performance Security until all units/equipment's of the Project area are returned back to the PBSPL in working conditions meeting all required quality outputs.

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S. N	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
6	Section 4 Conditions of Contract	Clause 7 Security Deposit	Page no 4	**Add the following as** new sub clause 7.4 below Sub clause 7.3 to Clause 7 Security Deposit The Contractor may, upon furnishing an irrevocable and unconditional Bank guarantee and valid for 60 days beyond the end of O&M Period, require the Employer to refund the Security Deposit deducted by the Employer under the provisions of Clause 7.1, Provided that the refund hereunder shall be made in tranches of not less than 2% (two per cent) of the Final Agreed Contract Price.
7	Section 4 Conditions of Contract	Clause: 22.3	Page 30	**Delete the Words as below** No interim certificate shall be less than 5% of the Contract Price. **REPLACE with the following words** No interim certificate shall be less than 2% of the Contract Price.
8	Section-4 Conditions of Contract	17.2	14	**Delete the words** **Shifting of obstructing utilities**

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
				The Contractor shall, in accordance with Applicable Laws and with assistance of the PBSPL, cause shifting of any utility (including electric lines, water pipes and telephone cables) to an appropriate location or alignment, if such utility or obstruction adversely affects the execution of Works or Maintenance of the Project Works in accordance with this Agreement. The actual cost of such shifting, as approved and communicated by the entity owning the utility, shall be paid by the Contractor and reimbursed by the PBSPL to the Contractor. Contractor need to plan to execute the work within the time schedule considering all utility shifting if required. Dismantling and removal of existing utilities including power distribution lines which are not to be shifted/relocated shall be part of the scope of works under the contract and shall be included in the Contract Price. The material so dismantled shall be property of the PBSPL and shall be handed over the PBSPL. **REPLACE with the words** **Shifting of obstructing utilities** The Contractor shall, in accordance with Applicable Laws and with assistance of the PBSPL, cause shifting of any utility (including electric lines, water pipes and telephone cables) to an appropriate location or alignment, if such utility or

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
				obstruction adversely affects the execution of Works or Maintenance of the Project Works in accordance with this Agreement. **The cost of such shifting shall be paid by the Contractor and deemed to be included in the Price Bid and no extra Cost for same shall be payable.** Contractor need to plan to execute the work within the time schedule considering all utility shifting if required. Dismantling and removal of existing utilities including power distribution lines which are not to be shifted/relocated shall be part of the scope of works under the contract and shall be included in the Contract Price. The material so dismantled shall be property of the PBSPL and shall be handed over the PBSPL
9	Section-4 Conditions of Contract	22.2	27	**Kindly Delete the sub clause 22.2.** **Replace with the Sub clause 22.2 and 22.2.1. as per Annexure-III to this Addendum.**
10	Appendix B III-Sewage Treatment Plant	Clause 1.1.	Page 27	**Delete the words** Sewerage collected will be treated at Sewerage Treatment plant based on SBR technology including Tertiary Treatment of capacity of 10 MLD. **And**

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
				Replace with Sewerage collected will be treated at Sewerage Treatment plant **based on any technology** including Tertiary Treatment of capacity of 10 MLD, to meet the called treated Sewage Output as per Bid Conditions. The Plant shall be fully automated through Control Room SCADA/PLC operations with all valves automated and all Blowers & all Pumps with VFD. VFD shall be inclusive for any stand by units also. The Inlet and Outlet quality should be measured on real time on line basis. All other quality assessment shall also be on line. The cost of same to be included in the Price Bid and no Extra cost shall be payable.
11	Appendix B III-Sewage Treatment Plant	Clause 1.1.	Page 44	**ADD the Below Clause after 1.12** **Sub Clause 1.12 A** A Treated Water storage tank of 4 hrs storage capacity with Pump House to house min 3 nos of Horizontal Centrifugal Pumps 2W+1S to Pump 10 MLD of water To Port along with with DI K-7 piping upto Port for 10 Km including all specials as required. The cost of same to be included in the Price Bid and no extra cost shall be payable.

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S. N	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph of Clause No.	Page No.	
12	Appendix B III-Sewage Treatment Plant	Treated Sewage Quality	30	**Kindly Delete the Column of Treated Sewage Quality in the Table and add the below lines** The Treated Sewage after Tertiary Treatment shall follow Table 7.19 of CPHEEO Sewage Manual for Non-Contact Impoundments.
13	General			ADD the Following Attached is the CD chart purely for Tender purpose. This is EPC contract. The contractor shall carry out soil investigation for preparation of detailed design.
14	CIVIL SPECIFICATIONS-GENERAL ITEMS	Scope of Work & Technical Specifications	Page no 55	DELETE the following PCC grade M15 – Plinth protection, screed concrete, foundation below masonry walls, encasing of underground pipes & conduits, ground floor at plinth level, toilet, rest room, etc. The thickness shall not be less than 100 mm REPLACE WITH FOLLOWING PCC grade M20 – Plinth protection, screed concrete, foundation below masonry walls, encasing of underground pipes & conduits, ground floor at plinth level, toilet, rest room, etc. The thickness shall not be less than 100 mm. All Manholes, Drains, Buildings, Water Retaining Structures,

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S. N.	Reference to Tender Documents: Section	Paragraph or Clause No.	Page No.	Amendment to the Tender Documents
				Sewage Treatment Plant complete units, Pump House, Pump Sump etc. shall be of minimum M30 Concrete Grade.
15	SCHEDULE B-I: Scope of Work & Technical Specifications	DESIGING, PROVIDING, LAYING, JOINTING, TESTING AND COMMISSIONING OF PRESSURIZED POTABLE WATER SYSTEM OF DI K-7 PIPES ALONG WITH VALVES, FITTINGS ETC. AND RESERVIOUR AND PUMPING STATION AS REQUIRED	9 Table 2	**DELETE the following words** **Miscellaneous:** 1. There will be manual sluice valve, Dismantling Joint, NRV and all related fittings for sump cum pump houses. 2. There will be one nos. of zero velocity valve at Police Line command tank to reduce the back flow and pressure for pumps. **REPLACE WITH the following words** 1. There will be manual sluice valve for desludging/dewatering only and all other valves shall be automated, Dismantling Joint, NRV and all related fittings for sump cum pump houses. 2. There will be zero velocity valve at Police Line command tank to reduce the back flow and pressure for pumps as per bidder's design.

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
16	SCHEDULE B-I: Scope of works	Clause no 1.10 DESIGNING, PROVIDING, LAYING, JOINTING, TESTING AND COMMISSIONING OF PRESSURIZED POTABLE WATER SYSTEM OF DI K-7 PIPES ALONG WITH VALVES, FITTINGS ETC. AND RESERVIOUR AND PUMPING STATION AS REQUIRED	18	**DELETE the following words** As per CPHEEO Manual, distribution system should be designed/ reviewed for the following minimum residual pressures at ferrule points • Single story building: 7m • Two story building: 12m • Three story building: 17m In this case, the system will be designed for a minimum residual pressure of 7 m. **REPLACE with the Following as** As per CPHEEO Manual, distribution system should be designed/ reviewed for the following minimum residual pressures at **Consumer Tap point** • Single story building: 7m • Two story building: 12m • Three story building: 17m However, in no case the residual pressure shall be less than 7 m at **Consumer Tap point.**

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S. N.	Reference to Tender Documents: Section	Paragraph or Clause No.	Page No.	Amendment to the Tender Documents
17	SCHEDULE B-I: Scope of Work & Technical Specifications	DESIGNING, PROVIDING, LAYING, JOINTING, TESTING AND COMMISSIONING OF PRESSURIZED POTABLE WATER SYSTEM OF DI K-7 PIPES ALONG WITH VALVES, FITTINGS ETC. AND RESERVIOUR AND PUMPING STATION AS REQUIRED	Sub Clause 1.1, Page 9	**ADD THE FOLLOWING IN THE SAID SUB CLAUSE** Design & Construction of Reservoir and Pump Houses including all associated works but not limited to Boundary wall construction, Entry Gate, Lighting, Power, transformers, Panel room, Panels, push button etc as required by design and Operations. All Valves shall be automated except scour and Air Release valves. All Pumps shall be with Variable Speed Drives (VFD). Pumps shall be so selected as to have a maximum capacity of not less than 126% of the rated capacity. Pump sets shall be suitable for the required duty conditions and shall be designed and constructed for 24-hours' continuous duty at full load. The pumps shall be designed for continuous operation at any point of the head capacity curve between 25% and 125% of pump rated flow without undue vibration or overheating areas. The cost of same to be included in the Price Bid and no Extra cost shall be payable.
18	Property Connections	Scope of Works SCHEDULE B-I	Table 4	**Delete the following** Service pipes should be laid up to plot boundaries in the Project area.

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
				Replace with following: House service connection should be laid up to Property boundaries (upto consumer tap) in the Project area. **Add the line to the said table** All connections to the Property shall be through DI saddle and no ferrule connection is allowed on the distribution main.
19	Scope of Works SCHEDULE B-I Scope of Works	Design Parameters for Distribution Network	19 Table under point no 2	Kindly read the point 1 in table as Minimum residual pressure at the Consumer point.
20	Scope of Works Appendix B II- Sewerage Network	1.15. Sewage Pumping Stations	25	ADD the Following point no 8 in said sub clause Design & Construction of Sewage Pumping Station including all associated works but not limited to Boundary wall construction, Entry Gate, Lighting, Power, transformers, Panel room, Panels, push button etc as required by design and Operations. Pumps shall be so selected as to have a maximum capacity of not less than 125% of the rated capacity. Pump sets shall be suitable for the required duty conditions and shall be designed and constructed for 24-hours' continuous duty at full load. The

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
				pumps shall be designed for continuous operation at any point of the head capacity curve between 25% and 125% of pump rated flow without undue vibration or overheating areas. All Valves shall be automated except scour and Air Release valves, All Pumps shall be with Variable Speed Drives (VFD). The cost of same to be included in the Price Bid and no Extra cost shall be payable.
21	CIVIL SPECIFICATIONS-GENERAL ITEMS	Scope of Work & Technical Specifications Clause 1 point b	Page no 56	DELETE the following For calculation purpose "Limit state Design" methods with crack width not exceeding 0.2 mm according to IS:456-2000 shall generally be adopted, except for water retaining structures where IS:3370 (Part I-IV) shall be referred and other special cases requiring design by working stress method. REPLACE WITH FOLLOWING For calculation purpose "Limit state Design" methods with crack width not exceeding 0.1 mm according to IS:456-2000 shall generally be adopted, except for water retaining structures where IS:3370 (Part I-IV) shall be referred and other special cases requiring design by working stress method

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S. N.	Reference to Tender Documents			Amendment to the Tender Documents
	Section	Paragraph or Clause No.	Page No.	
22	CIVIL SPECIFICATIONS-GENERAL ITEMS	Scope of Work & Technical Specifications 3.2.2.6. COARSE AGGREGATE point no 7	Page no 77	Delete the Following lines Minimum M 25 grade for buildings, Manholes and Drains.
23	INVITATION FOR BID (IFB)	Point no 10 Point no 11 Point no 12	1	Last Date / Time for Bid Submission: 29.012021 Last Date / Time of Submission of Tender Fee-29.012021 Date of Bid Opening-29.012021

SHEERA INFRASTRUCTURE DEVELOPMENT CORPORATION

Sheera Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

Chief Executive Officer (PBSPL)

PBSPL

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Shirke Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Annexure -1

QUALIFYING CRITERIA

The evaluation of Technical Bid will be based on Bidders meeting all the following minimum pass/fail criteria regarding their General, Particular experience and Financial experience along with other relevant information furnished by the Bidder:

1 Qualifying Criteria/ Experience

1.1 General

(i) This Bid is a National competitive bidding and open to bidders who are registered according to the provisions of the Companies' Act 1956 or the Limited Liability Partnership Act 2008 or the Partnership Act 1932 or any other appropriate law engaged applicable for construction work or any amendments thereof. **However, it may be noted that any "bidder from a country which shares a land boundary with India" will be eligible to bid in this RFP only if the bidder is registered with the "competent authority".**

Definition of "Bidder from a country which shares a land boundary with India" and "Competent authority" would be in accordance with the Office Memorandum number F.No. 6/18/2019-PPD dated 23rd July 2020 issued by Ministry of Finance, Department of Expenditure, Public Procurement division, Government of India. A copy of Office Memorandum is attached for bidder's reference.

JV is allowed upto Three Members including the Lead Bidder

1.2. Particular Construction Experience

i. Experience of Design, Build & Commissioning, of at least ONE Sewage Treatment Plant (STP) having any technology of minimum capacity 8 MLD in One Single Contract/Project during the last 7 years

ii. Experience of Design, Build & Commissioning, of at least ONE Sewage Pumping Station (IPS/ MPS) or Water Pumping Station having minimum capacity of 8 MLD in One Single Contract/ Project during the last 7 years

iii. Experience of Design, Build & Commissioning, of Sewerage Network of minimum Length of 35 Km in a Single Contract/Project during the last 7 years

iv. Experience of Design, Build & Commissioning, of Potable Water Network of minimum Length of 54 Km in a Single Contract/Project during the last 7 years

v. Above criteria [1.2 (i) to (iv)] shall be meet by Sole bidder/ Collectively by the JV.

Note:

1. The Bidder should submit completion certificate Issued by the Client duly signed by Authorized Signatory not below the rank of Executive Engineer or

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PBSPL

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equivalent, clearly indicating the nature / scope of work done, actual completion cost and actual date of completion.

2. Work experience certificate issued by Public Sector Enterprises (PSU), Municipal Corporation, Jal Nigam, Water Boards, State Governments and Central Government shall only be considered for Evaluation
3. In case the similar work, as described above, is only a part of a composite/bigger project, the certificate from Employer should also indicate the cost of similar work out of the total project cost & scope of composite/bigger project.

1.3 Turnover

The bidder should have achieved Minimum average annual turnover of INR 170 Crore during last Seven Financial years. The turnover will be indexed at the rate of 10% for a year to the 2019-2020 level in Indian Rupees.

The said Criteria shall be meet by Sole bidder/ Collectively in case of JV. However, in case of JV, Lead member shall meet not less than 51% of the called Qualification Criteria, Balance Partner/s shall meet not less than 20% of the called Qualification Criteria.

1.4 Financial capability

1.4.1 Availability of Credit Facility and Solvency

The bidder shall demonstrate by submitting along with its bid, a banker's certificate on the prescribed format that it has available cash credit facility equivalent to minimum INR 45 crore and solvency of INR 26 crore.

The said Criteria shall be meet by Sole bidder/ Collectively in case of JV. However, in case of JV, Lead member shall meet not less than 51% of the called Qualification Criteria. Balance Partner shall meet not less than 20% of the called Qualification Criteria.

1.4.2 Net Worth

The bidder should have positive net worth and should not have incurred any loss (Profit after Tax) in more than three years during available last Seven consecutive balance sheets duly certified and audited by the Chartered Accountant

The said Criteria shall be meet by the Sole Bidder/Lead Member of the JV in case of a JV.

1.4.3 Bidding Capacity

The Bidders who meet the minimum qualification criteria will be qualified only if their available bid capacity is more than the available bid capacity. The bid capacity shall be computed according to the formula provided below and as per following and it shall need to be [illegible] amount put to tender:

Assessed available bid capacity = A * N * 3 - B,

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Shirdi Infrastructure Development Corporation Ltd

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PBSPL

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Whereas, A = Maximum value of civil engineering works in respect of Projects executed in any one year during the last Seven Financial years

N = Stipulated Execution period of the Contract as per the tender notice

B = Value (updated to the 2019-2020 price level) of existing commitments and ongoing works to be completed during the next 2(Two) years

Note: a. For the purpose of verification of compliance of qualification criteria for financial figures, the same shall be escalated by using multiplying factor as provided clause 1.3. All financial figures provided by Bidders must be certified by bidders Charted Accountant.

b. The statements showing the value of existing commitments and on-going works as well as the stipulated period of completion remaining for each of the works listed should be countersigned by the Engineer in charge, not below the rank of an Executive Engineer or equivalent for the respective works. The same should be certified by the Bidders Charted accountant

The said Criteria shall be meet by Sole bidder/ Collectively in case of JV. However, in case of JV, Lead member shall meet not less than 51% of the called Qualification Criteria. Balance Partner shall meet not less than 20% of the called Qualification Criteria.

1.5 Personnel capabilities

The Bidder shall supply general information on the management structure of the firm and shall make provision for suitably qualified personnel to fill the key positions/support staff/office staff as required during contract period for timely implementation of works.

Above criteria to be meet by Sole bidder/ Collectively in case of JV

1.6 Equipment capabilities

The Bidder is required to own or have assured access through hire or lease to the key items of equipment required during contract period for timely implementation of works.

Above criteria to be meet by Sole bidder/ Collectively in case of JV

1.7 Disqualification

Even though the Bidder meets the above criteria, he is subject to be disqualified if Bidder has:

- made misleading or false representation in the forms, statements and attachments submitted; or
- any criminal proceedings are pending/ ongoing in any court of law regarding any project executed by the Bidder.
- has been debarred/blacklisted by any Government/Semi Government Organization/funding agencies/PSU/ IFI/ Funding Agency such as World Bank, ADB, JICA etc. at any time till last date for submission of bid, except in cases where such blacklisting/ banning has been withdrawn by Competent Authority or reasons other than non-performance, such as rescinding of joint venture due to most experienced partner of joint venture pulling out or debarment/blacklisting has ceased on the deadline for submission of the bids, for which satisfactory evidence is to be produced.

Shakti Infrastructure Development Corporation Ltd.

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PBSPL (PBSPL)

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Shirke Infrastructure Development Corporation Ltd.

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Chief Executive Officer (PBSPL)
PBSPL

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- The bidder or any of its constituents has suffered bankruptcy/insolvency or it is in the process of winding-up or there is a case of insolvency pending before any Court on the deadline of submission of bids or thereafter till finalization of bids.
- records of poor performance such as abandoning the work, rescinding of contract for which the reasons are attributable to the non-performance of the Bidder, inordinate delays in completion, consistent history of litigation / arbitration awarded against the Bidder or any of its constituents or financial failure due to bankruptcy, etc.
- any near relative posted in PBSPL in any capacity (any breach of this condition by the bidder would render him liable to be debarred for taking up works in PBSPL). The near relatives include wife, husband, partners, grand-parents, children, grandchildren, brothers, sisters, uncles, aunts, cousins, and their corresponding in-laws.
- Bidder is associated, directly or indirectly, with the Consultant or any other entity that has prepared the tender design, specifications and other documents for the Project or being proposed as Project Manager/Engineer for the Contract/Work
- Is under a declaration of ineligibility for corrupt or fraudulent practice

INFRASTRUCTURE DEVELOPMENT CORPORATION (GUJARAT) LTD.

Shreeji Infrastructure Development Corporation Ltd.

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Chief Executive Officer (PBSPL)
PBSPL

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Shristi Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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F-9

Format for JV/Consortium Agreement *(Number of JV members shall not be exceeded Three including Lead member.)*

(On INR 100.00 Non judicial Stamp Paper and duly notarized)

THIS JOINT BIDDING AGREEMENT is entered into on this the ..... day of 2020

BETWEEN

1. ....., a company having its registered office at ..... (hereinafter referred to as the **"First Part"** which expression shall, unless repugnant to the context include its successors and permitted assigns)

AND

2. ....., a company having its registered office at ..... (hereinafter referred to as the **"Second Part"** which expression shall, unless repugnant to the context include its successors and permitted assigns).
3. ....., a company having its registered office at ..... (hereinafter referred to as the **"Third Part"** which expression shall, unless repugnant to the context include its successors and permitted assigns).

The above-mentioned parties of the FIRST , SECOND & THIRD are collectively referred to as the **"Parties"** and each is individually referred to as a **"Party"**

WHEREAS,

Port Blair Smart Project Limited, represented by its Chief Executive Officer and having its registered offices at ..... (hereinafter referred to as the "Employer" which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors and assigns) has invited applications (the Applications") by its Request for Proposal (the "RFP") for "..... (the "Works").

A. The Parties are interested in jointly Bidding for the Works as members of a JVA and in accordance with the terms and conditions of the RFP document and other Bid documents in respect of the Works, and

B. It is a necessary condition under the RFP document that the members of the JVA shall enter into a Joint Bidding Agreement and furnish a copy thereof with the Application.

a. NOW IT IS HEREBY AGREED as follows:

1. Definitions and Interpretations

In this Agreement, the capitalized terms shall, unless the context otherwise requires, have the meaning ascribed thereto under the RFP.

2. JVA

2.1 The Parties do hereby irrevocably constitute a consortium/joint venture (the "JVA") for the purposes of jointly participating in the Bidding Process for the Works. The Parties confirm that all JVA members shall sign the Contract Agreement.

2.2 The Parties hereby undertake to participate in the Bidding Process only through this JVA and not individually and/ or through any other consortium constituted for this Works, either directly or indirectly or through any of their associate

Smart Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Shivaji Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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3. Covenants

The Parties hereby undertake that in the event the JVA is declared the selected Bidder and awarded the Contract, the JVA members shall enter into a Contract Agreement with the Employer and, through its lead partner, undertake to perform all its obligations in compliance with the Contract Agreement for the Works.

4. Role of the Parties

The Parties hereby undertake to perform the roles and responsibilities as described below:

a Party of the First Part shall be the Lead member and shall have the power of attorney from all Parties for conducting all business for and on behalf of the JVA during the Tendering Process and until the Contract Agreement is entered into with the Employer; Party of the First Part shall be the responsible for works ..... and *(responsibility to be mentioned)*

b Party of the Second Part shall be the responsible for works *(responsibility to be mentioned)*

c Party of the Third Part shall be the responsible for works *(responsibility to be mentioned)*

d

5. **Joint and Several Liabilities**

The Parties do hereby undertake to be jointly and severally responsible for all obligations and liabilities relating to the Works and in accordance with the terms of the RFP, Bidding Document and the Contract Agreement.

Without prejudice to the joint and several liability of all the members of the Consortium, the Lead Member shall represent all the members of the Consortium and shall at all times be liable and responsible for discharging the functions and obligations of the Contractor. The Contractor shall ensure that each member of the Consortium shall be bound by any decision, communication, notice, action or inaction of the Lead Member on any matter related to this Agreement and the Employer shall be entitled to rely upon any such action, decision or communication of the Lead Member. The Employer shall have the right to release payments solely to the Lead Member and shall not in any manner be responsible or liable for the inter se allocation of payments among members of the Consortium.

6. **Percentage Participation in the JVA**

6.1 The Parties agree that the proportion of percentage participation in works among the Parties in the JVA shall be as follows: First Party (Lead Member):

Second Party

Third Party

(as applicable)

6.2 The Parties undertake that they shall **collectively hold 100% (hundred per cent)** of the percentage participation of the JVA at all times until the Completion of the Project.

7. **Representation of the Parties**

Each Party represents to the other Parties as of the date of this Agreement that:

Such Party is duly organized, validly existing and in good standing under the laws

KOLKATA

Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER

PBSPL

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Srishti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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of its incorporation and has all requisite power and authority to enter into this Agreement;

b) The execution, delivery and performance by such Party of this Agreement has been authorized by all necessary and appropriate corporate or governmental action and a copy of the extract of the charter documents and board resolution/ power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the JVA Member is annexed to this Agreement, and will not, to the best of its knowledge:

i. require any consent or approval not already obtained;

ii. violate any Applicable Law presently in effect and having applicability to it;

iii. violate the memorandum and articles of association, by-laws or other applicable organizational documents thereof;

iv. violate any clearance, permit, concession, grant, license or other governmental authorization, approval, judgment, order or decree or any mortgage agreement, indenture or any other instrument to which such Party is a party or by which such Party or any of its properties or assets are bound or that is otherwise applicable to such Party; or

v. create or impose any liens, mortgages, pledges, claims, security interests, charges or encumbrances or obligations to create a lien, charge, pledge, security interest, encumbrances or mortgage in or on the property of such Party, except for encumbrances that would not, individually or in the aggregate, have a material adverse effect on the financial condition or prospects or business of such Party so as to prevent such Party from fulfilling its obligations under this Agreement;

c) this Agreement is the legal and binding obligation of such Party, enforceable in accordance with its terms against it; and

d) there is no litigation pending or, to the best of such Party's knowledge, threatened to which it or any of its associates is a party that presently affects or which would have a material adverse effect on the financial condition or prospects or business of such Party in the fulfillment of its obligations under this Agreement.

8. Termination

This Agreement shall be effective from the date hereof and shall continue in full force and effect until the Completion of the Project of the Works is achieved under and in accordance with the Contract Agreement, in case the Contract is awarded to the JVA. However, in case the JVA is either does not get selected for award of the Contract, the Agreement will stand terminated in case the Applicant is not pre-qualified or upon return of the Bid Security by the Employer to the Bidder, as the case may be.

9. GUARANTEES AND BONDS

9.1 The Performance Guarantee/additional Performance Guarantee, if any in terms of ITB 32, shall be submitted by Lead member of JV in case of JV on behalf of the JV. The guarantee shall be in favour of CEO, Port Blair Smart Project Limited.

INFRASTRUCTURE DEVELOPMENT KOLKATA

Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL/Port Blair
CPBSPL)

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INFRASTRUCTURE DEVELOPMENT CORPORATION

Sikkim Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

954

10. Miscellaneous

10.1 This Joint Bidding Agreement shall be governed by laws of India.

10.2 The Parties acknowledge and accept that this Agreement shall not be amended by the Parties without the prior written consent of the Employer.

IN WITNESS WHEREOF THE PARTIES ABOVE NAMED HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

For and on behalf of

SIGNED, SEALED AND DELIVERED SIGNED, SEALED AND DELIVERED

LEAD MEMBER by:

(Signature) (Name) (Designation)
(Address)

SECOND MEMBER by:

(Signature) (Name)
(Designation)
(Address)

THIRD MEMBER by:

(Signature) (Name)
(Designation)
(Address)

SHIVALIK INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

Shivalik Infrastructure Development Corporation Ltd.

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CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Shakti Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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(Party of the first part) (Party of the second part) Party of the THIRD part)

Witness:

i. _____

ii. _____

Shriram Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

457

Sikkim Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Annexure-III to Addendum-I

22.2. **The payment terms of Capital Works shall be as follows and shall not be more than 95% of the Total Contract Value as per Financial Bid**

1. 10% of the total contract value for Design-Build/Construction portion of the contract as adjustable advance against Bank Guarantee of 110% value. As per Clause 6 of this contract.
2. The progress payments shall be made as follows:

I. Pipe MS/DI/DWC/PVC/CI/any material

i) 65% payment shall be made against receipt of material at site on pro-rata basis and as per approved billing schedule and submission of following documents:

a. Clear Lorry Receipt
b. Packing list
c. Test Certificate
d. Pre-dispatch inspection certificate
e. Warranty Certificate
f. Dispatch clearance from Employer
g. For Imported equipment / items following additional documents shall also be submitted

- Clean bills of Lading / Air way bill
- Certificate of country of origin
- Certificate from the supplier that the contents in each case are not less than those entered in the invoice and packing list and the quality of goods are guaranteed as new and as per the relevant technical specification Catalogues

iii) 20% payment shall be made against completion of Laying, Jointing, Erection on pro-rata basis.

iv) 10% payment shall be made towards completion of satisfactory Testing/Hydrotesting & Commissioning

v) 5% payment shall be made within 90 days of successful Performance Test and issue of Completion Certificate.

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
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Chief Executive Officer (PBSPL)
PBSPL

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II. Electro-mechanical Equipment

i) 65% payment shall be made against receipt of material at site on pro-rata basis and as per approved billing schedule and submission of following documents:

a. Clear Lorry Receipt

b. Packing list

c. Test Certificate

d. Pre-dispatch inspection certificate

e. Warranty Certificate

f. Dispatch clearance from Employer

g. For Imported equipment / items following additional documents shall also be submitted

- Clean bills of Lading / Air way bill
- Certificate of country of origin
- Certificate from the supplier that the contents in each case are not less than those entered in the invoice and packing list and the quality of goods are guaranteed as new and as per the relevant technical specification Catalogues

i. 15% payment shall be made against completion of Erection on pro-rata basis.

ii. 15% payment shall be made towards completion of satisfactory Testing & Commissioning

iii. 5% payment shall be made within 90 days of successful Performance Test and issue of Completion Certificate.

III. Civil Works –

(a) 20% payment shall be made against completion of Sub-structure/piling/raft upto plinth level on pro-rata basis.

(b) 45% payment shall be made towards completion of super structure on pro-rata basis.

(c) 10% on completion of allied items such as handrail, painting, epoxy coat etc. on

Sikkim Infrastructure Development Corporation Ltd.

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Chief Executive Officer (PBSPL)
PBSPL

pro-rata basis.

(d) 10% payment shall be made on successful Hydro-test for the said single unit in totality.

(e) 10% payment shall be made towards completion of satisfactory Testing & Commissioning

(f) 5% payment shall be made within 90 days of successful Performance Test and issue of Commissioning Certificate.

IV For STP works

i.	Civil Works	: 35%
ii.	Electro-mechanical	: 55%
iii.	Piping	: 10%

V For Sewerage and Water Networks including Pumping Station

i.	Civil Works	: 20%
ii.	Electro-mechanical	: 15%
iii.	Piping	: 65%

22.2.1. The payment terms of O&M Works shall be as follows and shall not be more than 5% of the Total Contract Value as per Financial Bid

I. First Year : 0.5% of the Total Contract Value as per Financial Bid

II.

III. Second Year : 0.5% of the Total Contract Value as per Financial Bid

IV. Third Year : 1.0% of the Total Contract Value as per Financial Bid

V. Fourth Year : 1.5% of the Total Contract Value as per Financial Bid

VI. Firth Year : 1.5% of the Total Contract Value as per Financial Bid

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Shakti Infrastructure Development Corporation Ltd.

464

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

Item Rate BoQ

Tender Inviting Authority : CEO, PBSPL

Name of Work: Development of Water Supply & Sewerage Network System at Port Blair under Smart City Mission on EPC Mode

NIT No: 04/CEO/PBSPL/2020-21

Name of the Bidder/ Bidding Firm / Company :	Shristi Infrastructure Development Corporation Ltd in consortium with Krushi Infras India Private Limited and CKB Infracon (India) Private Limited

PRICE SCHEDULE

(This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

NUMBER #	TEXT #	NUMBER #	TEXT #	NUMBER #	NUMBER #	NUMBER #	TEXT #
SL No.	Item Description	Quantity	Units	BASIC RATE in Figures To be entered by the Bidder Rs. P	TOTAL AMOUNT Without Taxes	TOTAL AMOUNT With Taxes	TOTAL AMOUNT in Words
1	2	4	5	13	53	54	55
1	Design, Construction, Testing, Commissioning of Potable Water Supply Network, Sewerage Collection Systems including Sewage Treatment Plant and associated works like Potable Water and Sewage pumping station, reservoir, valves etc for ABD Area on EPC Basis (This includes all plant, labour, supervision, materials, transport, all temporary works, erection, taxes, Cess, Levies and duties, contractor's profit and establishment/overheads, together with preparation of design and drawings, plant checking from third party, all general risks, insurance liabilities, compliance of labour laws and obligations set out or implied in the contract)	1.000	lumpsum	1296171890.000	1296171890.000	1296171890.000	INR One Hundred Twenty Nine Crore Sixty One Lakh Seventy One Thousand Eight Hundred & Ninety Only
Total in Figures					1296171890.000	1296171890.000	INR One Hundred Twenty Nine Crore Sixty One Lakh Seventy One Thousand Eight Hundred & Ninety Only
Quoted Rate in Figures			Less [-]		0.0000	0.0000	Zero Only
Quoted Rate in Words		INR One Hundred Twenty Nine Crore Sixty One Lakh Seventy One Thousand Eight Hundred & Ninety Only					

Shristi Infrastructure Development Corporation Ltd KOLKATA

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Shrishti Infrastructure
Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

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Item Rate BoQ

Tender Inviting Authority : CEO, PBSPL

Name of Work: Development of Water Supply & Sewerage Network System at Port Blair under Smart City Mission on EPC Mode

NIT No: SMCEO/PBSPL/2020-21

Name of the Bidder/ Bidding Firm / Company :	Shristi Infrastructure Development Corporation Ltd in consortium with Krushi Infras India Private Limited and GKR Infracon (India) Private Limited

PRICE SCHEDULE

(This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

NUMBER #	TEXT #	NUMBER #	TEXT #	NUMBER #	NUMBER #	NUMBER #	TEXT #
Sl. No.	Item Description	Quantity	Units	BASIC RATE in Figures To be entered by the Bidder Rs. P	TOTAL AMOUNT Without Taxes	TOTAL AMOUNT With Taxes	TOTAL AMOUNT in Words
1	2	4	5	53	53	54	55
1	Design, Construction, Testing, Commissioning of Potable Water Supply Network, Sewerage Collection Systems including Sewage Treatment Plant and associated works like Potable Water and Sewage pumping station, reservoir, valves etc for ADD Area on EPC basis. (This includes all plant, labour, supervision, materials, transport, all temporary works, erection, taxes,Cess,Levies and duties, contractor's profit and establishment/overheads, together with preparation of design and drawings, proof checking from third party, all general risks, insurance liabilities, compliance of labour laws and obligations set out or implied in the contract)	1.000	lumpsum	1296171890.000	1296171890.000	1296171890.000	INR One Hundred Twenty Nine Crore Sixty One Lakh Seventy One Thousand Eight Hundred & Ninety Only
Total in Figures					1296171890.000	1296171890.000	INR One Hundred Twenty Nine Crore Sixty One Lakh Seventy One Thousand Eight Hundred & Ninety Only
Quoted Rate in Figures			Less (-)		0.0000	0.0000	Zero Only
Quoted Rate in Words			INR One Hundred Twenty Nine Crore Sixty One Lakh Seventy One Thousand Eight Hundred & Ninety Only				

Shristi Infrastructure Development Corporation Ltd.

CHIEF EXECUTIVE OFFICER
Chief Executive Officer
PBSPL
(PBSPL)

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Sh[illegible] Infrastructure
De[illegible]opment Corporation Ltd.

Witness:

CHIEF EXECUTIVE OFFICER
Chief Executive Officer (PBSPL)
PBSPL

Witness:


PORT BLAIR SMART PROJECTS LIMITED
FBSPL
PORT BLAIR


PBSPL
PORT BLAIR

Port Blair Smart Projects Ltd.

CIN: U75111AN2016GOI005309
Registered Office: PBMC CRC Building, Dairy farm, Sri Vijaya Puram,
Email: smartcityportblair@gmail.com

No: 23-20/PBSPL/AW/MC/162 Dated : 04.12.2024

Executive Engineer-I (Work) R.D. No: 770 Dated: 05.12.2024 SRI VIJAYA PURAM MUNICIPAL COUNCIL

NOTE

Kindly find enclosed herewith the final minutes of the 31st meeting of the Board of Director of PBSPL held on 20.11.2024 at 5:00pm at the Conference Hall of Secretariat. All are requested to initiate respective action as decided/approved in the Board.

4/12/2024
Nodal Officer
PBSPL

To,

1. The Sr. General Manager (Tech), PBPSL
2. The Executive Engineer- I (works), SVPMC
3. The Executive Engineer- II (works), SVPMC
4. The Executive Engineer- III (works), SVPMC
5. The Executive Engineer- (Electrical), SVPMC
6. The Chief Finance Officer, PBSPL

Copy to:-

Before Regular EE I (Mtce)

1. The PA to the Secretary, SVPMC for favour of information.

& Copy to AE 2 (Mtce)

4/12/2024
Nodal Officer
PBSPL

5.12.24

Minutes of the 31st Meeting of the Board of Directors of Port Blair Smart Projects Limited (PBSPL) held on Wednesday, the 20th November, 2024 at 5:00 P.M. in the Conference hall of Secretariat, A& N Administration, Sri Vijaya Puram

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31st meeting of the Board of Directors of Port Blair Smart Projects Limited (PBSPL) was held on 20th November, 2024 at 5:00 PM in the Conference hall of the Secretariat to discuss various proposed agenda.

The Board of Directors and others present in the meeting are as under:

Directors

1. Shri Keshav Chandra, IAS,
   Chief Secretary, A&N Administration
   Chairman
2. Shri Bishnu Pada Ray, MP, LS
   Director
3. Shri Sudeep Rai Sharma,
   Chairman, PBMC, Director
4. Shri Aman Kumar Gupta, IAS
   Secretary(Finance), Director
5. Shri Arjun Sharma, IAS
   DC(SA), Director
6. Ms. Purva Garg, IAS
   Chief Executive Officer, PBSPL
7. Shri Kale Amit Marutirao, IAS
   Secretary (PBMC), Director
8. Shri Vishwendra, DANICS
   Secretary(Transport/Tourism), Director
9. Shri T.K. Prijith Rekh
   CE, APWD, Director

Others

1. Shri Basuki Nath Sah,
   Company Secretary, ANIIDCO
2. Shri Jaya Kumar,
   Architect, PBMC & Nodal Officer, PBSPL
3. Shri Sadanada Bachar
   CFO, PBSPL
4. Shri A.K. Paul,
   EIC, PBSPL

CHAIRMAN'S INITIALS

Agenda Item No. 31.1.1 **To record the attendance**

Shri Keshav Chandra, IAS, Chairman took the Chair. After ascertaining that the requisite quorum for the meeting was present, the Chairman called the meeting in order.

Agenda Item No. 31.1.2 **To record the leave of absence of the Directors**

No request was received for leave of absence.

Agenda Item No. 31.1.3 **To take note of the minutes of the previous meeting**

The Board noted the Minutes of the 30th Meeting of the Board of Directors held on 04.09.2024.

Agenda Item No. 31.1.4 **To consider matters arising out of the last Board Meeting**

The Board reviewed the progress on the matters decided in the last Board Meeting and noted the action taken report.

Agenda Item No. 31.2 **Appointment of New Director**

The Board noted the appointment of Shri Aman Kumar Gupta, IAS, Secretary (Finance), ex-officio Director in place of Shri C. Arvind, Ex-Secretary(Finance).

The Board placed on records its appreciation for the valuable services rendered by Shri C. Arvind, Ex-Director during his tenure.

Further, to comply with the provisions of Companies Act, 2013, the Board passed the following resolution(s) :

"RESOLVED THAT pursuant to Section 161(3) of the Companies Act, 2013 and Article 12 of the Articles of Association of the Company, the nomination of Shri Aman Kumar Gupta, IAS as Director be and is hereby noted by the Board of Directors."

CHAIRMAN'S INITIALS

"RESOLVED FURTHER THAT the Chief Executive Officer of the Company be and is hereby authorized to file necessary form etc. to the Registrar of the Companies and to do all such acts, deeds, things as may be required or considered necessary or incidental thereto."

Agenda Item No. 31.3 **Water Supply & Sewerage System – Termination of Contract**

A proposal to terminate the Contract between M/s. Shrist-Krushi-GKR (JV) & PBSPL was placed before the Board. The Board was informed the following facts in this regard:

(1) The project namely Design, Construction, Testing, Commissioning of Potable Water Supply Network and Sewerage Collection Systems including Sewage Treatment Plant was awarded to the firm M/s.Shrist-Krushi-GKR (JV) on 30th August 2021.

(2) The Contractor has failed to complete the project and not even completed the milestones – I & II of the project, which were required to complete within twelve months from the commissioning date.

(3) The Board in its 30th Meeting held on 4th September, 2024, after noting the poor progress of Sewerage & Water supply Project, it was decided that feasibility of the project needs to be reviewed.

(4) The progress of the Project was reviewed and observed that the Contractor has not discharged its obligations under the contract and caused breach of the contract and for these defaults, the Contract Agreement dated 30.8.2021 is liable to be terminated as per clause 27.1 of the Contract Agreement.

(5) The Contractor was given an opportunity vide letter dated 1.11.2024 to make a representation if any against the intention to terminate the Contract Agreement within

CHAIRMAN'S INITIALS

15 days from the date of receipt of said Notice as per clause 27.2 of the Contract.

(6) The representation received on 14.11.2024 was examined but same was found unsatisfactory and baseless.

The Board after noting the above facts and after considering the representations of Contractor, which was placed before the Board, approved the proposal for termination of the Agreement made between M/s. Shrist-Krushi-GKR (JV) & PBSPL in respect of Water Supply & Sewerage System Project. The Board further decided the following:

1. Termination notice to be issued to M/s. Shrist-Krushi-GKR (JV), shall be vetted by the Law Department, A&N Administration.
2. The project may be transferred to Sri Vijaya Puram Municipal Corporation (SVPMC) as deposit work, under the same project ID. The balance amount of the project shall be transferred to SVPMC to carry forward this project as deposit work, in convergence with its ongoing projects under Water Supply & Sewerage System.
3. Further, the implementation of in-situ-nallah treatment project designed by IIT Bombay may be undertaken by SVPMC as deposit work as a component under this project ID. However, Shri Bishnu Pada Ray, Hon'ble MP, LS opined that these works should not be given to SVPMC and instead the same may be given to APWD or other agency. To this the members responded that since these nallahs pertain to SVPMC, it is not feasible to give this work to another agency.
4. It was also decided that a detailed proposal for other works to be under this project ID. shall be submitted by

CHAIRMAN'S INITIALS

MINUTES BOOK

SVPMC and should be placed before the next Board meeting.

5. This decision shall also be communicated to the ministry for their concurrence.

Agenda Item No. 31.4 Heritage Circuit – Appointment of Conciliator for Settlement of dispute

A proposal to appoint the Secretary (Finance) as Conciliator for settlement of dispute was placed before the Board. The Board noted the following facts in this regard:

(1) The project for Development of Heritage circuit (Patriot walk) was awarded to M/s COMT Construction Pvt. Ltd on 24.09.2021 with tender amount of Rs 12, 91, 27,801.00.

(2) The works were supposed to be completed within 9 months from the date of commencement of work but it was not completed, in spite of issue of show cause notices on various occasions.

(3) The Contractor repeatedly demanded the price escalation for completing the project for which there is no provision in the contract. The Contractor also raised various issues including disbursement of pending payment, site clearance, price escalation, change in scope of work etc. from time to time.

(4) The Contractor vide its letter dated 25.8.2024, 11.9.2024 & 3.10.2024 requested the PBSPL either to approve price escalation as a special case or terminate the contract in accordance with the conditions of the Contract Agreement.

(5) The Contractor further vide its letter dated 7.10.2024 issued the Dispute Notice referring Clause 27 of the Contract Agreement and requested the PBSPL for appointment of Conciliator within 15 days for settlement of dispute.

CHAIRMAN'S INITIALS

(6) As per Clause 27 of the Contract Agreement, In the event of any Dispute between the Parties, either Party may call upon an officer of the PBSPL, not below the rank of CEO, as the case may be, or such other person as the Parties may mutually agree upon (the "Conciliator") to conciliate and assist the Parties in arriving at an amicable settlement thereof. Conciliator need to arrive a decision within 90 days or extended date agreed by both the parties.

The Board after noting the above facts approved the proposal to appoint the Secretary (Finance) as Conciliator for settlement of dispute arise between M/s COMT Construction Pvt. Ltd and PBSPL. The Board further decided the following :

(1) The terms of reference for Conciliation to be framed and be mentioned in the appointment order of Conciliator.

(2) This Project to be dropped, subject to verification of the balance amount available for this project, payment made to the contractor is duly verified and work undertaken is brought out in the form of photos alongwith a detailed report of concerned EIC. The same may be brought before the next Board Meeting.

(3) This decision shall also be communicated to the ministry for their concurrence.

(4) The decision arrived by the Conciliator shall be placed before the Board for taking further decision in this matter.

Agenda Item No. 31.5 Report of the Committee on revised annuity of M/s EESL.

The revised annuity proposed by M/s EESL was placed before Board in its 27th meeting held on 14/12/2023. The Board after taking note that the revised pricing /annuity is not in consonance to that in the signed MOU, constituted a committee

CHAIRMAN'S INITIALS

under the Chairmanship of Secretary (Finance), A& N Administration to check the correctness of revised annuity and to recommend what is to be paid genuinely.

The committee after series of meeting with the concerned Engineers of PBMC and after cross verifying the conditions of MOU has finalized the report wherein the actual payable by the PBSPL to M/S EESL towards the job completed is worked out as under.

SL.No.	Year	Yearly Payout in case of 12120	Yearly payout in case of 1380	Yearly payout in case of 1500
1.	1st Year	1.06	0.21	---
2.	2nd Year	1.07	0.21	---
3.	3rd Year	1.09	0.21	0.14
4.	4th Year	1.10	0.22	0.14
5.	5th Year	1.12	0.22	0.14
6.	6th Year	1.14	0.22	0.15
7.	7th Year	1.15	0.23	0.15
	TOTAL	**7.73**	**1.52**	**0.72**
Grand Total for 15000		**9.97 crores**		

The Board after detailed deliberations accepted the report of the Committee and decided that based on the recommendation of the Committee, the Direct Discussion for dispute resolution as requested by M/s EESL shall be made.

Agenda Item No. 31.6 **Transfer of O&M amount of ICCC in to deferred account of PBSPL**

The Board after noting the direction of Ministry of Housing and Urban Affairs, Government of India, regarding booking of expenditure for Operation and Maintenance of high value projects, approved the proposal to make a provision of Deferred O&M Expenses for Rs. 64,06,38,110.58 /-(Rupees Sixty four crore six

CHAIRMAN'S INITIALS

lakhs thirty eight thousand one hundred ten and fifty eight paisa) against the OPEX value of ICCC project and transfer the amount to the "Deferred O&M PBSPL" account.

Agenda Item No. 31.7 **Other matter**

(i) Disclosure of Interest by the Director

The Board noted the disclosure of Interest made by the new Director pursuant to Section 184 of the Companies Act, 2013, for the financial year 2024-25, in the prescribed Form MBP 1.

There being no other business to transact, the meeting concluded with vote of thanks to the chair.

Dated:
Place: Port Blair

Chairman

CHAIRMAN'S INITIALS

Annexure-XXIII

Detailed Assessment for Installation of In-Situ Nalla Treatment at Identified Drains in Port Blair Municipal Council

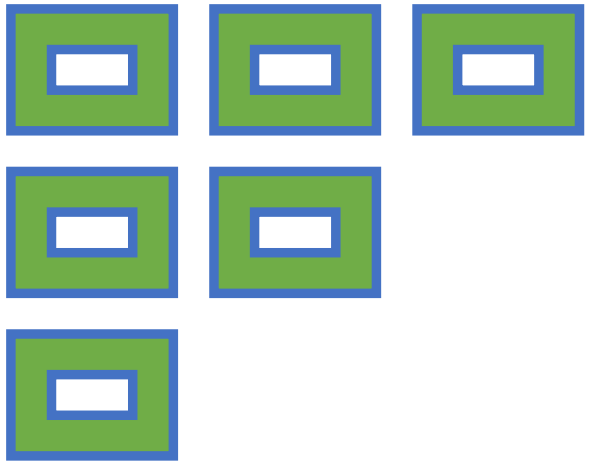
by

Indian Institute of Technology, Bombay

In Association With

SINE IIT Bombay Company
EMERGY Enviro Private Limited
CM-02, CSRE building, IIT Bombay
Powai, Mumbai – 400 076

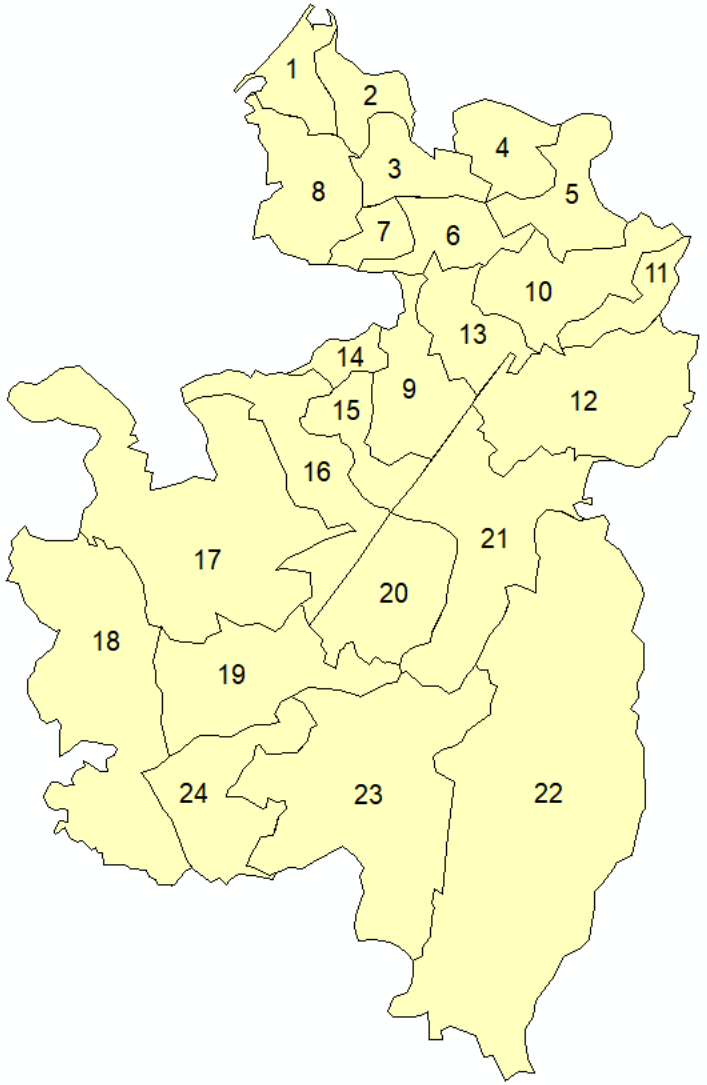
Contents



- List of Identified Drains
- Execution of Drain Assessment
- Assessment Methodology
- Assessment Status
- Next Line of Action

List of Identified Drains

- Port Blair Municipal Council (PBMC) area is divided into total **24 wards**
- PBMC team identified a total of **40 drains** for flow assessment and feasibility study of sewage treatment
- Based on the detailed preliminary survey, it was concluded that a majority of these **40** drains merge into major drains at the downstream, thereby forming **18** major drains



Ward Map – PBMC (2015)

Execution of Assessment

- Detailed survey for these 18 major drains along with the subdrains is being conducted in this visit
- The details of the sub-drains and their corresponding major drains are represented in this table

S. No.	Name of Sub Drain Merging Into Major Drain	Major Drain
1	-	T1-1
2	-	T1-2
3	T3-4, T1-3, T1-4, T1-6, T1-7 (A), T1-7(B)	T1-5
4	-	T1-8
5	T1-10 (A), T1-10 (B), T1-11, T-12	T1-9
6	-	T1-13
7	T2-1, T2-2, T3-10, T3-13, T3-14	T3-12
8	-	T2-3
9	-	T2-4
10	T2-5	T2-13
11	T2-6, T2-7, T2-12	T2-8
12	-	T2-9
13	T2-10	T2-11
14	T3-1 (A), T3-12, T2-8	T3-1
15	T3-9	T3-2
16	T3-3, T3-7	T3-6
17	-	T3-8
18	-	T3-11

Execution of Drain Assessment

- Detailed schedule for the drains assessment, to be conducted by two teams parallelly, is as follows:

Date	Day	Team 1	Team 2
9th July 2024	Tuesday	T1-1	T1-2
10th July 2024	Wednesday	T3-6 T3-8	T1-5 T1-8
11th July 2024	Thursday	T3-2 T3-5 T3-11	T1-13 T1-9
12th July 2024	Friday	T2-11 T2-3 T2-13	T2-8 T2-9
13th July 2024	Saturday	T3-1(A) T3-1(B)	T3-12

Assessment Methodology

Identification and finalization of feasible stretches

Carrying out topographical survey for the defined stretch

Floating matter, quantity assessment

Feasibility check for IWT installation

Assessment Methodology

Assessment of defined stretch

Following features are captured during the detailed drain assessment:

Layout of identified drains
Elevations of drain bed, and walls top and bottom (Reduced Level)
Drain dimensions (Length, Width, Depth and wall thickness)
Gradient of drain
Existing condition of drain (Channelization and MOC)
Features Identification (Culverts, crossings, lateral inflows etc.)
Encroachment along the drain (If any)
Open Access (for Operation and maintenance)
Space availability for IWT based STP (if any)

Assessment Methodology

Floating matter assessment

Following activities are carried out during the out floating matter assessment:

Collection of floating matter in defined time period with the helps of nets
Quantification of collected floating matter

Assessment Status

S. No.	Main Drain	Assessment Status
1	***T1-1***	***Complete***
2	***T1-2***	***Complete***
3	***T1-5***	***Complete***
4	***T1-8***	***Complete***
5	***T1-9***	***Complete***
6	***T1-13***	***Complete***
7	T3-12	Ongoing
8	***T2-3***	***Complete***
9	T2-4	Ongoing
10	T2-13	Ongoing
11	T2-8	Ongoing
12	T2-9	Ongoing
13	T2-11	Ongoing
14	T3-1	Ongoing
15	T3-2	Ongoing
16	***T3-6***	***Complete***
17	***T3-8***	***Complete***
18	T3-11	Ongoing

Treatment System - Overview

Removal of floating matter

Removal of organic matter using natural floating wetland

Removal of Silts and Sediments

Note :

1. *The results of wastewater analysis carried out during the preliminary study seems to be inaccurate and the same should be re-assessed, if required.*

Next Line of Action

Overall Submission Plan

Identified drain will be treated using In-situ nallah Treatment as a temporary measure **(Stop-gap arrangement).** For **long-term assessment,** feasibility of IWT based STP installation shall be checked.

The implementation shall be done in following stages:

Particular	Time (Month)	Tentative period
DPR Preparation and Submission, including preparation of: • L-section surveys • Estimate • Detailed drawings • Detailed Project Report (DPR)	2	(July- August)
Tender Float and Contractor allocation	2	(September- October)
Execution of work and final commissioning	3	(November - January)

Activities to be Performed During DPR Phase

Topographical Survey

1

Detailed Topographical survey will be carried out to define the catchment of drain

ON-GOING PHASE

Design of N-Treat based in-situ nalla treatment will be done for - Floating matter, silt and organic matter based on the quantitative and qualitative study of wastewater

2

Design of N-Treat

Preparation of Detailed Drawing and Estimate

3

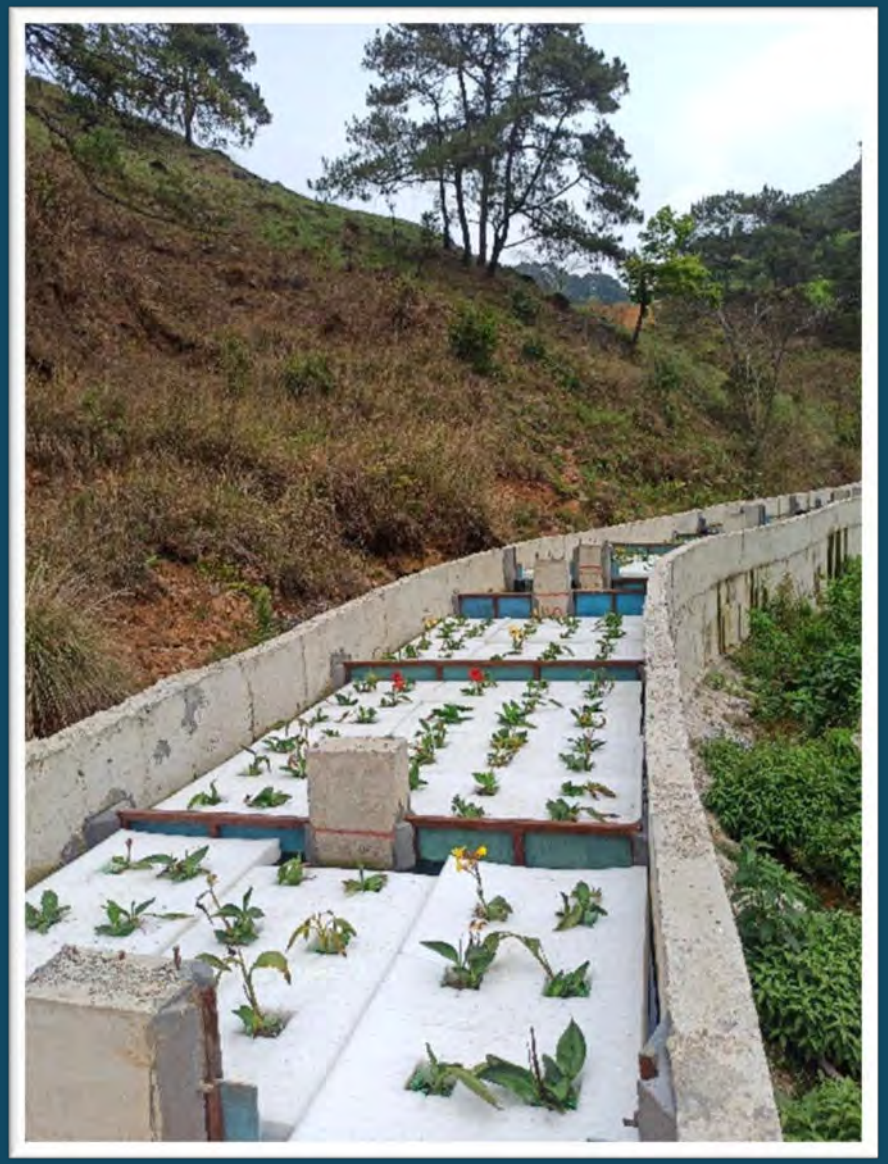
Detailed drawing and estimate will be prepared for defined treatment unit

Final DPR will be compiled including General details, qualitative and quantitative analysis, design, drawings and estimates

4

Final DPR Submission

Thank You



N-TREAT

SUSTAINABLE IN-SITU NALLAH TREATMENT TECHNOLOGY

EMERGY

EMERGY Enviro Private Limited

SINE - IIT Bombay Company

CONTENTS

Current Status of Sewage Treatment

72,368 MLD

Sewage Generation in India

Treated Sewage

Untreated Sewage

*As per CPCB Report 2021 for urban centres in India

In India, rivers and streams in 31 out of 36 states and Union territories **DO NOT** meet water quality criteria.

Current Scenario

Land unavailability

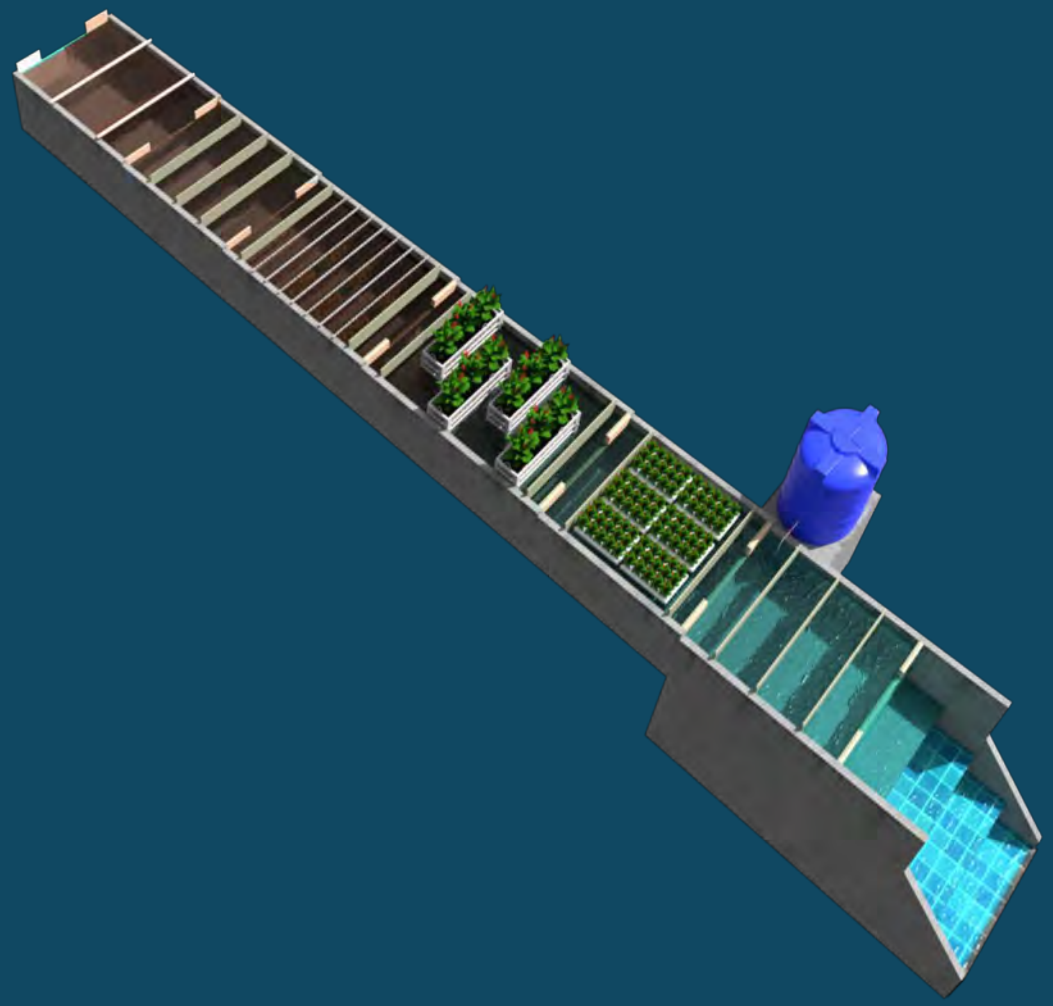
Flood prone areas

Intermittent electricity supply

Limited fund availability

Challenges for Sewage Treatment

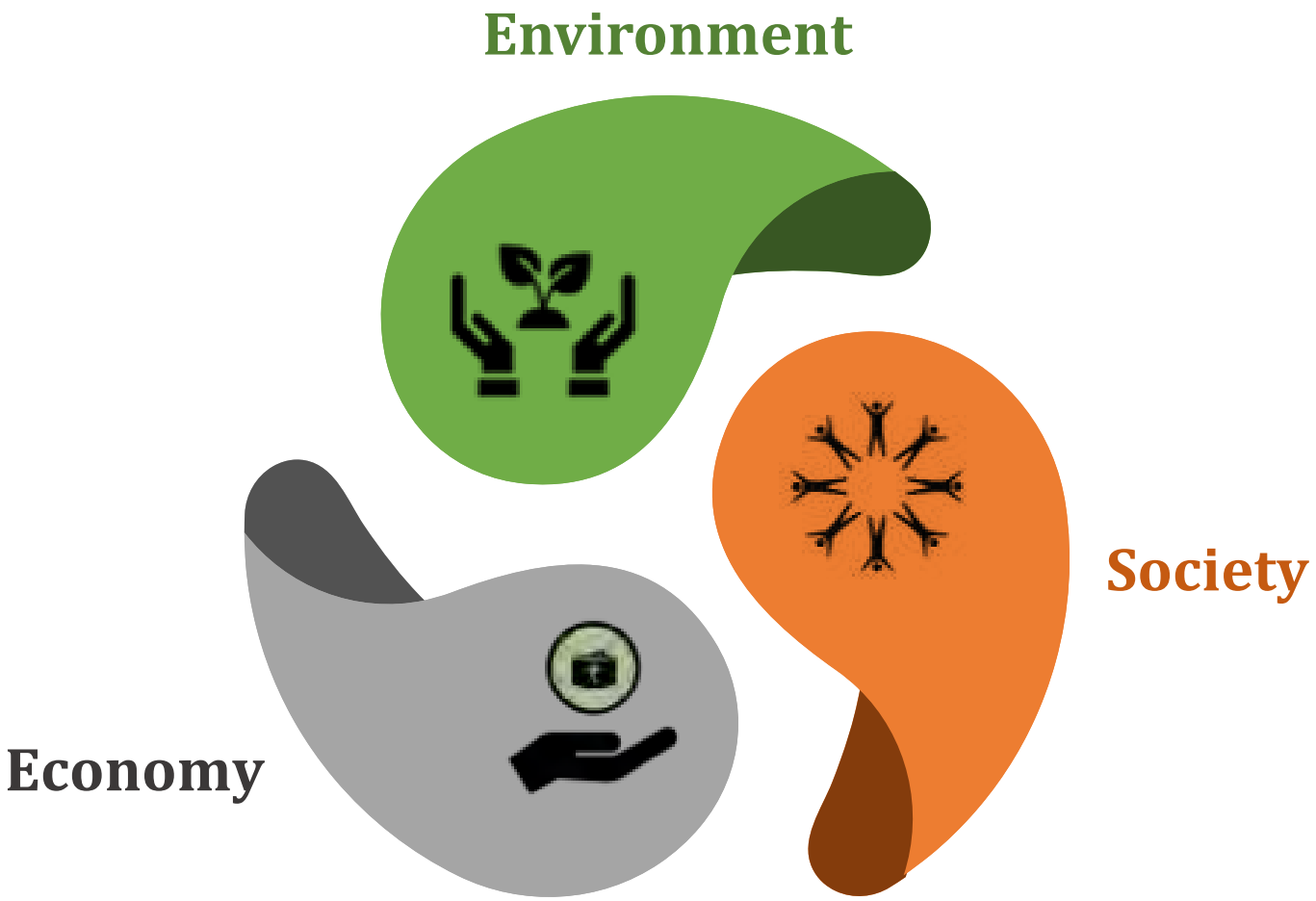
These challenges in sewage treatment demand **in-situ nallah treatment** options



N-TREAT TECHNOLOGY

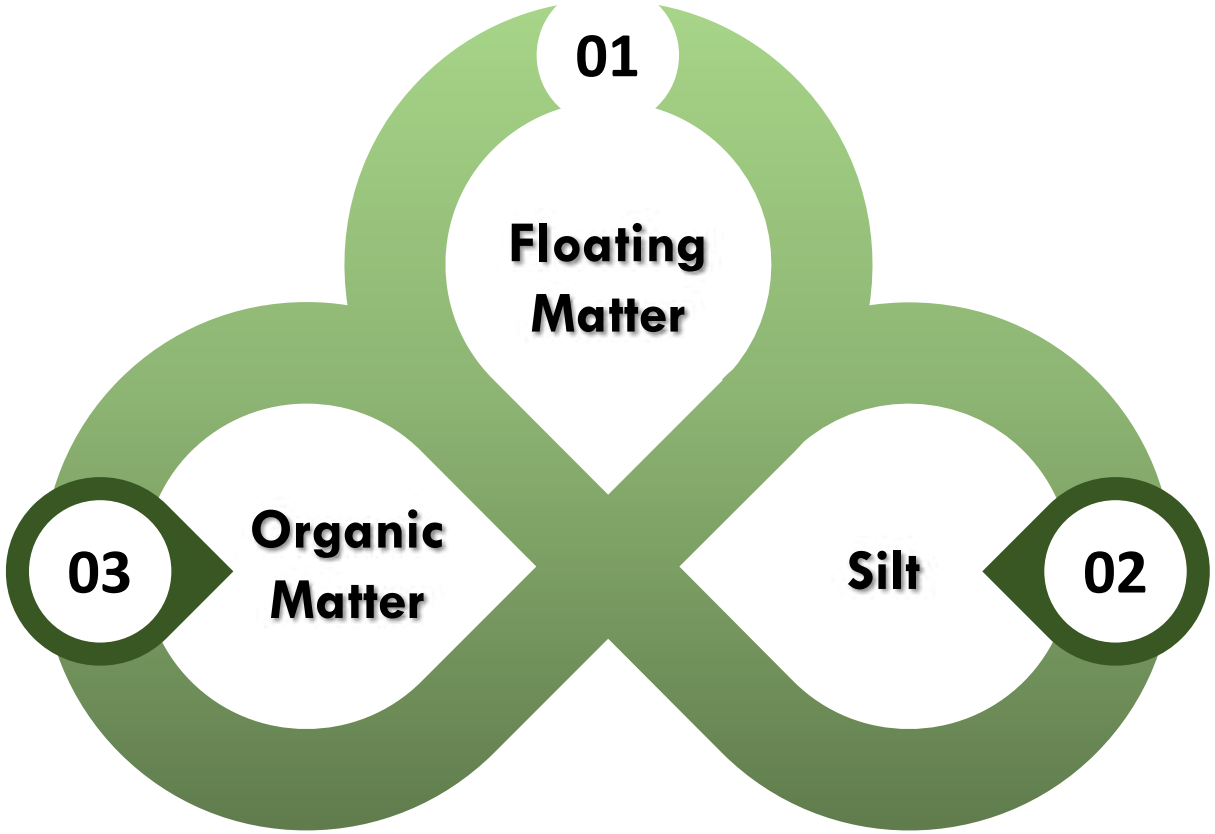
Sustainable In-situ Nallah Treatment Technology

To overcome the limitations of Ex-situ treatment technologies and to minimize the river and water body pollution havoc, we have developed an innovative and engineered **green** sewage treatment product **N-Treat** - an **In-Situ Nallah Treatment Technology,** wherein, sewage flowing through the drains is **treated inside the drains** itself using a combination of physical and biological processes



N-TREAT

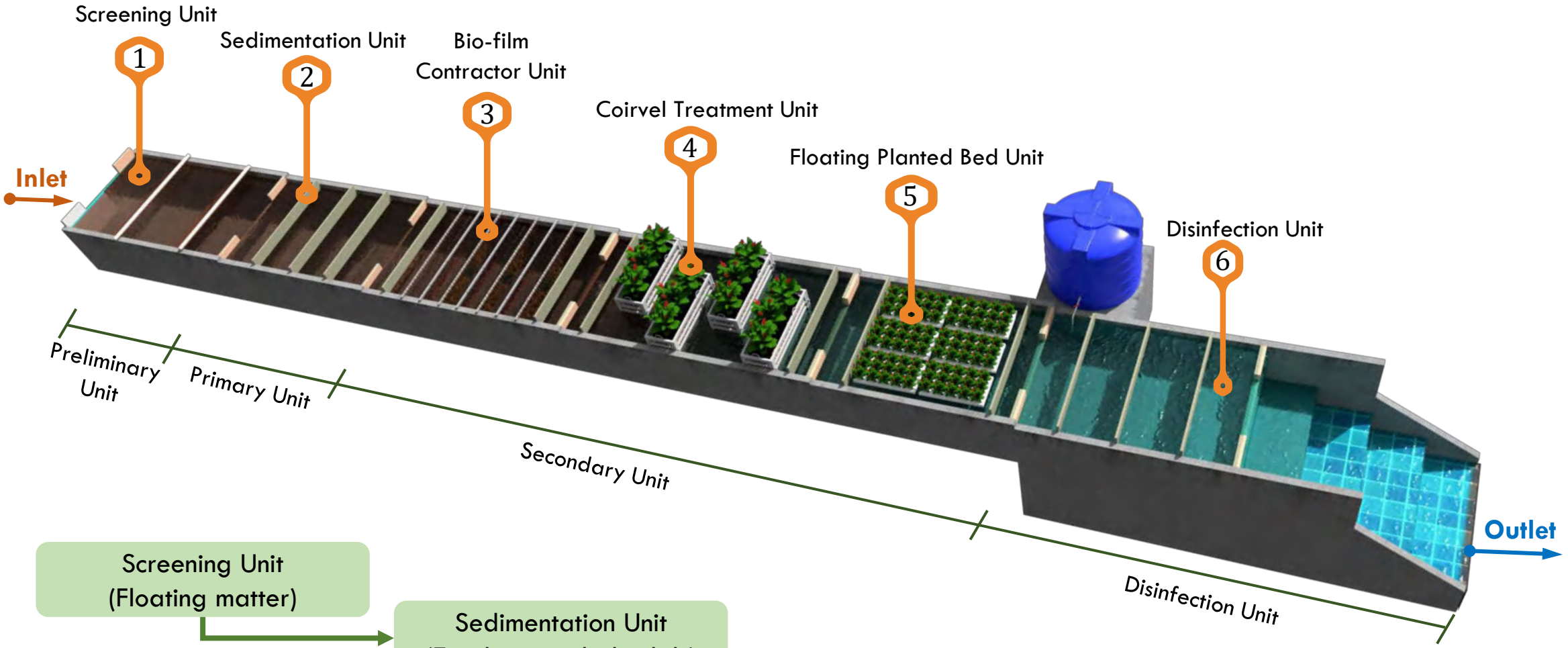
Sustainable Approach



Pollutants targeted for removal by N-treat technology

3853

Understanding N-Treat Technology



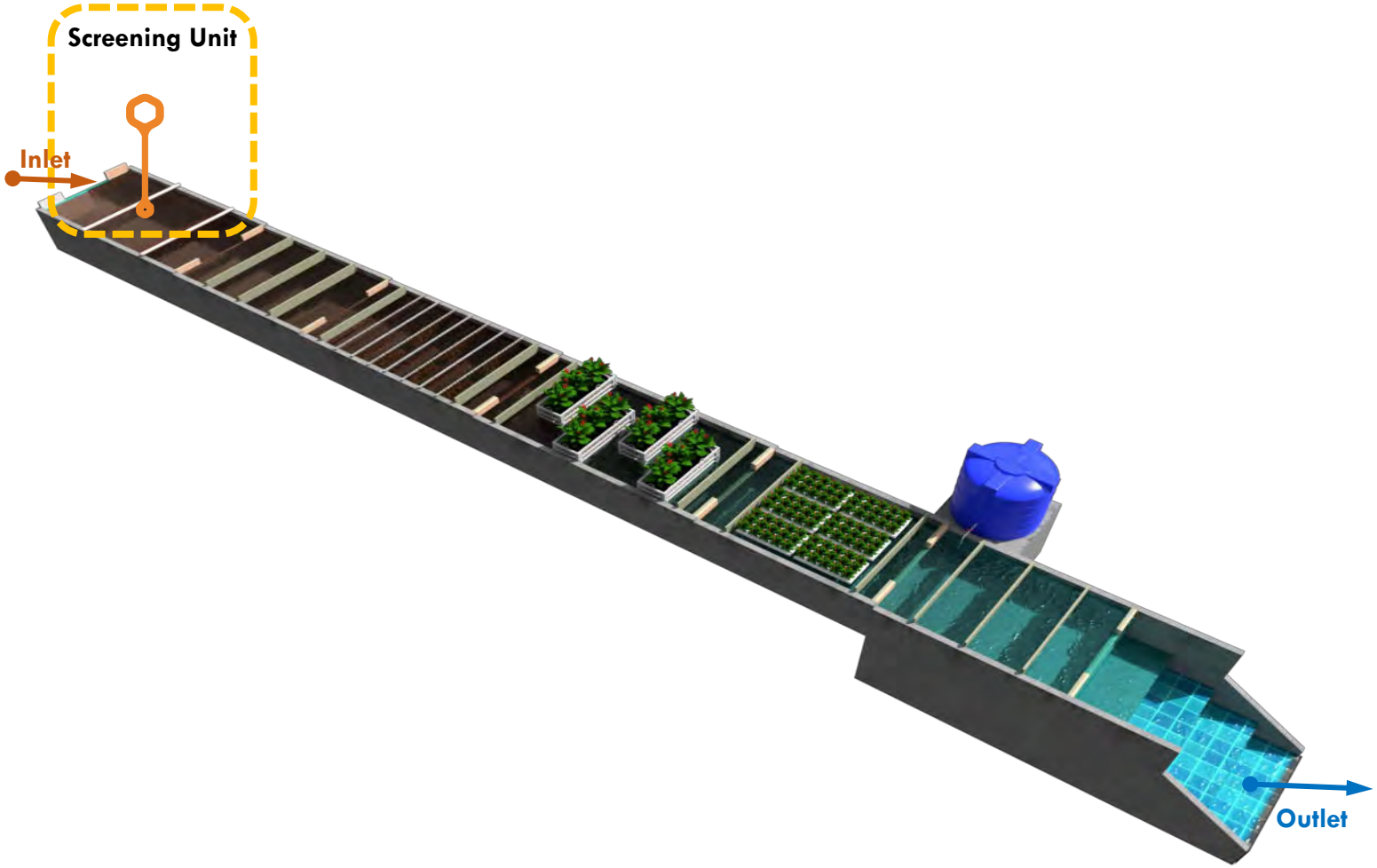
Screening Unit
(Floating matter)

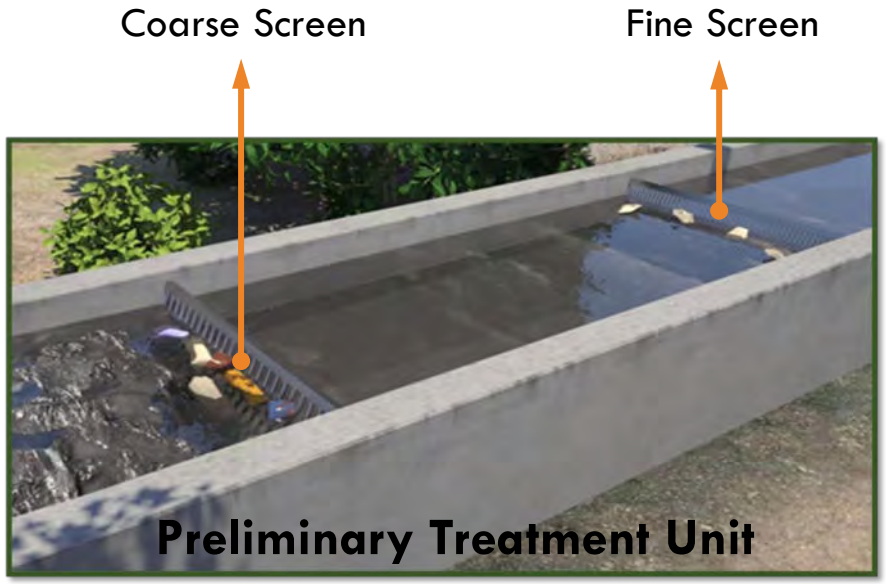
→ Sedimentation Unit
(Total suspended solids)

→ Secondary Unit
(Organic matter)

→ Disinfection Unit
(Pathogens)

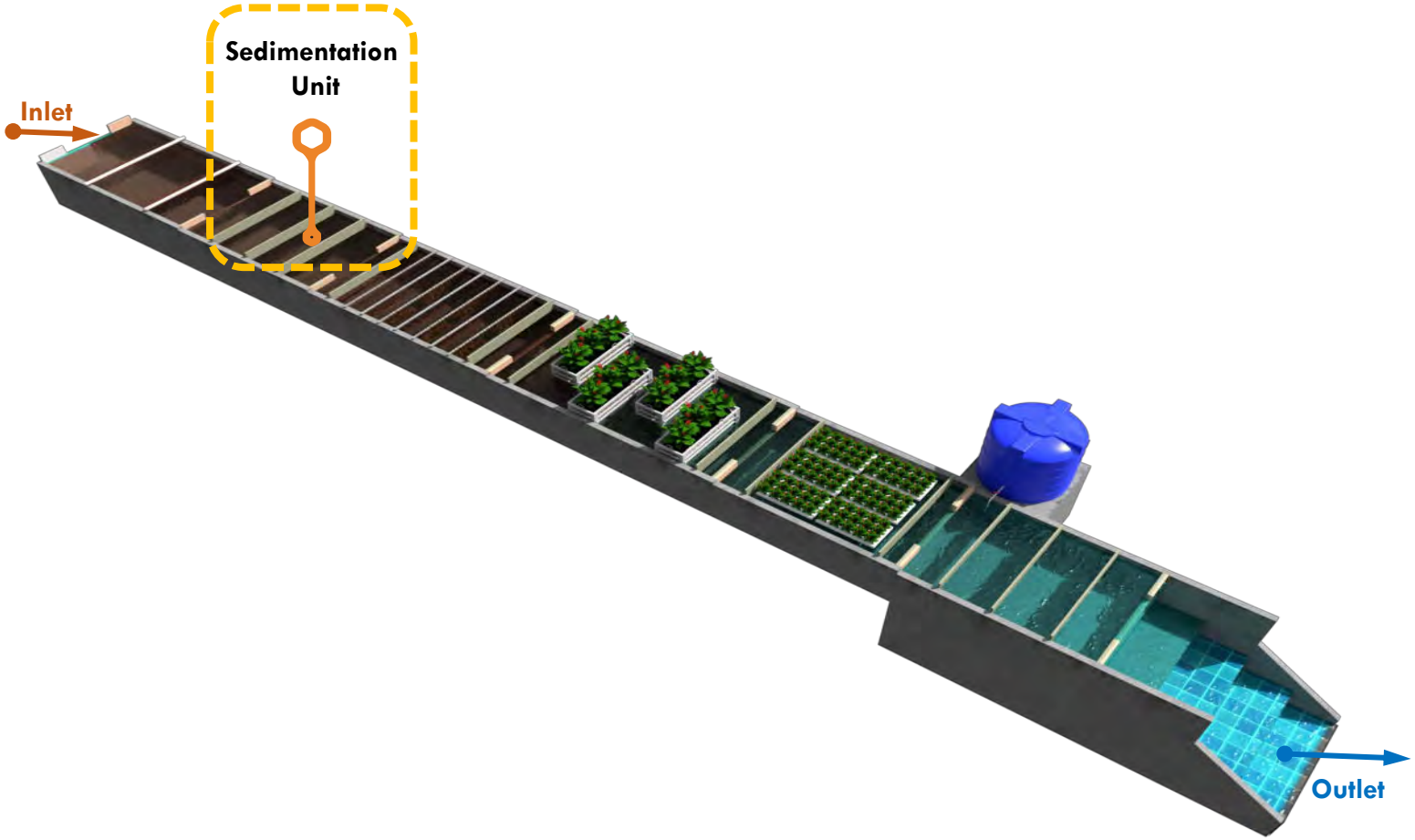
Preliminary Treatment Unit



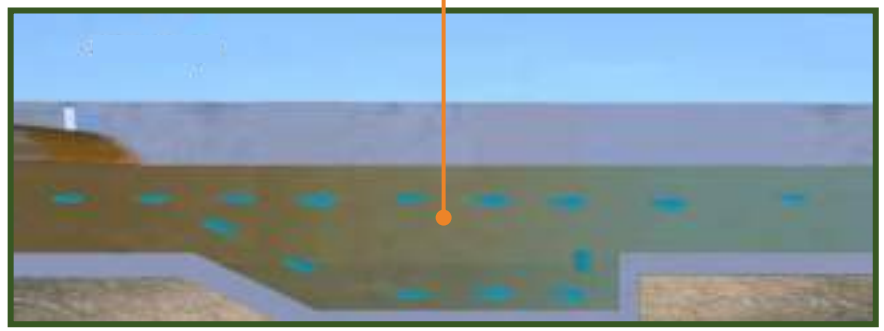


- *It consists of coarse and fine screens*
- *Screens prevents the entry of floating matter*
- *Floating matter may consist of plastic cups, paper dishes, polythene bags, sanitary napkins, wood, etc.*

Primary Treatment Unit

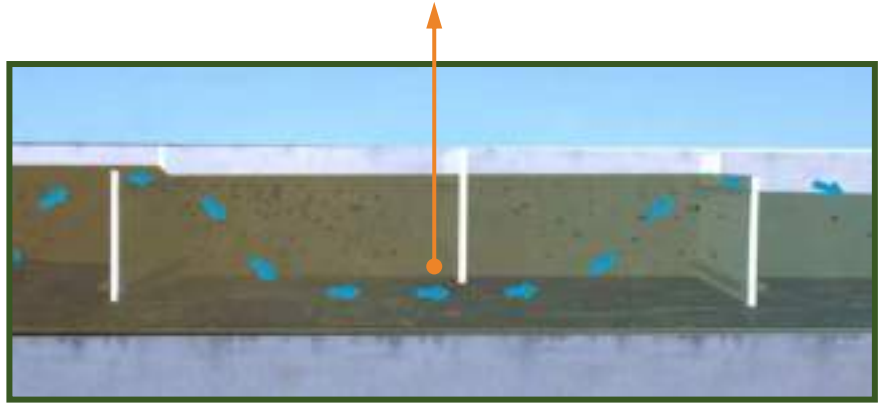


Silt Trap



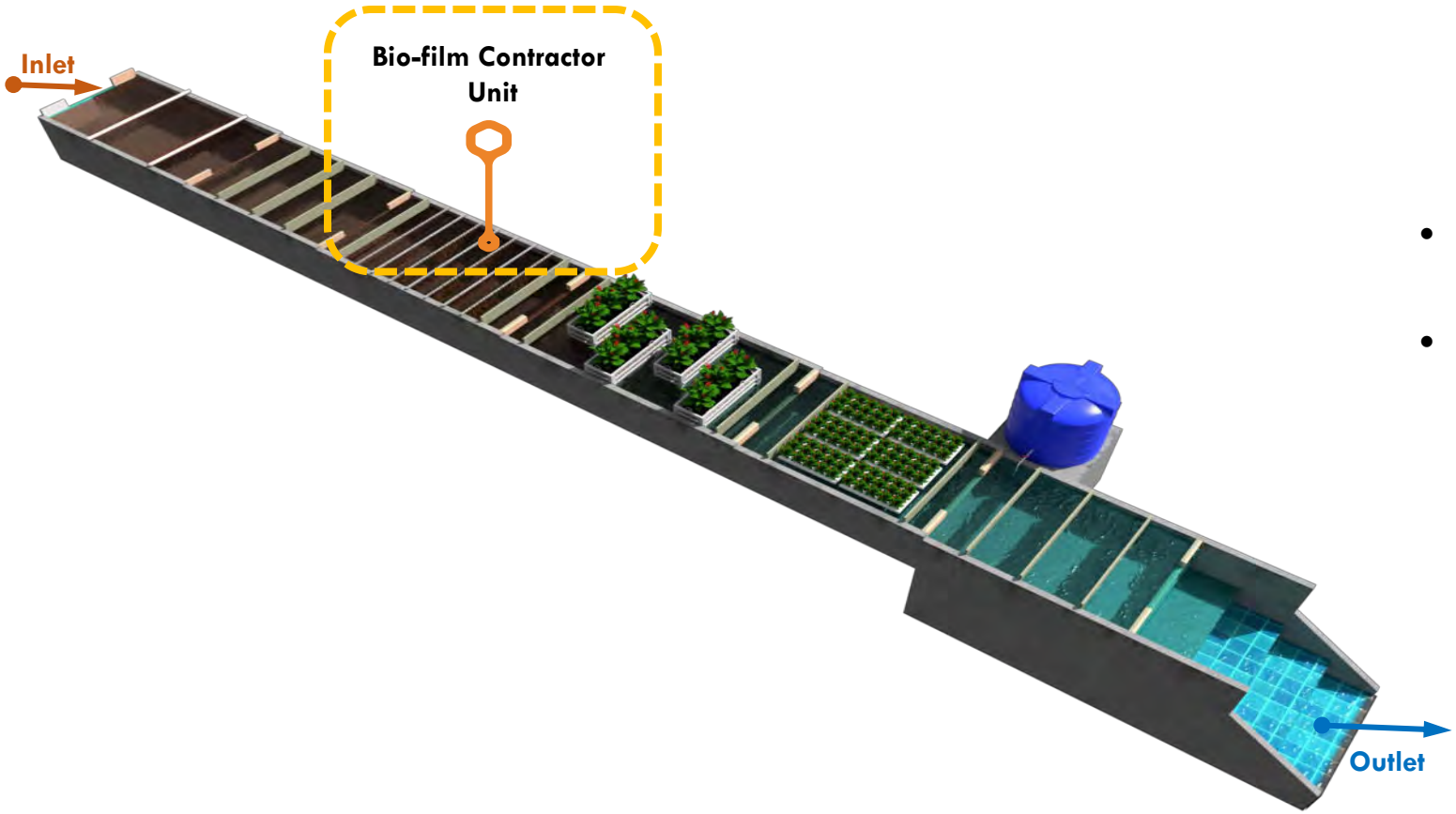
Wastewater is ponded to enable the smooth deposition of sediments

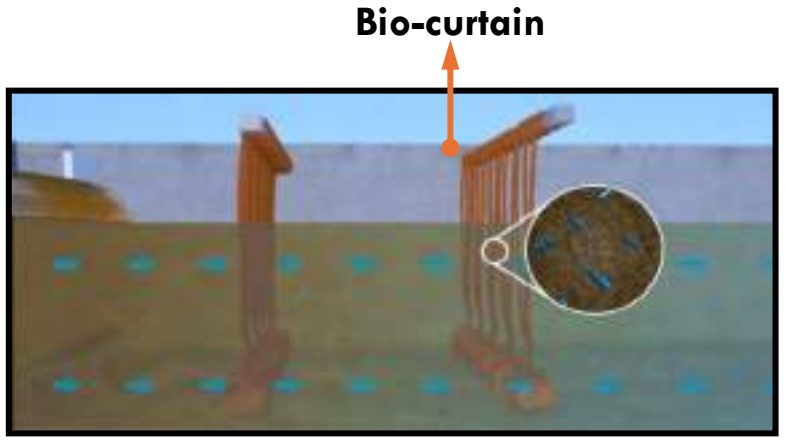
Sedimentation Unit



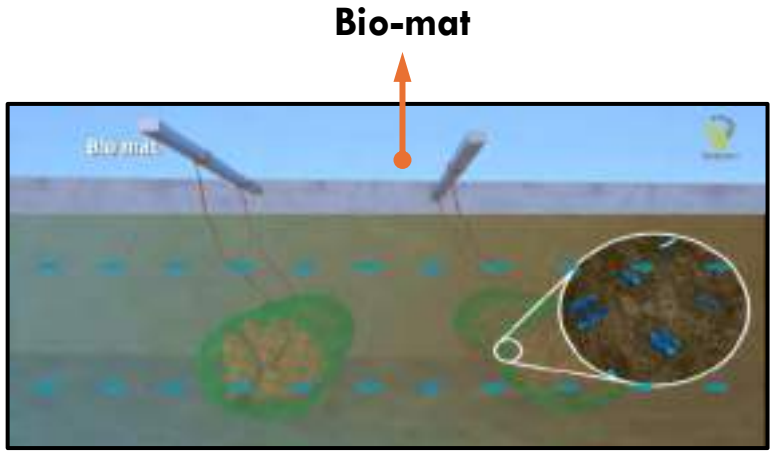
An assembly of Gates and Baffles is provided to increase retention time to enable settling of particles

Secondary Treatment Unit

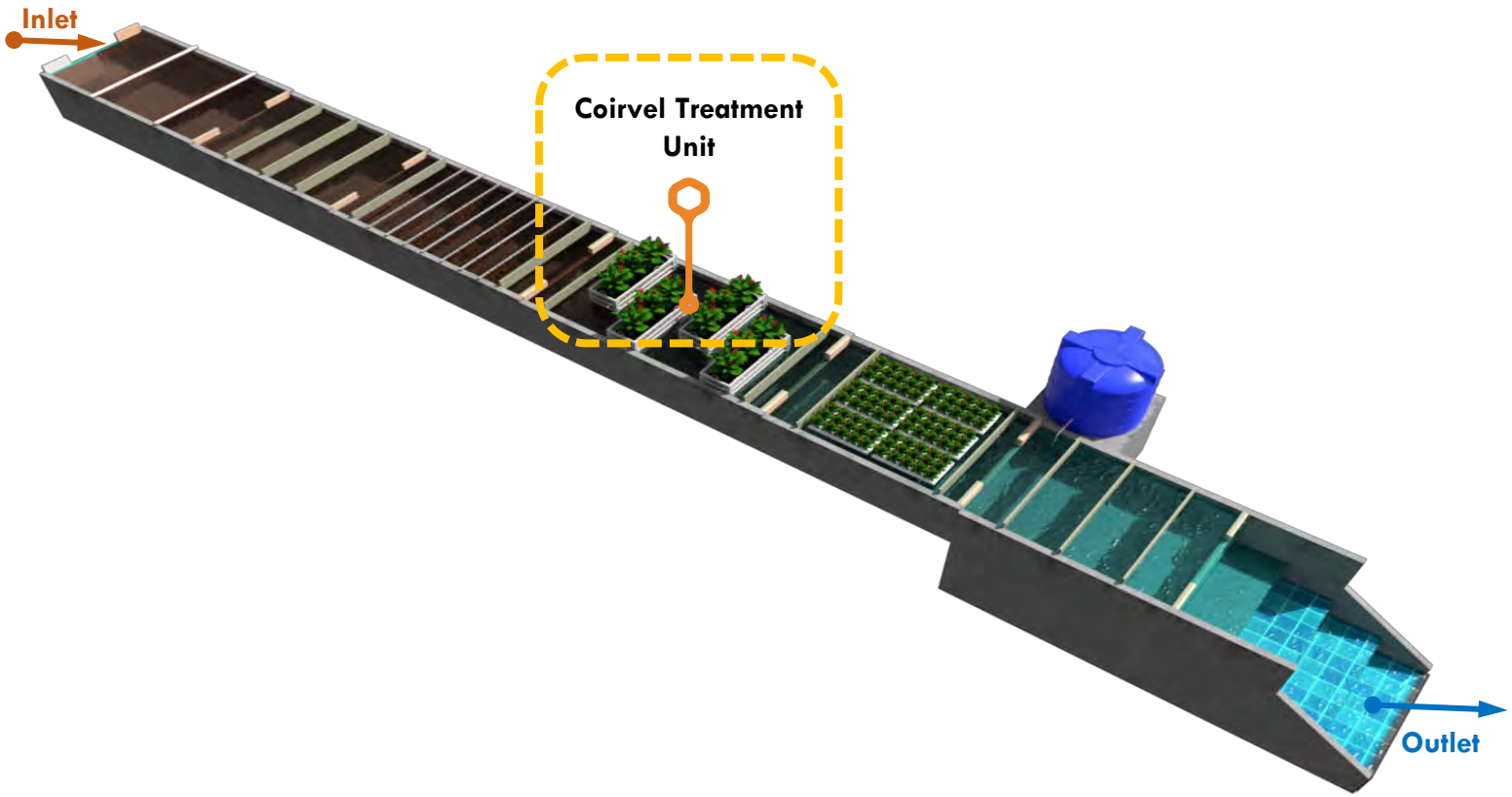




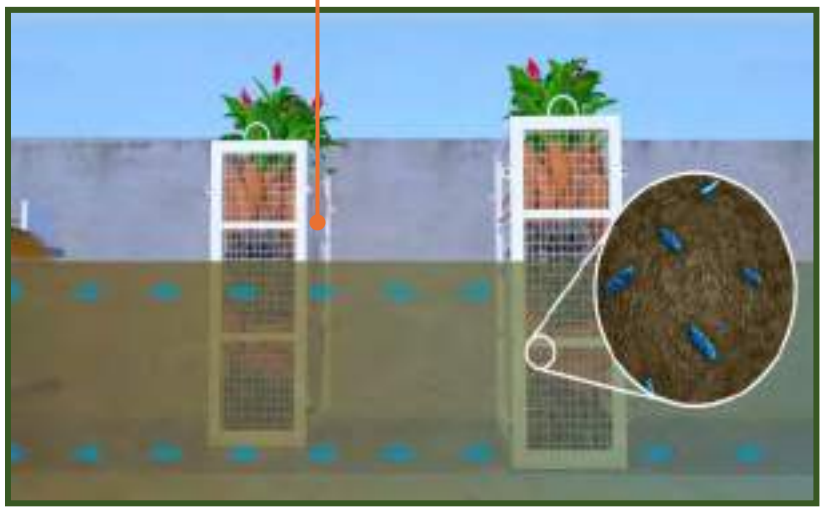
- This unit acts as *filter media* as well as provides larger surface area for growth of biofilm
- This helps in the *decomposition of organic matter*



Secondary Treatment Unit

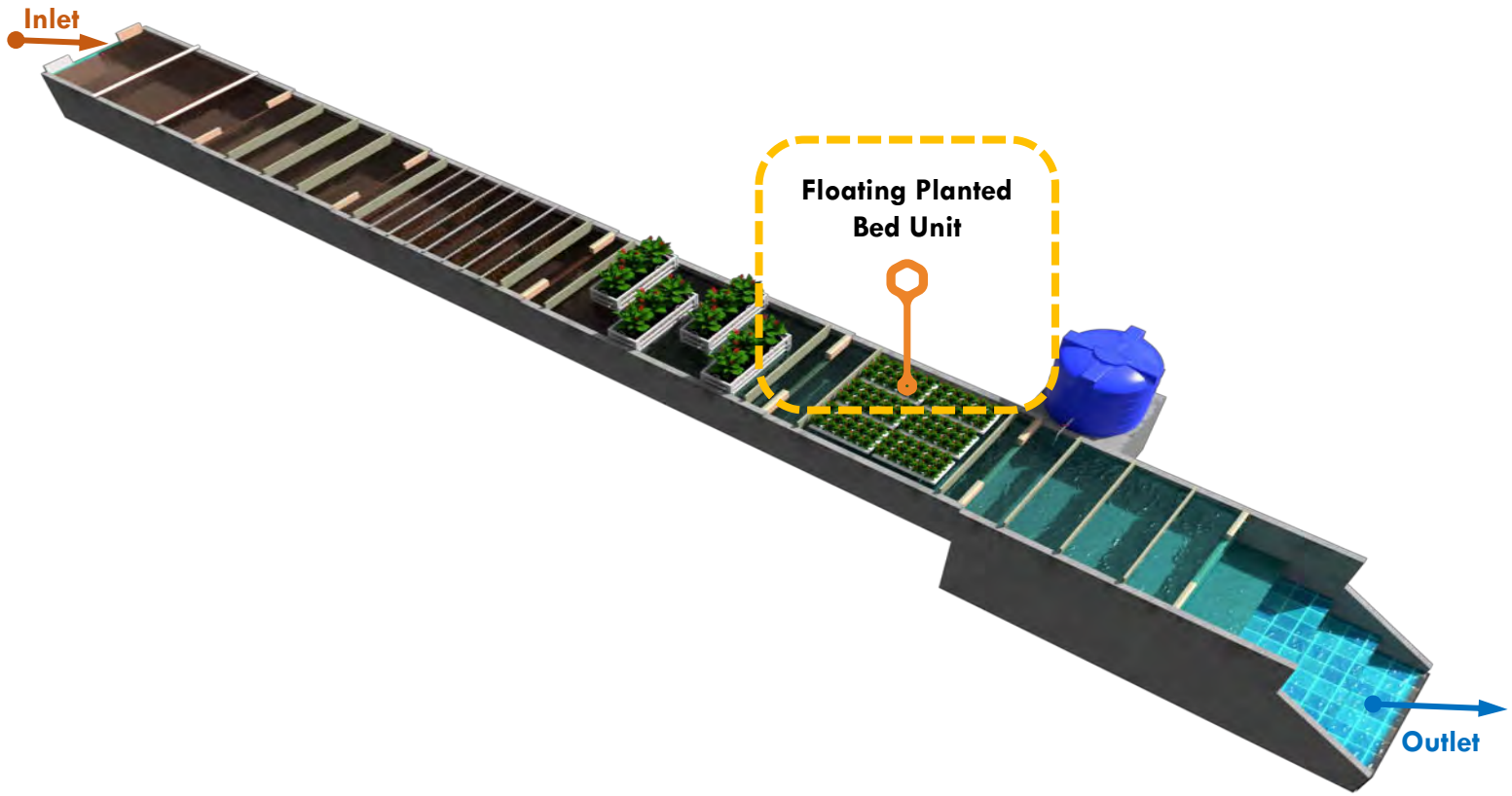


Coirvel Treatment Unit (CTU)

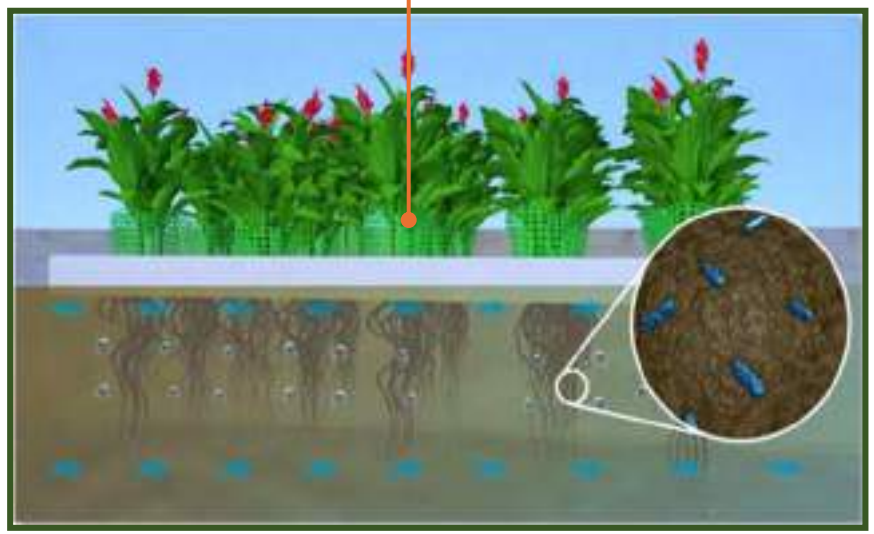


- CTU is a caged structure with different compartments
- These are packed with coconut coir and different sizes of gravel media alternately to *provide passive filtration* and *surface area for growth of biofilm* which helps in further degradation of organic matter

Secondary Treatment Unit

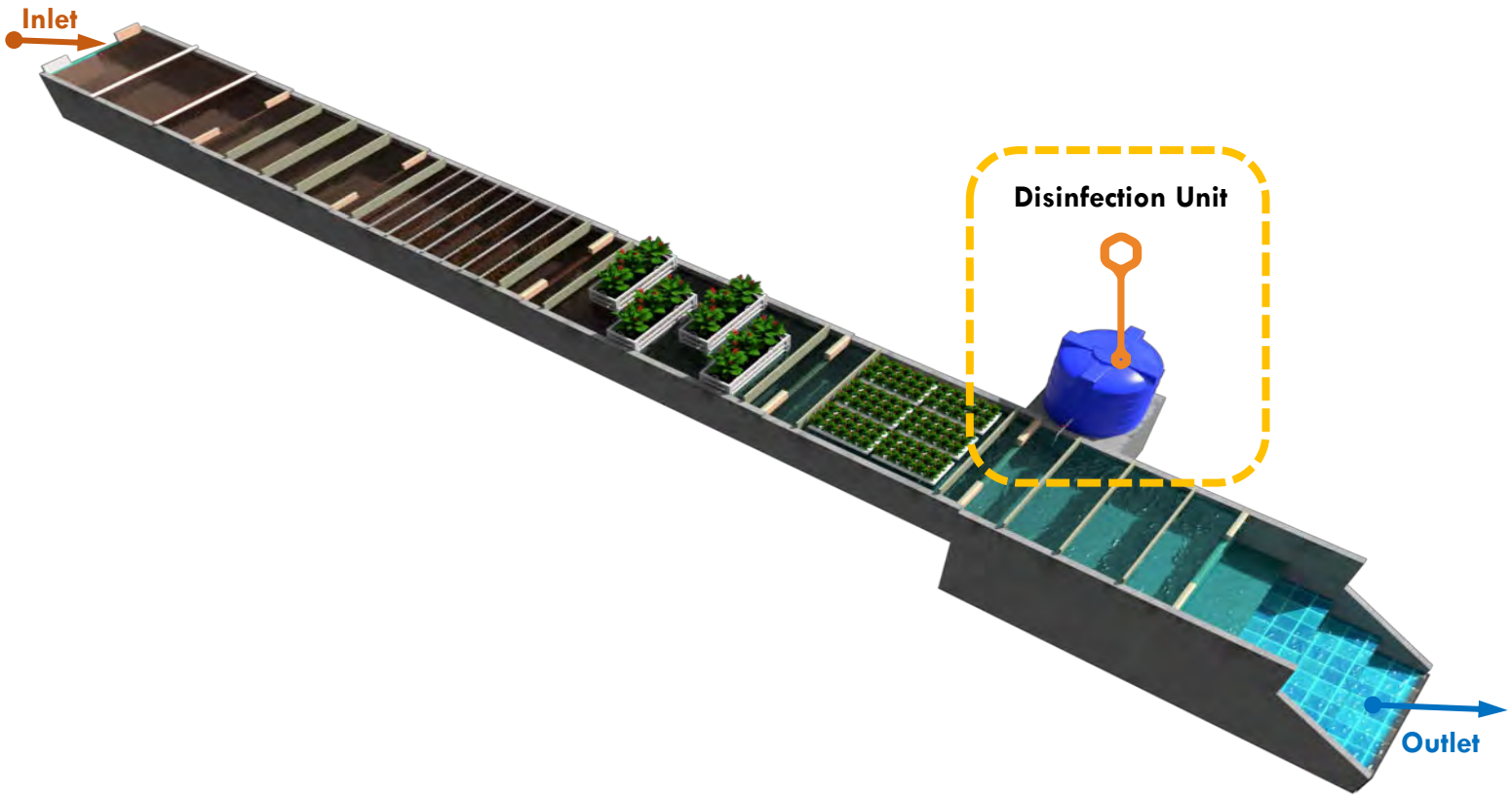


Floating Planted Bed



- Selected plant species are grown on floating mats
- Plants extract *metals* and *inorganic pollutants* from wastewater
- Their hanging roots provide a large surface area for *passive filtration*
- *Development of microbial consortium is also facilitated* on the roots

Tertiary Treatment Unit



- Disinfection is the last unit operation of treatment
- Sodium hypochlorite is used as a disinfectant in order to *eliminate pathogens*

Features

N-Treat Technology

(In-situ Nallah Treatment Technology)

Low Capital Cost

Low O&M Cost

No Extra Land Requirement

Gravity Flow

No Electricity Requirement

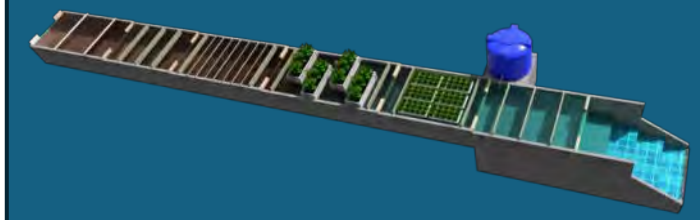
No Odour Issues

Beautiful Aesthetics

No Skilled Manpower Requirement

No Mechanical or Electrical Equipment

Use of Indigenous Material



Removal Efficiency
N-Treat Technology

TSS

85 - 90% TSS Removal

BOD

70 - 80% BOD Removal

Remarks: The pollutant removal solely depends upon the inlet wastewater characteristics and available area for the treatment

N-Treat Technology IMPLEMENTATION METHODOLOGY

IMPLEMENTATION METHODOLOGY

3863

Stage 1

Feasibility study

- Physical survey to identify the drain
- Selection of treatment stretch
- Recording of measurements of stretch
- Identification of site constraints like inaccessibility, encroachment etc.
- Recording of observations for wastewater quality, drain channelization (if any)

Stage 2

- Submission of feasibility report

Stage 3

- Detailed topographical survey

Stage 4

- Flow assessment
- Wastewater assessment
- Dimensional analysis of drains

Stage 5

Design of N-Treat Technology:

Design considerations

- Floating matter
- Silt
- Organic matter

Stage 6

DPR Submission:

Inclusion

- Design details of N-Treat Technology
- Recapitulation sheet
- Detailed BOQ of civil works and O&M works
- Detailed drawings
- Detailed O&M manual

Phase-1 : Feasibility Study

1 Field Visit

- Physical survey to identify and measure the available stretch
- Check the site constraints (inaccessibility, encroachment)

2 Quantification of Sewage and Proposed Treatment Capacity

Based on population projection and quantification of waste generation, capacity for treatment will be calculated

3 Preparation of Block Estimate

Block estimate of selected technology will be prepared for overall defined treatment scheme and its capacity

4 Preparation of Feasibility Report

Preparation of Feasibility report based on site visit observations and preliminary calculations

Phase-2 : Submission of DPR

5

Topographical Survey, Flow Assessment and Dimensional Analysis

- Detailed survey for recording the elevation profile, dimensions of the drain
- Recording encroachment, lateral drains
- Flow quantification
- Wastewater Sampling

6

Design of N-Treat

Design done on basis of flow, available space, wastewater characterization to arrest – floating matter, silt and organic matter

7

Submission of DPR

DPR Submission with:

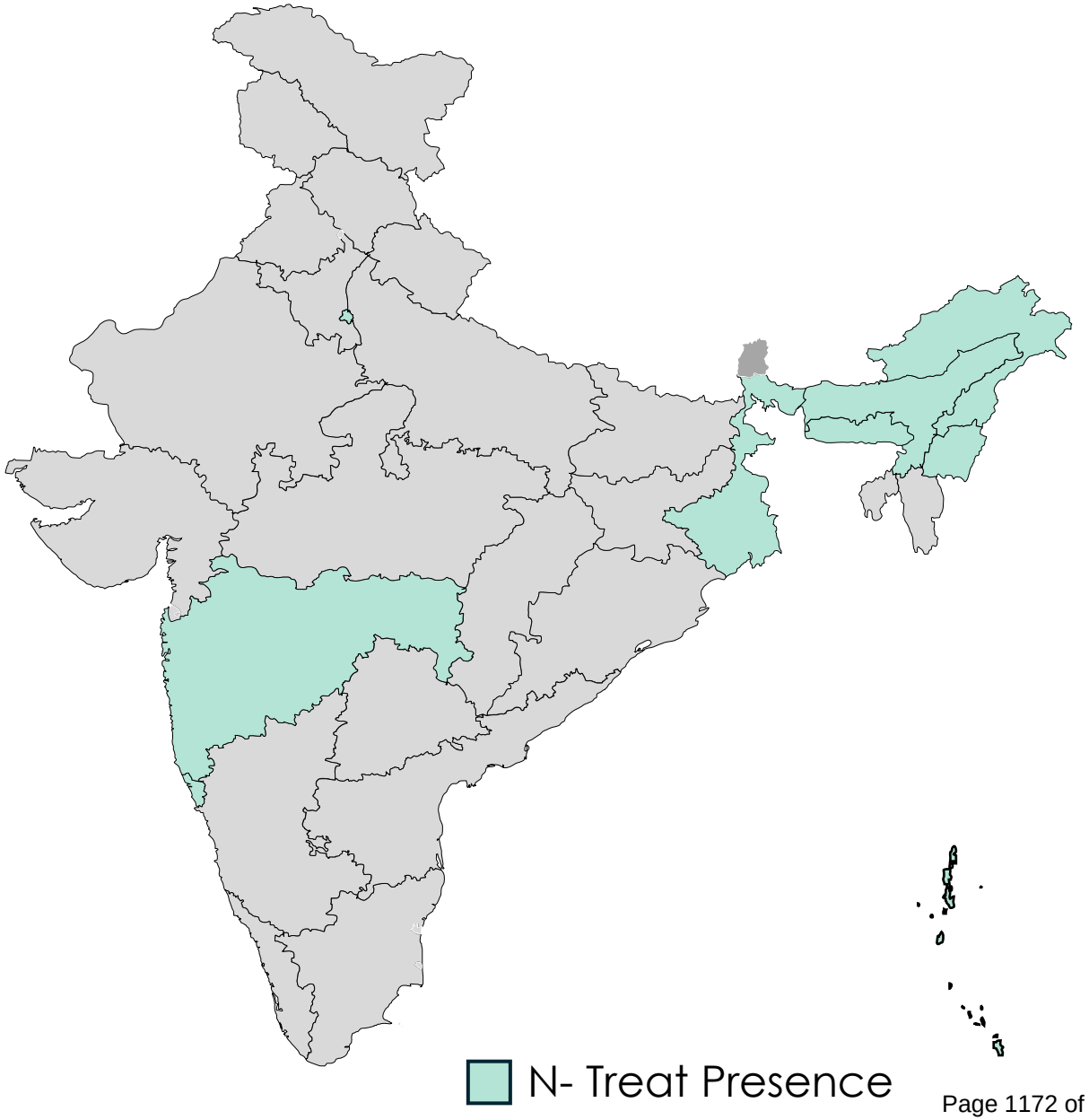
- Design details of N-Treat Technology
- Recapitulation sheet
- Detailed BOQ of civil works and O& M works
- Detailed drawings
- Detailed O & M manual

8

Project Execution

Carry out execution works on-site Continuous project management from inception to commissioning

N-Treat Technology IMPLEMENTED & ONGOING **PROJECTS**



N-Treat Technology

IMPLEMENTED & ONGOING PROJECTS

105+

Ongoing Product Implementation

Completed Projects

Implemented project video:
https://emergyenviro-my.sharepoint.com/:v:/p/akshay/EaAac7aGieFHvsuVc3PGksAB3AdSLR2vXvBtELNWRfCUog?e=X4i4E8

3869

Completed Projects

Ongoing Projects

The N-Treat has been found suitable for application in urban areas wherein the space availability has been an issue.

Shillong smart city, Jowai Municipal Board, Nashik Municipal Corporation and Municipal Corporation of Greater Mumbai are some major bodies wherein N-Treat based treatment is proposed.

N-Treat under
Nashik Municipal Corporation

इन-सीटू तंत्रज्ञानाच्या मदतीने सांडपाणी स्वच्छ करून नदीत

पहिल्या टप्प्यात पाच नाल्यांची स्वच्छता

- शिवकुमार वंजारी,

N-Treat under
Municipal Corporation of Greater Mumbai

IIT-B's N-Treat tech to help BMC treat sewage in nullahs on-spot

IIT-B's N-Treat technology uses a seven-stage process to treat sewage in nullahs with the help of screens, gates, silt traps, curtains of coconut fibres for filtration, and disinfection using sodium hypochlorite, without the requirement of additional space.

NewsGuard

LIVE BLOG

Bihar Assembly Floor Test Live Updates: 'BJP has three sons-in-law—ED, CBI, and IT,' says Tejashwi; Floor test underway

Russia Ukraine War News Live Updates: Ukraine marks Independence Day six months after invasion

Mumbai, Maharashtra Live Updates: Maharashtra Assembly passes bill to reinstate 227 wards in BMC; Scuffle breaks out between BJP, MVA MLAs outside state

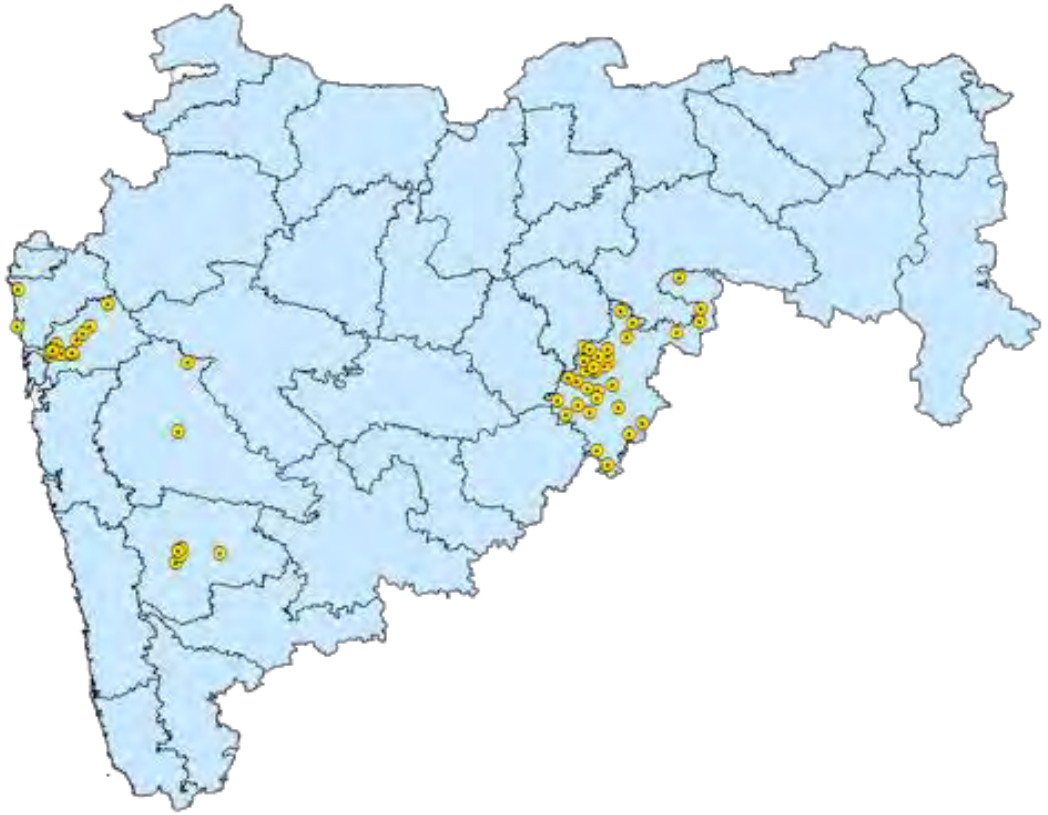
Reference:
https://indianexpress.com/article/cities/mumbai/iit-bs-n-treat-tech-to-help-bmc-treat-sewage-in-nullahs-on-spot-8042355/

Impact

(N-Treat Based In-Situ Nallah Treatment)

N-treat based In-situ Nallah treatment technology is being installed across Maharashtra.

For the treatment of wastewater in urban slums and rural areas without sewer networks, this low-cost technology is offering practical solutions.



Installed
70+
Locations

Treating
1.5+ Cr
Liters/Day

Impacting
3.43 Lakh+
People

Impact

(N-Treat Based In-Situ Nallah Treatment)

We are working with Zilla Parishad Kolhapur for Installation of Liquid Waste Management facility at 88 Villages along back of Panchganga river for pollution prevention.

N-Treat Technology provides low-cost solution for treatment of sewage in villages having no proper sewer network and impacted by floods.

THE TIMES OF INDIA

Nullahs majorly contribute to Panchaganga pollution

TNN | Mar 25, 2022, 04.23 AM IST

Kolhapur: The report of water samples collected by the Maharashtra Pollution Control Board (MPCB) from six spots where nullah water gets mixed with Panchaganga river has arrived, and it suggests that two samples are extremely polluted.

The samples were collected from nullah near Jamdar club, CPR hospital, Dudhali, Panchganga ghat, Rajaram barrage and the nullah where pipeline leakage of the sugar factory took place causing death of thousands of fish that were found floating on the river water around three weeks ago.

The nullah near Jamdar Club at Panchganga ghat and at Rajaram barrage in Kasba Bawda are carrying thousand of litres of polluted sewage water on a daily basis into the Panchganga river and are by large responsible for contamination of the river water.

THE TIMES OF INDIA

Panchaganga level recedes marginally, red alert in Kolhapur district till July 9

TNN | Jul 8, 2022, 10.43 AM IST

KOLHAPUR: The Panchaganga water level, which remained steady at around 32.6 feet for more than 12 hours, started dropping from Thursday morning onwards. The level dropped to 32 feet at the Rajaram barrage at 7 pm on Thursday bringing relief to the flood-prone areas.

The warning level of the river at Rajaram barrage is 39 feet, while the danger level is 43 feet.

Meanwhile, the IMD's red alert for the Kolhapur district will continue till July 9 and the district administration has requested citizens to stay alert. Extremely heavy rain is expected in the region.

Water discharge from the Radhanagari dam is at a constant of 1,200 cusec and currently, 26 barrages are submerged in the district.

Target
88
Villages

Treating
~3.50 Cr.
Liters/Day

Impacting
9.89+ Lakh
People

THANK YOU

EMERGY Enviro Private Limited

SINE, 7TH Floor, 7021 & 7022, Rahul Bajaj Technology Innovation Centre,

IIT Bombay, Powai, Mumbai - 400076

Email: techconnect@emergyenviro.com

Phone: 022-2572 0415 | +91 8879005808

Fax: 022-2572 1220

www.emergyenviro.com

नगर पालिका परिषद्
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

STATUS OF SEWERAGE AND WASTEWATER MANAGEMENT PROJECTS IN PORT BLAIR

- In 2019, under the Smart City Mission, a Detailed Project Report (DPR) was prepared for the Development of Water Supply & Sewerage Network System at Port Blair under the Area-Based Development (ABD) component, covering Wards 02, 03, 04 & 05.
- The Sewerage project, envisaged 03 decentralised Sewage Treatment Plants (STPs) based on the interception and diversion of sewage to decentralised STPs with a total capacity of 10 MLD.
- In 2020, the Tenders were invited for an Engineering, Procurement and Construction (EPC) contract with a completion period of 24 months and Operation & Maintenance (O&M) for 5 years.
- In the August, 2021, the work was awarded to M/s Shristi Infrastructure Development Corporation Limited (later renamed M/s Shrist-Krushi GKR – a Joint Venture) vide Agreement No. 04/CEO/PBSPL/2020-21 dated 19 July 2021.
- Till 2023, it was found the inordinate delays in execution of work and the contractor failed to maintain project timelines, adversely affecting implementation progress.
- 2024, During the 31st PBSPL Board Meeting, it was proposed to terminate the project due to persistent delays and non-compliance with contractual milestones and same was approved.
- 2024, proposal received from IIT Bombay for a comprehensive grey and black water management plan for the entire South Andaman (Sri Vijaya Puram) region with the in-situ Nalla Treatment (for all nallah outfalls discharging into the sea).
- In compliance with Hon'ble NGT directives, the UT Administration engaged IIT Bombay to prepare a comprehensive grey and black water management plan for the entire South Andaman (Sri Vijaya Puram) region.
- In 2024, PBSPL resolved to drop the ABD-based project (restricted to 4 wards) and adopt the IIT Bombay in-situ solution for its economical cost and scalability.
- Necessary Tender Process for In-situ Nallah Treatment was done, SVPMC initiated tenders for in-situ treatment of 20 nallahs, grouped into 6 clusters of works.
- Tenders were floated as per DSR 2021 and thereafter revision of estimates made as per DSR 2023 schedules.
- In the first and second calls, No bids were received.
- Third call: Only one cluster received bids (three in total); however, the L1 bid was 36.39% above the justified rate, rendering it non-viable.

- In June 2025, 5th tender call issued with revised terms for wider participation; tender opening scheduled for 24th July, 2025. Each cluster is to be completed within 12 months from the work award date. However, no participation received.
- In 1st week of August, 2025, a Pilot Project at RK Mission Nallah & Corbyn's Cove nalla were selected and SVPMC executed the project departmentally using in-house resources to ensure timely completion.
- The pilot project covers primary & secondary treatment i.e., by installing screens to avoid solid waste, constructed a temporary weir to increase detention time for silt accumulation along with phytoplankton (canna indica) was introduced to ensure the biological as well as nutrients uptakes can be ensured.
- The Plan of action for implementation of the project in all drains were made and being implemented through the departmental engineering staffs.

Superintending Engineer
Municipal Council

Details of major drains identified by IIT-B, in the SVPMC area for implementation of in-situ Nallah Treatment at drains:

1. RK Mission
2. Haddo Jetty Road
3. Seashore Road, Haddo
4. Hallow Block Via Karan Trading
5. Jail Complex, Prathrapur
6. Kali Mandir
7. Cooperative Colony to Mahindra Showroom
8. Garacharma School
9. LIC Office Front Side
10. Diganabad Drain
11. Junglighat Road Kalyan Mandapam & NGO Colony
12. Ayush Hospital Back Side
13. Prem Nagar Burning Ghaat
14. Corbyn's Cove (Stretch – 1) (Doctor's Colony)
15. Corbyn's Cove (Stretch – 2)
16. Vijay Baugh
17. Fisherman Colony
18. Mazar Pahad Area
19. Uma Bakery
20. Telugu Basthi

SVPMC Map showing major drains

Details of major drains and cluster if tenders name of work called/ invited tenders

S No	Drain Code	Drain Name	Name of Work
[1]	[2]	[3]	[4]
1	T3-6	RK Mission	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council – RK Mission Drain
2	T1-1	Haddo Jetty Road	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Haddo Jetty Drain and Seashore road Drain
3	T1-2	Seashore Road, Haddo	
4	T2-8	Hallow Block Via Karan Trading	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council Drain at Prothrapur and Garacharma Area
5	T2-9	Jail Complex, Prathrapur	
6	T2-3	Kali Mandir	
7	T2-11	Cooperative Colony to Mahindra Showroom	
8	T2-13	Garacharma School	
9	T1-5 A	LIC Office Front Side	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Drains at Junglighat and Phoenix Bay
	T1-5 B		
	T1-5 C		
10	T1-8	Diganabad Drain	
11	T1-9	Junglighat Road Kalyan Mandapam	
12	T1-10 A	NGO Colony	
	T1-10 B		
13	T1-11	Ayush Hospital Back Side	
14	T1-13	Prem Nagar Burning Ghaat	
15	T3-1A	Corbyn's Cove (Stretch – 1) (Doctor's Colony)	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Corbyn's Cove Drain - Strech A and Strech B
	T3-1B	Corbyn's Cove (Stretch – 2)	
16	T3-2	Vijay Baugh	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Drains in South Point, Junglighat, Dollygunj Area
17	T3-5	Fisherman Colony	
18	T3-8	Mazar Pahad Area	
19	T3-11	Uma Bakery	
20	T3-12	Telugu Basthi	

Details of tender for Installation of N-Treat Based In-Situ Nalla Treatment at Sri Vijaya Puram major drains based on Schedule of Rates (DSR 2021)

Sl No.	Name of Work	ECPT as per DSR 2021	Completion (months)	Tender ID & No. of Calls	Tender publish Date	Tender Opening Date	Remarks
1	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council – RK Mission Drain	1,68,56,606	12	2024_PMBC_15824_1	30-09-2024	21-10-2024	1st Call, No bidder participated
				2024_PMBC_16344_1	11-11-2024	02-12-2024	2nd Call, No bidder participated
2	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Haddo Jetty Drain and Seashore road Drain	1,86,49,076	12	2024_PMBC_16046_1	17-10-2024	20-11-2024	1st Call, No bidder participated
				2024_PMBC_16046_2	29-11-2024	06-12-2024	2nd Call, No bidder participated
3	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Corbyn's Cove Drain - Strech A and Strech B	7,42,91,757	12	2024_PMBC_16097_1	21-10-2024	20-11-2024	1st Call, No bidder participated
				2024_PMBC_16097_2	29-11-2024	06-12-2024	2nd Call, No bidder participated
4	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council Drain at Prothrapur and Garacharma Area	5,66,64,220	12	2024_PMBC_16165_1	24-10-2024	02-12-2024	1st Call, No bidder participated

Sl No.	Name of Work	ECPT as per DSR 2021	Completion (months)	Tender ID & No. of Calls	Tender publish Date	Tender Opening Date	Remarks
5	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Drains at Junglighat and Phoenix Bay	9,02,19,035	12	2024_PMBC_16266_1	04-11-2024	02-12-2024	1st Call, No bidder participated
6	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Drains in South Point, Junglighat, Dollygunj Area	6,18,57,098	12	2024_PMBC_16293_1	06-11-2024	02-12-2024	1st Call, No bidder participated

Details of tender for Installation of N-Treat Based In-Situ Nalla Treatment at Sri Vijaya Puram major drains based on Schedule of Rates (DSR 2023)

Sl No.	Name of Work	ECPT as per DSR 2023	Completion (months)	Tender ID	Tender publish Date	Tender Opening Date	Remarks
1	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council – RK Mission Drain	1,84,61,248	12	2025_PMBC_17917_1	07-03-2025	07-04-2025	3rd Call (3 bidders participated. L1 quoated 36.39% higher than justified amount, Hence,

Sl No.	Name of Work	ECPT as per DSR 2023	Completion (months)	Tender ID	Tender publish Date	Tender Opening Date	Remarks
							cancelled.)
				2025_PMBC_18925_1	18-06-2025	15-07-2025	4th Call, No bidder participated
				2025_PMBC_18925_2	18-07-2025	24-07-2025	5th Call.
2	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Haddo Jetty Drain and Seashore road Drain	1,78,96,052	12	2025_PMBC_17929_1	08-03-2025	07-04-2025	3rd Call, Tender cancelled.
				2025_PMBC_18973_1	23-06-2025	15-07-2025	4th Call, No bidder participated
				2025_PMBC_18973_2	18-07-2025	24-07-2025	5th Call.
3	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Corbyn's Cove Drain - Strech A and Strech B	7,06,55,446	12	2025_PMBC_17912_1	07-03-2025	07-04-2025	3rd Call, Tender cancelled.
				2025_PMBC_18968_1	23-06-2025	15-07-2025	4th Call, No bidder participated
				2025_PMBC_18968_2	18-07-2025	24-07-2025	5th Call.
4	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council Drain at Prothrapur and	5,51,15,411	12	2025_PMBC_17943_1	10-03-2025	07-04-2025	2nd Call, Tender cancelled.
				2025_PMBC_19006_1	25-06-2025	24-07-2025	3rd Call.

Sl No.	Name of Work	ECPT as per DSR 2023	Completion (months)	Tender ID	Tender publish Date	Tender Opening Date	Remarks
	Garacharma Area						
5	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Drains at Junglighat and Phoenix Bay	8,91,76,189	12	2025_PMBC_17954_1	11-03-2025	07-04-2025	2nd Call, Tender cancelled.
				2025_PMBC_19009_1	25-06-2025	24-07-2025	3rd Call.
6	Installation of N-Treat Based In-Situ Nalla Treatment Port Blair Municipal Council - Drains in South Point, Junglighat, Dollygunj Area	6,15,53,028	12	2025_PMBC_17946_1	11-03-2025	07-04-2025	2nd Call, Tender cancelled.
				2025_PMBC_19012_1	25-06-2025	24-07-2025	3rd Call.

"Pilot Implementation of Floating Treatment Wetlands (FTWs) for Wastewater Management at Two Major Drains in Sri Vijaya Puram"

The Andaman Nicobar Island (Urban areas), city of Sri Vijaya Puram generates around 23.6 Million Liters (MLD)[1] of wastewater per day from 47,971 Households. The current sanitation infrastructure relies exclusively on On-Site Sanitation (OSS) system i.e., Septic tank systems connected to soak pits, which effectively manage blackwater (septage) about 7.78 MLD[2] of total generation, followed by decentralised Sewage Treatment Plants at commercial establishments of about 2.303 MLD[3] sewage treated through STPs of private units (both rural and urban). Therefore, black water of 10.083 MLD is getting treated. This septage is collected and treated at a 42 KLD[4] Faecal Sludge Treatment Plant (FSTP), adhering to the Central Public Health and Environmental Engineering Organisation (CPHEEO) guidelines for septage management. However, the grey water of 13.517 MLD[5] being discharged to the sea through 20 drains. For the treatment of wastewater (grey water), a pilot project was implemented using "Floating Wetland Treatment (FWT)" at RK Mission Nallah & Corbyn's Cove Nalla.

Sewerage system:

In 2019, under the Smart City Mission, a sewerage system for only four out of 24 wards was taken up as part of the ABD component for the treatment of 10 MLD through decentralised Sewerage Treatment Plant (STP). The project, faced inordinate delays & contractor defaults in meeting timelines, leading to poor progress until 2023. In 2024, to comply with Hon'ble NGT directives, the UT Administration engaged IIT Bombay, which proposed an eco-friendly in-situ Nallah Treatment through phytoremediation for sewerage treatment solution for all nallah outfalls into the sea. Consequently, the Port Blair Smart Project Ltd. dropped the ABD project limited to four wards and adopted the IIT Bombay plan for the entire Sri Vijaya Puram (Urban area of ANI). In 2025, Sri Vijaya Puram Municipal Council floated tenders in six clusters for in-situ nallah treatment.

[1] Calculated as per methodology prescribed in CPHEEO Manual 2013.

[2] 33% of the wastewater is from toilet flushing (45 litres per capita per day, based on IS 1172: 1993, reaffirmed in 2007).

[3] Manages through Decentralized Sewage Treatment Plants (dSTPs).

[4] Calculated based on clause 3.4.3.3 of IS 2470 - 1985 Part 1 (Code of Practice for the Installation of Septic Tanks): 0.00021 m³/capita/day, 1,40,572 (2015), with a design period of 12 years (2030)].

[5] Difference of Sewage generated and treated through OSS & decentralized STPs.

Accordingly, DPR were prepared and tenders were invited for all the drains in 06 clusters of tender works. During the 3rd call, participation received with exorbitantly higher bidding rates than justified rates, making it non-viable. Thereafter, no participation was received till 5th call.

Situ Nallah Treatment Technology:

As per the Detailed Project Report (DPR) submitted by IIT Bombay, the **N-TREAT Sustainable In-Situ Nallah Treatment Technology**, developed by EMERGY Enviro Private Limited (a SINE–IIT Bombay company), has been identified for implementation. N-TREAT is an innovative and engineered green sewage treatment system wherein sewage flowing through drains is treated within the drains themselves using a combination of physical and biological processes.

The N-Treat Technology comprises four basic treatment units, namely Preliminary, Primary, Secondary, and Tertiary. At the preliminary stage, screening units are installed to arrest floating matter. This is followed by the primary stage involving sedimentation to remove suspended solids. In the secondary stage, organic matter is treated through phytoremediation techniques, and finally, in the tertiary stage, disinfection is carried out to address pathogenic organisms. The detailed process is illustrated below:

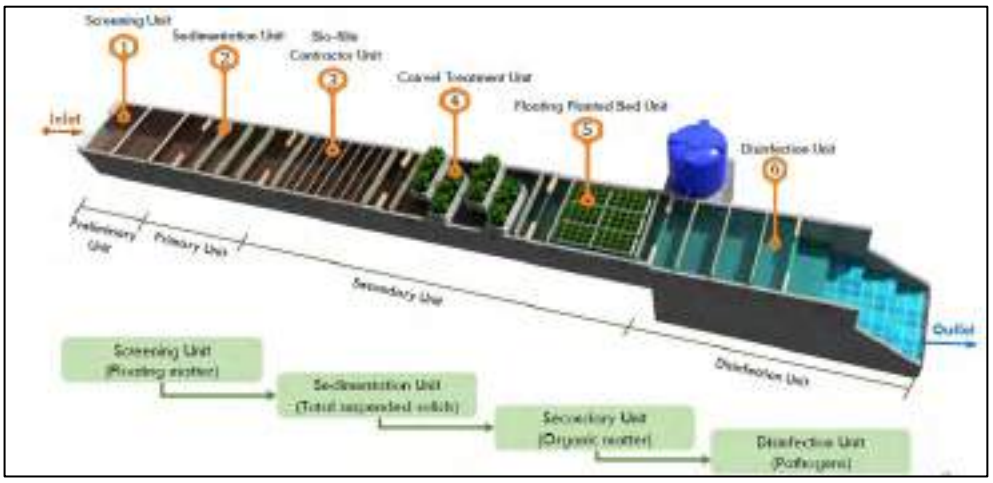


Figure 1 In-situ N-Treatment system submitted by IIT-Bombay

Preliminary & Primary Treatment:

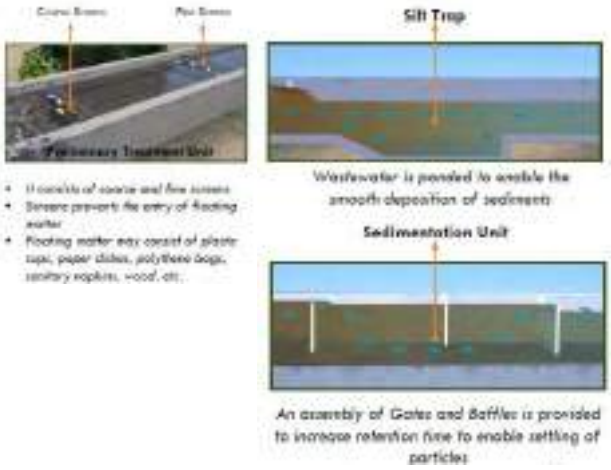


Figure 2 In-situ N-Treatment system- Preliminary & Primary Treatment

Secondary Treatment:

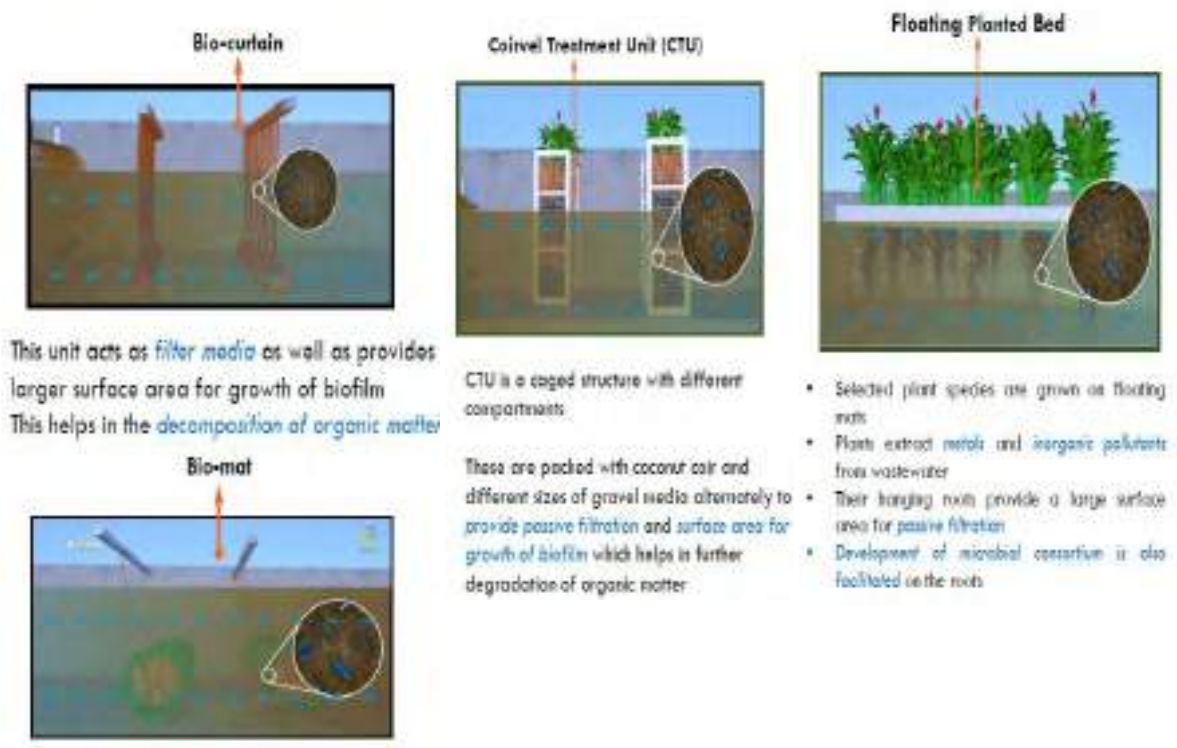


Figure 3 In-situ N-Treatment system- Secondary Treatment

Tertiary Treatment:

Figure 4 In-situ N-Treatment system- Tertiary Treatment

SVPMC-Pilot Project (in-situ N-Treatment) :

In response to the directive of the Chief Secretary, A&N Administration, a team of officials comprising the Secretary (UD & PWD) and Secretary (SVPMC) visited the site along with Chief Engineer (APWD), Superintending Engineer (SVPMC), Executive Engineers, Assistant Engineers, and the Sanitary Officer of SVPMC and issued necessary directions for preparing plans to ensure timely execution.

Subsequently, the Sri Vijaya Puram Municipal Council (SVPMC) initiated a pilot project with its own engineers and with technical guidance from IIT Bombay. The project adopts a nature-based, in-stream treatment approach through Floating Wetland Treatment (FWT) at two key locations: the R.K. Mission drain and the Corbyn's Cove beach drain. These drains were prioritized due to higher treatment demand, with an average daily flow of about 6.751 MLD (~50%).

Table 1 List of major drains where Pilot project implemented.

Drain Code	Drain Location	Peak Flow		Lean Flow (m^3/hr)		Average Daily Flow (MLD)
		In (m^3/hr)	In (MLD)	In (m^3/hr)	In (MLD)	
T3-1	Corbyn's Cove drain towards Corbyn's Cove Point	382.3200	9.176	251.4000	6.034	5.694
T3-6	Machi Line to Rama Krishnan Mission drain	80.6400	1.936	41.0400	0.985	1.057
	Total	**462.9600**	**11.112**	**292.4400**	**7.019**	**6.751**

The project was executed departmentally by SVPMC using in-house resources and locally available plants (Canna indica), technical execution by the Engineering Wing of SVPMC and expert support/ guidance from IIT Bombay. The system was implemented within seven days.

The system was designed to:

- Arrest floating plastics and debris through screens.
- Slow down the flow in the detention sump for better settling and treatment.
- Promote **natural phytoremediation** using aquatic plants, which helped in the reduction of suspended solids, organic matter, and partial nutrient load.

R.K.Mission Drain:

The pilot project was adopted at R.K.Mission Drain, keeping in view the primary and secondary treatment requirements for the removal of floating matter, suspended solids, and organic matter through a combination of physical and biological processes. For the removal of floating matter, screens were installed at the inlet of the pilot treatment unit. Thereafter, a

detention sump was created using a temporary weir (bund) with a top notch to allow spillover of excess water while ensuring the settlement of suspended solids. Within this sump, a Floating Planted Bed Unit (FPBU) was installed, constructed using HDPE crates with thermocol beds to support aquatic plants, with their roots submerged in water to facilitate biological treatment.

Figure 5 Pilot Project-In-situ N-Treatment system- R.K. Mission Drain

Corbyn's Cove Drain:

A similar project was implemented at Corbyn's Cove drain, where the flow originates from major stormwater drains discharging into the sea. As part of the intervention, bar screens were installed to intercept floating and bulky waste, while a weir was constructed across the drain to create a detention sump. This sump acted as a holding zone, allowing aquatic plants and natural bio-filtration systems to function effectively for primary treatment of the polluted water before its outfall.

Figure 6 Pilot Project-In-situ N-Treatment system- Corbyn's Cove Drain

Replication of Pilot project in rest of the drains:

Building on this model, replication has now been initiated across the city, and all the Junior Engineers (JEs) have been assigned duties to adopt and manage the remaining major drains, ensuring similar treatment practices are put in place. After installation of these pilot projects at all identified sites, the outcomes will be evaluated by analysing wastewater samples for standard parameters to assess the treatment quality and efficiency.

Way Forward:

The pilot implementation of Floating Wetland Treatment (FWT) in Sri Vijaya Puram demonstrates the viability of nature-based, low-cost, and decentralized wastewater management solutions for urban drains. By incorporating bar screens, detention sumps, and aquatic plant-based biofiltration, the system effectively addresses floating debris, suspended solids, and organic load, thereby improving the quality of drain water before its discharge into coastal waters. The interventions at R.K. Mission and Corbyn's Cove drains highlight the potential for scaling up such systems across the city's 20 major outfalls. Furthermore, this approach aligns with IIT Bombay's proposed N-TREAT sustainable in-situ treatment model, ensuring compliance with regulatory directives while safeguarding sensitive marine ecosystems. The success of this pilot provides a replicable framework for urban wastewater management in island contexts and other resource-constrained urban environments.

Drain Remediation project

R K Mission Drain

7 /08 /2025

3890

1193

3891

1194

3894

1197

3895

1198

3896

1199

Austinabad- Carbyn's Cove Drain

08/08/2025

3898

1201

3899

1202

3900

1203

3901

1204

3902

1205

3903

1206

3904

1207

F.No.: SVPMC/8/5/2025-26/SE/347, **3905** dated 12.08.2025

ACTION PLAN FOR N-TREATMENT OF MAIN DRAINS

The following Junior Engineers have been assigned to execute the job as tabulated below, under the supervision of their respective Assistant Engineers & Executive Engineers. The respective Assistant Engineers are also directed to submit the sampling & testing reports as per the date mentioned below, in association with APWDs water testing laboratory.

S.No.	Name of Main Drain	JE Assigned for Execution	Target Completion Date	Sampling Collection & testing starting from (Date)	Sampling Collection & testing ending on (Date)
1	T1-1 Hadoo Jetty Road (Gate No. 3)	JE-I (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
2	T1-2 Seashore road, Hadoo	JE-I (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
3	T1-5 Drain leading from main office front side	JE-III (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
4	T1-8 Diganabad near Amina house	JE-III (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
5	T1-9 NGO Colony near Khaitan Kalyan mandapam	JE-II (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
6	T1-13 Prem Nagar burning ghat	JE-II (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
7	T3-12 Telugu Basti Halder Colony	JE-VII (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
8	T2-3 Kali Mandir opposite to main road	JE-VII (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
9	T2-4 B Nagar to seashore	JE-VII (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
10	T2-13 Garacharma School behind Susan Roses	JE-VII (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
11	T2-8 Hallow Block Company via Karan trading	JE-IX (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
12	T2-9 Jail complex to Vivekananda Colony, Prathrapur	JE-IX (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
13	T2-11 Cooperative colony to Mahindra Showroom	JE-IX (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
14	T3-1 Corbyn's cove drain towards Corbyn's cove point	JE-VI (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
15	T3-2 Junglighat airport Vijay Bagh	JE-IV (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
16	T3-6 Machi line to Rama Krishna Mission area	JE-V (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
17	T3-8 Mazar Pahad Area (Mazar Drain)	JE-V (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
18	T3-11 Hemraj Bhadur Colony to Uma bakery	JE-IV (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025
19	T3-5 Dairyfarm fisherman colony drain 1	JE-IV (Works)	14-Aug-2025	13-Aug-2025	17-Aug-2025

Special Testing Requirements

- **Recommended tests as per CPCB:** pH, BOD, COD, TSS, and fecal coliform.
- **13th August 2025**: Water quality testing for **RK Mission Nalla**.
- **Before 17th August 2025:** daily sampling & testing of parameters to check efficacy of the system.
- All the Drains already having Canna Indica-type plants.

Roles & Responsibilities

- **Junior Engineer (JE):** Responsible for execution of works and adherence to deadlines.
- **Field Team:** Support JE in laying of plants, bunding, and sampling.
- **Laboratory:** Conduct water quality tests from APWD Laboratory and submit results within stipulated dates.
- **Procurement:** All the necessary petty expenses may be borne by JEs purchased under the Rule 154 of GFR, 2017.

Monitoring & Reporting

- JE to submit progress reports daily until completion.
- Final compiled test reports to be submitted to the department head for record and review.

12/08/2025

Superintending Engineer
Municipal Council

नगर पालिका परिषद
3906
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

Sri Vijaya Puram, dated 23.06.2025

INSPECTION REPORT
(Inspection at Faecal Sludge Treatment Plant (FSTP), Brookshabad)

Date of Inspection: 23.06.2025
Location: Brookshabad, Sri Vijaya Puram, Ward No.: 22
Facility Type: Faecal Sludge Treatment Plant (FSTP)
Operated & Maintained by: Sri Vijaya Puram Municipal Council
Design Capacity: 42 KLD

Observations:

The FSTP at Brookshabad is managing city's faecal sludge generated from septic tanks and desludged through 07Nos. of cesspool emptier (mechanised septic tank cleaning tanker) available with SVPMC & Private operators. As per the information the plant starts functioning w.e.f. 2021. This is a critical infrastructure component for safe and sustainable faecal waste management in the SVPMC region. The plant was found to be operational and managed by a dedicated trained operator.

During the inspection, the daily intake logbook/records were checked, and records of May 2025 were analysed as follows:

- Total septic tanker trips recorded: **105**
  - Government-operated tankers: **35 trips**
  - Private tankers: **70 trips**
- Total sludge received: **436 KL**
  - Government tankers: **140 KL**
  - Private tankers: **296 KL**
- **Average daily sludge inflow: 14.06 KLD out of 42KLD and Plant utilization rate is** Approx. **33.5%** of design capacity.
- **Revenue Collection:** ₹29,600 collected from private operators via PoS machine at Brookshabad NAKA-Checkpost.
- **By-products Generated:** 1.144 tonnes of compost and 261 KL of treated water. The generated compost & treated water is mostly utilised within the plant premises to maintain the greenery, otherwise sent to Gandhi Park through departmental vehicle.
- **Desludging Tanker Fleet Summary:**
  - Government Vehicle: AN01 R 4833 – 3 KL;
  - Private Vehicles: AN01 G 8341 – 5 KL, AN01 P 9691 – 5 KL, AN01 R 2860 – 8 KL, AN01 L 8989 – 5 KL, AN01 Q 8989 – 4 KL & AN01 T 8989 – 5 KL

It has been observed that all the records are properly maintained and the operation is well maintained.

Submitted please.

Secretary
Municipal Council

Secretary
Municipal Council
Sri Vijaya Puram

Photographs taken at 42KLD FSTP at Brookshabad during the inspection on 23.06.2025

Information Boards placed at FSTP site

Logbooks for May 2025 of FSTP

Treatment units of 42KLD FSTP at Brookshabad

Compost and treated water are being used at plant site to maintain greenery

इंटरनेट

ANNEXURE-XXVIII

मानक

Disclosure to Promote the Right To Information

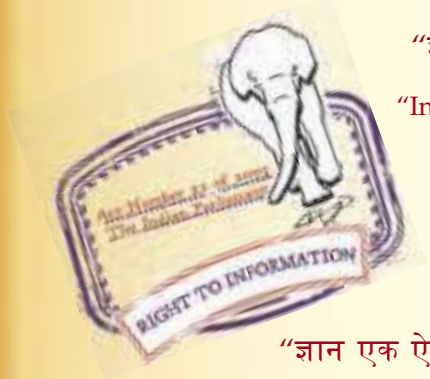
Whereas the Parliament of India has set out to provide a practical regime of right to information for citizens to secure access to information under the control of public authorities, in order to promote transparency and accountability in the working of every public authority, and whereas the attached publication of the Bureau of Indian Standards is of particular interest to the public, particularly disadvantaged communities and those engaged in the pursuit of education and knowledge, the attached public safety standard is made available to promote the timely dissemination of this information in an accurate manner to the public.

"जानने का अधिकार, जीने का अधिकार"
Mazdoor Kisan Shakti Sangathan
"The Right to Information, The Right to Live"

"पुराने को छोड नये के तरफ"
Jawaharlal Nehru
"Step Out From the Old to the New"

IS 1172 (1993): Code of Basic Requirements for Water Supply, Drainage and Sanitation [CED 24: Public Health Engineering.]

"ज्ञान से एक नये भारत का निर्माण"
Satyanarayan Gangaram Pitroda
"Invent a New India Using Knowledge"



"ज्ञान एक ऐसा खजाना है जो कभी चुराया नहीं जा सकता है"
Bhartṛhari—Nītiśatakam
"Knowledge is such a treasure which cannot be stolen"

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IS 1172 : 1993
(Reaffirmed 2002)

भारतीय मानक

जल अपूर्ति, जल निकास और स्वास्थ्य की मूल अपेक्षाओं की संहिता

(चौथा पुनरीक्षण)

Indian Standard

CODE OF BASIC REQUIREMENTS FOR WATER SUPPLY, DRAINGE AND SANITATION

(Fourth Revision)

UDC 628 1/·3 : 006·76

BUREAU OF INDIAN STANDARDS
MANAK BHAVAN, 9 BAHADUR SHAH ZAFAR MARG
NEW DELHI 110002

February 1993

Price Group 7

FOREWORD

This Indian Standard (Fourth Revision) was adopted by the Bureau of Indian Standards, after the draft finalized by the Water Supply and Sanitation in Building Sectional Committee had been approved by the Civil Engineering Division Council.

This Indian Standard was first published in 1957 and subsequently revised in 1963, 1971 and 1983. In this revision, requirements of water supply for residences has been listed based on population of the community. However, for Lower Income Group (LIG) and Economical Weaker Section of Society (EWS), the value of minimum requirement of water supply has been retained as 135 litres per head per day. Fire demand in buildings has been catered to, by giving reference to a suitable standard.

This code represents a standard of good practice and, therefore, takes the form of recommendations.

IS 1172 : 1993

Indian Standard

CODE OF BASIC REQUIREMENTS FOR WATER SUPPLY, DRAINAGE AND SANITATION

(Fourth Revision)

1 SCOPE

1.1 This standard lays down basic requirements for water supply, drainage and sanitation for residential, commercial, industrial and other types of buildings in urban areas including railway platforms, bus stations and terminals, seaports, airports and market yards.

1.2 This standard does not take into consideration the requirements of water for industrial plants and processes which have to be provided for separately depending upon individual requirements. It also does not take into account overcrowding, both casual and permanent, and is based on the assumption that the average size of a family is 5, and 9 m^2 floor area is occupied by not more than two persons. It does not provide for municipal water supply requirements such as for street cleaning, etc.

2 REFERENCES

2.1 The following Indian Standards are necessary adjuncts to this standard:

IS No.	*Title*
2064 : 1993	Code of practice for selection, installation and maintenance of sanitary appliances (*second revision*)
4878 : 1986	Byelaws for construction of cinema buildings (*first revision*)
9668 : 1990	Code of practice for provisions and maintenance for water supplies for fire fighting

3 GENERAL REQUIREMENTS

3.0 All buildings shall conform to the following general requirements in regard to water supply, drainage and sanitation.

3.1 All premises intended for human habitation, occupancy or use shall be provided with the supply of potable water, neither connected with unsafe water supply nor subject to the hazards of backflow or back-siphonage.

3.2 Plumbing fixtures, devices and appurtenances shall be supplied with water in sufficient volume and at pressures adequate to enable them to function satisfactorily under all normal conditions of use.

3.3 Plumbing shall be designed and adjusted to use the minimum quantity of water consistent with proper performance and cleaning.

3.4 Devices for heating and storing water shall be so designed and installed as to prevent dangers from explosion through overheating.

3.5 Every building having plumbing fixtures installed and intended for human habitation, occupancy or use on premises abutting on a street, alley or easement in which there is a public sewer, shall have connection with the sewer.

NOTE — An easement is a right which the owner or occupier of certain land possesses as such, for the beneficial enjoyment of that land, to do and continue to do something, or to prevent and continue to prevent something being done, in or upon or in respect of, certain other land not his own (definition taken from Indian Easements Act, 1882).

3.6 Each family dwelling unit on premises abutting on a sewer or with a private sewage-disposal system shall have, at least, one water closet and one kitchen sink. It is desirable that a bath room with a tap or shower should be installed to meet the basic requirements of sanitation and personal hygiene.

3.7 All other structures for human occupancy or use on premises abutting on a sewer or with a private sewage-disposal system shall have adequate sanitary facilities, but in no case less than one water-closet and one other fixture for cleaning purposes.

4 WATER SUPPLY REQUIREMENTS

4.1 Water Supply for Residences

A minimum of 70 to 100 litres per head per day may be considered adequate for domestic needs of urban communities, apart from non domestic needs as flushing requirements. As

a general rule the following rates per capita per day may be considered minimum for domestic and non domestic needs:

1) For communities with population up to 20 000 and without flushing system

   a) water supply through standpost — 40 lphd (*Min*)

   b) water supply through house service connection — 70 to 100 lphd

2) For communities with population 20 000 to 100,000 together with full flushing system — 100 to 150 lphd

3) For communities with population above 100 000 together with full flushing system — 150 to 200 lphd

NOTE — The value of water supply given as 150 to 200 litres per head per day may be reduced to 135 litres per head per day for houses for Lower Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions.

4.1.1 Out of the 150 to 200 litres per head per day, 45 litres per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

4.2 Water Supply for Buildings Other Than Residences

Minimum requirements for water supply for buildings other than residences shall be in accordance with Table 1.

Table 1 Water Requirements for Buildings Other than Residences

Sl No.	Type of Building	Consumption Per Day, litres
(1)	(2)	(3)
i)	Factories where bath rooms are required to be provided	45 per head
ii)	Factories where no bath rooms are required to be provided	30 per head
iii)	Hospital: Including laundry):	
	a) Number of beds not exceeding 100	340 per head
	b) Number of beds exceeding 100	450 per head
iv)	Nurses' homes and medical quarters	135 per head
v)	Hostels	135 per head
vi)	Hotel	160 per head
vii)	Offices	45 per head
viii)	Restaurants	70 per seat
ix)	Cinemas, concert halls and theatres	15 per seat
x)	Schools:	
	a) Day schools	45 per head
	b) Boarding schools	135 per head

NOTE — For fire demand in buildings refer IS 9668 : 1981.

5 DRAINAGE AND SANITATION REQUIREMENTS

5.1 General

There shall be at least one water tap and arrangements for drainage in the vicinity of each water-closet or group of water-closets in all buildings.

5.2 Residences

5.2.1 Dwellings with individual conveniences shall have at least the following fitments:

a) One bath room provided with a tap,

b) One water-closet, and

c) One nahani or sink either in the floor or raised from the floor with a tap

Where only one water-closet is provided in a dwelling, the bath and water-closet shall be separately accommodated.

NOTE — Water-closets, unless otherwise indicated, shall be of Indian style (squatting type).

5.2.2 Dwellings without individual conveniences shall have the following fitments:

a) One water tap with draining arrangement in each tenement,

b) One water-closet and one bath for every two tenements, and

c) Water taps in common bath rooms.

5.3 Buildings Other Than Residences

The requirements for fitments for drainage and sanitation in case of buildings other than residences shall be in accordance with Tables 2 to 12.

6 WATER SUPPLY, DRAINAGE AND SANITATION REQUIREMENTS FOR RAILWAY PLATFORMS, BUS STATIONS, BUS TERMINALS AND AIRPORTS

6.1 General

The water supply, drainage and sanitation requirement specified in 6.2 to 6.4 for railway stations, bus stations, bus terminals, sea ports

airports include provisions for waiting rooms and waiting halls. They do not however, include requirements for retiring rooms.

6.2 Water Supply

Requirements for water supply according to the following:

Nature of Station	*Where Bathing Facilities are Provided litres/capita*	*Where Bathing Facilities are not Provided litres/capita*
a) Railways, bus stations and sea ports		
i) Intermediate stations (excluding mail and express stops)	45	25
ii) Junction stations and intermediate stations where mail or express stoppage is provided	70	45
iii) Terminal stations	45	45
b) Airports		
International and domestic airports	70	70

NOTES

1 The number of persons shall be determined by average number of passengers handled by the station daily; due consideration may be given to the staff and vendors likely to use facilities.

2 Consideration should be given for seasonal average peak requirements.

6.3 Drainage

Adequate arrangements shall be made for satisfactory drainage of all sewage and waste water. The drainage shall be so designed as to cause no stagnation at the maximum discharge rate for which the different units are designed.

6.4 Sanitation

6.4.1 The minimum sanitary convenience to be provided at any railway station, bus station or bus terminal and sea ports shall be as given below:

Nature of Station	*WC for Males*	*WC for Females*	*Urinals for Males Only*
Junction stations and Intermediate stations and bus station	3 for first 1 000 persons and 1 for every additional 1 000 persons or part thereof	4 for first 1 000 persons and 1 for every additional 1 000 persons	4 for every 1 000 persons and 1 for every additional 1 000 persons
Terminal stations and bus terminals	4 for first 1 000 persons and 1 for every subsequent 1 000 persons or part thereof	5 for first 1 000 persons and 1 for every subsequent 2 000 persons or part thereof	6 for first 1 000 persons and 1 for every subsequent 1 000 persons or part thereof

6.4.2 The sanitary conveniences to be provided at airports shall be as given below:

Type of Airport	*WC for Males*	*WC for Females*	*Urinals for Males Only*
Domestic airports (minimum)	2*	4*	2
for 200 persons	5	8	6
for 400 persons	9	15	12
for 600 persons	12	20	16
for 800 persons	16	26	20
for 1 000 persons	18	29	22
International airports			
for 200 persons	6	10	8
for 600 persons	12	20	16
for 1 000 persons	18	29	22

NOTE – Separate provision shall be made for staff and workers, at these traffic terminals stations.

* At least one Indian style water-closet shall be provided in each toilet. Assume 60 male to 40 female in any area.

6.4.2.1 The following provisions shall be made:

a) For wash basins at the following rates:

Domestic airports	Minimum of 2 each for male and female with the scale of provisions as for international airports for increase in population
International airports	10 for 200 persons 15 for 400 persons 20 for 600 persons 25 for 1 000 persons

b) Shower stalls with wash basin in the enclosure per stall should be provided at the following locations:

i) 4 stalls each in the ladies and gents toilets in the transit or departure lounge.

ii) 4 stalls in the ladies and gents toilets in the main concourse

6.4.3 Adequate scavenging arrangements shall be provided so that each terminal is kept clean of all refuse. Refuse containers shall be placed at convenient points.

Table 2 Office Buildings

(*Clause* 5.3)

Sl No.	Fixtures	For Male Personnel	For Female Personnel
(1)	(2)	(3)	(4)
i)	Water-closets*	1 for every 25 persons or part thereof	1 for every 15 persons or part thereof
ii)	Ablution taps	1 in each water-closet 1 water tap with draining arrangements shall be provided for every 50 persons or part thereof in the vicinity of water-closet and urinals	1 in each water-closet
iii)	Urinals	Nil up to 6 persons 1 for 7 to 20 persons 2 for 21 to 45 persons 3 for 46 to 70 persons 4 for 71 to 100 persons From 101 to 200 persons add at the rate of 3 per cent For over 200 persons, add at the rate of 2·5 percent.	—
iv)	Wash basins	1 for every 25 persons or part thereof	
v)	Drinking water fountains	1 for every 100 persons with a minimum of one on each floor	
vi)	Cleaner's sink	1 per floor. *Min*, preferably in or adjacent to sanitary rooms	

*This may include adequate number of European style of water-closets, if desired.

Table 3 Factories

(*Clause* 5.3)

Sl No.	Fitments	For Male Personnel	For Female Personnel
(1)	(2)	(3)	(4)
i)	Water-closets*	1 for 1 to 15 persons 2 for 16 to 35 persons 3 for 36 to 65 persons 4 for 66 to 100 persons	1 for 1 to 12 persons 2 for 13 to 25 persons 3 for 26 to 40 persons 4 for 41 to 57 persons 5 for 58 to 77 persons 6 for 78 to 100 persons
		From 101 to 200 persons add at the rate of 3 percent	From 101 to 200 persons add at the rate of 5 percent
		For over 200 persons, add at the rate of 2·5 percent	For over 200 persons add at the rate of 4 percent
ii)	Ablution taps	1 in each water-closet	1 in each water-closet
		1 water tap with draining arrangements shall be provided for every 50 persons or part thereof in the vicinity of water-closets and urinals	
iii)	Urinals	Nil up to 6 persons 1 for 7 to 20 persons 2 for 21 to 45 persons 3 for 46 to 70 persons 4 for 71 to 100 persons From 101 to 200 persons add at the rate of 3 percent For over 200 persons, add at the rate of 2·5 percent	—
iv)	Washing taps with draining arrangements	1 for every 25 persons or part thereof	
v)	Drinking water fountains	1 for every 100 persons or part thereof with a minimum of one on each floor	
vi)	Baths (preferably showers)	As required for particular trades or occupations	

NOTES

1 For many trades of dirty or dangerous character, more extensive provisions are required by law.

2 Creches, where provided, shall be fitted with water-closets (one for 10 persons or part thereof) and wash basins (one for 15 persons or part thereof) and drinking water tap with draining arrangements (one for every 50 persons or part thereof).

*Some of the water-closets may be of European style, if desired.

Table 4 Cinemas*, Concert Halls and Theatres

(*Clause* 5.3)

Sl No.	Fixtures	For Male Public	For Female Public	For Male Staff	For Female Staff
(1)	(2)	(3)	(4)	(5)	(6)
i)	Water-closets	1 per 100 persons up to 400 persons; and for over 400 persons, add at the rate of 1 per 250 persons or part thereof	3 per 100 persons up to 200 persons; and for over 200 persons add at the rate of 2 per 100 persons or part thereof	1 for 1 to 15 persons 2 for 16 to 35 persons	1 for 1 to 12 persons 2 for 13 to 25 persons
ii)	Ablution taps	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet
		1 water tape with draining arrangements shall be provided for every 30 persons or part thereof in the vicinity of water closets and urinals			
iii)	Urinals	2 for 25 persons or part thereof	--	Nil up to 6 persons 1 for 7 to 20 persons 2 for 21 to 45 persons	–
iv)	Wash basins	1 for every 200 persons or part thereof	1 for every 200 persons or part thereof	1 for 1 to 15 persons 2 for 16 to 35 persons	1 for 1 to 12 persons 2 for 13 to 25 persons
v)	Drinking water fountains	← 1 per 100 persons or part thereof →			

NOTES

1 Some of the water-closets may be of European style, if desired.

2 It may be assumed that two-thirds of the number are males and one-third females.

3 Provisions for water tap may also be made in place of drinking water fountains, the scale of which may be 1 per 100 persons or part thereof.

*See also IS : 4878-1986

Table 5 Art Galleries, Libraries and Museums

(Clause 5.3)

Sl No.	Fitments	For Male Public	For Female Public	For Male Staff	For Female Staff
(1)	(2)	(3)	(4)	(5)	(6)
i)	Water closets	1 per 200 persons up to 400 persons and for over 400 persons, add at the rate of 1 per 250 persons or part thereof	1 per 100 persons up to 200 persons, and for over 200 persons add at the rate of 1 per 150 persons or part thereof	1 for 1 to 15 persons 2 for 16 to 35 persons	1 for 1 to 12 persons 2 for 13 to 25 persons
ii)	Ablution taps	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet
		1 water tap with draining arrangements shall be provided for every 50 persons or part thereof in the vicinity of water-closets and urinals			
iii)	Urinals	1 per 50 persons	—	Nil up to 6 persons 1 for 7 to 20 persons 2 for 21 to 45 persons	—
iv)	Wash basins	1 for every 200 persons or part thereof; and for over 400 persons, add at the rate of 1 per 250 persons or part thereof	1 for every 200 persons or part thereof; and for over 200 persons, add at the rate of 1 per 150 persons or part thereof	1 for 1 to 15 persons 2 for 16 to 35 persons	1 for 1 to 12 persons 2 for 13 to 25 persons
v)	Cleaner's sinks	1 per floor. Min			
vi)	Drinking water fountain	1 per 100 persons or part thereof			

NOTES

1 Some of the water-closets may be of European style, if desired.

2 It may be assumed that two-thirds of number are males and one-third females.

Table 6 Hospitals, Indoor and Outdoor Patient Wards

(Clause 5.3)

Sl No.	Fitments	Requirements	
(1)	(2)	(3)	
		Indoor Patient Wards (For Males and Females)	
i)	Water-closets	1 for every 8 beds or part thereof	
ii)	Ablution taps	1 in each water-closet plus one water tap with draining arrangements in the vicinity of water-closets and urinals for every 50 beds or part thereof	
iii)	Wash basins	2 up to 30 beds; add 1 for every additional 30 beds or part thereof	
iv)	Baths	1 bath shower for every 8 beds or part thereof	
v)	Bed pan washing sinks	1 for each ward	
vi)	Cleaner's sinks	1 for each ward	
vii)	Kitchen sinks and dish washers (where kitchen is provided)	1 for each ward	
		Outdoor Patient Wards and Visitors	
		For Males	*For Females*
viii)	Water closets	1 for every 100 persons or part thereof	2 for every 100 persons or part thereof
ix)	Ablution taps	1 in each water-closet 1 water tap with draining arrangements shall be provided for every 50 persons or part thereof in the vicinity of water-closets and urinals	1 in each water-closet
x)	Urinals	1 for every 50 persons or part thereof	—
xi)	Wash basins	1 for every 100 persons or part thereof	1 for every 100 persons or part thereof
xii)	Drinking water fountain	1 per 500 persons or part thereof	

NOTES

1 Some of the water-closets may be of European style, if desired.

2 Additional and special fitments for specific needs of hospitals may be provided.

Table 7 Hospitals (Administrative Buildings, Medical Staff Quarters and Nurses' Homes)

(Clause 5.3)

Sl No.	Fixtures	For Administrative Buildings		For Medical Staff Quarters (Hostel Type)		For Nurses' Homes (Hostel Type)
		For Male Personnel	For Female Personnel	For Male Staff	For Female Staff	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
i)	Water-closets	1 for every 25 persons or part thereof	1 for every 15 persons or part thereof	1 per 4 persons	1 per 4 persons	1 for 4 persons or part thereof
ii)	Ablution taps	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet
		1 water tap with draining arrangements shall be provided for every 50 persons or part thereof in the vicinity of water-closets and urinals				
iii)	Urinals	Nil up to 6 persons 1 for 7 to 20 persons 2 for 21 to 45 persons 3 for 46 to 70 persons 4 for 71 to 100 persons From 101 to 200 persons, add at the rate of 3 percent; and for over 200 persons, add at the rate of 2·5 percent	—	—	—	—
iv)	Wash basins	1 for every 25 persons or part thereof	1 for every 25 persons or part thereof	1 for every 8 persons or part thereof	1 for every 8 persons or part thereof	1 for every 8 persons or part thereof
v)	Baths (with shower)	—	—	1 for 4 persons or part thereof	1 for 4 persons or part thereof	1 for 4 to 6 persons or part thereof
vi)	Drinking water fountains	1 per 100 persons or part thereof with a minimum of 1 on each floor				
vii)	Cleaner's sink	1 per floor				

*Some of the water closets may be of European style, if desired.

Table 8 Hotels

(Clause 5.3)

Sl No.	Fitments	For Residential Public and Staff	For Public Rooms		For Non-Residential Staff	
			For Males	For Females	For Males	For Females
(1)	(2)	(3)	(4)	(5)	(6)	(7)
i)	Water-closets	1 per 8 persons omitting occupants of the room with attached water-closets; minimum of 2 if both sexes are lodged	1 per 100 persons up to 400 persons; and for over 400, add at the rate of 1 per 250 persons or part thereof	2 per 100 persons up to 200 persons; and for over 200 add at the rate of 1 per 100 persons or part thereof	1 for 1 to 15 persons 2 for 16 to 35 persons 3 for 36 to 65 persons 4 for 66 to 100 persons	1 for 1 to 12 persons 2 for 13 to 25 persons 3 for 26 to 40 persons 4 for 41 to 57 persons 5 for 58 to 77 persons 6 for 78 to 100 persons
ii)	Ablution taps	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet
	1 water tap with draining arrangements shall be provided for every 50 persons or part thereof in the vicinity of water-closets and urinals					
iii)	Urinals	—	1 per 50 persons or part thereof	—	Nil up to 6 persons 1 for 7 to 20 persons 2 for 21 to 45 persons 3 for 46 to 70 persons 4 for 71 to 100 persons	—
iv)	Wash basins	1 per 10 persons omitting the wash basins installed in the room suite	1 per water-closet and urinal provided	1 per water-closet provided	1 for 1 to 15 persons 2 for 16 to 35 persons 3 for 36 to 65 persons 4 for 66 to 100 persons	1 for 1 to 12 persons 2 for 13 to 25 persons 3 for 26 to 40 persons 4 for 41 to 57 persons 5 for 58 to 77 persons 6 for 78 to 100 persons
v)	Baths	1 per 10 persons omitting occupants of the room with bath en suite	—	—	—	—
vi)	Slop sinks	1 per 30 bedrooms minimum 1 per floor	—	—	—	—
vii)	Kitchen sinks and dish washers	1 in each kitchen				

NOTES

1 Some of the water-closets may be of European style, if desired.

2 It may be assumed that two-thirds of the number are males and one-third females.

Table 9 Restaurants

(*Clause* 5.3)

Sl No.	Fittings	For Male Public	For Female Public	For Male Staff	For Female Staff
(1)	(2)	(3)	(4)	(5)	(6)
i)	Water-closet:	1 for 50 seats up to 200 seats; and for over 200 seats, add at the rate of 1 per 100 seats or part thereof	3 for 50 seats up to 200 seats, and for over 200 seats, add at the rate of 1 per 100 seats or part thereof	1 for 1 to 15 persons 2 for 16 to 35 persons 3 for 36 to 65 persons 4 for 66 to 100 persons	1 for 1 to 12 persons 2 for 13 to 25 persons 3 for 26 to 40 persons 4 for 41 to 57 persons 5 for 58 to 77 persons 6 For 78 to 100 persons
ii)	Ablution taps	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet
	1 water tap with draining arrangements shall be provided for every 50 persons or part thereof in the vicinity of water-closets and urinals				
iii)	Urinals	1 per 50 seats	—	Nil up to 6 persons 1 for 7 to 20 persons 2 for 21 to 45 persons 3 for 46 to 70 persons 4 for 71 to 100 persons	—
iv)	Wash basins	1 for every water-closet provided			
v)	Kitchen sinks and dish washers	1 in each kitchen			
vi)	Slop or service sinks	1 in the restaurant			

NOTES

1 Some of the water-closets may be of European style, if desired.

2 It may be assumed that two-thirds of the number are males and one-third females.

Table 10 Schools and Educational Institutions

(Clause 5.3)

Sl No.	Fixtures*	Nursery Schools	Educational Institutions (Non-Residential)		Educational Institutions (Residential)	
			For Boys	For Girls	For Boys	For Girls
(1)	(2)	(3)	(4)	(5)	(6)	(7)
i)	Water-closets†	1 per 15 pupils or part thereof	1 per 40 pupils or part thereof	1 per 25 pupils or part thereof	1 for every 8 pupils or part thereof	1 for every 6 pupils or part thereof
ii)	Ablution taps	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet
		1 water tap with draining arrangements shall be provided for every 50 pupils or part thereof in the vicinity of water-closets and urinals				
iii)	Urinals	—	1 per 20 pupils or part thereof	—	1 for every 25 pupils or part thereof	—
iv)	Wash basins	1 per 15 pupils or part thereof	1 per 60, *Min* 2	1 per 40, *Min* 2	1 for every 8 pupils or part thereof	1 for every 6 pupils or part thereof
v)	Baths	1 bath-tub per 40 pupils or part thereof	—	—	1 for every 8 pupils or part thereof	1 for every 6 pupils or part thereof
vi)	Drinking water fountains or taps	1 for every 50 pupils or part thereof	1 for every 50 pupils or part thereof	1 for every 50 pupils or part thereof	1 for every 50 pupils or part thereof	1 for every 50 pupils or part thereof
vii)	Cleaners' sinks	1 per floor, *Min*				

*For teaching staff, the schedules of fixtures to be provided shall be the same as in the case of office buildings (see Table 2).

†Some of the water-closets may be of European style, if desired.

Table 11 Hostels

(*Clause* 5.3)

Sl No.	Fitments	For Residents and Residential Staff		For Non-Residential Staff		Rooms Wherein Outsiders are Received	
		For Males	For Females	For Males	For Females	For Males	For Females
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
i)	Water-closet*	1 for every 8 persons or part thereof	1 for every 6 persons or part thereof	1 for 1 to 15 persons 2 for 16 to 35 persons 3 for 36 to 65 persons 4 for 66 to 100 persons	1 for 1 to 12 persons 2 for 13 to 25 persons 3 for 26 to 40 persons 4 for 41 to 57 persons 5 for 58 to 77 persons 6 For 78 to 100 persons	1 per 300 persons up to 400 persons and for over 400 persons, add at the rate of 1 for 250 persons or part thereof	2 per 100 persons up to 200 persons, and for over 200 persons, add at the rate of 1 for 100 persons or part thereof
ii)	Ablution taps	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet	1 in each water-closet
		1 water tap with draining arrangements shall be provided for every 50 persons or part thereof in the vicinity of water-closets and urinals					
iii)	Urinals	1 for 25 persons or part thereof	—	Nil up to 6 persons 1 for 7 to 20 persons 2 for 21 to 45 persons 3 for 46 to 70 persons 4 for 71 to 100 persons	—	1 per 50 persons or part thereof	
iv)	Wash basin	1 for 8 persons or part thereof	1 for 6 persons or part thereof	1 for 5 to 15 persons 2 for 16 to 35 persons 3 for 36 to 65 persons 4 for 66 to 100 persons	1 for 1 to 12 persons 2 for 13 to 25 persons 3 for 26 to 40 persons 4 for 41 to 57 persons 5 for 58 to 77 persons 6 for 78 to 100 persons	1 per each water-closet and urinal provided	1 per each water-closet provided
v)	Baths	1 for 8 persons or part thereof	1 for 6 persons or part thereof	—	—	—	—
vi)	Cleaner's sinks	1 per floor, *Min*					

*Some of the water-closets may be of European style, if desired.

Table 12 Fruit and Vegetable Markets

(Clause 5.3)

Sl No.	Fitments	Requirements
(1)	(2)	(3)
i)	Urinals	Not less than 2 for every 50 persons
ii)	Water-closets*	2, *Min*, and an additional one for every 50 persons
iii)	Ablution taps	2, *Min*, and an additional tap for every 50 persons
iv)	Bathing places	Suitable numbers with talking platforms

NOTES

1 Separate and adequate provision of water-closets shall be made for females.

2 Adequate washing places for fruit and vegetables shall be provided

*Some of the water-closets may be of European style, if desired.

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PART I DESIGN CRITERIA AND CONSTRUCTION

(Second Revision)

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CODE OF PRACTICE FOR INSTALLATION OF SEPTIC TANKS

PART I DESIGN CRITERIA AND CONSTRUCTION

(Second Revision)

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Indian Standard

CODE OF PRACTICE FOR INSTALLATION OF SEPTIC TANKS

PART 1 DESIGN CRITERIA AND CONSTRUCTION

(Second Revision)

0. FOREWORD

0.1 This Indian Standard (Part 1) (Second Revision) was adopted by the Indian Standards Institution on 28 February 1985, after the draft finalized by the Water Supply and Sanitation Sectional Committee had been approved by the Civil Engineering Division Council.

0.2 This standard was first printed in 1963 and subsequently revised in 1968 which covered small installation. Large installation septic tanks were given in IS : 2470 (Part 2) which was first printed in 1964 and subsequently revised in 1971. This revision incorporates the following major changes.

0.2.1 Design criteria of septic tank, based on certain assumptions, has been given in detail.

0.2.2 Design of inlets and outlets have been modified for the smooth working of the tanks.

0.2.3 Arrangements for installing tanks in parallel for the treatment of sewage for population of more than 300 persons have been included.

0.2.4 The procedure for the removal of the sludge has been elaborated.

0.2.5 This standard covers the design and construction of septic tank for small installations (up to 20 persons) as well as large installations.

0.2.6 The requirements for secondary treatment and disposal of septic tank effluent have been covered in Part 2 of this Code.

0.2.7 The title of the code which was originally 'Code of practice for design and construction of septic tank : Part I Small installations and Part II Large installations', has also been amended to read 'Code of practice for installation of septic tanks : Part I Design criteria and construction'.

0.3 In unsewered areas, if adequate water supply is available for flushing, treatment of the liquid waste in septic tanks is recommended.

0.4 This code of practice represents a standard of good practice and therefore takes the form of recommendation.

0.5 Septic tank offers a preliminary treatment of sewage prior to final disposal. Sewage is held in these tanks for some prescribed period during which time the suspended solids present in the storage settle down. The settled sludge and the supernatant liquor undergoes anaerobic digestion. The digestion results in appreciable reduction in the volume of sludge and reduction in organic matter in the liquid.

0.6 Unsatisfactory design, construction and maintenance of septic tanks constitute a health hazard. It is, therefore, considered essential to lay down minimum standards for guidance of concerned authorities. It is hoped that this code which has been prepared with a view to giving guidance on proper design, construction and maintenance of septic tanks, will be found useful by local bodies, public works departments and others engaged in this field.

0.7 For the purpose of deciding whether a particular requirement of this standard is complied with, the final value observed or calculated, expressing the result of a test or analysis, shall be rounded off in accordance with IS : 2-1960*. The number of significant places retained in the round off value should be the same as that of the specified value in this standard.

---

1. SCOPE

1.1 This code (Part 1) lays down recommendations for the design, layout, construction and maintenance of septic tanks. It is applicable to houses, flats, residential housing colonies, hostels and boarding schools where the number of users does not exceed 300 persons

2. TERMINOLOGY

2.0 For the purpose of this standard, the following definitions shall apply.

2.1 **Effluent** — The supernatant liquid discharge from a septic tank.

2.2 **Invert** — The lowest point of the interior of a sewer or drain at any cross-section.

2.3 **Scum** — The greasy and other substances floating on the surface of sewage.

2.4 **Septic Tank** — A water-tight single storeyed tank in which sewage is retained sufficiently long to permit sedimentation.

*Rules for rounding off numerical values (*revised*).

2.5 Sewage — The liquid waste of a household or community including human excreta.

2.6 Sludge — Sludge is the settled solid matter in semi-solid condition.

2.7 Surface Water — The run-off from precipitation and other water that flows over surface of the ground.

2.8 Supernatant Liquor — The layer of liquid overlying the settled solids which have separated from it.

2.9 Suspended Solids — The solids which are suspended in a sewage or effluent.

2.10 T. W. L. — The top water level in a tank.

2.11 Waste Water (Sullage) — The discharge from wash basins, sinks and similar appliances, which does not contain human excreta.

3. DESIGN CONSIDERATIONS

3.1 General — In unsewered areas, every house should have arrangements for its sewage being treated in a septic tank, effluent from which should be given secondary treatment either in a biological filter, upflow anaerobic filter, on the land or in a sub-surface disposal system.

3.1.1 Surface and subsoil water should not find way into the septic tank.

3.1.2 Normally, the septic tanks are designed for foul sewage (faecal matter and urine). Sullage wastes may be distributed crudely by throwing on the gardens or grassed areas and so dispersed and absorbed, or may be drained to a seepage pit or dispersion trench from which it overflows into or is absorbed by the surrounding soil.

NOTE — Pits and trenches for the disposal of sullage shall be so located as to avoid contamination of watercourses or underground water supplies.

3.1.3 Under no circumstances should effluent from a septic tank be allowed into an open channel drain or body of water without adequate treatment.

3.1.4 Wastes containing excessive detergents, grease and disinfectants should not be treated in septic tank as they adversely affect the anaerobic decomposition.

3.1.5 Where the incoming drain is steep due to site conditions, the last section of the drain, at least 12 m in length should not be laid at a gradient not steeper than 1 : 50 in order to minimize turbulence in the tank.

3.1.6 When the pumping arrangement is provided before the septic tanks the sewage from the pump should not be discharged directly into the

septic tank. Normally, the discharge from the pump is first lead into a tank and then the sewage is allowed to flow into the septic tank gravitationally and the provisions of 3.1.5 shall also be observed.

3.1.6.1 The rate of pumping of sewage shall not exceed three times D.W.F.

3.1.7 *Pipe Diameter* — For practical considerations, a minimum nominal diameter of 100 mm is recommended.

3.2 Layout

3.2.1 The layout should be as simple and direct as practicable.

3.2.2 The pipes should be laid, as far as possible, in straight lines in both vertical and horizontal planes; however, where bends are unavoidable, they should be long radius bend with cleaning eyes. Anything that is likely to cause irregularity of flow should be avoided.

3.2.3 At junctions of pipes in manholes, direction of flow from a branch connection should not make an angle exceeding 45° with the direction of flow in the main pipe.

3.2.4 A typical arrangement of the layout of septic tank sewerage system is illustrated in Fig. 1.

3.3 Location of Septic Tank

3.3.1 Septic tank should be located at a place open to sky, as far away as possible from the exterior of the wall of building and should not be located in swampy areas or areas prone to flooding. It should also be accessible for cleaning.

3.4 Septic Tank Design

3.4.1 *Sewage flow*

3.4.1.1 The maximum flow to the tank is based on the number of plumbing fixtures discharging simultaneously. For this purpose various sanitation facilities are equated in terms of fixtures units. Fixture equivalents are given in Table 1.

NOTE — Fixture unit is a quantity in terms of which the load producing effect of different plumbing fixtures on the plumbing system are expressed on some arbitrarily chosen scale. In the design of septic tank, it is taken as 9 litres per minute.

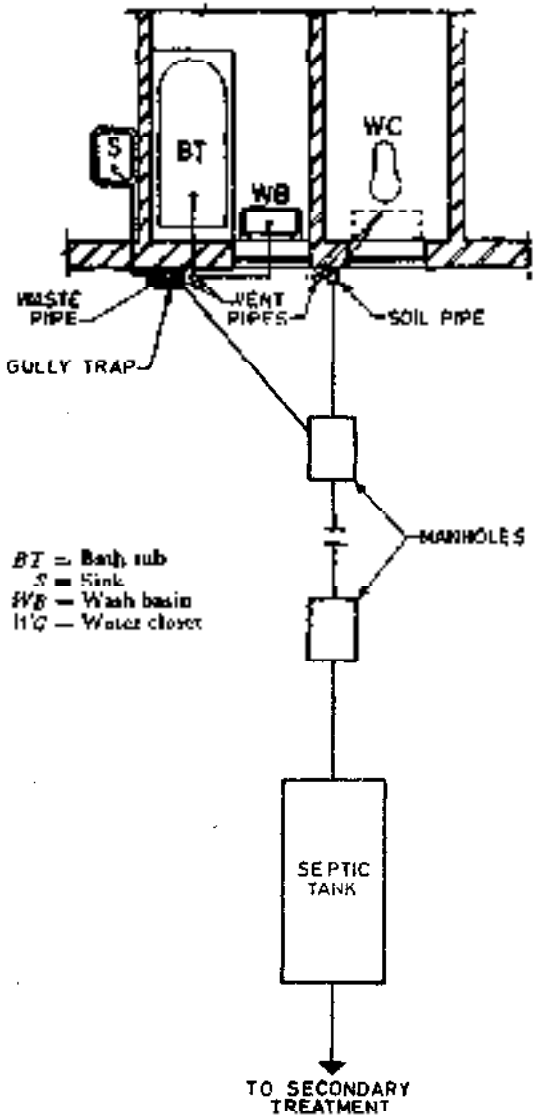


FIG. 1 TYPICAL LAYOUT OF A SEPTIC TANK SEWERAGE SYSTEM

TABLE 1 FIXTURE EQUIVALENT

(Clause 3.4.1.1)

Fixture	Equivalent Fixture Unit
Water closet	1
Bath	1/2
Wash basin/kitchen sink	1/2
Urinal (with autoflush)	1
Urinal (without autoflush)	1/2
Slop sink	1
Laboratory sink	2
Combination fixture	1
Shower bath	1
Bath tub	2
Drinking fountain	1/2
Ablution tap	1/2
Dish washer	1/2

3.4.1.2 The estimated number of fixture units and the number of fixture units that contribute to the peak discharge in small installations serving up to 20 persons, for residential housing colonies up to 200 persons and for hostels and boarding schools are given in Tables 2 to 4.

TABLE 2 ESTIMATED PEAK DISCHARGE FOR SMALL TANKS UP TO 20 USERS

Number of Users	Number of Fixture Units	Probable Number of Fixture Units Discharging Simultaneously	Probable Peak Discharge lpm
(1)	(2)	(3)	(4)
5	1	1	9
10	2	2	18
15	3	2	18
20	4	3	27

Note 1 — Number of fixture units is based on the assumption that each house consisting of 5 persons may have one WC which will discharge into septic tank.

Note 2 — Probable number of fixture units are based on 70 percent fixture units discharging simultaneously.

TABLE 3 ESTIMATED PEAK DISCHARGE FOR RESIDENTIAL COLONIES

(Clause 3.4.1.2)

No. of Users	No. of Households	No. of Fixture Units	Probable Peak Discharge lpm
(1)	(2)	(3)	(4)
50	10	20	108
100	20	40	216
150	30	60	324
200	40	80	432
300	60	120	640

NOTE 1 — Probable peak discharge is based on 60 percent fixtures units discharging simultaneously

NOTE 2 Each household consisting of 5 persons may have 1 WC, 1 bath and 1 wash basin/kitchen sink.

TABLE 4 ESTIMATED PEAK DISCHARGE FOR HOSTELS AND BOARDING SCHOOL

(Clause 3.4.1.2)

No. of Users	W. C.	Bath	Wash Basin/ Kitchen Sink	No. of Fixture Units	Probable Peak Discharge lpm
(1)	(2)	(3)	(4)	(5)	(6)
50	6	6	6	12	76
100	12	12	12	24	150
150	19	19	19	38	205
200	25	25	25	50	270
300	37	37	37	74	400

NOTE — Probable peak discharge is based on 70 percent of fixture units discharging simultaneously.

3.4.2 *Sedimentation*

3.4.2.1 The surface area of the tank required will be 0·92 m² for every 10 litres per minute of peak flow rate at a temperature of 25°C.

3.4.2.2 A minimum depth of sedimentation shall be 250 to 300 mm.

3.4.3 *Sludge Digestion*

3.4.3.1 Per capita suspended solids entering the tank may be taken as 70 g/day.

3.4.3.2 The capacity required for sludge digestion is 0·033 m³ per capita at 25°C.

3.4.3.3 Volume of digested sludge is normally 0·000 21 m³ per capita per day.

3.4.4 *Detention Time*

3.4.4.1 A septic tank designed on the basis of 3.4.1, 3.4.2 and 3.4.3 provides a detention period of 24 to 48 hours based on an average daily flow of sewage.

3.4.5 *Dimensions of Septic Tank*

3.4.5.1 Septic tank shall have minimum width of 750 mm, minimum depth of one metre below water level and a minimum liquid capacity of 1 000 litres.

3.4.5.2 For rectangular septic tanks, the length of the tank shall be 2 to 4 times the width. Suitable sizes of septic tanks are given in Appendix A.

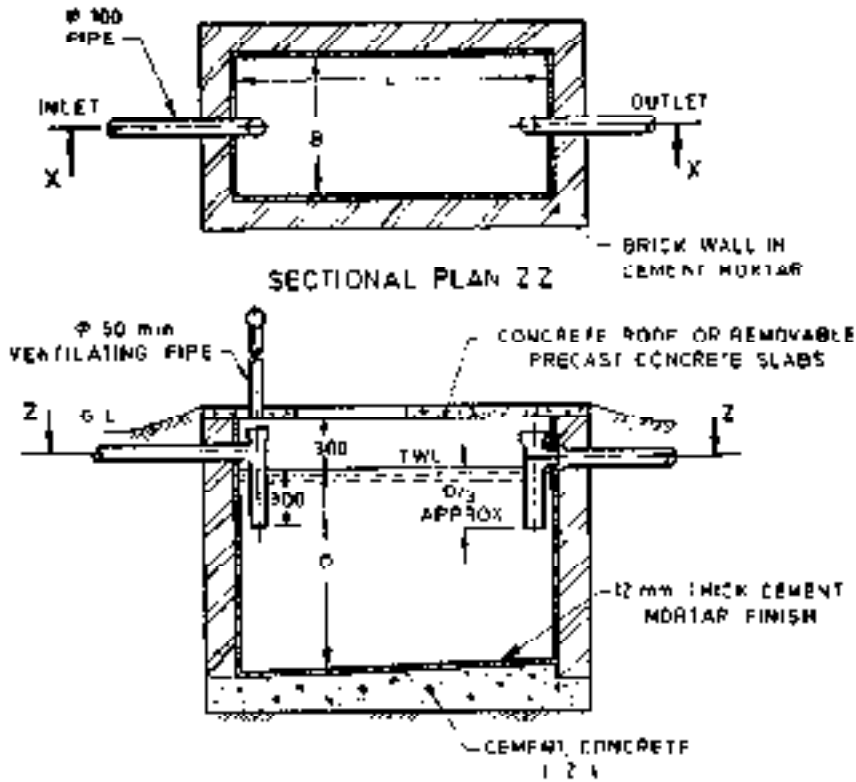
3.4.5.3 For circular tanks the minimum diameter shall not be less than 1·35 m and operating depth shall not be less than 1·0 m.

3.4.5.4 *Inlet* — The design of septic tank inlets shall be such as to introduce the crude sewage with the least possible disturbance of the settled sludge or the surface scum. For tanks not more than 1 200 mm wide, T-shaped dip-pipe not less than the nominal bore of incoming drain may be provided. The pipe shall be fixed inside the tank, with top limb rising above scum level and the bottom limb extending about 300 mm below the top water level. Typical sketch of the septic tank is given in Fig. 2 and 3.

For tanks in excess of 1200 mm in width, two or more submerged inlets are preferable. Typical sketch of the septic tank is shown in Fig. 4. One method of providing such inlets is by the use of submerged bends of the same nominal bore (not less than 100 mm) set as closely together as practical in a shallow sump formed within a small benched chamber (*see* Fig. 5). It is important that the invert of the benched channel be 50 mm above the top water level and the inlet ends of the submerged bends should be set flush with the floor of the sump which should be not less than 75 mm below top water level. The sump may be the full width of the chamber, but should not exceed 1·5 times the nominal bore of the inlet bends in other direction. The inverts of the outlet ends of these bends should be between 300 and 525 mm below top water level in the tank. A baffle should be provided 150 mm from the inlet end of the tank, extending 150 mm below the invert of the inlet pipes and 150 mm above the top water level.

3.4.5.5 *Outlet* — The final outlet for tanks which are less than 1 200 mm wide should be by 100 mm nominal bore dip-pipe fixed inside the tank with a top limb rising above scum level and the bottom limb extending to about 1/3 of the liquid depth below top water level. The invert of the outlet pipe shall be 50 mm below the invert of the inlet pipe.

For wider tanks, it is necessary to use a weir outlet extending the full width of the tank and protected by a scumboard fixed 150 mm from the weir and extending 150 mm above and 1/3 of liquid depth below the top water level. A deflector should be formed either in the structure of the end (outlet) wall or by a purpose-made deflector to prevent rising particles from reaching the outlet weir. This deflector should be located 150 mm below the base of the scum board and protrude 150 mm into the tank (*see* Fig. 4).



All dimensions in millimetres.

FIG. 2 TYPICAL SKETCH OF SINGLE COMPARTMENT SEPTIC TANK UP TO 20 USERS

3.4.6 *Partitions* — Where the capacity of a septic tank exceeds 2 000 litres, the tank may be divided into two chambers by means of a fixed durable partition. The partition shall be located so that the capacity of the first chamber is twice that of the second chamber. Suitable openings rectangular or circular with minimum dia 100 mm and maximum 150 mm shall be provided in the partition at approximately 300 mm below TWL.

3.4.7 For population of over 100, duplicating tanks, each providing half the total calculated capacity required, should be installed and operated in parallel. This arrangement permits all the flow to be passed through one unit while the other is being desludged. To enable the top water to be decanted when desludging, a decanting valve should be provided in the wall dividing the two tanks; the invert of this valve should be 625 mm below TWL.

3.4.8 *Free-Board* — A minimum free board of 300 mm should be provided.

3.4.9 *Access Openings and Cover* — Each compartment of a septic tank shall be provided with a rectangular access opening measuring not less 455 × 610 mm or a circular opening 500 mm diameter. The cover to access openings shall be of reinforced concrete or of cast iron. A cover shall incorporate a suitable lifting device and when in place after installation of the septic tank shall fit neatly and be sealed to prevent the ingress of water.

3.4.10 *Ventilating Pipe* — Every septic tank shall be provided with ventilating pipe of at least 50 mm diameter. The top of the pipe shall be provided with a suitable cage of mosquito proof mesh.

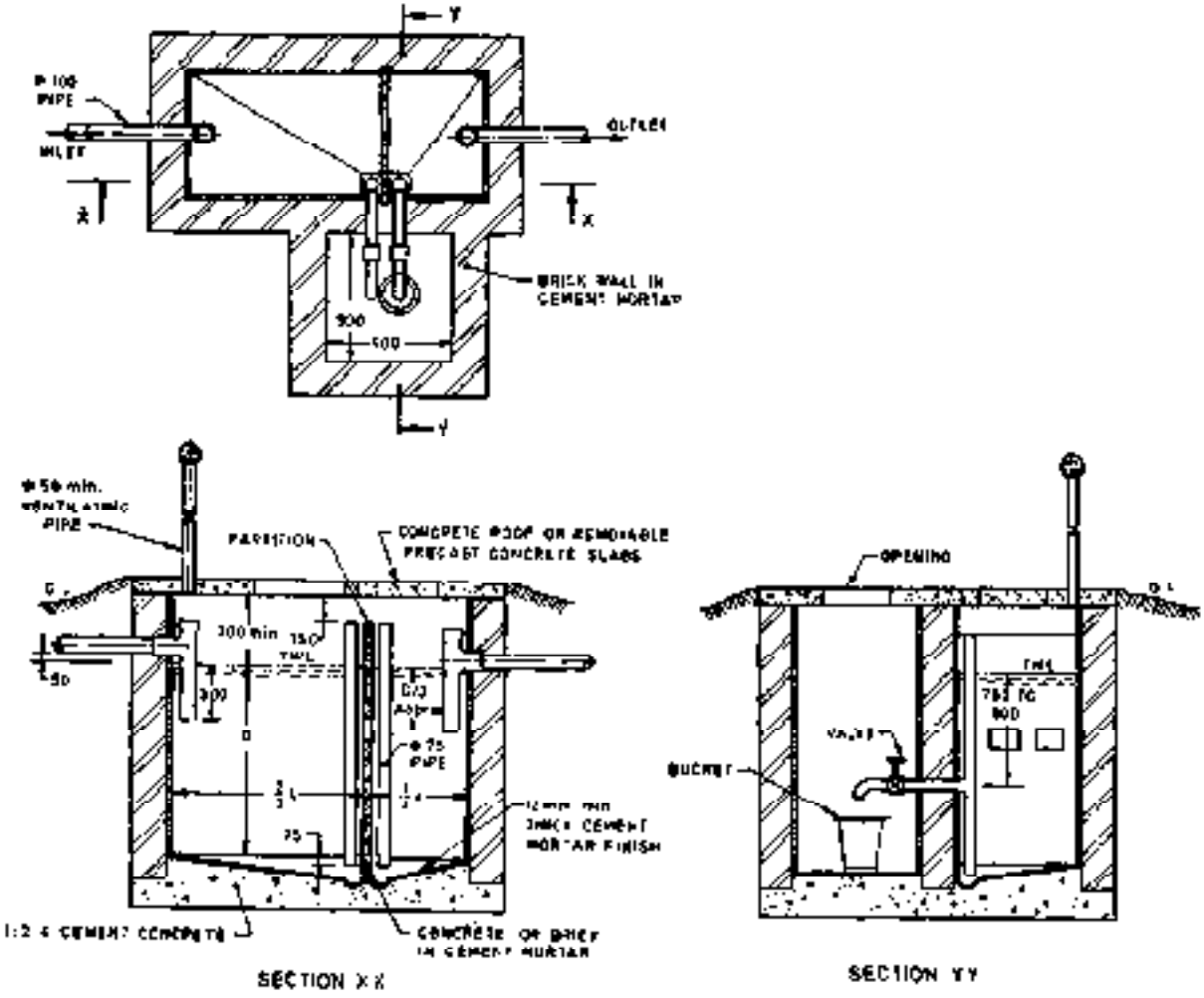
The ventilating pipe shall extend to a height which would cause no smell nuisance to any building in the area. Generally the ventilating pipe may extend to a height of about 2 m when the septic tank is at least 20 m away from the nearest building and to a height of 2 m above the top of the building when it is located closer than 20 metres. The ventilating pipe may also be connected to the normal soil ventilating system of the building where so desired.

4. SEPTIC TANK CONSTRUCTION

4.1 **Floor** — It is essential that the floor of the tank be water tight and of adequate strength to resist earth movement and to support the weight of the tank walls and contents.

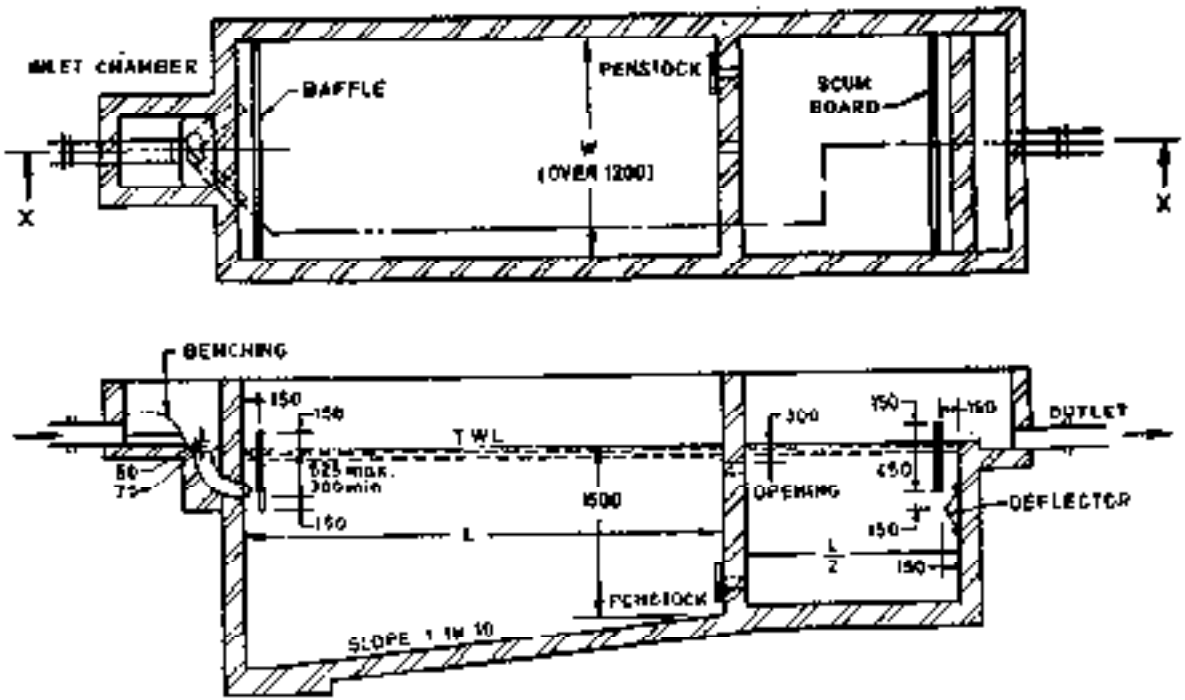
4.1.1 The floor may be of cement concrete of minimum M 15 grade (*see* IS : 456-1978*) and a minimum slope of 1 : 10 may be provided towards the sludge outlet to facilitate desludging.

*Code of practice for plain and reinforced concrete (*third revision*).



All dimensions in millimetres.

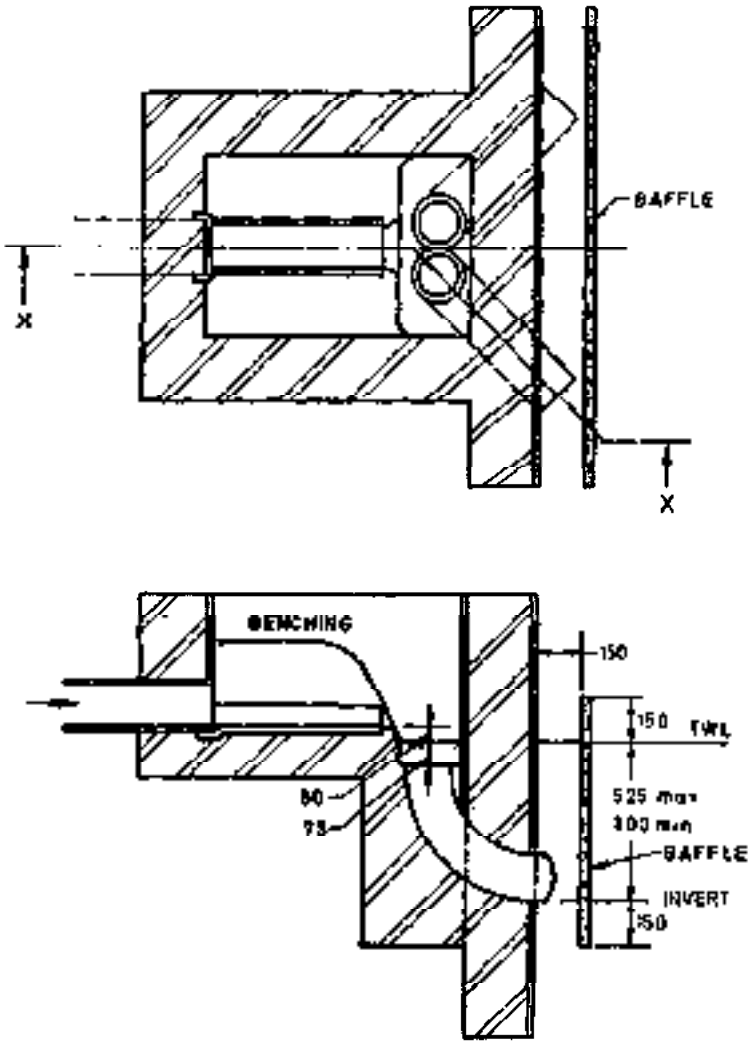
FIG. 3 TYPICAL SKETCH OF TWO COMPARTMENT SEPTIC TANK FOR POPULATION UP TO 50



SECTION X X

All dimensions in millimetres.

FIG. 4 TYPICAL SKETCH OF TWO COMPARTMENT SEPTIC TANK FOR POPULATIONS OVER 50



All dimensions in millimetres.

FIG. 5 TWIN INLET FOR TANKS IN EXCESS OF 1 200 mm WIDE

4.2 Walls — The walls should be of such thickness as to provide adequate strength and watertightness.

4.2.2 Walls built out of brick should not be less than 200 mm thick and should be plastered to a minimum thickness of 12 mm inside and outside with cement mortar not weaker than 1 : 3; where they are built out of the stone masonary. They should have a minimum thickness of 370 mm.

5. SLUDGE WITHDRAWAL

5.1 Half yearly or yearly desludging of septic tank is desirable. Small domestic tanks, for economic reasons, may be cleaned at least once in 2 years provided the tank is not overloaded due to use by more than the number for which it is designed.

NOTE — Frequent desludging inhibits the anaerobic action in the tank. Normally, the tanks are cleaned when the sum of the depth of the scum and the sludge is observed to exceed half the depth of the tank.

5.2 A portion of sludge not less than 25 mm in depth should be left behind in the tank bottom which acts as the seeding material for the fresh deposits.

5.3 The digested sludge should be withdrawn through a dip pipe of not less than 150 mm dia under a hydrostatic pressure of at least 450 mm. The sludge pipe shall deliver the sludge to the sump and be provided with a delivery valve to draw the sludge as required. Portable pumps may also be used for desludging in which case there will be no need for sludge pipe or sludge pump. Manual handling of sludge should be avoided.

5.3.1 When removal of the sludge is carried out the scum in the first tank should not be disturbed more than necessary, the scum is needed to ensure efficient operation.

5.4 Sludge from septic tanks may be delivered into covered pits or into a suitable vehicle for removal from the site. Spreading of sludge on the ground in the vicinity should not be allowed.

6. COMMISSIONING OF SEPTIC TANK

6.1 The sewerage system should be complete and ready for operation before connection is made to the building.

6.2 The tank should be filled with water to its outlet level before the sewerage is let into the tank. It should, preferably, be seeded with small quantities of well digested sludge obtained from septic tanks or sludge

digestion tanks. In absence of digested sludge a small quantity of decaying organic matter, such as digested cow dung may be introduced.

7. DISPOSAL OF SEPTIC TANK EFFLUENT

7.1 Effluent from the septic tank shall be disposed of by one of the methods given in IS : 2470 (Part 2)-1985*.

APPENDIX A

(*Clause* 3.4.5.2)

SIZES OF SEPTIC TANK

A-1. Recommended sizes of septic tanks for 20 users are given in Table 5.

TABLE 5 RECOMMENDED SIZES OF SEPTIC TANK FOR 20 USERS

No. of Users	Length	Breadth	Liquid Depth (Cleaning Interval of)	
			1 Year	2 Year
(1)	(2)	(3)	(4)	(5)
	m	m	m	m
5	1·5	0·75	1·0	1·05
10	2·0	0·90	1·0	1·40
15	2·6	0·90	1·3	2·00
20	2·3	1·10	1·3	1·80

NOTE 1 — The capacities are recommended on the assumption that discharge from only WC will be treated in the septic tank.

NOTE 2 — A provision of 300 mm should be made for free board.

NOTE 3 — The sizes of septic tank are based on certain assumptions (see 3.4), while choosing the size of septic tank exact calculations shall be made.

*Code of practice for installation of septic tank : Part 2 Secondary treatment and disposal of septic tank effluents (*second revision*).

A-2. Recommended sizes of septic tank for housing colonies (up to 300 persons) and for hostels and boarding schools are given in Table 6 and 7 respectively.

TABLE 6 RECOMMENDED SIZES OF SEPTIC TANKS FOR RESIDENTIAL COLONIES

No. of Users	Length	Breadth	Liquid Depth (Cleaning Interval of)	
			1 Year	2 Year
(1)	(2)	(3)	(4)	(5)
	m	m	m	m
50	5·0	2·0	1·0	1·24
100	7·5	2·65	1·0	1·24
150	10·0	3·0	1·0	1·24
200	12·0	3.3	1·0	1·24
300	15·0	4·0	1·0	1·24

NOTE 1 — A provision of 300 mm should be made for free board.

NOTE 2 — The sizes of the septic tank are based on certain assumptions (*see* 3.4) while choosing the size of septic tank, exact calculation shall be made.

NOTE 3 — For population over 100, the tank may be divided into independent parallel chambers for ease of maintenance and cleaning.

TABLE 7 RECOMMENDED SIZES OF SEPTIC TANKS FOR HOSTELS AND BOARDING SCHOOLS

No. of Users	Length *L*	Width *B*	Liquid Depth (*D*) for Stated Intervals of Sludge Withdrawal	
			Once in a Year	Once in 2 Years
(1)	(2)	(3)	(4)	(5)
	m	m	m	m
50	5·0	1·6	1·3	1·4
100	5·0	2·5	1·4	1·9
150	7·7	2·4	1·8	1·7
200	8·9	2·7	1·4	1·9
300	10·7	3·9	1·4	1·7

NOTE 1 — A provision of 300 mm should be made for free board.

NOTE 2 — The sizes of the septic tank are based on certain assumptions (*see* 3.4), while choosing the size of septic tank exact calculation shall be made.

NOTE 3 — For population over 100, the tank may be divided into independent parallel chamber for ease of maintenance and cleaning.

(*Continued from page 2*)

Water Supply and Plumbing Subcommittee, BDC 24 : 1

Members	*Representing*
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6-8-56C L. N. Gupta Marg (Nampally Station Road), HYDERABAD 500001	23 10 83
R14 Yudhister Marg, C Scheme, JAIPUR 302006	[6 34 71 6 98 32
†17/418 B Sarvodaya Nagar, KANPUR 208005	[21 68 76 21 82 92
Patliputra Industrial Estate, PATNA 800013	6 23 05
T.C. No. 14/1421, University P.O., Palayam TRIVANDRUM 695035	[6 21 04 6 21 17
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Institution of Engineers (India) Building, 1332 Shivaji Nagar, PUNE 411005	5 24 35

*Sales Office in Calcutta is at 5 Chowringhee Approach, P.O. Princep Street, Calcutta 700072 — 27 58 00

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नगर पालिका परिषद
Office of Municipal Council
श्री विजया पुरम
Sri Vijaya Puram

DETAILS OF DESLUGING OPERATORS

The following are the list of desludging operators, 02 SVPMC & 07 Private Players for desludging from households and transporting to 42 KLD FSTP situated at Brookshabad, Sri Vijaya Puram for onward treatment and processing:

S.No.	Name of Operator	Capacity of Tanker	Vehicle No.
1.	Merchant Navy Septic Tanker	4,500 ltrs.	AN01 L8989
2.		4,500 ltrs.	AN01 Q8989
3.	Penquinn Marine Services	4,500 ltrs.	AN01 T8989
4.	Manikanta Septic Tanker	4,500 ltrs.	AN01 P9691
5.	Venkatshiva Septic Tanker	4,500 ltrs.	AN01 G8341
6.	Shree Venkateshwara SHG	10,000 ltrs.	AN01 R2860
7.	M/s Bhogesh Mahalaxmi Septic Tanker	4,500 ltrs.	AN01 V3040
8.	SVPMC Septic Tanker	8,000 ltrs.	AN01 H0241
9.		4,500 ltrs.	AN01 R4833
	Total capacity	49,500 litres	-

e- TENDER INDEX

3954

Name of work: *Construction of 60 KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology)*

This Agreement contains 86 A5 *pages serially from Page No.* 01 A6 . 86 A1

Superintending Engineer
Municipal Council

Executive Engineer-III (Works)
Municipal Council

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Proprietor

EE-III (Works)

Issued to:	M/s. D.D[illegible]s.,

3956

NIT No:	01/SE/PBMC/PBSPL/2022-23

Name of work: - *Construction of 60 KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology)*

Amount put to Tender: -	₹.3,08,52,564.00
Earnest Money: -	₹.6,17,051.00
Time of Completion: -	06 (Six) Months
Tendered Amount: -	₹.2,99,93,699.00

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e-Tender ID:	2023_PMBC_10205_1

3958 1261

e-TENDER NOTICE

The Executive Engineer-III (Works), Port Blair Municipal Council on behalf of the Secretary, Port Blair Municipal Council from appropriate contractors of CPWD, APWD, ALHW, MES and P&T for the following work.

Sl.No	Name of Work	Estimated Cost put to Tender	Earnest Money (₹.)	Time of Completion
1	Construction of 80 KLD Faecal Sludge Treatment Plant based on Hyper Cure (Hybrid Technology)	₹.1,08,52,364.00	₹.6,17,051.00	06 (Six) Months

Note: Earnest Money should be in the form of DD from Nationalized Banks/Scheduled Banks validated for 6 months from the date of submission of documents.

SCHEDULE

Bid document will be available for download from	**28.04.2023, 9:00 AM**
Bid document can be downloaded up to	**19.05.2023, 3:00 PM**
Seeking pre-bid clarification on tender document	**Upto NA 11:00 AM by uploading queries on website:"eprocure.andaman.gov.in" The clarifications will be uploaded on the same web portal by: The Executive Engineer-III (Works), PBMC**
Last date & time for submission of tenders / bids online	**19.05.2023, 3:00 PM**
Last date to submit the EMD,Certificate of Work Experience and PAN Card physically or by post should reach to: The Executive Engineer-III (Works) PBMC, Port Blair-744101	**19.05.2023, on or before 3:00 PM**
Date & time of opening of bid	**19.05.2023, 3:30 PM**

The terms and conditions of the tenders are prescribed below for adherence by the bidders.

1. By participating in the bid it will be presumed that the bidders accept the terms and conditions of the tender stipulated here under.
2. Instructions for submission of Bid online through "**eprocure.andaman.gov.in**"

a) Bids are required to be submitted online, through the website "**eprocure.andaman.gov.in**" only.

b) Before submission of bids, bidders are advised to go through the help manual availeble in the home page of website "**eprocure.andaman.gov.in**".

c) In case of any assistance the bidders may call the helpline numbers are also available in home page of website "**eprocure.andaman.gov.in**".

3. The enlistment of contractors should be valid on the last date of online sale of tender document.
4. Tenderer can view the bids submitted by other competitors immediately after opening the tender through the system.

List of Documents to be scanned and uploaded within the period of bid submission:

1. Treasury Challan/Demand Draft/Pay order or Banker's Cheque /Deposit at Call Receipt/FDR/ Bank Guarantee of any Scheduled Bank against EMD.
2. Scanned copy ofCertificate of Work Experience.
3. Scanned copy of PAN Card.
4. Scanned copy of Certificate of GST Registration.

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GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT
NOTICE INVITING e-TENDER

Item rate/percentage rate bids are invited on behalf of Secretary, Municipal Council from approved and eligible contractors of CPWD , A.P.W.D., M.E.S, A.L.H.W and P&T dealing with building and roads.

Name of Work:- ***Construction of 60 KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology)***

The enlistment of the contractors should be valid on the last date of submission of bids.
In case the last date of submission of bid is extended, the enlistment of contractor should be valid on the original date of submission of bids.

1.1 The work is estimated to cost ₹.3,08,52,564.00 This estimate, however, is given merely as a rough guide.

1.1.1 The authority competent to approve NIT for the combined cost and belonging to the major discipline will consolidate NITs for calling the bids. He will also nominate Division which will deal with all matters relating to the invitation of bids.

For composite bid, besides indicating the combined estimated cost put to bid, should clearly indicate the estimated cost of each component separately. The eligibility of bidders will correspond to the combined estimated cost of different components put to bid.

1.2 Intending bidders is eligible to submit the bid provided he has definite proof from the appropriate authority, which shall be to the satisfaction of the competent authority, of having satisfactorily completed similar works of magnitude specified below:-

Criteria of eligibility for issue of bid documents

1.2.1 **Conditions for non-CPWD contractor only, if tenders are also open to non-CPWD contractor.**

For works estimated to cost up to Rs. 15 Crore.

Three similar works each of value not less than 40% of estimated cost or two similar works each of value not less than 50% of estimated cost or one similar work of value not less than 80% of estimated cost (rounded to nearest ' 10 lac) in last 7 years ending last day of the month previous to the one in which the tenders are invited.

For the purpose of this clause 'Similar Work' means the works of Building Works.

contractors also, then class II contractors of APWD shall also be eligible if they satisfy the eligibility criteria

1.2.2 **Criteria of eligibility for CPWD as well as non-CPWD contractors.**

For works estimated cost above Rs. 15 Crore.

Three similar works each of value not less than 40 % of estimated cost or two similar work each of value

The value of executed works shall be brought to current costing level by enhancing the actual value of work at simple rate of 7% per annum, calculated from the date of completion to the last date of receipt of application for tender.

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2 Agreement shall be drawn with the successful bidders on prescribed Form No. CPWD 7/8 (or other Standard Form as mentioned) which is available as a Govt. of India Publication and also available on website www.cpwd.gov.in. Bidders shall quote his rates as per various terms and conditions of the said form which will form part of the agreement.

3 The time allowed for carrying out the work will be 06 (Six) Months from the date of Start as defined in Schedule "F" or from the first date of handing over of the site, whichever is later, in accordance with the phasing, if any, indicated in the tender documents.

4 The site for the work is available .

The site for the work shall be made available in parts specified below:-

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(ii) The architectural and structural drawing for the work is available OR

The architectural and structural drawings shall be made available in phased manner, as per requirement of the same as per approved programme of completion submitted by the contractor after award of work.

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5 The bid document consisting of plans, specifications, the schedule of quantities of various types of items to be executed and the set of terms and conditions of the contract to be complied with and other necessary documents except Standard General Conditions of Contract Form can be seen on website www.and.nic.in or www.eprocure.andaman.gov.in free of cost.

6 After submission of the bid the contractor can re-submit revised bid any number of times but before last time and date of submission of bid as notified.

7 While submitting the revised bid, contractor can revise the rate of one or more item(s) any number of times (he need not re-enter rate of all the items) but before last time and date of submission of bid as notified.

8 When bids are invited in three stage system and if it is desired to submit revised financial bid then it shall be mandatory to submit revised financial bid. If not submitted then the bid submitted earlier shall become invalid.

Earnest Money in the form of Treasury Challan or Demand Draft or Pay order or Banker's Cheque or Deposit at Call Receipt or Fixed Deposit Receipt (drawn in favour of Executive Engineer-III (Works), Municipal Council shall be scanned and uploaded to the e-Tendering website within the period of bid submission.

A part of earnest money is acceptable in the form of bank guarantee also. In such case, minimum 50% of earnest money or Rs. 20 lac, whichever is less, shall have to be deposited in shape prescribed above, and balance may be deposited in shape of Bank Guarantee of any scheduled bank having validity for six months or more from the last date of receipt of bids which is to be scanned and uploaded by the intending bidders.

The physical EMD of the scanned copy of EMD uploaded shall be deposited by the lowest bidder within a week after opening of financial bid failing which the bid shall be rejected and enlistment of the agency shall be withdrawn by the enlisting authority. The agency shall be debarred from tendering in PBMC.

The following undertaking in this regard shall also be uploaded by the intending bidders:-

9 "The Physical EMD shall be deposited by me/us with the Executive Engineer-III (Works) calling the bid in case I/we become the lowest bidder within a week of the opening of financial bid otherwise department may reject the bid and also take action to withdraw my/our enlistment/debar me/us from tendering in PBMC."

Copy of Enlistment Order and certificate of work experience and other documents as specified in the press notice shall be scanned and uploaded to the e-Tendering website within the period of bid submission. However, certified copy of all the scanned and uploaded documents as specified in press notice shall have to be submitted by the lowest bidder only along with physical EMD of the scanned copy of EMD uploaded within a week physically in the office of tender opening authority.

Online bid documents submitted by intending bidders shall be opened only of those bidders who has deposited / submitted Earnest Money Deposit and other documents scanned and uploaded are found in order. The bid submitted shall be opened at 03.30 PM on 19.05.2023

10 The bid submitted shall become invalid and e-Tender processing fee shall not be refunded if:

(i) The bidder is found ineligible.

(ii) The bidder does not upload all the documents (including service tax registration/ VAT registration/ Sales Tax registration) as stipulated in the bid document including the undertaking about deposition of physical EMD of the scanned copy of EMD uploaded.

(iii) If any discrepancy is noticed between the documents as uploaded at the time of submission of bid and hard copies as submitted physically by the lowest bidder in the office of bid opening authority.

(iv) **The lowest bidder does not deposit physical EMD within a week of opening of bid.**

11 The contractor whose bid is accepted will be required to furnish **performance guarantee of 5% (Five Percent)** of the bid amount within the period specified in Schedule F. This guarantee shall be in the form of cash (in case guarantee amount is less than Rs. 10000/-) or Deposit at Call receipt of any scheduled bank/Banker's cheque of any scheduled bank/Demand Draft of any scheduled bank/ Pay order of any Scheduled Bank of any scheduled bank (in case guarantee amount is less than Rs. 1,00,000/-) or Government Securities or Fixed Deposit Receipts or Guarantee Bonds of any Scheduled Bank or the State Bank of India in accordance with the prescribed form. In case the contractor fails to deposit the said performance guarantee within the period as indicated in Schedule 'F', including the extended period if any, the Earnest Money deposited by the contractor shall be forfeited automatically without any notice to the contractor. **The earnest money deposited alongwith bid shall be returned after receiving the aforesaid performance guarantee.**

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The description of the work is as follows:

12 Intending Bidders are advised to inspect and examine the site and its surroundings and satisfy themselves before submitting their bids as to the nature of the ground and sub-soil (so far as is practicable), the form and nature of the site, the means of access to the site, the accommodation they may require and in general shall themselves obtain all necessary information as to risks, contingencies and other circumstances which may influence or affect their bid. A bidders shall be deemed to have full knowledge of the site whether he inspects it or not and no extra charge consequent on any misunderstanding or otherwise shall be allowed. The bidders shall be responsible for arranging and maintaining at his own cost all materials, tools & plants, water, electricity access, facilities for workers and all other services required for executing the work unless otherwise specifically provided for in the contract documents. Submission of a bid by a bidders implies that he has read this notice and all other contract documents and has made himself aware of the scope and specifications of the work to be done and of conditions and rates at which stores, tools and plant, etc. will be issued to him by the Government and local conditions and other factors having a bearing on the execution of the work.

13 The competent authority on behalf of the Secretary, Municipal Council does not bind itself to accept the lowest or any other bid and reserves to itself the authority to reject any or all the bids received without the assignment of any reason. All bids in which any of the prescribed condition is not fulfilled or any condition including that of conditional rebate is put forth by the bidders shall be summarily rejected.

14 Canvassing whether directly or indirectly, in connection with bidders is strictly prohibited and the bids submitted by the contractors who resort to canvassing will be liable for rejection.

15 The competent authority on behalf of Secretary, Municipal Council reserves to himself the right of accepting the whole or any part of the bid and the bidders shall be bound to perform the same at the rate quoted.

16 The contractor shall not be permitted to bid for works in the Port Blair Municipal Council (Division in case of contractors of Horticulture/Nursery category) responsible for award and execution of contracts, in which his near relative is posted a Divisional Accountant or as an officer in any capacity between the grades of Superintending Engineer and Junior Engineer (both inclusive). He shall also intimate the names of persons who are working with him in any capacity or are subsequently employed by him and who are near relatives to any gazetted officer in the Central Public Works Department or in the Ministry of Urban Development. Any breach of this condition by the contractor would render him liable to be removed from the approved list of contractors of this Department.

17 No Engineer of Gazetted Rank or other Gazetted Officer employed in Engineering or Administrative duties in an Engineering Department of the Government of India is allowed to work as a contractor for a period of one year after his retirement from Government service, without the prior permission of the Government of India in writing. This contract is liable to be cancelled if either the contractor or any of his employees is found any time to be such a person who had not obtained the permission of the Government of India as aforesaid before submission of the bid or engagement in the contractor's service.

18 **The bid for the works shall remain open for acceptance for a period of thirty/ forty five/ sixty/ ninety (30/45/60/90) days from the date of opening of bids in case of single bid system/ Ninety(90) days from the date of opening of technical bid in case bids are invited on 2 bid/ envelop system/ One hundred twenty(120) days from the date of opening of technical bid in case bids are invited on 3 bid/envelope system for specialized work (strike out as the case may be).** If any bidders withdraws his bid before the said period or issue of letter of acceptance, whichever is earlier, or makes any modifications in the terms and conditions of the bid which are not acceptable to the department, then the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit 50% of the said earnest money as aforesaid. Further the bidders shall not be allowed to participate in the rebidding process of the work.

19 This notice inviting Bid shall form a part of the contract document. The successful bidders/contractor, on acceptance of his bid by the Accepting Authority shall within 15 days from the stipulated date of start of the work, sign the contract consisting of:-

(a) The Notice Inviting Bid, all the documents including additional conditions, specifications and drawings, if any, forming part of the bid as uploaded at the time of invitation of bid and the rates quoted online at the time of submission of bid and acceptance thereof together with any correspondence leading thereto.

(b) Standard C.P.W.D. Form 7/8 or other Standard C.P.W.D. Form as applicable.

20 **For Composite Tenders**

20.1.1 The Executive Engineer in charge of the major component will call bids for the composite work. The cost of bid document and Earnest Money will be fixed with respect to the combined estimated cost put to tender for the composite bid.

20.1.2 The bid document will include following three components:

Part A:- CPWD-6, CPWD-7/8 including schedule A to F for the major component of the work, Standard General Conditions of Contract for CPWD 2014 as amended/modified up to .....

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Part B: - General / specific conditions, specifications and schedule of quantities applicable to major component of the work.

Part C:- Schedule A to F for minor component of the work. (SE/EE in charge of major component shall also be competent authority under clause 2 and clause 5 as mentioned in schedule A to F for major components). General/specific conditions, specifications and schedule of quantities applicable to minor component(s) of the work.

20.1.3 The bidders must associate himself, with agencies of the appropriate class eligible to bid for each of the minor component individually.

20.1.4 The eligible bidders shall quote rates for all items of major component as well as for all items of minor components of work.

20.1.5 After acceptance of the bid by competent authority, the EE in charge of major component of the work shall issue letter of award on behalf of the President of India. After the work is awarded, the main contractor will have to enter into one agreement with EE in charge of major component and has also to sign two or more copies of agreement depending upon number of EE's/DDH in charge of minor components. One such signed set of agreement shall be handed over to EE/DDH in charge of minor component(s). EE of major component will operate Part A and Part B of the agreement. EE/DDH in charge of minor component(s) shall operate **Part C** along with **Part A** of the agreement.

20.1.6 Entire work under the scope of composite bid including major and all minor components shall be executed under one agreement.

20.1.7 Security Deposit will be worked out separately for each component corresponding to the estimated cost of the respective component of works.

20.1.8 The main contractor has to associate agency(s) for minor component(s) conforming to eligibility criteria as defined in the bid document and has to submit detail of such agency(s) to Engineer-in-charge of minor component(s) within prescribed time. Name of the agency(s) to be associated shall be approved by Engineer-in-charge of minor component(s).

20.1.9 In case the main contractor intends to change any of the above agency/agencies during the operation of the contract, he shall obtain prior approval of Engineer-in-charge of minor component. The new agency/agencies shall also have to satisfy the laid down eligibility criteria. In case Engineer-in-charge is not satisfied with the performance of any agency, he can direct the contractor to change the agency executing such items of work and this shall be binding on the contractor.

20.1.10 The main contractor has to enter into agreement with contractor(s) associated by him for execution of minor component(s). Copy of such agreement shall be submitted to EE/ DDH in charge of each minor component as well as to EE in charge of major component.
In case of change of associate contractor, the main contractor has to enter into agreement with the new contractor associated by him.

20.1.11 Running payment for the major component shall be made by EE of major discipline to the main contractor. Running payment for minor components shall be made by the Engineerin-charge of the discipline of minor component directly to the main contractor.

20.1.12 A ***The composite work shall be treated as complete when all the components of the work are complete. The completion certificate of the composite work shall be recorded by Engineer-in-charge of major component after record of completion certificate of all other components.***

20.1.12 B Final bill of whole work shall be finalized and paid by the EE of major component. Engineer(s) in charge of minor component(s) will prepare and pass the final bill for their component of work and pass on the same to the EE of major component for including in the final bill for composite contract.

Signature of Divisional Officer/Sub-Divisional Officer
For & on behalf of Secretary, Municipal Council

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GOVERNMENT OF INDIA

CENTRAL PUBLIC WORKS DEPARTMENT

General Rules & Directions

1 All work proposed for execution by contract will be notified in a form of invitation to tender pasted in public places and signed by the officer inviting tender or by publication in News papers as the case may be. This form will state the work to be carried out, as well as the date for submitting and opening tenders and the time allowed for carrying out the work, also the amount of earnest money to be deposited with the tender, and the amount of the security deposit and performance guarantee to be deposited by the successful tenderer and the percentage, if any to be deducted from bills. Copies of the specifications, designs and drawing and any other documents required in connection with the work, signed for the purpose of identification by the officer, inviting tender shall also be open for inspection by the contractor at the office of officer inviting tender during office hours.

2 In the event of the tender being submitted by a firm, it must be signed separately by each partner thereof or in the event of the absence of any partner, it must be signed on his behalf by a person holding a power of attorney authorizing him to do so, such power of attorney to be produced with the tender, and it must disclose that the firm is duly registered under the Indian Partnership Act 1932.

3 Receipts for payment made on account of work, when executed by a firm must also be signed by all the partners, except, where contractors are described in their tender as a firm in which case the receipts must be signed in the name of the firm by one of the partners, or by some other person having due authority to give effectual receipts for the firm.

Applicable for item Rate Tender only (CPWD-8)

4 Any person who submits a tender shall fill up the usual printed form, stating at what rate he is willing to undertake each item of the work. Tenders, which propose any alteration in the work specified in the said form of inviting to tender, or in the time allowed for carrying out the work, or which contain any other conditions of any sort, including conditional rebates, will be summarily rejected. No single tender shall include more than One work, but contractors who wish to tender for two or more works shall submit separate tender for each. Tender shall have the name and number of the works to which they refer, written on the envelopes.

The rate(s) must be quoted in decimal coinage. Amounts must be quoted in full rupees by ignoring fifty paisa and considering more then fifty paisa as rupee one.

Applicable for percentage Rate Tender only (CPWD-7)

4A In case of Percentage Rate Tender, tenderer shall fill up the usual printed form, stating at what percentage below/above (in figures as well as in word) the total estimated cost given in schedule of quantities at Schedule-A, he will be willing to execute the work.The tender submitted shall be treated as invalid if:

i) The Contractor does not quote percentage above/ below on the total amount of tender or any section/ sub head of the tender.

ii) The percentage above /below is different in figures & words both on the total amount of tender or any section/ sub head of the tender.

iii) The percentage quoted above /below is different in figures & words both on the amount of tender or any section/ sub head of the tender.

Tenders, which propose any alternation in the work specified in the said form of invitation to tender, or in the time allowed for carrying out the work, or which contain any other conditions of any sort including conditional rebates, will be summarily rejected. No single tender shall include more than one work, but contractors who wish to tender for two or more works shall submit separate tender for each.Tender shall have the name and number of the works to which they refer, written on the envelopes.

4B In case of lowest tendered amount (estimated cost+amount worked on the basis of percentage above/below) of two or more contractors is same, such lowest contractors will be asked to submit sealed revised offer in the form of letter mentioning percentage above/below on estimated cost of tender including all subsections/sub heads as the case may be, but the revised percentage quoted above/below on tendered cost or on each sub sections/ sub heads should not be higher than the percentage quoted at the time of submission of tender.The lowest tender shall be the decided on the basis of revised offers.

In case any of such contractor refuses to submit revised offer, then it shall be treated as withdrawal of his tender before acceptance and 60% of earnest money shall be forfeited.

If the revised tendered amount of two or more contractors received in revised offer is again found to be equal, the lowest tender among such contractors, shall be decided by draw of lots in the presence of SE of the circle, EE(s) in-charge of major & minor components, EE(P) or EE(HQ) of the circle & the lowest contractors those have quoted equal amount of tenders.

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In case of all the lowest contractors those have quoted same tendered amount, refuse to submit revised offers, then tenders are to be recalled after forfeiting 50% of EMD of each contractors.
Contractor(s), whose earnest money is forfeited because of non-submission of revised offer, shall not be allowed to participate in the retendering process of the work.

5 The officer inviting tender or his duly authorized assistant will open tenders in the presence of any intending contractors who may be present at the time and will enter the amounts of the several tenders in a comparative statement in a suitable form. In the event if a tender being accepted, a receipt for the earnest money forwarded therewith shall thereupon be given to the contractor who shall thereupon for the purpose of identification sign copies of the specifications and other documents mentioned in Rules. In the event of a tender being rejected, the earnest money forwarded with such unaccepted tender shall thereupon be returned to the contractor remitting the same, without any interest.

6 The officer inviting tenders shall have the right of rejecting all or any of the tenders and will not be bound to accept the lowest or any other tender.

7 The receipt of an accountant or clerk for any money paid by the contractor will not be considered as any acknowledgment or payment to the officer inviting tender and the contractor shall be responsible for seeing that he procures a receipt signed by the officer inviting tender of a duly authorized Cashier.

8 The memorandum of work tendered for and the schedule of materials to be supplied by the department and their issue-rates, shall be filled and completed in the office of the officer inviting tender before the tender form is issued. If a form is issued to an intending tenderer without having been so filled in and incomplete, he shall request the office to have this done before he completes and delivers his tender.

9 The tenderers shall sign a declaration under the officials Secret Act 1923, for maintaining secrecy of the tender documents drawings or other records connected with the work given to them. The unsuccessful tenderers shall return all the drawings given to them.

9A Use of correcting fluid any where in tender document is not permited. Such tender is liable for rejection.

Applicable for item Rate Tender only (CPWD-8)

10 In the case of Item Rate Tenders, only rates quoted shall be considered. Any tender containing percentage below/above the rates quoted is liable to be rejected. Rates quoted by the contractor in item rate tender in figures and words shall be accurately filled in so that there is no discrepancy in the rates written in figure and words. However, if a discrepancy is found the rates which corresponds with the amount worked out by the contractor shall unless otherwise proved be taken as correct. If the amount of an item is not worked out by the contractor or it does not correspond with the rates written either in figure or in words, then rates quoted by the contractor in words shall be taken as correct. Where the rates quoted by the contractor in figure and in words tally but the amount is not worked out correctly, the rates quoted by the contractor will unless otherwise proved be taken correct and not the amount.

In event no rate has been quoted for any item(s) along space both in figures, works and amount blank it will be presumed that the contractor has included cost of these items in other items and rate for such items will be considered as zero and will be required to the executed accordingly.

Applicable for percentage Rate Tender only (CPWD-8)

10A In case of percentage Rate Tender only percentage quoted shall be considered. Any tenderd containing item rates is liable to be rejected. Percentage quoted by the contractor in percentage rate tender shall be accurately filled in figures and words, so that there is no discrepancy. However if the contractor has worked out the amount of the tender and if any discrepancy is found in the percentage quoted in words and figures, the percentage which corresponds with the amount worked out by the contractor, shall unless otherwise proved, be taken as correct.

If the amount of the tender is not worked out by the contractor or it does not correspond with the percentage written either in figure or in words, then the percentage quoted by the contractor in words shall be taken as correct. Where the percentage quoted by the contractor in figure and in words tally but the amount is not worked out correctly, the percentage quoted by the contractor will unless otherwise proved be taken as correct and not the amount.

11 In the case of any tender where unit rate of any item/items appear unrealistic, such tender will be considered as unbalanced and in case the tenderer is unable to provide satisfactory explanation, such a tender is liable to be disqualified and rejected.

Applicable for item Rate Tender only (CPWD-8)

12 All rates shall be quoted on the tender form. The amount for each item should be worked out and requisite totals given. Special care should be taken to write the rates in figures as well as in words and the amount in figure only, in such a way that interpolation is not possible. The total amount should be written both in figures and in words. In case of figures, the word "" Should be written before the figure of rupees and words 'P' after the decimal figure ,e.g. " 2.15 P' and in case

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case of words , the word, 'Rupees should precede and the word 'paisa' should be written at the end. Unless the rate is in whole rupees and followed by the words 'only' it should invariably be upto two decimal places. While quoting the rate in schedule of quantities the word 'only' should be written closely following the amount and it should not be written in the next line.

Applicable for Percentage Rate Tender only (CPWD-7)

In percentage Rate Tender, the tenderer shall quote percentage below/above (in figures as well as in words) at which he will be willing to execute the work. He shall also work out the total amount of his offer and the same should be written in figures as well as in words in such a way that no interpolation is possible. In case of figures, the word " should be written before the figure of rupees and word 'P' after the decimal figures e.g. " 2.15P and in case of words, the word Rupees' should precede and the word 'Paisa' should be written at the end.

13(i) The Contractor whose tender is accepted, will be required to furnish performance guarantee of 3% (Three Percent) of the tendered amount within specified period. This guarantee shall be in the form of Govt. Securities or fixed deposit receipt of any scheduled bank, guarantee bonds of any scheduled bank or State Bank of India.

13(ii) The contractor whose tender is accepted, will also be required to furnish by way of Security Deposit for the fulfilment of his contract, an amount equal to 2.5% of the tendered value of the work. The Security deposit will be collected by deductions from the running bills if the contractor at the work mentioned above and the earnest money if deposited in cash at the time of tenders will be treated as a part of the Security Deposit. The Security amount will also be accepted in cash or in the shape of Government Securities, Fixed Deposit Receipt of a Scheduled Bank or State Bank of India will also be accepted for this purpose provided confirmatory advice is enclosed.

14 On acceptance of the tender, the name of the accredited representative(s) of the contractor who would be responsible for taking instructions from the Engineer-in-charge shall be communicated in writing to the Engineer-in-charge.

15 Sales-tax purchase tax, turnover tax or any other tax on materials in respect of this contract shall be payable by the Contractor and Government will not entertain any claim whatsoever in respect of the same.

16 The contractor shall give a list of both gazetted and non-gazetted PBMC employees related to him.

17 The tender for the work shall not be witnessed by a contractor or contractors who himself/themselves has/have tendered or who may and has/have tendered for the same work. Failure to observe this condition would render, tenders of the contractors tendering, as well as witnessing the tender, liable to summary rejection.

18 The tender for composite work includes in addition to building work all other works such as sanitary and water supply installations drainage installation, electrical work, horticulture work, roads and paths etc. The tenderer apart from being a registered contractor (B&R) of appropriate class must associate himself with agencies of appropriate class which are eligible to tender for sanitary and water supply drainage, electrical and horticulture works in the composite tender.

19 The contractor shall submit list of works which are in hand (Progress) in the following form: -

Sl.No	Name Particulatrs of Division where work is being executed	Value of Work	Position of Works in Progress	Remarks
1	2	3	4	5

20 The contractor shall comply with the provisions of the Apprentices Act 1961, and the rules and orders issued there under from the time to time. If he fails to do so, his failure will be a breach of the contract and the Superintending Engineer/Executive Engineer/may in his discretion, without prejudice to any other right or remedy available in law, cancel the contract. The contractor shall also be liable for any pecuniary liability arising on account of any violation by him of the provisions of the said Act.

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CONDITIONS OF CONTRACT

Definitions

1 The Contract means the documents forming the tender and acceptance thereof and the formal agreement executed between the competent authority on behalf of the president of India and the Contractor, together with the documents referred to therein including these conditions, the specifications, designs, drawings and instructions issued from time to time by the Engineer-in charge and all these documents taken together, shall be deemed to form one contract and shall be complementary to one another.

2 In the contract, the following expression shall, unless the context otherwise requires , have the meanings, hereby respectively assigned to them:-

(i) The expressions **works or work** shall ,unless there be something either in the subject or context repugnant to such construction, be construed and taken to mean the works by or by virtue of the contract contracted to be executed whether temporary or permanent, and whether original ,altered, substituted or additional.

(ii) The Site shall mean the land / or other places on, into or through which work is to the executed under the contract or any adjacent land , path or street through which work is to be executed under the contract or any adjacent land, path or street which may be allotted or used for the purpose of carrying out the contract.

(iii) The **Contractor** shall mean the individual, firm or company, whether incorporated or not, undertaking the works and shall include the legal personal representative of such individual, or the persons composing such firm or company, or the successors of such firm or company and the permitted assignees of such individual, firm or company.

(iv) The **President** means the President of India and his successors.

(v) The Engineer- in –charge means Engineer Officer who shall supervise and be in charge of the work and who shall sign the contact on behalf the Secretary, Port Blair Municipal Council, Port Blair as mentioned in Schedule 'F' here under.

(vi) **Government or Government of India** shall mean the Port Blair Municipal Council, Port Blair.

(vii) The terms **Director General of Works** includes Additional Director General and Chief Engineer of the zone.

(viii) **Accepting Authority** shall mean the authority mentioned in Schedule 'F'.

(ix) **Excepted Risk** are risks due to riots(other than those on account of contractor's employees), war (whether declared or not) invasion, act of foreign enemies, hostilities , civil war, rebellion revolution, insurrection, military or usurped power, any acts of Government, damages form aircraft, acts of God, such as earth quake lightening and unprecedented floods, and other causes over which the contractor has no control and accepted as such by the Accepting Authority or causes solely due to use or occupation by Government, of the part of the works in respect of which a certificate of completion has been issued or a cause solely due to Government's faulty design of works.

(x) **Market Rate** shall be the rate as decided by the Engineer – in –charge on the basis of the cost of materials and labour at the site where the work is to be executed plus the percentage mentioned in Schedule 'F' to cover, all overhead and profit.

(xi) **Schedule(s)** referred to in these conditions shall mean the relevant schedule(s) annexed to the tender papers of the standard Schedule of Rates of the government mentioned in schedule 'F' hereunder, with the amendments there issued up to the date of receipt of the tender.

(xii) **Department means PBMC which invites tenders on behalf of Secretary, Port Blair Municipal Council, Port Blair as specified in schedule 'F'.**

(xiii) **District specifications** means the specifications followed by the State Government in the area where the work to be executed.

(xiv) **Tendered value** means the value of the entire work as stipulated in the letter of award.

(xv) **Date of commencement of work:** The date of commence of work shall be the date of start as specified in schedule 'F' or the first date of handing over of the site, whichever is later, in

Scope and Performance.

3 Where the context so requires, words imparting the singular only also include the plural and vice versa. Any reference to masculine gender shall whenever required include feminine gender and vice versa.

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4 Headings and Marginal notes to these General Conditions of Contract shall not be deemed to form part thereof or be taken into consideration in the interpretation or construction thereof or of the contract.

5 The contractor shall be furnished, free of cost one certified copy of the contract documents except standard specifications, schedule of Rates and such other printed and published documents, together with all drawings as may be forming part of the tender papers. None of these documents shall be used for any purpose other than that of this contract.

6 The work to be carried out under the Contract shall, except as otherwise provided, in these conditions, include all labour, materials, tools plants, equipment and Transport which may be required in preparation of and for and in the full and entire execution and completion of the works. The description given in the Schedule of Quantities (Schedule –A, B) shall, unless otherwise stated, be held to include wastage on materials, carriage and cartage, carrying and return of empties, hoisting, setting, filling and fixing in position and all other labours necessary in and for the full and entire execution and complete of the work as aforesaid in accordance good practice and recognized principles.

7 The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the rates and prices quoted in the schedule of quantities, which rates and prices shall, except as otherwise provided, cover all his obligations under the Contract and all matters and things necessary for the proper completion and maintenance of the works.

8 The several documents forming the Contract are to be taken as mutually explanatory of one another, detailed drawings being followed in preference to small scale drawing and figured dimensions in preference to scale and special conditions in preference to General Conditions.

8.1 In the case of discrepancy between the schedule of Quantities, the Specifications and/or the drawings the following order of preference shall be observed:-

i) Description of Schedule of Quantities.
ii) Particular Specification and Special Condition, if any.
iii) Drawings.
iv) CPWD specification 2009 Vol. I and II with up to date.
v) Indian Standard Specifications of B.I.S.

8.2 If there are varying or conflicting provisions made in any one document forming part of the contract, the Accepting Authority shall be the deciding authority with regard to the intention of document and his decision shall be final and binding on the contractor.

8.3 Any error in description, quantity or rate in Schedule of Quantities or any omission there from shall not vitiate the contract of release the contractor from the execution of the whole or any part of the works comprised therein according to drawings and specifications or from any of his obligations under the contract.

Signing of Contract

9 The successful tenderer/contractor, on acceptance of his tender by the Accepting Authority, shall , within

(i) The notice inviting tender, all the documents including drawing, if any forming the tender as

(ii) Standard CPWD form as mentioned in Schedule 'F' consisting of : -

a) Various standard clauses with corrections upto the date.
b) CPWD safety code.
c) Model rules for the protection of health, sanitary arrangements for workers
d) A CPWD contractor labours regulations.
e) List of Acts and omissions for which fines can be imposed.

(iii) No payments for the work done will be made unless contract is signed by the contractor.

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TENDER & CONTRACT	3970	CPWD 1273

GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT
Percentage Rate Tender/Item Rate Tender & Contract for Works

Tender for the work of : ***Construction of 60 KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology)***

(i) To be submitted/ uploaded by 3.00 PM on 19.05.2023 to the Executive Engineer-III (Works), PBMC/ upload at 'eprocure.gov.in'

(ii) To be opened in presence of tenderers who may be present at 3.30 PM on 19.05.2023 in the Office of the Executive Engineer-III (Works), PBMC.

Issued to : **M/s. D.D. Builders., Govt. Contractor, Jabalpur, Madhya Pradesh**

Signature of Officer issuing the documents

Designation : Executive Engineer-III (Works)

Date of issue

* Note Applicable for e-Tendering

e-TENDER

I/We have read and examined the notice inviting e-tender, schedule, A, B, C, D, E & F, Specifications applicable, Drawings & Designs, General Rules and Directions, Conditions of Contract, clauses of contract, Special conditions, Schedule of Rate & other documents and Rules referred to in the conditions of contract and all other contents in the tender document for the work.

I/We hereby tender for the execution of the work specified for the President of India within the time specified in Schedule 'F', viz., schedule of quantities and in accordance in all respects with the specifications, designs, drawings and instructions in writing referred to in Rule-1 of General Rules and Directions and in Clause 11 of the Conditions of contract and with such materials as are provided for, by, and in respects in accordance with, such conditions so far as applicable.

We agree to keep the tender open for thirty/forty five/sixty/ninety (30/45/60/90) days from the due date of its opening in case of single bid system/ Ninety (90) days from the date of opening of technical bid in case tenders are invited on 2 bid/ envelop system/ One hundred twenty (120) days from the date of opening of technical bid in case bids are invited on 3 bid/ envelop system for specialised work (strike out as the case may be) and not to make any modification in its terms and conditions.

A sum of ₹.6,17,051.00 is hereby forwarded in cash/Receipt Treasury Challan/ Deposit at Call Receipt of a Scheduled Bank/fixed deposit receipt of scheduled bank/demand draft of a scheduled/ bank guarantee issued by a scheduled bank as earnest money / A copy of earnest money in receipt treasury challan/ deposit at call receipt of a scheduled bank/ fixed deposit receipt of scheduled bank/ demand draft of a scheduled bank/ bank guarantee issued by a scheduled bank is scanned and uploaded **(strike out as the case may be)**. If I/we, fail to furnish the prescribed performance guarantee within prescribed period, I/we agree that the said President of India or his successors in office shall without prejudice to any other right or remedy, be at liberty to forfeit the said earnest money absolutely. Further, if I/we fail to commence the work as specified, I/we agree that President of India or his successors in office shall without prejudice to any other right or remedy available in law be at liberty to forfeit the said earnest money and the performance guarantee absolutely, otherwise the said earnest money shall be retained by him towards security deposit to execute all the works referred to in the tender documents upon the terms and conditions contained or referred to therein and to carry out such deviations as may be ordered, upto maximum of the percentage mentioned in Schedule 'F' and those in excess of that limit at the rates to be determined in accordance with the provision contained in Clause 12.2 and 12.3 of the tender form.

Further, I/We agree that in case of forfeiture of earnest money or both Earnest Money & Performance Guarantee as aforesaid, I/We shall be debarred for participation in the re-tendering process of the work.

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I/We undertake and confirm that eligible similar work(s) has/ have not been got executed through another contractor on back to back basis. Further that, if such a violation comes to the notice of Department, then I/We shall be debarred for tendering in CPWD in future forever. Also, if such a violation comes to the notice of the Department before date of start of work, the Engineer-in-charge shall be free to forfeit the entire amount of Earnest Money Deposit/ Performance Guarantee.

I/We hereby declare that I/we shall treat the tender documents drawings and other records connected with the work as secret/confidential documents and shall not communicate information/allowed there from to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Council.

Dated: .....

D D BUILDERS
Proprietor
Signature of Contractor

Witness:
Address
Occupation:

Postal Address: M/s. D.D. Builders.,
Govt. Contractor
Jabalpur, Madhya Pradesh

Phone No- (Off)
Cell No. 9425150808

ACCEPTANCE

The above tender (as modified by you as provided in the letters, mentioned hereunder) is accepted by me for and on behalf of the Secretary, Municipal Council for a sum of ₹.2,99,93,699.00 Rupees Two Crore NinetyNine Lakh NinetyThree Thousand Six Hundred NinetyNine Only

The letters referred to below shall form part of this contract agreement: -

a) *P.G.Letter No: 01/SE/PBMC/PBSPL/2022-23/61, dated 15.06.2023*

b) *Copy of Bank Guarantee No: 0198NDLG00013524, dated 12.07.2023.*
Name of Bank: ICICI Bank.,
Branch: Napier Town, Jabalpur Branch.

c) *Copy of Award Letter No: 01/SE/PBMC/PBSPL/2022-23/82, dated 17.07.2023.*

For & behalf of the Secretary.
PBMC

Signature .....
Designation .....

Dated .....

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PERFORMA OF SCHEDULES

(Separate Performa for Civil, Elect. & Hort. Works in case of Composite Tenders)

(Operative Schedules to be supplied separately to each intending tenderer)

SCHEDULE "A"

Schedule of quantities (enclosed)

SCHEDULE "B"

Schedule of materials to be issued to the contractor

Sl.No	Description of items	Quantity	Rates in figures & words at which the	Place of Issue
1	2	3	4	5
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SCHEDULE "C"

Tools and plants to be hired to the contractor

S. No.	Description	Hire charges per day	Place of issue
1	2	3	4
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SCHEDULE "D"

Extra schedule for specific requirements/documents for the work, if any

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PERFORMA OF SCHEDULES		CPWD

SCHEDULE "E"

Reference to General Conditions of Contract — CPWD GCC 2014 with upto date correction.

Name of Work: - *Construction of 60 KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology)*

Estimated cost of work: - ₹.3,08,52,564.00

Earnest Money: - ₹.6,17,051.00

Performance Guarantee: - 3% of tendered value.

Security Deposit: - 2.5% of tendered value.

SCHEDULE "F"

GENERAL RULES & DIRECTIONS	Officer inviting tender	*Executive Engineer-III (Works), Municipal Council, Port Blair*
	Maximum percentage for quantity of items of work to be executed beyond which rates are to be determined in accordance with clause 12.2 & 12.3	*See under Clause 12*

Definitions:

2 (v)	Engineer-in-charge	*Executive Engineer-III (Works) Municipal Council, Port Blair*
2 (vii)	Accepting Authority	*Executive Engineer-III (Works) Municipal Council Port Blair*
2 (x)	Percentage on cost of materials and Labour to cover all overheads and profits	*15%*
2 (xi)	Standard Schedule of Rates	*DSR 2018*
2 (xii)	Department	*Port Blair Municipal Council*
9 ii)	Standard CPWD contract Form	*CPWD form 8 (GCC-2014) as modified & corrected upto Last date of receipt of tenders.*

Clause 1

i)	Time allowed for submission of Performance Guarantee, applicable labour license, registration within from the date of issue of letter of acceptance, in days.	*15 days*
ii)	Maximum allowable extension with late fee @ 0.10% per day of Performance Guarantee amount beyond the period provided in i) above in days	*07 days*

Clause 2

Authority for fixing compensation under clause 2 — *Superintending Engineer PBMC, Port Blair.*

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Clause 2A

Whether Clause 2A shall be applicable — *No*

Clause 5

Number of days from the date of issue of letter of acceptance for reckoning date of start — *22 days*

Milestone(s) as per table given below

Table of Mile Stone(s)

Sl. No	Description of Milestone (Physical)	Time allowed in days (from date of start)	Amount to be withheld in case of non achievement of milestone
1	Completion of 25% of work at complete civil Finishing Work	45 Days	1.25 of Tendered Amount
2	Completion of 50% of work at complete civil Finishing Work	90 Days	1.25 of Tendered Amount
3	Completion of 75% of work at complete civil Finishing Work	120 Days	1.25 of Tendered Amount
4	Completion of all Civil Works, commissioning of all services and clearing of site	150 Days	1.25 of Tendered Amount

Time allowed for execution of work is — ***06 (Six) Months***

Authority to decide

(i) Extension of time — Executive Engineer-III (Works), PBMC, Port Blair

(ii) Rescheduling of milestones — Superintending Engineer, PBMC, Port Blair

(iii) Shifting of date of start in case of delay in handing over the site — Superintending Engineer, PBMC, Port Blair

Clause 6, 6A

Clause applicable — **6A**

Clause 7

Stores' work to be done together with net payment/adjustment of advances for material collected, if any, under the last such payment for being eligible to interim payment — **10% of Tendered Amount**

Whether Clause 7A shall be applicable — **Yes**

No running Account Bill shall be paid for the work till the applicable labour licenses, registration with EPFO, whatever applicable submitted by the contractor to the Engineer-in-Charge

Clause 10A

List of testing equipment to be provided by contractor at site lab:

1. Slump Cone with tampering rod and non-absorbent platform.
2. Graduated Glass Cylinder (150 to 200 ml capacity)
3. Weighing Balance of required capacity (Digital Display)
4. Cube mould of 15x15x15 cm of required number (at least 6 number)
5. Plumb Bob, Steel Tape, Vernier Caliper, Spirit Level.
6. Dumpy aur Auto Level.
7. Brass and Metal Seive of required size for testing coarse sand and fine aggregates.

Clause 10B (ii)

Whether clause 10 B (ii) shall be applicable	No

Clause 10 CA

Modified Provision Clause 10CA Materials Covered under this Clause	Nearest Materials (Other than cement, reinforcement bars and structural steel)	Brand of the materials covered under Clause 10CA
	DELETED — Specific Works to be followed	

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Clause 10CC

Clause 10CC to be applicable in contracts with stipulated period of completion exceeding the period shown in next column	*18 months*
Schedule of component of other materials, labour, POL etc. for price adjustment	
Component of cost (except materials covered under clause 10CA/ Electrical construction materials) expressed as percent of total value of work	X=.....%
Component of Labour/Establishment as percent of total value of work	Y.....%
Component of POL expressed as percent of total value of work	Z.....%

DELETED

Clause 11

Specifications to be followed for execution of work	*CPWD specification 2009 Vol. I and II with upto date correction slip till the last date of receipt of tender.*

Clause 12

Clause		
12.2 & 12.3	Deviation Limit beyond which clause 12.2 & 12.3 shall apply for building work excluding foundation.	30%
	(i) Deviation Limit beyond which clauses 12.2 & 12.3 shall apply for foundation work (except earth work)	30%
Clause 12.5	(ii) Deviation Limit for items in earth work subhead on DSR or related items.	100%

Clause 16

Competent Authority for deciding reduced rates — *Superintending Engineer, PBMC*

Port Blair upto 5% of contract value under his own power.

Clause 18

List of mandatory machines, tools & plants to be deployed by the contractor at site.

1. Concrete Mixer.
2. Needle type Vibrator.
3. Water Pumping Set for cu
4. Welding Machine
5. Centering and Shuttering.

DELETED

Clause 36 (i)

Requirement of Technical Representative (s) and recovery Rate

Sl. No	Minimum qualification of Technical Representative (Discipline	Number	Designation (Principal Technical/Technical representative)	Minimum Experience (Years)	Rate at which recovery shall be made from the contractor for not fulfilling provision (in ₹. Crores)	Cost of Work (in Lakhs)
1	Graduate Engineer or Diploma Engineer (Civil)	1 or 1	Principal Technical Representative or Planning/ Site/ Billing Engineer	02 or 03	₹.15,000.00	0-150
2	(i) Graduate Engineer (ii) Graduate Engineer or Diploma Engineer (Civil)	1, 1 or 1	(i) Principal Technical Representative or (ii)Planning/ Site/ Billing Engineer	05, 02 or 05	₹.25,000.00 ₹.15,000.00 ₹.15,000.00	150-500

Assistant Engineers retired from Government services that are holding Diploma will be treated at par with Graduate Engineers.

Diploma holder with minimum 10 (Ten) Year relevant experience with a reputed construction company can be treated at per with Graduate Engineers for the purpose of such deployment subject to the condition that such Diploma holders should not exceed 50% of requirement of Degree Engineers.

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Clause 42

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i) Schedule / statement for determining theoretical quantity of cement &
(a) bitumen on the basis of Reprint Delhi Schedule of Rates 2010 (with upto

ii) Variations permissible on theoretical quantities.

(a) Cement for works with estimated cost put to tender not more than ` 5	3% plus / minus
For works with estimated cost put to tender more than ` 5 lakhs	2% plus / minus
(b) Bitumen for all works	2.5% plus only and nil on minus side
(c) Steel Reinforcement and structural steel section for each diameter, section	2% plus / minus
(d) All other materials	Nil

Sl. No.	Description of item	Rates in figure and words at which recovery shall be made from the contractor	
		Excess beyond permissible variation	Less use beyond the permissible variation
1	Cement	DELETED	
2	Steel Reinforcement		
3	Structural Sections		
4	Bitumen issued free		
5	Bitumen issued at stipulated fixed price		

Sl. No.	Description of item	Rates in figure and words at which recovery shall be made from the contractor	
		Excess beyond permissible variation	Less use beyond the permissible variation
1	Bitumen issued at stipulated fixed price for VG 10	DELETED	
2	Bitumen issued at stipulated fixed price for VG 30		

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ADDITIONAL CONDITIONS

1. The work shall be carried out in according with the drawings issued by the PBMC. The drawing shall have to be properly correlated before executing the work. Architectural drawings requirement shall have to be fully satisfied for finishing items, samples shall be prepared for prior approval of the Engineer-in- charge beforn starting the particular item of work.
2. In cash there is a contradiction anywhere mentioned in the tender document, the decision of Engineer – in- charge shall be final & binding on the contractor.
3. The contractor shall be responsible to arrange at his own cost all necessary tools and plants required for the execution of the work.
4. The Contractor shall provide at his own cost suitable balance and leveling instruments, at site for checking the weight dimension and level as may be necessary for the execution of work.
5. The Contractor shall leave such recess holes, opening etc. as may be required for the electric and sanitary work and nothing extra shall be paid to the contractor on this account.
6. For cutting of holes in RCC walls, floor and chajjas etc. the tendered rate shall include the cost of cutting holes wherever required and making good the same and nothing extra shall be paid for this.
7. In respect or projected balconies and projected verandahs the payment for the RCC work shall be made under the items if RCC works (RCC slabs). For centering, Shuttering at edge of slab, projected balconies and projected verandahs, all the exposed edges shall however be finished as per specification and nothing extra shall be paid.
8. The contractor shall ensure that the ssnd arranged by him satisfies the requirement of grading as per zone II for concreting and one IV for plastering. The Engineer – in – charge should also ensure the grading requirement before allowing the same in construction work.
9. The contractor shall have to make approaches to the site, if so required and keep them in good condition for transportation of labour and materials and as well for inspection of works. Nothing Extra shall be paid on this account.
10. The work shall be carried out in a manner, complying in all repeats with the requirements of relevant byelaws of the local bodies and statutory authorities under the jurisdiction of which the work is to be executed and nothing extra shall be paid on this account.
11. The contractor shall make his own arrangements for obtaining electric connections(s), if required, and make necessary payments directly to the department concerned. The department will, however, make all reasonable recommendation to the Authority concerned in this regard.
12. No payment will be made to the contractor for the damage caused by rains, floods, tidal waves or other natural calamities during the execution off the work and the same shall be made good at his own cost and no claims on this account will be entertained.
13. The execution of any items of work where any incidental work is actually required but not specifically stated in the tenders, it is to be understood that the rate quoted by the contractor shall cover such charges also and nothing extra on account of such incidental charges, if any, shall be paid.
14. In respect of all labour directly of indirectly employed in the work for the performance of the contract's part of this agreement, the contractor shall at his own expense arrange for the safety provisions as per Indian standard Safety codes (Latest Revision) shown below find shall at his own expense provide for all facilities in connection there with. In case the contractor fails to make arrangement and provide necessary facilities as aforesaid, he shall be liable to pay penalty prescribed under relevant clauses of this tender document for each default and in addition the Engineer – in – charge shall be at liberty to make

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arrangement and provide facilities as aforesaid and recover the cost incurred on this behalf from the contractor, and no claims whatsoever shall be entertained.

1	IS 3696 (Pt 1)-1987	Safety code for scaffolds and ladders
2	IS 3696 (Pt 1)-1991	Safety code for scaffolds and ladders Pt II
3	IS 3746 - 1992	Safety code for excavation a work.
4	IS 4014 Pt-II 1967	Code of practice for steel tubular scaffolds.
5	IS 4081 - 1986	Safety Code for blasting and drilling operations.
6	IS 4130 - 1991	Safety code for demolition of building.
7	IS 4138 - 1977	Safety code for Working in compressed air.
8	IS 5121	Safety code for piling and other deep foundations.
9	IS 5016-1970	Safety code for Construction involving use of hot bituminous materials.
10	IS 7293 - 1974	Safety code for working with construction machinery
11	IS 7969 - 1975	Safety code for storage and handling of building material.
12	**Any other code and/ or as per direction of Engineer -in- Charge.**	

15. The contractor shall ensure all safety protection measures required for deep excavation (If required) in accordance with standards approved by Engineer – in- charge to protect the adjacent buildings and to keep the high intensity road traffic in operation in accordance with the requirements of traffic police and any other authority, which has jurisdiction over the area in the case of any loss/ damage of any kind, responsibilities of such loss. Damage shall be with the contractor.

16. The contractor shall wherever required take all necessary measures for the safety of traffic during construction and provide, erect and maintain such barricades, signs, makings, flags, temporary warning lights and flagman etc, as directed by the Engineer-in-charge for the proper flow of traffic and identification of construction area. He shall be responsible for all damage ages and accidents caused due to any negligence on his part.

17. The contractor shall maintain temporary/permanent benchmarks at the site of work after carrying out the initial layout. These benchmarks shall be got checked by the Engineer-in-charge or his authorized representative. The work at different stages shall bechecked with reference to permanent/ temporary bench marks maintained for said purpose. Nothing extra shall be paid for above and cost of layout at all stages including construction/ maintenance of said bench marks shall be deemed to be included in the rate.

18. All items if excavation, boring of piles, etc. shall be through all types of soils rocks, existing roads/pavements, water bound macadam, bituminous layers of all thickness, boulders, etc. all such elements shall be deemed to included in the rate for which nothing extra shall be paid.

19. The rate shall include disposal of all spoils, waste of bentonite, all dismantled materials, slush and foul materials, surplus earth at a place acceptance authorities concerned and Engineer-in-charge for which nothing extra shall be paid unless otherwise specified.

20. Except as may be provided in the contract or ordered or authorized by the Engineer-In-Charge, the contractor shall not use explosives. Where the use of explosive is so required or ordered or authorized shall comply with the requirements of the following sub clauses besides the law of the land as applicable.

i. The contractor shall at all times take every possible Precaution and comply with appropriate laws & regulation relating to the importation, handling transportation , storage and use of explosives and shall at all times when engaged in blasting operations, post sufficient warning flagmen to the satisfaction of the Engineer-in-Charge or his representation.

ii. The contractor shall at all times makes full liaison with and inform well in advance and obtain such permission as is required from all Government Authorized public

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bodies and private parties whatsoever concerned or affected or likely to be concerned or affected by blessing operations.

iii. The contractor shall pay all license fees and charge which may be required for storage of explosive or in respect of any other matter whatsoever.

21. The contractor shall keep himself fully informed of all acts of the central and Andaman & Nicobar Administration all locals laws, ordinances, rule and regulations and all order, decrees of courts or tribunals having any jurisdiction or authority which in any manner affect those engaged or employed on the work or which in any way affect the execution of the works, contractors shall at all times, observe and its officers and employees against any claim or liability arising out of violations of any such law ordinance, legislation's order or decree, whether by himself or by his employees & authorized representatives.

22. Workers Welfare Cess @ 1% of the Gross Amount od the Bill will be deducted from each bill.

23. The contractor guarantee that in order to execute the work assigned to him he would engaged labour locally and shall not resort to import of labour from maintand without the express permission, of the Andaman & Nicobar administration, or form such authority as may be specified from time to time, In the event of grant of such permission, the contractor would forthwith intimate the labour commissioner and Andaman & Nicobar Administration, Port Blair or his authorized representatives with complete details of labour on completion of the said work unless special permission is taken from the Andaman & Nicobar Administration to engage them on other works assigned to the contractors.

24. In a tender, either the Indian agent on behalf of the Principal/ OEM or Principal/OEM itself can bid but both cannot bid simultaneously for the same item/ product in the same tender.

25. If an agent submits bid on behalf of the Principal / OEM, the same agent shall not submit a bid on behalf of another Principal/OEM in the same tender for the same item/product.

26. Contractor to ensure observance of Minimum Wages Act, Contract Labour (R&A) Act, Payment of Wages Act, Equal Remuneration Act, Maternity Benefit Act, Building and Other Construction Worker (RE&CS) Act, Payment of Bonus Act and Workmen Compensation Act in its true letter and spirit.

27. **C.C 1:3:6 HOLLOW BLOCKS**

i)	Hollow Block Cement Concrete Blocks shall generally confirm to IS: 2185 (Part – I & II) 1979 with latest correction slips.
ii)	Sampling and number of tests shall be carried out as per IS: 2185 (Part –I) 1979. Cost of these sampling Blocks and cost of test shall be borne by the contractor.
iii)	The Hollow / Solid Cement Concrete Block shall be procured from only those manufacturers, who are approved by the Engineer – in- Charge.
iv)	No Cement shall be issued for the manufacture of Hollow / Solid Cement Concrete Block.
v)	No cement shall be issued for the manufacturing RCC Post and Struts to be used for barbed wire fencing.
vi)	The Minimum quantity of cement to be used for manufacture of 65 Nos. of CC Blocks of size 40x20x20 should be not less than 1.57 quintals.
vii)	The Minimum quantity of cement to be used for manufacture of 65 Nos. of CC Blocks of size 40x20x20 should be not less than 1.57 quintals.
viii)	The Minimum quantity of cement to be used for manufacture of 65 Nos. of CC Blocks of size 40x20x20 should be not less than 1.57 quintals.

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ix)	For laying the CC Hollow Blocks in cement mortar as per specification is 1.28 (bag) per cum masonry in addition to the cement mentioned above

28 SANITARY WORKS:

i)	All sanitary and water supply fittings shall be ISI marked. Wherever ISI marked fittings are not available they shall be as per ISI specification. Vitreous China sanitary fittings products of reputed firms such as NEYCER/ CERA/ HINDUSTAN/ PARRYWARE or equivalent quality shall be accepted.
ii)	The Contractor shall be responsible for bad fixtures, the protection of all sanitary water supply fittings against pilferage and breakage, during the period of installation of fittings and until the completion of work.
iii)	Wherever, necessary the SCI Pipes and CI Pipes shall be fixed in RCC Columns, Beams etc. with rawl plug and nothing extra shall be paid for this.

29 WATER SUPPLY WORKS:

i)	Sample of all the materials, pipes and fittings required for execution of work shall be got approved from the Engineer – in – Charge well in advance, otherwise their use shall not be permitted.
ii)	The pipe line should be laid properly at required gradient as directed by the Engineer-in-charge.
iii)	Each pipe line should be jointed as per the standard specifications.
iv)	Th Contractor shall furnish "Test Certificate" of the manufacture in respect of conforming to relevant IS specification, CI/DI Pipes.
v)	All Sluice Valves to be provided shall conform to IS 14846 PN – 1.6.
vi)	All CI Specials to be provided shall conform to IS: 1538.
vii)	All CI Air Valves to be provided shall conform to IS: 14845.
viii)	Leakage or damage if any noticed during the maintenance period shall be made good by the Contractor at his own cost.

ROAD WORKS:

i)	Contractor shall make his own arrangements to transport Bitumen for the place of delivering and to store the same.
ii)	The Bitumen register should be maintained as per APPENDIX – 'A' Volume Five of CPWD Specifications 1996. All the Bitumen drums brought to site shall be serially numbered and used in the same order. The empty containers shall not be removed from the site of work, ll the relevant item of work has been completed and permission obtained from the Engineer-in-charge. A few drums may be removed before completion of work for heating Bitumen and mixing aggregates etc. with the permission from the Engineer-in-charge. Empty drums required to be returned to store shall be in good condition. Recovery rates for non return of the empty drums or for damaged drums shall be as decided by the Engineer-in-charge.

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SPECIAL CONDITION FOR STEEL

1. The Contractor shall procure TMT Bars of FE 415/ FE 500/ FE 550 grade (the grade to be procured is to be specified) from primary producers such as SAIL or TISCO or RINL as approved by Ministry of Steel.
In Case of non – availability of steel from primary producers the NIT approving authority may permit use of TMT reinforcement bars procured from Secondary Producers. In such cases following action is to be taken by NIT approving authority.

   a. The grade of steel such as FE 415/ FE 500/ FE 550 or other grade to be procured is to be specified as per BIS 1786-2008.

   b. The secondary producers must have valid BIS License to produce HSD bars conforming to IS 1786-2008. In addition to BIS License, the secondary producer must have valid license from either of the firms Tempcore, Thermex, Evcon Turbo & Turbo Quench to produce TMT Bars.

   c. The TMT Bars procured from primary producers shall conform to manufacture's specifications.

   d. The TMT Bars procured from secondary producers shall conform to the specifications as laid by Tempcore, Thermex, Evcon Turbo & Turbo Quench as the case may be.

   e. TMT Bars procured either from primary producers or secondary producers, the specifications shall meet the provisions of IS 1786 – 2008 pertaining to FE 415D of FE 500D or FE 550D grade of steel as specified in the tender (while preparing NIT the grade of the steel to be specified).

2. The contractor shall have to obtain and furnish test certificates to the Engineer – in-Charge in respect of all supplies of steel brought by him to the site of work.

3. Samples shall also be taken and got tested by the Engineer- in-Charge as per the provisions in this regard in relevant BIS Codes. In case the test results indicate that the Steel arranged by the contractor does not conform to the specifications as defined under para (1) (d) and (1)(e) above, the same shall stand rejected and shall removed from the site of work by the contractor at his cost within a week time from written orders from the Engineer - in - charge to do so.

4. The steel reinforcement shall be brought to the site in bulk supply of 10 tonnes or more or as decided by the Engineer –In –Charge.

5. The steel reinforcement shall be stored by the contractor at site of work in such a way as to prevent distortion and corrosion and nothing extra shall be paid on this account. Bars of different sizes and lengths shall be stored separately to facilitate easy counting and checking.

6. For checking nominal mass, tensile strength, bend test, re-bend test etc, specimen of sufficient length shall be cut from each size of the bar at random at frequency not less than that specified below:

Size of Bar	For consignment below 100 tonnes	For consignment below 100 tonnes
Under 10mm dia bars	One Sample for each 25 tonnes or part thereof	One sample for each 40 tonnes or part thereof
10mm to 16mm dia bars	One Sample for each 35 tonnes or part thereof	One sample for each 45 tonnes or part thereof
Over 16mm dia bars	One Sample for each 25 tonnes or part thereof	One sample for each 50 tonnes or part thereof

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SPECIALS CONDITIONS FOR CEMENT

1. The contractor shall Procure 43 grade (conforming to IS 8112) ordinary Portland cement, as required in the work, from reputed manufacturers of cement, having a production capacity of one million tons or more per annum, such as ACC, L&T, J.P. Rewa, Vikram, Shri Cement , Virla Jute & Cement Corporation of India etc. as approved by Ministry of Industry, Government of India, and holding license to use ISI certification mark for their product whose name shall be got approved from Engineer-in-charge. The tenderer may alsosubmit a list of name of cement manufacturers which they propose to use in the work. The tender accepting authority reserves sight to accept or reject name(s) of cement manufacture(s) which the tenderer propose to use in the work. No change in the tendered rates will be accepted if the tenderer accepting authority does not accept the list of cement manufactures, given by the tenderer, fully or partially. Supply of cement shall be taken in 50kg. bags bearing manufacture's name and ISI marking. Samples of cements arranged by the contract shall be taken by the Engineer-in-charge and got tested in accordance with provisions of relevant BIS codes. In case test result indicate that the cement arranged by the contractor does not conform to the relevant BIS codes, the same shall stand rejected and shall be removed from the site by the contractor at his own cost within, a week's time of written order from the Engineer- in-charge to do so.

2. The cement shall be brought at site in bulk supply of approximately 50 tonnes or as decided by the Engineer-in-charge.

3. The cement godown of the capacity to store a minimum of 2000 bags of cement shall be constructed by the contractor at site of work for which no extra payment shall be made. Double lock provision shall be made to the door of the cement godown. The keys of one lock shall remain with the Engineer-in-charge or his authorized representative and the keys of the other lock shall remain with the contractor. The contractor shall facilitate the inspection of the cement godown by the Engineer-in-charge at any time.

4. The cement shall be got tested by Engineer-in-charge and shall be used on work only, after test results have been received. The contractor shall supply free of charge the cement required for testing including its transportation cost testing laboratories. The cost of tests shall be borne by the contractor/Department in the manner indicated below:

   a) By the contractor, if the result shows that the cement does not conform to relevant BIS codes.
   b) By the Department, if the results show that the cement conforms to relevant BIS codes.

5. The actual issue and consumption of cement on work shall be regulated and proper accounts maintained as provided in clause 10 of the contract. The theoretical consumption of cement shall be worked out as per procedure prescribed in clause 42 of the contract and shall be governed by conditions laid therein.

6. Cement brought to site and cement remaining unused after completion of work shall not be removed from site without written permission of the Engineer-in-charge.

7. Damaged cement shall be removed from site immediately by the contractor on receipt of a notice in writing from the Engineer-in-charge. If he does not do so within three days of the receipt of such notice, the Engineer-in-charge shall get removed at the cost of the contractor.

8. The contractor shall supply free of charge the steel required for testing. The cost of tests shall be borne by the contractor/Department in the manner indicated below.

   a) By the contractor, if the results show that the steel does not conform to relevant BIS codes.
   b) By the Department, if the results show that the steel conforms to relevant BIS codes.

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9 The actual issue and consumption of steel on work shall be regulated and proper accounts maintained as provided in clause 10 of the contract. The theoretical consumption of steel shall be worked out as per procedure prescribed in clause 42 of the contract and shall be governed by conditions laid therein. In case the consumption is less than theoretical consumption including permission of the Engineer-in-charge.

10 The Contractor should quote the rate for Reinforcement based on TMT base procured from Primary Producers only. In case contractor is permitted to use TMT reinforcement bare as procured from Secondary Producers then

11 The rate of providing & laying TMT reinforcement bars as quoted by the contractor in the tender shall also be reduced by Rs 8.00 per kg. (Contractor's Profit and Over Head as applicable) **(Currently 15%)**.

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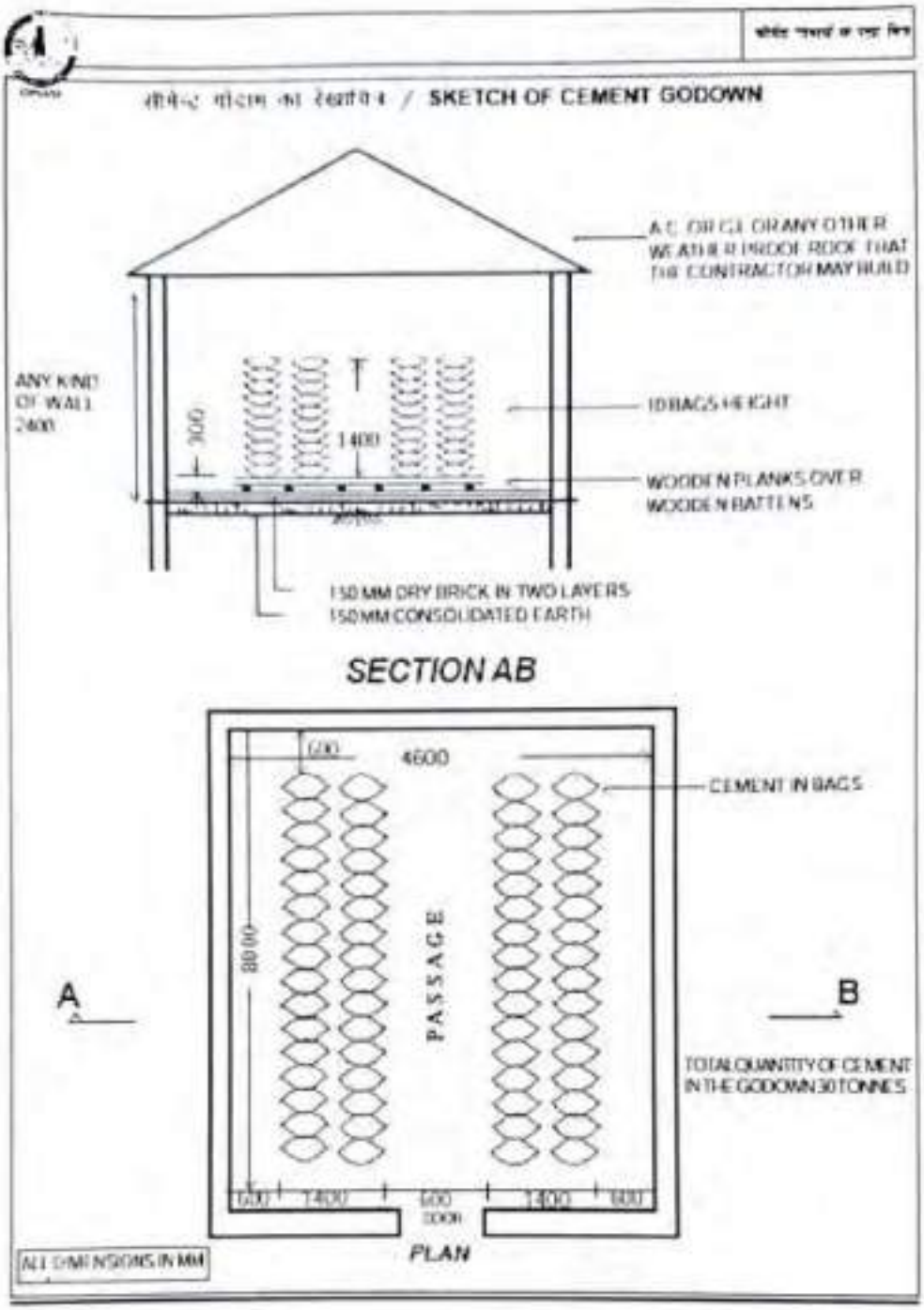

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FAIR WAGE SCHEDULE

Sl.No	Category of Labour	Per Day	Each	Rate
1	Un-Skilled	Per Day	Each	529.00
2	Semi-Skilled	Per Day	Each	576.00
3	Skilled	Per Day	Each	671.00
4	Highly Skilled	Per Day	Each	729.00

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PERFORMA OF SCHEDULES (ELECTRO-MECHANICAL)

SCHEDULE "A"

Schedule of quantities (enclosed)

SCHEDULE "B"

Schedule of materials to be issued to the contractor.

Sl.No	Description of items	Quantity	Rates in figures & words at which the	Place of Issue
1	2	3	4	5
1	..... NIL			

SCHEDULE "C"

Tools and plants to be hired to the contractor

S. No	Description	Hire charges per day	Place of issue
1	2	3	4
..... NIL			

SCHEDULE "D"

Extra schedule for specific requirements/documents for the work, if any

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PERFORMA OF SCHEDULES		CPWD

SCHEDULE "E" (for Electrical and Mechanical)

Reference to General Conditions of Contract. - General Condition of contract CPWD 2014 with upto date correction

Name of Work: -	Construction of 60 KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology)
Estimated cost of work: -	As per Part A
Earnest Money: -	As per Part A
Performance Guarantee: -	As per Part A
Security Deposit: -	As per Part A

SCHEDULE "F"

GENERAL RULES & DIRECTIONS	Officer inviting tender	**Executive Engineer-III (Works & SWM) *Municipal Council, Port Blair***
Clause 12	Maximum percentage for quantity of items of work to be executed beyond which rates are to be determined in accordance with clause 12.2 & 12.3	See under
Definitions: 2 (v) Engineer-in-charge		**Executive Engineer-III (Works & SWM) Municipal Council, Port Blair**
2 (vii) Accepting Authority		**Executive Engineer-III (Works & SWM) Municipal Council Port Blair**
2(IX) Analysis of market rates for justification		
2 (x) Percentage on cost of materials and Labour to cover all overheads and profits		**15%**
2 (xi) Standard Schedule of Rates		**DSR (E&M) 2016**
2 (xii) Department		**Port Blair Municipal Council**
9 ii) Standard CPWD contract Form		**CPWD form 8 (GCC-2014) as modified & corrected upto last date of receipt of tenders.**
Clause 1		
i) Time allowed for submission of Performance Guarantee from the date of issue of letter of acceptance, in days		As per Part A
ii) Maximum allowable extension beyond the period provided in i) above in days		As per Part A
Clause 2		
Authority for fixing compensation under clause 2		**Superintending Engineer, PBMC,**

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Clause 2A

Whether Clause 2A shall be applicable — As per Part A

Clause 5

Number of days from the date of issue of letter of acceptance for reckoning date of start — As per Part A

Milestone(s) as per table given below:

Table of Mile Stone(s)

Sl. No	Description of Milestone (Physical)	Time allowed (from date of start)	Amount to be with held in case of non achievement of milestone
1	As per Part A		

Time allowed for execution of work is — As per Part A

Authority to decide

(i) Extension of time — **Executive Engineer-III (Works & SWM), PBMC, Port Blair**

Clause 6, 6A
Clause applicable — As per Part A

Clause 7

Gross work to be done together with net payment/adjustment of advances for material collected, if any, since the last such payment for being eligible to interim payment — **10% of tendered Amount**

Clause 10A
List of testing equipment to be provided by contractor at site lab — All equipment's required for pre-commissioning test

Clause 10B (ii)

Whether clause 10 B (ii) shall be applicable — Not Applicable

Clause 10 CA Modified Provision Clause 10CA Materials covered under this clause:	Nearest Materials (Other than cement, reinforcement bars and structural steel) for which All India Wholesale Price Index is to be adopted	Base price of all the materials covered under Clause 10CA

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Clause 10CC

Clause 10CC to be applicable in contracts with stipulated period of completion exceeding the period shown in next column	*18 months*
Schedule of component of other materials, labour,POL etc. for price escalation	
Component of civil (except materials covered Under clause 10CA/ Electrical construction.	*Xm* .%
Materials expressed as percent of total value of work	
Component of Labour expressed as percent of total value of work	*Y* %
Component of POL expressed as percent of total value of work	*Z* .%

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Clause 11

Specifications to be followed for execution of work

Specifications to be followed: CPWD General Specifications for electrical works Part-IV Substation 2013, Part – I Internal 2013, Part-2 External 1994, Part III (Lift & Escalators) 2003, Part-V: (Wet Riser & Sprinkler) 2013, Part VI (Fire Alarm System) 1988, Part VII (DG Sets) 2013 amended Upto date

Clause 12

Clause 12.2 & 12.3

Deviation Limit beyond which clause 12.2 & 12.3 shall apply for building work — **30%**

Clause 12.5

Deviation Limit beyond which clause 12.2 & 12.3 shall apply for foundation work. — **Not Applicable**

Clause 16

Competent Authority for deciding reduced rates Port Blair upto 5% of contract value under his own power. — **Superintending Engineer, PBMC**

Clause 18

List of mandatory machines, tools & plants to be deployed by the contractor at site: — As required for timely execution of work

Clause 36 (i)

Requirement of Technical Representative (s) and recovery Rate

Sl. No	Minimum qualification of Technical Representative / Discipline	Number	Designation (Principal Technical/Technical representative)	Minimum Experience (Years)	Rate at which recovery shall be made from the contractor for not fulfilling provision	Cost of Work (in Lakhs)
1	..... As per Part A					

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ADDITIONAL CONDITIONS FOR ELECTRO-MECHANICAL WORKS

CONDITIONS OF CONTRACT

Contracting authority: PORT BLAIR MUNCIPAL COUNCIL, A&N ISLANDS

Clause 1: Compensation for Delay

The time allowed for carrying out the work as entered in the tender shall be strictly observed by the Contractor and shall be reckoned from the date on which the order to commence work is given to the Contractor. The work shall throughout the stipulated period of the contract be proceeded with, with all due diligence (time being deemed to be the essence of the contract on the part of the Contractor) and the Contractor shall pay compensation an amount equal to Rs.1000 per day to the EMPLOYER. The programme for completion of work is to be submitted / attached in form of bar chart. The Contractor should complete the work as per phase period given below, which is to be arrived from the bar chart.

1/4" of the work in _____** 1/4" of the time

1/2 of the work in _____** 1/2 of the time

3/4"of the work in _____** 3/4" of the time

Full work to be completed in **03 calendar months** (including monsoon)

Clause 2: Action when the progress of any particular portion of the work is unsatisfactory

If the progress of any particular portion of the work is unsatisfactory, the Employer shall not be withstanding that the general progress of the work, be entitled to take action after giving the Contractor 5 days' notice in writing. The Contractor will not claim for compensation, for any loss sustained by him owing to such action

Clause 3: Final Certificate

On the completion of the work the Contractor shall be furnished with a Final certificate. Certificate by the Employer - of such completion, but no such certificate shall be given nor shall the, work be considered to be completed until the Contractor has to clear the site nor until the work shall have been measured by the EMPLOYER.

Clause 4: Payment Process

The Contractor should submit the bill towards PBMC, A & N, which in turn verified by the PBMC, A & N technical staff then payment will be drawn to the Contractor's account. The stages of the payment are given as below.

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Schedule A: Providing and installation of Electro-mechanical component of FSTP of capacity 60 KLD/day including commissioning trial run.		
Sr. No	Item Description	Payment Applicable
1	Supply/Erection/Installation of 60 KLD FSTP Plant as per the specification given by the successful bidder duly approved by the Government recognised Engineering College.	30%
2	Supply/Erection/Installation of Pumps as per the specification given in the annexure-1	30%
3	Supply/erection/ installation of Piping, Mechanical, Electrical & Instrumentation works along with spares as specified etc. complete as per technical design specification and on testing, commissioning and satisfactory trial runs etc. as approved by Engineer-In-Charge.	30%
4	Supply/Installation/Commissioning of CCTV system & Laboratory for FSTP plant at proper location given by the Engineer-In-Charge or higher authority person from PBMC	15%
5	On successful completion of trial run of Septage treatment unit etc. as approved by Engineer-In-Charge.	10%
6	Operation & Maintenance @ 5% each year	15%
NOTE: For equipment & machinery mobilization/ secure advance Payment will be applicable.		

The total price quoted for Schedule-B by the bidder will be divided in 36 equal monthly instalments. The contract value quoted by the Bidder will include cost of O&M of Faecal Sludge & Septage treatment plant and allied works and all other costs including labour, material and others, as needed. No claims for additional payment will be entertained. The payment would be made as follows:

a. Monthly payment will be made to the Contractor against submission of invoice and performance report as per **clause 7** (Reporting) under **Test to be carried out in O&M** In case the output standards of the treated septage and effluent do not meet prevalent discharge standards of State Government and as amended from time to time, 20% (twenty percent) of the running bill will be deducted. In case of failure to achieve the output standards more than 5 times, the entire amount payable will be withheld. In Case of non-compliance PBMC council will take action as per **Clause 25 of Section-e Conditions of Contract.**

b. PBMC council will open an escrow account in a nationalized bank to ensure timely monthly payment to contractor. This account will have a deposit equal to at least three months of payment.

Clause 5: Bill to be submitted monthly

The Contractor shall on submitting a monthly bill therefore, be entitled to receive payment proportionate to the part of the work than approved and passed by the Employer (PBMC, A & N). As mentioned in the clause no 4

Clause 6: Bills to be on Printed form

The Contractor shall submit bills on printed forms, which will be furnished subsequent to selection of the contractor. The charges to be made in the bills shall always be entered at the rates specified in the tender at the rates hereinafter provided for such work.

Clause 7: Works to be executed in accordance with specifications, drawings orders etc.

The Contractor shall execute the whole and every part of the work in the most substantial and workmanlike manner, and both as regards materials and every other respect in strict accordance with specifications.

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Clause 10: The Contractor shall provide suitable scaffolds and working platforms, for the safety of work.

Clause 11: Measure for prevention of fire.

The Contractor shall not set fire to any standing jungle, trees, brushwood or grass without a written permission from the Employer.

Clause 12: Liability of Contractor for any damage done in or outside work area

Compensation for all damages done intentionally or unintentionally by Contractor's labor whether in or beyond the limits of Government property including any damage caused by the spreading of fire mentioned in Clause 11 shall be estimated by the AMC or such other officer as he may appoint and the estimate of such expert person subject to the decision of the -Employer on appeal shall be final and the Contractor shall be bound to pay the amount of the assessed compensation on demand, failing which, the same will be recovered from the Contractors bill.

Clause 13: Medical Aid to labor

The Contractor shall be responsible for and shall pay the expenses of providing medical aid to any workman who may suffer a bodily injury as a result of an accident. If such expenses are incurred by the EMPLOYER the same shall be recoverable from the Contractor forthwith and be deducted without prejudice to any other remedy of Government from any amount due or that may become due to the Contractor.

Clause 14: Safety Equipment's

The Contractor shall provide all necessary personal safety equipment and first aid apparatus available for the use of the persons employed on the site and shall maintain the same in condition suitable for immediate use at any time and shall comply with the following regulations in connection therewith.

a) The workers shall be required to use the equipment's so provided by the Contractor and the Contractor shall take adequate steps to ensure proper use of the equipment by those concerned.

b) When work is carried on in proximity to any place where there is a risk of drowning all necessary equipment shall be provided and kept ready for use and all necessary steps shall be taken for the prompt rescue of any person in danger.

c) Adequate provision shall be made for prompt first aid treatment of all injuries likely to be sustained during the course of the work.

Clause 15: Labor Act

The Contractor shall duly comply with the provisions of The Apprentices Act, 1961" (III of 1961), the rules made there under and the orders that may be issued from time to time under the said Act and the said Rules and on his failure or neglect to do so he shall be subjected to all the liabilities and penalties provided by the said Act and said Rules.

Clause 16: Claim for compensation for delay in starting the work

No compensation shall be allowed for any delay caused in the starting of the work on account of acquisition of land or, in the case of clearance works; on account of any delay in accordance to sanction of estimates.

Clause 17 Dispute Resolution

Any dispute arising between PBMC Urban Local Body and Contractor regarding the Contract terms and conditions would be aimed to be resolved through mutual discussions. If the discussions fail to produce a resolution, the dispute shall be subject to the court in PBMC jurisdiction.

Clause No 18: Electric Power & Water Supply

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Arrangement for obtaining Electric Power connection and water supply will have to be made by the Bidder at his own cost.

Clause No 19: Damage by Floods or Accidents

The Bidder shall take all precautions against damage by floods or tides or from accidents etc. No compensation will be allowed to the Bidder on this account or for correcting and repairing any such damage to the work during construction. The Bidder shall be liable to make good at his cost any plant or material belonging to the Government lost or damaged by floods or from any other cause while in his charge.

Clause No 20: Defect Liability Period

The Defect liability period of the project work is of 12 months after the completion of all project works.

Clause No 21: Extension of time

If the Bidder shall desire an extension of time, he shall apply in writing to the Engineer-In-Charge before the expiry of 30 (thirty) days from the date on which he was hindered or on which the cause for asking for extension occurred. If the Engineer-In-Charge or the Secretary, as the case may be, is of the opinion, that there were reasonable grounds for granting an extension, then he may grant such extension as he thinks necessary or proper. The decision of the Engineer-In-Charge in this matter shall be final.

Clause No 22: Progress report

The Bidder shall submit the progress report on weekly basis to the PBMC regularly, the progress report format of weekly report to be finalized in co-ordination with the PBMC or consultant appointed by them.

Clause No 23: Stock Register

Material stock register to be maintained by the bidder and it should be keep updated, if PBMC wants to verify it at any point of time it should be submitted to them immediately.

Clause No 24: First Aid Apparatus

The Bidder shall provide all necessary safety equipment and first aid apparatus available for the use of the persons employed on the Site and shall maintain the same in condition suitable for immediate use at any time and shall comply with the following regulations in connection therewith.

a) The workers shall be required to use the equipment so provided by the Bidder and shall take adequate steps to ensure proper use of the equipment by those concerned.

b) Adequate provision shall be made for prompt first-aid treatment of all injuries likely to be sustained during the course of the work.

Clause No 25: Termination

a) The Employer may terminate the contract if the other party causes a fundamental branch of the contract.

b) Fundamental branches of contract include, but shall not be limited to the following

I. The contractor stop work for 28 days & stoppage has not been authorized by the engineer.

II. The contractor has become bankrupt or goes into liquidation other than for a reconstruction or amalgamation;

III. The engineer gives notice that failure to correct a particular defect is a fundamental branch of contact & the contractor fails to correct it within a reasonable period of time determined by the engineer.

IV. The contractor does not maintain a security which is required;

c) Notwithstanding the above, the Employer may term the contract for convenience.

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d) If the contract is terminated the contractor shall stop work immediately, make the site safe & secure & leave the site as soon as reasonably possible.

e) Termination at will:

If PBMC needs to terminate the Contract for causes unrelated to those given above, it will be treated as 'termination at will' and the following clauses will apply:

I. A notice of termination shall be required to be given [three months] before such termination at will.

II. The payment for the completed Work and the Security Deposit deposited with the PBMC will be given back to Contractor. However, any amounts due to the PBMC from the Contractor shall be set off against Security Deposit and in the event such amount is in excess of the Security Deposit/ **Performance Guarantee**, the excess amount shall be treated as an amount due towards the PBMC.

Clause No 26: Payment upon Termination:

a) If the contractor is terminated because of a fundamental breach of contract by the contractor, the engineer shall issue a certificate for the value of the work done less advance payment received up to the date of the issue of the certificate, less than other recoveries due in terms of the contract, less taxes due to deducted at sources as per applicable law.

b) If the contract is terminated at the Employer's convenience, the engineer shall issue a certificate for the value of the work done, the responsible cost of removal of equipment, repatriation of the contractor's personal employed solely on the works & the contractor's costs of protecting & securing the work & less advance payments received up to the date of the certificate, less other recoveries due in terms of the contract & less taxes due to be deducted at source as per applicable law.

Clause No 27: The Bidder shall submit periodically progress reports of Work to the Secretary, PBMC Municipal Council, PBMC.

Clause No 28: The materials not conforming to the required standard or Specification shall be removed at once from the Site of Work by the Bidder at his own cost. All the electrical and mechanical component shall conform to the relevant I.S (Indian Standard) codes specifications.

Clause No 29: The Bidder shall construct at its own cost shed/ sheds for storing materials as per the direction of the Secretary, PBMC. Such constructed sheds shall be removed on completion of Work.

Clause No 30: The Bidder shall make its own arrangements for the safe custody of the materials brought by it on Site of Work.

Clause No 31: The charges for conveying of materials from the place of purchase by the Bidder to the Site of Work and the actual spot on Work Site shall be entirely borne by the Bidder. No claims on this account shall be entertained.

Clause No 32: Separate register for Site Visit/ Instruction which are given by Secretary or Architect or Engineer of PBMC Municipal Council, shall be maintained by the Bidder

Clause No 33: The Bidder shall provide regular technical person on Site.

Clause No 34: Bidder will not be entitled for price variation claim.

Clause No 35: Arbitration is allowed as per dispute resolution clauses.

Clause No 36: The Municipal Council shall not be responsible for the loss in mechanical parts, equipment's and electrical item during transit to Work Site.

Clause No 37: **O&M Period**: For the O&M Period, the Bidder shall be paid the total price quoted for the Operations Services by way of 36 (thirty-six) equal monthly instalments.

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Clause No 38: Completion:

As soon as the Build Services have, in the opinion of the Bidder, been completed in accordance with the scope of work and Technical Standards specifications, excluding minor items not materially affecting the operation or safety of the Faecal Sludge & Septage treatment plant and has satisfactorily passed all necessary tests on Commissioning, the Bidder shall so notify the PBMC in writing (the "Notice of Completion") and provide the as-built - Documents.

The PBMC shall no later than 30 (thirty) days after receipt of the Bidder's notice either issue a Completion Certificate stating that the Faecal Sludge & Septage treatment plant has reached completion as of the date of the Bidder's notice or notify the Bidder in writing of any defects or deficiencies or both.

If the PBMC is not satisfied that the Build Services are complete, the PBMC shall notify the Bidder in writing of any defects or deficiencies no later than 7 (seven) days after receipt of the Notice of Completion.

If the PBMC notifies the Bidder of any defects or deficiencies or both, the Bidder shall then correct such defects or deficiencies, and shall repeat the procedure.

If the PBMC is satisfied that the Design-Build Services have reached completion, the PBMC shall, no later than 7 (seven) days after receipt of the Bidder's repeated Notice of Completion, issue a Completion Certificate stating that the Design-Build Services have reached Completion as of the date of the Bidder's repeated Notice of Completion.

If the PBMC fails to issue the Completion Certificate and fails to inform the Bidder of any defects or deficiencies 14 (fourteen) days after receipt of the Notice of Completion or 7 (seven) days after receipt of the Bidder's repeated Notice of Completion, then the Build Services shall be deemed to have reached Completion as of the date of the Notice of Completion or repeated

Clause No: 39 Commissioning and Operational Acceptance

Commissioning

Commissioning of the Faecal Sludge & Septage treatment plant shall be commenced by the Bidder immediately after issue of the Completion Certificate by the Engineer-In-Charge.

Tests on Commissioning

The necessary test shall be conducted by the Bidder during Commissioning of the Faecal Sludge & Septage treatment plant and all allied works to ascertain whether the Faecal Sludge & Septage treatment plant or the relevant part can attain the technical standards as required in the Contract. The Bidder's and Engineer-in-Charge's advisory personnel shall attend the Tests on Commissioning, and shall advise and assist the PBMC. The PBMC shall promptly provide the Bidder with such information as the Bidder may reasonably require in relation to the conduct and results of the Tests on Commissioning, and any repeats thereof.

If for reasons not attributable to the Bidder, the Tests on Commissioning of the Faecal Sludge & Septage treatment plant cannot be successfully completed within 21 (twenty-one) days after the period from the date of completion specified or any other period agreed upon by the PBMC and the Bidder, the Bidder shall be deemed to have not fulfilled its obligations with respect to the tests on commissioning.

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Operational Acceptance

I. Operational acceptance shall occur in respect of the Faecal Sludge & Septage treatment plant when the Tests on Commissioning have been successfully completed.

II. At any time after the successful completion of the Tests on Commissioning, the Bidder may give a notice to the PBMC requesting the issue of an operational acceptance certificate ("**Operational Acceptance Certificate**") in respect of the Faecal Sludge & Septage treatment plant.

III. The PBMC shall, after consultation with the experts, and no later than 7 (seven) days after receipt of the Bidder's notice, issue an Operational Acceptance Certificate.

IV. If within 7 (seven) days after receipt of the Bidder's notice, the PBMC fails to

V. Issue the Operational Acceptance Certificate or fails to inform the Bidder in writing of the justifiable reasons why the PBMC has not issued the Operational Acceptance Certificate, the Faecal Sludge & Septage treatment plant shall be deemed to have been accepted as of the date of the Bidder's said notice.

Clause No 40: Insurance policy – State Govt. resolution dated 19-8-98

Bidders shall take out necessary Insurance Policy/ policies so as to provide adequate insurance cover for execution of the awarded Contract work from the director of Insurance XYZ State–51 only. Its postal address for correspondence is "_____" (Tel. No. xxxxxxx/ xxxxxxx). The successful bidder shall procure the insurance for the following:

e-cum servicing arrangements approved by the director of In

a) Loss of or damage to the civil and mechanical and electrical equipment supplied/ installed including the materials such as pipes, valves, specials etc. brought on site;

b) Loss of or damage to Bidder's equipment including his vehicles;

c) Loss of or damage to property (except the work, plant material and equipment) in connection with the Bidder;

d) Loss of or damage to property (except the work, plant material and equipment) in connection with the Bidder; and

e) Personal injury or death due to vehicles of the Bidder and / or due to any accident that may arise at or around Site to the Bidder's personnel or to the PBMC/MJP staff or to any other person connected with MJP /PBMC Bidder.

f) Policies and certificates for insurance shall be delivered by the Bidder to the Engineer for the Engineer's approval before the date of actual starting of Work. All such insurance shall provide for compensation to be payable in the types of proportions of currencies required to rectify the loss of damage incurred.

g) If the Bidder does not produce any of the required polices and certificates, the Engineer may affect the insurance for which the Bidder was responsible.

h) The minimum insurance cover for loss and damage to physical property, injury and death shall be 10% (ten percent) of the Contract cost per occurrence with number of occurrences as 4 (four). After each occurrence the Bidder shall pay additional premium necessary so as to keep the insurance policy valid always till the defect liability period is over.

i) No payment will be released to the Bidder until the insurance coverage with the Government insurance fund, State is provided and unless the proof of insurance coverage is produced by the Bidder to the Engineer-in-charge.

j) Contractors all risk (Bidder's all risk policy) insurance will have to be taken before start of the Work.

Clause No 41: Commissioning and trial run of Faecal Sludge & Septage treatment plant

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a) The plant shall then be on trial operation of 30 days during which period all necessary adjustments shall be made while operating, over the full load range enabling the plant to be made ready for performance and guarantee tests. The contractor shall provide necessary staff. The trial operation shall be considered successful, provided that each item of the equipment can operate continuously at the specified characteristics, for the period of Trial Operation.

b) Bidder shall be responsible for carrying out all the necessary pre-commissioning tests. On completion of inspection, checking and after the pre-commissioning tests are satisfactorily over, the complete plant shall be placed on initial operation during which period the complete equipment shall be operated integral with sub-systems and supporting equipment as a complete plant.

c) Any special equipment, tools and tackles required for the successful completion of the performance and guarantee tests the contractor will provide this free of cost.

d) The contractor during the performance and guarantee tests shall provide the guaranteed performance figures of the equipment. Should the results of these tests show any decrease from the guarantee values, the contractor shall modify the equipment as required to enable them to meet the guarantees. In such case, performance and guarantee tests shall be repeated within one week from the date the equipment is ready for re-test and costs for modifications including labor, materials and the cost of additional testing to prove that the equipment meets the guarantees, shall be borne by the contractor.

SH: Providing Internal El

1.0 General: The work shall be generally carried out in accordance with tender/bid Specifications and the following specifications / rules

a) CPWD General Specifications for Electrical work Part I Internal - 2013, as amended up to date
b) CPWD General Specifications for Electrical work Part II External - 1994, as amended up to date
c) CPWD General Specifications for Electrical work Part IV Sub-station-2013 as amended up to date
d) Commercial and Additional conditions for this work.
e) The Indian Electricity Act, 2003.
f) Indian Electricity Rules 1956 amended upto date

The copy of CPWD General Specifications are readily available in CPWD website www.cpwd.gov.in under the link publication

1.1 Interpreting Specifications:

In interpreting the specifications, the following order of decreasing importance shall be Followed in case of contradictions:

a) Schedule of quantities
b) Additional Technical specifications attached with tender documents
c) Drawing (if any approved by Engineer –In- Charge)
d) CPWD General specifications for electrical works
e) Relevant BIS or other international code in case BIS code is not available

1.2 The Department shall not issue any T & P and nothing extra shall be paid on account of this.

1.3 The main contractor should engage an eligible agency having valid registration in CPWD, APWD, MES, and ALH/W & P&T in appropriate class under category internal & external electrical installations / appropriate class under composite category for execution of electrification work. The firm should posses valid electrical contractor license. In case the main contractor himself meets the above criteria, he shall be allowed to execute this sub-head of work after due verification by the Engineer-in-Charge of Electrical Works. The firm shall be issued tender on production of valid electrical license from competent authority in the name of the contractor. However, the contractors shall be allowed to participate in tender with an undertaking that they will either obtain valid electrical license at the time of execution of electrical work or associate contractors having valid electrical license of eligible class. In case of association of electrical contractor, the main contractor has to enter in agreement

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with the contractor associated and copy of such agreement shall be submitted to Executive Engineer in charge of E&M component. In case the main contractor intends to change the associated contractor during operation of the contract, he shall obtain prior approval of respective Engineer in charge. The new agency shall have to satisfy the laid down eligibility criteria. In case Engineer in charge of respective disciple is not satisfied with the performance of the agency, he can direct the main contractor to change the agency associated for execution of minor component and this shall be binding on the main contractor.

2.0 Rates:

The rates quoted by the tenderer shall be firm and inclusive of all taxes (including works contract tax but excluding service tax), octroi, duties and levies and all charges for packing, forwarding, insurance, freight and delivery, installation, testing, commissioning etc. at site viz. temporary constructional storage, risks, overhead charges, general liabilities/obligations and clearance from local authorities.

3.0 Completeness of tender:

All sundry equipment, fittings, unit assemblies, accessories, hardware items, foundation bolts, termination lugs for electrical connections, and all other items which are useful and necessary for efficient assembly and installation of equipment and components of the work shall be deemed to have been included in the tender irrespective of the fact whether such items are specifically mentioned in the tender documents or not.

4.0 Storage and custody of materials:

The agency has to make his own arrangement for watch and ward of the stores. Their safe custody shall be the responsibility of the contractor till the final taking over of the installation by the department.

5.0 Care of the Building:

Care shall be taken by the contractor while handling and installing the various equipment's and components of the work to avoid damage to the building. He shall be responsible for repairing all damages and restoring the same to their original finish at his cost. He shall also remove at his cost all unwanted and waste materials arising out of the installation from the site of work.

6.0 Completion period:

The completion period indicated in the tender documents is for the entire work of supplying, installation, testing, commissioning and handing over of the entire installation to the satisfaction of the Engineer-in-charge.

7.0 Performance Guarantee:

7.1 The tenderer shall guarantee among other things, the following vis-à-vis specifications a. Quality, strength and performance of the materials used.
b. Satisfactory operation during the maintenance period.

8.0 Defect Liability Period:

All the equipments shall be guaranteed for a period of 12 months from the date of taking over the installation by the department against unsatisfactory performance and / or break down due to defective design, workmanship of material. The equipments or components, or any part thereof, so found defective during guarantee period shall be forthwith repaired or replaced free of cost, to the satisfaction of the Engineer-in-Charge. In case it is felt by the department that undue delay is being caused by the contractor in doing this, the same will be got done by the department at the risk and cost of the contractor. The decision of the Engineer-in-Charge in this regard shall be final.

9.0 Power Supply & Water Supply:

No Power & Water Supply shall be provided by the department for the purpose of carrying the work, except for testing and commissioning of installations. The contractor shall make its own arrangement in this regards.

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10.0 Data and Programme to be furnished by the tenderers:

The Contractor shall prepare the programme chart for the execution of the work showing clearly all activities from the start of work to the completion required for the completion of the work within the stipulated period and submit the same to the Engineer-in-Charge within fifteen days after the issue of letter for commencement of the work. The Contractor shall also submit monthly programme and progress reports and update / re-schedule the same every month. These shall be submitted by the contractor in soft copy also besides forwarding hard copy of the same.

11.0 Extent of work:

11.1 The work shall comprise of entire labour including supervision and all materials necessary to make a complete installation and such tests and adjustments and commissioning as may be required by the department.

11.2 Minor building works necessary like making of opening in walls or in floors and restoring to their original condition, finish and necessary grouting etc. as required to be undertaken.

11.3 Maintenance (Routine & preventive) for one year from date of completion and handing over.

12.0 Compliance with Regulations and Indian standards

12.1 All works shall be carried out in accordance with relevant regulation, both statutory and those specified by the Indian Standards related to this work. In particular, the equipment and installation shall comply with the following:

a. Factories Act
b. Indian Electricity Rules
c. I.S. & BS Standards as applicable
d. Workmen's compensation Act
e. Statutory norms prescribed by local bodies

13.0 Indemnity:

The successful tenderer shall at all times indemnify the department, consequent on this works contract. The successful tenderer shall be liable, in accordance with the Indian Law and Regulations for any accident occurring due to any cause and the department shall not be responsible for any accident or damage incurred or claims arising there from during the period of erection, construction and putting into operation the equipments and ancillary equipment under the supervision of the successful tenderer in so far as the latter is responsible. The successful tenderer shall also provide all insurance including third party insurance as may be necessary to cover the risk. No extra payment would be made to the successful tenderer due to the above.

14.0 Cooperation with other agencies:

The successful tender shall co-ordinate with other contractors and agencies engaged in the construction of the building and exchange freely all technical information so as to make the execution of this works contract smooth. No remuneration should be claimed from the department for such technical cooperation. If any unreasonable hindrance is caused to other agencies and any existing portion of the building has to be dismantled and re-done for want of cooperation and coordination by the successful tenderer during the course of work, such expenditure incurred will be recovered from the successful tenderer if the restoration work to the original condition or specification of the dismantled portion of the work was not undertaken by the successful tenderer himself. Water proofing of pits shall not be damaged under any circumstances.

15.0 Verification of correctness of material at Destination:

All materials and equipments supplied by the contractor shall be new. They shall be of such design, size and materials as to satisfactorily function under the rated conditions of operation and to withstand the environmental conditions at site. The contractor shall have to produce all the relevant records to certify that the genuine material from the manufacturers has been supplied and erected.

(a) Materials and equipments to be used in the work shall be inspected by the Departmental officers. Such inspection will be of following categories:

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(i) Inspection of materials/equipments to be witnessed at the Manufacturer's premises in accordance with relevant BIS/Agreement Inspection Procedure.
(ii) To receive materials at site with Manufacturer's Test Certificate(s).
(iii) To inspect materials at the Authorized Dealer's Go downs to ensure delivery of genuine materials at site.
(iv) To receive materials after physical inspection at site.
(b) Similarly, for fabricated equipments, the contractor will first submit dimensional detailed drawings for approval before fabrication is taken up in the factory. Suitable stage inspection at factory also will be made to ensure proper use of materials, workmanship and quality control.

16.0 Order of Preference:

Should there be any difference or discrepancy between the description of items as given in the Schedule of Quantities, technical specifications for individual items of work (including additional and commercial conditions) and IS Codes etc., the following order of preference shall be followed:

a. Schedule of quantities
b. Commercial and Additional conditions, technical specifications for this work
c. General Conditions of Contract for CPWD Works
d. Drawings (if any approved by the Engineer-in-charge)
e. CPWD General Specifications for electrical works
f. Relevant IS or any other international code in case IS code is not available.

17.0 Executive Engineer (Elect.) shall be the Engineer-in-Charge as far as electrical works are concerned. Separate tender form for electrical component is appended with his tender. It will be obligatory on part of the main contractor to sign the tender documents for all the component.

18.0 The main agency shall be responsible for all acts of commissions and non-commissions of the electrical contractor or sub-contractor engaged by him, even with approval of department.

19.0 Approval of the Engineer-in-charge shall be taken well in advance for all the materials to be used in the work by the contractor.

20.0 The contractor has to make his own arrangements for stores and watch and ward and no extra claim for this will be entertained.

21.0 Running payment for Electrical/Mechanical components shall be made by the EE (E) directly to the main Contractor. The main contractor shall make the payment to associated

Contractor within 15 days of receipt of each running account payment.

22.0 Payments terms:

On account payments for part work (after stipulated and statutory deductions) as assessed by the Engineer– in-charge for the applicable items in the Contract shall be payable at part rates. The part rates will be decided by the Engineer-in-Charge of the work and shall be binding on the contractor.

23.0 The main contractor shall be responsible for coordinating the activities of all works and will ensure progress of works as per laid down programme.

24.0 The Associated electrical Contractor or his representative is bound to sign the site order book as and

25.0 The contractor shall make his own arrangement at his own cost for electrical / General Tools and plants required for the work.

26.0 The connections, inter-connections, earthing and inter-earthing shall be done by the contractor wherever required to be done for energisation of the installation and nothing extra shall be paid on this account.

27.0 The contractor must be able to work on concrete slabs / walls as and when required and in complete co-ordination with the civil works. Cutting of chases in the plastered wall shall in no case be allowed. The contractor shall fix conduits and boxes in the walls soon after the brick work is completed and finish the chase to rough surface with proper cement sand mixture. Only in exceptional cases e.g. where cutting of plastered surface cannot be avoided it will be contractor's responsibility to ensure that plastering is done to match the original finish at no extra cost.

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28.0 The contractor shall remove all the debris due to the electrical works from the site as soon as the work is completed.

29.0 Commissioning on Completion: After the work is completed, it shall be ensured that the installation is tested and commissioned.

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PERFORMA OF SCHEDULES (OPERATION & MAINTENANCE)

SCHEDULE "A"

Schedule of quantities (enclosed)

SCHEDULE "B"

Schedule of materials to be issued to the contractor

Sl.No	Description of items	Quantity	Rates in figures & words at which the	Place of issue
1	2	3	4	5
1	NIL			

SCHEDULE "C"

Tools and plants to be hired to the contractor

S No	Description	Hire charges per day	Place of issue
1	2	3	4
NIL			

SCHEDULE "D"

Extra schedule for specific requirements/documents for the work, if any

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PERFORMA OF SCHEDULES		CPWD

SCHEDULE "E"

Reference to General Conditions of Contract. - General Condition of contract CPWD 2014 with upto date correction

Name of Work: -	Construction of 60 KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology)
Estimated cost of work:-	As per Part A
Earnest Money: -	As per Part A
Performance Guarantee:-	As per Part A
Security Deposit: -	As per Part A

SCHEDULE "F"

GENERAL RULES & DIRECTIONS	Officer inviting tender	**Executive Engineer-III (Works & SWM) *Municipal Council, Port Blair***
Clause 12	Maximum percentage for quantity of items of work to be executed beyond which rates are to be determined in accordance with clause 12.2 & 12.3	See under

Definitions:

2 (v)	Engineer-in-charge	**Executive Engineer-III (Works & SWM) Municipal Council, Port Blair**
2 (vii)	Accepting Authority	**Executive Engineer- (Works & SWM) Municipal Council Port Blair**
2 (x)	Percentage on cost of materials and Labour to cover all overheads and profits	**15%**
2 (xi)	Standard Schedule of Rates	**DSR(E&M) 2016**
2 (xii)	Department	**Port Blair Municipal Council**
9 (i)	Standard CPWD contract Form	**CPWD form 8 (GCC-2014) as modified & corrected upto Last date of receipt of tenders.**

Clause 1		
i)	Time allowed for submission of Performance Guarantee from the date of issue of letter of acceptance, in days	As per Part A
ii)	Maximum allowable extension beyond the period provided in i) above in days	As per Part A
Clause 2		
	Authority for fixing compensation under clause 2	**Superintending Engineer**

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Clause 2A

Whether Clause 2A shall be applicable — As per Part A

Clause 5

Number of days from the date of issue of letter of acceptance for reckoning date of start — As per Part A

Milestone(s) as per table given below:

Table of Mile Stone(s)

Sl No	Description of Milestone (Physical)	Time allowed (from date of start)	Amount to be with held in case of non achievement of milestone
1	As per Part A		

Time allowed for execution of work is — As per Part A

Authority to decide

(i) Extension of time — **Executive Engineer-III (Works & SWM), PBMC, Port Blair**

Clause 6, 6A
Clause applicable — As per Part A

Clause 7

Gross work to be done together with net payment/adjustment of advances for material collected, if any, since the last such payment for being eligible to interim payment — **10% of tendered Amount**

Clause 10A
List of testing equipment to be provided by contractor at site lab — All equipments required for pre-commissioning test

Clause 10B (ii)

Whether clause 10 B (ii) shall be applicable — Not Applicable

Clause 10 CA

Modified Provision Clause 10CA	Nearest Materials (Cement, cement concrete, steel bars and structural steel) for which	Base price of all the materials covered under Clause 10CA
Materials Covered under the clause	(a) Wholesale Price Index to be followed	

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Clause 10CC

Clause 10CC to be applicable in contracts with stipulated period of completion exceeding the period shown in next column	*18 months*
Schedule of component of other materials, labour,POL etc. for price escalation	
Component of civil (except materials covered under clause 10CA/ Electrical construction, materials expressed as percent of total value of work	*Xm* .%
Component of Labour expressed as percent of total value of work	*Y* %
Component of POL expressed as percent of total value of work	*Z* .%

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Clause 11

Specifications to be followed for execution of work

Specifications to be followed: CPWD General specifications for electrical works Part-IV Substation 2013, Part – I Internal 2013 , Part-2 External1994 , Part III (Lift & Escalators) 2003, Part-V: (Wet Riser & Sprinkler) 2013, Part VI (Fire Alarm System) 1988, Part VII (DG Sets) 2013 amended upto date

Clause 12

Clause 12.2 & 12.3

Deviation Limit beyond which clause 12.2 & 12.3 shall apply for building work.	**30%**

Clause 12.5

Deviation Limit beyond which clause 12.2 & 12.3 shall apply for foundation work.	**Not Applicable**

Clause 16

Competent Authority for deciding reduced rates Port Blair upto 5% of contract value under his own power.	**Superintending Engineer, PBMC**

Clause 18

List of mandatory machines, tools & plants to be deployed by the contractor at site:	As required for timely execution of work

Clause 36 (i)

Requirement of Technical Representative (s) and recovery Rate

Sl. No	Minimum qualification of Technical Representative / Discipline	Number	Designation (Principal Technical/Technical representative)	Minimum Experience (Years)	Rate at which recovery shall be made from the contractor for not fulfilling provision	Cost of Work (In Lakhs)
1	---------- As per Part A ----------					

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SPECIAL CONDITIONS OF OPERATIONAL SERVICES

Introduction

The bidder shall ensure the operation and maintenance of the FSTP in compliance to the CPHEEO Manual on "Sewerage & Sewage Treatment", published by the Central Public Health Environmental Engineering Organization (CPHEEO), Ministry of Urban Development, Government of India, New Delhi and the prescription laid down hereunder.

Scope of Work

- The Bidder shall operate and maintain the Faecal Sludge & Septage treatment plant, and all other allied works under this contract, for a period of 3(three) years and provide the following services ("**Operations Services**"). Salient features of Operations Services are:
- After construction of the Faecal Sludge & Septage treatment plant, the Bidder shall operate and maintain FSTP Plant as per specifications and maintain the quality of the treated effluent as prescribed in the Design-Build Documents.
- The Bidder will monitor the performance of the Faecal Sludge & Septage treatment plant, conduct the analysis of the inlet septage and effluent/septage quality after treatment. Bidder shall initiate and take adequate actions to ensure smooth and satisfactory performance / running of the plants on a 24 hours / round the clock basis.
- The Bidder shall prepare and implement an effective plant maintenance programme in consultation with the PBMC. It is an absolutely Bidder's responsibility to look after all sorts of maintenance whether preventive, minor, major or break-down.
- The Bidder will determine operating parameters, and generally optimize the process, and working of the treatment plant.
- The Bidder should plan & procure all spares and all consumables including chemicals, grease, lubricating oil, cleaning agents, laboratory reagents etc.
- The Bidder will be responsible for keeping up-to-date record of documents including history card for equipment and maintaining every day log book relating to various analyses performed.
- The Bidder at his/her own cost shall maintain and update logbook, in which details of operational parameters are recorded at regular interval as decided mutually.
- The FSTP will accept septage load from suction trucks from time to time in a day from 06:00 am to 05:00 pm, beyond which it should not accept septage load. Also, it should accept load only from the authorized contractor of PBMC only.
- The Bidder will prepare and submit a daily report of plant performance and will assist the PBMC in preparing the necessary documents for their purpose and records.
- The Bidder will be responsible to carry out day to day periodic maintenance, necessary to ensure to smooth and efficient performance / running of all equipment / instruments comprising the Faecal Sludge & Septage treatment plant and maintaining the record of the same.
- The Bidder shall have to issue identity cards with photographs to all the staff employed for operation and maintenance. The list of the same shall be submitted to the PBMC mentioning qualification & experience.

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- The Bidder will also be responsible to carry out day to day maintenance inside the Faecal Sludge & Septage treatment plant premises.
- The Bidder will employ required staff for operation and maintenance of the Plant as per the list submitted by bidder in their proposal during 3 years of O&M period. The staff of Bidder will always remain in contact with the Junior Engineer, Assistance Engineer/Electrical Supervisor, in charge of the Plant deployed by the PBMC and follow their instruction.
- Unsatisfactory and inefficient running of the plant and unnecessary and excessive usage of spare, consumable, etc. supported by the reasons which are under control of Bidder will be highly objected. In such cases PBMC's decision will be final and binding to the Bidder.
- It is required that at least once in every one month a technical expert other than the Monthly Staff of the Bidder will visit the plant and will suggest if required, to improve the efficiency and working of the plant etc. No separate payment will be made for such visits. The visit must be recorded and outcome of the visit/minutes of the meeting should be signed by PBMC authorities without which the visit shall not be considered.
- Bidder will comply with all safety rules and regulations and all inter disciplinary as followed by the PBMC.
- The PBMC will not be responsible for any accident /injury to the staff of the Bidder. Further the PBMC will not provide any insurance or medical facility to the staff of Bidder. The responsibility lies with the Bidder.
- All Central/State Government / Semi-Government / Local Body's Rules and Regulations pertaining to this contract shall be followed and observed by the Bidder without any extra cost to the PBMC.
- No accommodation / guesthouse / transportation facility will be provided by PBMC to the Bidder. Operation & maintenance staff will not be allowed any accommodation facility inside the plant premises.
- The Bidder should employ all the staff within 7(seven) days of successful commissioning.
- The Bidder will provide the necessary tools and tackles required for day-to-day maintenance.
- The scope of work also includes cleaning of complete plant area including floor, toilet block railing, door, windows, light fixtures and ceiling etc. The entire premises of the plant area shall also be cleaned and maintain by the Bidder regularly.
- This work is inclusive of but not limited to operation, maintenance, housekeeping, cleaning, removing sludge by its own carrier arrangement & disposes it off as per PBMC's instructions.
- BOT Tender Document for Faecal Sludge & Septage Treatment Plant at City PBMC, XYZ
- Preparing data recording, correspondence work to PBMC and Government departments, etc. All this work should be done as per standard practices and by following labour, factory, electrical, and all other old and new law and order, Indian standards etc. as applied of Local, State and Central Government of India.
- Right is reserved by PBMC for suspension, dismissal, termination of any officer / staff employed by Bidder. He shall have taken prior permission to employ or to terminate his personnel.

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- No watch and ward, safety insurance, security, storage, housing accommodation etc. will be provided by PBMC. This will be responsibility of Bidder.
- Consumable items like rubber bush, graphite packing, rubber sheet, nut-bolts, material require for cleaning and housekeeping etc. are to be brought by the Bidder.
- Electricity charges including diesel in case of power failure required for operation & maintenance of the Plant shall have to be borne by the Bidder. The Bidder should provide
- all other consumables like polyelectrolyte, chlorine, oil & grease etc. All the formalities to all Government authorities for factory, electrical, etc. for obtaining no objection certificate, water consent, hazardous waste concern, approval etc. shall be done by the Bidder.
- Monitoring should be done as per guidelines provided by PBMC. Bidder has to maintain all the parameters of effluent within stipulated limit or he will be penalized for not maintaining the prevalent discharge standards of State Government and as amended from time to time. All expenditure incurred for the same like, suit fee, court fee, case fee, or the penalty as decided by Engineer of PBMC and penalty charged by relevant government authority will be charged to Bidder and deducted from his bills, security Deposit etc.
- Bidder shall have to test the effluent / influent at his own cost at the government approved laboratory as per schedule mentioned in bid document. The same be verified by and checked by PBMC whenever required.
- No equipment shall remain ideal or un-attended or damaged for the period of 3 (three) days. If any equipment is not repaired, rectified and or replaced within 3 (three) days, the Bidder will be penalized with no limit at the rate of INR 2000/- (Indian rupees two thousand) per day delay per each individual equipment of the plant.
- If the Faecal Sludge & Septage treatment plant remains non-functional for more than 3 consecutive days, the Bidder will be penalized at the rate of INR 10000/- (Indian rupees ten thousand) per day delay beyond 3 days.
- The payment of O&M charges will be made as per the tender conditions. The other terms and condition described in these complete tender documents, wherever applicable shall remain unchanged. In case of any discrepancy the decision of PBMC will remain final & binding on the Bidder.
- During O&M Period, Bidder has to supply all the spares, at his cost during preventive, major-minor breakdown, replacement and maintenance work. No extra payment will be made for such maintenance on any ground. The payment for the same will be made strictly as per tender document irrespective of the number of break down / minor, major repairs replacements. During the O&M Period, the Bidder will have to enter into annual maintenance agreement with manufacturers of all major mechanical equipment.
- Maintenance of garden, lawns, plants, bushes, plantation of new plants, lawns etc. and feeding, gardening, cleaning etc. is in the scope of the Bidder. No separate payment will be made for the same.

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- The Bidder during his O&M Period will have to follow all the guidelines set by relevant government authority of XYZ state for operation & maintenance of Faecal Sludge & Septage treatment plant.
- Operation and maintenance of all General facilities and utility services including all other components of work done under this Contract.
- The Bidder shall also dispose of the sludge, screenings, grit and any other material, as per specifications and to the satisfaction of the PBMC. It is to be noted that all costs during the O&M Period, including the cost of power and chemicals are to be borne by the Bidder.
- Within his quoted cost, the Bidder is to ensure that guarantees are maintained during the O&M Period for quality of treated effluent, treated septage, consumption of chemicals and for automation.
- The Bidder shall provide on job training to the local body staff as per specifications.
- At the end of every year of operation & maintenance period, an assessment of the condition of the plant has to be done by the Bidder through third party inspection at his own cost and based on that assessment the Bidder shall, at no extra cost to the PBMC, repair and re-condition all the mechanical equipment in the concluding year of the O&M contract to a condition so that they are in running condition with regular preventive and recommended maintenance as per manufacturer's recommendations or as per CPHEEO manual.
- Variability of Throughput: If the quantity of treated septage from the Plant increased in the existing system without impacting the annual fixed costs to the Bidder, the Bidder shall comply with such requirements.
- After completion of project water & electricity connection will be provided by Port Blair Municipal Council (PBMC) at their own cost.
- The operation of Vaccum Tanker/ Cesspool emptier/ Honeysucker and water tanker shall be the responsibility of PBMC.

TESTS TO BE CARRIED OUT DURING O&M PERIOD

- Sampling and testing to be carried out as per CPHEEO guideline. Tests are to be carried out under the supervision of qualified staff and as per instructions of the Engineer-in-Charge. The responsible employee of the contractor will indicate the details of sample locations timings on the sample template.
- The Bidder should get analysed / checked the untreated as well as treated septage and effluent samples and tested in approved government laboratory at his own cost. The MPCB Vigilance testing charges for samples directly collected by MPCB are also to be borne by the Bidder.
- During routine monitoring, samples of influent, effluent are analysed based on the Analysis Schedule given in the following Table for the given parameters.

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Sr. No	Description of Sample	Frequency	Location of Sampling	Type of Sample	Test parameters
1	Influent septage	Two times in a month	Before screening	Grab	Temp, pH, BOD, COD, TSS, VSS, Alkalinity, Sulphide, Faecal Coliform, Total Coliform
2	Treated Effluent Wastewater	Two times in a month	After Treatment unit	Grab	Temp, pH, BOD, COD, TSS, VSS, Alkalinity, Sulphide, Faecal Coliform, Total Coliform
3	Treated Septage/Sludge	Two times in a month	After treatment unit	Grab	Moisture content, NPK Value
4	Treated Septage Sludge	One sample in every Six months	After treatment unit	Grab	Helminth Eggs

Test parameters of treated quality shall be within the prescribed limits as issued by A&N Pollution Control Committee for STP/FSTPs.

A. Staff

The Bidder shall mention the number and nature of personnel required for O&M in his bid. Non-employment of those personnel during O&M as per the Bid will lead to imposition of penalty as mentioned in Contract data.

B. SAFETY /SECURITY

The Bidder shall take all safety precautions under various Acts/Rules under central/State Govt. from time to time and he shall be responsible for safety of its staff and the consequences thereof. The Bidder shall deploy round the clock security personnel at entrance of Plant's premises and in the compound for the safety of the Plant and premises for the safety of the Plant, equipment and personnel during this period.

C. Responsibility for damages

The Bidder shall ensure that the staff employed takes all necessary precautions while carrying out the work either in shift duties or any general shift as per Indian Electricity Rules/Factory Act/CPHEEO Manual, or manufacturer's special instruction for safety / gas handling. The staff should use gas masks, oxygen apparatus, gum boots, safety belts and safety lamps, etc. while carrying out the work in bar screens, sumps etc.

D. REPORTING

The Bidder at its own cost will prepare and print daily and monthly reports (in approved PBMC format) of pumping/treatment and project performance and submit to the PBMC and will assist the department in preparing the necessary documents for their purpose and record as per proforma given from time to time. The reports shall contain, inter-alia, the following:

Raw Septage quantity and quality and effluent quality as per the monitoring format and other tests as specified in this section shall be submitted to Engineer-in Charge. Treated quality of septage and effluent as per monitoring format and shall be submitted to Engineer-in-charge. The plant manager shall verify the daily record as well as the calculations and shall be responsible to generate further data using these.

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- A description of the maintenance work carried out in the reporting period.
- A report on major failures, if any, their causes and remedial actions taken.
- Sludge quality and quantity (daily basis) in the reporting period.
- Power and chemicals consumed in the reporting period.
- An inventory of the chemicals and spare parts available at the end of the reporting period.
- O&M staff deployed by the Bidder during the reporting period.
- Any major repair works, if any.
- Bidder is required to maintain separate register/computerized records at all sites of following information:

  i. Pumping register

  ii. Quantity of septage/ sewage treatment and performance register

  iii. Working hours register

  iv. Electric break down register

  v. Maintenance register

  vi. Staff attendance register

E. Site Order Book

Site order book shall be kept by the Engineer-In-Charge at the Plant site. Orders entered in this book by the PBMC or his authorized representative shall be held to have been formally communicated to the Bidder. The Engineer-In-Charge or his authorized representative shall sign each order as it is entered and will hand over the duplicate to the Bidder or his agent, who shall sign the original in acknowledgment of having received the order.

F. Technical Audit

The PBMC has the right to conduct a technical audit of the Plant and to perform any analysis or inspection he deems necessary. The Bidder shall at his cost provide all assistance the PBMC required to complete these inspections. Such audits may cover all or any of the obligations of the Bidder, including without limitation,

- Verification of the system capacity and save for normal wear and tear during the O&M Period.
- Verification of the performance standards and useful life of the individual assets of the Facility, save for normal wear and tear during the O&M Period.
- Verification of the capacity of the Plant to meet output standards during the residual life of the Plant and save for normal deterioration expected during such residual life.
- Sampling, testing and verification of the output standards for treated septage / effluent.

G. Operation and Maintenance Manual

The Bidder shall prepare a detailed program (referred to as O&M Manual) covering the operation and maintenance of the treatment plants as a whole.

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D-Man Gr-III Contractor EE-III (Works)

The O&M Manual shall include the daily, weekly, monthly, quarterly, half yearly and annual checks and remedies if necessary to be performed for effective operation of the plant, elaborate detail, all operating and maintenance procedures and policies which are required, advisable and /or necessary for the FSTP facility to achieve full compliance with the operational guarantees and to achieve maintenance and repair standard for the Facility which will ensure compliance with the maintenance specifications. The O&M manual shall include interalia full explanation of all plant procedures and processes.

Without limiting the generality of the foregoing, the O&M Manual shall include descriptions, procedures and shall comply with the requirements set forth in the provisions of the Bid Documents.

The draft of the O&M Manual shall be subject to the review and approval of PBMC, which shall have the right to make any changes and revisions to the O&M Manual as it may deem appropriate. The Bidder shall revise such draft O&M Manual prior to the commencement of the O&M period.

At the end of the construction period, the Bidder shall revise the draft O&M Manual to reflect any updates, changes or revisions it deems appropriate, inter-alia based on its experience and as necessary to reflect any modifications or adjustments to the plant. Without limiting the above, the Bidder shall annually fully review, revise, update and modify the draft O&M Manual as may be necessary or appropriate. Any revision to the draft O&M Manual shall be subject to the review and approval of PBMC.

PBMC shall have the right to require revisions to the draft O&M Manual as it may deem appropriate. The Bidder shall prepare and submit to PBMC, for its review and approval, 30days prior to the proposed date of commencement of O&M, a revised draft O&M Manual which reflects all changes, revisions and modifications. The Bidder shall prepare the O&M Manual, as approved by the PBMC, prior to the start of O&M.

H. TRANSITION PLAN – Taking Over

The transition plan shall include,

a) plans to transfer the Faecal Sludge & Septage treatment plant to the subsequent operator as designated by the PBMC;

b) transition plans with respect to the Operator's personnel including a plan for transition of the Operator's personnel to a subsequent operator;

c) a proposed process for the transfer of all Contract records to the PBMC;

d) plans to transfer operations and maintenance functions to the subsequent operator; and

e) a program to train staff of the PBMC in all aspects of the operation and maintenance of the Plant and the facilities.

D D BUILDERS
Proprietor

D-Man Gr-III HD Contractor EE-III (Works)

I. **Taking Over after completing of O&M Period of 3 Years**

a) The Plant will be taken over by PBMC on satisfactory completion of the O&M Period of the plant provided that

b) The plant /equipment are in good, smooth running condition

c) The result of the treated effluent/ septage quality for last 3 (three) months of operation of the plant is within the limits specified

d) In case of major repairs /replacement of equipment, the performance guarantee for such unit/equipment is extended by 6 (six) months from the date of putting back in to satisfactory operation of such unit/equipment in case such putting back is at the end of completion of O&M period

e) All records of operation and maintenance are handed over to PBMC in proper condition.

f) The third-party inspection of the plant viz: Civil units, mechanical units/equipment, electrical units/equipment, instruments & all other Major& minor units/machines has to be carried out & the defects unsatisfactory working performances of the equipment/ machines are to be corrected by the Bidder at his own cost. The necessary third-party inspection agency shall be appointed and payment shall be borne by the Bidder.

g) The Bidder should repaint the plant including all civil structures, mechanical, electrical equipment's/ units /structures as per the tender specifications.

In case taking over is delayed on account of Bidder's failure, the O&M period will be extended further till it meets the requirement without any extra cost to PBMC. The Bidder will also be penalized for such delays.

J. **Additional Clarifications for Execution.**

a. Trunk Mounted Water Tanker and Cess Pool is required.

b. Operational and Maintenance for all plant and machineries is to be considered for 03 years after successful completion of work.

c. Laboratory is to be set up as a part of contract by the successful bidder.

d. Panel Room and Backup electricity is to be provided as per the designed load by the successful bidder to run the plant and other establishments by the successful bidder.

D D BUILDERS

Proprietor

D-Man Gr-III

Contractor

EE-III (Works)

OPEN TECHNOLOGY OPTION

Schedule of Quantity for Open Technology Option

Supply, Erection/ Construction, Installation, Testing, Commissioning and satisfactory trial runs of 42KLD capacity Faecal Sludge Treatment Plant (FSTP) of any Suitable Open Technology being adopted anywhere in India for Primary, Secondary & Tertiary/ any other Treatment of Faecal effluent meeting the standards prescribed by the MoEF&CC, Govt / CPCB/ANP/CC, as amend to date with treatment/ reuse/ safe disposal of sludge. The work including all Civil, Plumbing, Mechanical, Electrical & Instrumentation works along with spares wherever required as approved by Engineer-In-Charge. Including 03years of Operation & Maintenance of FSTP including deputation of technical manpower for testing, operation & monitoring/ supervision of Plant.

Shall have & fulfil the following.

1. Installation of Generator set as a power backup as per requirement.

2. Sludge Management through co-composting/ re-use/ any suitable technology.

3. Truck Parking, Entry & Exit Gate, Laboratory facility for testing of influent & effluents quality, treated water quality storage tank of 10.00 litres, guard room, toilet for 02 users.

4. The treated quality of effluents shall meet the Standards of the Environment (Protection) Amendment Rules, 2015 as prescribed in Gazette Notification of India, vide No.: S.O.4(E), dated 01.01.2016 & G.S.R. 1265(E), 13.10.2017.

5. Supply of 01No. Desludging truck having load carrying capacity of 4KL by providing & installation of GPS system.

6. Supply of 02Nos. of Water tanker of water storage capacity of 5KL as per the specification.

7. Supply/Installation/Commissioning of CCTV system for FSTP pant at proper location as approved by Engineer-In-Charge.

8. On successful completion of trial run meeting the treated effluent parameters meeting the standards of FSTP as approved by Engineer-In-Charge the Bill will be released except the payment for O&M. The O&M Payment will be paid in every three months.

9. After successful trial of FSTP plant, the firm shall further takeover for O&M of FSTP for a period of 3 years deputing all staffs.

10. During O&M period, in case of failure to achieve the output standards more than 5 times, liquidity damage will be recovered.

11. The Plant will be taken over by PBMC on satisfactory completion of the O&M Period of the plant provided that all the plant /equipment are in good, smooth running condition.

12. All other terms & conditions pertain to CPWD Manual as amended to date & Other Terms & Conditions including Guidelines of Ministry of Housing & Urban Affairs will be affected. The bidder for Open Technology Option may bid in Price Bid document attached to the Tender document & the combined lowest of all will be considered as final.

D D BUILDERS
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D-Man Gr-III | HD | Contractor | EE-III (Works)

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D D BUILDERS

Proprietor

Contractor

D'Man Gr-III HD EE-III (Works)

Tender Inviting Authority: Executive Engineer (II Works), PDWC

Name of Work: Construction of KW-13 Tower at Sunder Nagar Phase-II at Hyper Core-Digital Technology)

Contract No: EE/III/PDWC/HQ/PL/2022-23

Name of the Bidder/ Bidding Firm / Company: DD BUILDER

PRICE SCHEDULE

NUMBER 1	TEXT 2	NUMBER 3	TEXT 4	NUMBER 5	NUMBER 6	NUMBER 7	NUMBER 8	NUMBER 9	TEXT 10
Sl. No.	Item Description	Quantity	Units	Estimated Rate	BASIC RATE in Figures To be entered by the Bidder Rs. P	TOTAL AMOUNT Without Taxes	TOTAL AMOUNT With Taxes	TOTAL AMOUNT in Words
1	2	4	5	6	13	52	54	55
1.01	Part A (Civil Works)							
	Supply, Erection/ Construction, Installation, Testing, Commissioning and satisfactory trial runs of 60KLD capacity Fixed Bridge Treatment Plant (FBTP) of any Suitable Open Technology using advanced enzymes in Hold Up Primary Secondary & Tertiary any other Treatment of Waste effluent having the parameters prescribed by the MoEF&CC, GoI, CPCB/UPPCC, as amend to date with necessary Civil Works complete in all respects including Electrical Works along with Valves, Pipes, Fittings, Fixtures, Accessories & Instruments as required by Engineer-Incharge, including Supply of Operation & Maintenance Manuals of FBTP including deposition of technical Manpower for 5(five) years & necessary Statutory Approvals etc. complete in all respects. (Refer to Page 69 of Tender Document (NOTE: TECHNOLOGY OPTION-Suitable at Open Tech/Hybrid Tech/Hybrid Open)	1.00	Lumpsum					
	Total in Figures							
	Quoted Rate in Words							

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Contractor

EE-III (Works)

OFFICE OF THE MUNICIPAL COUNCIL
PORT BLAIR

No.01/SE/PBMC/PBSPL/2022-2023/ Dated: /06/2023

To,

M/s. D.D. Builders,
SF-2, Shiv Hari Complex Maluandda
Nagpur Road, Jabalpur
Madhya Pradesh
Contact No :- +91 9425150808

Name of Work: - Construction of 60KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology).

Your Tender for the work mentioned above has been accepted on behalf of the Secretary, Municipal Council at your Tendered Amount of **₹.2,99,93,699.00 (Rupees Two Crore Ninety Nine Lakhs Ninety Three Thousand Six Hundred Ninety Nine Only)**, which is -2.86% below the Estimated cost of **₹.3,08,52,564.00 (Rupees Three Crore Eight Lakhs Fifty Two Thousand Five Hundred Sixty Four Only).**

You are requested to submit the PERFORMANCE SECURITY/ GUARANTEE of **₹.8,99,811.00 (Rupees Eight Lakh Ninety Nine Thousand Eight Hundred Eleven Only)** within **15 days** from issue of this letter. This Performance Guarantee shall be in the prescribed form as provided in clause 1 of the General Conditions of Contract for CPWD works, and shall be valid up to **31st Jan 2024**.

Contractor should submit EPFO certificate and GST registration copy along with performance guarantee.

On receipt of the prescribed performance guarantee, necessary letter to commence the work shall be issued, and the said of work handed over to you thereafter.

Please note that the time allowed for carrying out the work as entered in the tender will be reckoned from the date of issue of award letter.

Executive Engineer-III (Works)
Municipal Council

Copy to:

1. The Accounts Officer, Municipal Council.
2. The Assistant Engineer-III (Road Works), Municipal Council.
3. The Junior Engineer-III (Road Works),Municipal Council.
4. The Accountant-II, Municipal Council.

Executive Engineer-III (Works)
Municipal Council

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D'Man Gr-III HD Contractor EE-III (Works)

Date: 12-07-2023
Ref: 0159NDLG00013524

To,
EXECUTIVE ENGINEER -III (WORKS)PBMC/PBSFL
PORT BLAIR

PORT BLAIR
ANDAMAN & NICOBAR
INDIA
744105

Sub: Issuance of Bank Guarantee

Dear Sir/Madam,

Please find enclosed Bank Guarantee issued by ICICI Bank Limited ("ICICI Bank") favouring yourself on behalf of: D D BUILDERS, 3/F2 SHIVKARI COMPLEX,MAHAHADDA NAGPUR ROAD, , , JABALPUR, MADHYAPRADESH, INDIA, 482002 ("Bank Guarantee") with the issue and claim period as requested by you. For ease of reference the details have been reproduced as below:

Bank Guarantee No. & Date of Issue	Expiry Date	Claim Expiry Date	Currency	Amount of Bank Guarantee
0159NDLG00013524 12-07-2023	12-07-2024	12-07-2024	INR	8,90,811.00

We confirm that the officials who have signed the above Bank Guarantee are authorized to sign such documents on behalf of ICICI Bank. You may verify genuineness of the Bank Guarantee from any branch of ICICI Bank in your own interest.

In the event of invocation, we request you to please ensure compliance with the terms and conditions of the Bank Guarantee in order to ensure timely payment. You are requested to ensure special care inter alia with respect to the following in the invocation claim letter -

- Bank Guarantee Number
- Expiry/Claim Expiry date
- Claim Amount
- Designated Bank branch for submission of invocation claim
- Any declaration / certification that may be required as part of the guarantee text.
- Any other requisite document including the original Bank Guarantee.

Please note that ICICI Bank shall not be liable under the Bank Guarantee post expiry of the claim period as requested by you.

Thanking you,

Yours faithfully,

For ICICI Bank Limited
Authorized Signatory

Signature:
Emp. Name: Kunal Pant
Emp. ID: 572349

ICICI Bank Limited
Regd. Office: ICICI Bank Tower,
Near Chakli Circle,
Old Padra Road,
Vadodara 390 007, India.
CIN: L65190GJ1994PLC021012
Website: www.icicibank.com

Customer Care Centres Phone Nos.
Retail Customer care 1800 120 7777
Wealth Management 1800 103 0161
Business Banking 1800 120 0889
i-Direct 1800 123 1122

D D BUILDERS
Proprietor

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Contractor
EE-III (Works)

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D'Man Gr-III HD Contractor EE-III (Works)

BG Number: 0198NDLG00013524 No. 707804
Issuance Date: July 12, 2023

BANK GUARANTEE
ICICI Bank Limited
(Incorporated in India)

We undertake to pay to the EXECUTIVE ENGINEER -III (WORKS)PBMC/PBSPL up to the above amount Rs.6,17,051.00 (Rupees Six Lakhs Seventeen thousand fifty one Only) upon receipt of his first written demand, without the EXECUTIVE ENGINEER -III (WORKS)PBMC/PBSPL having to substantiate his demand, provided that in his demand of EXECUTIVE ENGINEER -III (WORKS)PBMC/PBSPL will note that the amount claimed by him is due to him owing to the occurrence of one or any of the two conditions, specifying the occurred condition or conditions.

This Guarantee will remain in force up to 12-07-2024 and including CLAIM PERIOD 12-07-2024. as such deadline is stated in the instructions to Bidders or as it may be extended by EXECUTIVE ENGINEER -III (WORKS)PBMC/PBSPL, notice of which extension(s) to the Bank is hereby waived. Any demand in respect of this guarantee should reach the Bank not later than the above date (12-07-2024).

The liability of the Guarantor under this Guarantee shall not exceed Rs. 839811.00 (Eight Lakh Ninety Nine Thousand Eight Hundred Eleven Rupee Only) (the "Guaranteed Amounts").
This Guarantee shall be valid up to 12-07-2024 (the 'Expiry Date").
Notwithstanding anything to the contrary contained herein, no obligation of the Guarantor to pay any amount under this Guarantee shall arise prior to the fulfillment of the following conditions precedent:
(a) written claim/demand(s) in terms of this Guarantee of an aggregate amount less than or equal to the Guaranteed Amounts is/are made by the Beneficiary hereunder; and
(b) such written claim/demand(s) is/are delivered to the Guarantor on or before the 12/07/2024 at the ICICI Bank branch located at ICICI BANK LIMITED,Jabalpur,ICICI BANK LTD., HOUSE NO 938, BLOOM SQUARE, SUBHADRA KUMARI CHOUHAN WARD, MODEL ROAD, JABALPUR.

Date: 12-07-2023
Place: Jabalpur
FOR ICICI BANK LIMITED
Authorised Signatories
Signature: _____ Signature: _____
Name: _____ Name: _____
Signature Code: _____ Signature Code: _____

Signature:
Emp. Name: Kunal Pant
Emp. ID: 377349

Page 2 of 2

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

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EE-III (Works)

BG Number: 0198NDLG000135241 No. 707805
Issuance Date: July 12, 2023

BANK GUARANTEE
ICICI Bank Limited
(Incorporated in India)

1 BID SECURITY (BANK GUARANTEE)

2 To,
3 EXECUTIVE ENGINEER -III (WORKS)PBMC/PBSPL
4 PORT BLAIR, INDIA 744105

5 WHEREAS D D BUILDER, SF2 SHIVHARI COMPLEX, MAHANADDA NAGPUR ROAD, JABALPUR
6 (name of Bidder) (hereinafter called "the Bidder") will be submitting his their bid dated 28 APRIL
7 2023 (date) for the construction of 60 KLD Faecal Sludge Treatment Plant based on Hyper Con
8 (Hybrid Technology) (01/SE/PBMC/PBSPL/2022-23/61)(name of Contract hereinafter called "the
9 Bid") KNOW ALL PEOPLE by these presents that we ICICI Bank Ltd having its registered office
10 address at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Gujarat, Pin-390
11 007 and one of its branch at ICICI Bank Ltd, House No 936, Subhadra Kumari Chouhan Ward,
12 Bidom Square, Model Road, Napier Town, Near Shashtri Bridge, Jabalpur, Madhya
13 Pradesh,(hereinafter called "the Bank") are bound unto EXECUTIVE ENGINEER -III
14 (WORKS)PBMC/PBSPL in the sum of Rs.8,99,811.00 (Rupees Eight Lakh ninety nine thousand
15 eight hundred eleven Only) for which payment well and truly to be made to the said
16 EXECUTIVE ENGINEER –III (WORKS)PBMC/PBSPL the Bank itself, his successors and assigns by
17 these presents.

18 SEALED with the Common Seal of the said Bank this 12th day of July 2023

19 THE CONDITIONS of this obligation are:

20 (1)If after Bid opening the Bidder withdraws his bid during the period of Bid validity specified in
21 the Form of Bid

22 OR

23 (2)If the Bidder having been notified to the acceptance of his bid by the EXECUTIVE ENGINEER
24 –III (WORKS)PBMC/PBSPL during the period of Bid validity

25 (a)fails or refuses to execute the Form of Agreement in accordance with the Instructions to
26 Bidders, if required; or
27 (b)fails or refused to furnish the Performance Security, in accordance with the Instructions to
28 Bidders; or

Page 1 of 2

Signature:
Emp. Name: Sunil Pant
Emp. ID: 372349

BENEFICIARY COPY

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

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D D BUILDERS
Contractor
Proprietor

EE-III (Works)

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Registration and Stamp Department
Madhya Pradesh

4030

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Certificate of Stamp Duty

I. Stamp Details

E-Stamp Code	MP011840012020090106
Total E-Stamp Amount	2550
Govt. Stamp Duty (Rs.)	2250
Municipality Duty (Rs.)	0
Jangal Duty (Rs.)	0
Upkar Amount (Rs.)	0
Unregistd Amount(Rs.)	0
E-Stamp Type	NON-JUDICIAL
Issue Date & Time	10/07/2023 19:25:39
Service Provider or Issuer Details	vivek jain/SP011840012020090901
SP/SRO/DRO/ BO Details	108/3 main road gohu baran JABALPUR JABALPUR

Deed Details

Deed Type	Bank Guarantee
Deed Instrument	Bank Guarantee, Guarantee deed executed by a bank as surety to secure due performance of a contract or the due discharge of liability.- 0.25 percent of the amount, subject to a maximum of twenty five thousand rupees.
Purpose	FOR BANK GUARANTEE

First Party Details

Organization Name	DD BUILDERS PROP DUSHYANT DUBEY
Address	SF2 SHIVHARI COMPLEX MAHANADDA NAGPUR ROAD JABALPUR JABALPUR Madhya Pradesh INDIA
Number of Persons	1

Second Party Details

Organization Name	ICICI BANK LTD
Address	NAPIER TOWN JABALPUR JABALPUR Madhya Pradesh INDIA
Number of Persons	1

FOR BANK GUARANTEE

This Stamp Paper forms an Integral Part of the Bank Guarantee .....
0192NDL000135249
Issue Date: 12-07-2023

Signature: Kamal Patel 12.349
Name: Kamal Patel

Digitally signed by VIVEK JAIN
Date: 2023.07.10 19:29:02 IST

Page 1 of 1

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D D BUILDERS
Contractor
Proprietor

EE-III (Works)

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D'Man Gr-III HD D D BUILDERS Contractor Proprietor EE-III (Works)

Registration & Stamp Department
Madhya Pradesh

Bank Guarantee

FOR BANK GUARANTEE

First Party Details

DD BUILDERS PROP. DUSHYANT DUBEY
SF2 SHIVDASS COMPLEX , MAHANADOM, NAGPUR ROAD JABALPUR (MADHYA PRADESH)
Madhya Pradesh INDIA

ICICI BANK LTD
NAPIER TOWN, JABALPUR JABALPUR Madhya Pradesh INDIA

FOR BANK GUARANTEE

This Stamp Forms an Integral Part of BG No
0105NDL4000171923 Dated. 17/03/23
0105NDL4000021524 Dated - 17/04/2023

D D BUILDERS

D'Man Gr-III HD Proprietor Contractor EE-III (Works)

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D D BUILDERS
Proprietor

D'Man Gr-III HD Contractor EE-III (Works)

ICICI Bank

17-04-2023
ref: 0198NDLGB0002124

To,
EXECUTIVE ENGINEER
PORT BLAIR
INDIA 744106

PORT BLAIR
Andaman and Nicobar
INDIA
744102

Sub: Issuance of Bank Guarantee

Dear Sir/Madam,

Please find enclosed Bank Guarantee issued by ICICI Bank Limited ("ICICI Bank") favoring yourself on behalf of D D BUILDERS, SF-7 SHRIPARK COMPLEX,KAMLANAGDIA NAGPUR ROAD, , JABALPUR,MADHYAPRADESH,INDIA, 482002 ("Bank Guarantee") with the terms and conditions as requested by you. For ease of reference the details have been reproduced as below:

Bank Guarantee No. & Date of Issue	Expiry Date	Claim Expiry Date	Currency	Amount of Bank Guarantee
0198NDLGB0002124 17-04-2023	17-10-2023	17-10-2023	INR	6,17,051.00

We confirm that the officers who have signed the above Bank Guarantee are authorized to sign such documents on behalf of ICICI Bank. You may verify genuineness of the Bank Guarantee from any branch of ICICI Bank in your own interest.

In the event of invocation, we request you to please ensure compliance with the terms and conditions of the Bank Guarantee in order to ensure timely payment. You are requested to ensure special care inter alia with respect to the following in the invocation claim letter:

- Bank Guarantee Number
- Expiry/Claim Expiry date
- Claim Amount
- Designated Bank branch for submission of invocation claim
- Any declaration / certification that may be required as part of the guarantee text.
- Any other requisite document including the original Bank Guarantee.

Please note that ICICI Bank shall not be liable under the Bank Guarantee post expiry of the claim period as requested by you.

Thanking you,

Yours faithfully,

For ICICI Bank Limited
Authorized Signatory

ICICI Bank Limited
Regd. Office: ICICI Bank Towers
Near Chakli Circle

Customer Care Centres Phone Nos.
Retail Customer Care: 1860 120 7777

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Proprietor

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D'Man Gr-III | HD | Contractor | EE-III (Works)

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D D BUILDERS

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Contractor

EE-III (Works)

BG Number: 0198NDLG00002124 Dt. No. 707905
Issuance Date: April 17, 2023

BANK GUARANTEE
ICICI Bank Limited

ICICI Bank

1 BID SECURITY (BANK GUARANTEE)

2 To
3 EXECUTIVE ENGINEER -III (WORKS)/PBMC/PBSPL
4 Port Blair, India 744106

5 WHEREAS D D BUILDER (name of Bidder) (hereinafter called "the Bidder") will be submitting his
6 (their) bid dated 24-04-2023 (date) for the construction of 60 K.L.D Faecal Sludge Treatment Plant
7 based on Hyper Cone (Hybrid Technology) (01/SE/PBMC/PBSPL/2022-23)
8 (name of Contract) (hereinafter called "the Bid") KNOW ALL PEOPLE by these presents that We
9 We ICICI Bank Ltd, a schedule bank in India incorporated under the Provisions of the companies
10 Act, 1956 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra
11 Road, Vadodara 390 007, India and having a branch office at ICICI Bank Ltd, House No 936,
12 Surendra Kumari Chouhan Ward, Bloom Sisters, Model Road, Napier Town, Near Shashtri
13 Bridge, Jabalpur, Madhya Pradesh 482001(name of Bank)having our registered office at
14 BANDRA KURLA COMPLEX MUMBAI (hereinafter called "the Bank") are bound unto EXECUTIVE
15 ENGINEER -III (WORKS)PBMC/PBSPL in the sum of (INR 617051 (Six Lakhs Seventeen
16 thousand fifty one Only) * for which payment well and truly to be made to the said EXECUTIVE
17 ENGINEER -III (WORKS)PBMC/PBSPL the Bank itself, its successors and assigns by these
18 presents.

19 SEALED with the Common Seal of the said Bank this 17th dav of April 2023

20 THE CONDITIONS of this obligation are:
21 (1)If after Bid opening the Bidder withdraws his bid during the period of Bid validity specified in
22 the Form of Bid.
23 OR
24 (2)If the Bidder having been notified to the acceptance of his bid by the EXECUTIVE ENGINEER
25 -III (WORKS)PBMC/PBSPL during the period of Bid validity
26 (a)fails or refuses to execute the Form of Agreement in accordance with the Instructions to
27 Bidders, if required; or
28 (b)fails or refused to furnish the Performance Security, in accordance with the Instructions to
29 Bidders; or

30 We undertake to pay to the EXECUTIVE ENGINEER -III (WORKS)PBMC/PBSPL up to the above
31 amount (INR 617051 (Six Lakhs Seventeen thousand fifty one Only) upon receipt of his first
32 written demand, without the EXECUTIVE ENGINEER -III (WORKS)PBMC/PBSPL having to

Page 1 of 2

The beneficiary may, in his own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

Regd. Office: ICICI Bank Ltd., ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Pin code- 390 007, Gujarat

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D'Man Gr-III | HD | Contractor | EE-III (Works)

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Contractor

EE-III (Works)

OFFICE OF THE MUNICIPAL COUNCIL, PORT BLAIR.

No. 01/SE/PBMC/PBSPL/2022-23/61 Dated: 17/07/2023

To,

M/s. D.D. Builders.
SF-2, Shiv Hari Complex Mahandda,
Nagpur Road, Jabalpur
Madhya Pradesh
Contact No: - 09425150608

Sub: - **Construction of 60KLD Faecal Sludge Treatment Plant based on Hyper Core (Hybrid Technology).**

Ref: 1. Performance Security / Guarantee amounting to ₹. 8,99,811.00/- Submitted by you vide letter No. Nil, dated. 15.07.2023, for the above work
2. This Office letter of intent/acceptance of your tender vide No **01/SE/PBMC/PBSPL/2022-23/61, dated 15.06.2023**.

Dear Sir (s),

1. You are requested to contact the Assistant Engineer-III (Road Works), Municipal Council, Port Blair for taking possession of site and starting the work at once.
2. In continuation to the letters referred to above, kindly find enclosed a copy of agreement you are also requested to attend this office formal agreement within fifteen days from the date of issue of this letter.

Yours Faithfully,

Executive Engineer-III (Works),
Municipal Council.

Copy to:

1. The Chairperson, Municipal Council.
2. The Chairperson, WTP & I Sub-Committee, Municipal Council.
3. The Chairperson, FTA. Sub-Committee, Municipal Council.
4. The Secretary, Municipal Council for information.
5. The Superintending Engineer, Municipal Council for information.
6. The Accounts Officer, Municipal Council.
7. The Accountant, Municipal Council.
8. The Assistant Engineer-III (Road Works), Municipal Council
9. The Junior Engineer, In-charge through AE-III (Road Works), Municipal council

Executive Engineer-III (Works),
Municipal Council

A-
D-
C-
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D'Man Gr-III HD D D BUILDERS Contractor EE-III (Works)

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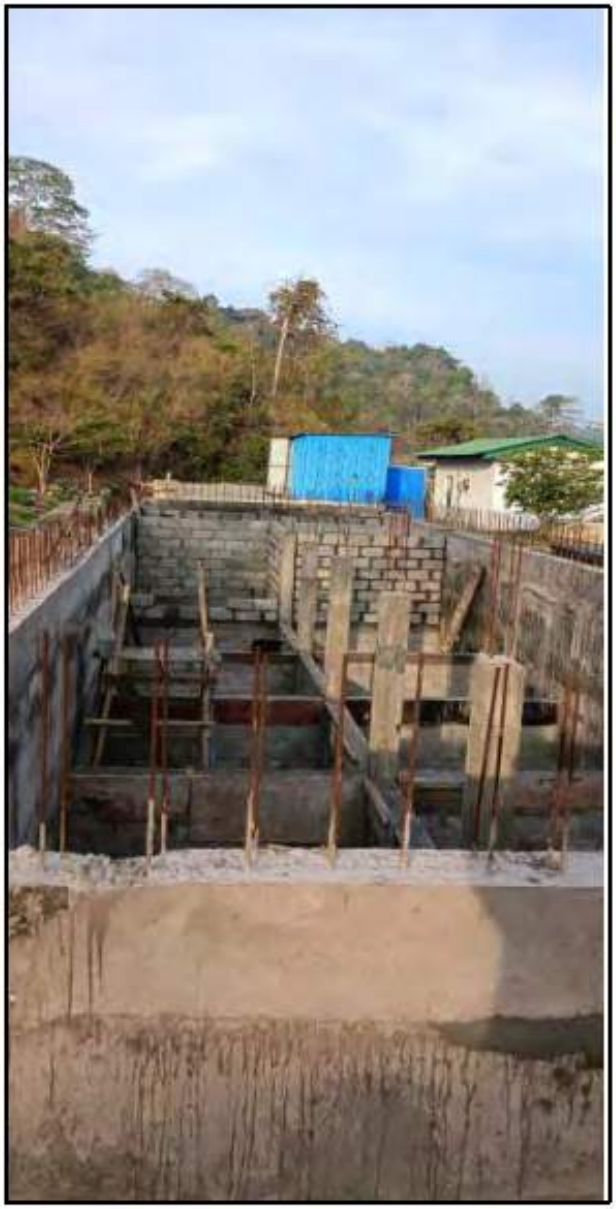
Proprietor

D'Man Gr-III HD Contractor EE-III (Works)



Annexure-R3

Summary of Best Practices in connection with Solid Waste Management
(From November 2024 to July 2025)

Sri Vijaya Puram Municipal Council

SAFAI-SHANIWAAR- Weekly Clean Up Drives

Weekly ward-wise cleanliness drives are being conducted with the active participation and support of ward councilors, volunteers, and other stakeholders.

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4055

WASTELESS WEDNESDAY—Special Cleanliness drives

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4059

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4060
DOOR TO DOOR WASTE SEGREGATION CAMPAIGN

4061
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4062
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4063
Awareness cum orientation sessions at School & colleges for students

SVPMC regularly organizes awareness and orientation sessions in schools and colleges for students, conducted by the dedicated Swachhata Awareness Team and 3R Team.

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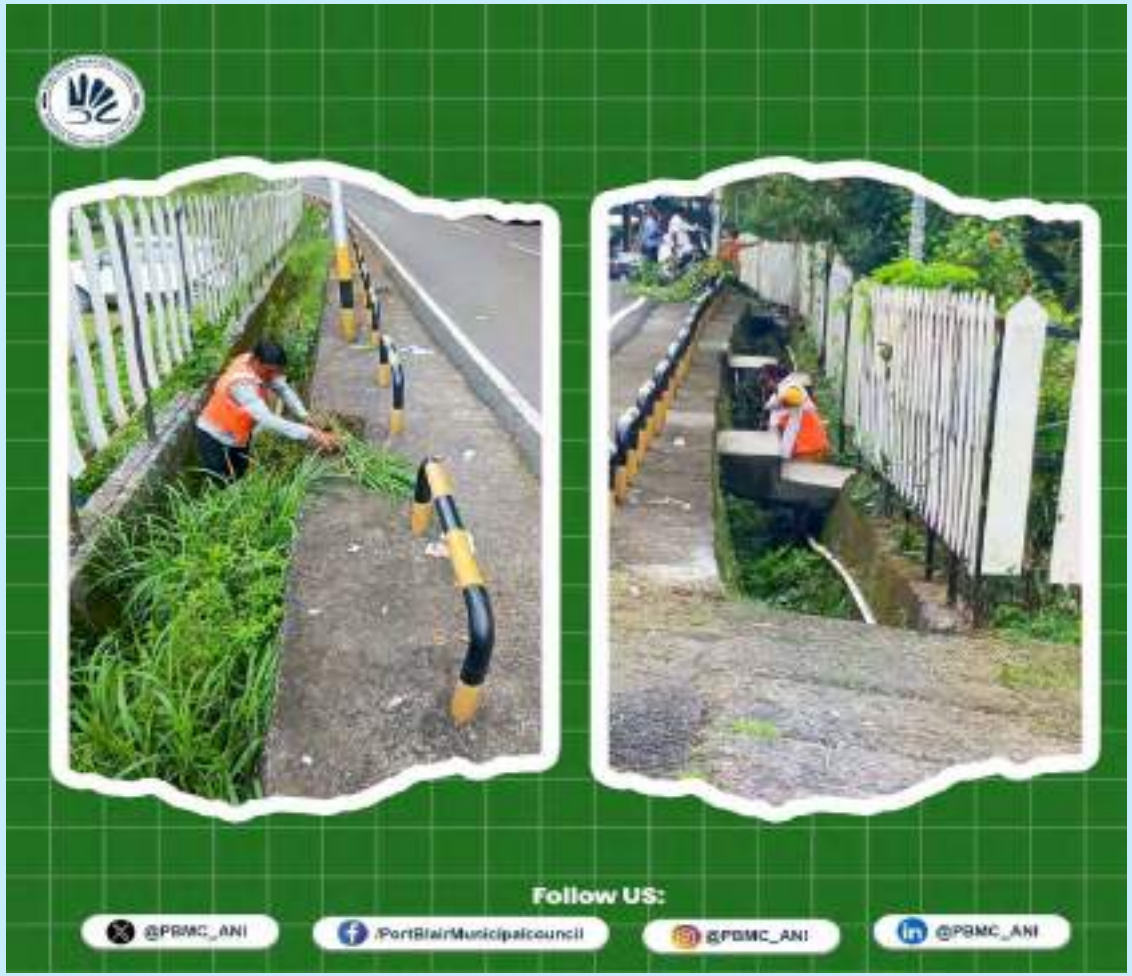
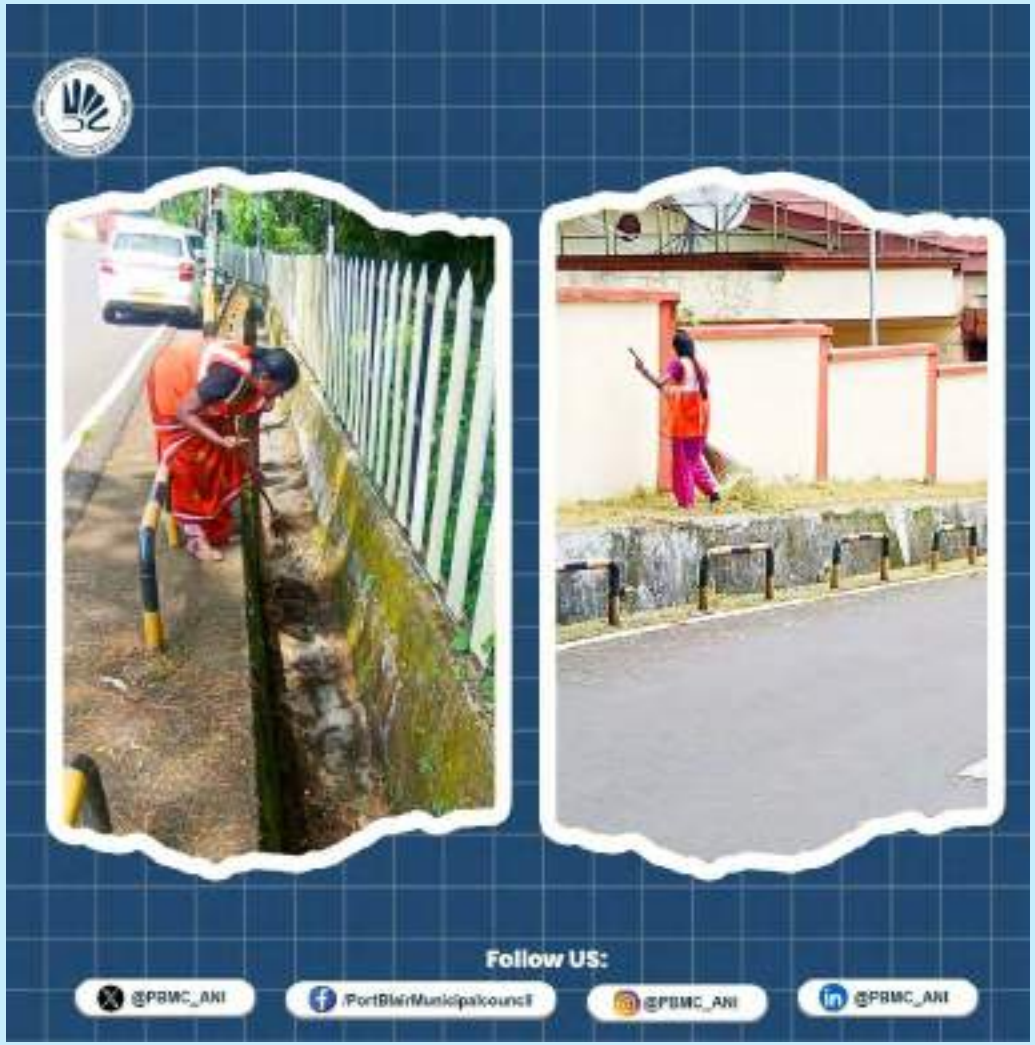
OUR DRAIN OUR RESPONSIBILITY



OUR DRAIN OUR RESPONSIBILITY

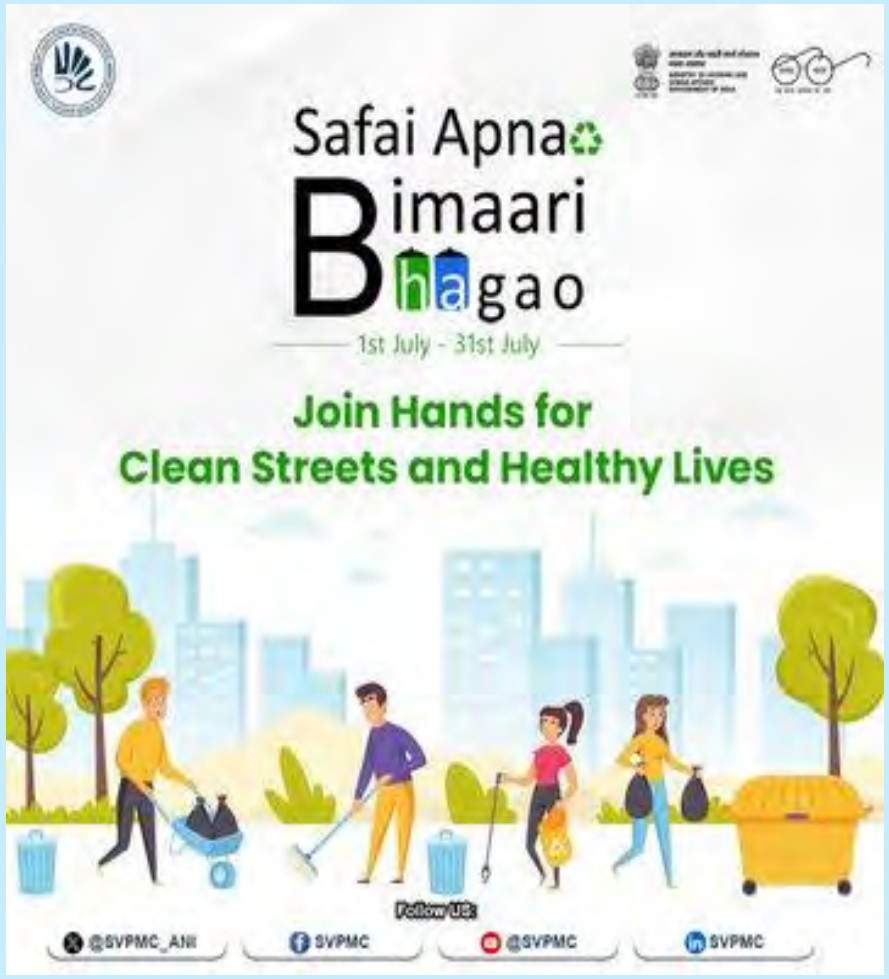


OUR DRAIN OUR RESPONSIBILITY

4068

AWARENESS BROUCHERS

AWARENESS BROUCHERS



4070
AWARENESS BROUCHERS

4071

Transformation of Black spots (Garbage Vulnerable Point)

Efforts are underway for the transformation of black spots (Garbage Vulnerable Points) into clean and aesthetic spaces.

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IEC messages through urban street art/ wall painting

- Urban bare walls in various wards are being painted with awareness messages in local community languages to promote community responsibility.

4075
Awareness through Information posters & brochures

"IEC messages are being disseminated through posters displayed at various locations and circulated via social media platforms to ensure wide publicity and inform the general public, tourists, and devotees."

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4078

Awareness tablaue displayed at city parade -importance of waste segregation

4079
3-R CENTRE- UPCYCLING OF WASTE

SVPMC has established an RRR (Reduce, Reuse, Recycle) Centre for the collection and donation of usable/serviceable items, which are then distributed or utilized by the public. This centre is attached to a 3R workshop, this centre also functions as a Waste Management Education Centre. It upcycles old or discarded products, transforming them into new, functional items for further use.

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4081

BUY BACK & DEPOSIT REFUND SCHEME FOR MILK POUCHES (ONGOING ACTIVITY)

Earn Back milk with a milk Pouch

4082

OUTREACH & SENSITIZATION PROGRAMS AT COMMUNITY LEVEL

4083

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Summary of Best Practices in connection with Solid Waste Management

(From November 2024 to July 2025)

DIRECTORATE OF RD, PRIs & ULBs
ANDAMAN & NICOBAR ADMINISTRATION
SRI VIJAYA PURAM

ESTABLISHMENT OF SOLID WASTE MANAGEMENT CLUSTERS IN NANCOWRY & CAR NICOBAR

NANCOWRY

CAR NICOBAR

SETTING UP OF GAUSHALA IN GRAM PANCHAYAT SIPPIGHAT UNDER GOBARDHAN PROJECT

FELICITATION OF SANITATION STAFFS

State Level IEC Video Making & Poster Making Competition on SDG theme conducted under Swachh Survekshan Grameen (SSG)

4094






TRAINING PROGRAMMES

CLEANLINESS DRIVES

CLEANLINESS DRIVES

CLEANLINESS DRIVE FOR MARINE POLLUTION

AWARENESS CAMPAIGNS

DOOR TO DOOR COLLECTION AND TRANSPORTATION


GOODS
CARRIER
CLEAN EARTH
CLEAN EARTH

USER FEES COLLECTION

IEC ACTIVITIES

IEC ACTIVITIES

Initiative Report on Wall Painting and Beautification Drive

By IAS (Probationer) Ms. Tripti Kalhans
Supported by: Mr. Thompson Pradhan (Pradhan), Mr. Andhan Rajan (Up-Pradhan), Block Development Officer (BDO) Mayabunder, Deputy Education Officer Mayabunder, and Supporting Staff.

This is to bring to your kind notice that the wall painting and beautification work at the bus stand in Lucknow (under the jurisdiction of Rampur Panchayat) has been successfully initiated and executed as part of a larger cleanliness and awareness campaign.

This commendable initiative was led by **IAS (Probationer) Ms. Tripti Kalhans,** with active collaboration and on-ground support from Mr. Thompson Pradhan (Pradhan), Mr. Andhan Rajan (Up-Pradhan), Block Development Officer (BDO) Mayabunder, Deputy Education Officer Mayabunder, and a dedicated team of supporting staff.

The wall area, which had previously been an eyesore due to the presence of unauthorized posters, grime, and neglect, was thoroughly cleaned, prepared, and artistically transformed through vibrant and meaningful wall paintings. These paintings were not merely decorative but were designed to enhance public awareness, promote civic responsibility, and instill a sense of pride among the local community.


राष्ट्रीय स्वच्छता केंद्र
RASHTRIYA SWACHHATA KENDRA